CONTINUED FROM PART- 1

Publication After 18 Months:

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(12) PATENT APPLICATION PUBLICATION
(21) Application No.202411055588 A
(19) INDIA
(22) Date of filing of Application :22/07/2024
(43) Publication Date : 06/02/2026

(54) Title of the invention : MOLYBDENUM DISULFIDE -ZINC OXIDE ACTIVATED CARBON COMPOSITES FOR WASTEWATER REMEDIATION AND METHOD THEREOF

(51) International classification	:C02F0001280000, C02F0101300000, B01J0020200000, C02F0101200000, B01J0035000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)V.K. Jain
3)Sucheta Sengupta

(57) Abstract :
The present invention discloses a novel composite material comprising molybdenum disulfide (MoS2), zinc oxide (ZnO), and activated carbon for effective wastewater remediation. The composite is designed to simultaneously remove heavy metals, organic dyes, and microbial pathogens through a synergistic mechanism involving adsorption, photocatalysis, and antimicrobial action. MoS2 and ZnO nanoparticles are synthesized and uniformly integrated onto chemically activated carbon to enhance surface activity and contaminant removal efficiency. The composite exhibits high efficacy under ambient conditions (25°C, pH 7, 5-minute contact time), significantly reducing concentrations of lead, chromium, and cadmium, as well as achieving near-complete removal of methylene blue, malachite green, and Rhodamine 6G dyes. The invention further demonstrates strong antibacterial properties. The composite is reusable, scalable, and environmentally compatible, offering a cost-effective solution for industrial and municipal wastewater treatment applications. Accompanied Drawings [Figure 1-4]

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202411055597 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SUPPORT FOR USE IN VACUUM INSULATED STORAGE VESSEL

(51) International classification	:F25D0023060000, E06B0003660000, G06Q0030020000, F16L0059065000, F25D0011000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Dinesh Chandra Patra

(57) Abstract :
A vacuum insulated storage vessel (100) for storing cryogenic liquified gases is disclosed. The vacuum insulated storage vessel (100) includes an outer tank (102), an inner tank (104), and a support (200) for supporting the inner tank (104) to the outer tank (102). The support (200) includes an upper joint (202), a lower joint (206), and a strip (204). The upper joint (202) is attached to the outer tank (102) and the lower joint (206) is attached to the inner tank (104). The strip (204) connects the upper joint (202) and the lower joint (206). The strip (204) is slidably attached to the upper joint (202).

No. of Pages : 28 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202411055630 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A DOOR ASSEMBLY OF AN APPLIANCE

(51) International classification	:E05F0001120000, E05B0047000000, D06F0039140000, F16K0035020000, B61D0007200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SINGH Ankur

(57) Abstract :
A door assembly (102) of an appliance (100) is provided. The door assembly (102) includes a door (104) pivotably coupled with a cabinet (108) of the appliance (100) and is movable between an open position and a closed position, and a four-bar linkage based safety lock mechanism (106) fully enclosed within the door (104) of the appliance (100) to keep the door (104) in closed position and prevent inadvertent opening of the door (104). Figure 2

No. of Pages : 25 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202411055685 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PHARMACEUTICAL COMPOSITION OF RESMETIROM AND PROCESS FOR THEIR PREPARATION

(51) International classification	:A61K9/20, A61K31/53, A61K31/501, A61K47/06, A61K47/32, C07D237/16, A61P1/16, A61P3/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)BENHAR.D, Raja
2)KARTHIKEYAN, V
3)MUTHULINGAM, Chithambaram

(57) Abstract :
The present invention relates to a pharmaceutical composition comprising a pharmaceutical composition of resmetirom or its pharmaceutically acceptable salts thereof and one or more pharmaceutically acceptable excipient, wherein the resmetirom is in amorphous form. The present invention also relates to a process for the preparation of said pharmaceutical composition thereof. Dated 22nd Day of July, 2024 For Mankind Pharma Ltd. Dr. Anil Kumar Chief Scientific Officer

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202411055699 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR AN APPLICATION OF REAL-TIME FRAME ADJUSTMENT ON A VIDEO STREAM

(51) International classification	:H04N0005232000, H04N0021434000, H04N0021234300, H04N0021845000, H04N0021431000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RAZA, Mohammad Taha

(57) Abstract :
The present disclosure relates to a method and a system for application of real-time frame adjustment on a video stream. The method comprises: (a) receiving, in real-time, one or more frames associated with the video stream, (b) identifying one or more activities from the frames, (c) prioritizing key focus area(s) from a set of key focus areas in the one or more identified activities, (d) determining target action(s) and/or target effect(s) based on tracking of the prioritized key focus areas, and/or the set of key focus areas, and/or the one or more activity categories, and (e) applying, in real-time, the target effect(s) and/or the target action(s) on the one or more frames of the video stream. [FIG. 3]

No. of Pages : 55 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202411055701 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A MEAT-BASED SHELF-STABLE FOOD BAR WITH INTERMEDIATE- MOISTURE AND A PREPARATION PROCESS THEREOF

(51) International classification	:A23L1/164, A23B4/005, A23B7/02, A23L1/00, A23L23/10
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present disclosure relates to a food bar composition and also the process of preparing the same. The food bar of the present disclosure is a meat- based protein-rich, ready-to eat, shelf-stable, intermediate moisture (IM), compressed food bar which augments the protein requirement for physical strength and energy. The skinless or boneless meat is marinated with the curd and spices, refrigerated and then pressure cooked. The cooked meat is then shredded and coated with the edible colloids partially drying the shredded and coated meat in a hot air-oven and then mixing the partially dried meat shreds with the base matrix along with a binder, soy lecithin and compressing the mixture to form vacuum packed bars for storage for a shelf life of 6 months. Figure 1 is the representative figure.

No. of Pages : 19 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202411055714 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MAGNETIC LOCK ASSEMBLY FOR USE IN FASTENING APPLICATIONS

(51) International classification	:E05B0047000000, E05C0019160000, F16B0005020000, F16B0001000000, A61B0017040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KAREHONNA, Danesh
3)MAJIGOUDAR, Anand

(57) Abstract :
The present invention provides a magnetic lock assembly for providing a tight and secure fastening of two opposing frames/plates/planes or like in a device, for example two opposing frames in a door and door frame, two opposing plates in an armrest of a vehicle, and the like applications. The magnetic lock assembly has a unique and very simple design, which is easy and cheaper to construct.

No. of Pages : 14 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202411055716 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GAP COMPENSATING ASSEMBLY USED FOR COMPENSATING THE GAP OR TOLERANCE BETWEEN TWO PANEL

(51) International classification	:B32B0038000000, B32B0007060000, B32B0037120000, E06B0003460000, A43B0013180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JAGTAP, Prashant Raghunath

(57) Abstract :
Embodiments of the present invention provides a uniquely designed gap compensator that is also able to adjust itself laterally while joining or while compensating a gap or tolerance-related joint gap between two panels or frames or components. The gap compensator may have unique resilient constructional features such as including flexible flanges, provided at its bottom element, which may have sufficient resilience and flexibility to expand or spread in lateral directions while joining two components in order to provide compression to hold the components firmly.

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202411055758 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LIGHT WEIGHT SWING ARM ASSEMBLY FOR MOTORCYCLE

(51) International classification	:G11B0005550000, B62K0021020000, B62K0011020000, B62M0009160000, B32B0015140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Present invention discloses light weight swing arm with enhanced strength and load bearing capacity, weight of which is reduced by some technical modifications. The swing arm(100) consists right and left main tubes(101)&(102), cross tube(103) with splined surface, corrugated right and left bush(104)&(105), corrugated shocker bolts(106), chain cover MTG bracket & support front (107)&(108), Right and left reinforcements(109) and brackets (110)&(111), chain cover MTG bracket LH lower rear upper and rear upper (112)&(113) connected to bracket(110) on the right side only and removed from left side in order for weight reductions. Further, it include rear brake holder(114), L-shaped bracket(115), washers(116), U-shaped middle chain cover support(117), Spring holder arm brake(118) and M6 Hex Nut (119). These technical modifications reduced the weight of swing arm assembly upto 21%. The profile/corrugation/splining is created by machine comprising die having die case with profile used for making parts of said swing arm assembly during cold forging process.

No. of Pages : 47 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202411055766 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SONIC CRYSTAL RESONATOR APPARATUS FOR BROADBAND SOUND ATTENUATION

(51) International classification	:G10K0011172000, G10K0011162000, G02B0006120000, G10K0011200000, B64C0001400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PRASHANT S ALEGAONKAR
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4)HIMAGSHU B BASKEY

(57) Abstract :
The present disclosure provides a sonic crustal resonator apparatus (110) for broadband sound attenuation. The apparatus (110) includes a periodic arrangement of scatterers (102) configured in the form of a lattice to inhibit sound wave propagation through the lattice through formation of a band gap. The scatterers (102) include sonic crystal resonators that resonate at one or more frequencies in the 1-8KHz audible frequency range and an average insertion loss of -10dB. Asymmetrical slits (104) and asymmetric volume cavities (106) are configured with each of the one or more scatterers (102) to represent a serpentine structure in the lattice. Each of the scatterers (102) with any or a combination of the asymmetrical slits (104) and the asymmetric volume cavities (106) resonate to inhibit sound wave propagation through the lattice.

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202411055800 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PROCESS FOR PREPARING HYBRID NANOPARTICLES EMBEDDED SURFACTANT AS PHASE CHANGE MATERIAL

(51) International classification	:C22C0009000000, A61K0047320000, B82Y0040000000, A61K0031440000, B82Y0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Prof. R. Parameshwaran
3)Prof. Sandip Shridharrao Deshmukh

(57) Abstract :
The present invention generally relates to a process for preparing hybrid nanoparticles embedded surfactant as phase change material. The process comprises synthesizing Copper-Iron (Cu-Fe) hybrid nanoparticles using a chemical reduction method by selecting Copper (II) Sulfate pentahydrate and iron (II) Sulfate heptahydrate as precursors, Sodium hydroxide as a reducing agent, Polyvinyl pyrrolidone K-30 as a surfactant and distilled water as a solvent; selecting a phase change material (PCM) from a group consisting of Span-60 and Stearyl alcohol; dispersing 0.1-1.0 wt. % of prepared Cu-Fe hybrid nanoparticles into 99.9-99 wt. % of selected PCM; heating the mixture of Cu-Fe hybrid nanoparticles and PCM at 60-70°C to maintain the PCM in a liquid state; and ultrasonicating the nanoparticle-PCM mixture for 20-30 minutes to obtain a homogeneous mixture of the hybrid nanoparticles within the PCM.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202411055814 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : "AN INTERLOCKING ASSEMBLY FOR A CARTRIDGE TRAY BUNDLE OF A DISTILLATION COLUMN"

(51) International classification	:H04W4/38, B01D3/32
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Beladiya Bhagyaraj Ashokbhai
3)Abdul Samad Khan

(57) Abstract :
The present disclosure relates an interlocking assembly (100) for a cartridge tray bundle of a distillation column (1). The interlocking assembly (100) comprising a plurality of intermediate members (10) defined with a first portion (10A) and a second portion (10B) disposed opposite to the first portion (10A). The second portion (10B) is removably connected to a first end (20A) of corresponding tie rod (20) of plurality of tie rods (20) of the distillation column (1). The interlocking assembly (100) further includes an interlocking plate (4) positioned at a first side (1A) of the distillation column (1). The interlocking plate (4) is removably connected to the first portion (10A) of the plurality of intermediate members (10) through a first set of fasteners (14). The configuration of the interlocking assembly (100) effectively prevents the dislodgement of the cartridge tray bundle in the distillation column (1) during transportation of the distillation column (1). [Figure 2]

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202411055865 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Optimized Interdigitated Electrode Configuration for Enhanced-Performance Electrochemical Measurement Systems

(51) International classification	:A61B0005145000, C12Q0001000000, B01L0003000000, G01N0027327000, G01N0017020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Kushagra Arindam
4)BVVSN Prabhakar Rao
5)Satish Kumar Dubey

(57) Abstract :
The Optimized interdigitated electrode configuration for enhanced-performance electrochemical measurement systems 100 is provided with 3 electrodes, a reference electrode 101, a working electrode 103 and a counter electrode 105. The working electrode 103 also referred as interdigitated working electrodes. The reference electrode 101 is made by Ag/AgCl, working electrode 103 and counter electrode 105 are made by carbon PLA. On experimentation with one branch, two branch, three branch and four branch electrode systems, two branch electrode exhibits minimum variation on Cyclic voltammograms curves as compared to one branch, three branch and four branch electrode systems. A higher length-to-width or aspect ratio can enhance the interaction area with the analyte, improving sensitivity in sensing applications. Figure 1.

No. of Pages : 23 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202411055906 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PYRANO[3,2b]INDOLE COMPOUNDS AND A PROCESS FOR PREPARATION THEREOF

(51) International classification	:C07D491/052, A61K31/407, C07D491/04, A61K31/535, C07D209/04, A61P35/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Alagesan Balasubramani
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5)Sudarshana Kokkodu Anantha Bhatta
6)Kavya Lekha Sunkara

(57) Abstract :
The present invention relates to a pyrano[3,2b]indoles and analogous compounds of formula 3; and a process for the preparation thereof. The invention further relates to identification of bioactivities of synthesized novel pyrano[3,2b]indoles. The novel pyrano[3,2b]indoles of Formula 3 displayed useful anti-cancer property when tested against HeLa, SKBR3 and DU145 cell lines. These compounds were also found to be non-toxic to normal HEK-293 cell lines. Formula 3

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2021

(21) Application No.202114056215 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : UTILITY HELICOPTER AND HELICOPTER FUEL SYSTEM

(51) International classification :B64C 27/00
(31) Priority Document No :2020140955
(32) Priority Date :11/12/2020
(33) Name of priority country :Russia
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)ALEXANDER, L. Pozharsky

(57) Abstract :
(57) The invention lies in the aviation field, helicopter engineering in particular. The invention may be used as a transport aerial vehicle and carry out transportation and other aerial activities. The utility helicopter consists of fuselage (1), engine nacelle (9) with main gearbox (25), engines (27) with exhaust units (28), coaxial main rotor, wheel undercarriage, two tail-beams (6) with tail unit (7, 8), control system, hydraulic system. Fuselage (1) is equipped with transport module attachment points, cargo platform, external cargo sling, and winch. The fuel system (22) is located inside the fuselage (1), with the filler neck (45), pressure filler fitting (46) and safety valve (44) located on the starboard side of the fuselage (1). In addition, there are two hatches (47) on the fuselage (1) with covers 48. The fuselage 1 can be fitted with a removable transport module 50, a cargo platform 51 or a winch. The helicopter fuel system contains three fuel tanks located in the fuselage compartments (1). The helicopter fuel system has three fuel tanks located inside the fuselage (1) compartments. Connections between tanks, overflow pipes (43) and tank connections (41, 42) to other subsystems and fuselage (1) are fitted with non-destructive extensions and some fuel system piping is located inside the fuel tanks (41 and 42). The safety of transport operations is improved, and flight performance is improved. 2 independent claim. 8 dependent claim.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202411056215 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A METHOD FOR VISUAL DETECTION OF PESTICIDE TRACES ON A NANOPOROUS PLATFORM

(51) International classification	:B82Y0030000000, G01N0021770000, A01N0047120000, A01N0025340000, G01N0027480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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7)Ankita Sharma

(57) Abstract :
The present invention discloses a method for visual detection of trace amounts of a pesticide utilizing a gallic acid capped silver nanoparticle modified nanoporous alumina membrane (NPA). The method comprises the steps of synthesis of NPA membrane, synthesis of gallic acid capped silver nanoparticles, infusion of gallic acid capped silver nanoparticles on porous alumina membrane (NPA), interaction of Cartap spiked solution with gallic acid capped silver nanoparticles modified porous alumina membrane (NPA) and evaluation of the color change that follows their interaction to estimate the pesticide concentration in the solution. The nanoporous platform displays a good shelf life and the minimum detection limit of pesticide by this method is 0.07ppm. The method has the characteristics of low cost, high efficiency, simple operation, high sensitivity and strong selectivity. (FIG. 1a-1d)

No. of Pages : 24 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024

(21) Application No.202411056220 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SEED METERING MECHANISM FOR PRECISION INTERCROPPING

(51) International classification	:A01C7/20, A01C7/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)JAIN, Mukesh
3)UPADHYAY, Ganesh
4)Vijaya Rani
5)PATEL, Bharat
6)Naresh

(57) Abstract :
The present invention relates to a seed metering mechanism 100 designed for precision intercropping. The seed metering mechanism 100 comprises a seed metering roller assembly 101,which comprises a roller 1 with a plurality of grooves (1A,1B,1C), a plurality of seed metering collars (2A,2B,2C), a roller shaft 5, a first coupler 5A, and a larger stepper motor 3, the slider assembly 102 comprises a semi-circular slider 7 with a plurality of rectangular slots (7A,7B,7C), a long threaded screw 10, a slider assembly support 8, a slider support structure 9, a smaller stepper motor 11, a second coupler 11A, and a limit switch 12 and the seed hopper 103 features a first semicircular divider 14A, a second semicircular divider 14B and an opening 15. The embedded control box 50 controls the mechanism 100, regulating the rotation of roller 1 and the movement of slider 7.

No. of Pages : 27 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202411056251 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A DIPSTICK OF AN INTERNAL COMBUSTION ENGINE

(51) International classification	:G01F23/04, F01M11/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)TARUN TYAGI

(57) Abstract :
A dipstick (100) of an engine (E) is disclosed, which includes a dipstick rod (10), a knob (20), a resilient member (30), and a plurality of rollers (40). The knob (20) may be positioned at an upper portion (10a) of the dipstick rod (10) and operable to actuate the dipstick rod (10) to move between a locked position and an unlocked position. The resilient member (30) may be configured to be compressed with movement of the knob (20) against the resilient member (30) and bias the knob (20) corresponding to the stored compression force within the resilient member (30) to move the dipstick rod (10) towards the unlocked position. The plurality of rollers (40) may be rotatable about center in response to the movement of the dipstick rod (10) between the locked position and the unlocked position. Accordingly, the dipstick (100) may be easily withdrawn and reinserted into the engine (E). Figures 1 and 2 are representative figures.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202411055907 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A Green Process for the Extraction of Crude Glycosaminoglycans From Fish Waste

(51) International classification	:A61Q0019000000, A61P0017020000, A61P0017000000, C12N0001200000, B01D0011020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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4)Chandra Gavva

(57) Abstract :
A Green Process for the Extraction of Crude Glycosaminoglycans From Fish Waste Glycosaminoglycans (GAGs) are polymeric molecules present in animal tissues. They are used widely as a nutraceutical, cosmeceutical, pharmaceutical, regenerative medicine, etc. China is the major exporter of glycosaminoglycans in the world. The fish waste generated from the fish processing industry is disposed of in landfills and oceans, causing environmental problems. Valorisation of fish waste is one way of addressing the said problem. In the present invention glycosaminoglycans which are inherent components of animal tissues, are isolated using a green, eco-friendly process. This is unlike conventional extraction, which requires the usage of large amounts of chemicals. The extraction protocol developed herein gives relatively higher yields upto 3 folds. Further, the developed process can be employed on dry and fresh tissue as well.

No. of Pages : 28 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202411055908 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMBINATION OF PHYTOCHEMICALS TO POTENTIATE THE EFFECT OF PESTICIDES

(51) International classification	:A01N0025040000, C09K0011060000, A61K0009240000, A01N0025020000, G06F0016250000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Ashok Prabhakar Giri
3)Tanaji Bapu Devkate
4)Vineetkumar Santosh Nair

(57) Abstract :
The present invention relates to a pesticidal composition comprising phytochemical(s), optionally combined with pesticidal compound/agent and an agrochemically acceptable excipients or vehicle, and a process for the preparation thereof. The present invention provides a pesticidal composition, which results in enhanced insecticidal efficacy, lower effective doses, multi-target pest control and decreases the possibility of developing the resistance in insects.

No. of Pages : 10 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202411055956 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR MANAGING PLURALITY OF SUBSCRIPTION PROFILES AND SYSTEM

(51) International classification	:H04W0008180000, G06F0003048170, H04B0001400000, G07F0009020000, B64D0047000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Sushant Patil

(57) Abstract :
A method (200) for managing a plurality of subscription profiles (120) is provided. The method (200) comprises sequentially receiving (202) a plurality of sets of tasks (130). Each set of tasks (130) comprises a plurality of tasks (132) corresponding to the plurality of subscription profiles (120), such that each task (132) is associated with a corresponding subscription profile (120). The method (200) further comprises sequentially executing (204) the plurality of sets of tasks (130) in a plurality of operational cycles (142). Each set of tasks (130) is executed in a corresponding operational cycle (142). In each operational cycle (142), the plurality of tasks (132) of the corresponding set of tasks (130) are executed sequentially, such that each task (132) subsequent to a first task (132) from the plurality of tasks (132) is executed after execution of a preceding task (132) from the plurality of tasks (132).

No. of Pages : 31 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202411055961 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Voltage regulation for Fan based on variable capacitance

(51) International classification	:F24H0009000000, A61B0001050000, G05F0001575000, H05B0045372500, G02F0001163000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Suraj Mallik
3)Rupendra Singh

(57) Abstract :
The present subject matter discloses a linear speed regulation of fan or blower by a voltage regulator vide a system (200). The operation involves comparison between input & output voltage at Fan regulator and thereafter iteratively selecting a capacitance value within the regulator to decide an appropriate voltage value. {Figure 2}

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024

(21) Application No.202411056007 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Interchangeable Decorative Accessory Device for Spectacle Temple

(51) International classification :G02C11/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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(57) Abstract :
The present invention provides an interchangeable decorative accessory device for spectacle temple, including a frame, two temples, and two decorative accessories, respectively provided thereon, wherein the two temples are respectively pivoted on the pivot lugs at the two ends of the frame through the pivot members, wherein a front section of each of the temples is a decorative assembly part made of metal material, wherein the decorative assembly part has a bending part arranged thereon, and a slide groove provided on the wall surface of the decorative assembly part, wherein the slide groove extends to the bending part, wherein the two decorative accessories are respectively assembled on the outer surfaces of the decorative assembly parts of the two temples, wherein the two decorative accessories each has a retaining edge protruding inwardly at the front end thereof, wherein the retaining edge abuts against a front edge of the temple, wherein the decorative accessories each has a groove provided on the inner surface of the front end thereof, and a magnet fixed in the groove, wherein the magnet is magnetically attracted to the outer surface of the decorative assembly part of the temple, wherein the decorative accessories each has a protruding strip provided on the inner surface thereof, and arranged into the sliding groove of the temple, wherein the protruding strip has an embedded groove, each disposed oppositely on an upper edge and a lower edge thereof. In this way, the decorative accessories on the temples can be easily replaced by oneself, making the temples more versatile.

No. of Pages : 14 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202411056621 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ADAPTIVE DYNAMIC SPECTRUM SHARING SYSTEM AND METHOD

(51) International classification	:H04L0005000000, G06N0020000000, H04N0021470000, G06Q0030060000, H04W0016140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
The present disclosure provides a system (100) for dynamic spectrum sharing in a wireless communication network. The system (100) comprises a network node (102) configured to receive reports from user equipments (UEs) (104) comprising optimal radio access technology (RAT) requirements for a geographical area, collect statistics from the field, and determine whether Dynamic Spectrum Sharing (DSS) configuration is needed. When needed, the network node (102) implements an optimal DSS technique, dynamically shares spectrum between RATs such as 6G, 5G NR, and LTE-4G, and indicates DSS-capable cells to UEs (104) using Radio Resource Control (RRC) signaling. The system (100) continuously optimizes services based on real-time UEs and network conditions and multiple factors including UE (104) applications and capabilities. The user equipment (UE) (104) includes a processor (106) and a memory (108), and UEs (104) may apply a positive bias for DSS cell selection based on local factors. The system (100) may also include an external server (110) that is periodically updated with optimal RAT requirements from multiple UEs (104). Figure 1

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056628 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A COMPOSITION COMPRISING CHITOOLIGOSACCHARIDES

(51) International classification	:A01N0063200000, A01N0043400000, A01C0001000000, A01N0043880000, A01N0043800000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MONDAL, Achintya
3)PATIL, Rahul
4)AAM, Berit Bjugan

(57) Abstract :
The present disclosure relates to a composition comprising a chitooligosaccharide. More particularly, the present disclosure relates to a fungicidal composition comprising a chitooligosaccharide and a wetting agent. Also provided herein are the methods of making the composition and uses thereof.

No. of Pages : 23 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056629 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRO-MECHANO CARDIOGRAM FOR CARDIAC HEALTH MONITORING

(51) International classification	:A61B0005000000, A61B0005024000, A61B0005020500, A61B0005110000, A61B0005021000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Prince Saini

(57) Abstract :
An Electro-Mechano Cardiogram (EMCG) apparatus (100) for cardiac health monitoring is provided which is a portable, modular, easy to use and cost-effective for cardiac health monitoring. The EMCG apparatus (100) comprises an ECG module (102) with ECG electrodes (106), a SCG module (104) with an accelerometer (108) for measuring vibrations on chest wall produced by the mechanical activity of the heart, a main processing unit (110) configured to receive and filter data captured by the ECG module (102) and the SCG module (104), integrate the captured data by aligning ECG data and SCG data in one time frame and process and interpret the aligned data to provide a set of information and alerts, a graphical user interface (112) configured to display the information and alerts and a power supply (114) to power to the EMC apparatus. [Figure-1]

No. of Pages : 30 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056632 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A STABLE SYNERGISTIC HERBICIDAL COMPOSITION FOR WEED CONTROL

(51) International classification	:A01N43/56, A01N43/707, A01N39/04, A01N43/32, C07D249/12, A01N33/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SANGEETA RANI

(57) Abstract :
The present invention relates to stable synergistic herbicidal composition for the protection of various crops, plants against weeds including Digitaria sp., Eleusine indica, Ludwigia parviflora, Phalaris minor, process of preparation and use thereof.

No. of Pages : 57 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056640 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:A01N51/00, A01N47/40, A01P7/04, C07D213/26, A01N43/653, A01N43/56, A01N57/12, C07C231/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests including entire sucking pest complex.

No. of Pages : 60 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056643 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A TWO-LEVEL OUTPUT GENERATING INVERTER

(51) International classification	:H02M7/483, H02M7/5387
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)WANJARI, Nikilesh Vinayak

(57) Abstract :
The present disclosure provides a two level output generating inverter (100). The inverter (100) includes a direct current (DC) source (102), a half-bridge circuit (104) comprising two power switches, a first switch (S1) and a second switch (S2), an alternating current (AC) capacitor (106) connected in series with the half-bridge circuit (104) and a load (108) connected in series with the AC capacitor (106). Further, if S1 is switched on, the AC capacitor (106) charges from the input voltage provided by the DC source (102) and if S2 is switched on, the AC capacitor (106) discharges through the load (108) to generate a two-level output voltage across the load (108).

No. of Pages : 23 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202411056303 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTROSTATIC TURNING OF OPTICAL FIBER

(51) International classification	:C03B0037027000, C03B0037030000, C03C0025120000, C03B0037029000, C03B0037035000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Srinivas Munige
3)Anand Pandey

(57) Abstract :
The present invention provides a method for handling and a method for manufacturing an optical fiber using non-contact electrostatic force. The method involves passing a bare optical fiber (10) through one or more ionizer tubes, where it is subjected to electrostatic handling or charging. This electrostatic force aids in centering the bare optical fiber (10) within the draw tower, allowing it to float in the air without making contact before reaching the coating apparatus. Additionally, the bare optical fiber (10) can be redirected in various directions to extend its cooling length within a limited infrastructure, eliminating the need for increasing the vertical height of the draw tower typically required in linear or vertical fiber drawing processes. Figure 3

No. of Pages : 28 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024

(21) Application No.202411056386 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND DEVICE FOR AUTONOMOUSLY DOCKING AND UNDOCKING OF A CHARGING CABLE FROM A VEHICLE

(51) International classification	:B60L53/10, B60L53/14, B60L53/30, B60L53/35
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Ronnie Mathew

(57) Abstract :
A system and a device for autonomously docking and undocking of a charging cable (106) from an electric vehicle (202) is disclosed. The system (100) comprises at least one cable lock assembly (108) fixed to the charging cable (106) and adapted to automatically lock the charging cable (106) to a charging port (102) provided in the electric vehicle (202) when charging of the battery is in progress, and automatically detach the charging cable (106) from the charging port (102) on receipt of a signal indicative of a pre-defined capacity of the battery having been reached.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024

(21) Application No.202411056387 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN INTERIOR LAMP FOR VEHICLES

(51) International classification	:G02B0006440000, H04N0005225000, E04B0001700000, G01N0021359000, B60N0002070000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Darshan Ballari

(57) Abstract :
An interior lamp (200) for vehicles comprises a housing (202) having a base (202A), a wall structure (202B) extending substantially perpendicularly along a peripheral portion of the base (202A) defining a cavity (202D), and a rim portion (202C) extending like a flange along a peripheral portion of the wall structure (202B) from an open end of the wall structure (202B). A light source (204) is fixed with the cavity (202D). A lens (206) is configured to be fixed to open end of the wall structure and comprises a plurality of locking paws (208). Housing (202) comprises a plurality of locking features (210) that receive the locking paws (208). Locking features (210) are located at a junction of the wall structure (202B) and the rim portion (202C) to align the locking paws (208) with wall structure (202B), thereby increasing a light capturing area of the lens (206).

No. of Pages : 16 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024

(21) Application No.202411056388 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A HAIR DYE COMPOSITION AND A METHOD OF PREPARING THE SAME THEREOF

(51) International classification	:A61K8/34, A61K8/97, A61Q5/10, C07C65/03, A61K31/295, C07C59/105
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)GUHA, Kaustav
3)AGARWAL, Gaurav
4)MAJUMDER, Suman

(57) Abstract :
The present disclosure provides a hair dye composition and a method of preparing the same resulting into a ready to use product/paste with/without Henna that offer a brown-black/natural black output shade to grey hair /bleached hair. The present invention also provides a henna-based hair dye composition and a method of preparing the same thereof. The compositions disclosed herein are non-peroxide based, non-oxidative, PPD/PTD free solution through Polyphenols including Gallic Acid complexes with transition metal ions to obtain natural black shade of hair The invention essentially provides a single step process with a ready to use product/paste with/without Henna that offer a brown-black/natural black output shade to grey hair /bleached hair. The natural dyeing retains mechanical properties of virgin hair without any significant damage, characterized by tensile properties.

No. of Pages : 21 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202411056389 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A CHARGING METHOD FOR A BATTERY OF AN ELECTRIC VEHICLE, AND A SYSTEM THEREFOR

(51) International classification	:H02J0007000000, H01M0010440000, B60L0058120000, G06Q0010040000, B60L0053140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dijo Jose
2)Nupur Rathore
3)Anilkumar Davu
4)Anshuman Awasthi

(57) Abstract :
A charging method and a charging system for a battery of an electric vehicle are disclosed. The charging method (300) comprises the steps of collecting (302) information pertaining to one or more operating characteristics of the battery (102), and determining (304) a plurality of possible travel range and departure time combinations based on the collected information, during a first stage of optimization. The method comprises receiving (306) a user input comprising at least a travel range and a departure time of the electric vehicle from a charging station, and generating (308) an optimized charging profile for charging the battery (102) based on a possible travel range and departure time combination selected by the user through the user input among the plurality of possible travel range and departure time combinations, during a second stage of optimization. The method also comprises charging (310) the battery (102) using the generated optimized charging profile.

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411056951 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : VEHICLE

(51) International classification	:B62K11/04, B62K11/02, B62D25/08, B60G7/00, B62K25/00, B62K25/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YADAV, Mukesh Kumar
2)Ravinder

(57) Abstract :
The present invention discloses a mounting arrangement of a rear suspension (128) with a body frame (102) of a vehicle (100). The body frame (102) includes a head tube (202), a front frame structure (203) extends rearwardly from the head tube (202), and a rear frame structure (205) extends rearwardly from the front frame structure (203). A swingarm (126) swingably couple the rear ground engaging member (114) to the body frame (102). The swing arm (126) includes a right arm (260) and a left arm (258) and a cross arm (262) connecting the right arm (260) and the left arm (258). A lower mounting bracket (264) extending from the cross arm (262) is adapted to mount an lower mounting member (256) of the rear suspension member (128). The mounting arrangement is such that a length axis (Lx) of the rear suspension member (128) intersects the cross arm (262).

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411056962 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Arrangement for motor vehicle

(51) International classification	:B60K1/04, B60R16/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)BABU Suraj
2)JEANNIN Christophe
3)MASSERON Christophe
4)SENER Yunus-Emre

(57) Abstract :
Arrangement for a motor vehicle, comprising - a structure delimiting a passenger compartment, - a powertrain arranged outside the structure, and - a traction battery arranged inside the structure, - a cradle arranged outside the structure, - a fastener arranged outside the structure, - a first wiring harness, a first end of which is connected to the powertrain, - a second wiring harness, a first end of which is connected to the traction battery, and the structure comprising an opening for a second end of the second wiring harness to pass through, a given surface of the fastener being contained substantially within a plane perpendicular to a transverse axis of the motor vehicle, so as to allow a second end of the first wiring harness to be fastened to the given surface by pressing on the second end substantially along the transverse axis.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202411056968 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN AUXILIARY TRIPPING MECHANISM FOR A CIRCUIT INTERRUPTION SYSTEM AND A METHOD OF OPERATION THEREOF

(51) International classification	:H01H9/54, H02H1/00, H01H89/00, H01H71/10, H01H71/24
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)TREHAN, Mayank
2)KAMBOJ, Gaurav
3)GUPTA, Ashish
4)SINGH, Rajkumar

(57) Abstract :
Described herein is fail-safe tripping mechanism [200] for circuit interruption system [100] and method for controllably operating mechanical circuit-breaker [104] in circuit interruption system [100], that comprises solid-state circuit-breaker [102] and mechanical circuit-breaker [104], electrically connected in series with each other, and between line and load-side [100a, 100b]. Fail-safe tripping mechanism [200] comprises sensor-unit [202] to sense current flowing from mechanical circuit-breaker [104] to load-side [100b], and generate control signal upon sensing current. Switch-control unit [204] comprises electromagnetic coil member [204a] to adjust mechanical circuit-breaker [104] from ON to TRIP position. The switch-control unit [204] receives control signal from sensor-unit [202], and sends, by electromagnetic coil member [204a], tripping signal to mechanical circuit-breaker [104], to adjust thereof to TRIP position, in case operative position of mechanical circuit-breaker [104] is ON position, operative position of solid-state circuit-breaker [102] is TRIP or OFF position, and control signal is received from sensor-unit [202]. Refer figures 1 & 3.

No. of Pages : 20 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202411056969 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A MONITORING AND TRIPPING SYSTEM FOR A CIRCUIT INTERRUPTION SYSTEM, AND METHOD OF OPERATION THEREOF

(51) International classification	:H02H1/00, H02H3/08, H01H9/54, H02H1/00, H02H3/08, H01H9/54
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)TREHAN, Mayank
2)KAMBOJ, Gaurav
3)GUPTA, Ashish
4)SINGH, Rajkumar

(57) Abstract :
Described herein is monitoring and tripping system [200] (MTS) for circuit interruption system [100] and method of operation thereof, that comprises solid-state circuit breaker [102] (SSCB) and mechanical circuit-breaker [104], electrically connected in series with each other, and between line-side [100a] and load-side [100b]. MTS [200] comprises sensor-block [204] to sense one or more electrical-parameters between mechanical circuit-breaker [104] and load-side [100b], sensor-processor block [206] generates sensor-output signal corresponding to received one or more electrical-parameters, such that sensor-output signal corresponds to instantaneous arc-fault intensity at load-side [100b], determined from one or more electrical-parameters, logic-block [208] compares instantaneous arc-fault intensity with stored permissible value of instantaneous arc-fault intensity, by processing-unit [208b]; and transmitting tripping-signal to driver-module [210] to adjust SSCB [102] and mechanical circuit-breaker [104] to TRIP position, in case operative position of both is the ON position, and the instantaneous arc-fault intensity is beyond stored permissible value of arc-fault intensity. Refer figures 1 & 3.

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411057222 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PROCESS FOR PREPARATION OF 2,3,3,3-TETRAFLUOROPROPENE AND INTERMEDIATE THEREOF

(51) International classification	:C09K0005040000, C08J0009140000, G06K0019070000, A61P0017000000, C04B0035622000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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3)JAIN ANURAG

(57) Abstract :
The present invention provides a process for preparation of 2,3,3,3-tetrafluoropropene, an hydrofluoroolefin refrigerant characterized by low global warming potential and zero ozone depletion potential. R-1234yf serves as an environmentally sustainable alternative to traditional hydrofluorocarbons in refrigeration and air conditioning systems and is also used in several other applications such as blowing agent, solvents etc.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202411057229 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IMMUNITY BOOSTING NUTRACEUTICAL GUMMY FORMULATION AND PROCESS FOR PRODUCTION THEREOF

(51) International classification	:A61K0036540000, A23L0033105000, A61K0031120000, A23L0029231000, A61K0031452500
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Sanjib Kumar Paul
4)Appidi Venkata Subba Reddy
5)Appidi Sindhura Reddy

(57) Abstract :
The present invention relates to a stable nutraceutical edible formulation enriched with synergistic blends of spice extracts such as curcumin, cinnamon, and piperine, along with functional additives including vitamins, polyols, and natural preservatives. The formulation delivers functional ingredients as an organoleptically acceptable format such as gummies, chewables, lozenges, or functional confections. A unique two-stage thermal process—High Temperature-Less Time (HTLT) and Low Temperature-More Time (LTMT)—is employed to optimize the retention of actives during cooking. Water-soluble vitamins are infused at controlled lower temperatures to preserve potency. The optimized matrix ensures over 90% bioactive retention, color stability (?E = 2.3), oxidative safety (PV = 0.1 meq O2/kg), and microbial stability (=1.5×10² CFU/g) over atleast till 6 months storage. The invention provides a consumer-friendly alternative to capsules or tablets, suitable for preventive healthcare and wellness, especially in children and elderly populations.

No. of Pages : 30 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202411057231 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Leather Like Composites from Agricultural Biomass and Rubber Latex and a Process for the preparation thereof

(51) International classification	:A23K0010370000, C08J0003220000, C02F0001280000, C08J0003000000, E21B0043240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Leather Like Composites from Agricultural Biomass and Rubber Latex and a Process for the preparation thereof The present invention describes a process for developing a leather material composite utilizing agricultural biomass such as pineapple leaves, banana pseudostem, sugarcane bagasse, rice straw, coffee husk etc. and rubber latex. The developed process aims to provide a sustainable, eco-friendly and cost-effective alternative to conventional leather by employing a multi-step process comprising alkali pulping, optional bleaching, cellulose homogenization using twin-disc refining, high shear latex mixing, Infrared drying, micro-thinning, Infrared (IR) curing, surface coating, embossing, and polishing. The key advantages of the process are utilization of agricultural waste, reduced processing time and effluents, avoidance of hazardous chemicals used in leather tanning, and lower production costs. The invention provides an environmentally responsible and commercially viable plant-based alternative for diverse leather applications.

No. of Pages : 30 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411057232 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A Two Component Thermoinsulating Handwear

(51) International classification	:A61B0018020000, A41D0019015000, A41D0019000000, B32B0005260000, A61B0018000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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8)Debasis Samanta
9)Mohammed Sayem Alam
10)Palanisamy Thanikaivelan
11)Rathinam Aravindhan
12)Tanneru Narasimhaswamy
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14)Nishter Nishad Fathima
15)Kalarical Janardhanan Sreeram

(57) Abstract :
A Two Component Thermoinsulating Handwear The present invention relates to a leather-based protective glove designed for use in extreme cold climates, such as in high-altitude climbing expeditions, polar expeditions, winter outdoor work, sports, cold storage, and healthcare applications such as cryotherapy and cryosurgery. The said glove comprises an outer component and an inner component. The outer component features a cold-resistant light-weight leather in the palm and finger regions, providing enhanced grip, dexterity, and water vapor permeability. In the remaining regions, a first synthetic fabric is used to ensure flexibility and insulation. The inner component consists of an outer layer made of a second synthetic fabric, an insulation layer composed of a third synthetic fabric, and an inner lining layer made of a first synthetic fur. The insulation layer is seamlessly fused, while the other layers are stitched together to form a cohesive inner component. Additional features of the glove include the attachment of hook-and-loop fasteners near the opening for secure closure and an elastic string added to the cuff for a secure grip on the user. The leather-based protective glove of the present invention exhibits exceptional thermal insulation (0.283 ± 0.009 m2K/W), cold-resistance (an insulation against cold at -50 °C of 11.93 ± 2.87 °C), and dexterity (level V).

No. of Pages : 22 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056647 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:C07D261/04, C07D249/06, A01N43/80, A01N47/40, A01P7/04, C07D213/26, A01N43/653, A01N43/56
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to a stable synergistic pesticidal composition for the protection of various crops such as groundnut, rice and plants against insects-pests and wide range of fungal diseases and process of preparation and use thereof.

No. of Pages : 59 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056661 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:C07D261/04, A01N43/80, A01P7/04, C07D213/26, A01N43/653, A01N43/56, A01N57/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to stable synergistic pesticidal composition for the protection of various crops and plants against pests including insects-pests and fungal diseases.

No. of Pages : 61 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202411056664 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:A01N43/80, C07D261/04, C07C69/734, A01P7/04, C07D213/26, A01N43/653, A01N43/56, A01N57/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
The present invention relates to a stable synergistic pesticidal composition for the protection of various crops such as groundnut, rice and plants against insects-pests and wide range of fungal diseases and process of preparation and use thereof.

No. of Pages : 58 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056674 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A LOCK ASSEMBLY FOR A VEHICLE

(51) International classification	:E05B79/12, E05B77/00, E05B81/04, E05B85/24
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)SUYOG KULKARNI
3)ANIL GUPTA

(57) Abstract :
The present disclosure relates to a lock assembly (100) for a vehicle. The lock assembly (100) includes a housing (3) having first segment (3a) and second segment (3b). A locking arm (5) is disposed in a portion of first segment (3a). Locking arm (5) is slidable between a locked condition and an unlocked condition. Actuator (10) is disposed in second segment (3b). Cam (12) is defined with a first arm (12a) coupled with actuator (10) and a second arm (12b). A second slider (8) is disposed in remaining portion of first segment (3a). Second slider (8) is displaceable between an extended position (V) and a retracted position (U) to obstruct rotation of cam (12) either in at least one of clockwise direction or anticlockwise direction. Consequently, obstructing the rotation of cam (12) causes stall current condition in the actuator (10).

No. of Pages : 33 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056675 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:C07D239/52, C07D401/04, A01N47/40, A01N65/00, A61K31/415, C07D231/12, C07C231/06, A01P7/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SAVI BHUTANI

(57) Abstract :
The present invention relates to a stable synergistic pesticidal composition for synergistic and effective control of various insect pests and fungal pathogens.

No. of Pages : 57 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056678 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR OPTIMIZED MOBILITY MEASUREMENTS IN MIXED NETWORK DEPLOYMENTS

(51) International classification	:H04W0036000000, H04W0064000000, H04J0011000000, H04W0024020000, H04W0004020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Hargovind Prasad Bansal

(57) Abstract :
A system and method for next generation optimized mobility criterion in wireless communication is provided. The invention includes a method (200) for optimizing mobility decisions between a base station (102) and a user equipment (UE) (104) in a wireless network (100) using location-based measurement configurations, proximity-based intelligent measurements, and real-time neighbor cell information retrieval from an external server (112). The system enables automatic loading of neighboring cell information for various locations, allowing faster measurements when needed. The external server, updated in real-time from base stations, provides coverage range information for neighbor cell lists. A predictive location model utilizing AI/ML techniques anticipates future UE locations for proactive measurements. This invention addresses the technical problem of suboptimal mobility decisions in mixed network deployments, particularly for moving devices and areas with multiple RATs. Figure 1

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202411056686 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:C07C231/06, C07D401/04, A01N47/40, A01N65/00, A01P7/04, C07D333/20, A61K31/415, C07D231/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SAVI BHUTANI

(57) Abstract :
The present invention relates to a stable synergistic pesticidal composition for synergistic and effective control of various insect pests and fungal pathogens.

No. of Pages : 76 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411056984 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYNTHESIS OF METHYLENE BRIDGED BICYCLO[2.2.2][3.3.1] POLYKETIDES OLIGOMERS VIA VINYLOGOUS DOMINO/CASCADE ANNULATION OF ALKYLIDENE PYRAZOLONES

(51) International classification	:C12N0015520000, C07D0471180000, C07D0493180000, C07D0498180000, A61B0006000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SINGH, Ravi P.
2)SINGH, Bhuvnesh

(57) Abstract :
The current invention focuses on the synthesis of bridged bicyclo[2.2.2][3.3.1] polyketide synthons. This methodology reveals a novel silver triflate catalysed vinylogous domino/cascade annulation of 3-alkylidene pyrazolones and alkynyl aldehydes. A broad spectrum of highly substituted bridged bicyclo [2.2.2] [3.3.1] polyketide oligomers could be afforded in good to excellent yields as a single diastereomer. Additionally, natural products and drug molecules tethered alkynyl aldehydes have also been tested under the established reaction conditions and the corresponding bridged bicycloproduct could be successfully obtained in high yields with a single diastereomer. Furthermore, the present methodology has also been elegantly utilized for gram scale synthesis of the bridged polycyclic product and has subsequently been transformed to bridged [3.3.1] adduct.

No. of Pages : 36 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411056995 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : NITROGEN DOPED PHOTOCATALYST NANOPARTICLES AND A METHOD OF PREPARING THE SAME THEREOF

(51) International classification	:B01J0035000000, B01J0027240000, B82Y0030000000, A61P0031040000, B82Y0040000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)CHAVAN, Milind Abaji
4)BANDYOPADHYAY, Balaji
5)RAMAMURTHI, Suresh
6)GANGAIAH, Vijaya Kumar
7)TAMUDIA, Deepak Kumar
8)MATTE, H S S Ramakrishna

(57) Abstract :
The present invention relates to a novel nitrogen doped photocatalyst nanoparticles and a method of preparing the same thereof, wherein said nitrogen doped photocatalyst nanoparticles are decorated with silver (Ag/N-TiO2 NPs). The present invention also discloses a method for preparing metal decorated nitrogen doped TiO2 nanoparticles. The synthesized Ag/N-TiO2 NPs exhibit significant photocatalytic and antimicrobial activity under indoor lighting conditions. The method disclosed in the present invention also provides an enhanced way of producing the nanoparticles.

No. of Pages : 30 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411056996 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR DEVELOPING STOCHIOMETRIC GADOLINIUM NIOBATE COATINGS

(51) International classification	:C23C0004134000, C01G0033000000, B01J0019000000, H01L0031032000, H01M0008045370
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Indian Institute of Technology, Patna
(72)**Name of Inventor :**
1)Rahul Kumar
2)Satish Indupuri
3)Anup Kumar Keshri

(57) Abstract :
The present disclosure discloses a method for developing one or more stochiometric Gadolinium Niobate (GdNbO4) coatings. The method includes selecting (102) GdNbO4 powder as a feedstock with one or more initial stoichiometric ratios of niobium pentoxide (Nb2O5) and Gadolinium Oxide (Gd2O3), spraying (104) the powder feedstock at one or more process parameters using an atmospheric plasma spray (APS) technique, optimizing (106) the one or more process parameters to reach a critical stoichiometry of 1.0 in the one or more coatings, analyzing (108) the behavior of stoichiometric ratio during the APS technique through one or more sensors, and fabricating (110) the one or more coatings and analyzing the one or more coatings for stoichiometric behavior with respect to the one or more process parameters.

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411056998 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A MICROELECTROMECHANICAL SILICON-PUNCH THROUGH RESONANT SWITCH

(51) International classification	:H01L0029100000, H01L0029780000, H01L0029160000, H01L0031110000, H01L0031103000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)MITRA, Bhaskar
2)VERMA, Satish K.

(57) Abstract :
The present disclosure provides a microelectromechanical system (MEMS) resonant switch (100). The switch (100) includes a silicon substrate (102) with first (104) and second (106) p-n junctions formed through an epitaxial process, a depletion layer transducer (108) within the space-charge region of these junctions leverages internal forces on stationary charges, a drive junction (110) for receiving a drive signal to excite resonance and a sense junction (112) that remains fully depleted when the switch (100) is OFF. Further, a DC bias is applied to a common p or n junction to keep the switch (100) out of resonance and the sense junction (112) fully depleted in the OFF state. Upon receiving the drive signal, the switch (100) transitions into resonance, causing mechanical displacement and making the sense junction (112) enter a punch-through state. This enables current flow through the sense junction (112), switching the device to an ON state.

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056500 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : UNIVERSAL CASSETTE FOR COLLECTION, STORAGE AND SAFE TRANSFER OF BIOLOGICAL SAMPLE AND METHOD TEHREOF

(51) International classification	:B01L0003000000, A61B0010000000, H04L0067060000, A61K0039000000, C12M0001260000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr. Priyanka Maurya

(57) Abstract :
The present invention provides for a universal cassette or cartridge for collection, storage and/or easy transfer of biological samples on paper/membrane and method thereof. The universal cassette comprises a substantially rigid housing and a middle segment. The said cassette is low-cost, user friendly and reliable. Further, the cassette reliably stores paper/membrane and thereafter allows easy and/or safe transfer of said paper/membrane eliminating chances of sample damage or contamination. Figure 1

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056504 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A NOVEL METHOD FOR ORTHO-NITRATION OF ANILINE AND COMPOSITION THEREOF

(51) International classification	:C07C0271220000, G01N0033543000, C07C0247120000, C07C0211520000, C07C0209020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)National Institute of Technology, Uttarakhand
(72)**Name of Inventor :**
1)Zafar Iqbal
2)Saroj Ranjan De
3)Subrata Kumar Pore

(57) Abstract :
The present invention discloses a novel method for ortho-nitration of aniline and identifies Zn(NO3)2.6H2O as a cheap and regiospecific ortho-nitrating agent that requires a mild reaction condition. The method requires acetonitrile as solvent, 90°C temperature, and 2-12h of reaction time. The ortho-nitration method is efficient for both electron donating and electron withdrawing group-substituted anilines. The carbamate group protection of amine (-NH2) group in aniline produces highest product yield. The method is efficient at gram-scale for industrial applications. Mechanistically, nitrating agent Zn(NO3)2.6H2O triggers an aromatic electrophilic reaction followed by rearrangements to produce ortho-nitro aniline.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202411056506 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A GENETIC TOOL FOR ENGINEERING THE GENOME OF BACTERIA AND A METHOD OF PREPARING THE SAME THERE OF

(51) International classification	:C12N0015900000, C07K0014720000, C12N0015630000, C07K0014415000, C12N0015810000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)DR. DEEPJYOTI PAUL
3)DR. LEKSHMI. N

(57) Abstract :
The present invention relates to the field of Biotechnology and genetic engineering. In particular, the present invention relates to the field of a novel genetic tool with site-specific integration and FLP-FRT recombination excision of antibiotic selection marker for utility in applied and industrial research, biotherapeutic development and diagnostics.

No. of Pages : 16 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202411056524 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR MONITORING OPERATING MODES OF POWER TAKE-OFF (PTO) IN A VEHICLE

(51) International classification	:B60K 17/28, F02D29/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Hitanshu Ranjan Mahapatra
2)Veeran gupta

(57) Abstract :
The disclosure herein generally relate to a power take-off (PTO) in a vehicle and more particularly to a system (100) and a method (200) for monitoring (sensing and notifying) operating modes and speed of the PTO (12) of the vehicle (10). The system (100) includes a first sensing system (102), a second sensing system (104), an ECU (106) and an indicating module (108). The PTO monitoring system (100) accurately detects and indicates the operating mode and speed of the PTO (12). The PTO monitoring system (100) is reliable, easy to install and is inexpensive. The PTO monitoring system (100) accurately detects and notifies operating modes and speed of the PTO (12) to prevent damage to the attached implements, thereby ensuring safe operation of various types of implements. The PTO monitoring system (100) ensures efficient operation and lifetime of the attached implement. Fig. 4

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056581 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR ENHANCING DEVICE ACCESSIBILITY FOR VISUALLY IMPAIRED USERS

(51) International classification	:G10L0015220000, G06F0003010000, G06F0003160000, G06Q0020320000, H04M0003540000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BISWAS, Aditya
2)SAHAI, Manas

(57) Abstract :
The present disclosure relates to a method and a system for enhancing a device accessibility. The method comprises: (a) determining a vision acuity of a user; (b) capturing a device information corresponding to one or more user interactions with the electronic device; (c) comparing the device information with a pre-stored device information; (d) detecting a user action corresponding to the one or more user interactions as an abnormal user action based on the comparison; and (e) suggesting an alternate user action to the user action, based on at least one of the vision acuity and the detection of the abnormal user action. [FIG. 4]

No. of Pages : 44 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411057005 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : VEHICLE

(51) International classification	:F01N13/08, F01N3/28, F01N3/021, F01N11/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)SAHOO, Niranjan

(57) Abstract :
A vehicle comprising a head pipe, a down tube extending from the head pipe, an engine unit supported on the down tube, an exhaust pipe connected to an engine unit, the exhaust pipe comprises a catalyst device for purifying an exhaust gas produced by the engine unit, a first sensor unit for detecting an oxygen content in the exhaust gas produced by the engine unit, a first cable and a first coupler, the first sensor unit located upstream of the catalyst and, the first cable disposed between is coupled to the first sensor unit at one end and to the first coupler at the other end, a second sensor unit for detecting an oxygen content in the exhaust gas produced by the engine unit, a second cable and a second coupler, the second sensor unit located downstream of the catalyst, and the second cable is coupled to the second sensor unit at one end and to the second coupler at the other end, wherein the first coupler and the second coupler are electrically coupled to a control unit, and wherein the second coupler is suitably mounted on the top surface of a shroud of the engine unit. Figure 2

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411057036 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AI-ML BASED PREDICTION OF HANDOVER FAILURE AND RADIO LINK FAILURE

(51) International classification	:H04W0036000000, H04W0024100000, H04W0024080000, H04W0036300000, H04W0076270000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)CHANDRASHEKAR, Subramanya
2)KAMBLE, Vihang

(57) Abstract :
A method includes transmitting a Radio Resource Control (RRC) reconfiguration message to a User Equipment (UE) 200 to perform one or more RRM measurements at one or more predefined time intervals. The method includes receiving assistance information from the UE 200 corresponding to the one or more performed RRM measurements. The method includes determining, based on the received assistance information, at least one of a too-late HO and a too-early HO to at least one target cell or at least one target base station. The method includes determining an optimal HO criteria of a HO between any two pairs of network cells, based on the at least one of the determined too-late HO and the determined too-early HO to predict and to prevent a Handover Failure (HoF) and a Radio Link Failure (RLF) for the UE 200 during a HO process.

No. of Pages : 42 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411057037 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN INFORMATION MANAGEMENT SYSTEM AND METHOD

(51) International classification	:G06Q0010060000, G06F0016350000, G06Q0010100000, G06Q0050080000, G06F0040205000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SHARMA, Vinay

(57) Abstract :
The present invention relates to an information management system and method. The information management system comprises a delivery subsystem, a curation subsystem, and a database. The database is connected with the delivery subsystem and the curation subsystem for storing a taxonomy library. The delivery subsystem retrieves a taxonomy from the taxonomy library and a portion of curated data corresponding to the retrieved taxonomy from the database. Further, the delivery subsystem provides the retrieved taxonomy and the portion of the curated data. The system and method enable efficient, secure, and accurate organization, curation, and delivery of data, thereby improving decision-making, collaboration, and data accessibility across the organization.

No. of Pages : 47 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411057043 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A KNOB-TYPE TILTING MECHANISM FOR AN ICE MAKER ASSEMBLY

(51) International classification	:F25C1/24, F25C5/02, F25C5/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)DHIMAN, Atul
2)AGRAWAL, Praveen
3)Ashish

(57) Abstract :
Described herein is a knob-type tilting mechanism [300] for an ice maker assembly [200]. The ice maker assembly [200] comprises a first ice tray [210] and a second ice tray [212] pivotally installed within a main housing [202]. The knob-type tilting mechanism [300] comprises a first knob member [302] and a second knob member [304] connected to at least one end of the first and second ice trays [210, 212], respectively, and a main knob member [306] installed atop the first and second knob members [210,212]. With such an arrangement, an angular adjustment of the main knob member [306] facilitates a simultaneous angular adjustment of each of the first and second knob members [302, 304], thereby facilitating a simultaneous pivotal adjustment of each of the first and second ice trays [210, 212], respectively, for removal of ice therefrom. Refer figure 2.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057579 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ENERGY EFFICIENT TERNARY 3:1 TERNARY MULTIPLEXER

(51) International classification	:H04N0019960000, H04W0052020000, H04L0012120000, G11C0011560000, C09K0005040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)PROF. SAJAD A. LOAN
(72)**Name of Inventor :**
1)SHAMS UL HAQ
2)TABASSUM KHURSHID
3)PROF. SAJAD A. LOAN

(57) Abstract :
Optimizing power consumption is an essential design metric in the contemporary computing circuits. Owing to the lesser interconnects, storage requirements, and larger information processing capability, the multi valued logic (MVL) design of computing circuits is potentially promising. The MVL implementation using Carbon Nanotubes Field Effect Transistors (CNTFETs) has proven to be prolific in terms of energy efficiency, area requirement and complexity. Multiplexer being one of the critical building blocks of digital processor needs to be energy efficient. A power and area efficient 3:1 ternary multiplexer (TMUX) have been implemented using the CNTFET technology. The proposed 3:1 TMUX is optimized in energy, propagation delay and CNTFET count.

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057580 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BUFFER-BASED SINGLE-ENDED TERNARY SRAM CELL

(51) International classification :H01L0027110000, G11C0011412000, H04N0019150000, H04N0019152000, G11C0011419000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)SHAMS UL HAQ
2)TABASSUM KHURSHID
3)PROF. SAJAD A. LOAN

(57) Abstract :
The implementation of ternary logic using carbon nanotube field effect transistor (CNTFET) technology is gaining immense popularity due to the odds it offers in terms of reduced power consumption and interconnect complexity. This paper presents an energy-efficient design of a ternary buffer (TBUF). The TBUF with feedback and access transistors has been used to implement a single-ended ternary memory cell (TSRAM) for power-hungry battery-operated IoT applications. The reduction of power owes to the least transistor count and shunning of any direct current path between the VDD and ground in the TBUF design. The proposed TSRAM offers the highest logic-1 static noise margin (SNM1). An important figure of merit (FOM) namely the TSRAM electrical quality matrix (TEQM) is highest in the proposed TSRAM pointing out the suitability of the proposed design for low power applications.

No. of Pages : 14 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202411057626 A
(19) INDIA
(22) Date of filing of Application :30/07/2024
(43) Publication Date : 06/02/2026

(54) Title of the invention : A TAIL LAMP ASSEMBLY FOR 3D ILLUMINATION EFFECT

(51) International classification	:F21S8/10, F21S10/00, F21W101/14	(71)**Name of Applicant :** **1)UNO MINDA LIMITED** Address of Applicant :Village Nawada Fatehpur, P.O. Sikanderpur Badda, Distt. Gurgaon, Haryana-122004, India Gurgaon Haryana India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72)**Name of Inventor :** **1)AMIT KUMAR SRIVASTAVA** **2)CHANDRA SHEKHAR SINGH** **3)SUSHIL KUMAR SHARMA** **4)IMRAN AHMAD**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure relates to a tail lamp assembly (100) of a vehicle. The tail lamp assembly (100) comprises an inner lens (102), an outer lens (104), a printed circuit board (PCB) (106), a reflector (108), a lamp driver module (110), a housing (112), and a light source (120). The inner lens (102) comprises a middle portion (122)defined with pillow optics, and a plurality of side portions (124) extendingfrom both ends of the middle portion (122) of the inner lens (102). The housing (112)provides structural support and protection for internal components, and the reflector (108) is positioned within the housing (112) and aligned with the light source (120) to capture and redirect emitted light. The integration of the light source (120), the reflector (108), and the inner lens (102) are configured to achieve a 3D illumination effect by controlling and dispersing the emitted light. [Figure 2]

No. of Pages : 30 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057629 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : “SMART TRACKING & ALERT SIGNALLING ADVANCED FIRST AID KIT AND SYSTEM”

(51) International classification	:B60R21/013, H02J7/00, G08B13/14, G08C17/02, G08B21/24, A61F17/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SANTHANAM GURUNATH, Vignesh Balaji
3)NINAMOHINA, Abilash
4)PCHANDRASEKHAR, Narayanamurthy

(57) Abstract :
The present invention provides a first aid kit for a vehicle, comprising- a Medicine Box, Power Bank unit; an Arduino unit configured to store information related to the medicines, sending and receiving signals; and a charging facility of power bank unit. The invention also provides a smart trackable and alert enabled first aid system for a vehicle comprising the first aid kit according to the present invention and Telematic Control Unit (TCU).

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057683 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:A01N0043560000, C12N0015820000, A01N0037360000, C07C0323600000, C07C0323650000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SUNITA MALHOTRA

(57) Abstract :
The present invention relates to stable synergistic pesticidal composition for the protection of various crops and plants against pests including insects-pests and fungal diseases.

No. of Pages : 115 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056694 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:A01N51/00, A01N43/58, A01N43/40, A01P7/00, C07C127/22, A01N47/34, C07D493/22
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SAVI BHUTANI

(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests including entire sucking pest complex.

No. of Pages : 58 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056706 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC FUNGICIDAL COMPOSITION

(51) International classification	:A01N47/14, A01N25/14, A01N43/56, A01N43/653, A61K31/325, C07C333/00, A01N43/84
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SAVI BHUTANI

(57) Abstract :
The present invention relates to stable synergistic fungicidal composition which provides broad spectrum control of fungal diseases and increased uptake of active ingredients in various crops.

No. of Pages : 52 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056711 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC FUNGICIDAL COMPOSITION

(51) International classification	:A01N33/12, A01N59/26, A01P3/00, A01N43/653, C07C255/51, C07D239/52
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1): SAVI BHUTANI

(57) Abstract :
The present invention relates to a stable synergistic fungicidal composition comprising fungicidal effective compounds.

No. of Pages : 86 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202411056744 A
(19) INDIA
(22) Date of filing of Application :25/07/2024
(43) Publication Date : 06/02/2026

(54) Title of the invention : A STABLE SYNERGISTIC HERBICIDAL COMPOSITION FOR WEED CONTROL

(51) International classification	:A01N29/04, A01N 25/02, A01N47/36, A01P13/00, C07D241/44, C07D239/54
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Priya Rani

(57) Abstract :
The present invention relates to a stable synergistic herbicidal composition for weeds control in pre- emergence, early post emergence to late post emergence weed stage.

No. of Pages : 61 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056746 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:A01N43/40, A01N37/00, A01N51/00, C07D231/38, A01N43/56, A01N37/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SAVI BHUTANI

(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests.

No. of Pages : 71 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056749 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:A01N0051000000, A01N0043580000, A01N0057120000, A61K0045060000, C07C0281140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MONIKA MADAAN

(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests. The present invention also relates to a process for preparation thereof.

No. of Pages : 61 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056755 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:A01N0051000000, A01N0043580000, A01N0057120000, C07C0281140000, H04L0012280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MONIKA MADAAN

(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests and insecticidal diseases.

No. of Pages : 60 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056758 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INSULATED CONSTRUCTION PANELS

(51) International classification	:E04C0002292000, F16L0059020000, F16L0059080000, E04B0001760000, E04C0002520000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Rajesh Gupta
(72)**Name of Inventor :**
1)Deepak Kumar

(57) Abstract :
Disclosed is an insulated construction panel (100, 200) including a top sheet (102, 202), a bottom sheet (104, 204), and an insulation layer (106, 206) sandwiched between the top sheet (102, 202) and the bottom sheet (104, 204). The insulation layer (106, 206) includes a rockwool material. The panel (100, 200) includes fastening grooves (108, 208) formed on opposite side ends, comprising a first groove (108a, 208a) on a first side end (107, 207) and a second groove (108b, 208b) on a second side end (109, 209). The first groove (108a, 208a) and the second groove (108b, 208b) are adapted to engage with corresponding fastening grooves of adjacent construction panels to form an interlock connection. The fastening grooves (108, 208) are formed by extending edges of the top sheet (102, 202) and the bottom sheet (104, 204) to create a complementary interlocking profile. FIG. 2 is selected

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411056772 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Next generation PLMN Search & acquisition methods.

(51) International classification	:H04W0048160000, H04W0048180000, H04W0052020000, H04W0084040000, H04L0047242500
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Hargovind Prasad Bansal

(57) Abstract :
The present disclosure provides a system (100) for optimizing public land mobile network (PLMN) search and service acquisition. The system (100) includes a user equipment (UE) (102) with a processor (104), memory (106), network interface (108), multiple radio frequency (RF) chains (110), and dual subscriber identity modules (SIMs) (112). An external server (118) stores a location-specific network database (120). The processor (104) executes instructions to obtain location-specific network information, prioritize PLMN search, perform parallel PLMN search using multiple RF chains (110), track search patterns using machine learning, detect abnormal behavior, dynamically adjust search order, update the external server (118), enquire target roaming location information, adopt dynamic radio access technology, receive real-time network provisioning, and execute concurrent PLMN search on SIM2 (116) while maintaining connection on SIM1 (114). The system (100) optimizes PLMN search time and power consumption through intelligent prioritization and parallel processing. FIG. 1

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202411057843 A
(19) INDIA
(22) Date of filing of Application :30/07/2024
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN INTEGRATED LAMINATED CORE ASSEMBLY

(51) International classification :H02K1/14, H02K1/18
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)Sureshkumar B
5)Somou Suresh N
6)Muruganandam Radhakrishnan
7)Praveen Chakrapani Rao

(57) Abstract :
The integrated laminated core assembly (200) described herein is designed for placement on a printed circuit board (PCB) (202). It incorporates an integrated bracket encapsulation (201) which encloses any two-phase terminals U, V, W (206, 208, 210) and a battery terminal (212,214). The integrated bracket encapsulation, comprises an upper (216) and lower bracket (218) which are locked securely to positions the laminated cores (220) centrally within the unified structure. The lower bracket (218) of the said encapsulation further comprises provisions (228) for accommodating the current sensors (222) of the enclosed phase terminals. Thus, the three current sensor monitors the current supplied to the motor as well as current drawn from the battery. This configuration simplifies the manufacturing and assembly, eliminating the need for multiple components. Additionally, a detailed method for assembling this integrated system is disclosed, enhancing practical implementation on PCB. Fig.2

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057852 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTOMATED ALUMINUM ROD SQUEEZING DEVICE

(51) International classification	:B25J9/16, A61B5/107, B25J19/02, B65G47/90, B21C1/16
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Satish Kumar
3)Lovepreet Singh
4)Tsewang Namgil

(57) Abstract :
An automated aluminum rod squeezing device, comprising a housing 1 positioned on a ground surface and installed with a chamber 2 stored with multiple aluminum rods, a touch enabled screen 3 installed on the housing 1 for enabling a user to give input commands for squeezing the rod, a telescopically operated gripper 4 installed within the housing 1 for gripping the rods, an artificial intelligence-based imaging unit 5 mounted within the housing 1 for detecting dimensions of the rod, a vertical platform 6 installed within the housing 1 for inserting free-end of the rod, telescopically operated pusher 7 installed with the housing 1 for pushing the rod and a container 8 positioned within the housing 1 for positioning the squeezed rod.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057853 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR CUTTING A BARREL

(51) International classification	:G06T1/00, G06T3/00, G06T7/00, B27B19/06, B27B19/12, B26D5/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr. Manjit Singh
2)Dr. Rachin Goyal
3)Navneet Singh
4)Rohit Singh

(57) Abstract :
A device for cutting a barrel, comprising a cuboidal frame 1 crafted with an opening in front surface, two telescopic rods 2 with clamps 3 arranged on the frame 1 for holding and placing a barrel on two elongated rollers 11 configured in frame 1 to rotate the barrel, two telescopic arms 4 possessing cutting wheels 5 attached to sliders 6 on a top inner surface of frame 1 for cutting lateral surface of the barrel, two telescopic members 7 equipped with cutting blades 8 at their ends arranged on inner side surfaces of the frame 1 for cutting top and bottom surface of barrel, a container 9 provided below the frame 1 to collect the liquid leaking from the barrel, an imaging unit 10 installed in the frame 1 to determine an area of a puncture damage on the barrel, a speaker notifying the user to remove the barrel.

No. of Pages : 17 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057854 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ADAPTABLE STAIRCASE DEMOLITION DEVICE

(51) International classification	:G01S0013880000, E04G0023080000, G06F0003041000, E02F0003960000, H01L0027115750
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Sukhvir Singh
5)Divya
6)Gurdeep Singh
7)Lovepreet Singh

(57) Abstract :
An adaptable staircase demolition device that is comprises of, a platform 1 platform 1 arranged with a touch interactive display screen 2 for providing input regarding portion of a staircase to be demolished, an imaging unit 3 to determine presence of a staircase in proximity to the platform 1 , an ultrasonic sensor for monitoring distance of platform 1 from the user-specified portion of the staircase, multiple motorized wheels 4 to move and orient the platform 1 underneath the staircase, a pair of hydraulic L-shaped rods 5 to extend for positioning a panel 6 integrated in between the rods 5 in proximity to lateral side of the staircase, a pair of hydraulic actuators 7 to extend/retract for forcing a blade 8 to apply an appropriate force over the staircase to crush concrete of the staircase, and a GPR (ground penetration radar) for monitoring presence of rebars in staircase.

No. of Pages : 17 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411057044 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : VEHICLE

(51) International classification	:B62K25/26, B62K25/28, B60G7/00, B62K25/20, B60G3/20
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Ravinder

(57) Abstract :
The present invention discloses a mounting arrangement of a rear suspension member (128) with a body frame (102) of a vehicle (100). The body frame (102) includes a head tube (202), a front frame structure (203) extends rearwardly from the head tube (202), and a rear frame structure (205) extends rearwardly from a cross member (228) of the front frame structure (203). A mounting bracket (244) extending from the cross member (228) is adapted to mount an upper mounting member (252) of the rear suspension member (128), whereas, a lower mounting member (256) of the rear suspension member (128) is mounted to a swingarm (126). The mounting arrangement is such that a length axis (Lx) of the rear suspension member (128) intersects either a central length axis (LC) or an area defined between the central length axis (LC) and a bottom length axis (LB) of the cross member (228).

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411057091 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GENERATION OF AN INSIGHT REPORT AND AN APPLICATION PROGRAMMING INTERFACE

(51) International classification	:G06N0020000000, G06F0021570000, G16H0040670000, B33Y0050000000, G06F0016248000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)AZIM, Mohammed
3)KHARE, Arpit

(57) Abstract :
Embodiments of the disclosure describe a method (300) that includes receiving (302) an input API specification from a user. The method (300) further includes validating (304) a compliance of the input API specification to a set of predefined parameters based on correlation using a generative Machine Learning (ML) model (105). The generative ML model (105) implements a Retrieval-Augmented Generation (RAG) technique. Further, the method (300) includes generating (306) an insight report based on the validation, wherein the insight report includes at least one of validated compliance instances and non-validated compliance instances, and wherein the insight report further includes an identification of at least one structural parameter missing or incorrect in the input API specification.

No. of Pages : 35 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202411057123 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ZERO WASTE PROCESS FOR THE RECOVERY OF ENERGY GRADE CRITICAL MATERIALS FROM SPENT OXIDE-BASED LIBS MATERIALS

(51) International classification	:G01N0021710000, C22B0003000000, H01M0010052500, C22B0007000000, C22B0015000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Mamata Mohapatra
2)Suddhasatwa Basu
3)Satyaswini Sahu

(57) Abstract :
The present invention relates to zero waste process for the recovery of energy grade critical materials from spent oxide-based libs of spent Lithium-Ion battery (LIBs) cathode system by semi hydrometallurgical recovery route. More particularly, the present invention relates to extraction of metal values (Co, Mn, Cu, Ni, Al, Li) from the spent Lithium-Ion battery (LIBs) using a mild reductive acid leaching medium. Subsequently the metals are recovered through a three-step chemical precipitation route. The transition metals (Co, Mn, Cu, Ni, Al, Li) are obtained as mix metal dicarboxylate in the first step, while aluminum is separated as aluminum phosphate in the second step, and lithium is recovered in the third step as β-lithium phosphate with 99% purity. The reagents used in leaching and precipitation of the valuable metals are efficiently recovered after third step, resulting in a fully sustainable process with zero waste. Further the mix metal dicarboxylate and β-lithium phosphate can be used directly or as precursor for energy applications.

No. of Pages : 24 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024
(21) Application No.202411057144 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SMART SYSTEM FOR DIAGNOSING GASTROLOGIC AND RELATED HEALTHCARE ISSUES

(51) International classification	:A61B0001040000, A61B0001000000, A61B0005000000, G16H0010600000, G16H0040630000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr. Abhishek Sharma

(57) Abstract :
The present invention relates to a system for diagnosing gastrologic and related healthcare issues using a non-invasive capsule endoscope. This system uses imaging and biosensing technologies to provide high-resolution images and real-time physiological data from within the gastrointestinal (GI) tract. The capsule endoscope is equipped with a high-definition camera, multiple LED lights, and a biosensor array that detects critical parameters such as pH levels, temperature, and specific biomarkers indicative of gastrointestinal disorders. The system features an integrated heat dissipation mechanism to ensure operational stability and a positioning system utilizing electromagnetic fields for real-time tracking and control. Data from the capsule is transmitted wirelessly to a central processing unit (CPU) that analyzes the information for image feature extraction and trend analysis of sensor data. A user-friendly interface allows healthcare professionals to review real-time and historical patient data, input symptoms and medical history, and generate comprehensive diagnostic reports.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024

(21) Application No.202411057155 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN AIR DUCT SYSTEM FOR A HEAT EXCHANGER IN A VEHICLE

(51) International classification	:F01P5/02, F01P11/12, F28F19/01
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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6)Akshata Mali
7)Ashwaq Shaik
8)Sai Abhilash Palvadi
9)Akkamahadevi Nagaralu Devaraju

(57) Abstract :
An air duct system (100) for a heat exchanger (202) in a vehicle (200) includes an intake air duct (102); a diverter duct (104); a set of first flaps (106); and a second flap (108). When flaps are opened, cooling air flows through diverter duct (104) to an upper end (202A) of the heat exchanger (202), and thereafter towards a lower end (202B) of the heat exchanger (202) to scavenge accumulated debris in heat exchanger area towards the lower end (202B) of heat exchanger (202), and carry the accumulated debris out of the heat exchanger area through the second flap (108). An ECU (204) determines, based on processing of images captured by an image acquisition unit (112), if removal of debris is required, and actuates flaps (106, 108). The ECU (204) also determines if the debris are completely removed, and deploys a sweeping assembly to remove the unscavenged debris.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024

(21) Application No.202411057156 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A FOLDABLE POP-UP SHOP

(51) International classification	:A61B0017340000, B65D0005420000, H05K0003320000, B60P0003025000, C23C0014040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)JUNEJA, Maniraj Singh

(57) Abstract :
A foldable pop-up shop (100) includes a base (102) configured below a foldable canopy (112) through a back structure (122) and a pair of support rods (126) in a deployed position is folded over each other. The base (112) has a pair of oppositely positioned first walls (104-1,104-2) and a pair of oppositely placed second walls (106-1,106-2) coupled to each other at four corners of the base (102) through a set of first foldable joints (108-1,108-2). Each of the second walls (106-1,106-2) is inwardly foldable about a first vertical hinge (110). The foldable canopy (112) has a pair of oppositely placed second panels (116-1,116-2) coupled to each other at four corners of the canopy (112) through a set of second foldable joints (118) forms a roof (132). The pop-up shop (100) includes one or more foldable counters (134) is configured to be locked on the base (102).

No. of Pages : 26 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024
(21) Application No.202411057157 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR DETECTION AND ACOUSTIC ANALYSIS OF FOAM INSULATION IN BODY-IN-WHITE OF VEHICLES

(51) International classification	:G01M0003240000, A61B0007000000, H05K0003340000, H04S0007000000, H04R0019040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Rakesh Yogendran
2)Varun Narasimhamurthy

(57) Abstract :
A system (100) for the detection and analysis of foam insulation in a body-in-white cavity comprises an impact generator device (102), an acoustic sensor (104), and a controller (106) connected to the impact generator device (102) and the acoustic sensor (104). The controller (106) is configured to enable the impact generator device (102) to generate and apply a predefined force at a predefined location on a surface of the BIW (200) where foam insulation (204) in the cavity (202) of the BIW (200) is to be detected and analyzed. The controller (106) further measures, using the acoustic sensor (104), acoustic attributes of acoustic signals generated upon the application of the predefined force at the predefined location, and analyzes, using a learning unit, the measured acoustic attributes to detect the presence or absence of the foam insulation (204) in the cavity (202).

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024

(21) Application No.202411057158 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IN-CAR AUTO HEAD MASSAGE SYSTEM

(51) International classification	:A61H0023020000, A61H0007000000, A61B0090000000, B60R0021233000, A61H0015000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Sindhu Venkateswaran

(57) Abstract :
Described herein is a head massage system that comprises a head massager device (102) movably configured in the headrest of a seat assembly. The head massager device (102) comprises a central hub (302), a plurality of adjustable arms (304) movably connected to the hub (302), and a vibration element (312) coupled to each of the adjustable arms (304). In addition, a front portion of the headrest moves between a closed position, in which the head massager device (102) is contained within the headrest in a stowed state, and an open position, in which the head massager device (102) moves out of the headrest to a deployed state. Further, the massager device, in the deployed state, engages with the head of an occupant such that the arms (304) grip the head of the occupant with the vibration element (312) in contact with the head to massage the head.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024

(21) Application No.202411057284 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : “TOP MOUNTED AIR PREHEATER WITH ZERO LEAKAGE”

(51) International classification	:F27D17/00, F23G5/46, F23L15/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)Atish Koul

(57) Abstract :
The present disclosure relates to a top mounted air preheater (500) for preheating a combustion air in a convention section of a furnace. The air preheater comprises a heat transfer equipment (100) comprising a plurality of tubes (105) allowing the passage of the combustion air to be heated by flue gases flowing outside the plurality of tubes, and a collector header (200) movably coupled to a first wall (101) of the heat transfer equipment (100). Each tube of the plurality of tubes has a first end (110) welded to a first plate (102) of the heat transfer equipment (100), and a second end (112) welded to a first wall (210) of the collector header (200). The collector header is configured to slide during an expansion of the plurality of tubes to accommodate the thermal expansion. The air preheater contributes to longer equipment lifespans with zero leakage in the air preheater.

No. of Pages : 27 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024

(21) Application No.202411057347 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STORING OF TETRAFLUOROETHYLENE

(51) International classification	:C08F 214/26, F17C 1/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Tarun Kumar Das

(57) Abstract :
Tetrafluoroethylene is safely shipped or stored in the form of a gaseous/vaporized mixture where the gas TFE concentration is less than 64 mol % TFE and more than 36 mol % of hexafluoropropylene (HFP) with the presence of any of the inhibitor like Di-Pentene or Terpene hydrocarbon between 20-100 ppm in the gaseous phase of mixtures. For long-term containment of TFE containing the TFE in the form of the gaseous/vaporized mixture normally be exposed from 10° C to 55° C and the pressure range to which the contained gaseous/vaporized mixture normally be exposed from 0 to 40 bar, preferably less than 10 bar.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024

(21) Application No.202411057416 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Cav1/HDAC6 knockout BHK-21 cell for enhanced production of foot-and-mouth disease virus

(51) International classification	:A61K0039000000, A61K0039120000, C12N0005071000, C12N0007000000, A61P0011060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)ASSIM VERMA
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6)SANJAY BARUA (Deceased)

(57) Abstract :
The present invention provides a Cav1/HDAC6 knockout BHK-21 cell for enhanced production of footand-mouth disease virus (FMDV). It provides a method for manipulation of BHK-21 cells to generate engineered cell lines that are deficient in two cellular proteins Cav1 (Caveolin-1) and HDAC6 (histone deacetylase 6) which serve as host restriction factor in FMDV life cycle.

No. of Pages : 19 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202411057450 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SEALING APPARATUS FOR SHAFT CABLE ENTRY OF A HUB MOTOR AND METHOD THEREOF

(51) International classification	:H02G0015013000, F16C0019180000, H02G0003220000, F16L0005080000, F16L0005020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Balaji M
3)Jagadeswaran Velusamy
4)Muruganandam Radhakrishnan
5)Praveen Chakrapani Rao

(57) Abstract :
The present invention addresses water ingress issues in hub motor shaft (106) cable (108) entries through a novel sealing method. Existing products often fail to adequately seal the cable (108) within the shaft (106), leading to rust and operational failures due to incomplete sealant coverage. To mitigate these issues, the invention introduces an apparatus and method involving the machining of a pocket or groove beneath an injection hole (102) in the shaft (106)'s inner diameter (ID) or an inner diameter of the cable entry hole (109). This pocket or groove accommodates sealant application, ensuring 360-degree coverage around the cable (108) assembly's outer diameter (OD) and shaft (106) ID. By seamlessly integrating this solution into existing assembly processes without additional parts or components, the invention provides a cost-effective and reliable sealing solution for enhancing hub motor reliability and longevity. Fig.1

No. of Pages : 14 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024

(21) Application No.202411057478 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ELECTROMAGNETIC VALVE

(51) International classification	:F16K31/11, F16K31/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Pravin Singh
3)Mahendraram Venkataraman

(57) Abstract :
The present disclosure provides an electromagnetic valve for preventing leakage of a fluid into a valve body thereof, and protecting its components from thermal overstress. The valve (200) comprises a valve body (202) comprising at least one inlet port (204) and an outlet port (206), and a diaphragm (210) configured to move between a closed position, in which the diaphragm (210) closes a passage between the inlet port (204) and the outlet port (206), and an open position, in which the diaphragm (210) allows a fluid to flow through the passage. The valve (200) comprises a solenoid (214) with a plunger (216) coupled to the diaphragm (210), such that, when the solenoid (214) is in an energized state, the plunger (216) is pulled away from the diaphragm (210) to allow the diaphragm (210) to move the open position.

No. of Pages : 26 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024

(21) Application No.202411057480 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A COVER ASSEMBLY FOR A SET OF CONTACTS OF SLIDING DOOR OF A VEHICLE

(51) International classification	:G06K0007000000, H04M0001020000, E05B0083400000, A61M0005142000, E05C0017000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Neha Ravi
3)Kavin Raj Natarajan
4)Manish Mohapatra

(57) Abstract :
A cover assembly (100) for contacts of sliding door (102) of a vehicle comprises a cover (104) for movement between an open position, in which the cover (104) exposes the contacts for engagement, and a closed position in which the contacts are covered to protect them from environment; and a driving mechanism (106) to move the cover (104) between the open position and the closed position. A striker (108) configured with the door (102) actuates the driving mechanism (106), when door (102) is closed, to move the cover (104) from closed position to open position to enable corresponding contacts on the door (102) to engage with the contacts. When door is opened, the driving mechanism (106) automatically moves the cover to closed position. Driving mechanism (106) is a rack and pinion based mechanism, where the striker engages with the rack to move the cover to open position.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024

(21) Application No.202411057521 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ACOUSTIC AND THERMAL PERFORMANCE MEASURING APPARATUS FOR EXHAUST SYSTEMS

(51) International classification	:F01N1/08, F01N13/08, G01M17/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)DAS, Apurba
2)KUMAR, Bipin
3)KUMAR, Nandan
4)RAO, Siddhi Vardhan Singh

(57) Abstract :
The present invention discloses an acoustic and thermal performance measuring apparatus (100) for exhaust systems. The acoustic and thermal performance measuring apparatus (100) simulates realistic working conditions of silencers, mufflers used in automobiles or other exhaust systems. The silencers or mufflers are tested under influence of high temperature and vibrations provided at desired amplitude and frequency. The apparatus (100) is provided with a vibration motor (1) to provide vibrations at desired amplitude and frequency, a heat source (9) for hot air and a noise source (15). It enhances the measurement accuracy and provides acoustic and thermal behaviour of acoustic devices.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057528 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Autonomous Train Escort System for Accident Prediction and Preventing mishaps

(51) International classification	:H01L0029660000, B61L0023040000, G05D0001020000, B61L0023060000, G01S0013931000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Abhishek Dixit
3)Arnav Dixit
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3)Arnav Dixit

(57) Abstract :
ABSTRACT Autonomous Train Escort System for Accident Prediction and Preventing mishaps The present invention relates to autonomous sacrificial vehicle that will escort the main locomotive train maintaining a safe distance between them. This escort vehicle will run on tracks at safe distance from the main locomotive train, running at some safe distance ahead of the main locomotive train gives advantage of knowing the track status long ahead before the reach of the main locomotive train and when the escort vehicle detects any issues on track it will stop and will also stop the main locomotive train its escorting behind it. The proposed system aims at providing protection against collision, safety against track vandalism, safety against cattle and human presence on the track and increased safety at manned/unmanned crossings. This system will also assist the loco pilot during harsh weather conditions and will provide protection against the most critical human errors.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024

(21) Application No.202411057534 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DETACHABLE WHEELBARROW

(51) International classification	:B62B5/00, B62B1/18, B62B5/00, B62B1/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Satwinder Singh
2)Gurdeep Singh
3)Lovepreet Singh

(57) Abstract :
The present disclosure relates to a detachable wheelbarrow assembly designed to enhance material handling efficiency and versatility. The assembly comprises a front end with a skeleton frame, a circular axle with wheels, and a detachable load-carrying bucket guided by supporting members. A battery housed within the frame powers the assembly, and a vertical member with a handle and throttle controls acceleration. The rear end features a wheel fork connected to the frame via a knuckle pin, a rear wheel with a hub motor, and a box housing a motor controller and charging module, topped with a seat. The braking system includes a brake lever and disc brake connected by a hydraulic pipe. The bucket also includes multiple hooks for easy lifting with mechanical aids. This innovative design addresses the limitations of traditional wheelbarrows, providing improved functionality, safety, and user convenience in various material handling applications. FIG. 1

No. of Pages : 18 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202411057693 A
(19) INDIA
(22) Date of filing of Application :30/07/2024
(43) Publication Date : 06/02/2026

(54) Title of the invention : A ROOF RAIL ASSEMBLY OF A VEHICLE

(51) International classification	:B62D25/06, B60R9/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)KUNDU, Chiranjit
2)KUMAR, Suneet
3)PANDEY, Kapil Kumar

(57) Abstract :
The present invention discloses a roof rail assembly (100) having a pair of roof rails (104) provided on a roof panel (112) along length of a vehicle. The assembly (100) comprises of a front base (102-1) and a rear base (102-2) positioned at a front end (104-2) and a rear end (104-4), respectively, of each of the roof rails (104) on top of the roof panel (112). An inner surface of the front base (102-1) and the rear base (102-2), respectively, defines a cavity (202, 204) to receive each of the roof rails (104). Each of the roof rails (104) is having a slider mechanism (106) mounted at the front end (104-2) and the slider mechanism (106) is configured to move the roof rails (104) along an arched trajectory between an elevated condition and a body-hugging condition along a length of the roof rail assembly (100).

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057694 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Assay for detection of Bovine Pregnancy Associated Glycoprotein Isoform BuPAG-2

(51) International classification	:G01N0033760000, G01N0033680000, G01N0033740000, G01N0033543000, C07K0014060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)KUMAR, Sushil
4)MOHANTY, Tushar Kumar
5)BAITHALU, Rubina Kumari
6)YADAV, Munna Lal
7)YADAV, Shweta

(57) Abstract :
The present disclosure provides a simple, cost effective, rapid and point of care apparatus for identification of bovine pregnancy associated glycoprotein-2(BuPAG-2) in a given sample. The apparatus, lateral flow immunoassay strip, of the present disclosure determines the presence of BuPAG-2 proteins with high sensitivity and specificity. The present disclosure also relates to a sandwich ELISA method for detecting bovine pregnancy associated glycoprotein-2(BuPAG-2) in a sample. The apparatus and/or kit of the present disclosure are useful for detecting the early pregnancy of cattle, hence reducing the risk of embryo mortality.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057696 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROCESS FOR BIO-GUIDED FRACTIONATION OF AQUEOUS EXTRACT OF GANODERMA LUCIDUM FOR HIGH-ALTITUDE MALADIES

(51) International classification	:A61P0025000000, A61K0045060000, A61P0007000000, A61P0009100000, A61P0033000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TULSAWANI, Rajkumar

(57) Abstract :
The present disclosure relates to a process a process for the preparation of purified fungal bioactive compounds; the process comprising the steps: preparing an aqueous extract of fungi, subjecting the aqueous extract to first fractionation with a first set of solvents to obtain a first sub-fraction, subjecting the first sub-fraction to second fractionation with a second set of solvents to obtain a second sub-fraction, purifying the second sub-fraction to obtain a purified fungal bioactive compounds.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057698 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : "INTEGRATED PRIMARY AND SECONDARY LOCKING MECHANISM FOR A CONNECTOR AND THE CONNECTOR COMPRISING THE SAME"

(51) International classification	:H01R13/436, H01R13/502, H01R13/52, H01R43/20
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)TAMTAM, Madhubabu

(57) Abstract :
The present invention provides an integrated primary and secondary lock mechanism for a connector comprising: a housing having two or more locking tabs of a predetermined shape on the inner wall of its hollow cavity; a terminal having two or more locking lances of a predetermined shape on its surface; wherein the engagement of the locking lances of the terminal with the locking tabs of the housing results in the locking of the terminal with the housing. The invention also relates to a connector and method for securing a terminal of the connectors.

No. of Pages : 25 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057704 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ADVANCED CRANE CLUTCH SYSTEM

(51) International classification	:B66C13/20, B66C23/86, B66C13/18, B66C23/62, B60K25/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KUMAR, Ankit

(57) Abstract :
The present invention relates to an advance crane clutch system. The system (100) is located between an engine (10) and a transmission (12) of a crane. The system (100) comprises of a fluid coupling unit (HC unit) (23). The HC unit (23) comprises of a first turbine, a second turbine, and fluid. The first turbine is connected to the engine (10). The second turbine is connected to the transmission (12). The rotation of the engine (10) rotates the first turbine resulting in rotation of the second turbine through the rotation of fluid, thereby rotating wheels. Upon applying of brake by an operator, the rotation of second turbine connected to the transmission (12) is slowed down, while the first turbine continues to rotate. The fluid absorbs the difference in speed between the first turbine and the second turbine, thereby preventing engine from stalling and providing smooth decoupling without manual clutch engagement. Figure 1

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057855 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTOMATED TIN CONTAINER MANUFACTURING DEVICE

(51) International classification	:A61B0034300000, B25J0011000000, B25J0015000000, A61B0034370000, G01N0035000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Roopika
3)Vibha
4)Riya

(57) Abstract :
An automated tin container manufacturing device comprises a housing 1 with multi-sectioned chamber 2 to be positioned on ground surface, a pair of robotic arms 3 to grip metal sheet, a platform 4 for accommodating gripped sheet, an artificial intelligence-based imaging unit 5 to determine dimensions of accommodated sheet, a motorized first gripper 6 integrated with cutter 7 for positioning cutter 7 over a evaluated pattern, a pair of motorized rollers 8 accessed by another pair of robotic arms 9 to grip cut portion, a motorized clamping unit 10 for turning ends of sheet, a supporting structure 11 for assembling portions of base and cover with container on supporting structure 11, a motorized second gripper 13 to position a welding torch 14, a motorized third gripper 15 to position a motorized drilling unit 16 and a vessel 17 integrated with an electronically controlled nozzle 18 to fill container with liquid.

No. of Pages : 17 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057856 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTOMATED DOZER LIFTING CYLINDER TESTING DEVICE

(51) International classification	:H04N0007180000, G01N0015140000, G06F0003160000, B61B0001020000, H04W0004020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Dr. Anirudh
3)Kalpana
4)Pawan

(57) Abstract :
An automated dozer lifting cylinder testing device comprises of a platform 1 developed to be positioned on a ground surface, an artificial intelligence-based imaging unit 2 installed on the platform 1 for capturing and processing multiple images of the platform 1, plurality of motorized clamping units 3 installed in vicinity of the slot to acquire a grip on the accommodated cylinder, a first hydraulic pump 4 arranged on the platform 1 to apply a range of forces on the cylinder for extension of the cylinder, a second hydraulic pump 5 arranged on the platform 1 for applying an equal and opposite force on the cylinder, a laser displacement sensor is integrated on the platform 1 for monitoring displacement caused by the cylinder, a speaker 6 integrated on the platform 1 to produce audio notification for the user regarding working status of the cylinder.

No. of Pages : 14 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057857 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR MANEUVERING VEHICLE

(51) International classification	:B60Q0005000000, G06F0003160000, G08B0003100000, G01M0017020000, G11B0005540000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Shivam Pandey
4)Piyush Kumar

(57) Abstract :
A device for maneuvering vehicle comprises of a rectangular base plate having a pair of clamps 1 attached on top surface for gripping a chassis, a hydraulic pusher 2 attached to a lower surface of the base plate by a pair of sliders 3, a roller 4 attached to hydraulic pusher 2 for creating friction with a surface of the tire, a laser sensor 5 attached to the base plate detects the position of the tire, an artificial intelligence-based imaging unit 6 installed on the base plate for recording and processing images in a vicinity of the base plate, a speaker 7 provided on the base plate generate an audio alert to a user regarding a repairing of the puncture, ultrasonic sensor detects the friction between the roller 4 and the tire to actuate the hydraulic pusher 2 if the detected slippage rate is lower than a threshold friction.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057858 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTOMATED PLASTIC HANGER MANUFACTURING DEVICE

(51) International classification	:G06Q0050000000, A61F0002820000, H04N0021422000, A61M0005200000, H04N0001320000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Dr. Manish Kumar
3)Sunaina
4)Riya

(57) Abstract :
An automated plastic hanger manufacturing device, comprising a housing 1 installed with a chamber 2 stored with plastic flakes, a touch enabled screen 3 arranged on the housing 1 for enabling a user to give input commands, a cylindrical hollow member 4 installed underneath the chamber 2 from side wall of the housing 1 for receiving the plastic flakes, multiple set of dies 5 installed within the housing 1 for aligning the member 4 with the determined set of dies 5 for filling the liquid plastic in the cavity between the determined set of die 5, a platform 6 assembled within the housing 1 for accommodating the manufactured hanger and a speaker 7 is mounted on the housing 1 for notifying the user to collect the plastic hanger from the platform 6 upon successful manufacturing of the hanger.

No. of Pages : 17 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057859 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GRIP INSTALLATION DEVICE FOR MOTORCYCLE HANDLES

(51) International classification	:B25J0009160000, A45C0013260000, B65B0061140000, B25J0005000000, B65G0007120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Dr. Preeti Sharma
2)Dr. Ramandeep Saini
3)Kalpana
4)Riya

(57) Abstract :
A grip installation device for motorcycle handles, comprises of a circular base plate 1, four telescopic rods 2 with omnidirectional motorized wheels 3 provides locomotion to the base plate 1, an L-shaped telescopic arm 4 integrated with brush 5 cleans the dust over the handle, dust sensor detects dust preset over handle, container 6 stores grips, pair of robotic arm with clippers grip the points of grip, moisture sensor detects presence of moisture on the handle, telescopic member 8 with blower removes the detected moisture, imaging unit 10 captures images of the base plate 1, a speaker 11 notifies the ser, microphone 12 receives command of the user.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057860 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR REPAIRING A MIXER GRINDER JAR

(51) International classification	:G05D0001000000, G06T0007000000, G01N0025720000, B08B0001000000, H01H0050040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Pawan
4)Kaushal Kumar

(57) Abstract :
A device for repairing a mixer grinder jar, comprising a rectangular base 1 having pair of telescopic arms 2 with suction cups at their ends and provided on sliders, an L-shaped telescopic rod 3 with a brush at its end provided on the base 1 to scrub the jar for removal of dust, plurality of telescopic links 4 attached to the base 1 for engaging a specific type of a fastener, an artificial intelligence-based imaging unit 5 installed on the base 1 to determine type of fastener in the jar, a robotic limb 6 with a gripper provided on the base 1 holds and removes the damaged coupler or blade to place it into a scrap container 7 provided on the base 1 and a microphone 8 provided on the base 1 for receiving an audio command from the user.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057861 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR WINDING A FOIL ON A TRANSFORMER CORE

(51) International classification	:H01F0027280000, H01F0041020000, B65H0035000000, H01F0027250000, H01F0041060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Dr. Parveen Singla
4)Sonia Jindal
5)Jaspreet Kaur
6)Vaibhav
7)Dhanraj

(57) Abstract :
A device for winding a foil on a transformer core, comprising a rectangular base 1 having a roller 2 provided on two vertical plates 3, a spool 4 of the foil for winding on transformer core, a pair of clamps 5 provided on two motorized rotary plates 6 on L-shaped flaps 7, a robotic arm 9 having a brush 10 for removal of dust, an L-shaped telescopic bar 11 for pulling an end of foil from roller 2 around transformer core, an L-shaped telescopic rod 12 having a cutting blade 13 at its end for cutting foil from roller 2 after a predetermined number of windings around core, an artificial intelligence-based imaging unit 14 to determine a damaged transformer core and a speaker 15 to generate an audio alert to a user regarding a replacement of the damaged transformer core.

No. of Pages : 16 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057862 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTOMATED GIRDER MANUFACTURING DEVICE

(51) International classification	:B25J0009160000, G06F0003041000, B25J0019020000, F24F0011520000, B25J0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Satwinder Singh
5)Tilak Raj
6)Krish Gautam
7)Mokshi
8)Mahak

(57) Abstract :
An automated girder manufacturing device, comprising a platform 1 having an inverted U-shaped 2 on top portion positioned on a fixed surface via plurality of suction cups 3, a touch interactive display panel 4 receives input specifications regarding a user-desired type of girder, a robotic arm 5 position sheet on a plate, an artificial intelligence-based imaging unit 7 determine dimensions of sheet, a motorized cutter 8 by means of a hydraulically operated rod 9 cuts sheet from evaluated portions, a first and second motorized rollers 11 for straightening sheet and translating sheets towards a plank, plurality of robotic grippers 14 hold accommodated cut sheets at an appropriate angle for aligning sheets at particular distances, and plurality of welding units 15 via robotic link 13 fusing sheets together from distances to make girder.

No. of Pages : 17 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057863 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR INDUCTION HEATING OF A PIPE

(51) International classification	:G06F0003160000, H04R0009040000, H05B0006060000, H04R0003000000, B60Q0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Dr. Dinesh Arora
3)Dr. Parveen Singla
4)Sonia Jindal
5)Ritu Sharma
6)Mayank
7)Isnoor Singh

(57) Abstract :
A device for induction heating of a pipe, comprising a rectangular base 1 having an induction heating unit 2 comprising a spiral coil of a conductive material, the coil receiving alternating current supply, two L-shaped telescopic arms 3 provided on the base 1 for holding the pipe and inserting the pipe into the coil for heating of the pipe, a speaker 4 installed on the base 1 to generate an audio alert for a use regarding a removal of the pipe, an artificial intelligence-based imaging unit 5 installed on the base 1 to determine a corrosion on the pipe and a microphone 6 provided on the base 1 for receiving an audio command from the user.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057864 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR INSTALLING A NUT ON AN END OF A COPPER TUBE

(51) International classification	:H02J0007000000, B61B0001020000, H04L0009080000, G06F0001200000, E05B0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Dr. Rupinder Kaur Sodhi
2)Dr. Deepika Sharma
3)Nitika Mehta
4)Dr. Shelly Singla
5)Nainci Devi
6)Aanchal Vohra

(57) Abstract :
A device for installing a nut on an end of a copper tube, comprising a rectangular platform 1 having a holder plate 2 provided on a pair of sliders attached to platform 1, a pair of clamps 3 is provided on holder plate 2 for carrying copper tube to a flaring assembly, a container 7 provided on platform 1 for storing nuts, a robotic arm 6 with a gripper installed on platform 1 to picks nut from container 7, a chuck jaw 9 on a front surface of housing to grip copper tube, a hydraulic pusher 8 attached on a rear surface of housing to insert toothed members of hydraulic pushed into copper tube, an artificial intelligence-based imaging unit 5 installed on platform 1 to determine a crack in copper tube, a speaker 10 provided on platform 1 to notify a user regarding a removal of copper tube.

No. of Pages : 17 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057865 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ADJUSTABLE MULTI-AXIAL WELDING ASSISTIVE DEVICE

(51) International classification	:G06F0003041000, A63B0021000000, G06F0003010000, A61H0001020000, G02B0021360000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Dr. Narinder Singh
2)Dr. Satish
3)Rohit Singh
4)Aman Mahto

(57) Abstract :
An adjustable multi-axial welding assistive device, comprising a platform 1 positioned on a fixed surface, a touch interactive display panel 2 for providing input regarding axial angle of workpiece at which welding is to be performed, a pair of L-shaped plates 3 is accessed by the user for engaging a required number of workpiece with the frame which are to be welded, an artificial intelligence-based imaging unit 4 determine dimensions and positioning of the workpiece with respect to the frame, a motorized powered screw 5 arranged on the platform 1 for forcing a first U shaped against the workpiece, and a L-shaped pole 7 arranged on the platform 1 and integrated with a second U-shaped member 8 to acquire a required grip on upper portion of the workpiece.

No. of Pages : 15 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057866 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ADAPTABLE SEED SOWING ASSISTIVE DEVICE

(51) International classification	:G06F0003041000, A01C0007020000, A01C0005040000, A01C0007160000, G06T0015040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr. Simrat Kaur Brar
2)Dr. Shivdev Shahi
3)Aarzoo
4)Riya

(57) Abstract :
An adaptable seed sowing assistive device, comprising a circular frame 1 positioned on a fixed surface, a pair of L-shaped rods 2 arranged on lateral sides of frame 1 for supporting frame 1 vertically, an artificial intelligence-based imaging unit 3 generates a 3-dimensional mapping of frame 1 that is displayed on a touch interactive display panel 4 to enable a user to select a particular area where seeds are to be sown, a chain drive arrangement 5 moves frame 1 towards selected area, a bevel gear changes direction of movement, a chamber 6 for storing multiple seeds, plurality of iris lids 7 are dispensing seeds in a conical member 8 arranged underneath each of iris lid, an aperture allows dispensed seeds to get scattered on soil of area, and an electronically controlled nozzle 9 for dispensing water stored in a vessel 10 for hydrating soil and seeds.

No. of Pages : 15 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057868 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR PORTABLY STORING AND DISPENSING FUEL FOR A VEHICLE

(51) International classification	:B67D0007040000, B60K0015030000, B60Q0005000000, B67D0007740000, H04W0004021000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Dr. Sarupriya
2)Shruti
3)Vibha
4)Riya

(57) Abstract :
A device for portably storing and dispensing fuel for a vehicle, comprising a cuboidal container 1 having four omnidirectional motorized wheels 2 , a sensing module for detecting a temperature of the fuel inside the container 1 , a peltier unit to bring the temperature of the fuel within a pre-determined range, a nozzle 5 by a hose provided with an iris hole 6 for filling in a fuel tank of a vehicle, a speaker 7 to generate an audio alert for a user regarding filling of the fuel, an artificial intelligence-based imaging unit 8 determine a fire near the container 1 , and the sensing module detects a leaking fuel from the hose to trigger the microcontroller to actuate the iris hole 6 to close to prevent a further leakage.

No. of Pages : 16 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057724 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FUEL COMPOSITION

(51) International classification	:C10N0020020000, C10N0020000000, C10L0001140000, C10L0001224000, C10M0169040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BALAM Harish Kumar
2)Fang Jung Zhengyuan
3)MENGWASSER John Henry
4)ARADI Allen Ambwere
5)RAO Madhusudhan M

(57) Abstract :
This invention provides a fuel composition comprising 5 wt% to 50 wt% alcohol and 50 wt% to 95 wt% of renewable cycloparaffinic gasoline, wherein the renewable cycloparaffinic gasoline comprises at least 40 wt% cycloparaffins, from 15 wt% to 25 wt% of aromatics, and from 20 wt% to 30 wt% of paraffins, by weight of the cycloparaffinic gasoline. The gasoline fuel composition of the present invention exhibits reduced particulate exhaust emissions from a vehicle operated by a spark ignition internal combustion engine.

No. of Pages : 38 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057727 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MICRO SURGICAL SCISSORS AND A METHOD OF OPTIMIZATION OF MICROSTRUCTURE FOR ENHANCING THE CUTTING PERFORMANCE THEREOF

(51) International classification	:A61B0017320100, C21D0006040000, A61B0017000000, C22C0038440000, C21D0006000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)JAIN, Jayant
2)SINGH, Kartikey
3)MISHRA, Shashwat

(57) Abstract :
The present invention relates to a method of production of sharp and durable micro surgical scissors. More specifically, the present invention provides the method of optimization of microstructures of the microsurgical scissor for enhancing the cutting performance of the micro scissors. The method involves performing the optimised heat treatment (HT) along with the cryogenic treatment on the new annealed martensitic stainless steel (AISI 420) sample and then followed by tempering at temperature range from 4500C-5000C for a time period of 90-150 minutes. Cryogenic treatment addresses the carbide segregation and helps in causing uniform distribution of carbides in the martensitic stainless steel. The cryogenic treatment to the martensitic stainless steel increases the martensite content in the sample, and achieves the martensite finish temperature (Mf). Figure 2

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057738 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ENERGY SYSTEMS INCORPORATING WIRELESS OPTICAL COMMUNICATION SYSTEMS

(51) International classification	:H04B0010400000, H04B0010112000, H04B0010114000, H01Q0001240000, H02J0003380000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MANTRI, Neelesh
2)BHANT, Vishal
3)BANO, Afreen
4)JAYSWAL, Amit

(57) Abstract :
A renewable energy system includes a plurality of renewable energy collectors configured to collect renewable energy from the natural environment, wherein each energy collector includes a collector computing device, and a wireless optical transceiver in signal communication with the collector computing device. The wireless optical transceiver of each of the plurality of renewable energy collectors is configured 10 to simultaneously establish a plurality of wireless optical links with more than one of the wireless optical transceivers of the remaining renewable energy collectors of the plurality of renewable energy collectors.

No. of Pages : 37 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057760 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR MINTING AND ENABLING INTEROPERABILITY OF NON-FUNGIBLE TOKENS ACROSS MULTIPLE BLOCKCHAIN NETWORKS

(51) International classification	:H04L0009320000, G06Q0020380000, G06Q0020060000, G06Q0020360000, G11B0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Aryan Joshi
2)Sanyem Nazkani
3)Deepak Mishra
4)Lalit Sharma

(57) Abstract :
A system (100) for minting and enabling interoperability of non-fungible tokens (NFTs) across blockchain networks is disclosed. The system (100) includes a processor (104) that receives a minting request for NFTs from a source (116) via a user interface (112A). The processor (104) validates the request based on predefined criteria and, upon successful validation, mints the NFTs using a smart contract (120) on blockchain networks (118). This smart contract (120) verifies the authenticity of the minted NFTs. The processor (104) deploys another smart contract (122) to facilitate NFT interoperability across blockchains, enabling transfers and interactions. The processor (104) triggers burn events for the NFTs based on predefined conditions, executed by the smart contract (120), and creates a Soul Bound Token (SBT) with the other smart contract (122), allocating it to the user (116) of the burned NFT. The source (114) distributes the NFTs and receives royalties from subsequent transactions. FIG. 1A

No. of Pages : 45 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057869 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR CLEANING AND TESTING A COMPRESSED NATURAL GAS CYLINDER

(51) International classification	:G06F0003160000, F17C0005060000, G10L0015220000, G06F0003048800, F17C0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Sapna
2)Manisha
3)Rajeev Ranjan
4)Shivam

(57) Abstract :
A device for cleaning and testing a compressed natural gas cylinder, comprising a rectangular platform 1 having two telescopic arms 2 with clamps 3 on platform 1 for holding cylinder, a sensing module, provided on platform 1 detects dimensions of cylinder, a speaker 4 mapped on platform 1 and to generate an audio alert for a user regarding a removal of cylinder, a telescopic arm 6 mapped on a first slider having a pressure nozzle 7 at its end the nozzle 7 connected to an air compressor via a hose, nozzle 7 engages with an opening of cylinder to fill cylinder with pressurized air, an artificial intelligence-based imaging unit 5 mapped on platform 1 to determine a dent on a surface of cylinder, a microphone linked with microcontroller mounted on platform 1 for receiving an audio command from user.

No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057870 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR COUPLING OR DECOUPLING A TRAILER BED WITH A TRAILER

(51) International classification	:B60P0007080000, G06F0003030000, G07C0005000000, B60Q0005000000, F24S0030000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Shruti
3)Kaushal Kumar
4)Harsh

(57) Abstract :
A device for coupling or decoupling a trailer bed with a trailer, comprising The rectangular base 1 having four motorized wheels 2 having brake shoes, supported by leaf springs, is positioned on The ground surface, The motorized slew bearing 3 enabling The rotation of the trailer bed on the rectangular plate 4 with respect to the base 1, The sensing module provided on the base 1 detects The presence of the trailer with The trailer bed near the rectangular plate 4 , and detects The length and The width of the trailer bed , The speaker 5 to generate an audio warning for The user regarding The removal of the trailer bed from the rectangular plate 4 and an artificial intelligence-based imaging unit 6 to determine The safe distance of the trailer from the rectangular plate 4.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057871 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTOMATED VEHICLE FRAMES REPAIRING DEVICE

(51) International classification	:G01S0017931000, G05D0001020000, G05D0001000000, F16D0027105000, H04N0005232000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Roopika
2)Prerna
3)Divanshu Goyal
4)Divyansh Singh

(57) Abstract :
An automated vehicle frames repairing device, comprising a platform 1 positioned on a ground surface in an enclosure, plurality of motorized omnidirectional wheels 2 providing movement to platform 1, an artificial intelligence-based imaging unit 3 detects presence and exact location of a vehicle, a LiDAR (Light Detection and Ranging) sensor to detect bents on A frame, B frame and C frame of vehicle respectively, wherein upon detection of bents, an inverted L-shaped rod 4 extends towards detected bent present on frames for positioning a bidirectional extendable bar 5 attached with rod 4 in contact with frame for applying an optimum amount of pressure over frames of vehicle for straightening frames, a robotic link 6 by an electromagnetic spring 7 exerts a pressure over surface to eliminate bend from frames of vehicle.

No. of Pages : 15 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057877 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A pharmaceutical composition for managing vertigo

(51) International classification	:A61P0025160000, A61P0025280000, A61P0025000000, A61P0003040000, A61P0025040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr. Hariom Singh

(57) Abstract :
The invention relates to a combination of a histaminergic agent and an antidopaminergic for the management of vertigo. Vertigo is a common problem and has been identified as a subtype of dizziness, which results from vestibular system imbalance.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202413057221 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : "COMPOSITIONS COMPRISING HYDROCHLOROFLUOROALKENES"

(51) International classification	:C11D0007500000, A61K0045060000, A61K0031506000, C08J0009140000, C11D0003480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number: Filed on	:01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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3). MALVIYA DEEKSHA

(57) Abstract :
The present invention provides a composition comprising hydrochlorofluoroalkenes alone or in combination with other agents. The present invention may be used as foamable compositions for refrigerator foams, freezer foams, refrigerator/freezer foams, panel foams, and have other cold or cryogenic manufacturing applications, packaging, and other insulating applications. The compositions of the present invention also find application as solvent, cleaning agents, propellants, and chiller agents.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202411056588 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR DETECTION AND PREDICTION OF THERMAL ANOMALIES IN THERMAL SYSTEMS

(51) International classification	:A61P0003060000, H01L0021660000, G06F0119080000, G01K0003140000, G06F0001200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Samyak
3)Deole, Kaushik

(57) Abstract :
The present invention describes a system (100) and a method (300) for detecting and predicting thermal anomalies in thermal systems. The method (300) includes receiving operational parameters and system configuration data. The method (300) further includes developing 3D temperature profile by processing localized temperature data and system configuration data using interpolation technique, and creating first temperature matrix based on 3D temperature profile. Further, the method (300) includes developing coolant temperature profile and heat sources temperature profile by processing coolant-in and coolant-out temperatures, coolant flow rate, power dissipated by heat sources and localized temperature data, and creating second temperature matrix based on coolant temperature profile and heat sources temperature profile. The method (300) further includes generating plurality of calibration matrices based on first temperature matrix and second temperature matrix, and generating baseline performance matrix based on plurality of calibration matrices. Further, the method (300) includes identifying deviations from baseline performance matrix. [To be published with Fig. 2]

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202411056595 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR ENABLING CALL CONNECTIVITY IN EXTENDED-DISCONTINUOUS RECEPTION (eDRX) CYCLE FOR WEARABLE DEVICE

(51) International classification	:H04W0076280000, H04W0052020000, H04W0068000000, H04W0004700000, G02B0027010000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KUMAR, Manyu
3)AGARWAL, Priyank

(57) Abstract :
The present disclosure relates to a method and a system for enabling a call connectivity in an extended-Discontinuous Reception (eDRX) cycle for a wearable device. The method encompasses configuring by the wearable device a Configured Grant- Small Data Transmission (CG-SDT) timer and an eDRX timer. The method further comprises: 1) detecting an expiry of the CG-SDT timer; 2) based on detection of the expiry of the CG-SDT timer, changing a connection mode (deep sleep mode) of the wearable device to an idle mode; 3) sending, by the wearable device to a master device, a notification query request via a Small Data Transfer (SDT) protocol during the idle mode; 4) receiving a notification query response at the wearable device from the master device; and 5) performing one or more changes in the connection mode at the wearable device based on the notification query response. [Fig. 2]

No. of Pages : 53 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/08/2024

(21) Application No.202414060956 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ARRAY ANTENNA FOR REDUCING GRATING LOBE AND CROSS POLARIZATION LEAKAGE

(51) International classification	:H01Q0021060000, H01Q0021000000, G01R0033000000, H10N0050100000, H05B0033120000
(31) Priority Document No	:10-2024-0098298
(32) Priority Date	:25/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)JEONG, Seo Hwan
2)KANG, Yun Mo
3)PARK, Hyun Joo

(57) Abstract :
Disclosed is an array antenna for reducing grating lobe and cross polarization leakage. The array antenna includes a plurality of first element units 5 disposed in a first column, each of the first element units including two elements having a specific distance that differs from the distance (dy) of one element by a predetermined value and a plurality of second element units disposed in a second column adjacent to the first column, each of the second element units including two elements having the specific distance, the second element units being disposed 10 spaced apart from the first element units by the distance (dy) of one element, the first element units and the second element units being alternately and repeatedly disposed in a row direction, wherein each of the first and second element units includes one or more dummy patches configured to have no electrical signal connection.

No. of Pages : 42 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/08/2024

(21) Application No.202414061467 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONNECTOR SOCKET, CONNECTOR PLUG, AND CONNECTOR ASSEMBLY

(51) International classification	:H01M0050209000, A47L0009240000, H05H0001340000, F21K0009272000, F28F0009020000
(31) Priority Document No	:202410991081.X
(32) Priority Date	:23/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ZOU, Wenbin

(57) Abstract :
A connector socket includes a socket insulating tube sleeve (1), a socket conductive tube (2) and a core (3). The socket insulating tube sleeve (1) is fitted over the socket conductive tube (2). The socket conductive tube (2) has a first tube opening, a coolant channel and a second tube opening, the first and second tube openings are oppositely arranged in two ends of the socket conductive tube (2) in a length extension direction, and the coolant channel is communicated with an accommodating cavity of a battery pack. The core (3) is arranged in the coolant channel and movable between first and second positions along the length extension direction. At the first position, the coolant channel is communicated with the second tube opening, and at the second position, the coolant channel is disconnected from the second tube opening. [FIG. 6]

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024

(21) Application No.202411056054 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A COMPOSITION FOR PRODUCING A GENE DELIVERY SYSTEM

(51) International classification	:A61K0048000000, C11D0001620000, B01J0020220000, C09K0008584000, C01B0033180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Subit Kumar Saha
2)Shalini Dyagala
3)Sayantan Halder
4)Swati Biswas
5)Milan Paul
6)Rishika Aggrawal

(57) Abstract :
The present invention relates to a composition for producing a gene delivery system comprises calf thymus deoxyribonucleic acid (ct-DNA); silicon dioxide nanoparticles (SiO2 NPs); YOYO-1 dye and a gemini surfactant with a hydroxyl group substituted spacer, selected from the group consisting of: 1,4-bis(dodecyl-N,N-dimethylammonium bromide)-2-butanol (12-4(OH)-12,2Br-); and 1,4-bis(dodecyl-N,N-dimethylammonium bromide)-2,3-butanediol (12-4(OH)2-12,2Br-). A method for preparing a gene delivery system involves dissolving a gemini surfactant with a hydroxyl group substituted spacer, selected from the group consisting of 1,4-bis(dodecyl-N,N-dimethylammonium bromide)-2-butanol (12-4(OH)-12,2Br-) and 1,4-bis(dodecyl-N,N-dimethylammonium bromide)-2,3-butanediol (12-4(OH)2-12,2Br-) in a phosphate-buffered saline (PBS, in an amount adjusted to 2.5 mg/kg of the mouse's weight; adding silicon dioxide nanoparticles (SiO2 NPs) of a particle size of approximately 100 nm having the equivalent amount as the surfactant is taken in the above-mentioned surfactant solution; and adding calf thymus deoxyribonucleic acid (ct-DNA) solution labeled with YOYO-1 dye, wherein 1.5 µg of ct-DNA is labeled with 0.005 µg of YOYO-1.

No. of Pages : 64 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024

(21) Application No.202411056058 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HIGH-PERFORMANCE KILL SWITCH FOR HIGH-CURRENT CIRCUITS

(51) International classification	:H01R13/18, H01R13/17
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Saideep Verma
3)Naman Kasliwal
4)Mrinal R.
5)Jayant Khatri
6)Joyjit Mukherjee

(57) Abstract :
The present disclosure discloses a high-performance kill switch for high-current circuits. The switch comprises an upper plate and a lower base. The switch comprises copper bolt head screws for providing secure electrical connections. The switch further comprises copper nuts coupled with the copper bolt head screws to secure the screws firmly in place and at least one spring between the upper plate and a copper plate. Further, an M3 screw is provided to actuate switch mechanism by compressing the spring and moving the copper plate into position. The switch comprises a plurality of long screws to secure the upper plate to the lower base and an XT90 connector to provide parallel connections for current flow in the kill switch. Finally, a Ulink component is positioned to minimize potential differences between contacts. The kill switch distributes current across parallel connections to minimize arcing and dissipate heat evenly.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024

(21) Application No.202411056113 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND DEVICE FOR DETERMINING AN AGING CONDITION OF A SUSPENSION OF A COMMERCIAL VEHICLE

(51) International classification	:G01S0013931000, F01N0011000000, B60W0030180000, A61Q0019080000, G01S0007030000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KHARE, Rashmita
2)KARTHEEK, Nedunuri

(57) Abstract :
Abstract Computer-implemented method, wherein the method comprises determining an aging condition of a suspension and/or damper of a commercial vehicle based on a misalign-ment value of a radar sensor installed at the commercial vehicle. Fig. 2

No. of Pages : 18 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024

(21) Application No.202411056168 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SELF-RETAINING MULTIPURPOSE RETRACTOR SYSTEM

(51) International classification	:A61B0017020000, A61B0034200000, A63B0023020000, A61B0005000000, A61B0034100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)RAY, Mukurdipi

(57) Abstract :
In the present invention, a multipurpose adjustable device is being designed to make surgeon's life comfortable during challenging surgeries like CRS and HIPEC as well as to perform any major onco-surgical procedure. The blades are designed in such a way that it increases the exposure of the whole abdomen as per the requirement of extensiveness of the surgery, holding abdominal, pelvis and chest wall. Because of hook device, there is a wide gap in between, makes peritonectomy very easier without adjusting the blade from side to side.

No. of Pages : 34 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/08/2024

(21) Application No.202414064472 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : APPARATUS AND METHOD FOR SPROUTING SEEDS

(51) International classification	:A01C0001000000, A01C0001080000, A45D0034040000, H01L0021670000, A24F0040530000
(31) Priority Document No	:18/783456
(32) Priority Date	:25/07/2024
(33) Name of priority country	:India
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Baskar Sikkayan
2)Samiksha Sikkayan

(57) Abstract :
The present invention discloses an apparatus and method for sprouting seeds. The apparatus comprises a loading chamber with an open upper end for receiving seeds and dispensing a predefined quantity upon command, disposed in an operative upright position. A soaking chamber, engaged with the lower end of the loading chamber, receives the predefined quantity of seeds. The apparatus includes a liquid inlet coupled to the soaking chamber, delivering a predetermined amount of liquid for soaking the seeds. A sprouting chamber, engaged with the lower end of the soaking chamber, receives the seeds post-soaking and maintains a controlled environment for the required sprouting period. Finally, a collection chamber, coupled to the lower end of the sprouting chamber, receives the sprouted seeds upon completion of the sprouting period. Refer FIG. 1

No. of Pages : 33 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202411057161 A
(19) INDIA
(22) Date of filing of Application :27/07/2024
(43) Publication Date : 06/02/2026

(54) Title of the invention : A METHOD FOR DISASSEMBLY OF AT LEAST ONE CELL BLOCK ASSEMBLY FROM A BATTERY PACK

(51) International classification	:H01M50/258, H01M10/54, H01M50/204, H01M50/264	(71)**Name of Applicant :** **1)Mercedes-Benz Group AG** Address of Applicant :Mercedesstraße 120, Stuttgart, 70372, Germany. Stuttgart Germany
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(32) Priority Date	:NA	**1)Aditya Paithane**
(33) Name of priority country	:NA	**2)Anil Kumar Bodaindala**
(86) International Application No	:NA	**3)Srikanth Kummuru**
Filing Date	:NA	**4)Prashantha Krishnamurthy**
(87) International Publication No	: NA	**5)Karthik Thulichalai Mohandas Prabhu**
(61) Patent of Addition to Application Number	:NA	**6)Kavitha Narasimhalu**
Filing Date	:NA	**7)Ratnesh Dawar**
(62) Divisional to Application Number	:NA	**8)Suhas Math**
Filing Date	:NA	**9)Prathyusha Munagala**

(57) Abstract :
A method for disassembly of at least one cell block assembly (202) from a battery pack is disclosed. The method comprises inserting an inflatable member (210) in an accommodating portion (206) of a battery housing (204) of the battery pack. The at least one cell block assembly (202) is placed over a thermally-conductive member (208) positioned in the accommodating portion (206) of the battery housing (204). The method comprises actuating the inflatable member (210) to move from a deflated position to an inflated position. In the deflated position, the inflatable member (210) allows accommodation of the at least one cell block assembly (202) within the battery housing (204). The inflatable member (210), in the inflated position, moves the at least one cell block assembly (202) away from the accommodating portion (206) to enable removal of the at least one cell block assembly (202) from the battery housing (204).

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024
(21) Application No.202411057165 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR PREDICTING AND RESOLVING SQUEAK NOISE EVENTS IN AUTOMOBILE COMPONENTS

(51) International classification	:G06N0005020000, G06F0003048170, G06F0017180000, G06F0016230000, G06F0009480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Balaji Govindaswamy
3)Anand Shiragumpi

(57) Abstract :
Described herein is a system (100) to predict and resolve squeak-noise events in components. The system (100) comprises a database (106) storing parameterized friction data pertaining to the frictional behavior of a plurality of known materials. The system (100) further comprises a computing device (102) that is configured to execute, based on the parameterized friction data, contact simulation for a set of interacting parts associated with a component to be analyzed for squeak-noise events and correspondingly analyze the change in rubbing force and rubbing speed between the interacting parts, time instance of the change, and the time interval between the changes, to determine probability of squeak-noise occurrence between the interacting parts.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/10/2024

(21) Application No.202414079086 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LIQUID COOLING FOR PLUGGABLE MODULES

(51) International classification :H05K7/20
(31) Priority Document No :18/787,607
(32) Priority Date :29/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)DEAN, Steven J.
3)FERRER, Ernesto Juan
4)NELSON, Sydney Michelle

(57) Abstract :
An information processing system comprises a chassis defining a bay, a system board supported by the chassis, and a local liquid cooling subsystem supported by the chassis. The local liquid cooling subsystem is 5 configured to circulate liquid coolant through the information processing system and comprises a cooling interface block thermally coupled to the liquid coolant. The cooling interface block comprising a slot. The system also comprises a pluggable module removably received in the bay. The pluggable module comprises a heat transfer assembly comprising a tab. 10 The tab is removably received in the slot of the cooling interface block. The system also comprises a cooling interface module disposed in the slot between the tab and walls of the slot. The cooling interface module comprising a gap pad and a thermally conductive protective cover attached to the gap pad. The cooling interface module thermally couples the tab to 15 the cooling interface block. 47

No. of Pages : 59 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2024

(21) Application No.202414098263 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : “OPTICAL SYSTEM”

(51) International classification	:G02B13/00, G02B5/30
(31) Priority Document No	:202411031135.4
(32) Priority Date	:30/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)CHEN, Biran
2)ZHANG, Xiaobin
3)HUANG, Lin

(57) Abstract :
The present disclosure discloses an optical system, including: a first lens (E1) having a positive refractive power, a reflective polarizing element (RP), a first quarter wave plate (QWP1), a second lens (E2) having a positive refractive power, a third lens (E3) having a negative refractive power, a partially reflective element (BS), a fourth lens (E4) having a refractive power, a second quarter wave plate (QWP2) and a polarizer(LP). An effective focal length f1 of the first lens (E1) and an effective focal length f2 of the second lens (E2) satisfy: 0.15f2/f11.6; and center thicknesses CT1, CTR, CTQ1 and CT2 of the first lens (E1), the reflective polarizing element (RP), the first quarter wave plate (QWP1) and the second lens (E2) respectively on the optical axis satisfy: 0.35(CT1+CTR)/(CTQ1+CT2)1.05.

No. of Pages : 45 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411056858 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Real-time controlled defrosting of a refrigerator and / or freezer device

(51) International classification :F25D21/00, F25D21/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Nilesh KHATTI
2)Ganesh PHIRKE
3)Jeetendra THAKUR

(57) Abstract :
The present invention pertains to a time control module for a refrigerator and / or freezer device, comprising a housing, connection means to connect to the refrigerator and / or freezer device and a control unit, wherein the control unit is configured to automatically control the refrigerator and / or freezer to operate in a defrosting mode at a predetermined point in time. The module according to the present invention uses a real-time clock or radio-controlled clock for precisely timed control.

No. of Pages : 14 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202411056898 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OXINDOLE COMPOUNDS AND PROCESS OF SYNTHESIS

(51) International classification	:C07D0209340000, A61P0031060000, A61K0009240000, C07D0209380000, A61K0031440900
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Kondapalli Venkata Gowri Chandra Sekhar
2)Yogesh Mahadu Khetmalis

(57) Abstract :
The present invention relates to a novel oxindole compound with potential anti-mycobacterial activity and a process of preparation thereof. The synthesized oxindole derivatives demonstrate potent anti-tubercular activity against the Mycobacterium tuberculosis H37Rv strain and exhibiting synergism with isoniazid, a frontline anti-tubercular drug. The novel oxindole compound of general formula (I): Formula 1

No. of Pages : 115 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024
(21) Application No.202411059089 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR SELECTING ONE OR MORE AVATARS IN A VIRTUAL REALITY ENVIRONMENT

(51) International classification	:G06Q0010109000, A61B0005000000, H04N0019130000, G06T0019000000, H04W0004020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)PAUL, Nayan Kumar
2)TRIPATHI, Amisha
3)L, Kalpana

(57) Abstract :
A method (600) for selecting one or more avatars in a Virtual Reality (VR) environment is disclosed herein. The method (600) includes identifying (602) a context of one or more events and its associated changes in the context of the one or more events based on monitoring characteristics. Further, the method (600) includes triggering (604) at least one event among the one or more events based on identified changes in the context. Furthermore, the method (600) includes computing an entropy of each of the one or more events and a predefined value of each of the plurality of avatars, based on the triggered at least one event. Herein, the entropy indicates an uncertainty degree associated with an occurrence of the one or more events. Furthermore, the method includes selecting an event among the one or more events based on the computed entropy. Herein, the selected event has a higher entropy.

No. of Pages : 38 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2025
(21) Application No.202514005537 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : System and Method for Generating a Federated Learning Based Model for Improved Video Analytics

(51) International classification	:G06V0020400000, G08B0013196000, G06N0020000000, H04N0005765000, H04N0007180000
(31) Priority Document No	:63/666,821
(32) Priority Date	:02/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Sahil Verma
3)Geelapaturu Subrahmanya Venkata Radha Krishna Rao
4)Nikhil Teja Kolli

(57) Abstract :
A system (100) and method for generating federated learning-based model for improved video analytics is provided. A set of datasets are fetched from an input unit (110) that comprises video data associated with domain stored in the input unit (110). Features are extracted from the pre-defined number of frames with respect to an event captured in the video frames by employing pre-trained model on pre-processed video frames. Video data is passed through the pre-trained model to obtain video-specific features in the form of vectors. Video data is clustered with similar underlying distributions in the same cluster. Lastly, parent-child model architecture is generated. Parent model data is initialized for parent model generation by aggregating a first pre-defined percentage of video data from each cluster in stratified manner. The child models are initialized after generating parent model by using weights of the parent model for predicting event associated with the domain.

No. of Pages : 46 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/05/2025

(21) Application No.202514049137 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MATERIAL SORTING DEVICE AND FEEDING EQUIPMENT

(51) International classification	:B65G0001040000, H01Q0001240000, G11B0033120000, G06F0001200000, E06B0009262000
(31) Priority Document No	:202421828957.0
(32) Priority Date	:30/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)LEI WANG
2)WEI-BIN LI
3)CHAOFENG LI
4)XIAOBIN LI
5)YONG DING
6)YULING LI

(57) Abstract :
A material sorting device (100) includes a loading assembly (10), a positioning assembly (20), a grabbing assembly (30), and a transfer assembly (40). The loading assembly (10) includes a carrier (11) and a lifting member (12) configured to drive the carrier (11) to rise and fall in a vertical direction (VD). The carrier (11) includes a bearing surface (1111) to support a plurality of materials stacked together. The positioning assembly (20) includes two positioning members (21) spaced apart along a first direction (HD1), the two positioning members (21) are movable toward or away from each other along the first direction (HD1) and configured to move and position an uppermost material when moving toward each other. The grabbing assembly (30) is configured to grab the uppermost material positioned by the positioning assembly (20). The transfer assembly (40) is configured to drive the grabbing assembly (30) and the uppermost material to move. FIG. 2

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057807 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMPREHENSIVE GEOSPATIAL INFORMATION RESOURCE PLATFORM

(51) International classification	:G06Q0010100000, G06Q0010060000, G16H0010600000, C07K0016000000, A61B0005145000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)KUMAR, Sanjay

(57) Abstract :
The present invention relates to the development of an information resource platform designed specifically for the geospatial industry. This modular digital platform serves as a global centralized hub that aggregates, curates, and delivers analytical intelligence on geospatial technology providers, user organizations, market dynamics, case studies, funding and Investment trends. The present invention comprises a centralized database supported by a proprietary knowledge-based framework developed by domain experts to ensure manual curation and profiling. A robust data collection engine gathers information from official websites, news, social media, APIs, and AI-assisted crawlers. The data is processed through a human-in-the-loop and algorithmic validation module and visualized via an interactive, map-based dashboard. The platform includes modules for detailed company and user profiling, case studies, global market insights, funding and investment analytics. The invention facilitates stakeholder access, decision-making, collaboration, research, and policy development, with continuous improvement via user feedback and market trend analysis thereby empowering the geospatial ecosystem with tailored and actionable intelligence.

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202411057818 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONTROLLED ACID TREATMENT ACTIVATED CARBON AND OPTIMIZATION OF GRAPHENE RATIO IN MODIFIED/UNMODIFIED ACTIVATED CARBON-GRAPHENE COMPOSITES FOR SUPERCAPACITOR APPLICATION

(51) International classification	:H01G 11/86, H01G 11/24, H01G 11/30, C08K 3/04, H01M 4/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Poonam Mahendia Bhoria
6)Monika Matiyani

(57) Abstract :
The present invention relates to a process for synthesizing composite electrode materials for supercapacitor applications. The present invention discloses a process for the synthesis of ACGR composites and acid treated AC (ATACGR) composites to use them as an active electrode material for supercapacitor (SCs). The direct synthesis of ACGR composites is done with different ratio of GR (5wt%, 10wt%, 20wt% and 40wt%) in AC by manual mixing in pistol-mortar for 3-4 hours. The invention includes the treatment of AC using 30% nitric acid (HNO3) to synthesis ATAC. The invention further includes the synthesis of ATACGR (with 20% of GR) composite via solution mixing. The present invention describes the specific ratio of GR and particular concentration of acid (HNO3) and time required for treatment of AC help to boost its performance. Preparation of slurry or ink by mixing as prepared composites (AC, ACGR and ATACGR) with poly vinylenediene fluoride PVDF (10 wt%) as binder in acetone solution. Further the invention includes fabrication of electrodes for SCs by coating of as prepared slurry on graphite sheet followed by drying in oven overnight at 80 °C.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202411057822 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GRAPHENE OXIDE WRAPPED ZEOLITIC IMIDAZOLATE FRAMEWORK COMPOSITE BASED WORKING ELECTRODE FOR ELECTROANALYTICAL DETECTION OF ANIDULAFUNGIN

(51) International classification	:G01N0027300000, G01N0027480000, G01N0027327000, G01N0027280000, B01J0020200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)NOOKALA KRISHNAMURTHY, Manjunath
2)MALPURE, Shweta Girish
3)THAKUR, Amarsingh Vikramsingh

(57) Abstract :
The present invention pertains to a working electrode comprising a glassy carbon electrode modified with a graphene oxide wrapped zeolitic imidazolate framework composite (ZIF-8/GO) and a process for preparation thereof. The working electrode is used in a three-electrode-based electrochemical sensor for the quantification of Anidulafungin. A Green Analytical Chemistry (GAC) approach has been used in the present invention for the electroanalysis of Anidulafungin using said working electrode.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/05/2025
(21) Application No.202514051988 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR MANAGING OIL IN A MULTI-COMPRESSOR REFRIGERATION SYSTEM AND MULTI-COMPRESSOR REFRIGERATION SYSTEM HAVING A COMMON OIL EQUALIZATION LINE PROVIDED WITH AN OIL PUMPING DEVICE

(51) International classification	:F25B0031000000, F25B0049020000, F04C0023000000, F16H0057040000, F04B0041060000
(31) Priority Document No	:24/08123
(32) Priority Date	:23/07/2024
(33) Name of priority country	:France
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)LAISSUS, Jean -Jacques
2)DAUSSIN, Arnaud
3)DELORME, Alexis
4)BONNEFOI, Patrice
5)DARGHAM, Rémi Bou

(57) Abstract :
A method for managing oil in a multi-compressor refrigeration system comprising a controller; a multi-compressor device (7) including at least two compressors (8) which are parallelly coupled, each compressor (8) being equipped with a suction fitting and an oil sump, suction fittings of all compressors (8) being fluidly connected by a common suction line (16) and oil sumps of all compressors (8) being fluidly connected by a common oil equalization line (23); and an oil pumping device (27) including an oil pump (28) located in the common oil equalization line (23). The method including monitoring an operating parameter of the oil pump (28); and performing an oil returning action if the operating parameter of the oil pump (28) reaches a predetermined value, wherein the oil returning action includes retrieving oil from the multi-compressor refrigeration system to the multi-compressor device (7).

No. of Pages : 33 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024

(21) Application No.202411057535 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : VISI-CLEAR HEAD SAFETY GEAR

(51) International classification	:A42B3/04, A42B3/06, G02C7/02, G02C7/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Aman Kumar
3)Gurleen Kaur
4)Kapil Mehta

(57) Abstract :
The present disclosure relates to an innovative head safety gear, designed to integrate interchangeable vision correction lenses and an adjustable outer visor. This helmet features a protective outer shell made from high-impact resistant. The helmet includes an inner visor that can securely hold a variety of interchangeable vision correction lenses, accommodating users with different prescriptions. This inner visor is detachable for easy cleaning or replacement of lenses, promoting hygiene and long-term usability. Additionally, an integrated ventilation system prevents fogging, maintaining clear visibility in all conditions. The adjustable outer visor can be tailored for varying light conditions, enhancing user comfort and safety. This head safety gear eliminates the need for separate glasses or contact lenses, providing a streamlined, cost-effective, and comfortable solution for users requiring vision correction, ultimately enhancing safety and convenience.

No. of Pages : 20 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2024

(21) Application No.202414092909 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MOTOR EMULATOR AND CONTROL METHOD OF MOTOR EMULATOR

(51) International classification :H02P27/06
(31) Priority Document No :202411021815.8
(32) Priority Date :29/07/2024
(33) Name of priority country :China
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)HSIEH, MING-YUAN
3)CHEN, YAOW-MING

(57) Abstract :
The present application provides a frequency conversion display device flicker adjustment method and frequency conversion display device, by the time controller detect and count the frame number or the total time length of the image frames that are continuous with the same frame rate, and compare the frame number or the total time length to a predetermined constant frequency determination threshold value, when the frame number or the total time length is equal to or greater than the predetermined constant frequency determination threshold value, the white tracking compensation table corresponding to each of the image frames that are continuous with the same frame rate is revised as the same white tracking compensation table. Therefore, the present application avoids the issues of flickering images, achieves the goal of lowered flickering images of the frequency conversion display device and improvement of display quality.

No. of Pages : 47 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/01/2025
(21) Application No.202514007448 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BEVERAGE BOTTLE SORTING MECHANISM AND SORTING AND RECYCLING DEVICE

(51) International classification	:B07C0005360000, B07C0005340000, B07C0003100000, F04D0025060000, B07C0005020000
(31) Priority Document No	:2024217997045
(32) Priority Date	:29/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)ZHU, Shanshan

(57) Abstract :
A beverage bottle sorting mechanism and a sorting and recycling device are provided. The beverage bottle sorting mechanism includes a frame and further includes a first sorting member and a second sorting member mounted side by side on the frame, a driving member is further provided on the frame, and the driving member is connected to the first sorting member and the second sorting member by transmission for driving the first and second sorting members to rotate and execute first, second, and third sorting stations. Compared to a conventional sorting mechanism that can shift materials in only two directions for sorting using a single sorting plate, the application can adjust three sorting stations, achieve three sorting positions in the middle and on the left and right sides of two sorting members, and shift three types of beverage bottles to different positions according to recognition results of the previous process.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/06/2025
(21) Application No.202514054211 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : WINDOW PROTECTIVE FILM, DISPLAY DEVICE INCLUDING THE SAME, AND ELECTRONIC DEVICE INCLUDING THE SAME

(51) International classification	:G09F0009300000, G06F0003041000, G02F0001133700, G06F0001160000, G02B0001140000
(31) Priority Document No	:10-2024-0100317
(32) Priority Date	:29/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(57) Abstract :
A window protective film (PF) includes: a shock absorbing layer (SAL) including acrylic resin and having a modulus of about 300 MPa or less; a base layer (BL) located on the shock absorbing layer (SAL); and a hard coating layer (HCL) located on the base layer (BL).

No. of Pages : 47 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/06/2025

(21) Application No.202514054946 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PROTECTION DEVICE FOR A DC ELECTRIC GRID

(51) International classification	:H02J0003380000, H02J0003000000, G01R0019250000, H01M0050213000, H02H0009020000
(31) Priority Document No	:24191672.5
(32) Priority Date	:30/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Gioele GREGIS

(57) Abstract :
The present invention related to a protection device for a DC electric grid. The protection device comprises a first terminal for coupling to a first branch portion of an 10 electric grid and a second terminal for coupling to a second branch portion of an electric grid. The protection device further comprises a switching assembly including one or more switching devices and a magnetic device electrically connected in series with said switching assembly between the first and second terminals of said protection device. 15 The magnetic device has an inductance value that can vary in operation depending on the current flowing through said protection device.

No. of Pages : 29 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/12/2024

(21) Application No.202417095492 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ROLL BAR

(51) International classification	:B60R 21/13, B60R 15/00, B65D 88/12
(31) Priority Document No	:2024-035897
(32) Priority Date	:08/03/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026419 :24/07/2024
(87) International Publication No	:WO 2025/187098
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Provided is a roll bar which can be installed in a vehicle or a ship while preventing a reduction in the amount of supplies that can be loaded onto the vehicle or ship. A roll bar 1 according to the present invention comprises a bar body 2, which is a frame body that can be placed on a vehicle body or a ship, and which is configured from a tubular member 211 inside which a water storage space S capable of storing water is formed, and a water discharge mechanism 3 and a ventilation mechanism 4 that are provided so as to communicate with the water storage space S, whereby, even when the roll bar is installed in a vehicle or ship, it is possible, by storing water inside the roll bar, to omit a water tank for loading water among supplies required for outdoor leisure.

No. of Pages : 19 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/06/2025

(21) Application No.202514056615 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IN-CELL TOUCH DISPLAY PANEL

(51) International classification	:G06F0003041000, G02F0001133300, G06F0003044000, G09G0003200000, G02F0001134300
(31) Priority Document No	:10-2024-0099484
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)HWANG, Sang Soo
3)JO, Eun Min

(57) Abstract :
An in-cell touch display panel includes a first common electrode connected to first pixels in a display area, a second common electrode connected to second pixels in the display area, and a first pixel driver in the display area and configured to write pixel data to the first pixels and the second pixels and supply a voltage to the first common electrode and the second common electrode.

No. of Pages : 98 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/06/2025

(21) Application No.202514056660 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : “IMPROVED METHOD FOR SYNCHRONIZING A COMBUSTION ENGINE USING A CAMSHAFT TARGET”

(51) International classification	:G06T0007130000, G05B0013020000, B60W0030090000, G06F0018240000, F02D0041000000
(31) Priority Document No	:2408148
(32) Priority Date	:24/07/2024
(33) Name of priority country	:France
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Fabien JOSEPH

(57) Abstract :
The invention relates to a method for determining the angular position of an unevenly toothed camshaft target. A sensor generates a signal upon each passage of the teeth, creating significant edges. A computing unit processes this signal in order to determine the time intervals between these edges, as well as to store theoretical ratios, tolerance intervals, and confidence intervals. Suspicion meters are associated with each edge. By computing real ratios based on the measured intervals, the unit discriminates the candidate edges: the edges that do not correspond to the tolerances are removed, those corresponding to the confidence intervals reset the suspicion meter, and those outside the confidence intervals increase the suspicion meter until they are removed. The steps are repeated until a single candidate edge is identified. The angular position of the target is then determined based on this single edge. [Figure 2]

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/06/2025

(21) Application No.202514056690 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SUPPORTING AN UNDEFINED DATA TYPE

(51) International classification	:H04L0065800000, G06F0040300000, H04L0065700000, G06F0016210000, G05B0019050000
(31) Priority Document No	:18/782,990
(32) Priority Date	:24/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)SEETAMRAJU, Rajashree
3)JAYARAJ, Venkatesan
4)SUBRAMANI, Satish
5)COOPER, Brandon

(57) Abstract :
An example method for supporting an undefined data type in an automation control system comprises receiving, from a user, a selection of a process parameter associated with a control system for an industrial process; receiving a selection of the undefined data type from a plurality of data types, wherein the plurality of data types include defined data types and the undefined data type; associating the undefined data type with the process parameter; and storing the association between the undefined data type and the process parameter.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/06/2025

(21) Application No.202514057443 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : VEHICLE TRANSMISSION

(51) International classification	:F16H0057020000, F16H0003000000, F16H0057040000, F16H0061000000, F16H0063340000
(31) Priority Document No	:2024-123469
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Tensyo SUZUKI
4)Yuta ICHIKAWA

(57) Abstract :
An automatic transmission 2 includes a transmission case 4 accommodating an input 5 shaft 10, a countershaft 11, and an output shaft 12 and supporting a shift-and-select shaft and a shift unit 31 disposed outside the transmission case 4 and configured to shift a gear by operating the shift-and-select shaft. The shift unit 31 includes a reservoir tank 41 storing hydraulic fluid. The countershaft 11 is disposed at a left end portion with respect to the input shaft 10. The reservoir tank 41 is disposed at a right end portion with respect 10 to the input shaft 10. FIG. 3

No. of Pages : 43 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/08/2024

(21) Application No.202414064551 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PROCESS FOR PRODUCING A BIOTIN INTERMEDIATE

(51) International classification : C07D495/04
(31) Priority Document No :PCT/CN2024/106732
(32) Priority Date :22/07/2024
(33) Name of priority country :PCT
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)BO GAO
3)KUN PENG
4)QIONG-MEI ZHANG

(57) Abstract :
The present invention provides a process for producing imidazothiazolone compounds which are important intermediates of biotin. The process provides a high selectivity and reduces the undesired enantiomer.

No. of Pages : 10 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/10/2024

(21) Application No.202414081520 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TOOL CLAMPING MECHANISM OF MACHINING APPARATUS

(51) International classification	:B23Q0003155000, B23B0031260000, B23B0031300000, A61B0017280000, B65B0043460000
(31) Priority Document No	:113127455
(32) Priority Date	:23/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)CHING-SAN CHANG

(57) Abstract :
A tool clamping mechanism (100) of a machining apparatus is adapted to clamp a tool holder (200) and includes a base (20), a control rod (30), and two grip arms (50). The grip arms (50) are pivotally connected to the base (20) and are capable of clamping and opening. The control rod (30) is movable between a first position (P1) and a second position (P2) along an axial line (L). When the control rod (30) is located at the first position (P1), the grip arms (50) could stably clamp the tool holder (200). When the control rod (30) is located at the second position (P2), the control rod (30) drives the grip arms (50) to pivot and open to easily release the tool holder (200). FIG.3

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2024

(21) Application No.202414099646 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Support Beam Assembly of Vehicle and Vehicle

(51) International classification	:G01S0007497000, B60R0019180000, A61B0017860000, B62D0025140000, G01S0007400000
(31) Priority Document No	:202411026362.8
(32) Priority Date	:29/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)DING, Weiguang
2)ZHANG, Shuaiwu
3)LUO, Jichang
4)CHEN, Zhijia

(57) Abstract :
ABSTRACT Support Beam Assembly of Vehicle and Vehicle The present disclosure provides a support beam assembly of a vehicle and a vehicle. The support beam assembly includes a cabin longitudinal beam assembly, a reinforcing plate assembly and a front wall plate assembly, the cabin longitudinal beam assembly forms an accommodating cavity, and a first end of the cabin longitudinal beam assembly is configured for being connected with a front anti-collision beam of the vehicle; one end of the reinforcing plate assembly is disposed in the accommodating cavity, the other end of the reinforcing plate assembly extends to a threshold beam of the vehicle and is configured for being connected with the threshold beam, and the middle of the reinforcing plate assembly is further connected with the cabin longitudinal beam assembly.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/06/2025
(21) Application No.202514059891 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A MEASUREMENT SYSTEM AND METHOD FOR OPERATING A WORKING MACHINE

(51) International classification	:G01C0021160000, G06F0003034600, A61B0005000000, A61B0005110000, H04N0019117000
(31) Priority Document No	:EP24190037
(32) Priority Date	:22/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)SPECK Achim

(57) Abstract :
The present invention relates to a measurement system (14), particularly a tilt measurement system or an angular velocity measurement system, for outputting output sensor data wherein the output sensor data indicate, with respect to a gravitational force vector, an inclination (tilting angle) or respectively an angular velocity of the device, particularly a working machine (1), which it is fixedly attached to, comprising: - a sensor unit (22), particularly an inertia measurement unit or a gyroscope, including one or more sensor elements for detecting force and/or angular velocity and being configured to continuously provide raw sensor data samples for each of the sensor elements. - a filter parameter selection unit (24) configured to select one or multiple filter parameters sets each including one or more filter parameters for the filtering, wherein the filter parameters sets are selected by at least one predetermined rule applied on the raw sensor data samples, - a filter unit (23) configured to filter data to provide the output sensor data depending on the selected one of a plurality of filter parameter sets, wherein the data depends on or corresponds to the raw sensor data samples obtained by the sensor elements; characterized by a geopositioning system (25) configured to provide a geographical position of the measurement system (14), wherein the filter parameter selection unit (24) is further configured to select the one or multiple filter parameter sets depending on the geographical position of the measurement system.

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024

(21) Application No.202411058634 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR DETECTING A LOCATION OF A SIGNAL SOURCE

(51) International classification	:A61B0018140000, H04W0036080000, E21B0047120000, B41J0002210000, G01P0015180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SINGH, Ritesh Yashvant

(57) Abstract :
A method (600) and a system (200) for detecting a location of a signal source (104). The method (600) includes identifying (602) a magnitude of at least one frequency parameter associated with a received signal (106) along at least one of a first axis (108a) and a second axis (108a) of one or more sensors (102a, 102b). The method (600) further includes identifying at least one positional vector corresponding to each of the magnitude along the first axis (108a) and the second axis (108b) respectively, and a position of the one or more sensors (102a, 102b). The method (600) also includes detecting the location of the signal source (104) with respect to the position of the one or more sensors (102a, 102b) based on the identified at least one positional vector.

No. of Pages : 34 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/09/2024
(21) Application No.202414068118 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SHOCK- ABSORBING DEVICE THAT CONVERTS VIBRATIONAL ENERGY INTO ELECTRIC ENERGY

(51) International classification :A61N0007000000, F03D0009250000, H02N0002180000, F03G0007080000, H04R0001020000
(31) Priority Document No :2024110260070
(32) Priority Date :30/07/2024
(33) Name of priority country :China
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)Zijie WEI
2)Qiqi ZHAO
3)Lulu WEI
4)Xiuguang WEI

(57) Abstract :
A shock-absorbing device that converts vibrational energy into electric energy includes a generator and a transmission rod, in the generator is provided with a stator and a rotor, a rotor shaft inner cavity is provided along an axis inside the rotor shaft of the rotor, and on the rotor shaft inner cavity is provided with helical diagonal slideways; one end of the transmission rod is provided with a driving head that is coordinated with the helical diagonal slideways, and a unidirectional rotating mechanism is provided in the driving head; a vibration source alternates with a shock absorbing spring to drive the transmission rod to reciprocate along the rotor shaft inner cavity, which in turn drives the rotor to rotate unidirectionally via the driving head to generate electricity. The invention can make full use of the vibrational energy and realize the effect of converting vibrational energy into electric energy.

No. of Pages : 13 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025

(21) Application No.202514061562 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY DEVICE

(51) International classification	:F02D0013060000, H10K0059131000, F02D0041120000, H10K0059124000, H01L0021768000
(31) Priority Document No	:10-2024-0098861
(32) Priority Date	:25/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)LEE, Jae Kwang
2)JUNG, Kyoung June

(57) Abstract :
A display device (1000) according to an embodiment of the present specification may include a substrate (110) including a display area (AA) and a non-display area (NA), first electrodes (CE1) disposed on the substrate (110), a light-emitting element (ED) disposed on each of the first electrodes (CE1), and a first passivation layer (116) disposed on the first electrode (CE1). The first electrodes (CE1) may include a first driving electrode (CE1) disposed in the display area (AA) and a first dummy electrode (DCE1) disposed in the non-display area (NA). The first passivation layer (116) may include a first opening (116a) disposed on the first dummy electrode (DCE1). Fig. 1

No. of Pages : 126 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025

(21) Application No.202514061712 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OPTICAL SOLID BODY MADE OF A SOLID TRANSPARENT MATERIAL AND METHOD FOR PRODUCING SAME

(51) International classification	:F21S0041147000, F21K0009232000, F21S0043140000, B60Q0001000000, F21S0041240000
(31) Priority Document No	:102024121468.6
(32) Priority Date	:29/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MANZ, Johannes
3)LÖHLE, Anja

(57) Abstract :
The invention relates to an optical solid body (10) made of a solid transparent material for use in a light module (12) of a motor vehicle lighting device (14). The optical solid body (10) comprises a light coupling-in portion (16), via which light from a light source (18) of the motor vehicle lighting device (14) can be coupled into the optical solid body (10), and a light coupling-out portion (22), via which at least part of the light coupled into the optical solid body (10) is coupled out of the optical solid body (10), so that the coupled-out light serves to generate at least part of a light distribution of the motor vehicle lighting device (14) in front of the motor vehicle. The optical solid body (10) further comprises an optically active layer (24) arranged in the beam path between the coupling-in portion (16) and the coupling-out portion (22), which is designed to modify incident light, wherein the optically active layer (24) comprises at least one film (24a) and is arranged in the interior of the optical solid body (10). It is proposed that the at least one film (24a) has a three-dimensional shape, configuration and/or structure and is overmolded with the transparent material of the optical solid body (10) on at least one of its surfaces. Fig. 12d

No. of Pages : 64 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/06/2025

(21) Application No.202514060225 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SLIDER

(51) International classification	:G11B0005480000, G06F0003048470, G11B0005310000, F16C0029060000, B62D0053060000
(31) Priority Document No	:2024-002505
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)MIYAZAKI, Yohei

(57) Abstract :
To provide a slider in which a top board is less likely to be deformed and the weight of a slider body is reduced. [Solution] A slider (1) of the present invention includes: a slider body (10); and a pull (40). A top board (20) of the 10 slider body (10) is provided with a pull attachment portion (22) and two pawl holes (23). The pull (40) has an attachment shaft portion (43) and a pair of pawl portions (44). When it is defined that a post length dimension (Lc) is a dimension of the connecting post (11) in the slider 15 length direction from the front end position to the rear end position in side view of the slider body (10), a first slider length dimension (L1) from a rear end position of a connecting post (11) to a rear end position of the top board (20) is less than 200% of the post length dimension (Lc), 20 and a second slider length dimension (L2) from the rear end position of the connecting post (11) to a central position of a holding space in the pull attachment portion (22) is less than 50% of the post length dimension (Lc).

No. of Pages : 52 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/06/2025
(21) Application No.202514060561 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LIGHT EMITTING ELEMENT, AND DISPLAY DEVICE AND ELECTRONIC DEVICE EACH INCLUDING THE SAME

(51) International classification	:H10K0085600000, H10K0050110000, H10K0085300000, H10K0101100000, C09K0011060000
(31) Priority Document No	:10-2024-0097186
(32) Priority Date	:23/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)BYEONGWOOK YOO
4)YEONHWA LEE
5)MORAN HA
6)JAEHEUNG HA

(57) Abstract :
A light emitting element (ED) includes a first electrode (EL1), a hole transport region (HTR) on the first electrode (EL1), an emission layer (EML) on the hole transport region (HTR), an electron transport region (ETR) on the emission layer (EML), a second electrode (EL2) on the electron transport region (ETR), and a capping layer (CPL) on the second electrode (EL2). The second electrode (EL2) includes a silver-magnesium alloy having a higher silver content (e.g., amount) than a magnesium content (e.g., amount). A thickness of the second electrode (EL2) is about 30 Å to about 105 Å, the capping layer (CPL) has a refractive index of about 2.2 to about 2.5, and a thickness of the capping layer (CPL) is about 200 Å to about 500 Å.

No. of Pages : 119 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/06/2025
(21) Application No.202514060682 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR CONTROLLING WIND TURBINE ROTOR OSCILLATIONS

(51) International classification :F03D7/02, F03D7/04
(31) Priority Document No :24382830.8
(32) Priority Date :29/07/2024
(33) Name of priority country :EPO
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SCHULER, Simone
3)ROMANOS, David
4)GUADAYOL, Marc
5)HOFFMANN, Till

(57) Abstract :
The present disclosure relates to a method (100) of controlling operation of a wind turbine (10). The method (100) comprises receiving operational (215) data indicative of oscillations in a wind turbine rotor (18). The method (100) comprises deriving a first signal (224) representative of loads in a first direction in a reference plane and a second signal (226) representative of loads in a second direction in the reference plane. The second direction is different from the first direction. The method (100) further comprises determining an amplitude (A1, A2) of the first (224) and second (226) signals, as well as a phase offset ($\phi 1 - \phi 2$) between the first (224) and second (226) signals. Finally, the method (100) comprises controlling the wind turbine (10) based on the amplitudes (A1, A2) and the phase offset ($\phi 1 - \phi 2$). The disclosure also relates to a control unit (36) for controlling operation of a wind turbine (10) and to a wind turbine (10).

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/06/2025
(21) Application No.202514060724 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ISOLATION TRANSFORMER WITH AUTOVOLTAGE REGULATION

(51) International classification	:H01F27/28, H01F27/29, H01F29/02
(31) Priority Document No	:18/783934
(32) Priority Date	:25/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)WANG, XiaoJun

(57) Abstract :
A transformer assembly is presented, including a first input; a second input; a first output; a second output; a first winding including a first tap, a second tap, a third tap, and a fourth tap, a first switching device having a first input terminal, a first tap terminal coupled to the first tap, a second tap terminal coupled to the second tap, the first switching device being configured to couple the first input terminal to the first tap terminal or the second tap terminal, and a second switching device having a second input terminal, a third tap terminal coupled to the third tap, a fourth tap terminal coupled to the fourth tap, the second switching device configured to couple the second input terminal to the third tap terminal or the fourth tap terminal; and a second winding coupled to the first output and the second output. [Fig. 1]

No. of Pages : 36 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/06/2025

(21) Application No.202514061864 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONVEYOR DEVICE

(51) International classification	:B65G13/00, B65G13/071
(31) Priority Document No	:2024-123467
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Yoshihiro OKAZAKI

(57) Abstract :
ABSTRACT The object is to prevent wear of a friction roller of a friction roller type driving device for catch-up. Provided is a conveyor device including a friction roller type driving device for catch-up, a guide unit that supports the friction roller type driving device to be movable along a conveyance direction of a carriage, and a biasing unit that applies a biasing force to the for biasing the friction roller type driving device to bias it in a downstream direction, the friction roller type driving device moving in the upstream direction against the biasing force by a force in the upstream direction acting on the friction roller type driving device when a following carriage separated from a rear end carriage of a conveyance line in the upstream direction catches up with the rear end carriage. The biasing unit includes a spring that is a generation source of the biasing force, and a biasing force adjustment mechanism that adjusts the biasing force and maintains the magnitude of the biasing force substantially constant.

No. of Pages : 39 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025

(21) Application No.202514062477 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY DEVICE

(51) International classification	:H10K0059131000, H10K0059121000, H10K0059126000, H01L0027120000, H10K0059122000
(31) Priority Document No	:10-2024-0100458
(32) Priority Date	:29/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Kwon, Dhang
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4)Oh, KyungHwan
5)Kim, Jaehyeong

(57) Abstract :
Embodiments of the disclosure relate to a display device. The display device includes a substrate, a first metal pattern disposed in a non-transmissive area and including a transparent material, a first data line disposed on the substrate and disposed over the non-transmissive area and at least one of a plurality of transmissive areas, and a first active layer disposed on the first metal pattern and overlapping the first metal pattern, thereby enhancing the transmittance of the optical area.

No. of Pages : 88 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/06/2025
(21) Application No.202514062479 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY APPARATUS

(51) International classification	:H01L0025075000, H01L0027150000, H01L0033620000, G09G0003320000, H01L0025160000
(31) Priority Document No	:10 2024 0097808
(32) Priority Date	:24/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)YUN, Jae Yong
2)JUNG, Kyoung June
3)LEE, Jae Kwang

(57) Abstract :
DISPLAY APPARATUS A display apparatus (1000) according to an embodiment of the present specification may include a substrate (110) including a display area (AA) including a plurality of pixels (PX) and a non-display area (NA) disposed around the display area (AA), one or more pixel driving circuits (PD) disposed on the substrate (110), a plurality of inorganic light emitting diodes (ED, 130, 140, 150) connected to the one or more pixel driving circuits (PD), an optical layer (117a, 117b, 117c) disposed around the plurality of inorganic light emitting diodes (ED, 130, 140, 150), a first passivation layer (116a) disposed on the optical layer (117a, 117b, 117c), and a trench disposed between the plurality of inorganic light emitting diodes (ED, 130, 140, 150). Fig. 1

No. of Pages : 151 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025

(21) Application No.202514062805 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OPTICAL IMAGING LENS ASSEMBLY

(51) International classification	:G02B13/00, G02B7/02
(31) Priority Document No	:202411034886.1
(32) Priority Date	:30/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)LI, Kairong
2)BAO, Shicheng
3)LI, Weifang
4)JIN, Yinfang
5)ZHAO, Liefeng

(57) Abstract :
The present invention discloses an optical imaging lens assembly, including: a lens barrel, and a lens group and a support member group, which are accommodated in the lens barrel, wherein the lens group includes a first lens to a sixth lens, which are sequentially arranged from an object side to an image side along an optical axis; the first lens, a second lens, a fourth lens and a fifth lens have a positive refractive powers, and a third lens and the sixth lens have a negative refractive powers; the support member group includes a fourth support member disposed between the fourth lens and the fifth lens and a fifth support member disposed between the fifth lens and the sixth lens; and the optical imaging lens assembly satisfies: 3.8 T56/T45 6.8, 1.7 EP45/T45 4.5, and 1.6 f5/(D5s-d5s) 2.8, wherein T45 is a spacing distance between the fourth lens and the fifth lens on the optical axis, T56 is a spacing distance between the fifth lens and the sixth lens on the optical axis, EP45 is a distance between the fourth support member and the fifth support member on the optical axis, f5 is an effective focal length of the fifth lens, D5s is an outer diameter of an object-side surface of the fifth support member, and d5s is an inner diameter of the object-side surface of the fifth support member.

No. of Pages : 72 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/05/2025
(21) Application No.202514050712 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GAS DISTRIBUTOR AND FLUIDIZED BED GASIFIER

(51) International classification	:C10J0003560000, C10J0003480000, B01J0008180000, C10J0003540000, C10J0003720000
(31) Priority Document No	:2024110126620
(32) Priority Date	:26/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MA, Zhao
2)ZHONG, Hanxian
3)HUI, Junqian
4)TAN, Lei

(57) Abstract :
The present invention provides a gas distributor and a fluidized bed gasifier, the gas distributor comprises a gas distribution plate and an annular tube; the gas distribution plate is a conical distribution plate, the bottom of the conical distribution plate is provided with a narrow opening, and the top of the conical distribution plate is provided with a wide opening; the conical distribution plate is provided with a plurality of rows of through-holes arranged along the circumferential direction thereof; the extension lines of the central axes of at least part of the through-holes intersect with the axis of the conical distribution plate; the extension lines of the central axes of at least part of the through-holes deviate from the axis of the conical distribution plate, forming a first preset angle; the narrow opening is connected with the annular tube through a first elbow joint. The gas distributor in the present invention can optimize the gas flow path, promote the mixing of gas and materials through the venturi tube, and effectively absorb and disperse the stress caused by thermal expansion, pressure change or mechanical vibration, etc., to protect the gas distribution plate and the annular tube from damage caused by stress concentration.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202514066283 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEEP CLEANING ALIGNMENT EQUIPMENT

(51) International classification :F28G0001160000, A61Q0019100000, G02F0001133700, B08B0003020000, B08B0005020000
(31) Priority Document No :18/783,800
(32) Priority Date :25/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MATTHEW DANIEL PETERSON

(57) Abstract :
Systems and methods for cleaning a heat recovery steam generator system including tubes and fins associated therewith using deep cleaning alignment equipment are described. The deep cleaning alignment equipment primarily includes at least one wedge and at least one wand. The wedge may be an elongate wedge configured to maximize the surface area that contacts the tubes and fins, which in turn minimizes the amount of stress about any specific point of the tubes or the fins. Additionally, the wedge may be made of a variety of different materials. The wedge may be releasably secured to a plate to improve ease with which the wedge may be driven into tubes and fins. The wedge may also include wedge halves that are movable between expanded and collapsed positions.

No. of Pages : 54 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025

(21) Application No.202514066294 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SLIDE FASTENER AND METHOD FOR MANUFACTURING SLIDE FASTENER

(51) International classification	:A44B19/00, A44B19/04, A44B19/08
(31) Priority Document No	:2024-118577
(32) Priority Date	:24/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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6)NAKAMURA, Yukako

(57) Abstract :
A slide fastener (1) has a first region (A1) in which one width-directional end (10a) of a first fastener tape (10) and one width-directional end (20a) of a second fastener tape (20) are buckled in an arch shape and brought into close contact with each other when first and second element rows (50, 60) mesh with each other, and second regions (A2a, A2b) in which the one width-directional end (10a) of the first fastener tape (10) and the one width-directional end (20a) of the second fastener tape (20) are configured to be separated from each other.

No. of Pages : 34 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202514066516 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ALIGNING ASSEMBLY OF A CONTINUOUS STRIP OF CARDBOARD

(51) International classification :B32B38/18, B32B41/00
(31) Priority Document No :102024000016936
(32) Priority Date :22/07/2024
(33) Name of priority country :Italy
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)VANNUCCHI, Lorenzo
2)IMPOSTI, Marco
3)RUBERTI, Sauro

(57) Abstract :
An aligning assembly of a continuous strip of cardboard comprises a dragging device (30), elongated along a median axis (X0-X0) and configured to drag a continuous strip of corrugated cardboard (5) having a predetermined direction of advancement (X1-X1), and at least one actuator connected to the dragging device (30), configured to change the orientation of the median axis (X0-X0) and, thus, the orientation of the direction of advancement (X1-X1) of the continuous strip of corrugated cardboard (5).

No. of Pages : 24 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/07/2025

(21) Application No.202514066960 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONTROL DEVICE

(51) International classification	:G01R0015200000, G01R0031364000, A61B0005000000, H05K0001180000, G01L0003100000
(31) Priority Document No	:2024-117867
(32) Priority Date	:23/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)OKADA, Hiroaki
4)SHIMIZU, Nobuhiro
5)SAWADA, Hikaru
6)HIRUMA, Hiroaki

(57) Abstract :
Provided is a control device (1) that improves the assembly accuracy of a current sensor (40) and busbar and improves the detection accuracy of current values flowing through the busbar. The control device (1) includes an energization busbar, a substrate (14), a magnetic detection type current sensor (40), a case (30), and a base member (20). A controller is mounted on the substrate (14). The current sensor (40) is mounted at a position close to the busbar on the substrate (14) and detects a magnetic field caused by current flowing through the busbar. The case (30) accommodates the substrate (14) and the busbar. The case (30) is fixed to the base member (20). The busbar is partially embedded and fixed in the case (30). The substrate (14) is directly fixed to the base member (20).

No. of Pages : 29 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202514064942 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC DEVICE

(51) International classification :G06F0001160000, H01Q0001240000, H04M0001020000, G06F0001200000, G06F0003041000
(31) Priority Document No :10-2024-0099977
(32) Priority Date :29/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KIYOUNG KIM
3)EUNHYE KIM
4)Jiyun PARK
5)SOLA LEE
6)DONGHYUN SON

(57) Abstract :
An electronic device (1000) includes a display panel (DP) and an electronic module (CM). The display panel (DP) includes a first region (DD_SA) and a second region (DD_NSA), and the first region (DD_SA) includes a first sub-region (SA1) and a second sub-region (SA2) having light transmittance lower than light transmittance of the first sub-region (SA1). The electronic module (CM) is under the display panel (DP) corresponding to the first region (DD_SA), The display panel (DP) includes first light emitting elements (ED1) in the first sub-region (SA1), first pixel circuits (PC1) connected to the first light emitting elements (ED1), and located in the second subregion (SA2), second light emitting elements (ED2) in the second sub-region (SA2), second pixel circuits (PC2) connected to the second light emitting elements (ED2), and located in the second sub-region (SA2), and connecting lines (TCL) connecting first light emitting elements (ED1) and first pixel circuits (PC1).

No. of Pages : 88 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202514064972 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SWITCHING DEVICE FOR AN ELECTRICAL APPARATUS

(51) International classification	:H01H0033666000, A61B0017290000, H01H0033662000, A61M0005315000, H01H0033120000
(31) Priority Document No	:FR 2407808
(32) Priority Date	:16/07/2024
(33) Name of priority country	:France
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)MALADEN, Romain
3)THIBAULT, Mathieu

(57) Abstract :
A switching device (50) for an electrical apparatus (100) is proposed, comprising: - a vacuum interrupter (3); - a drive element (4) connected to the vacuum interrupter (3); - a movable element (20) movable between a position for closing an electrical circuit and a position for opening the circuit, and comprising: -- an electrically conducting blade (11); -- a support (12) secured to the blade (11); the movable element (20) being configured to: - according to an opening stroke of the circuit, drive the drive element (4) via the conducting blade (11); and - according to a closing stroke, drive the drive element (4) via the support (12). The support (12) comprises a drive surface (14) in contact with a receiving surface (7) of the drive element (4) during a closing stroke of the circuit. The drive surface (14) of the support (12) and the receiving surface (7) of the drive element (4) are convex in shape. Figure for the abstract: Figure 1

No. of Pages : 39 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025

(21) Application No.202514065003 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONTROL DEVICE

(51) International classification	:H01R0013520000, H01L0023498000, H01M0050103000, B41J0002045000, F25D0011020000
(31) Priority Document No	:2024-117855
(32) Priority Date	:23/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)SAWADA, Hikaru

(57) Abstract :
The control device includes a circuit board, a connector (22), a first case (10) and a second case (31), and a liquid-tight adhesive (60). The first case (10) and the second case (31) are coupled to each other to accommodate the circuit board inside, and have a holding opening (43) formed in a part of mutually abutting portions for holding the connector (22). The adhesive (60) is filled between the holding opening (43) and the outer peripheral surface of the connector (22). A case-side concave-convex engagement portion is provided annularly on the contact portion of the holding opening (43) with the outer peripheral surface of the connector (22). A connector-side concave-convex engagement portion to be engaged with the case-side concave-convex engagement portion is provided annularly on the contact portion of the outer peripheral surface of the connector (22) with the holding opening (43).

No. of Pages : 31 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025

(21) Application No.202514065444 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SADDLE-RIDE VEHICLE

(51) International classification	:B62D25/16, B62D25/18
(31) Priority Document No	:2024-118710
(32) Priority Date	:24/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Yuhi NAKAI
3)Takahiro MATSUMOTO
4)Makoto FUJITA

(57) Abstract :
Provided is a saddle-ride vehicle that can be provided with a harness routing port for passing a harness therethrough without compromising the rigidity of a rear fender and that facilitates material selection suitable for required characteristics in terms of design, strength, cost, and the like of each site of the rear fender. The saddle-ride vehicle includes the rear fender, the rear fender including: a first rear fender; a second rear fender attached to the first rear fender from a lower side; a third rear fender between the first and the second rear fenders; and a rear cover covering the third rear fender, in which the first rear fender is provided with a projecting portion (67) projecting upward, the projecting portion (67) is provided with a harness routing port (67a), the rear cover is provided with a second harness routing port (95), and the harness passing through the harness routing port (67a) passes through the second harness routing port (95). Fig:12

No. of Pages : 58 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025

(21) Application No.202514068845 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Digital frequency divider, voltage supply, and method for operating and testing a voltage supply

(51) International classification	:H04B0005260000, H04B0010400000, G06F0001240000, H04B0010071000, H01L0025065000
(31) Priority Document No	:102024121380.9
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Alexander MATT
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6)Günter HERRMANN
7)Emirhan ATMACA
8)Christian KAUFMANN
9)Dominick Willi Hermann FUNK

(57) Abstract :
A digital frequency divider (10) for a voltage supply circuit (500) of a controller (600) is disclosed. The digital frequency divider (10) comprises a counting unit (100) which has a clock input (110) for a clock signal (50), a reset input (120) for a reset signal, and a plurality of outputs (130) for division signals (Qn). The counting unit (100) is designed to generate the division signals (Qn) as a division of the clock signal (50) by a power of 2. The digital frequency divider (10) further comprises a first coupling circuit (200) for coupling the division signals (Qn) to form a coupling signal (250), wherein the coupling signal (250) has a logical HIGH only if all coupled division signals (Qn) have a logical HIGH; and a second coupling circuit (300) which is designed to enter the coupling signal (250) into the reset input (120) of the counting unit (100).

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025

(21) Application No.202514068887 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : REACTIVE FILTER FOR AMPLIFICATION OF TRANSDUCER ULTRASOUND

(51) International classification	:B08B0007020000, H04R0019000000, B08B0003120000, B06B0003000000, H04R0001280000
(31) Priority Document No	:63/674,684
(32) Priority Date	:23/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)WILK, Christopher
6)HRUDEY, Peter C.
7)SAUX, Tom-Davy W.

(57) Abstract :
A reactive filter assembly comprising a reactive 5 filter acoustically coupled to a transducer operable to generate an audio frequency by air non-linearity demodulation of an ultrasonic frequency, the reactive filter having a number of acoustic pathways tuned to introduce a radiation impedance to the transducer that improves transducer efficiency. 10 To Be Published with Figure 1 21

No. of Pages : 24 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025

(21) Application No.202514068888 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : USER EQUIPMENT (UE)-BASED SELECTION OF A CHANNEL STATE INFORMATION (CSI) CONFIGURATION

(51) International classification	:H04L0005000000, H04B0007060000, H04W0024100000, H04W0076100000, H04B0007045600
(31) Priority Document No	:18/789,648
(32) Priority Date	:30/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)VALLATH, Sreevalsan

(57) Abstract :
The present application relates to channel state information (CSI) signaling and computing. In an example, a network configures a user equipment (UE) with multiple CSI 5 configurations including a CSI Type I configuration and a CSI Type II configuration. Based on a set of factors, the network and/or the UE can dynamically determine the CSI configuration from among the multiple CSI configurations that is most suitable to use. When generating a CSI report, this CSI configuration is used. Further, in the case of the CSI Type II configuration being used for the CSI report, the UE can use information 10 derived from using the CSI Type I configuration to reduce the complexity of the CSI Type II computations.

No. of Pages : 85 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025

(21) Application No.202514068890 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ULTRASOUND ATTENUATION FOR TRANSDUCERS

(51) International classification	:H04B0011000000, H04R0001280000, B01D0021280000, H04M0001030000, H04R0025000000
(31) Priority Document No	:63/674,684
(32) Priority Date	:23/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)HRUDEY, Peter C.
5)WILK, Christopher
6)GHAFFARIVARDAVAGH, Reza
7)DAGHER, Samer

(57) Abstract :
A transducer attenuator assembly comprising: an enclosure defining an acoustic chamber 5 coupled to a sound output port of a transducer that is operable to generate audible frequencies from ultrasonic frequencies; and a plurality of openings formed through the enclosure to acoustically couple the acoustic chamber to a surrounding ambient environment, and the plurality of openings are arranged to attenuate an ultrasonic sound wave and leak an audible sound wave output by the transducer to 10 the acoustic chamber.

No. of Pages : 40 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025

(21) Application No.202514068893 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM FOR GENERATING WIDEBAND FREQUENCY OUTPUT

(51) International classification	:G10K0015020000, H04R0001020000, H04R0017000000, G10K0011178000, B08B0003120000
(31) Priority Document No	:63/674,671
(32) Priority Date	:23/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)WILK, Christopher

(57) Abstract :
A microelectromechanical transducer assembly comprising: an enclosure first portion defining an acoustic outlet port from an interior chamber to a surrounding ambient environment and having an active sound generating member positioned in the interior chamber that is operable to produce a first ultrasonic frequency; and an enclosure second portion defining a passive sound generating member acoustically 10 coupled to the active sound generating member and operable to produce a second ultrasonic frequency that in combination with the first ultrasonic frequency generates an audio band signal. To Be Published with Figure 1 15

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/06/2025

(21) Application No.202514055413 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY APPARATUS HAVING A LIGHT-EMITTING DEVICE

(51) International classification	:G02F0001133500, H10K0050858000, H10K0050840000, H01L0033500000, H10K0050854000
(31) Priority Document No	:10-2024-0099361
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)BAIK, Seung Min
2)KANG, Yeon Suk

(57) Abstract :
A display apparatus including a light-emitting device (300) is provided. The light-emitting device (300) can be disposed on an emission area (R-EA, B-EA, G-EA) of a device substrate (100). A lower lens (500), a barrier pattern (600), and an upper lens (700) can be disposed on the light-emitting device (300). The lower lens (500) and the upper lens (700) overlapping with the emission area (R-EA, B-EA, G-EA) can have a curved surface of convex shape toward each other. At least two of the lower lens (500), the barrier pattern (600), and the upper lens (700) can include a color material. Thus, in the display apparatus, the reduction in viewing angle can be minimized, and the color mixing can be prevented or reduced. Fig. 3

No. of Pages : 72 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025
(21) Application No.202514070296 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SPRAY RING NOZZLE INTERFACE ASSEMBLY

(51) International classification	:B05B1/26, B05B1/30, A47K3/02
(31) Priority Document No	:63/676,567
(32) Priority Date	:29/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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Address of Applicant :Cromwell Road, Cheltenham, Gloucestershire GL52 5EP, United Kingdom. U.K.
(72)**Name of Inventor :**
1)ADEY, John
2)BOURNE, James

(57) Abstract :
Provided herein is a leak prevention system for an ablutionary fitting such as a shower head. The leak prevention system includes a nozzle configuration for the ablutionary fitting, the nozzle configuration including a plurality of nozzles configured to dispense water supplied to the ablutionary fitting and a plurality of nozzle pins positioned in the plurality of nozzles. The nozzle pins operate to selectively allow and limit flow of water through the nozzles in response to variations in pressure of the water supplied to the ablutionary fitting. For example, when water is actively being supplied to the ablutionary fitting, the nozzle pins may allow the water to flow through the nozzles. When the water supply is shut off, the nozzle pins may facilitate limiting the flow of water through the nozzles via water surface tension forces that develop between the nozzle pins and the nozzles. [[To be published with Fig. 1]]

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(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025
(21) Application No.202514070341 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY DEVICE AND ELECTRONIC DEVICE INCLUDING THE SAME

(51) International classification	:G09G0003323300, H10K0059121000, H01L0027120000, G09G0003326600, G09G0003200000
(31) Priority Document No	:10-2024-0098891
(32) Priority Date	:25/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SUNKWUN SON
2)CHEOL-GON LEE

(57) Abstract :
A display device includes a light-emitting element, a first transistor that generates 5 a driving current applied to the light-emitting element and includes a first channel area, a second transistor that applies a data voltage to the first transistor in response to a first gate signal and includes a second channel area disposed in a different layer from the first channel area, a third transistor that applies a power voltage to the first transistor in response to a second gate signal and includes a 10 third channel area disposed in a different layer from each of the first channel area and the second channel area, and a fourth transistor that electrically connects the first transistor and the light-emitting element in response to a light-emitting signal and includes a fourth channel area disposed in a different layer from each of the first channel area and the second channel area. 15 [Fig 2]

No. of Pages : 96 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025
(21) Application No.202514070433 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PIXEL, DISPLAY DEVICE INCLUDING THE PIXEL, AND ELECTRONIC APPARATUS INCLUDING THE DISPLAY DEVICE

(51) International classification	:G06F0001160000, H01L0027120000, G09G0003323300, G09G0003320000, H10K0059121000
(31) Priority Document No	:10-2024-0099270
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Jongyeop An
2)HYUNJOON KIM
3)YOUNGWAN SEO

(57) Abstract :
A pixel (PX) includes a first transistor (T1) including a gate connected to a first node (N1), a first terminal connected to a second node (N2), and a second terminal connected to a third node (N3), a second transistor (T2) which transmits a data signal (DS) to the first node in response to a write gate signal (GW[n]), a third transistor (T3) which transmits a sustain voltage (VSUS) to the third node in response to a compensation gate signal, a fourth transistor (T4) which transmits a first power voltage (ELVDD) to the second node in response to an emission signal (EM), a first capacitor (CST) connected between the first node and the second node, a second capacitor (CHOLD) connected between the second node and a power line which transmits the first power voltage, and a light-emitting element (EL) including a first terminal connected to the third node and a second terminal which receives a second power voltage (ELVSS).

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025
(21) Application No.202514068895 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INFORMATION PROCESSING APPARATUS AND INFORMATION PROCESSING METHOD

(51) International classification	:G06F0003048800, G06F0003048500, G06F0003048830, G06F0003048400, G06V0040160000
(31) Priority Document No	:2024-122509
(32) Priority Date	:29/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TOYOTA JIDOSHA KABUSHIKI KAISHA
Address of Applicant :1, Toyota-cho, Toyota-shi, Aichi-ken, 471-8571, Japan Japan
(72)**Name of Inventor :**
1)MATSUZAWA, Sota

(57) Abstract :
Provided is a controller configured to execute: detecting an input for moving a display area within a screen, the display area being an area in 5 which an image corresponding to content is displayed; identifying, in response to detection of the input, content corresponding to the image displayed in the display area within the screen; and replacing, in response to the content thus identified being predetermined content, an image corresponding to the predetermined content while moving the display area 10 within the screen, with a predetermined fixed image.

No. of Pages : 41 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/07/2025
(21) Application No.202514069376 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : WORK VEHICLE

(51) International classification	:A01D67/00, A01D41/02, A01D41/12, A01D69/00, F16H57/02, F16H61/00, F16H63/30
(31) Priority Document No	:2024-120760
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Tetsuya IIDA

(57) Abstract :
To provide a work vehicle capable of improving the operability of a first work machine manipulator, a second work machine manipulator, and a speed changer, and arranging the first work machine manipulator, the second work machine manipulator, and the speed changer in a limited space in the front-rear direction of the vehicle body. [Solution] A tractor as a work vehicle includes a vehicle body in which a work machine is disposed at least on a rear side. The vehicle body includes a transmission device that changes a vehicle speed of the vehicle body, a driver's seat on which an operator who drives the vehicle body is seated, a first work machine manipulator that operates the work machine, a second work machine manipulator that operates the work machine and is operated at an operation frequency lower than that of the first work machine manipulator, and a speed changer that operates the transmission device. The first work machine manipulator, the second work machine manipulator, and the speed changer are arranged in this order in a left-right direction of the vehicle body on one side of the driver's seat in the left-right direction. [Selected figure] FIG. 7

No. of Pages : 50 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/07/2025

(21) Application No.202514069424 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONTROL DEVICE

(51) International classification	:H10B0012000000, H01G0002060000, H05K0003320000, H05K0001020000, H05K0001180000
(31) Priority Document No	:2024-117807
(32) Priority Date	:23/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)SAWADA, Hikaru
2)NOGUCHI, Yasufumi
3)SHIMIZU, Nobuhiro
4)HIRUMA, Hiroaki
5)OKADA, Hiroaki

(57) Abstract :
Provided is a control device that includes a capacitor 12, a case 10, an insulation member, and a thermally conductive adhesive 38 with high thermal conductivity. The case 10 has a capacitor mounting wall 32 with high thermal conductivity and accommodates the capacitor 12 inside with the capacitor 12 mounted on the capacitor mounting wall 32. The insulation member is interposed between the capacitor mounting wall 32 and a portion of the capacitor 12. The thermally conductive adhesive 38 is interposed in a region between the capacitor mounting wall 32 and the capacitor 12 where the insulation member is not disposed.

No. of Pages : 25 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/07/2025

(21) Application No.202514069437 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CLAMPING FRAME, DRAWING-IN MACHINE COMPRISING SUCH A CLAMPING FRAME AND DRAWING-IN METHOD USING SUCH A CLAMPING FRAME

(51) International classification	:D03J0001140000, B41F0027120000, F16K0027000000, B07C0005020000, H01R0013629000
(31) Priority Document No	:24190940.7
(32) Priority Date	:25/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ACKERMANN, Stefan
2)GOOD, Markus
3)ROMAGNA, Hanspeter
4)MARK, Rico

(57) Abstract :
A clamping frame comprises first and second side posts (642, 644) and upper and lower clamping rails (646, 648). Each side post comprises a spindle (652, 654) with a threaded outer surface. The clamping frame comprises two 10 primary nuts (662, 664) in threaded engagement with one of the threaded outer surfaces. At least a first clamping rail is connected to the two primary nuts (662, 664). A primary driving arrangement (800) includes two primary actuators (802, 804) configured to cause a relative rotation between the primary nuts and the spindles. The position of the second clamping rail is not modified by the relative 15 rotation between each primary nut and the respective spindle. From a configuration where the upper and lower clamping rails (646, 648) define a maximum value of a spacing distance (d6) between them, the first clamping rail (646, 648) is movable relative to each spindle to reduce the spacing distance (d6) to a value strictly less than half of the maximum value. The clamping frame comprises a controller for 20 controlling the two primary actuators (802, 804).

No. of Pages : 69 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025
(21) Application No.202514070492 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OVERSHOOT LIMITATION OF A PRESSURE CONTROL FOR POSITION-CONTROLLED PROPORTIONAL VALVES

(51) International classification	:G05D0016200000, G05B0011420000, F02D0041380000, G05B0013020000, F15B0021000000
(31) Priority Document No	:102024207006.8
(32) Priority Date	:25/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ROBERT BOSCH GMBH
Address of Applicant :Postfach 30 02 20, 70442 Stuttgart, Germany Germany
(72)**Name of Inventor :**
1)KNOLL, Frank

(57) Abstract :
The present subject matter relates to a method for limiting overshoot for a position-controlled proportional valve, particularly when a dead volume changes, 5 comprising: determining an actual pressure value (A) and a setpoint pressure value (B), which is read into a PID pressure controller (10), multiplying an output value of the PID pressure controller (10) by an output value of a changeover switch (5) to obtain a control value (S) to be output to the position-controlled proportional valve; and the further steps of determining whether the actual pressure value (A) lies 10 within a first range determined by adding a first threshold (C) to the pressure setpoint (B) by means of a first comparator (4), distinguishing first case in which first comparator (4) determines that actual pressure value has left the first range, and outputting a signal to cancellation device (6) to cancel an integral value in the PID pressure controller (10).

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025
(21) Application No.202514070527 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PIXEL OF A DISPLAY DEVICE AND DISPLAY DEVICE

(51) International classification	:G09G0003200000, G02F0001133570, H01L0033200000, G09G0003360000, H10B0012000000
(31) Priority Document No	:10-2024-0099245
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YOUNGWAN SEO
2)HYUNJOON KIM
3)JUNGHWAN HWANG

(57) Abstract :
A pixel (100) of a display device (600) includes a first transistor (T1) including a gate connected to a first node (N1), a first terminal receiving a first power supply voltage 5 (ELVDD) and a second terminal connected to a second node (N2), a capacitor (CST) disposed between a third node (N3) and the second node (N2), a second transistor (T2) including a gate receiving a write signal (GW[n]), a first terminal connected to a data line (DL) and a second terminal connected to the third node (N3), a third transistor (T3) including a gate receiving the write signal (GW[n]), a first terminal receiving a reference voltage 10 (VREF) and a second terminal connected to the first node (N1), a fourth transistor (T4) including a gate receiving an emission signal (EM), a first terminal connected to the first node (N1) and a second terminal connected to the third node (N3), and a light-emitting element (EL) including an anode connected to the second node (N2) and a cathode receiving a second power supply voltage (ELVSS).

No. of Pages : 62 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025

(21) Application No.202514070610 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Bearing

(51) International classification	:F16C33/00, F16C33/60
(31) Priority Document No	:PCT/CN2024/107553
(32) Priority Date	:25/07/2024
(33) Name of priority country	:PCT
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)ZHENHUA, Tang
3)GUIYUN, Xia

(57) Abstract :
There is provided a semi-floating ring bearing assembly for a turbomachine. The semi-floating ring bearing assembly comprises a bearing housing that comprises a bearing cavity; a stop plate; and a semi-floating ring bearing. The semi-floating ring bearing comprises a body that comprises a central axis, a first end, a second end, and an external surface. The semi-floating ring bearing further comprises a flange that is disposed at the first end of the body. The bearing housing and the flange define at least one pair of complementary features that cooperate to restrict axial movement of the semi-floating ring bearing. The stop plate and the flange define at least one pair of complementary features that cooperate to restrict rotational movement of the semi-floating ring bearing.

No. of Pages : 28 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2025

(21) Application No.202514071218 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR AUTO DISCOVERY OF APPLICATION PROGRAMMING INTERFACES (APIs)

(51) International classification	:G06F0040284000, G06F0009540000, G06F0040300000, G06F0016903000, G06Q0050000000
(31) Priority Document No	:63/675,909
(32) Priority Date	:26/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Harpeet Geekee
2)Nitin Sood
3)Mehdi Jafarizadeh

(57) Abstract :
A system and method for automated discovery and transformation of application programming interfaces (APIs) receive descriptions of an ingress API and multiple egress APIs. A natural language processing (NLP) model computes similarity scores (0-1 range) for parameter pairs by comparing definitions. A similarity matrix is constructed from these scores. Pairs exceeding a threshold (e.g., ≥0.5) are selected, and a generative artificial intelligence (GenAI) model generates pseudo code defining transformation logic for data mapping, optionally with regular expressions. Low-score pairs enable manual processing. The system includes processors and a non-transitory storage medium for execution, with an API router for routing using the logic. This hybrid approach reduces manual effort, errors, and time in API integration, enhancing scalability for diverse environments.

No. of Pages : 44 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/07/2025
(21) Application No.202514069517 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PIXEL CIRCUIT, DISPLAY DEVICE INCLUDING THE PIXEL CIRCUIT AND ELECTRONIC DEVICE INCLUDING THE PIXEL CIRCUIT

(51) International classification	:G09G0003323300, G09G0003326600, G09G0003325800, G09G0003329100, H10K0059131000
(31) Priority Document No	:10-2024-0097536
(32) Priority Date	:23/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KIM, HYUNJOON
2)SEO, YOUNGWAN
3)HWANG, JUNGHWAN

(57) Abstract :
A display device includes a display panel including pixel circuits and a display panel driver. The pixel circuit includes a first transistor including a control electrode connected to a first node, a first electrode receiving a first driving voltage and as second electrode connected to a second node, a second transistor applying a data voltage to a third node in response to a write gate signal, a third transistor connecting the first node and the second node in response to a compensation gate signal, a first capacitor and a light emitting element including a first electrode connected to the second node and a second electrode receiving a second driving voltage. The first driving voltage has a driving-high voltage or a driving-low voltage, and the second driving voltage has the driving-high voltage and the driving-low voltage. The compensation gate signal may be globally applied. [Fig. 3]

No. of Pages : 57 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/07/2025
(21) Application No.202514069530 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DOUBLE ARM BLIND HOLE FASTENER

(51) International classification :F16B21/08
(31) Priority Document No :63/674,884
(32) Priority Date :24/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SANDERS, Harrison
2)KATO, Eric
3)RODRIGUEZ, Lovisa

(57) Abstract :
A fastener assembly designed to attach two components together by inserting it into an opening in the second component. The fastener assembly includes a fastener and a collar with two surfaces. Extending from one surface of the collar of the fastener assembly are two upper arms and two lower arms, each of which can flex inward during installation. When the fastener is fully inserted, the ends of the upper and lower arms within a pair make contact with each other to give the user a physical or audible indication that installation is complete.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025
(21) Application No.202514069647 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR CONTROLLING TOTEM-POLE CIRCUIT AND POWER CONVERTER

(51) International classification	:H02M7/797, H02M1/00, H02M1/088, H02M1/42, H02M1/44, H02M3/07
(31) Priority Document No	:2024110091848
(32) Priority Date	:25/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)FAN, Zhongxiao

(57) Abstract :
Embodiments of the present disclosure provide a method for controlling a totem-pole circuit and a power converter. The totem-pole circuit includes switching devices Q1, Q2, Q3, Q4 and an inductor. The switching frequency of Q1 and Q2 is higher than the switching frequency of Q3 and Q4. A fifth node between Q1 and Q2 is electrically coupled to a third node. A sixth node between Q3 and Q4 is electrically coupled to a fourth node, at least one of the fifth and sixth nodes being electrically coupled to a respective node of the third and fourth nodes via the inductor. The method includes: in response to the totem-pole circuit being in a forward input configuration, obtaining an input voltage between the third node and the fourth node; determining, based on the input voltage, whether the third node and the fourth node are connected to an AC power supply or a DC power supply; in response to the third node and the fourth node being connected to the AC power supply, causing the totem-pole circuit to operate in a power factor correction mode; and in response to the third node and the fourth node being connected to the DC power supply, selecting a working mode of the totem-pole circuit from a plurality of DC input modes.

No. of Pages : 41 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025
(21) Application No.202514069687 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HYDROLYSIS SYSTEM HAVING A PRESSURE RELIEF DEVICE

(51) International classification	:B25F0003000000, G02B0006440000, H01L0021027000, F16K0017160000, B05C0011110000
(31) Priority Document No	:113127866
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Ming-Chiu LEE
2)Hao-Lun SUN

(57) Abstract :
A hydrolysis system includes a hydrolysis furnace (1) and a pressure relief device (2). The hydrolysis furnace (1) has a reaction space (10) therein, and a ventilation hole (15) spatially communicating with the reaction space (10). The pressure relief device (2) includes a pressure relief (21) tube connected to the hydrolysis furnace (1), adjacent to the ventilation hole (15), extending in an up-down direction (D1), and defining a first tube space that spatially communicates with the ventilation hole (15). The pressure relief device (2) further includes at least one auxiliary tube (22) disposed at an end portion of the pressure relief tube (21) opposite to the hydrolysis furnace (1) in the up-down direction (D1), extending in a left-right direction (D2) that is substantially perpendicular to the up-down direction (D1), and defining a second tube space that spatially communicates with the ventilation hole (15).

No. of Pages : 18 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025

(21) Application No.202514069705 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR HYDROLYZING PROTEIN-RICH WASTE

(51) International classification	:A23J0001000000, B09B0003450000, A23J0001120000, B29C0044340000, A23J0003340000
(31) Priority Document No	:113127867
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Ming-Chiu LEE
2)Hao-Lun SUN

(57) Abstract :
A method for hydrolyzing protein-rich waste includes the steps of: (A) pouring protein-rich waste and water into an outer shell (21); (B) drawing a portion of air out of the outer shell (21) using a negative pressure device (3); (C) introducing inert gas into the outer shell (21) using an air cylinder device (4); (D) introducing steam into the outer shell (21) using a steam boiler device(5); (E) stirring the protein-rich waste and the water in the outer shell (21) using a stirring module (22) to generate a hydrolysis reaction; (F) discharging the protein-rich waste to a separation device (6); (G) performing a solid-liquid separation on the protein-rich waste using the separation device (6) to separate a protein-rich hydrolyzate semi-finished product; and (H) reducing the moisture contained in the protein-rich hydrolyzate semi-finished product using a drying device (7) to produce a protein-rich hydrolyzate finished product.

No. of Pages : 26 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025
(21) Application No.202514069710 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY PACK

(51) International classification	:F21Y0115100000, H02J0007000000, H01M0050271000, H01M0010613000, H01M0050200000
(31) Priority Document No	:202421753803.X
(32) Priority Date	:23/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)WU, Changjun
2)CUI, Xin
3)YANG, Xinwei
4)HE, Yafei

(57) Abstract :
Disclosed is a battery pack, including: multiple cells (210); a casing (100), wherein the inner bottom surface (10) of the casing (100) has a stepped surface for dividing the inner bottom surface (10) of the casing (100) into at least two placement areas (11) having a height difference in the height direction of the casing (100), and the cells (210) are placed in each of the placement areas (11). With stepped surfaces disposed on the inner bottom surface (10) of the casing (100), the battery pack may form at least two placement areas (11) with height differences within the casing (100), making it possible to provide a force to the adhesive located in the placement area with a higher height, helping the adhesive flow toward the placement area with lower height.

No. of Pages : 30 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025
(21) Application No.202514069715 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : VEHICLE DISPLAY CONTROL DEVICE, VEHICLE DISPLAY SYSTEM, AND VEHICLE DISPLAY CONTROL METHOD

(51) International classification	:B60K0035000000, G02B0027010000, B60W0050140000, B60K0035600000, G16H0040630000
(31) Priority Document No	:2024-123078
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KATOH, Masaki

(57) Abstract :
A vehicle display control device for controlling a display operation of a display system provided on a windshield of a two-wheeled vehicle presents a driver with information such as a warning by selecting, from among display modes, a display mode including an illumination pattern of an illumination portion provided on the windshield in a left-right direction, controls display of an auxiliary illumination portion provided in a first area on an upper side of an instrument display portion provided in a main body of the two-wheeled vehicle located on a lower side of the illumination portion, and extending in the left-right direction becomes the same display mode as a display mode of the illumination portion, displays instrument information in a second area located on a lower side of the first area, and displays detail information in a third area located on a lower side of the second area.

No. of Pages : 49 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025
(21) Application No.202514069848 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD OF DETERMINING THE DATA ACQUISITION FREQUENCY FOR MONITORING A HIGH-PERFORMANCE COMPUTER

(51) International classification	:G06F0003060000, A61B0005000000, H04N0021240000, G06T0007000000, G06F0021640000
(31) Priority Document No	:24306243.7
(32) Priority Date	:23/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)PELISSE-VERDOUX Cyprien
3)RAFFIN Guillaume
4)BOUZON Lionel
5)SEROUL Pierre
6)JOUFFRAY Titouan

(57) Abstract :
One aspect of the invention relates to a computer-implemented method (1) of determining data acquisition frequencies for monitoring a computing infrastructure (2), the acquired data being hardware and/or software characteristics of the computing infrastructure (2), the method (1) comprising: - Acquiring (121), at a first predetermined frequency (Fp), a set of predetermined parameters, each predetermined parameter of the set of predetermined parameters relating to a current operating state of the computing infrastructure (2), - Each time the set of predetermined parameters is acquired (121), determining (122) an acquisition frequency (Facq) for each monitoring data item among the monitoring data, by a trained supervised machine learning model (g) taking the set of predetermined parameters as input, - Acquiring (13) each monitoring data item at the determined acquisition frequency (Facq), - Storing (14) the monitoring data. Figure 4 is the representative figure.

No. of Pages : 29 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025
(21) Application No.202514069938 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LOCKING STRUCTURE FOR WALL-HUNG TOILET

(51) International classification	:E03D11/14, E03D11/00, F16B2/00
(31) Priority Document No	:202411027398.8
(32) Priority Date	:30/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)GAN, Jiasheng
3)ZHUANG, Zhiyong
4)LIN, Zefeng

(57) Abstract :
A locking structure that achieves quick installation of a wall-hung toilet and reduce installation difficulty and labour cost, having a locking device body, a driving gear, a driven gear, and a movable locking member; the driving gear and the driven gear are rotatably fitted within the locking device body and engaged with each other; the locking device body are provided with a first through-hole and a second through-hole corresponding to the driving gear and the driven gear respectively; a first channel is provided through two end surfaces of the driven gear, the movable locking member is movably fitted in the first channel is pivotal at the inner wall of the first channel; the movable locking member has a second channel and a third channel intersecting with each other and disposed through two end surfaces of the movable locking member; the second channel and the third channel can be penetrated by a threaded shaft pre-installed to a wall, and the second channel and the third channel are positioned opposite to the second through-hole; an inner wall of one end of the second channel proximal to the second through-hole is provided with threads which do not extend into or other trespass any part of the third channel.

No. of Pages : 30 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025
(21) Application No.202514069957 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Cargo Transport Complex

(51) International classification	:B65G15/44, B65G21/22
(31) Priority Document No	:EA202491937
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Belarus
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)UNITSKY, Anatoli Eduardovich

(57) Abstract :
The invention is related to cargo transport systems, that use rail track structure as main transport means for continuous hauling of lumpy and loose cargoes over distances of increased length. The invention is based on the task of creating a suspended-type cargo transport complex with the possibility of its use over significant distances of about 1,000 km and more. The claimed cargo transport complex, installed on supports above ground surface, consists of two strands – cargo strand and return strand, which form track structure. The cargo strand is equipped by a loading drum, whereas the return strand – by an unloading drum. Alternatively, loading-unloading devices may include bypass rollers instead of the drums for both loading and unloading. Both strands are fixed in load-bearing carcasses installed on each of the supports. The track structure includes rail cords, which are prestressed and tensioned with longitudinal tension force FR, N, which may contain prestressed load-bearing elements. The form-shaping basis for both strands of the cargo transport complex is represented by bogies resting on the rail cords, whereby both strands are equipped with drive mechanisms. For resting on the rail cords, the bogies are equipped with support wheels that interact with the rolling surface of the rail cords and are positioned along the track structure with a pitch L, m. The bogies accommodate a cargo-handling belt, which is tensioned with longitudinal tension force FG, N, whereby the bogies and the cargo-handling belt accommodated therein feature a grooved profile of depth H, m, and width S, m of the load belt placed therein made with a grooved profile with a depth of H, m, and a width of S, m. The cargo may be distributed on the cargo-handling belt in the cargo strand of the transport complex.

No. of Pages : 24 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025
(21) Application No.202514069958 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Cargo Transport Complex

(51) International classification	:B41F0021100000, E01B0025000000, E01D0101280000, B65D0090000000, B61B0013000000
(31) Priority Document No	:EA202491936
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Belarus
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
The invention is related to cargo transport systems, that use rail track structure as main transport means for continuous hauling of lumpy and loose cargoes over distances of increased length. The claimed cargo transport complex of mounted type is installed on supports above ground (water) surface, and consists of two strands located one below the other or in one horizontal line – cargo strand and return strand. The strands are separated from each other on one side by a loading drum and a turning drum, on the other – by an unloading drum and a turning drum, which form loading-unloading devices, respectively. Both strands are fixed in load-bearing carcasses installed on each of the supports, equipped with drive mechanisms, contain track structure including rail cords, which are prestressed and tensioned with longitudinal tension force FR, N, and may contain prestressed load-bearing elements, and bogies with support wheels resting thereon, positioned along the track structure with a pitch L, m, and a cargo-handling belt placed in the carcasses of the bogies, whereupon the cargo is distributed in the cargo strand, the latter is tensioned with longitudinal tension force FG, N. Noteworthy that the bogies and the cargo-handling belt accommodated therein feature a grooved profile of depth H, m, and width S, m.

No. of Pages : 23 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025
(21) Application No.202514070074 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LITHIUM-ION BATTERY ELECTROLYTE, LITHIUM-ION BATTERY AND AN ELECTROCHEMICAL APPARATUS

(51) International classification	:H01M0010052500, H01M0010056700, H01M0010056900, H01M0010056800, H01M0010052000
(31) Priority Document No	:202411008908.7
(32) Priority Date	:25/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YU, Le
2)MA, Caiyu

(57) Abstract :
A lithium-ion battery electrolyte, a lithium-ion battery, and an electrochemical apparatus are provided. The electrolyte includes a non-aqueous solvent, a lithium salt, and an additive including a first additive and a second additive. The first additive is selected from compounds represented by formula (I), and the second additive is lithium bis(oxyalyl)difluorophosphate, and formula (1), where R1, R2, R3, and R4 are each independently a substituent having 1 to 3 carbon atoms, 0 to 4 unsaturations, and 0 to 3 heteroatoms, the heteroatoms are selected from at least one of nitrogen, phosphorus, or sulfur, and n is 0 to 2. Through the lithium-ion battery electrolyte, the lithium-ion battery, and the electrochemical apparatus provided by the disclosure, low-temperature performance, high-temperature performance, and gas generation performance of the lithium-ion battery are simultaneously taken into consideration.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025

(21) Application No.202514070099 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BLIND HOLE FASTENER WITH CLICKING

(51) International classification :F16B13/04, F16B21/08
(31) Priority Document No :63/674,887
(32) Priority Date :24/07/2024
(33) Name of priority country :U.S.A.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SANDERS, Harrison E.
3)BARKAUSKI, Paul D.

(57) Abstract :
A fastener assembly to attach a first part to a second part through a hole in the second part. The assembly includes a fastener that fits into the hole and a collar connected to the fastener. The collar has two sides, and from one side, two upper 5 verification arms extend. Two lower verification arms extend from the fastener. Both sets of arms can bend when the fastener is inserted. When the fastener is fully inserted, snap features on the ends of the lower arms are designed to snap into matching cut-out features on the ends of the upper arms. This snapping action gives the user an audible feedback to indicate that the fastener is in the right position. 10 24

No. of Pages : 34 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025

(21) Application No.202514070108 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IMAGE FORMING APPARATUS

(51) International classification	:H02J0007000000, B60L0053140000, G03G0015000000, H01M0010052500, G03G0015200000
(31) Priority Document No	:2024-123432
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)TAKAENOKI, Yuutarou

(57) Abstract :
A switch is disposed between an external power source and a heater and adjusts power supplied to the heater so that a temperature of the heater approaches a target temperature. A cutoff element is connected in series with the switch between the external power source and the heater and cuts off an alternating current supplied from the external power source to the heater. In a case where an end condition where the heating of the heater is ended is satisfied, the switch stops supplying of the power to the heater. In a case where the abnormal waveform is not detected when the end condition is satisfied, the motor is stopped. In a case where the abnormal waveform is detected when the end condition is satisfied, the motor is stopped after being delayed from the heater. Figure 7

No. of Pages : 56 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2025

(21) Application No.202517003759 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR PREPARING MOX FUEL POWDERS

(51) International classification :G21C0003620000, A61B0005010000, C01G0056000000, C22B0060020000, C22B0060040000
(31) Priority Document No :202411035138.5
(32) Priority Date :30/07/2024
(33) Name of priority country :China
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number:NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)ZHU, LIYANG
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(57) Abstract :
The embodiments of the present application provide a method for preparing MOX fuel powders comprising various kinds of actinide nuclide oxides, wherein the method comprises steps of: S1. mixing different actinide nuclide salts with urea to form a mixed actinide deep eutectic solvent, wherein the actinide nuclide salt is one selected from the group consisting of a hexavalent actinide nitrate, a tetravalent actinide nitrate, a hexavalent actinide oxalate, and a tetravalent actinide oxalate; S2. heating the mixed actinide deep eutectic solvent obtained in step S1 to a first predetermined temperature to subject the mixed actinide deep eutectic solvent to a deamination treatment so as to remove the urea therein; and S3. heating a product obtained after the deamination in step S2 to a second predetermined temperature to subject the product obtained in step S2 to a denitrogenation treatment and/or a decarbonization treatment so as to obtain various kinds of actinide nuclide oxides. The embodiments of the present application provide a simple method for preparing MOX fuel powders, which does not generate any waste liquid, is more economical and green, and can obtain a completely homogeneous MOX fuel powder.

No. of Pages : 32 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202514065498 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SCREW FLUID MACHINE

(51) International classification	:F04C18/16, F04C18/08, F04C25/02
(31) Priority Document No	:2024-118849
(32) Priority Date	:24/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
A screw fluid machine that suppresses power loss by preventing a residual volume from being generated at a discharge-side end face while thinning a tooth tip of a male rotor is provided. In a screw fluid machine in which a male rotor 2 including a plurality of teeth and a female rotor corresponding to the male rotor 2 are rotated to compress and convey a fluid, when viewed in an axial direction, a cross-sectional tooth profile 21d in a first section in the vicinity of an end portion on a discharge side of the male rotor 2 is formed thick so as to be located outside a pitch point-centered circle CP at a tooth tip and on an advancing surface side of the tooth tip, and a cross-sectional tooth profile 21s in a second section in the vicinity of an end portion on a suction side is formed thin so as to be located inside the pitch point-centered circle CP. A cross-sectional tooth profile of the male rotor 2 between the first section and the section in the axial direction is configured to continuously change from a second cross-sectional shape to a first cross-sectional shape.

No. of Pages : 55 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025

(21) Application No.202514065640 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RADIO-FREQUENCY AMPLIFIER WITH MULTIPLE POWER CONTROL LOOPS

(51) International classification	:H03F0003240000, H03F0001020000, G06F0009300000, H03F0003195000, H04N0025709000
(31) Priority Document No	:18/780,907
(32) Priority Date	:23/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PALASKAS, Georgios
3)CAMUFFO, Andrea
4)PATANE, Giuseppe

(57) Abstract :
Wireless circuitry can include a radio-frequency amplifier configured to operate in a plurality of different mode, configuration, or bias settings, a power detector coupled to an output of the radio-frequency amplifier, a plurality of power integrators, and a switching circuit having an input configured to receive a measured power level from the power detector and having outputs coupled to the plurality of power integrators. The switching circuit can have a switch state that is adjusted based on a current mode, configuration, or bias setting for the radio- frequency amplifier. The power integrators may be part of multiple power control loops. The power control loops can be coupled to additional switching circuitry activated based at least party on the current mode, configuration, or bias setting and a subsequent mode, configuration or bias setting for the radio-frequency amplifier. 15

No. of Pages : 51 No. of Claims : 40

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/04/2025

(21) Application No.202517036341 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY CELL ASSEMBLY AND BATTERY PACK INCLUDING SAME

(51) International classification	:H01M 10/6551, H01M 10/613, H01M 10/6556, H01M 50/502, H01M 50/507
(31) Priority Document No	:10-2023-0095852
(32) Priority Date	:24/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010529 :22/07/2024
(87) International Publication No	:WO 2025/023671
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KIM, Gwan Woo
3)JANG, Sung Hwan

(57) Abstract :
The technical idea of the present invention provides a battery cell assembly comprising: a cell block including a plurality of battery cells; a bus bar connected to an electrode lead of the cell block; a bus bar frame on which the bus bar is mounted and which has an accommodation space for accommodating a portion of the bus bar; and a thermally conductive filler which at least partially fills the accommodation space of the bus bar frame and is in contact with the bus bar.

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/05/2025

(21) Application No.202517048957 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY PANEL AND MANUFACTURING METHOD THEREFOR, AND DISPLAY DEVICE

(51) International classification :H10K 59/12
(31) Priority Document No :202410103694.5
(32) Priority Date :24/01/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/108044
Filing Date :29/07/2024
(87) International Publication No :WO 2025/156584
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)XU, Feng

(57) Abstract :
Provided in the present application are a display panel and a manufacturing method therefor, and a display device. The display panel comprises a pixel definition layer, a light-emitting device layer and a light adjusting structure layer, wherein the pixel definition layer is provided with a first opening for accommodating a light-emitting device; and the light adjusting structure layer comprises a first light adjusting layer having a second opening corresponding to the first opening, a second light adjusting layer at least covering a side wall of the second opening, and a third light adjusting layer at least filling the second opening, the refractive index of the first light adjusting layer being greater than the refractive index of the second light adjusting layer and smaller than the refractive index of the third light adjusting layer.

No. of Pages : 20 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2025
(21) Application No.202514071247 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DESIGN PLATFORM WITH PARAMETERIZATION CAPABILITY

(51) International classification	:H04N0021472800, G06F0030200000, G06F0016332000, G16H0040630000, G06F0003048830
(31) Priority Document No	:63/675,970
(32) Priority Date	:26/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ANCELLOTTI, Simone
2)OKE, Ashwini
3)KHAN, Hammad

(57) Abstract :
Systems and methods for parametric design and verification of a model of a design are provided. The system comprises a user interface for receiving data input by a user, a graphic module for displaying an environment where the model is generated, the graphic module configured to display one or more components of the model selected by the user, and a solver module for receiving information on the model being generated. The information including the data input by the user which may include one or components for the model and the respective properties of the components. The solver module is configured to analyze one or more loads of each component of the model to determine one or more instabilities present in the model. The instabilities are presented to the user optionally with suggested updates. Figure 1B

No. of Pages : 41 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/07/2025

(21) Application No.202514071446 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SCAN DRIVER AND ELECTRONIC DEVICE

(51) International classification	:G09G0003326600, G09G0003360000, G02B0003120000, A61F0009000000, A61F0002480000
(31) Priority Document No	:10-2024-0100222
(32) Priority Date	:29/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YOUNGWAN SEO
2)Jongyeop An

(57) Abstract :
A scan driver (100) including stages (STG1, STG2, STG3, STG4, STG5), at least one stage including a logic circuit (210) configured to control a voltage of a first node and a voltage of a second node based on an input signal, a first clock signal, and a second clock signal in a progressive driving period, an output circuit (260) configured to receive the first clock signal and a concurrent driving signal, and to output a scan signal in response to the voltage of the first node and the voltage of the second node, and a concurrent driving circuit (270) configured to control the voltage of the first node and the voltage of the second node in response to an inverted concurrent driving signal in a concurrent driving period such that the output circuit is configured to output the concurrent driving signal as the scan signal in the concurrent driving period.

No. of Pages : 73 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/07/2025
(21) Application No.202514071457 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY PANEL AND ELECTRONIC APPARATUS

(51) International classification	:G06F0003041000, G02F0001133500, H10K0059800000, G06F0003044000, G09G0003200000
(31) Priority Document No	:10-2024-0100545
(32) Priority Date	:29/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YOUNGJOO NAM
2)DONGWAN CHOI
3)YOUNGBIN KIM
4)JOOYOUNG KIM

(57) Abstract :
Provided are a display panel and an electronic apparatus. The display panel includes a substrate, a display layer above the substrate, a display driver above the substrate, and apart from the display layer, and an encapsulation member above the display layer, configured to shield the display layer and the substrate, and defining an opening recessed toward the display layer to expose the display driver.
Fig. 1

No. of Pages : 70 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/07/2025
(21) Application No.202514071497 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PIXEL, DISPLAY APPARATUS INCLUDING THE SAME AND ELECTRONIC APPARATUS INCLUDING THE SAME

(51) International classification	:G09G0003323300, G09G0003326600, G09G0003325800, G09G0003329100, H10K0059800000
(31) Priority Document No	:10-2024-0101194
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :1, Samsung-ro, Giheung-gu, Yongin-si, Gyeonggi-do, 17113, Korea Republic of Korea
(72)**Name of Inventor :**
1)JUNHYUN PARK

(57) Abstract :
A pixel includes a light emitting element, a first transistor, a second transistor, a third transistor, and a fourth transistor. The first transistor includes a control electrode connected to a first node, a first electrode connected to a second node, and a second electrode connected to an anode electrode of the light emitting element. The second transistor includes a control electrode to receive a first gate signal, a first electrode to receive a data voltage, and a second electrode connected to the second node. The third transistor includes a control electrode to receive a second gate signal, a first electrode connected to the first node, and a second electrode connected to the anode electrode of the light emitting element. The fourth transistor includes a control electrode to receive an emission signal, a first electrode to receive a first power voltage, and a second electrode connected to the second node. FIG 2

No. of Pages : 57 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/05/2025

(21) Application No.202517049822 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ARTILLERY WEAPON

(51) International classification	:F41A 25/16, F41A 25/20, F41A 25/02
(31) Priority Document No	:2217999.8
(32) Priority Date	:30/11/2022
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2023/052967 :14/11/2023
(87) International Publication No	:WO 2024/115876
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEWIN, Richard, Peter
2)ELLIOTT, Edward

(57) Abstract :
An artillery weapon (10) comprising a carriage (100) and an ordnance (200) having a barrel (202) operable to travel between an in-battery position and an out-of-battery position. The artillery weapon (10) further comprises a multifunction cylinder (300) mounted to, and moveable with the ordnance (200). The multifunction cylinder (300) comprises a regulator unit (302) comprising a fluid housing (304) for retaining a working fluid (306), the fluid housing (304) being in fluid communication with a buffer system (308), the buffer system (308) configured to deliver fluid to, and receive fluid from, the fluid housing (304) in response to the barrel (202) moving relative to the carriage (100). The regulator unit fluid housing (304) is in fluid communication with a hydraulic accumulator chamber (310) via a first flow aperture (312). There is also provided an accumulator piston (314) provided in, and operable to move along the accumulator chamber (310). The buffer system (308), regulator unit (302), hydraulic accumulator chamber (310) and first flow aperture (312) are configured such that displacement of the barrel (202) along the barrel axis (204) from an in-battery position to an out-of-battery position causes fluid flow from the buffer system (308) to the fluid housing (304), and thereby causes fluid flow through the first flow aperture (312) into a first accumulator sub-chamber region (316), causing the accumulator piston (314) to move along the accumulator chamber (310) in a first direction and thereby cause gas in a second accumulator sub-chamber region (318) to compress.

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025

(21) Application No.202514062819 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : WHEEL SPEED MEASUREMENT DEVICE

(51) International classification	:G01P3/36, G01P3/486
(31) Priority Document No	:2024-119982
(32) Priority Date	:25/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SUZUKI MOTOR CORPORATION
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(72)**Name of Inventor :**
1)Kiyoshi SUZUKI
2)Riho HARADA

(57) Abstract :
A wheel speed measurement device (41, 71, 101, 121) for a straddle-type vehicle in which power is transmitted from a prime motor (31, 112) to a drive wheel (22, 53, 83, 111) via a pair of pulleys (33, 34) and a belt (35, 62, 92, 117), the wheel speed measurement device includes: a sensor ring (42, 72, 102, 122) in which a plurality of to-be-detected portions (44, 74, 104, 124) are arranged in a circumferential direction; and a sensor (46, 77, 106, 125) that faces a part of the to-be-detected portions. The belt is wound around a pulley body (37, 64, 94) of one of the pulleys (34, 61, 91, 114), and the sensor ring is detachably attached to the pulley body as a detachment prevention plate of the belt.

No. of Pages : 20 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2025
(21) Application No.202514063579 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AI-GENERATED CONTENT PAGE TAILORED TO A SPECIFIC USER

(51) International classification	:G06N0020000000, G06F0016955000, G06F0016953500, G06F0016958000, G06F0016270000
(31) Priority Document No	:63/675,726
(32) Priority Date	:25/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)GROVER, Rushil
3)WHALIN, Timothy Benjamin
4)BEDFORD, Lauren Marjorie
5)SATYAN, Pallavi
6)MANN, Ethan Milo

(57) Abstract :
Techniques for generating an artificial intelligence (AI)-generated page for a first organization. The system can include a machine-learned model configured to generate the AI-generated page. The system can receive from a user device associated with a user account, the user query. Additionally, the system can generate a search result page for the user query. The search result page can include a first result associated with a first landing page of the first organization. The system can calculate a landing page score for the first landing page. The system can generate an updated search result page based on the landing page score exceeding a threshold value, the updated search result page having a navigation link to an AI-generated page for the first organization. The system can cause a presentation, on a display of the user device, the updated search result page. Figure 1 is the representative figure.

No. of Pages : 63 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2025
(21) Application No.202514063628 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELEVATOR CONTROL DEVICE, ELEVATOR CONTROL METHOD, AND ELEVATOR CONTROL SYSTEM

(51) International classification	:B66B13/14, B66B1/00, B66B1/24
(31) Priority Document No	:2024-118862
(32) Priority Date	:24/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Hidemitsu SUZUKI
2)Ryutaro NEMOTO

(57) Abstract :
An elevator control device (21) controls an elevator (2) in which cars (A, B, C) are provided. The control device allocates a first car (A) based on a landing call. When each user of the elevator passes through a security gate (11) near an entrance of a landing for the cars, the control device calculates predicted time of arrival at the landing for each user based on a distance from the security gate to the landing and an attribute of each user. The control device compares start time at which the first car starts door opening and the predicted time of arrival of a first user, and determines whether the first user will succeed in arriving at the landing before the first car starts door opening. The control device controls, based on the determination, operation of the first car to allow the first user to ride the first car.

No. of Pages : 40 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/07/2025

(21) Application No.202514063649 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HEAT STABILIZERS FOR CPVC

(51) International classification	:C08L0027240000, F01D0005280000, B01J0029035000, B01J0031220000, A62C0035680000
(31) Priority Document No	:18/787,149
(32) Priority Date	:29/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Peter FRENKEL
2)Patrick EVANS

(57) Abstract :
A barium carboxylate-based heat stabilizer for CPVC compounds and the CPVC compounds containing these stabilizers is disclosed. The compounds containing these stabilizers exhibited extended decomposition time, enabled lower torques for the ease of processing and increased their impact resistance.

No. of Pages : 17 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/06/2025

(21) Application No.202517053670 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND DEVICE FOR DETERMINING AN ENGAGEMENT PLAN FOR AN AIR DEFENCE SYSTEM

(51) International classification	:F41H 11/02, F41G 3/04
(31) Priority Document No	:FR2211569
(32) Priority Date	:09/11/2022
(33) Name of priority country	:France
(86) International Application No	:PCT/EP2023/075769
Filing Date	:19/09/2023
(87) International Publication No	:WO 2024/099625
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)DEBRY, Edouard
3)PEREL, Christophe
4)KOTENKOFF, Alexandre
5)DUMAS, Léo
6)CASTEIGTS, Arnaud

(57) Abstract :
The device determines, by means of a processing unit, an engagement plan for an air defence system (2) comprising munitions (Mj) fired from launchers (4), the processing unit determining the engagement plan by implementing an auction algorithm that takes into account, on the one hand, the number of munitions (Mj) of the launcher (4), which is a first constraint relating to the munitions (Mj) of the launcher (4), and, on the other hand, a number of firing dates in availability windows, which is a second constraint relating to the firing dates, the engagement plan comprising, for each target (Ci), allocation, on the one hand, of a particular munition (Mj) of a particular launcher (4) and, on the other hand, of a firing date of this munition (Mj), this allocation meeting said first and second constraints.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2025
(21) Application No.202514060987 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY DEVICE, ELECTRONIC DEVICE INCLUDING DISPLAY DEVICE, AND METHOD OF MANUFACTURING DISPLAY DEVICE

(51) International classification	:H10K0071000000, H01L0027120000, H10K0059120000, H10K0102000000, H10K0077100000
(31) Priority Document No	:10-2024-0097145
(32) Priority Date	:23/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Nak Cho CHOI
2)Won Mo PARK
3)Jong Seon PARK

(57) Abstract :
A display device (DD) includes: a display panel (DP) including first and second pixels (PXL1, PXL2); a light controlling layer (LCL) on the display panel (DP), and including an alignment key layer (ALK), and light blocking layers (LBP) including first and second light blocking parts (LBP_F, LBP_S); and a window layer (WD) on the light controlling layer (LCL). The first light blocking part (LBP_F) encloses an entirety of the first pixel (PXL1) in a plan view. The second light blocking part (LBP_S) is opened at a first side (S1) of the second pixel (PXL2) in a first direction (DR1), and encloses a second side (S2) of the second pixel (PXL2) in a second direction (DR2). The display device (DD) is to operate in a first mode in which the first pixel (PXL1) is to provide light, or a second mode in which the second pixel (PXL2) is to provide light. The alignment key layer (ALK) is located in a same layer as that of at least one of the light blocking layers (LBP).

No. of Pages : 72 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2025

(21) Application No.202514061062 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY APPARATUS

(51) International classification	:H10K0059350000, G02B0005200000, G02F0001133500, H10K0059131000, H01L0031021600
(31) Priority Document No	:10-2024-0100770
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)PARK, Jonghyun
2)LEE, Minho

(57) Abstract :
A display apparatus according to one embodiment of the present specification includes a substrate (101) including a display area (DA) including a first pixel (PX1), a second pixel (PX2), and a third pixel (PX3), each of which includes a plurality of sub-pixels (SP1_1, SP1_2, SP1_3, SP2_1, SP2_2, SP2_3, SP3_1, SP3_2, SP3_3), and a non-display area (NDA) around the display area (DA), a first microlens (ML1) corresponding to each of the plurality of sub-pixels (SP1_1, SP1_2, SP1_3) of the first pixel (PX1) on the substrate (101), a third microlens (ML3) corresponding to each of the plurality of sub-pixels (SP3_1, SP3_2, SP3_3) of the third pixel (PX3) on the substrate (101), a first light-blocking pattern (BP1) on a surface of the first microlens (ML1), and a third light-blocking pattern (BP3) on a surface of the third microlens (ML3), in which each of the first microlens (ML1) and the third microlens (ML3) includes a first part located at a first side with respect to a division line (DV, DV1, DV2, DV3), and a second part located at a second side that is a side opposite to the first side, the first light-blocking pattern (BP1) is disposed on the first part of the first microlens (ML1), and the third light-blocking pattern (BP3) is disposed on the second part of the third microlens (ML3). (Fig.5)

No. of Pages : 104 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2025
(21) Application No.202514061154 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY DEVICE AND ELECTRONIC DEVICE INCLUDING THE SAME

(51) International classification	:G06F0001160000, G02F0001133500, G06F0003041000, H10K0050110000, G02F0001133570
(31) Priority Document No	:10-2024-0098141
(32) Priority Date	:24/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)SOJEONG LA
3)SUNGJUNE PARK

(57) Abstract :
A display device (DD) includes a display panel (DP) including a folding area (FA). An input sensor (ISP) is disposed on the display panel (DP). The input sensor (ISP) senses a first input by a touch of a user and a second input by a pen (PN) or stylus. A base film (BSF) is disposed under the display panel (DP). An electromagnetic shield layer (SHL) is disposed under the base film (BSF). A support plate (PLT) is disposed under the electromagnetic shield layer (SHL). Openings (POP) overlapping the folding area (FA) are defined in the support plate (PLT). A sixth adhesive layer (AL6) is disposed between the electromagnetic shield layer (SHL) and the support plate (PLT).

No. of Pages : 108 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/06/2025
(21) Application No.202517059892 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : 9M96E2 SURFACE-TO-AIR GUIDED MISSILE

(51) International classification :F42B 15/00
(31) Priority Document No :2022131406
(32) Priority Date :01/12/2022
(33) Name of priority country :Russia
(86) International Application No :PCT/RU2023/000376
Filing Date :30/11/2023
(87) International Publication No :WO 2024/117930
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)DORONIN, Viktor Valentinovich
4)SOKOLOVSKII, Viktor Vladimirovich
5)SAMONOV, Viktor Alekseevich
6)SMIRNOV, Viktor Ivanovich
7)PANOV, Viacheslav Vladimirovich
8)VESELOVSKII, Pavel Nikolaevich
9)NOVIKOV, Sergei Aleksandrovich
10)BAZHENOV, Vadim Stanislavovich

(57) Abstract :
A missile comprises a casing having disposed therein a motor, guidance and control system apparatus, an on-board transponder, steering mechanisms, a target seeker, a proximity fuse, a safety and arming mechanism, a warhead, a power supply, and a card for exchanging programming data. Outputs of NVRAM chips of digital computers of the assemblies and units of the missile, intended for the overwriting of software data on said digital computers, are coupled to an external connector of the corresponding assembly or unit and are connected by means of a data exchange line to the card for exchanging programming data, which is connected via an umbilical connector of the missile to an external connector of a transport and launch container. The technical result is that of simplifying maintenance of the missile by making it possible to input updated software without disassembling the missile.

No. of Pages : 6 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025

(21) Application No.202514067464 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MINERAL SUNSCREEN CONTAINING ZINC OXIDE AND TITANIUM DIOXIDE

(51) International classification	:A61Q0017040000, A61K0008370000, B01J0021060000, A61K0008060000, A61K0008270000
(31) Priority Document No	:18/782,894
(32) Priority Date	:24/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Luts, Tatiana
2)Long, Elizabeth
3)Keller, Karlye

(57) Abstract :
ABSTRACT The present invention provides a sunscreen composition comprising: (i) TiO2, (ii) ZnO, (iii) triacontanyl PVP, and (iv) VP/hexadecene copolymer, wherein the composition is an oil-in-water emulsion substantially free of low molecular weight, organic UV absorbers, the ratio of (iii):(iv) is less than one, and the composition provides an in vitro SPF as measured by the IN VITRO SPF TEST METHOD of at least 25. The composition is surprisingly low viscosity and provides a high SPF.

No. of Pages : 22 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2025

(21) Application No.202514068067 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FLUID CONNECTION ELEMENT AND ASSEMBLY

(51) International classification	:F16L37/23, F16L21/08
(31) Priority Document No	:2408169
(32) Priority Date	:24/07/2024
(33) Name of priority country	:France
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)MARQUES BARROCA, Serafim
2)DURIEUX, Christophe

(57) Abstract :
A fluid connection element (1), comprising: a body (10); a locking ball (25); a locking ring (30), movable between a blocking position, blocking the locking ball (25) in a locking position, and a release position, releasing the locking ball (25); an actuation ball (27), to drive the locking ring (30) to the release position during coupling; and a maneuvering ring 10 (50), mounted around the locking ring (30) and comprising an internal radial wall (52), radially facing the front annular part (14) and whose diameter is less than the diameter of a cylinder (C52) coaxial with the body and comprising said actuation ball (27), the locking ring (30) comprising a radial heel (32) to be driven by the maneuvering ring (50). 15 Figure for the abstract: Figure 1

No. of Pages : 38 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2025
(21) Application No.202514068276 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A DC ELECTRIC GRID

(51) International classification	:H02J1/00, H02J7/26, H02H3/08, H02H1/00
(31) Priority Document No	:24191653.5
(32) Priority Date	:30/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Gioele GREGIS

(57) Abstract :
A DC electric grid comprising a plurality of electric nodes, one or more electric branches electrically connecting said electric nodes and a plurality of protection devices arranged at said electric branches. Each protection device of the electric grid comprises a first terminal for coupling to a first branch portion and a second terminal for coupling to a second branch portion. Each protection device further comprises a switching assembly including one or more switching devices and a magnetic device electrically connected in series with said switching assembly between the first and second terminals of said protection device. The electric grid, according to the invention, further includes one or more control devices included in or operatively coupled to the above-mentioned protection devices. Each control device is configured to control one or more switching devices of the switching assembly of one or more protection devices to cause said switching devices to switch selectively between a closed state and open state.

No. of Pages : 34 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025

(21) Application No.202517061527 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRIC POWER CONVERSION APPARATUS

(51) International classification	:H02M 7/48
(31) Priority Document No	:2023-122541
(32) Priority Date	:27/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/026665
Filing Date	:25/07/2024
(87) International Publication No	:WO 2025/023301
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)UEMURA, Hirofumi

(57) Abstract :
An electric power conversion apparatus comprising an inverter that converts input DC power into AC power and a control device that controls the inverter, wherein the control device preferentially limits one current, out of an effective current and a reactive current output from the inverter, more than the other current so that an apparent current output from the inverter is equal to or less than a limit value.

No. of Pages : 44 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/08/2025
(21) Application No.202517078967 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR SETTING THE PRESTRESSING FORCE OF A SPRING

(51) International classification	:F16B 2/10, F16B 7/04, F16L 3/10, H02G 3/32, F16F 1/12
(31) Priority Document No	:23189021.1
(32) Priority Date	:01/08/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070924 :23/07/2024
(87) International Publication No	:WO 2025/026835
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KÖNIG, Ulrich Stefan
2)SCHULZ, Matthäus

(57) Abstract :
The invention relates to a device for setting the prestressing force of a spring, comprising two receiving bodies (1), which can be mutually displacably guided through the respective other receiving body (1) and between which the spring (2) is held, wherein the receiving bodies (1) and the spring (2) have an opening (15) aligned to one another for guiding through a threaded spindle (44) and wherein a means for indicating the distance between the two receiving bodies (1) is arranged. The invention further relates to a clip (3) having such a device.

No. of Pages : 7 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2025

(21) Application No.202514071937 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Method for starting an internal combustion engine comprising a camshaft associated with an electric variable valve timing device

(51) International classification	:F01L0013000000, F01L0001344000, F01L0001340000, F02D0041060000, F02N0011080000
(31) Priority Document No	:FR2408371
(32) Priority Date	:29/07/2024
(33) Name of priority country	:France
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)LORRE Jonathan
2)JOSEPH Fabien

(57) Abstract :
Abstract Method for starting an internal combustion engine comprising a camshaft associated with an electric variable valve timing device 5 Method for starting an internal combustion engine (M) comprising a camshaft (A) provided with an electric continuous variable valve timing device (eVVT), comprising: /a/ a step of applying a maximum voltage to the electric actuator, then /b1/ a step of initiating a timer Ts during which a maximum voltage continues to be applied to 10 said actuator and, in parallel, /b2/ a step of starting a synchronization of the combustion engine, then /c/ if the timer expires before the end of the synchronization of the combustion engine, a step of incrementing the value of the failure counter and reiterating steps /a/ to /c/ if the value of the failure counter is less than a predetermined number Nmax, 15 otherwise, stopping the application of a voltage to said actuator, the combustion engine being synchronized. [Figure 1]

No. of Pages : 17 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2025
(21) Application No.202514072070 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PIXEL CIRCUIT

(51) International classification	:G09G0003323300, G09G0003326600, H10K0059131000, G09G0003325800, G09G0003320000
(31) Priority Document No	:10-2024-0100973
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)JUNHYUN PARK

(57) Abstract :
PIXEL CIRCUIT A pixel circuit includes a first transistor including a first gate electrode connected to a first node, a first electrode receiving a first power supply voltage, a second electrode connected to a second node, and a second gate electrode connected to a third node, a second transistor configured to connect a data line and the first node in response to a data write gate signal, a third transistor configured to provide a reference voltage to the third node in response to a compensation gate signal, a first capacitor including a first electrode connected to the first node and a second electrode connected to the second node, a second capacitor including a first electrode connected to the second node and a second electrode connected to the third node, and a light emitting element including an anode connected to the second node and a cathode receiving a second power supply voltage. [Fig 2]

No. of Pages : 69 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202517065441 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : APPARATUS AND METHOD FOR ACQUIRING BATTERY DEGRADATION INDICATOR INFORMATION, BATTERY PACK, AND ELECTRIC VEHICLE

(51) International classification	:G01R 31/392, G01R 31/385, G01R 31/396, G01R 31/36, G01R 31/367
(31) Priority Document No	:10-2023-0107209
(32) Priority Date	:16/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010621 :23/07/2024
(87) International Publication No	:WO 2025/037780
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
An apparatus and a method for acquiring degradation indicator information about a battery are provided. The apparatus comprises: a measurement unit for generating a voltage sample value and a current sample value of a battery cell; and a control unit for setting first to nth ranges of interest and first to nth sampling rates for the current charging/discharging process on the basis of previous degradation indicator information associated with the previous charging/discharging process. The control unit acquires the voltage sample value and the current sample value at one or more sampling rates selected from among a reference sampling rate and the first to nth sampling rates during the current charging/discharging process, and detects the peak of one or more of the first to nth ranges of interest from the current differential voltage profile of the battery cell generated on the basis of the voltage sample value and the current sample value acquired in the progress period of the current charging/discharging process, so as to determine the current degradation indicator information.

No. of Pages : 33 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/09/2025

(21) Application No.202517082907 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GAS SENSOR

(51) International classification	:G01N 27/12, G01N 27/04
(31) Priority Document No	:2023-166128
(32) Priority Date	:27/09/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026999 :29/07/2024
(87) International Publication No	:WO 2025/069688
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)KONDO Tomonori
4)TAKAKURA Masahiro
5)IGARASHI Kenta

(57) Abstract :
A gas sensor 100 comprises: a laminate 11 obtained by alternately laminating electrode layers 31, 32L and an insulation layer 24L; and a sensitive film 40 that reacts to a gas to be measured. A recess 11A1 recessed in the lamination direction is formed in the laminate 11. The recess 11A1 includes a side surface 11C including end surfaces of the electrode layers 31, 32L and an end surface of the insulation layer 24L. The sensitive film 40 is, within the side surface 11C of the recess 11A1, in contact with one insulation layer 24L and at least the pair of electrode layers 31, 32L sandwiching that insulation layer 24L.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025

(21) Application No.202517061583 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ANODE ACTIVE MATERIAL, ANODE AND LITHIUM SECONDARY BATTERY

(51) International classification	:H01M 4/36, H01M 4/48, H01M 4/134, H01M 10/052, H01M 4/02
(31) Priority Document No	:10-2023-0098692
(32) Priority Date	:28/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010913 :26/07/2024
(87) International Publication No	:WO 2025/028932
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)SHIN, Sun Young
5)LEE, Yong Ju

(57) Abstract :
The present invention relates to an anode active material, an anode comprising same, and a lithium secondary battery, the anode active material comprising; a core including a silicon carbon composite; an oxide layer which is provided on at least a portion of the core and includes silicon oxide, and of which at least 50% has a thickness of greater than 5 nm; and a carbon layer provided on at least a portion of the oxide layer.

No. of Pages : 46 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025

(21) Application No.202517067327 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POUCH-TYPE SECONDARY BATTERY WITH IMPROVED SAFETY

(51) International classification	:H01M 50/143, H01M 50/105
(31) Priority Document No	:10-2023-0103196
(32) Priority Date	:07/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010845 :25/07/2024
(87) International Publication No	:WO 2025/033783
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)YU, Hyung Kyun

(57) Abstract :
The present invention relates to a pouch-type secondary battery with improved safety. In particular, the pouch-type secondary battery comprises: a pouch-type battery case accommodating an electrode assembly and an electrolyte; and an explosion prevention member formed to surround a partial circumference of the pouch-type battery case, wherein the explosion prevention member may comprise: a ring-type elastic band surrounding the partial circumference of the pouch-type battery case; and a scratch-causing chip disposed between the pouch-type battery case and the elastic band.

No. of Pages : 31 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/08/2025

(21) Application No.202517081607 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INDEPENDENT REDUNDANT WHEEL SPEED PROCESSING SYSTEM AND METHOD

(51) International classification :G01P 21/02
(31) Priority Document No :202311124305.9
(32) Priority Date :31/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/107613
Filing Date :25/07/2024
(87) International Publication No :WO 2025/044623
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)HAN, Lin
2)XU, Fen
3)WU, Liquan

(57) Abstract :
An independent redundant wheel speed processing system, comprising four wheel speed sensors (1, 2, 3, 4) respectively provided on four wheels, the four wheel speed sensors (1, 2, 3, 4) being in communication connection to an MCU by means of four wheel speed signal processing units respectively. The four wheel speed signal processing units respectively perform diagnosis of driving anomalies and wheel speed signal anomalies of the four wheel speed sensors (1, 2, 3, 4) and send to the MCU diagnosis results. Thus, using the independent wheel speed signal processing units can ensure the function safety requirement and the function redundancy requirement of brake systems, thereby reducing the high cost of brake systems. Further provided is an independent redundant wheel speed processing method based on the independent redundant wheel speed processing system.

No. of Pages : 12 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/08/2025
(21) Application No.202517081768 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY DIAGNOSIS APPARATUS, BATTERY PACK, ELECTRIC VEHICLE AND BATTERY DIAGNOSIS METHOD

(51) International classification	:G01R 31/392, G01R 31/396, G01R 31/385, G01R 31/367, G01R 31/36
(31) Priority Document No	:10-2023-0117255
(32) Priority Date	:04/09/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010819 :25/07/2024
(87) International Publication No	:WO 2025/053433
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KIM, Tae-Hyeon
2)KIM, Young-Deok
3)CHOI, Hyun-Jun

(57) Abstract :
A battery diagnosis apparatus, a battery pack, an electric vehicle and a battery diagnosis method are provided. The battery diagnosis apparatus comprises: a sensing unit for acquiring capacity-voltage relationship data of a battery cell; and a control circuit for generating a Q-V profile, a normalized Q-V profile and a Q-dV/dQ profile on the basis of the capacity-voltage relationship data. The control circuit determines, on the basis of a cut-off reference point detected in the Q-dV/dQ profile, a characteristic parameter of the Q-V profile of interest, which is a high-capacity side portion of the normalized Q-V profile. The control circuit determines at least one degradation parameter on the basis of the characteristic parameter of the profile.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/09/2025

(21) Application No.202517084482 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY PACK AND VEHICLE COMPRISING SAME

(51) International classification	:H01M 10/658, H01M 50/291, H01M 50/293, H01M 50/211, H01M 50/249
(31) Priority Document No	:10-2023-0110014
(32) Priority Date	:22/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010971 :26/07/2024
(87) International Publication No	:WO 2025/042062
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)PARK, Ju-Hun
2)KIM, Soo-Youl

(57) Abstract :
The present invention relates to a battery pack comprising: a plurality of battery cells: a pack bottom frame on which the plurality of battery cells are seated; a pack case which includes a cross member provided on the pack bottom frame and configured to partition the plurality of battery cells; and a heat insulation component which is provided between the pack bottom frame and the cross member and in which at least one groove is formed.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/06/2025

(21) Application No.202517058355 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ASSEMBLY OF EXPLOSIVE CHARGES WITH SCALABLE EXPLOSIVE POWER

(51) International classification :F42B 12/20
(31) Priority Document No :FR2213904
(32) Priority Date :20/12/2022
(33) Name of priority country :France
(86) International Application No :PCT/FR2023/052044
Filing Date :19/12/2023
(87) International Publication No :WO 2024/134079
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)NOUGUEZ, Bruno
2)BODARD, Sébastien
3)POIREY, Gilles
4)GATTINI, Sébastien

(57) Abstract :
The invention relates to an integral assembly of explosive charges and their associated priming devices, comprising a first explosive charge C1 made of a composition M1, coupled to at least one priming relay R1, the explosive charge C1 including in its volume at least one other explosive charge C2 made of a composition M2, each explosive charge C2 being coupled to a priming relay R2. The assembly is such that the critical diameter of the composition M1 of the explosive charge C1 is greater than the critical diameter of the composition M2 of the explosive charge C2. Each explosive charge C2 together with its priming relay R2 is arranged at a distance D from each priming relay R1, namely at a distance which is greater than the thickness of the number of cards corresponding to a negative detonability index test of the composition of the priming relay R1.

No. of Pages : 14 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/07/2025
(21) Application No.202517062834 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HIGH EFFICIENCY MODULAR FUEL CELL SYSTEM

(51) International classification	:H01M 8/04029, H01M 8/04014, H01M 8/0612, H01M 8/04089, H01M 8/2404
(31) Priority Document No	:10-2023-0094462
(32) Priority Date	:20/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010533 :22/07/2024
(87) International Publication No	:WO 2025/018856
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KANG, In Yong
2)PARK, Jin Woo
3)KIM, Byeong Chang
4)KIM, Seung Jun

(57) Abstract :
This high efficiency modular fuel cell system is provided, the system comprising: a fuel cell stack; a reformer which is integrated with a burner and directly utilizes the heat generated from the burner to reform the fuel from the outside into hydrogen; and a plurality of heat exchangers for receiving the burner-off gas from the reformer through a hot line and continuously processing the burner-off gas, wherein the reformer and the heat exchangers are modularized in a space adjacent to the fuel cell stack.

No. of Pages : 9 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/08/2025
(21) Application No.202517079827 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SEPARATOR SUBSTRATE, PREPARATION METHOD THEREOF, AND SEPARATOR INCLUDING SAME

(51) International classification	:H01M 50/489, H01M 50/446, H01M 50/449, H01M 50/46, H01M 50/403
(31) Priority Document No	:10-2023-0097767
(32) Priority Date	:26/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010645 :23/07/2024
(87) International Publication No	:WO 2025/023715
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BAE, Kyeong-Hui
2)LEE, So-Yeong
3)BAK, Byeong-Chan
4)BAE, Won-Sik

(57) Abstract :
The present invention relates to a separator substrate, a separator, an electrode assembly, and an electrochemical device. The separator substrate according to one embodiment of the present invention is characterized in that the two surfaces have different surface characteristics. Accordingly, the adhesive strength of the two surfaces of a separator using the separator substrate are different, and the deviation in electrode adhesiveness with a positive electrode and a negative electrode that differ in adhesive strength is remarkably improved.

No. of Pages : 35 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/09/2025

(21) Application No.202517092646 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CATHETER PUMP

(51) International classification	:A61M 60/178, A61M 60/126, A61M 60/122, A61M 60/237, A61M 60/802
(31) Priority Document No	:202322037299.5
(32) Priority Date	:31/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/108126 :29/07/2024
(87) International Publication No	:WO 2025/026267
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)TAN, Renmu

(57) Abstract :
A catheter pump, comprising: a catheter and a pump head located at the distal end of the catheter and used for pumping blood. The pump head comprises a pump housing provided with a blood inlet and a blood outlet; the pump housing comprises a stent and a graft that are connected to the distal end of the catheter; the stent is operably switched between a radial folded state and a radial unfolded state; in the radial unfolded state, the stent comprises a body portion covered with the graft, an inlet portion located at the axial distal end of the body portion and an outlet portion located at the axial proximal end of the body portion; the inlet portion and the outlet portion are connected to and support the body portion; a distal end connecting portion is connected to the distal end of the inlet portion; and the graft comprises a first connecting portion and a second connecting portion located at the distal end thereof, the second connecting portion is connected to the distal end of the first connecting portion, at least part of the first connecting portion is located on the outer surface of the inlet portion, the second connecting portion is located on the outer surface of the distal end connecting portion and is fixedly connected to the distal end connecting portion, and the circumferential width of the second connecting portion is greater than that of the first connecting portion.

No. of Pages : 17 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025

(21) Application No.202517066124 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE FOR OPERATING VIRTUAL POWER PLANT AND METHOD FOR OPERATING VIRTUAL POWER PLANT

(51) International classification	:G06Q 50/06, G06Q 50/26, H02J 3/14, H02J 3/00
(31) Priority Document No	:10-2023-0113266
(32) Priority Date	:29/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010137 :16/07/2024
(87) International Publication No	:WO 2025/048250
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KIM, Daesoo

(57) Abstract :
A method for operating a virtual power plant according to an embodiment of the present invention is a method for operating a virtual power plant (VPP) by a VPP operating device associated with a plurality of demand response (DR) resources, and may comprise the steps of: allocating a power reduction amount to each of the DR resources in response to a power reduction request; when a sale request for at least a part of the allocated power reduction amount is received from a first DR resource among the DR resources, providing information on power for sale to the remaining DR resources; and when at least one second DR resource having purchased the power for sale is determined, calculating a power trading price including at least one of a penalty price for the first DR resource and a compensation price for the second DR resource on the basis of a sale result.

No. of Pages : 36 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2025

(21) Application No.202517072931 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY MODULE AND DISPLAY DEVICE

(51) International classification :H10K 59/80
(31) Priority Document No :202410867005.8
(32) Priority Date :01/07/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/108127
Filing Date :29/07/2024
(87) International Publication No :WO 2026/007181
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)HUANG, Hai

(57) Abstract :
The present application provides a display module and a display device. The display module comprises a display panel, a first protective layer, a light shielding layer, and a first bonding layer; the first bonding layer is disposed between the first protective layer and the display panel and extends from a display region of the display module to a bezel region thereof; the first bonding layer overlaps and is in contact with at least part of the light shielding layer; and the first bonding layer overlapping the light shielding layer also overlaps at least part of a bending portion of the display panel.

No. of Pages : 19 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/08/2025

(21) Application No.202517080873 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FOLDABLE DISPLAY PANEL AND FOLDABLE DISPLAY APPARATUS

(51) International classification :H10K 59/80
(31) Priority Document No :202311110585.8
(32) Priority Date :30/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/107349
Filing Date :24/07/2024
(87) International Publication No :WO 2025/044617
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)HOU, Dianjie
4)WANG, Yanli
5)SHI, Huinan
6)GAO, Liang
7)LU, Xu
8)FU, An

(57) Abstract :
The embodiments of the present disclosure relate to the technical field of display. Provided are a foldable display panel and a foldable display apparatus, which are used for improving the definition of photographing and imaging. The foldable display panel comprises an active area and a light-transmitting area. The foldable display panel further comprises a display substrate, a transparent cover plate, a first buffer layer, a first protective layer and a first light-shielding layer. The transparent cover plate is located on a light-emergent side of the display substrate. The first buffer layer is located between the transparent cover plate and the display substrate. The first protective layer is located on the side of the transparent cover plate away from the first buffer layer, and the elastic modulus of the first protective layer is greater than that of the first buffer layer. The first light-shielding layer is located between the transparent cover plate and the display substrate. The first light-shielding layer surrounds at least part of the light-transmitting area, and comprises a first opening region. The orthographic projection of the light-transmitting area on the transparent cover plate at least partially overlaps with the orthographic projection of the first opening region on the transparent cover plate. The foldable display panel is used for displaying images.

No. of Pages : 86 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/09/2025

(21) Application No.202517093825 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INTERVENTIONAL MEDICAL INSTRUMENT

(51) International classification :A61M 25/00, A61B 5/0215, A61M 39/10
(31) Priority Document No :202321991896.5
(32) Priority Date :27/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/107606
Filing Date :25/07/2024
(87) International Publication No :WO 2025/021159
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)HSU, Polin
2)ZHANG, Jialiang
3)HSU, Chiahao
4)WU, Tingting

(57) Abstract :
The present application provides an interventional medical instrument, comprising an interventional sheath, a catheter, and a pressure measuring assembly, wherein the pressure measuring assembly can use a first irrigation liquid flowing through a gap between the interventional sheath and the catheter to measure blood pressure data in a human body, thereby allowing for monitoring of the physiological condition of a patient for interventional medical treatment. Also provided are an interventional catheter pump and a coupler thereof, applied to the interventional medical instrument to achieve a mechanical circulatory support effect on a cardiac pump function of a patient. The interventional catheter pump implements pressure measurement of the first irrigation liquid and a second irrigation liquid by means of a first chamber and a second chamber isolated from each other and formed in the coupler, and further implements electricity supply, signal transmission, and power supply between the coupler and a driver by means of coupling connection between the coupler and the driver, thereby greatly simplifying the structure of the coupler and reducing the production difficulty and production cost.

No. of Pages : 20 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025

(21) Application No.202517069716 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HIGH-BANDWIDTH MULTIMODE OPTICAL FIBER

(51) International classification :G02B 6/028
(31) Priority Document No :202311648463.4
(32) Priority Date :05/12/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/106751
Filing Date :22/07/2024
(87) International Publication No :WO 2025/118623
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)JIANG, Xinli
4)QIN, Yu
5)GAO, Yang
6)XU, Xikai
7)QIAN, Benhua
8)ZHOU, Hui

(57) Abstract :
The present application provides a high-bandwidth multimode optical fiber. From the center of the high-bandwidth multimode optical fiber to the outer wall of the high-bandwidth multimode optical fiber, the high-bandwidth multimode optical fiber comprises a core layer, an inner cladding layer, a barrier layer, a depressed layer, and an outer cladding layer which are sequentially coated; the refractive index of the core layer from the center to the outer wall exhibits a power exponential function distribution, and the refractive index of the center of the core layer is the maximum; the refractive index of the inner cladding layer from the center to the outer wall gradually decreases; and the refractive index of the barrier layer is less than that of the inner cladding layer and greater than that of the depressed layer. The high-bandwidth multimode optical fiber provided in the present application has good bandwidth performance.

No. of Pages : 26 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/08/2025
(21) Application No.202517082172 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY MODULE, BATTERY PACK AND VEHICLE INCLUDING SAME

(51) International classification	:H01M 50/24, H01M 50/502, H01M 50/105, H01M 10/658, H01M 50/342
(31) Priority Document No	:10-2023-0160357
(32) Priority Date	:20/11/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/011041 :29/07/2024
(87) International Publication No	:WO 2025/110399
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)UHM, Jae-Yong

(57) Abstract :
Provided is a battery module that can delay thermal propagation to an adjacent battery cell by controlling the direction of gas and flame ejected from a battery cell. The battery module of the present invention comprises: a cell stack including a plurality of battery cells; and one or more mechanisms, wherein an intumescent fire protection member is provided on the surface facing the cell stack in the mechanism closest to the cell stack from among the mechanisms, is a coating layer integrally formed on the mechanism by applying an intumescent fire protection material, and expands into the space between a battery cell and a neighboring battery cell so as to isolate the neighboring battery cell when the battery cell generates heat.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/10/2025
(21) Application No.202517095214 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LASER MEASUREMENT METHOD AND LASER MEASUREMENT DEVICE

(51) International classification :G01B 11/02
(31) Priority Document No :2023-139706
(32) Priority Date :30/08/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/026463
Filing Date :24/07/2024
(87) International Publication No :WO 2025/047217
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)MIZUSHIMA Hiroya

(57) Abstract :
The present invention pertains to a laser measurement method that is a height measurement method for measuring the height of a plurality of pins (3) by radiating laser light onto a to-be-measured object (1A), which has the plurality of pins (3) standing upright from one surface of a base material (2) and in which the plurality of pins (3) are respectively arranged with gaps therebetween in a first direction (D1) and a second direction (D2) that intersect each other within the plane of the base material (2), and measuring the laser light that is reflected by and returns from the to-be-measured object (1A) while the laser light is scanned within the plane of the base material (2). The height of the plurality of pins (3) is measured while scanning the laser light in a third direction (D3) in which the gap between two of the pins (3), from among four of the pins (3) adjacent to each other in the first direction (D1) and the second direction (D2), is greater than the gap in the first direction D1 and the gap in the second direction (D2).

No. of Pages : 19 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/11/2025

(21) Application No.202517113675 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PEPTIDE STRUCTURE TARGETING CARBONIC DEHYDROGENASE IX AND USE THEREOF

(51) International classification	:C07K 7/54, C07K 5/11, A61K 49/00, A61K 51/08
(31) Priority Document No	:10-2023-0096689
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010757 :24/07/2024
(87) International Publication No	:WO 2025/023747
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)HWANG, Yun Jeong
6)LEE, Seo Jin
7)KIM, Jae Beom
8)HONG, Su Won
9)SEO, Seung Oh
10)AHN, Jun Young
11)KANG, Kyoung Min
12)CHA, Jun Hoe

(57) Abstract :
The present invention relates to a peptide structure specifically binding to carbonic anhydrase IX (CAIX), and a use thereof. The CAIX-binding peptide ligand of the present invention contains D-amino acids, and thus has high binding specificity to CAIX while being stable in the body, and a linear or cyclic CAIX-binding peptide structure comprising same can bind to CAIX with high affinity in the body, and thus is effective in the diagnosis, prevention, suppression or treatment of diseases mediated by CAIX.

No. of Pages : 156 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/09/2025
(21) Application No.202517090253 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND APPARATUS FOR CHARGING BATTERY

(51) International classification	:H02J 7/00, H01M 10/44, B60L 53/60, G01R 31/36, G01R 31/382
(31) Priority Document No	:10-2023-0098508
(32) Priority Date	:27/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010574 :22/07/2024
(87) International Publication No	:WO 2025/023688
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PARK, Tae-Soon
3)LEE, Ji-Eun

(57) Abstract :
A method for charging a battery according to one embodiment of the present invention is a method for charging a battery by dividing a charging section into a plurality of charging sections, the method comprising: a first discharging step for applying a first discharge pulse between an n-1th (n is a natural number of 2 or more) charging section and an nth charging section; and a second discharge step of applying a second discharge pulse between the nth charging section and an n+1th charging section. The discharge rate of the second discharge pulse is lower than the discharge rate of the first discharge pulse.

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/09/2025
(21) Application No.202517092787 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CATHETER PUMP

(51) International classification :A61M 60/13
(31) Priority Document No :202310957643.4
(32) Priority Date :01/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/108118
Filing Date :29/07/2024
(87) International Publication No :WO 2025/026265
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)TAN, Renmu

(57) Abstract :
A catheter pump (1), comprising: a catheter (10); a foldable pump head (30), which comprises a pump housing and a covering film (32) mounted on the pump housing, wherein the pump housing contains an impeller (34) therein and is mounted to a distal end of the catheter (10); and a drive shaft (50), which is rotationally arranged inside the catheter (10) and is connected to the impeller (34). The catheter (10) comprises: a first section (12), which is located inside the covering film (32); a second section (14), which is located near a proximal end of the covering film (32) and is continuous with the first section (12) towards a proximal end of the catheter; and a third section (16), which is continuous with the second section towards the proximal end of the catheter, wherein the stiffness of the first section is less than the stiffness of the second section, and the stiffness of the second section is less than the stiffness of the third section. By means of the provision of the three sections with varying stiffness, the cornering capacity of the catheter during intervention can be improved, and an accumulation caused by deformation of the covering film can also be effectively prevented.

No. of Pages : 18 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/10/2025

(21) Application No.202517102105 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BACKPLANES FOR SEGMENTED ELECTRO-OPTIC DISPLAYS AND METHODS OF MANUFACTURING SAME

(51) International classification	:H05K 3/10, H05K 3/40, G02F 1/00, F02F 1/00
(31) Priority Document No	:63/531337
(32) Priority Date	:08/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039101 :23/07/2024
(87) International Publication No	:WO 2025/034396
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Method for manufacturing segmented electro-optic display backplanes includes (a) providing a laminate comprising an insulating layer having opposite first and second surfaces and a conductive metal layer having opposite first and second surfaces (the insulating layer second surface is superposed on the conductive metal layer first surface); (b) applying laser energy from a first laser source passing through the insulating layer onto selected portions of conductive metal layer first surface to cause adjacent portions of the insulating layer to be pyrolyzed to form conductive carbon regions; (c) applying laser energy from a second laser source on the insulating layer first surface to pyrolyze selected portions thereof into conductive carbon segments electrically isolated from each other by other portions of the insulating layer. The conductive carbon regions in the insulating layer form vias between each of the conductive carbon segments and one of the selected portions of the conductive metal layer.

No. of Pages : 19 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025

(21) Application No.202517114550 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : NRP1-SPECIFIC ANTISENSE OLIGONUCLEOTIDES AND THEIR USE IN PREVENTING AND/OR TREATING DISEASES

(51) International classification :C12N 15/113
(31) Priority Document No :23169226.0
(32) Priority Date :21/04/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/060724
Filing Date :19/04/2024
(87) International Publication No :WO 2024/218302
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)JASCHINSKI, Frank

(57) Abstract :
The present invention refers to an oligonucleotide comprising 10 to 25 nucleotides, wherein at least one of the nucleotides is modified, and the oligonucleotide hybridizes with pre-mRNA of neuropilin 1 (NRP1, CD304) of SEQ ID NO.366 (GRCh38p13_Chr 10_33177492-33336262-1) or mRNA of NRP1 of SEQ ID NO.367 (RefSeq ID NM_003873.6). The invention is further directed to a pharmaceutical composition comprising such oligonucleotide. The pharmaceutical composition and the oligonucleotide are for use in a method of preventing and/or treating cancer, an ophthalmic disease, an autoimmune disorder and/or an immune disorder.

No. of Pages : 65 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202517066373 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY MODULE AND BATTERY PACK INCLUDING SAME

(51) International classification :H01M 50/211, H01M 50/242, H01M 10/6551
(31) Priority Document No :10-2023-0107114
(32) Priority Date :16/08/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/011036
Filing Date :29/07/2024
(87) International Publication No :WO 2025/037794
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)KIM, Ji Hwan
2)PARK, Sanggab
3)LEE, Subin
4)LEE, Hyunjae

(57) Abstract :
A battery module of the present invention comprises: a battery cell stack comprising a plurality of battery cells; a module frame including a bottom portion and two side portions opposite to each other, and accommodating the battery cell stack therein; a thermally conductive resin layer disposed between one surface of the module frame and the battery cell stack; a pad disposed at at least one end of the one surface of the module frame; and a complementary material disposed between the battery cell stack and the pad, wherein the space between the battery cell stack and the pad is filled with the complementary material.

No. of Pages : 13 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/08/2025
(21) Application No.202517080993 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ARRAY SUBSTRATE, DRIVING METHOD AND DISPLAY APPARATUS

(51) International classification :G09G 3/32, G09G 3/36, G02F 1/133
(31) Priority Document No :202310943335.6
(32) Priority Date :28/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/107264
Filing Date :24/07/2024
(87) International Publication No :WO 2025/026161
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MIAO, Yingmeng
3)CHEN, Dongchuan
4)YANG, Yue

(57) Abstract :
An array substrate, a driving method and a display apparatus. The array substrate comprises a plurality of pixels, wherein each pixel comprises at least three sub-pixels having different colors; data lines (DT) are arranged at two sides of each sub-pixel in a first direction (X), and scan lines (GT) are arranged at two sides of each sub-pixel in a second direction (Y); in two adjacent rows of sub-pixels, two sub-pixels electrically connected to the same data line (DT) have the same color, and the two sub-pixels are respectively electrically connected to different scan lines (GT); each sub-pixel comprises a pixel electrode; and the length of the pixel electrode in the first direction (X) is greater than the length of the pixel electrode in the second direction (Y). In a frequency multiplication mode, adjacent sub-pixels on the same data line (DT) have the same color, thereby improving the picture quality.

No. of Pages : 64 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/09/2025
(21) Application No.202517083672 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POUCH FILM, METHOD FOR MANUFACTURING POUCH FILM, AND BATTERY CELL COMPRISING SAME

(51) International classification	:H01M 50/124, H01M 50/126, H01M 50/143, H01M 50/358, H01M 50/105
(31) Priority Document No	:10-2023-0125883
(32) Priority Date	:20/09/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010699 :24/07/2024
(87) International Publication No	:WO 2025/063473
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)YUN, Hyun-Seop

(57) Abstract :
The pouch film according to the present invention may comprise: a base layer; a plurality of resin layers formed on the two respective surfaces of the base layer, with the base layer therebetween; and a fire-resistant coating layer coated on at least one resin layer among the plurality of resin layers.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/09/2025
(21) Application No.202517088516 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : O-RING FOR PREVENTING LEAKAGE OF ELECTROLYTE

(51) International classification	:H01M 50/60, H01M 50/186, H01M 50/107
(31) Priority Document No	:10-2023-0096275
(32) Priority Date	:24/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010623 :23/07/2024
(87) International Publication No	:WO 2025/023706
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PARK, Chan-Hyeok
3)LEE, Ja-Sool
4)KIM, Do-Gyun

(57) Abstract :
An O-ring according to an embodiment of the present invention comprises: a first part seated on a bead portion in which a battery housing is recessed inward; and a second part provided above the first part and configured to cover the upper surface of the battery housing.

No. of Pages : 27 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/11/2025

(21) Application No.202517108759 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STRETCH FILMS

(51) International classification :C08J 5/18
(31) Priority Document No :63/517181
(32) Priority Date :02/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IL2024/050744
Filing Date :28/07/2024
(87) International Publication No :WO 2025/027594
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)DERAWE, Moanes

(57) Abstract :
The technology concerns stretch films formed of PVOH based compositions.

No. of Pages : 30 No. of Claims : 42

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/12/2025

(21) Application No.202517120701 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONVERTING SUPER LIGHT CRUDES, EXTRA LIGHT CRUDES, AND CONDENSATES TO CHEMICALS

(51) International classification	:C10G 69/06, C10G 7/00, C10G 9/00
(31) Priority Document No	:63/582769
(32) Priority Date	:14/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039174 :23/07/2024
(87) International Publication No	:WO 2025/058710
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)SUNDARAM, Kandasamy, M.

(57) Abstract :
Processes and systems for converting a wide boiling hydrocarbon mixture to chemicals herein heating a hydrocarbon feedstock to form a heated hydrocarbon feedstock. The heated hydrocarbon feedstock is separated to recover a vaporized light portion and a remaining liquid portion. The vaporized light portion is superheated and thermally cracked to recover a first cracked effluent, and the remaining liquid portion is heated and stripped to recover a stripped vapor mixture and a residue liquid portion. The stripped vapor mixture is separated to recover a vapor comprising the stripping medium and a stream comprising volatilized hydrocarbons. The volatilized hydrocarbons are heated and mixed with hydrogen then hydroprocessed to form crackable heavy hydrocarbons. The hydroprocessed effluent is separated to recover a hydroprocessed liquid stream comprising crackable heavy hydrocarbons and a hydroprocessed vapor stream comprising unreacted hydrogen. The hydroprocessed liquid stream is superheated and thermally cracked to recover a second cracked effluent.

No. of Pages : 19 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/11/2025

(21) Application No.202517113761 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : NOTCHING DEVICE

(51) International classification	:B23K 26/362, B23K 26/38, B23K 26/08, H01M 4/04, H01M 50/531
(31) Priority Document No	:10-2023-0102491
(32) Priority Date	:04/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010713 :24/07/2024
(87) International Publication No	:WO 2025/033773
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LEE, Jae Young
3)JO, Hyeon Sung

(57) Abstract :
A notching device for cutting an electrode which is transferred in a predetermined direction and includes a metal layer, a first insulating layer stacked on the upper surface of the metal layer, and a second insulating layer stacked on the lower surface of the metal layer, according to an embodiment of the present invention, includes: a first light source unit which is positioned above the electrode and irradiates a laser so that the laser passes through the first insulating layer and reaches the metal layer; and a second light source unit which is positioned at one side of the first light source unit, and irradiates a laser so that the laser passes through the first insulating layer and the metal layer and reaches the lower surface of the second insulating layer.

No. of Pages : 19 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2025

(21) Application No.202517118122 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RECYCLING OF WASTE SOLID IONOMER COMPONENTS

(51) International classification :C08J11/08,C08J5/22,B29B17/00
(31) Priority Document No :63/516152
(32) Priority Date :28/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/GB2024/051937
Filing Date :23/07/2024
(87) International Publication No :WO 2025/027280
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)GORDON, Ross John
3)HART, Gareth

(57) Abstract :
A method of forming an ionomer blend during a process of recycling waste solid ionomer material, the method comprising: heating the waste solid ionomer material in a solvent to disperse the waste solid ionomer material; and mixing ionomer from the waste solid ionomer material with a second ionomer material to co-mingle ionomer from the waste solid ionomer material with ionomer from the second ionomer material forming a co-mingled ionomer blend during the process of recycling the waste solid ionomer material.

No. of Pages : 13 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2025
(21) Application No.202517118143 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY STATE PREDICTION DEVICE AND BATTERY STATE PREDICTION METHOD

(51) International classification :G01R 31/367, G01R 31/392, G01R 31/36, G01R 31/396
(31) Priority Document No :10-2023-0097583
(32) Priority Date :26/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010866
Filing Date :25/07/2024
(87) International Publication No :WO 2025/023767
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)YEOM, In Cheol
4)JUN, Gwang Hoon
5)KIM, You Na

(57) Abstract :
A battery state prediction device disclosed in the present document comprises: a communication interface for receiving battery data from a battery; and at least one processor for generating a battery state prediction model, which includes a first prediction model for predicting lithium loss, a second prediction model for predicting active material loss in a positive electrode, and a third prediction model for predicting active material loss in a negative electrode, and acquiring battery state data by inputting the battery data to the battery state prediction model.

No. of Pages : 38 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/12/2025

(21) Application No.202517121566 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ACTIVATION OF MINERAL BINDERS COMPRISING STEELMAKING SLAG AND BUILDING MATERIALS COMPRISING THEM

(51) International classification	:C04B 18/14, C04B 28/08, C04B 28/10, C04B 28/02, C04B 28/18
(31) Priority Document No	:23187845.5
(32) Priority Date	:26/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070035 :15/07/2024
(87) International Publication No	:WO 2025/021577
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LE SAINT, Guillaume
2)LEVESQUE, Olivier
3)MARTIN, Charlene
4)SOUDIER, Jerome

(57) Abstract :
The present invention relates to methods for the activation by an activator comprising ultrafine calcium carbonate and at least one alkanolamine of mineral binders comprising steelmaking slag. The present invention also relates to building materials comprising an activated mineral binder obtained by such methods and uses thereof.

No. of Pages : 20 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/12/2025
(21) Application No.202517125087 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ROTOR DEVICE AND ELECTRIC MOTOR HAVING SAME

(51) International classification	:H02K 1/2733, H02K 1/278, B33Y 80/00, H02K 15/03
(31) Priority Document No	:10 2023 207 150.9
(32) Priority Date	:26/07/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/071321 :26/07/2024
(87) International Publication No	:WO 2025/021991
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GYERKO, Levente

(57) Abstract :
The invention relates to a rotor device (10) for a DC current motor (100), comprising: a rotor shaft (14); a first layer which is formed on the rotor shaft (14) or on a core (30) attached to the rotor shaft; a second layer, wherein the second layer (22) is formed on an outer surface (24) of the first layer and forms a second magnetic layer (22), wherein the second magnetic layer (22) is in the form of a cylindrical jacket, wherein the cylindrical jacket of the second magnetic layer (22) has a thickness ((d2-d1)/2), measured in the radial direction from a longitudinal axis (Z) of the rotor shaft, which is constant in the circumferential direction (P), and a length (L) measured in the axial direction parallel to the longitudinal axis (Z), wherein a ratio of the length (L) to a difference (d2-d1) between an outer diameter (d2) and an inner diameter (d1) of the second magnetic layer (22) has a value in a range between 4 and 15, inclusive of the limit values.

No. of Pages : 16 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025

(21) Application No.202517114667 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : WIRING SUBSTRATE, PREPARATION METHOD FOR STRUCTURAL PART, AND DISPLAY APPARATUS

(51) International classification	:H01L 33/62, G02F 1/00
(31) Priority Document No	:202310997100.5
(32) Priority Date	:08/08/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/107789 :26/07/2024
(87) International Publication No	:WO 2025/031172
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GU, Qibing
3)JIA, Lili
4)WU, Zhongbao
5)NIU, Jingran
6)NIU, Enmin
7)WANG, Shouwei
8)WANG, Xin

(57) Abstract :
A wiring substrate. The wiring substrate comprises a base substrate, and the base substrate comprises a first region and a second region. The first region comprises two first trunk areas and a first connecting area, the two first trunk areas both extending in a first direction and being provided with a first interval in a second direction. An end of the first connecting area is separately connected to ends of the two first trunk areas located on a same side, and the first region is provided with a first opening. The second region comprises two second trunk areas and a second connecting area, the two second trunk areas extending in the first direction and being provided with a second interval in the second direction. An end of the second connecting area is separately connected to ends of the two second trunk areas located on a same side, and the second region is provided with a second opening. The orientation of the second opening is opposite to the orientation of the first opening; and the first direction and the second direction intersect one another. One first trunk area of the first region is located in the second opening, and one second trunk area of the second region is located in the first opening.

No. of Pages : 27 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025

(21) Application No.202517114677 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HINGE-LINK SPINAL CORRECTION DEVICE AND METHOD

(51) International classification :A61B 17/70
(31) Priority Document No :18/354164
(32) Priority Date :18/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037876
Filing Date :12/07/2024
(87) International Publication No :WO 2025/019350
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ZHANG, Hong
2)ROSS, John, David
3)SUCATO, Daniel, J.

(57) Abstract :
A uniplanar clamp hinge for spinal surgery comprising a dual-axis hinge comprising a first hinge-rod-bearing leaf, a second hinge-rod-bearing leaf rotationally coupled to the first hinge- rod-bearing leaf, a first hinge-rod coupled to the first hinge-rod-bearing leaf, a second hinge-rod coupled to the second-hinge-rod-bearing leaf, and first and second locking screws to lock the first and second hinge-rods at a desired angle; a first uniplanar clamp movably coupled to the first hinge-rod and a second uniplanar clamp movably coupled to the second hinge-rod; a stabilizing rod movably coupled to the first uniplanar clamp and the second uniplanar clamp; a first provisional spine rod movably coupled to the first unipolar clamp and a second provisional spine rod movably coupled to the second uniplanar clamp; and a first reduction rod holder couplable to the first provisional spine rod and a second reduction rod holder couplable to the second provisional spine rod.

No. of Pages : 43 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/12/2025

(21) Application No.202517122685 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SECONDARY BATTERY

(51) International classification	:H01M 50/103, H01M 50/342, H01M 50/325, H01M 50/627, H01M 50/15
(31) Priority Document No	:10-2023-0092180
(32) Priority Date	:17/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010178 :16/07/2024
(87) International Publication No	:WO 2025/018764
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)YOON, Doo Han
2)LEE, Jin Kyu

(57) Abstract :
Provided is a secondary battery comprising: a stacked electrode assembly that includes a plurality of unit cells stacked in a first direction and electrode leads at both ends in a second direction perpendicular to the first direction; multifunctional terminal blocks (MTBs) provided at both ends of the stacked electrode assembly; and a laminated sheet surrounding the side surfaces of the stacked electrode assembly. The MTBs include: first assemblies including inner housings and electrode terminals that are accommodated in the inner housings and electrically connected to the electrode leads of the stacked electrode assembly; and second assemblies including outer housings, which at least partially surround the first assemblies, and venting (rupture) disks, which are coupled to the outer housings and rupture and release gas when the internal pressure increases.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025

(21) Application No.202517129101 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PEPTIDE COMPOSITIONS TARGETING GLYPICAN-3 AND USES THEREOF

(51) International classification	:C07K 7/06, C07K 7/08, C07K 14/47, A61K 38/10, A61P 35/00
(31) Priority Document No	:63/506651
(32) Priority Date	:07/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/055561 :06/06/2024
(87) International Publication No	:WO 2024/252336
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)MIZUKOSHI, Yoshihide
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5)TAKUWA, Masatoshi
6)YANAGIDA, Hayato
7)OHUCHI, Masaki
8)NAGASAWA, Takayuki

(57) Abstract :
The present technology generally relates to peptides that bind to phosphatidylinositol proteoglycan 3 (GPC3), to peptides that bind to the GPC3, and to compositions comprising such peptides.

No. of Pages : 224 No. of Claims : 107

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2025
(21) Application No.202517072883 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CHARGING AND DISCHARGING CONTROL APPARATUS, DUAL BATTERY PACK SYSTEM, ELECTRIC VEHICLE AND CHARGING AND DISCHARGING CONTROL METHOD

(51) International classification :B60L 58/18, H02J 7/34, B60L 3/00
(31) Priority Document No :10-2023-0096260
(32) Priority Date :24/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010615
Filing Date :23/07/2024
(87) International Publication No :WO 2025/023705
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)LEE, Jung-Hoon
2)LEE, Keun-Wook
3)CHOI, Yean-Sik

(57) Abstract :
Provided are a charging and discharging control apparatus, a dual battery pack system, an electric vehicle and a charging and discharging control method. The purpose of the charging and discharging control apparatus, according to the present invention, is to control charging and discharging of a dual battery pack system comprising a first battery pack and a second battery pack, wherein the charging and discharging control apparatus comprises: a first relay connected between the first battery pack and a load; a second relay connected between the second battery pack and the load; a DC/DC converter connected between the second battery pack and the load; a voltage measuring unit for measuring a first pack voltage of the first battery pack and a second pack voltage of the second battery pack; and a control unit for controlling the first relay, the second relay, and the DC/DC converter. The control unit, while operating in a discharge sequence control mode, controls the DC/DC converter to be in a turned-on state during a voltage-needs-to-be-adjusted period, in which the voltage difference between the first pack voltage and the second pack voltage needs to be reduced.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/09/2025

(21) Application No.202517083259 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY PACK AND VEHICLE COMPRISING SAME

(51) International classification	:H01M 50/367, H01M 50/325, H01M 10/6556, H01M 10/655, H01M 50/213
(31) Priority Document No	:10-2023-0123393
(32) Priority Date	:15/09/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010747 :24/07/2024
(87) International Publication No	:WO 2025/058225
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PARK, So-Jeong
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4)AHN, Jun-Young
5)OH, Kwang-Keun
6)JUNG, In-Hyuk
7)YANG, Jin-Oh

(57) Abstract :
A battery pack according to the present invention may comprise: a cell array structure comprising a plurality of battery cells; a pack case accommodating the cell array structure and having first venting paths formed under the cell array structure; and a lower casing disposed at one end of the cell array structure inside the pack case and having, formed therein, a second venting path communicating with the first venting paths.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/11/2025
(21) Application No.202517114978 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRODE ASSEMBLY PROTECTION COUPLER AND SECONDARY BATTERY INCLUDING SAME

(51) International classification :H01M 50/59, H01M 50/586, H01M 50/531
(31) Priority Document No :10-2023-0101846
(32) Priority Date :03/08/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010870
Filing Date :25/07/2024
(87) International Publication No :WO 2025/028922
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)LEE, Jae Ho
2)KIM, Sang Hun
3)CHOI, Ji Eun
4)LEE, Ji Sun

(57) Abstract :
The present invention relates to an electrode assembly protection coupler. The present invention provides an electrode assembly protection coupler comprising: an electrode assembly comprising a pair of electrode tabs; and a guard structure coupled to the electrode assembly to protect the electrode assembly from an impact, wherein the guard structure includes: a pair of fixing parts for fixing the electrode tabs; and a support part provided between the pair of fixing parts to support the pair of fixing parts.

No. of Pages : 22 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/12/2025

(21) Application No.202517123477 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTI-LAYERED GLASS

(51) International classification	:C03C 27/06, E06B 3/66
(31) Priority Document No	:2023-125277
(32) Priority Date	:01/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/027147 :30/07/2024
(87) International Publication No	:WO 2025/028523
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MATSUI Tohru
2)KIKUCHI Satoshi

(57) Abstract :
Provided is a technique for suppressing warpage of vacuum glass caused by the high thermal insulation properties of vacuum glass. This multi-layered glass comprises, in the stated order in a prescribed direction: a vacuum glass having a first glass plate, a vacuum layer, and a second glass plate in the stated order in the prescribed direction; a gas layer; and a third glass plate or laminated glass. The thickness of the third glass plate or the laminated glass is greater than the thickness of the vacuum glass.

No. of Pages : 20 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/12/2025

(21) Application No.202517129551 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DUAL-FREQUENCY LASER, ULTRACOMPACT AND LOW-CONSUMPTION BIPOLARISATION DUAL-FREQUENCY LASER OPTICAL HEAD, AND ASSOCIATED ATOMIC CLOCK

(51) International classification :H01S 5/062, G04F 5/14, H03L 7/26
(31) Priority Document No :FR2306686
(32) Priority Date :26/06/2023
(33) Name of priority country :France
(86) International Application No :PCT/FR2024/050838
Filing Date :26/06/2024
(87) International Publication No :WO 2025/003606
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)DANET, Jean-Marie
2)MANGIN-PETERSEN, Michaël
3)SAUDRAIS, Yoann

(57) Abstract :
The invention relates to a dual-frequency laser for an optical head of an atomic clock, the laser comprising a laser diode and power supply means electrically connected to an input of the laser diode and comprising a direct current source, the laser diode comprising a laser cavity of between 150 µm and 2000 µm and being configured to emit a laser beam at an optical wavelength corresponding to one of the fine-structure transitions of an alkali vapour when it is supplied with power by a direct current. The laser diode is configured to emit a laser beam having a linewidth of less than 5 MHz, wherein the laser diode has a threshold current of less than 50 mA, and wherein the power supply means further comprise a radiofrequency modulation unit electrically connected between the direct current source and an electrical input of the laser diode, the radiofrequency modulation unit comprising a radiofrequency generator and a bias tee electrically connected at the input to the direct current source on the one hand, and to the radiofrequency generator on the other, and electrically connected at the output to the input of the laser diode.

No. of Pages : 15 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/10/2025

(21) Application No.202517099913 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD OF SUTURING A PROSTHETIC TO HUMAN TISSUE

(51) International classification	:A61F 2/00, A61B 17/04, A61B 17/00, A61B 17/34
(31) Priority Document No	:18/224425
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039030 :22/07/2024
(87) International Publication No	:WO 2025/019867
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)SHOUP, Michael, J.
3)SCHALLER, David
4)KIERNAN, Jane
5)NOBLETT, Karen
6)CAPUA, Daniel
7)SABAN, Adam

(57) Abstract :
A method of side-suturing a prosthetic to human tissue is disclosed. The method includes accessing a surgical site on a body portion of a patient; identifying the human tissue within the surgical site; endomechanically positioning the prosthetic adjacent the human tissue within the surgical site; aligning a surgical tool proximate the tissue with the prosthetic between the tool and the tissue, the surgical tool having an elongated member with distal and proximal ends; actuating the surgical tool in-situ to drive deployment members of the surgical tool outwardly away from the surgical tool, through the prosthetic and into the tissue; and retracting the deployment members back into the surgical tool, whereby the deployment members deploy a fastener to fixatedly suspend the prosthetic to the human tissue.

No. of Pages : 17 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/12/2025

(21) Application No.202517123730 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IMPROVING USER EQUIPMENT PERFORMANCE IN CARRIER AGGREGATION SCENARIOS

(51) International classification	:H04L 5/00, H04L 5/14
(31) Priority Document No	:18/451781
(32) Priority Date	:17/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/040062 :29/07/2024
(87) International Publication No	:WO 2025/038277
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)ABHIRAM, Kadiyala
3)BAHADURSHA, Eswar Venkata Narasimha Muthyala Prasad

(57) Abstract :
Methods, systems, and devices for wireless communication are described. A user equipment (UE) may receive a carrier aggregation (CA) configuration including at least a primary' component carrier (PCC) and a secondary component carrier (SCC), where the PCC is configured for frequency domain duplexed (FDD) communications and the SCC is configured for time domain duplexed (TDD) communications. To determine whether sounding reference signal (SRS) carrier switching (e.g., between the PCC and the SCC) is appropriate, the UE may monitor performance metrics. If the performance metrics fail to satisfy corresponding thresholds, the UE may reduce an SRS periodicity. For instance, the UE may request that a network entity reduce the SRS periodicity. Alternatively, the UE may reduce a quantity of antennas used for the SRS transmissions. In other examples, the UE may initiate an interchange between the PCC and the SCC such that SRS earner switching is no longer utilized.

No. of Pages : 90 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025

(21) Application No.202517127150 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM FOR TRANSPORTING ULTRA-PURE WATER (UPW)

(51) International classification :C08G 65/40, F16L 9/12, F16L 9/133
(31) Priority Document No :63/515732
(32) Priority Date :26/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/070718
Filing Date :22/07/2024
(87) International Publication No :WO 2025/021749
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LOUIS, Chantal

(57) Abstract :
This present invention pertains to a system for transporting UPW comprising at least one component, wherein said at least one component comprises a surface intended to be in contact with UPW and is made of or comprises a polymer composition (PC) comprising, consisting essentially of or consisting of: – at least 50.0 wt% (= 50.0 wt%) of at least one semi-crystalline polymer (P), this proportion being relative to the total weight of the polymer composition (PC); – optionally at least one additional polymer blended with polymer (P) and selected in the group consisting of polyaryletherketones (PAEK) different from semi-crystalline polymer (P), polysulfones (PSU), polyphenylesulfones (PPSU) and combinations thereof; wherein the semi-crystalline polymer (P) comprises the following recurring units with the following proportions: - between 65.0 and 95.0 mol% of units (RPEEK) of formula; -between 5.0 and 35.0 mol% of units (RP) selected in the group consisting of units (RPEDEK), units (RPEoEK) and combination thereof these proportions being given relative to the total amount of recurring units in the polymer (P); wherein UPW denotes a water exhibiting an electric resistivity at 25°C of at least 18.0 MO.cm and a Total Organic Carbon (TOC) of at most 10.0 µg/L.

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517130111 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTILAYER LAMINATE COMPOSITE

(51) International classification	:B32B 15/01, C22C 9/00, C22C 9/06, C22C 38/18, H01M 50/534
(31) Priority Document No	:63/505120
(32) Priority Date	:31/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031551 :30/05/2024
(87) International Publication No	:WO 2024/249556
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)ELLIOTT, Alyssa
2)GRENSING, Fritz
3)NICKELL, John

(57) Abstract :
A metallic laminate composite comprising a first layer comprising a copper-containing compound, a second layer selected from steel or stainless steel, and a third layer selected from copper or copper alloys. The second layer comprises 7 vol% to 25 vol% of the metallic laminate composite. In some cases, the composite the composite demonstrates a yield strength greater than 80 MPa.

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/11/2025

(21) Application No.202517106630 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY PACK AND VEHICLE INCLUDING SAME

(51) International classification	:H01M 50/383, H01M 50/367, H01M 50/291
(31) Priority Document No	:10-2023-0107240
(32) Priority Date	:16/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010680 :24/07/2024
(87) International Publication No	:WO 2025/037784
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KIM, Kwang-Mo
2)LEE, Jung-Hoon
3)JUNG, Hye-Mi

(57) Abstract :
The present invention relates to a battery pack comprising: a plurality of battery cells; a pack case for accommodating the plurality of battery cells; and a venting device which is provided in the pack case and which generates forced convection to discharge a venting gas inside the pack case to the outside of the pack case.

No. of Pages : 25 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/11/2025

(21) Application No.202517117521 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ROLL MAP GENERATION SYSTEM, AND METHOD FOR GENERATING ROLL MAP

(51) International classification :H01M 4/04, B65H 43/04, G06Q 50/04
(31) Priority Document No :10-2023-0097120
(32) Priority Date :26/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/095932
Filing Date :23/07/2024
(87) International Publication No :WO 2025/023812
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)PARK, Wi Dae
4)SEO, Dong Min
5)SIM, Min Kyu
6)KIM, Min Su
7)PARK, Jong Seok

(57) Abstract :
According to exemplary embodiments, a method for generating a roll map is provided. The method comprises the steps of: collecting measurement data including measurement values of an electrode sheet on the basis of a measurement signal generated by measuring the electrode sheet, the electrode sheet including a plurality of coated part lanes and a plurality of uncoated parts; and processing the measurement data such that the plurality of coated part lanes are differentiated.

No. of Pages : 48 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/11/2025

(21) Application No.202517117525 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LOW SUGAR-BASED FOOD COMPOSITIONS WITH ROASTED INGREDIENT

(51) International classification	:A23L 7/00, A23L 27/20, A23L 27/21, A23L 33/20, A23L 33/00
(31) Priority Document No	:23180983.1
(32) Priority Date	:22/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067183 :20/06/2024
(87) International Publication No	:WO 2024/261103
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)VALLES-PAMIES, Baltasar
3)NOVOTNY, Ondrej

(57) Abstract :
The present invention relates to a low sugar food composition, for example cereal based composition, with organoleptic properties for infants and young children comprising a plant-based roasted ingredient. The said food composition has low level of process contaminants and possess desired colour and aroma markers thus imparting desired organoleptic properties. The methods for preparing such compositions are disclosed too and comprise incorporation of a roasted plant based ingredient into a cereal based compound and water to form a slurry which is then further processed to obtain a finished product.

No. of Pages : 30 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2025

(21) Application No.202517121204 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BIAXIALLY STRETCHED FILM AND METHOD FOR PRODUCING THE SAME

(51) International classification	:C08J 5/18, B32B 27/32, B29C 55/12, C08L 23/08, C08F 4/6592
(31) Priority Document No	:2023-123431
(32) Priority Date	:28/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026425 :24/07/2024
(87) International Publication No	:WO 2025/028357
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)OGUNI Michihiko
4)TATSUMI Shuhei

(57) Abstract :
This biaxially stretched film has a layer obtained from a material containing an ethylene-based polymer. The ethylene-based polymer has a melt flow rate (MFR) of 0.01-5.0 g/10 min, a density of at least 941 kg/m3 but less than 970 kg/m3, and a melt tension of 31-250 mN. The ratio, Mw/Mn, between the weight average molecular weight (Mw) and the number average molecular weight (Mn) of the ethylene-based polymer is 6.1 or more, Mw and Mn being measured by gel permeation chromatography (GPC).

No. of Pages : 70 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/12/2025

(21) Application No.202517127772 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ROLL MAP CREATION SYSTEM

(51) International classification :H01M 4/04, G01B 21/04
(31) Priority Document No :10-2023-0097671
(32) Priority Date :26/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010655
Filing Date :24/07/2024
(87) International Publication No :WO 2025/023718
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KIM, Woo Jae
2)KIM, Min Su
3)CHOI, Ee Beom

(57) Abstract :
Provided is a roll map creation system comprising: an inspection and measurement device that moves an electrode, represented on a first roll map created in a previous process, from an unwinder to a rewinder, inspects the electrode, and acquires inspection and/or measurement data; and a roll map creation device that creates a second roll map by assigning coordinates to the electrode and matching the inspection and/or measurement data according to the coordinates of the electrode. The roll map creation device is configured to create correction data for the difference between the length (A) of the first roll map and the length (B) of the second roll map when such a difference exists.

No. of Pages : 33 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025

(21) Application No.202517130895 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OXOPIPERAZINE DERIVATIVES FOR THE TREATMENT OF CANCER

(51) International classification :A61K 31/496, A61P 35/00
(31) Priority Document No :63/504576
(32) Priority Date :26/05/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/064461
Filing Date :24/05/2024
(87) International Publication No :WO 2024/245974
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)HENTSCH, Bernd
4)STØIER, Jonathan Fullerton

(57) Abstract :
The disclosure provides methods of treating a subject with a disease or disorder characterized by a modulated negative elongation factor complex (NELF) with a compound of Formula (Ia) or a pharmaceutically acceptable salt, hydrate, solvate, or stereoisomer thereof.

No. of Pages : 110 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/10/2025
(21) Application No.202517101862 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CURRENT COLLECTOR FOR ELECTRODE HAVING FUSE-INTEGRATED UNCOATED PART AND SECONDARY BATTERY INCLUDING SAME

(51) International classification	:H01M 4/70, H01M 4/66, H01M 10/42, H01M 10/052, H01M 50/583
(31) Priority Document No	:10-2024-0024780
(32) Priority Date	:21/02/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009250 :02/07/2024
(87) International Publication No	:WO 2025/178182
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KIM, Kyung Joon

(57) Abstract :
A current collector for an electrode having a fuse-integrated uncoated part according to an embodiment of the present invention may comprise: an electrode plate made of a metal material on which an electrode active material is applied or coated; and an uncoated part which is formed at one end of the electrode plate and in which the electrode active material does not exist, wherein the uncoated part includes a current path part having a width direction length narrower or shorter than the other parts and a cut part formed on one side of the current path part so that the uncoated part does not exist therein, and a reinforcement part provided to cover at least one of the current path part and the cut part or provided not to cover all or a part of the current path part is attached to at least one surface of both surfaces of the uncoated part.

No. of Pages : 35 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025

(21) Application No.202517128753 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MOUNTING ELEMENT

(51) International classification :G02B 7/183
(31) Priority Document No :A50582/2023
(32) Priority Date :19/07/2023
(33) Name of priority country :Austria
(86) International Application No :PCT/AT2024/060276
Filing Date :15/07/2024
(87) International Publication No :WO 2025/015360
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)DÖBERL, Dominik

(57) Abstract :
The invention relates to a mounting element (1) for an optical device (15), in the form of a telescope or telescope tube. The mounting element (1) comprises a cast concrete body (3) in or on which at least one holding element (6, 7, 16) is provided for forming a rotational axis or swivel axis of the optical device (15).

No. of Pages : 11 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131590 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRODE AND MANUFACTURING METHOD THEREFOR

(51) International classification	:H01M 4/13, H01M 4/72, H01M 4/139, H01M 4/04
(31) Priority Document No	:10-2023-0099166
(32) Priority Date	:28/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010850 :25/07/2024
(87) International Publication No	:WO 2025/028918
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SEONG, Eun Kyu
2)KIM, Ji Hyun
3)LIM, Soo Hyun

(57) Abstract :
An electrode according to an embodiment of the present invention comprises: a base current collector; a porous current collector, which is layered on the base current collector and is thicker than the base current collector; and an active material layer, which is coated on the porous current collector and is thicker than the base current collector.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025
(21) Application No.202517132119 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY MODULE AND BATTERY PACK COMPRISING SAME

(51) International classification :H01M 50/333, H01M 50/211
(31) Priority Document No :10-2023-0105930
(32) Priority Date :11/08/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010854
Filing Date :25/07/2024
(87) International Publication No :WO 2025/037791
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)AN, Seong Woo
2)KWON, Hee Yong
3)KIM, Seok Hee
4)AHN, Kwan Hyeuk
5)HER, Pill Jun
6)PARK, Chan Seo

(57) Abstract :
The present invention relates to a battery module and a battery pack comprising same and, more specifically, to: a battery module which, when flames and gas are generated inside the case of a battery module, can uniformly discharge the gas to the outside of the module case while confining the flames to the inside of the module case; and a battery pack comprising the battery module. The battery module according to the present invention comprises: battery cells; a module case accommodating a plurality of battery cells; and a module gas discharge portion which, among flames and gas generated in the module case, discharges the gas to the outside while delaying the discharge of the flames, wherein the module gas discharge portion is provided with check valves installed on respective corners of the upper surface of the module case, and thus can uniformly discharge the gas in the module case to the outside while confining the flames to the inside of the module case so as to prevent the spread of fire to the surroundings.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132122 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : QUALITY FACTOR ESTIMATION METHOD, OPERATION CONDITION CHANGE METHOD, MODEL GENERATION METHOD, QUALITY FACTOR ESTIMATION DEVICE, AND OPERATION CONDITION CHANGE DEVICE

(51) International classification :G06Q 50/04
(31) Priority Document No :2023-124971
(32) Priority Date :31/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/027012
Filing Date :29/07/2024
(87) International Publication No :WO 2025/028492
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)TAKAGI Hiroyuki
3)KUYAMA Shuji
4)HIRATA Takehide

(57) Abstract :
This quality factor estimation method comprises: a step for acquiring quality data indicating the quality of products for normal quality and m (m is equal to or greater than 2) types of quality defects; a step for acquiring operation data of a manufacturing process; a step for creating quality evaluation data for each of the m types of quality defects; a step for acquiring m types of models generated by using the quality evaluation data, and determining a variable importance indicating the magnitude of the contribution of the operation variable for each of the m types of models; and a step for identifying an operation variable estimated to be the main factor with respect to at least one of the m types of quality defects by comparing the variable importances of the m types of models.

No. of Pages : 20 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025

(21) Application No.202517129266 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ANTI-IL-18 ANTIBODY THERAPY FOR TREATING ATOPIC DERMATITIS

(51) International classification :C07K 16/24
(31) Priority Document No :2309244.8
(32) Priority Date :20/06/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/GB2024/051564
Filing Date :20/06/2024
(87) International Publication No :WO 2024/261470
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BROWN, Richard
2)FLANAGAN, Neil

(57) Abstract :
The invention relates to interleukin 18 (IL-18) antibody therapy, and to low dosage formulations of an anti-IL-18 neutralizing antibody, and their use in treating IL-18-associated diseases via sub-cutaneous delivery. The invention further relates to the use of the low dose formulations of the anti-IL-18 neutralizing antibody for treating Still's diseases, such as adult-onset Still's disease (AOSD) or the juvenile-onset form know as systemic-onset juvenile idiopathic arthritis (SoJIA)), atopic eczema or atopic dermatitis (AD), inflammatory bowel disease, such as ulcerative colitis (UC) and Crohn's disease (CD), and eosinophilic esophagitis (EoE).

No. of Pages : 69 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132210 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FIXED SCROLL AND SCROLL COMPRESSOR

(51) International classification :F04C 18/02, F04C 29/00
(31) Priority Document No :202322262560.1
(32) Priority Date :22/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/108517
Filing Date :30/07/2024
(87) International Publication No :WO 2025/039848
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)MA, Lin
2)YAO, Wenhu
3)CHEN, Xiaojuan
4)ZHAO, Jing
5)ZHANG, Qing

(57) Abstract :
A fixed scroll (400) and a scroll compressor. The fixed scroll (400) comprises: a disc-shaped substrate (410); a wrap (420) protruding from a first surface (411) of the disc-shaped substrate (410), a groove (422) being formed on the top of the wrap (420); a sealing member (430) provided in the groove (422); and a blocking member (440) protruding from the first surface (411) of the disc-shaped substrate (410) and provided on the periphery of the wrap (420), the height of the blocking member (440) being higher than that of the wrap (420). The blocking member (440) is provided at a position close to a tail end (431) of the sealing member (430) in the circumferential direction of the disc-shaped substrate (410), so that when the tail end (431) of the sealing member (430) is disengaged from the groove (422), the tail end (431) can abut against the blocking member (440).

No. of Pages : 9 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132214 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SURGICAL INSTRUMENT AND END EFFECTOR ASSEMBLY THEREOF

(51) International classification :A61B 17/072, A61B 17/068, A61B 17/115
(31) Priority Document No :202310946119.7
(32) Priority Date :28/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/108020
Filing Date :28/07/2024
(87) International Publication No :WO 2025/026246
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LI, Shuaishuai

(57) Abstract :
A surgical instrument (100) and an end effector assembly (30) thereof. The end effector assembly comprises: a proximal main body portion (30a), which comprises a bending member (36) and a firing member (35); and a distal effector portion (30b), which comprises a staple cartridge assembly (31) and a staple anvil assembly (32), wherein the distal effector portion (30b) is pivotally connected to the proximal main body portion (30a) by means of a joint assembly (38), and characterized in that, the joint assembly (38) comprises: a proximal connector (381a), which is fixedly connected to a distal end of the proximal main body portion (30a); a distal connector (382a), which is fixedly connected to a proximal end of the distal effector portion (30b), the distal connector (382a) being connected to the proximal connector (381a) in an engaged manner, the distal connector (382a) being provided with at least one driven-to-bend portion (383a), and the bending member (36) operably driving the driven-to-bend portion (383a) to move, such that the distal effector portion (30b) is bent relative to the proximal main body portion (30a); and a holder (384), which is pivotally connected to each of the proximal connector (381a) and the distal connector (382a), wherein the holder (384) is provided with a holding channel (43), which is configured to accommodate the firing member (35).

No. of Pages : 52 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132235 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND APPARATUS PERFORMED BY NETWORK NODE

(51) International classification :H04W 36/00, H04W 36/08, H04W 36/24
(31) Priority Document No :202310922930.1
(32) Priority Date :25/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/KR2024/010682
Filing Date :24/07/2024
(87) International Publication No :WO 2025/023726
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)WANG, Weiwei
2)XIONG, Qi
3)WANG, Hong
4)XU, Lixiang

(57) Abstract :
The disclosure relates to a 5G or 6G communication system for supporting a higher data transmission rate. A method performed by a base station in a wireless communication system is provided. The method comprises transmitting, to a distributed unit (DU) of the base station, a first message including first information for requesting a reference configuration for a layer 1/layer 2 triggered mobility (LTM), and second information for requesting synchronization information for the LTM by a central unit (CU) of the base station, receiving, from the DU, a second message as a response to the first message by the CU, wherein the second message includes the reference configuration, and the synchronization information, and transmitting, to a user equipment (UE) associated with the LTM, a third message including information on a LTM configuration associated with a candidate configuration.

No. of Pages : 41 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/12/2025

(21) Application No.202517129647 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METFORMIN HYDROCHLORIDE ENTERIC-COATED TABLET

(51) International classification	:A61K 9/36, A61K 31/155, A61P 3/10
(31) Priority Document No	:202311065738.1
(32) Priority Date	:22/08/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/106617 :20/07/2024
(87) International Publication No	:WO 2025/039814
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GAO, Qian
2)DONG, Tao
3)WANG, Wei

(57) Abstract :
A metformin hydrochloride enteric-coated tablet, which consists of a tablet core containing a therapeutically effective amount of metformin hydrochloride and an enteric coating layer wrapping the tablet core, and has a metformin hydrochloride dissolution of not higher than 15% within 2 hours in a pH 4.5 medium and a metformin hydrochloride dissolution of not less than 85% within 20 minutes in a pH 6.8 medium. The metformin hydrochloride enteric-coated tablet, which meets specific drug release technical requirements, is obtained by means of selecting the disintegration time limit of the tablet core, the dissolution point of the enteric coating material and the weight gain of the coating. Compared with common preparations of metformin hydrochloride (such as glucophage) and enteric-coated tablets having other release characteristics, the metformin hydrochloride enteric-coated tablet improves the tolerance and compliance of metformin hydrochloride without reducing the hypoglycemic efficacy.

No. of Pages : 34 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517129879 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : WIRELESS COMMUNICATION IN SUBBAND FULL DUPLEX SYMBOLS

(51) International classification	:H04L 5/14, H04W 72/04, H04L 5/00, H04L 1/00, H04W 72/12
(31) Priority Document No	:18/447830
(32) Priority Date	:10/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/040225 :30/07/2024
(87) International Publication No	:WO 2025/034463
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)ABDELGHAFFAR, Muhammad Sayed Khairy
2)ZHANG, Qian
3)SUN, Jing

(57) Abstract :
Methods, systems, and devices for wireless communications are described. A user equipment (UE) may receive a first configuration that indicates a set of symbols associated with subband full duplex (SBFD) operation. The set of symbols may include a first subset of downlink symbols, a second subset of flexible symbols, a third subset of uplink symbols, or a combination thereof. The second subset of flexible symbols may be associated with an uplink subband. The UE may receive a second configuration associated with monitoring a physical downlink control channel (PDCCH). The UE may receive downlink control information (DCI), based on monitoring the PDCCH, which may include a slot format indicator (SFI) that indicates flexible symbols of the second subset of flexible symbols as uplink or downlink, or a combination thereof. The UE may perform wireless communication based on the first configuration, the second configuration, or the DCI, or a combination thereof.

No. of Pages : 77 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133053 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISPLAY DEVICE, MANUFACTURING METHOD THEREOF, AND HEAD-MOUNTED DISPLAY DEVICE INCLUDING DISPLAY DEVICE

(51) International classification	:H10K 59/127, H10K 71/50, H10K 59/121, H10K 59/80, H10K 59/12
(31) Priority Document No	:10-2023-0100048
(32) Priority Date	:31/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/011012 :29/07/2024
(87) International Publication No	:WO 2025/028970
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CHOI, Joo Sun

(57) Abstract :
Provided are a display device, a manufacturing method thereof, and a head-mounted display device including the display device. The display device comprises: a first single crystal semiconductor substrate including a plurality of first transistors; a second single crystal semiconductor substrate disposed on the first single crystal semiconductor substrate and including a plurality of second transistors; and a light-emitting element layer disposed on the second single crystal semiconductor substrate and including a plurality of light-emitting elements, wherein the planar area of the first single crystal semiconductor substrate is smaller than the planar area of the second single crystal semiconductor substrate, and the length of a minimum line width of one of the first transistors is smaller than the length of a minimum line width of one of the second transistors.

No. of Pages : 54 No. of Claims : 48

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026
(21) Application No.202617000799 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MACHINE LEARNING -BASED ADJUSTMENT OF BEAM FAILURE RECOVERY RELATED PARAMETERS, AND RELATED DEVICES, METHODS AND COMPUTER PROGRAMS

(51) International classification	:H04B 7/06, H04W 36/00, H04W 76/19
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/EP2023/066948 :22/06/2023
(87) International Publication No	:WO 2024/260560
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BUTT, Muhammad Majid
3)GÜRSU, Halit Murat
4)MANGALVEDHE, Nitin

(57) Abstract :
Devices, methods and computer programs for machine learning -based adjustment of beam failure recovery related parameters are disclosed. At least some example embodiments may allow fine tuning the BFR parameters to improve BFR performance for better connectivity, and may be useful for, e. g., applications with low latency requirements.

No. of Pages : 31 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/12/2025

(21) Application No.202517120786 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROCESS FOR PREPARING LEATHER INCLUDING BIOPOLYMER PARTICLES

(51) International classification	:C08L 1/02, C14C 3/06, C14C 3/10, C14C 3/20, C14C 3/22
(31) Priority Document No	:23189017.9
(32) Priority Date	:01/08/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070992 :24/07/2024
(87) International Publication No	:WO 2025/026845
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)KIENTZ, Eric

(57) Abstract :
The invention relates to a tanning and/or retanning process for leather or a leather intermediate, comprising the steps of A tanning and/or retanning process for leather or a leather intermediate, comprising the steps of a) (i) tanning after a pre-treatment step and/or (ii) retanning after (ii.1) a pre-treatment step or (ii.2) with a parallel or (ii.3) subsequent treatment step, wherein the treatment or pre-treatment steps comprise adding to the leather intermediate in an aqueous medium a composition containing biopolymer microbeads in form of an aqueous dispersion or a dry powder, having a particle size, determined by laser diffraction based on volume density, with a Dv(90) in the range from 1 to 500 µm;; and b) working up and drying the resulting wet leather.

No. of Pages : 50 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2025

(21) Application No.202517124836 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CATALYST SYSTEM

(51) International classification	:B01D 53/94, B01J 23/22, B01J 29/46, B01J 29/68, B01J 35/00
(31) Priority Document No	:23188743.1
(32) Priority Date	:31/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/GB2024/052003 :30/07/2024
(87) International Publication No	:WO 2025/027315
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LEPPELT, Rainer
3)MUENCH, Joerg
4)PIRAS, Irene
5)RAJ, Agnes Suganya
6)ZIESMANN, Martin

(57) Abstract :
The present invention provides a catalyst system for treatment of an exhaust gas comprising: a first SCR catalyst comprising an iron (Fe) ion-exchanged molecular sieve having a ferrierite (FER) or MFI framework, wherein the first SCR catalyst is provided on or within a substrate; and a second SCR catalyst comprising vanadium, wherein the second SCR catalyst is provided on or within a substrate; wherein the first and second catalysts are arranged such that in use exhaust gas contacts the first SCR catalyst prior to contact with the second SCR catalyst. Also provided is an exhaust system, a method, use and vehicle incorporating or utilizing such a catalyst system.

No. of Pages : 29 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025

(21) Application No.202517131369 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DATA SENDING CIRCUIT, DATA RECEIVING CIRCUIT, AND ELECTRONIC DEVICE

(51) International classification :G11C 5/14
(31) Priority Document No :202311868889.0
(32) Priority Date :29/12/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/107372
Filing Date :24/07/2024
(87) International Publication No :WO 2025/138754
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)KENICHI, Miyamoto

(57) Abstract :
The present disclosure provides a data sending circuit, a data receiving circuit, and an electronic device. The data sending circuit comprises a parallel-to-serial conversion circuit, a multi-level modulation circuit and a first transmission path; the parallel-to-serial conversion circuit is configured to convert a plurality of parallel initial data signals into serial data combinations, wherein each data combination comprises an n-bit data signal; the multi-level modulation circuit is configured to generate and output a target data signal on the basis of each data combination; and the first transmission path is coupled with the multi-level modulation circuit and is configured to transmit the target data signal to a second chip. According to the present disclosure, by means of multi-value transmission technology, a one-bit target data signal is used for the transmission of the n-bit data signal, so that the number of transmission paths can be reduced, and the transmission efficiency is improved.

No. of Pages : 18 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026

(21) Application No.202617001398 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DRIVING UNIT AND CLOTHES-TREATING APPARATUS USING SAME

(51) International classification :D06F 37/30, D06F 37/40, D06F 37/36
(31) Priority Document No :10-2023-0099566
(32) Priority Date :31/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010802
Filing Date :25/07/2024
(87) International Publication No :WO 2025/028909
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)YU, Insik
2)KIM, Youngjong
3)LEE, Sunho
4)SOHN, Minsok

(57) Abstract :
The present invention relates to a clothes-treating apparatus which comprises an outer tub for accommodating washing water, an inner tub installed inside the outer tub to accommodate laundry, and a pulsator installed inside the inner tub, and which has an inner-tub-driving mode in which the inner tub is driven, a pulsator-driving mode in which the pulsator is driven, and a simultaneous driving mode in which the inner tub and the pulsator are driven simultaneously. The clothes-treating apparatus comprises: a driving motor comprising a stator and a rotor; a washing shaft having a lower end thereof connected to the rotor to rotate together therewith, and an upper end thereof connected to the pulsator to rotate the pulsator; a hollow spin-drying shaft having a hollow portion for accommodating the washing shaft and having a lower end disposed adjacent to the rotor and an upper end connected to the inner tub; a planetary gear module provided inside the spin-drying shaft to decelerate the rotation of the washing shaft and transmit same to the spin-drying shaft; a coupler provided on one side of the spin-drying shaft in a way that enables up and down movement, so as to selectively connect the spin-drying shaft to the rotor; and a clutch mechanism for providing power for moving the coupler up and down, wherein the clutch mechanism allows the coupler to transmit the rotation of the washing shaft to the spin-drying shaft in the inner-tub-driving mode, restricts the rotation of the spin-drying shaft in the pulsator-driving mode so as to block the rotation of the washing shaft from being transmitted to the spin-drying shaft, and releases the restriction on the spin-drying shaft in the simultaneous driving mode so that the rotation of the washing shaft is transmitted to the spin-drying shaft through the planetary gear module.

No. of Pages : 25 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/11/2025

(21) Application No.202517109010 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MORPHOLINE OREXIN RECEPTOR ANTAGONISTS

(51) International classification	:A61P 25/18, A61P 25/22, A61P 25/24, A61P 25/30, C07D 413/14
(31) Priority Document No	:2311280.8
(32) Priority Date	:21/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/PT2024/050028 :22/07/2024
(87) International Publication No	:WO 2025/023851
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)NEVES, Marco André Coelho das
4)KAROLI, Tomislav
5)HOLENZ, Joerg
6)PINTO DOS SANTOS, Soraia Patrícia
7)OLIVEIRA, Ana Catarina Gomes

(57) Abstract :
The present invention relates to compounds of Formula (I): or pharmaceutically acceptable salts, solvates, adducts, polymorphs, and isomers thereof of orexin antagonist, compositions, and methods of using orexin antagonists to treat or prevent a disease or disorder mediated by orexin receptor activity

No. of Pages : 281 No. of Claims : 54

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/11/2025

(21) Application No.202517109038 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MORPHOLINE OREXIN RECEPTOR ANTAGONISTS

(51) International classification	:A61P 25/18, A61P 25/22, A61P 25/24, A61P 25/30, A61K 31/5355
(31) Priority Document No	:2311281.6
(32) Priority Date	:21/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/PT2024/050029 :22/07/2024
(87) International Publication No	:WO 2025/023852
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BELIAEV, Alexandre
3)NEVES, Marco André Coelho das
4)KAROLI, Tomislav
5)HOLENZ, Joerg
6)PINTO DOS SANTOS, Soraia Patrícia
7)OLIVEIRA, Ana Catarina Gomes

(57) Abstract :
The present invention relates to compounds of Formula (I), or pharmaceutically acceptable salts, solvates, adducts, polymorphs, isomers and derivatives thereof, that are useful as orexin antagonists, their preparation, their use in pharmaceutical compositions, and methods of using orexin antagonists to treat or prevent a disease or disorder mediated by orexin receptor activity.

No. of Pages : 273 No. of Claims : 52

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/12/2025

(21) Application No.202517124095 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GENERATION OF USER INTERFACE LAYOUT USING ARTIFICIAL INTELLIGENCE

(51) International classification	:G06F 8/38, G06F 9/451, G06N 3/045
(31) Priority Document No	:20240100375
(32) Priority Date	:20/05/2024
(33) Name of priority country	:Greece
(86) International Application No Filing Date	:PCT/US2024/040052 :29/07/2024
(87) International Publication No	:WO 2025/244660
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)COLLIER, Mark, Patrick
3)CASTRO CHIN, Daniel, Alejandro
4)BARTOK, Gabor
5)BERENT, Jesse
6)CHI, Pei-yu
7)LIVNE, Roee
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9)MARMON, Andrew, Coad
10)ASKEW, Cameron, Terris
11)RAGHURAMAN, Gokul
12)NG, Mong Him
13)MARCHANT, Robert, Andrew
14)BUTLER, Triona

(57) Abstract :
Methods, systems, and apparatus, including computer programs encoded on a computer storage medium, for automated layout generation by an artificial intelligence system. Methods can include obtaining two or more discrete units of content. Based on the two or more discrete units of content a new layout is generated in a canvas. The layout generation can include: generating a bounding box as a presentation space for each given unit of content; generating positioning data specifying locations within the canvas at which each bounding box is located; assigning each bounding box to a corresponding user interface layer; and generating a compressed text representation of the new layout. The new layout can be rendered based on the text representation.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025

(21) Application No.202517133123 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FLAME-RETARDANT POLYURETHANE COMPOSITION

(51) International classification :C08G18/48,C08G18/76,C08K3/016
(31) Priority Document No :23187261.5
(32) Priority Date :24/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/070747
Filing Date :22/07/2024
(87) International Publication No :WO 2025/021763
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LINSENMAYER, Philipp
2)WURSTER, Moritz

(57) Abstract :
The present invention relates to a polyol composition and a reactive polyurethane system comprising same for the manufacture of a polyurethane that is particularly used for fixing electrical components in a container.

No. of Pages : 14 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202617001810 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMMUNICATION DEVICE AND COMMUNICATION METHOD

(51) International classification :H04W24/02,H04W24/10,H04W76/10
(31) Priority Document No :2023-127890
(32) Priority Date :04/08/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/027133
Filing Date :30/07/2024
(87) International Publication No :WO 2025/033254
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)NAKANO, Takayuki
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3)URABE, Yoshio

(57) Abstract :
This communication device comprises: a control circuit for performing at least one of an artificial intelligence (AI)/machine learning (ML) model configuration, a parameter configuration for the AI/ML model, and a data-related configuration used in the AI/ML model, in accordance with a type related to the sharing, among communication devices, of information related to the AI/ML model; and a transmission circuit for transmitting information corresponding to the at least one setting to the other communication device.

No. of Pages : 34 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202617001813 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : USING PERSONAL ATTRIBUTES TO UNIQUELY IDENTIFY INDIVIDUALS

(51) International classification	:G06F 21/32, G06V 40/16, H04L 9/40, G06V 20/20, G10L 17/00
(31) Priority Document No	:18/363840
(32) Priority Date	:02/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039367 :24/07/2024
(87) International Publication No	:WO 2025/029555
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KLEIN, Daniel V.
2)SEDOURAM, Ramprasad

(57) Abstract :
A method (400) includes receiving personal attribute data (110) characterizing one or more personal attributes of a particular person (202), obtaining an identity (206) of the particular person, extracting, from the personal attribute data, a reference vector (204) for the particular person, and storing, in an identifiable persons datastore (200), the reference vector for the particular person and the identity of the particular person. The method also includes receiving additional personal attribute data characterizing one or more personal attributes of an unrecognizable individual (104) and performing person identification on the additional personal attribute data to identify the unrecognizable individual by extracting an evaluation vector (312) for the unrecognizable individual, and based on determining that the evaluation vector matches the reference vector, identifying the unrecognizable individual as the particular person. The method also includes presenting an identification cue (120) that conveys the identity of the unrecognizable individual as the particular person.

No. of Pages : 22 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517130184 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GAS SUPPLY SYSTEM AND AIR SPRING SYSTEM HAVING GAS SUPPLY SYSTEM

(51) International classification :B60G 17/04
(31) Priority Document No :202311124480.8
(32) Priority Date :31/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/107620
Filing Date :25/07/2024
(87) International Publication No :WO 2025/044624
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LIN, Xinchun
2)SHAN, Shuai

(57) Abstract :
A gas supply system, comprising a gas supply unit (1), a drying unit (105), a pipeline unit (103) and a gas storage unit, the gas supply unit (1) being connected to the drying unit (105) by means of the pipeline unit (103); the gas supply unit (1) comprises a valve block (2), a gas pressure control unit being provided in the valve block (2), and the gas pressure control unit comprising a gas-supplying unit (101), an air spring control unit (102) and a connection control unit; the gas pressure control unit is connected to the gas storage unit, the gas storage unit comprising a first gas storage unit (210) or/and a second gas storage unit (220); the drying unit is independent of the gas supply unit so as to facilitate subsequent replacement of the drying unit. Meanwhile, the gas storage unit is provided with the first gas storage unit and the second gas storage unit, which can be compatible with the connection and use modes of a single gas storage unit and double gas storage units. Further disclosed is an air spring system having the gas supply system.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133575 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TWIN SCREW HEATING PUMPS AND SYSTEMS

(51) International classification	:F04C 14/02, F04C 2/16, F04C 15/00, F04C 23/00
(31) Priority Document No	:63/516554
(32) Priority Date	:31/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/040167 :30/07/2024
(87) International Publication No	:WO 2025/029793
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)JAESCHKE, Axel Richard
2)LADIG, Stefan

(57) Abstract :
A twin screw heating pump including a first screw twin and a second screw twin disposed within a casing and axially spaced apart from one another to define a central chamber therebetween, wherein the first screw twin is adapted to convey fluid from an inlet to the central chamber, and wherein the second screw twin is adapted to convey fluid from the central chamber to an outlet, and wherein a volumetric flow rate of the first screw twin is greater than a volumetric flow rate of the second screw twin.

No. of Pages : 26 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202617002263 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A METHANATION METHOD AND SYSTEM

(51) International classification	:C10L 3/08, C07C 9/04, C25B 3/25, C25B 15/021, C25B 15/08
(31) Priority Document No	:2311969.6
(32) Priority Date	:04/08/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/051993 :29/07/2024
(87) International Publication No	:WO 2025/032310
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HJALMARSSON, Per

(57) Abstract :
The present invention relates to a methanation method comprising providing an electrolyser system, the electrolyser system (20) comprising an electrolyser (10) that has at least one electrolyser cell (11), at least one fuel input (14) through which fuel enters the electrolyser (10) and at least one offgas output (46) from which offgas exits the electrolyser (10), the method further comprising supplying fuel to the at least one fuel inlet, the fuel comprising at least water and either or both carbon dioxide and carbon monoxide, operating the electrolyser system (20) by powering the electrolyser cell (11) with electricity to electrolyse the fuel in the at least one electrolyser cell (11) such that a part of the water splits into hydrogen and oxygen, wherein the electrolyser (10) is operated at a temperature at or in excess of 150 degrees C, and methanation occurs to the carbon dioxide and/or carbon monoxide in the electrolyser (10). The gas mixture can be released from the at least one offgas output (46) and then passed through a gas separation process to separate at least the methane from the gas mixture. The present invention also relates to an electrolyser system (20) configured to operate using the above method. The electrolyser system (20) comprises a fuel fluid flow path connecting a fuel inlet and a fuel outlet. The method may comprise providing to the fuel inlet a fuel gas containing water and a source of carbon selected from one or more of CO and CO2, operating the electrolyser system (20) by applying a current to the at least one electrochemical cell (11), at least partially electrolysing the steam into hydrogen and oxygen, reacting the hydrogen with the source of carbon in the fuel fluid flow path to produce methane, and exhausting a product gas containing at least 5% methane by volume and one or more of H2, H2O, CO and CO2 from the fuel outlet.

No. of Pages : 19 No. of Claims : 46

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133835 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SPACER SHIM AND SLOT DIE COATER

(51) International classification :B05C 5/02, B05C 11/10, H01M 4/04
(31) Priority Document No :10-2023-0102447
(32) Priority Date :04/08/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/011049
Filing Date :29/07/2024
(87) International Publication No :WO 2025/033802
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)AHN, Byoung-Hoon
3)JANG, Ji-Woong
4)KIM, Min-Ju
5)HWANG, Yu-Jin

(57) Abstract :
According to the present invention, disclosed is a spacer shim configured to simultaneously apply a plurality of coating solutions. A spacer shim according to one aspect of the present invention comprises a shim body in a plate shape having a predetermined width, length, and thickness, and having a first surface having the width and length, wherein the shim body comprises: a flow path part including an inlet trench composed of a groove recessed from the first surface in the thickness direction and configured to allow a first coating liquid to be introduced along the thickness direction, and a discharge trench composed of a groove recessed from the first surface in the thickness direction and configured to allow the first coating liquid to be discharged along the longitudinal direction; and an inlet part composed of a groove recessed in the thickness direction at one end of the first surface in the width direction.

No. of Pages : 19 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026

(21) Application No.202617002608 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A DRUG-ELUTING STENT COMPRISING A BIOCOMPATIBLE THERMOPLASTIC POLYMER LINING AND A DRUG-CONTAINING COATING

(51) International classification	:A61L 31/10, A61L 31/16, A61L 31/06
(31) Priority Document No	:23382599.1
(32) Priority Date	:15/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066528 :14/06/2024
(87) International Publication No	:WO 2024/256626
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)CORDEIRO, Eduardo Jose
3)NUNES DE SOUSA, Jordana
4)ALMEIDA FLEURY CURADO, Luciano
5)DA CUNHA NETO, Melchiades

(57) Abstract :
It is provided a drug-eluting stent (10) comprising: an expandable structural scaffold (20) configured to resist radial compression when disposed in a lumen of a patient; a lining (30) arranged only at the central portion (21) of the structural scaffold so that the central portion is covered by the lining and the end portions (22) and (23) are free from the lining; wherein the lining comprises a biocompatible thermoplastic polymer; wherein the proximal and the distal end portions are coated with a drug-containing coating (40) comprising a biodegradable polymer and a Limus drug; and wherein the central portion of the structural scaffold and the lining are free from the Limus drug. It is also provided a process for the preparation of the drug-eluting stent.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026

(21) Application No.202617002620 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR MANUFACTURING A POLYMERIC OPTICAL ARTICLE AND A COMPOSITION USED THEREFOR

(51) International classification	:C08F 4/34, G02B 1/04
(31) Priority Document No	:102023000015492
(32) Priority Date	:24/07/2023
(33) Name of priority country	:Italy
(86) International Application No	:PCT/JP2024/026231
Filing Date	:23/07/2024
(87) International Publication No	:WO 2025/023227
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)FORESTIERI, Roberto
3)MARIANI, Francesco

(57) Abstract :
The present invention relates to a process for manufacturing a polymeric optical article comprising providing a polymerizable composition comprising: at least one polyallyl-functional monomer containing a small amount of oligomers; from 0.5 to 2 wt.% of at least one aromatic peroxide as free radical initiator. The polymerizable composition is cured according to a predefined curing cycle which allows to obtain optical articles with improved properties without using highly reactive radical initiators, like IPP. Moreover, productivity of the process is increased with a remarkably reduced number of defects in the optical articles. The invention also relates to a polymerizable composition suitable for use in the above process.

No. of Pages : 30 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026

(21) Application No.202617002772 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR LOWERING A CART IN A MODULAR GROW TOWER

(51) International classification :A01G 9/02, B66B 9/00
(31) Priority Document No :63/512129
(32) Priority Date :06/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036960
Filing Date :05/07/2024
(87) International Publication No :WO 2025/010430
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)TUELLER, Todd Garrett
3)TUELLER, Johndavid
4)CRAWFORD, Ryan Joseph

(57) Abstract :
The present disclosure presents systems and related methods for lowering a cart in a modular grow tower assembly. One such system comprise a plurality of body frames, each having multiple subframe supports arranged in parallel in a vertical direction, and a plurality of lift frames positioned at opposite ends of the body frames. The system further includes a plurality of carts, each cart comprising at least a plurality of wheels for traversing the subframe supports; a tray to support growing of crop material; or an engagement mechanism such that the carts remain in contact with adjacent carts as they traverse the subframe supports and become disengaged when the cart is moved vertically by a lowering lift mechanism. The system also includes a plurality of lowering lift mechanisms confined within the lift frames that are configured to pull, lower, and push one of the carts.

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025

(21) Application No.202517128502 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : REUSABLE DATA PROCESSING PROGRAM GENERATION

(51) International classification :G06F 16/901, G06F 16/904
(31) Priority Document No :63/472445
(32) Priority Date :12/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/024224
Filing Date :12/04/2024
(87) International Publication No :WO 2024/258483
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)PRIBBLE, Molly
3)KEARE, Avery
4)STAHLECKER, Dirk
5)ABAYA, Victor, T.
6)ANGIOLILLO, Carl

(57) Abstract :
A method for developing a reusable data processing program including a set of data transformation steps by displaying a set of records and enabling a user to select one or more data transformation steps, applying the data transformation steps to the records, and displaying the transformed records.

No. of Pages : 26 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/12/2025
(21) Application No.202517128706 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR PREPARING VINYL CHLORIDE-BASED POLYMER

(51) International classification	:C08F 14/06, C08F 2/44, C08F 2/18
(31) Priority Document No	:10-2023-0098673
(32) Priority Date	:28/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010963 :26/07/2024
(87) International Publication No	:WO 2025/028954
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)KIM, Kun Ji
2)HA, Hyun Kyou
3)KIM, Hyun Chul
4)YOUK, Kyung Seog
5)PARK, Jae Hyun

(57) Abstract :
The present invention relates to a method for efficiently preparing a vinyl chloride-based polymer having a high plasticizer absorption rate and an appropriate average particle diameter by using an optimal combination of a first dispersant and a second dispersant and terminating a reaction at an appropriate time.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131537 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRODE CURRENT COLLECTOR, ELECTRODE ASSEMBLY COMPRISING SAME, AND LITHIUM SECONDARY BATTERY

(51) International classification	:H01M 4/66, H01M 4/62, H01M 10/42, H01M 10/052
(31) Priority Document No	:10-2023-0099240
(32) Priority Date	:28/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010934 :26/07/2024
(87) International Publication No	:WO 2025/028944
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KANG, Gyung Soo
2)MOON, Jae Won
3)YU, Hyung Kyun
4)PAENG, Ki Hoon

(57) Abstract :
An electrode current collector, according to the present invention, comprises: a first metal layer; a second metal layer disposed so as to face the first metal layer; and a polymer resin layer disposed between the first metal layer and the second metal layer, wherein the polymer resin layer comprises a first polymer resin layer contacting the first metal layer, and a second polymer resin layer contacting the second metal layer, and if the first polymer resin layer comprises a thermoplastic polymer material, the second polymer resin layer comprises a thermosetting polymer material.

No. of Pages : 42 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025

(21) Application No.202517131568 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LITHIUM BATTERY ELECTRODE BINDERS

(51) International classification	:H01M 4/62, H01M 4/04, C08F 214/18, C08F 214/22, H01M 4/13
(31) Priority Document No	:23188496.6
(32) Priority Date	:28/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/071267 :26/07/2024
(87) International Publication No	:WO 2025/026907
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PENA CABRERA, Rosita Lissette
3)BRUSSEAU, Ségolène
4)ORIANI, Andrea Vittorio

(57) Abstract :
The present invention pertains to vinylidene fluoride polymers use as binder for electrodes in Li-ion batteries.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025

(21) Application No.202517134572 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS AND COMPOSITIONS RELATED TO ANTIBODIES AND ANTIBODY DRUG CONJUGATES (ADCS) THAT BIND NECTIN-4 PROTEINS

(51) International classification :C07K 16/28, A61K 47/68, C07K 16/30
(31) Priority Document No :63/628028
(32) Priority Date :13/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033036
Filing Date :07/06/2024
(87) International Publication No :WO 2024/258743
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)CHALLITA-EID, Pia
2)ROTTMANN, Sabine, G.
3)LEE, Dong, Jun
4)HAU, Andrew, M.
5)SHAHMORADGOLI, Maria
6)LI, Richard, H.

(57) Abstract :
Antibody drug conjugates (ADCs) that bind to NECTIN-4 protein(s) and variants thereof are described herein. NECTIN-4 exhibits tissue specific expression in normal adult tissue, and is aberrantly expressed in the cancers listed in Table I. Consequently, the ADCs of the invention provide a therapeutic composition for the treatment of cancer.

No. of Pages : 101 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202617000320 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PLUG FLOW SYSTEM AND METHOD OF CONTINUOUS PROCESSING OF FLUID PROCESS MATERIALS

(51) International classification	:B01F 27/053, B01F 27/1121, B01F 27/1151, B01F 27/1152, B01F 27/115
(31) Priority Document No	:2308944.4
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/051540 :17/06/2024
(87) International Publication No	:WO 2024/256841
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)ASHE, ROBERT

(57) Abstract :
A continuous flow apparatus for effecting chemical and/or physical change to fluid process materials is disclosed. The continuous flow apparatus comprises: a tube arranged to provide a flow path for the fluid process materials, and a mixing assembly arranged in the tube. The mixing assembly comprises: a stirring mechanism comprising at least one axial stirrer blade configured to generate tangential flow of the fluid; a static baffle assembly arranged to inhibit axial dispersion of fluid in the tube; and one or more rotatable baffles configured to rotate about the longitudinal axis of the tube, and to inhibit axial dispersion of the fluid in the tube.

No. of Pages : 14 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003070 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : EXTENDED RELEASE FORMULATION OF PUDAFENSINE

(51) International classification	:A61K 9/50, A61K 31/403, A61K 31/439
(31) Priority Document No	:23180301.6
(32) Priority Date	:20/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067026 :19/06/2024
(87) International Publication No	:WO 2024/261019
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)THOMSEN, Mikael
2)EGEBRO, René

(57) Abstract :
The present invention relates to extended release formulations comprising the compound pudafensine or a pharmaceutically acceptable salt thereof as disclosed herein.

No. of Pages : 35 No. of Claims : 75

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/01/2026

(21) Application No.202617001023 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE AND METHOD FOR CHECKING THE SETTING OF AN EXTRUSION DEVICE

(51) International classification	:B29C 48/09, B29C 48/12, B29C 48/88, B29C 48/92
(31) Priority Document No	:23178231.9
(32) Priority Date	:08/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/060166 :15/04/2024
(87) International Publication No	:WO 2024/251418
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SCHUH, Kolja Tobias
2)SIKORA, Harald

(57) Abstract :
The invention relates to a device for checking the setting of an extrusion device producing a tubular object conveyed in a conveying direction, wherein the extrusion device is set such that extruded material exits with different exit widths at an upper side and at a lower side of an extrusion nozzle of the extrusion device. The invention also relates to a corresponding method.

No. of Pages : 24 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003485 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TELECOMMUNICATIONS OUTLET DEVICE CONFIGURED TO PROVIDE IMPROVED CONNECTION DENSITY

(51) International classification	:H05K 5/00, G02B 6/44, H04B 1/00
(31) Priority Document No	:63/526226
(32) Priority Date	:12/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/IB2024/000371
Filing Date	:12/07/2024
(87) International Publication No	:WO 2025/012702
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)BODZAY, Michael

(57) Abstract :
A telecommunications outlet device structurally configured to be expanded to provide increased connection density. The device may include a top portion, a body portion structurally configured to attach to the top portion and defining an interior volume, and a mounting portion associated with the body portion. The body portion and the top portion may be structurally configured to mount a second body portion, defining a second interior volume, between the top portion and the body portion in a stacked configuration such that the second body portion is attached to both the body portion and the top portion.

No. of Pages : 23 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003503 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY CELL, BATTERY, AND ELECTRICAL DEVICE

(51) International classification :H01M 50/463
(31) Priority Document No :202310695646.5
(32) Priority Date :13/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/093415
Filing Date :15/05/2024
(87) International Publication No :WO 2024/255514
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CAO, Weiyi
2)WU, Hua

(57) Abstract :
Disclosed in the present application are a battery cell, a battery, and an electrical device. The battery cell comprises an electrode assembly and an electrode terminal. The electrode assembly has a top portion and a bottom portion which are arranged in a first direction. The electrode terminal is connected to the top portion. The electrode assembly is formed by winding or stacking. The electrode assembly comprises N layers of isolation films, N being a natural number greater than or equal to 3. Each layer of isolation film comprises a first extension portion extending out of the bottom portion in the first direction. The N layers of first extension portions are arranged in a second direction. In the second direction, the first extension portion located on a first layer to the first extension portion located on an (N-1)th layer are each bent and connected to an adjacent first extension portion. Each isolation film comprises a second extension portion extending out of the top portion, and the second extension portion is connected to the electrode terminal. According to the present application, the energy density of the battery cell and the tensile strength of the electrode terminal can be increased.

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003529 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND ELECTRONIC DEVICE FOR PERFORMING MIGRATION OPERATION FOR DISTRIBUTED UNIT (DU) SCALING

(51) International classification	:H04W 24/02, H04W 28/086, H04W 28/08, H04W 76/22, H04L 41/0897
(31) Priority Document No	:10-2023-0084484
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008643 :21/06/2024
(87) International Publication No	:WO 2025/005595
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)PARK, Hanjung
2)HONG, Youngki
3)PARK, Seonjun
4)AHN, Heungseop

(57) Abstract :
This method performed by an electronic device may comprise the steps of: migrating, to a second distributed unit (DU), a cell context for a target cell included in a first DU; configuring a connection between an RLC layer of the first DU and a MAC layer of the second DU with respect to the target cell, and migrating, to an RLC layer of the second DU, a user equipment (UE) context for a target UE from among UE contexts for a plurality of UEs associated with the target cell, included in the RLC layer of the first DU; and switching an F1-U interface for the target UE from the first DU to the second DU, and configuring a connection between the RLC layer and the MAC layer of the second DU for the target UE.

No. of Pages : 52 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003556 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SPINDLE CARTRIDGES AND METHODS FOR PRODUCING TUBULAR CERAMIC STRUCTURES

(51) International classification	:H01M 8/00, B01D 63/06, B01D 69/04, H01M 8/243
(31) Priority Document No	:63/512715
(32) Priority Date	:10/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037144 :09/07/2024
(87) International Publication No	:WO 2025/014919
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ISENBERG, Mathew
3)FINNERTY, Caine

(57) Abstract :
The present teachings relate to cartridges and methods for making tubular ceramic structures that can be tubular ceramic green bodies, which are convertible to tubular solid oxide fuel cells.

No. of Pages : 24 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202617000346 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS, COMBINATIONS, AND COMPOSITIONS FOR CONTROLLING PEST

(51) International classification	:A01N 43/90, A01N 27/00, A01P 7/04
(31) Priority Document No	:23382802.9
(32) Priority Date	:31/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/IB2024/057360 :30/07/2024
(87) International Publication No	:WO 2025/027522
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SAINZ, Carlos
4)MARQUEZ, Ricardo
5)BESSE, Samantha
6)MOREAU, Estelle
7)TAYLOR, Miles
8)KORLEKAR, Rutuja

(57) Abstract :
The present invention relates to a method of controlling an insect pest, particularly pests of Tuta genus. In particular, the present invention relates to a method of controlling Tuta absoluta with a combination/composition of azadirachtin and an oil. The present invention also relates to a method of controlling Tuta absoluta with a combination/composition of azadirachtin, an oil, and optionally a biological pesticide. The present invention further relates to the combinations and compositions of azadirachtin, an oil and optional biological pesticide for controlling pests of Tuta genus, and kits comprising the same.

No. of Pages : 28 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003259 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OSTEOGLYCIN AS REGENERATIVE AGENT FOR LUNG TISSUE

(51) International classification :A61K 38/17, A61P 11/00, A61P 17/02
(31) Priority Document No :23179039.5
(32) Priority Date :13/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/NL2024/050253
Filing Date :17/05/2024
(87) International Publication No :WO 2024/258278
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)GOSENS, Reinoud
2)VAN DER KOOG, Luke
3)NAGELKERKE, Adriana Pieternella
4)FRIJLINK, Henderik Willem

(57) Abstract :
The invention relates to the field of medicine and tissue engineering, more specifically to means and methods to boost the repair of epithelial cells, such as damaged lung tissue as is observed in diseases with defective lung repair including as chronic obstructive pulmonary disease (COPD). Provided is osteoglycin (OGN; Osteoinductive factor, mimecan), or a functional fragment thereof, for use as an agent to promote the regeneration of epithelial cells or epithelial tissue.

No. of Pages : 38 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003304 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR SPATIO-TEMPORAL ANALYTE MEASUREMENTS OVER A FIELD USING AN OPTICAL WEB

(51) International classification	:G01N 21/3504, G01N 33/00, G01W 1/02
(31) Priority Document No	:63/523690
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035801 :27/06/2024
(87) International Publication No	:WO 2025/006735
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)ZONDLO, Mark
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3)GUIGUIZIAN, Paul
4)COLLINS, Josh
5)LI, Nathan
6)TAO, Lei

(57) Abstract :
Systems and methods are provided for measuring analytes (e.g., greenhouse gases, such as nitrous oxide) in the air over a field or other area. An optical web can be cast over the field, using a laser respectively provided from each of two or more towers disposed around an edge of the field, for the estimation of flux emissions and their spatiotemporal parameters. Each laser can be configured to provide light at a respective predetermined wavelength to one or more reflectors disposed around an edge of the field, providing a path integrated measurement, and then the light returns from the reflector to a detector that is coaligned with each respective laser. By making many such measurements, a set of linear equations can be generated, which can then be used to solve for the emission in any one grid cell of the field.

No. of Pages : 14 No. of Claims : 47

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003348 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PHARMACEUTICAL COMPOSITIONS COMPRISING A MENIN INHIBITOR

(51) International classification	:A61K 31/535, C07D 513/04, C07D 519/00, A61K 31/519, A61P 35/00
(31) Priority Document No	:63/514089
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/CN2024/105761 :16/07/2024
(87) International Publication No	:WO 2025/016385
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)BOWE, Craig Michael
3)SENGUPTA, Dipanjan
4)ANDRES, Patricia
5)TAO, Jing
6)DENG, Chaoyi

(57) Abstract :
Provided herein are crystalline forms of (S) -4-methyl-5- ((4- ((2- (methylamino) -6- (2, 2, 2-trifluoroethyl) thieno [2, 3-d] pyrimidin-4-yl) amino) piperidin-1-yl) methyl) -1- (2- (4-(methylsulfonyl) piperazin-1-yl) propyl) -1H-indole-2-carbonitrile or solvate thereof, methods of making such forms, and pharmaceutical composition comprising such forms.

No. of Pages : 30 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003406 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ROUGHLY SHAPED PRODUCT FOR CRANKSHAFT AND METHOD OF MANUFACTURING ROUGHLY SHAPED PRODUCT FOR CRANKSHAFT

(51) International classification :F16C 3/06, C21D 9/30
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2023/033895
Filing Date :19/09/2023
(87) International Publication No :WO 2025/062482
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)NISHIHARA, Kison
4)SUEYASU, Yoko

(57) Abstract :
The present invention provides a crankshaft material that has excellent machinability and that has excellent wear resistance even when used without high frequency hardening. The crankshaft material has a prescribed chemical composition, wherein: Fn1 defined by formula (1) is 3.80-5.00; the composition contains 12-40 vol% pro-eutectoid ferrite, with the remainder being pearlite; and at a position at a depth of 50 μm from the surface of a portion corresponding to a pin part of a crankshaft, the ratio Mn?/C? of Mn content Mn? to C content C? obtained by analyzing cementite in the pearlite via energy-dispersive X-ray analysis is not less than 0.360. (1): Fn1=7C+0.5Si+Mn+3Cr-10Ti In formula (1), C, Si, Mn, Cr, and Ti are substituted by the content of the respective elements in mass%.

No. of Pages : 23 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003558 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ADAPTIVE NETWORK ARCHITECTURE FOR IMPLICIT NEURAL REPRESENTATION

(51) International classification	:H04N 19/119, H04N 19/12, H04N 19/136, H04N 19/176
(31) Priority Document No	:23306323.9
(32) Priority Date	:02/08/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070091 :16/07/2024
(87) International Publication No	:WO 2025/026725
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HELLIER, Pierre
3)DAMODARAN, Bharath Bhushan
4)LAMBERT, Anne
5)AROUI, Mohammed

(57) Abstract :
A method for encoding comprising: obtaining (604) a current partition representing a subpart of a picture; determining (605) an architecture of an implicit neural representation network adapted to the current partition; learning (606) parameters of the implicit neural representation network with the determined architecture for the current partition, and, signaling (607) information representing the learned parameters and the determined architecture in video data.

No. of Pages : 28 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003561 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR CONTROLLING MICROBIOLOGICAL GROWTH IN STERILIZER AND PASTEURIZER APPLICATIONS USING MONOCHLORAMINE

(51) International classification	:A23L 3/00, C11D 3/48, A23L 3/02
(31) Priority Document No	:23179055.1
(32) Priority Date	:13/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/US2024/033720 :13/06/2024
(87) International Publication No	:WO 2024/259040
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)PALLADINI, Aldo
2)KOEHORST, Toine
3)MOERING, Christina

(57) Abstract :
The present invention relates to a process for controlling microbiological growth in a sterilizer or pasteurizer using monochloramine, wherein the monochloramine is contained in a process liquid of the sterilizer or pasteurizer. The present invention further relates to the use of monochloramine for controlling microbiological growth in a sterilizer or pasteurizer.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003563 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : EMERGENCY EVACUATION RAMP APPARATUS CAPABLE OF BEING AUTOMATICALLY RELEASED

(51) International classification :B61D 23/02
(31) Priority Document No :202310782728.3
(32) Priority Date :29/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/101550
Filing Date :26/06/2024
(87) International Publication No :WO 2025/002168
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZHANG, Gaoxiang
2)PU, Jianrong
3)CHEN, Hui
4)XU, Wangfeng
5)ZHOU, Tingdong
6)LIN, Peng

(57) Abstract :
Disclosed in the present invention is an emergency evacuation ramp apparatus capable of being automatically released. The apparatus comprises a first-stage ramp hingedly connected to a fixed frame and a second-stage ramp hingedly connected to the first-stage ramp; the first-stage ramp and the second-stage ramp are each provided with at least two hingedly connected panels, and the two panels located in the middle are movable panels; linkage rod systems are connected between the ends of the two movable panels away from each other and the fixed frame, and under the action of energy storage apparatuses, the linkage rod systems drive the first-stage ramp and the second-stage ramp to be unfolded or folded. The apparatus further comprises rotating mechanisms; one end of each rotating mechanism is connected to the corresponding linkage rod system, the other end of each rotating mechanism is connected to the corresponding movable panel, and the linkage rod systems can drive the two movable panels to flip; the energy storage apparatuses are connected between the first-stage ramp and a vehicle body; cables are connected to the first-stage ramp. According to the present invention, by means of a two-fold ramp and flippable movable panels, the space occupied by the evacuation ramp in a folded state is reduced in the length direction of a vehicle; and by means of linkage rod systems and gear drive pairs related thereto, one-press automatic unfolding of the two-fold ramp is achieved.

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003581 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC DEVICE INCLUDING FLEXIBLE DISPLAY AND STRUCTURE THEREOF

(51) International classification :G06F 1/16, C09J 7/00
(31) Priority Document No :10-2023-0094643
(32) Priority Date :20/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010335
Filing Date :18/07/2024
(87) International Publication No :WO 2025/018804
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)KIM, Hyeonhak
3)CHUN, Woosung

(57) Abstract :
An electronic device according to an embodiment may include a flexible display, a bracket, and a first buffer member. The flexible display may include a first display area having a first thickness and a second display area having a second thickness that is thinner than the first thickness. The bracket may support the flexible display. At least a portion of the bracket may be disposed between the flexible display and a battery. The bracket may include a first support area that faces the second display area and has a third thickness. The buffer member may be attached to the first support area and the flexible display. The bracket may include a second support area that faces the second display area, extends from the first support area, and has a fourth thickness thinner than the third thickness. The first buffer member may be disposed between the second display area and the second support area. In addition to the embodiment, various other embodiments are possible.

No. of Pages : 40 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132293 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BIASED CONDITIONAL INSTRUCTION PREDICTION

(51) International classification	:G06F 12/0862, G06F 3/06
(31) Priority Document No	:18/358890
(32) Priority Date	:25/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039401 :24/07/2024
(87) International Publication No	:WO 2025/024587
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)DUGGAL, Deepankar
2)VUYYURU, Pruthivi
3)KOUNTANIS, Ian D.

(57) Abstract :
A processor may include a conditional instruction prediction tracking circuit. During fetch of a conditional instruction from memory to an instruction cache of the processor, the conditional instruction prediction tracking circuit may predict whether the conditional instruction is biased. Responsive to a prediction that the conditional instruction is biased, the conditional instruction prediction tracking circuit may cause the conditional instruction to be executed according to the predicted bias. Sometimes the conditional prediction tracking circuit may cause the conditional instruction to be re-coded such that it may be executed as an unconditional instruction.

No. of Pages : 87 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132294 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BIASED INDIRECT CONTROL TRANSFER PREDICTION

(51) International classification	:G06F 9/38, G06F 9/30
(31) Priority Document No	:18/358894
(32) Priority Date	:25/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039396 :24/07/2024
(87) International Publication No	:WO 2025/024583
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)AL-OTOOM, Muawya M.
2)VUYYURU, Pruthivi
3)LIN, Andrew H.
4)KOUNTANIS, Ian D.

(57) Abstract :
A processor may include an indirect control transfer prediction circuit. During fetch of an indirect control transfer instruction from memory to an instruction cache of the processor, the indirect control transfer prediction circuit may predict whether the indirect control transfer instruction is biased. Responsive to a prediction that the indirect control transfer instruction is biased, the indirect control transfer prediction circuit may cause the indirect control transfer instruction to be executed as an unconditional direct control transfer instruction according to the predicted bias.

No. of Pages : 87 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026

(21) Application No.202617001338 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ANTI-HER2 ANTIBODY FOR USE IN TREATING A LOW HER2 EXPRESSING TUMOR IN A SUBJECT

(51) International classification	:C07K 16/32, A61K 39/395, A61P 35/00
(31) Priority Document No	:2309703.3
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/068202 :27/06/2024
(87) International Publication No	:WO 2025/003373
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FITZGERALD, Kevin
2)WILSON, Tim

(57) Abstract :
In one aspect, the present invention relates to an anti-HER2 immunoglobulin E (IgE) antibody for use in treating a low HER2-expressing tumor in a subject. In another aspect, immunoglobulins that bind to HER2 are provided.

No. of Pages : 47 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003800 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FLUID LIFT SYSTEM

(51) International classification :F04B 47/02, E21B 43/12
(31) Priority Document No :63/527962
(32) Priority Date :20/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038584
Filing Date :18/07/2024
(87) International Publication No :WO 2025/019700
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)STEWART, Stephen, Paul

(57) Abstract :
A lift system for pumping fluid from a well has a drive mechanism, a submersible pump, a gear assembly, and input and output shafts rotated by the drive mechanism extending through and into the pump.

No. of Pages : 14 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003833 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INSPECTION DEVICE AND SORTING DEVICE

(51) International classification :B07C 5/342
(31) Priority Document No :2023-106769
(32) Priority Date :29/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/022561
Filing Date :21/06/2024
(87) International Publication No :WO 2025/004995
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)HIWADA Kanji
2)OKIMOTO Kohtaro
3)MIYAMOTO Tomoyuki

(57) Abstract :
This inspection device for inspecting the state of an object comprises: a transfer part configured to transfer the object; an area sensor configured to capture, at a frame rate that allows the same object to be captured a plurality of times, the object being transferred by an action of the transfer part; and a distinguishing part configured to distinguish the state of the object on the basis of the image acquired by the area sensor.

No. of Pages : 34 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003835 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD OF USER EQUIPMENT (UE) AND UE

(51) International classification	:H04W 48/16, H04W 48/18, H04W 88/02
(31) Priority Document No	:202311047686
(32) Priority Date	:14/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/JP2024/025199 :12/07/2024
(87) International Publication No	:WO 2025/018277
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)IANEV Iskren
4)KALIYAMMAL THIRUVASAGAM Prabhu
5)FUTAKI Hisashi
6)HAYASHI Sadafuku

(57) Abstract :
An aspect of this disclosure includes a method of a User Equipment (UE). The method includes receiving information related to service discovery when a Dual Steer Access Traffic Steering, Switching, Splitting service (DSATSSS service) becomes available. The method includes displaying information related to discovered service.

No. of Pages : 182 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202617003847 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SOLVENT REPLACEMENT AND MODIFICATION INTEGRATED DEVICE FOR AEROGEL PREPARATION

(51) International classification :B01J 13/00, C01B 33/157, C01B 33/16
(31) Priority Document No :202322900700.3
(32) Priority Date :27/10/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/094258
Filing Date :20/05/2024
(87) International Publication No :WO 2025/086622
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZHANG, Yu
2)XIONG, Feng
3)CHEN, Cuicui
4)TUO, Baohua

(57) Abstract :
Provided in the present disclosure is a solvent replacement and modification integrated device for aerogel preparation. The device comprises a modification tank, wherein an aerogel feeding port and a sealing cover therefor are provided at the top of the modification tank; a feeding pipe, a condensation pipe connected to a condensation system, and a return pipe connected to a condensation tank are separately provided at the upper part of the modification tank, and a liquid discharge pipe is provided at the lower part of the modification tank; and the modification tank is further provided with a heating sleeve. The device further comprises a modified-solvent storage tank and a modifier storage tank, wherein a liquid outlet of the modified-solvent storage tank and a liquid outlet of the modifier storage tank are connected to a liquid inlet of a static mixer by means of pipelines, respectively, and a liquid outlet of the static mixer is connected to the feeding pipe of the modification tank; and each pipeline is provided with a valve.

No. of Pages : 7 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202617002066 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF AVIBACTAM AND INTERMEDIATE THEREOF

(51) International classification	:C07D 471/08, C07D 211/60, A61P 31/04
(31) Priority Document No	:202311051633
(32) Priority Date	:01/08/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/IB2024/057358 :30/07/2024
(87) International Publication No	:WO 2025/027521
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SHARMA, Suneel Kumar
4)MEHTA, Anshu Kumar
5)SINGH, Aditya Narayan
6)ABUL, Azim
7)GUPTA, Nitin
8)SINGH, Govind
9)CABRI, Walter

(57) Abstract :
The present invention relates to an improved process for the preparation of Avibactam or a pharmaceutically acceptable salt thereof, particularly the present invention relates to process for the preparation of a bridged ester intermediate of Formula I, wherein R1 is a hydroxy protecting group which is a key intermediate for Avibactam or a pharmaceutically acceptable salt thereof. The present invention also relates to the crystalline form of intermediates used for the synthesis of Avibactam or a pharmaceutically acceptable salt thereof. The invention also provides improved processes for the preparation of Avibactam or a pharmaceutically acceptable salt, using the bridged ester compound of formula I prepared by the process of the present invention.

No. of Pages : 33 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202617002200 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ENANTIOSELECTIVE HYDROGENATION OF 4-SUBSTITUTED 1,2-DIHYDROQUINOLINES IN THE PRESENCE OF A CHIRAL IRIDIUM (P,S)-LIGAND CATALYST

(51) International classification :C07D 215/08, C07F 15/00
(31) Priority Document No :23187645.9
(32) Priority Date :25/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/070669
Filing Date :22/07/2024
(87) International Publication No :WO 2025/021733
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)BIOSCA, Maria
3)DE LA CRUZ-SÁNCHEZ, Pol
4)PÀMIES, Oscar
5)DIÉGUEZ, Montserrat

(57) Abstract :
The invention relates to a process for preparing optically active 4-substituted 1,2,3,4-tetrahydroquinolines comprising enantioselective hydrogenation of the corresponding 4-substituted 1,2-dihydroquinolines in presence of a chiral iridium (P,S)-ligand catalyst.

No. of Pages : 30 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202617003994 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CODING TECHNIQUES AND METADATA FOR VIDEO COMMUNICATIONS USING GENERATIVE FACE VIDEO

(51) International classification	:H04N 19/17, H04N 19/587, H04N 19/59, H04N 19/136, H04N 19/70
(31) Priority Document No	:63/509119
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034624 :19/06/2024
(87) International Publication No	:WO 2024/263644
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)CHOUDHURY, Anustup Kumar Atanu
4)MCCARTHY, Sean Thomas
5)SULLIVAN, Gary J.

(57) Abstract :
Methods, systems, and metadata for video communications using generative face video (GFV) are described. In encoder, a GFV bitstream is generating comprising multiplexed coded face video pictures and GFV metadata. Using supplemental enhancement information (SEI), a GFV SEI message comprises syntax elements describing face features and at least one or more of: presence of a single or multiple faces, spatial sampling, temporal sampling, primary code picture characteristics and driving-picture handling, background handling, persistence of SEI, and compression parameters for face features. In a decoder, the decoder combines information extracted from the GFV metadata and the decoded face video pictures to generate a reconstructed output video.

No. of Pages : 59 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003995 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IMPROVING QUALITY-OF-SERVICE MECHANISMS WITH OVERLAPPING BASIC SERVICE SET

(51) International classification	:H04L 47/62, H04W 84/12, H04L 47/6275, H04L 47/24
(31) Priority Document No	:18/359711
(32) Priority Date	:26/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037699 :12/07/2024
(87) International Publication No	:WO 2025/024145
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)DUMDEI, Al, W.
2)SMITH, Malcolm
3)HART, Brian, Donald

(57) Abstract :
The present disclosure is directed to detecting, by a first wireless endpoint device associated with a first basic service set (BSS) neighboring a neighboring overlapping BSS(OBSS), a received data packet from a second wireless endpoint device associated with the OBSS. upon determining the received data packet satisfies a first OBSS threshold and a high-priority data packet is in queue for transmission by the first wireless endpoint device, determining whether the received data packet satisfies a second OBSS threshold, maintaining the high-priority data packet in queue if the received data packet satisfies a second OBSS threshold, and transmitting the high-priority data packet by the first wireless endpoint device if the received data packet does not satisfy the second OBSS threshold.

No. of Pages : 17 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003996 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ENVIRONMENTAL ATTRIBUTES FOR ACTIVE PHARMACEUTICAL INGREDIENTS AND/OR INTERMEDIATES THEREOF

(51) International classification	:G06Q 10/06, G06Q 10/08, G06Q 10/0833, G06Q 10/087, G06Q 10/30
(31) Priority Document No	:23180778.5
(32) Priority Date	:21/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066964 :18/06/2024
(87) International Publication No	:WO 2024/260988
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)KRUEGER, Christian
4)WENZL, Kurt
5)ALBA PEREZ, Ana
6)ANDERLOHR, Christopher Alec
7)BINDER, Martin
8)PISTILLO, Alessandro

(57) Abstract :
Disclosed are systems for producing an active pharmaceutical ingredient and/or intermediate(s) thereof associated with a digital asset, methods for producing an active pharmaceutical ingredient and/or intermediate(s) thereof associated with a digital asset, apparatuses for generating a digital asset, computer-implemented methods for generating a chemical passport, computer program elements for generating a digital asset, uses of an active pharmaceutical ingredient and/or intermediate(s) thereof associated with a digital asset, uses of a digital asset, products produced from the active pharmaceutical ingredient and/or intermediate(s) thereof and associated with a digital asset, a digital asset including one or more decentral identifier(s) and data related to the environmental impact data, apparatuses for producing a product associated with the digital asset and methods for producing a product associated with the digital asset.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003433 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING ANTENNA

(51) International classification	:H01Q 3/26, H01Q 21/06, H01Q 9/26, H01Q 21/00, H01Q 21/24
(31) Priority Document No	:10-2023-0084427
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/006044 :03/05/2024
(87) International Publication No	:WO 2025/005441
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PARK, Sanghoon
3)JUNG, Sohyeon
4)LEE, Jungyub

(57) Abstract :
In embodiments, an antenna module is provided. The antenna module may comprise: an insulating plate including at least one conductive pattern; and a plurality of radiation structures disposed on one surface of the insulating plate. Each of the plurality of radiation structures may comprise a substrate part and a support part disposed between the substrate part and the insulating plate. The substrate part may comprise a non-conductive substrate and a metal pattern arranged on the non-conductive substrate to radiate signals. The support part may comprise a plurality of side-surface regions and a feed region. The at least one conductive pattern may be electrically connected to a first feed portion for first polarization and a second feed portion for second polarization.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003434 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METAL COMPOSITE MATERIAL

(51) International classification	:B23K 20/08, B23K 20/16, B32B 15/01
(31) Priority Document No	:2023-115936
(32) Priority Date	:14/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025332 :12/07/2024
(87) International Publication No	:WO 2025/018311
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)TOMINAGA, Koji
3)WADA, Naoyuki

(57) Abstract :
The present disclosure is a metal composite material having two or more layers composed of a first metal and a second metal, the metal composite material having, on the bonding surface of either or both of the first metal and the second metal, a surface-treatment film formed of a metal different from the first metal and the second metal. The first metal and the second metal are bonded via the surface-treatment film. The mechanical strength of the bonding interface between the first metal and the second metal is higher than the mechanical strength of either the first metal or the second metal.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003448 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SMARCA2 DEGRADERS AND USES THEREOF

(51) International classification :A61K 47/55
(31) Priority Document No :63/508039
(32) Priority Date :14/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/055751
Filing Date :12/06/2024
(87) International Publication No :WO 2024/256988
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)GOPALSAMY, Ariamala
3)SCHNEIDER, Michael
4)REICHL, Kyle David
5)MARCYK, Paul Tomas
6)REIMANN, Christopher Elias
7)CALIMAN, Alisha Danielle

(57) Abstract :
The present disclosure provides compounds represented by Formula (A), or a pharmaceutically acceptable salt and/or stereoisomer thereof: (A), wherein Ra, Rb, R7, R8, R9, R10, R12, R12a, R12b, R12c, m, X3, W, L, and E are as defined in the specification. Compounds represented by Formula (A) are SMARCA2 protein degraders and are thus useful for treating cancer and other diseases.

No. of Pages : 791 No. of Claims : 144

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003457 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : 3-[3-AMINO-6-(2-HYDROXYPHENYL)PYRIDAZIN-4-YL]-3,8-DIAZABICYCLO[3.2.1]OCTANE DERIVATIVES AS SMARCA2 DEGRADING PROTACS FOR THE TREATMENT OF CANCER

(51) International classification	:C07D 487/08, A61P 35/00, A61K 31/4995
(31) Priority Document No	:63/508027
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/055801 :13/06/2024
(87) International Publication No	:WO 2024/257012
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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7)MARCYK, Paul Tomas
8)REIMANN, Christopher Elias
9)LICHTOR, Phillip

(57) Abstract :
The present disclosure provides compounds represented by Formula (A), or a pharmaceutically acceptable salt and/or stereoisomer thereof: Formula (A), wherein E is: Formula (I), Formula (II), or Formula (III); wherein Ra, Rb, Rc, R7, R8, R9, R10, X3, W, L, and E are as defined in the specification. Compounds represented by Formula (A) are SMARCA2 protein degraders and are thus useful for treating cancer and other diseases.

No. of Pages : 466 No. of Claims : 124

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003472 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HYBRID POWER GENERATION SYSTEM

(51) International classification	:F24S 80/20, F01D 15/10, F22B 1/16, F24S 10/30, F24S 20/20
(31) Priority Document No	:63/512443
(32) Priority Date	:07/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036512 :02/07/2024
(87) International Publication No	:WO 2025/147290
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SINGH, Krishna P.
2)GOSWAMI, Dharendra Yogi
3)RAMPALL, Indresh

(57) Abstract :
A hybrid power generation system in one embodiment comprises a green boiler containing a thermal mass composition operable to store thermal energy, a solar energy collection system which absorbs solar energy to heat a first working fluid and in turn the thermal mass composition, and a power generation system comprising a steam turbine coupled to an electric generator to produce electricity and a nuclear steam supply system which convert a second working fluid comprising water from liquid to steam. Steam output by the nuclear steam supply system flows through the green boiler and is heated by absorbing heat from the thermal mass composition to increase the enthalpy of the steam and concomitantly electric power output from the turbine-generator. The nuclear steam supply system and green boiler may be retrofit to replace existing fossil fuel steam generation systems while retaining the energy conversion part of the fossil power plant.

No. of Pages : 41 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003585 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS FOR THE SYNTHESIS OF COMPLEMENT FACTOR D INHIBITORS AND INTERMEDIATES THEREOF

(51) International classification	:C07D 401/14, C07D 487/04, C07D 405/14, C07D 209/14
(31) Priority Document No	:63/472926
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033785 :13/06/2024
(87) International Publication No	:WO 2024/259085
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)ONGOLU, Ravi Kumar
6)QU, Bo
7)SENANAYAKE, Chris Hugh
8)SIRASANI, Gopal
9)SOMU, Ravindranadh Venkata
10)TIPPARAJU, Suresh
11)WANG, Chao
12)KALIKINIDI, Nageswara Rao
13)GADI, Madhusudhan
14)ZHANG, Xueyi

(57) Abstract :
The present disclosure provides methods for the synthesis of complement factor D inhibitors and intermediates thereof.

No. of Pages : 39 No. of Claims : 66

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003596 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DETERMINING METRICS INCLUDING RESOURCE EXPENDITURES OF A DIGITAL SERVICE

(51) International classification :H04L 41/0826
(31) Priority Document No :18/210316
(32) Priority Date :15/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/021932
Filing Date :28/03/2024
(87) International Publication No :WO 2024/258470
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)GUPTA, Atul
4)DEVANATHAN, Ramkumar
5)JAIN, Shruti

(57) Abstract :
In various embodiments, a process for determining metrics including resource expenditures of a digital service includes discovering a plurality of configuration items of a computing infrastructure. The process includes identifying a subset of the plurality of configuration items utilized to provide a digital service, obtaining a plurality of resource expenditures respectively associated with at least a portion of the plurality of configuration items, and associating a subset of the plurality of resource expenditures with the subset of the plurality of configuration items. The process includes aggregating the subset of the plurality of resource expenditures to generate a metric of the digital service.

No. of Pages : 19 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003609 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMMUNICATION RESOURCE DETERMINATION METHOD AND APPARATUS AND DEVICE

(51) International classification :H04L27/26
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/100852
Filing Date :16/06/2023
(87) International Publication No :WO 2024/254880
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DUAN, Gaoming
2)CHI, Liangang

(57) Abstract :
The present disclosure relates to the technical field of communications, and provides a communication resource determination method and apparatus and a device. The method comprises: determining a scheduling unit of a delay-Doppler (DD) domain, wherein the scheduling unit is used for an orthogonal time-frequency space (OTFS) modulation system. According to the method disclosed in the present disclosure, a scheduling unit of a DD domain is determined, so that the design of a scheduling unit for an OTFS system in the DD domain is realized, a signal and/or data can be mapped to the designed scheduling unit, and thus communication tasks such as signal and/or data transmission are carried out by utilizing the scheduling unit.

No. of Pages : 29 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003612 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LIGHT-EMITTING DIODE ARRAY HAVING ADJUSTABLE COLOR TEMPERATURE AND SIMULTANEOUSLY CONSTANT COLOR REPRODUCTION

(51) International classification	:H05B45/20
(31) Priority Document No	:10 2023 118 697.3
(32) Priority Date	:14/07/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/069640 :11/07/2024
(87) International Publication No	:WO 2025/016857
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ANSELM, Christian
2)REISECKER, Christian

(57) Abstract :
The invention relates to a device for illuminating a surface, in particular an operating field. The device comprises: - a first warm white light source designed to emit a first warm white light, - a first cold white light source designed to emit a first cold white light, - a first light-source unit designed to emit a second light, and - a luminaire designed to accommodate the light sources and the light-source unit and supply energy thereto, wherein: the first warm white light source, the first cold white light source and the first light-source unit are each designed to receive control commands from a control unit; the control unit is designed to control light intensities of the first warm white light, the first cold white light and/or the second light; the first warm white light, the first cold white light and the second light are mixed at a distance from the device to form a mixed light having a mixed color temperature; and the mixed light has at least one value of at least a portion of a color reproduction quality, which value is at least almost constant across multiple mixed color temperatures.

No. of Pages : 21 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003613 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SUSTAINABLE DESALINATION PLANT AND SUSTAINABLE METHOD FOR THE DESALINATION OF WATER

(51) International classification	:C02F 1/68, C02F 1/26, C02F 1/44, C02F 5/08, C02F 1/66
(31) Priority Document No	:304293
(32) Priority Date	:06/07/2023
(33) Name of priority country	:Israel
(86) International Application No Filing Date	:PCT/US2024/036881 :05/07/2024
(87) International Publication No	:WO 2025/010402
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)DRAK, Alex
2)EFRAT, Tomer

(57) Abstract :
A self-sustainable process and system for treating water wherein at least a portion of the water is fed through a reactor for the removal of carbonates-based chemical by precipitation and at least some of the calcium carbonate precipitant is regenerated to a calcium-based chemical and carbon dioxide which is at least partially utilized to remineralize said fluids in a post-treatment process.

No. of Pages : 19 No. of Claims : 84

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003854 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SILICON DIOXIDE AEROGEL MATERIAL AND PREPARATION METHOD THEREFOR

(51) International classification	:C01B 33/158, C01B 33/154, C01B 33/16
(31) Priority Document No	:202310821049.2
(32) Priority Date	:05/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/095203 :24/05/2024
(87) International Publication No	:WO 2025/007674
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)CHEN, Cuicui
4)YANG, Zhiguo
5)XU, Tuofu

(57) Abstract :
The present disclosure relates to the technical field of silicon dioxide aerogels, and in particular relates to a silicon dioxide aerogel material and a preparation method therefor. The preparation method for the silicon dioxide aerogel material of the present disclosure comprises the following steps: (1) adding water glass into sulfuric acid, waiting for same to form a gel, and then placing the gel into water for aging to obtain a wet gel; (2) placing the wet gel into a modification liquid, and carrying out modification treatment under a heating condition, the modification liquid comprising a solvent and a modifier; and (3) drying the modified wet gel to obtain a silicon dioxide aerogel material. In the method, steps such as water washing and alcohol washing are not needed, thereby simplifying the preparation process. The method avoids generating large amounts of wastewater while reducing production costs and shortens the preparation time. Additionally, the method does not require additional steps to remove Na+ from the water glass, further lowering preparation costs and shortening the preparation time.

No. of Pages : 10 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003865 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FAST-ACTING DISINFECTANT COMPOSITION

(51) International classification	:A01P 1/00, A01N 37/02, A01N 41/04, A01N 59/00
(31) Priority Document No	:63/514617
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038811 :19/07/2024
(87) International Publication No	:WO 2025/019803
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JIANG, Xiao

(57) Abstract :
A fast-acting disinfectant composition is disclosed containing relatively high amounts of hydrogen peroxide, an organic sulfonic acid or salt thereof, and a carboxylic acid. The fast-acting disinfectant composition displays at least one of the following: efficacy against at least one non-enveloped virus or enveloped virus after a 15 second contact time when tested according to ASTM Test e1053, efficacy against at least one fungi after a 1 minute contact time when tested according to an AOAC Germicidal Spray/wipe Method, efficacy against at least one bacteria after a 15 second contact time when tested according to an AOAC Germicidal Spray/wipe Method, or efficacy against at least one tuberculo-mycobacteria after a 1 minute contact time when tested according to an AOAC Tuberculocidal Activity of Disinfectants.

No. of Pages : 44 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003869 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FLOATING REFERENCE SIGNAL REPORTING

(51) International classification :H04W 24/10
(31) Priority Document No :PCT/CN2023/116109
(32) Priority Date :31/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2023/123506
Filing Date :09/10/2023
(87) International Publication No :WO 2025/043821
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)YUAN, Fang
3)SUN, Jing
4)LUO, Tao

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may receive a configuration indicating a first transmission configuration indicator (TCI) state for a first periodic reference signal (RS) resource and a second TCI state for a second periodic RS resource. The UE may transmit a first RS report associated with an active serving beam of the UE, wherein the first RS report is based on the first periodic RS resource and corresponds to the first TCI state indicated by the configuration. The UE may transmit a second RS report associated with the active serving beam, wherein the second RS report is based on the second periodic RS resource and corresponds to the second TCI state indicated by the configuration. Numerous other aspects are described.

No. of Pages : 75 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003884 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MOTION CORRECTION FOR POINT CLOUD ATTRIBUTES PREDICTION

(51) International classification :G06T 9/00, H04N 19/50, H04N 19/597
(31) Priority Document No :23306168.8
(32) Priority Date :10/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/067887
Filing Date :26/06/2024
(87) International Publication No :WO 2025/011956
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)SANDRI, Gustavo
3)THUDOR, Franck
4)KRIVOKUCA, Maja

(57) Abstract :
Systems and methods of point cloud encoding and decoding using attribute-based motion refinement information for inter prediction of attributes. In an example decoding method, geometry-based motion information Mgeo is obtained for a current point cloud frame. A first motion compensated prediction of the current point cloud frame is generated based on the geometry-based motion information applied to a reference point cloud frame. Attribute-based motion information is obtained for the current point cloud frame. Attributes of the current point cloud frame are predicted based on the attribute-based motion information applied to the first motion compensated prediction.

No. of Pages : 36 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202617001704 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR CALCULATING CONVEYANCE AMOUNT

(51) International classification	:G01B 11/28, B65G 43/08, G01B 11/24
(31) Priority Document No	:2023-095067
(32) Priority Date	:08/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/016821 :01/05/2024
(87) International Publication No	:WO 2024/252826
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)MURAI Daisuke
3)IGO Kaori
4)KIKKAWA Takashi
5)TANIYAMA Natsumi

(57) Abstract :
A conveyance amount calculation device (100) comprises a conveyance amount calculation unit (113) that calculates a cross-sectional area of a conveyance object on the basis of belt point-group data indicating the shape of a belt of a belt conveyor for conveying the conveyance object and conveyance object point-group data indicating the shape of the conveyance object, and that calculates the volumetric conveyance amount of the conveyance object on the basis of said cross-sectional area and the belt speed of the belt conveyor. The conveyance amount calculation device (100) further comprises a detection unit (112) that calculates the position of the belt on the basis of point-group data indicating belt end points included in the conveyance object point-group data. The conveyance amount calculation unit (113) may calculate the belt point-group data on the basis of the position of the belt.

No. of Pages : 13 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202617001718 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TORSION ARM ASSEMBLY FOR A CORD MAKING MACHINE AND METHOD FOR MANUFACTURING THE TORSION ARM ASSEMBLY

(51) International classification :D07B 3/10
(31) Priority Document No :23185980.2
(32) Priority Date :18/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/069630
Filing Date :11/07/2024
(87) International Publication No :WO 2024/209113
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NV BEKAERT SA
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(72)**Name of Inventor :**
1)VEREECKEN, Erwin

(57) Abstract :
Torsion arm assembly for a cord making machine and method for manufacturing the torsion arm assembly A torsion arm assembly (100) for a cord making machine (16) for combining a plurality of wires (11, 12), the torsion arm assembly (100) comprising: at least one torsion arm for rotatingly guiding at least one wire (11, 12) of the plurality of wires (11, 12) around a major axis (101) of the cord making machine (16), characterized in that said torsion arm comprises a groove (112, 116), embedded in the torsion arm, adapted for receiving the at least one wire (11, 12) for said guiding.

No. of Pages : 24 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202617001725 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IMMUNOGENIC COMPOSITION

(51) International classification	:A61K 39/112, A61P 31/04, A61K 39/00, A61K 39/39, A61K 47/00
(31) Priority Document No	:2311230.3
(32) Priority Date	:21/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/070584 :19/07/2024
(87) International Publication No	:WO 2025/021695
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :Rue de l'Institut, 89 1330 Rixensart Belgium
(72)**Name of Inventor :**
1)PISONI, Ivan
2)CAPPELLETTI, Emilia
3)COLUCCI, Anna Maria Rosaria
4)SAUL, Allan

(57) Abstract :
The present invention relates to immunogenic compositions comprising outer membrane vesicles (OMVs) adsorbed to an aluminium hydroxide adjuvant, whereby the aluminium hydroxide adjuvant is quenched. The present invention also relates to the use of the immunogenic compositions for providing protection against diseases caused by Gram-negative bacteria. The present invention also relates to a method for reducing particle aggregation and/or average particle diameter in compositions comprising OMVs and an aluminium hydroxide adjuvant.

No. of Pages : 42 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202617001727 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTI-MODAL ARTIFICIAL INTELLIGENCE PLATFORM FOR BUILDING CONSTRUCTION

(51) International classification	:G06Q 10/06, G06Q 50/08
(31) Priority Document No	:63/511087
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035966 :28/06/2024
(87) International Publication No	:WO 2025/006843
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CONNAUGHTON, Spencer James
2)WALKER, Adrian James

(57) Abstract :
Methods, systems, and apparatus, including computer programs encoded on computer-storage media, for a multi-modal artificial intelligence platform for building construction. The multi-model artificial intelligence platform includes various engines that perform various computer-implemented methods. The various engines include a site selector artificial intelligence (AI) engine, a geospatial database, a site compliance analyzer AI engine, a masterplan generator AI engine, a compliance analyzer AI engine, an aesthetic generator AI engine, a schematic generator AI engine, a construction plan generator AI engine, a project timeline generator AI engine, a compliance application generator AI engine, and a financial model generator AI engine. Respective AI engines collaboratively cooperate for end-to-end AI-driven building construction design and development.

No. of Pages : 23 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004166 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : VEHICLE BODY ASSEMBLY AND VEHICLE

(51) International classification :B62D 21/15
(31) Priority Document No :202311562430.8
(32) Priority Date :21/11/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/089673
Filing Date :24/04/2024
(87) International Publication No :WO 2025/107506
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)ZHEJIANG GEELY HOLDING GROUP CO., LTD.
(72)**Name of Inventor :**
1)TANG, Jinming
2)CHEN, Kaihao
3)CHENG, Qianqian
4)ZHANG, Lanmin
5)WANG, Tongling
6)LUAN, Taiyu
7)LIAO, Wenjian
8)LIANG, Hu
9)HU, Zhiyong
10)ZHANG, Hailong
11)YONG, Kuan
12)LI, Lei

(57) Abstract :
A vehicle body assembly (100) and a vehicle, the vehicle body assembly comprising: a first side sill (110) and a second side sill (120), wherein the first side sill (110) and the second side sill (120) are spaced apart from each other in a width direction of the vehicle, and a battery pack is adapted to be mounted between the first side sill (110) and the second side sill (120). A first reinforcing plate (140) connects the first side sill (110) to a front body portion (130), a second reinforcing plate (150) connects the second side sill (120) to the front body portion (130), and a third reinforcing plate (170) and a fourth reinforcing plate (180) are arranged between the first reinforcing plate (140) and the second reinforcing plate (150), and respectively connect a central tunnel (160) to the front body portion (130).

No. of Pages : 13 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003618 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SALBUTAMOL DELIVERY FORMULATIONS, DEVICES AND METHODS

(51) International classification :A61K9/00,A61K9/12,A61K47/10
(31) Priority Document No :63/526827
(32) Priority Date :14/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038028
Filing Date :15/07/2024
(87) International Publication No :WO 2025/019416
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BOLDT, Erik
2)SMITH, Gregory Laurence

(57) Abstract :
Disclosed are pharmaceutical compositions comprising: an active pharmaceutical ingredient (API) comprising salbutamol; from about 85% by weight to about 99% by weight of HFO-1234ze(E); from 1% by weight to about 15% by weight of ethanol; and from greater than 0.01 % by weight to less than 0.1 % by weight of oleic acid.

No. of Pages : 38 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003626 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FUSION REACTOR HAVING A SPHERICAL MAGNETIC FIELD

(51) International classification :G21B 1/05
(31) Priority Document No :10 2023 002 454.6
(32) Priority Date :14/06/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/060853
Filing Date :21/04/2024
(87) International Publication No :WO 2024/256066
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :Züricher Str. 18 70376 Stuttgart Germany
(72)**Name of Inventor :**
1)GRIMM, Friedrich

(57) Abstract :
The invention relates to a fusion reactor (1) comprising a plasma vessel (20), coils (Q1-Qn), a cooling system (5), a heating system (4), a heat transfer system (6), a support system (7), and an injection system (8); said plasma vessel (20) being provided around a central midpoint (M), defining a plasma volume (2), and being surrounded by the coils (Q1-Qn); said coils (Q1-Qn) being in the form of Helmholtz coils or helical coils to form a spherical magnetic field having magnetic field lines (m1, m2-mn) in the plasma volume (2); said magnetic field lines (m1, m2-mn) having a central magnetic field line (m1), the coils (Q1-Qn) each being arranged concentrically around the central magnetic field line (m1); said central magnetic field line (m1) lying around the central midpoint (M1) in a closed loop consisting of four identical semi-circular arcs (B1-B4) having four apex points (V1-V4) and four connection points (J1-J4) lying in a common plane on a virtual first sphere having a first radius (r1); said cooling system (5) being provided for cooling the coils (Q1-Qn); said heating system (4) being provided for heating a plasma in the plasma vessel (20); said heat transfer system (6) being provided for transporting away heat from the heat source (60) consisting of the plasma and for conducting it to a user system; said injection system (8) being provided for injecting a fuel into the plasma vessel (20); and said support system (7) being designed to support the plasma vessel (20).

No. of Pages : 52 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003629 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS AND APPARATUS FOR LENGTH-ADAPTIVE ENCODING OF POLAR CODES

(51) International classification	:H03M 13/13, H03M 13/29, H03M 13/00
(31) Priority Document No	:18/354375
(32) Priority Date	:18/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/056995 :18/07/2024
(87) International Publication No	:WO 2025/017517
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ARIKAN, Erdal

(57) Abstract :
The disclosure relates to a 5G or 6G communication system for supporting a higher data transmission rate. Length-adapter input parameters for length-adaptive encoding include a data word length and a length-adapted codeword length, which are positive integers. Length-adapter output parameters include a primary data word length, a secondary data word length, a primary codeword length, and a secondary codeword length. A received data word is split according to splitter parameters into a primary data word and a secondary data word. The primary data word is encoded in accordance with primary encoder parameters to generate a primary codeword from a primary code. The secondary data word is encoded in accordance with secondary encoder parameters to generate a secondary codeword from a secondary code. The primary and secondary codewords are combined in accordance with combiner parameters to generate a length-adapted codeword transmitted via a channel to a decoder.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003634 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR IMPLEMENTING SECURE PERFORMANCE COUNTERS FOR GUEST VIRTUAL MACHINES

(51) International classification	:G06F 21/00, G06F 9/455, G06F 21/44
(31) Priority Document No	:18/335861
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/055865 :14/06/2024
(87) International Publication No	:WO 2024/257053
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SWAMI, Shivam
2)RADU, Alexandru

(57) Abstract :
The disclosed computing device can include guest circuitry configured to provide a virtual function, authorization circuitry configured to authorize host circuitry to access an architecture performance counter for the virtual function, and security circuitry configured to perform a security action based on the authorization. Various other methods, systems, and computer-readable media are also disclosed.

No. of Pages : 19 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003997 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ENVIRONMENTAL ATTRIBUTES FOR PHARMACEUTICAL EXCIPIENTS

(51) International classification	:G06Q 10/08, G06Q 10/30, G06Q 10/0833, G06Q 50/04, H04L 9/40
(31) Priority Document No	:23180681.1
(32) Priority Date	:21/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066973 :18/06/2024
(87) International Publication No	:WO 2024/260993
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GRUMBRECHT, Bastian
2)KLOSTERHALFEN, Steffen Thomas
3)KRUEGER, Christian
4)WENZL, Kurt
5)ALBA PEREZ, Ana
6)ANDERLOHR, Christopher Alec
7)BINDER, Martin
8)PISTILLO, Alessandro

(57) Abstract :
Disclosed are systems for producing a pharmaceutical excipient associated with a digital asset, methods for produc- ing a pharmaceutical excipient associated with a digital asset, apparatuses for generating a digital asset, computer- implemented methods for generating a chemical passport, computer program elements for generating a digital asset, uses of a pharmaceutical excipient associated with a digital asset, uses of a digital asset, products produced from the pharmaceutical excipient and associated with a digital asset, a digital asset including one or more decentral identifi- er(s) and data related to the environmental impact data, apparatuses for producing a product associated with the digital asset and methods for producing a product associated with the digital asset.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003998 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ENVIRONMENTAL ATTRIBUTES FOR OLEFIN COMPOSITIONS

(51) International classification	:G06Q 10/06, G06Q 10/08, G06Q 10/0833, G06Q 10/087, G06Q 10/30
(31) Priority Document No	:23180692.8
(32) Priority Date	:21/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066961 :18/06/2024
(87) International Publication No	:WO 2024/260986
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)KLOSTERHALFEN, Steffen Thomas
3)KRUEGER, Christian
4)WENZL, Kurt
5)ALBA PEREZ, Ana
6)ANDERLOHR, Christopher Alec
7)BINDER, Martin
8)PISTILLO, Alessandro
9)ROUSSIERE, Thomas

(57) Abstract :
Disclosed are systems for producing an olefin composition associated with a digital asset, methods for producing an olefin composition associated with a digital asset, apparatuses for generating a digital asset, computer-implemented methods for generating a chemical passport, computer program elements for generating a digital asset, uses of an olefin composition associated with a digital asset, uses of a digital asset, products produced from the olefin composition and associated with a digital asset, a digital asset including one or more decentral identifier(s) and data related to the environmental impact data, apparatuses for producing a product associated with the digital asset and methods for producing a product associated with the digital asset.

No. of Pages : 31 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003999 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BETAINE MODIFIED POLY (AMINO ACID) S OR PROTEIN HYDROLYSATE

(51) International classification	:A61K 8/41, A61K 8/42, A61Q 5/02, A61Q 5/12, C11D 1/90
(31) Priority Document No	:PCT/CN2023/101343
(32) Priority Date	:20/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/100195 :19/06/2024
(87) International Publication No	:WO 2024/260382
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PENG, Hsin I
2)LAMPROU, Alexandros
3)WEICHOLD, Catherine

(57) Abstract :
The present invention relates to cationic biopolymers containing betaine-derived moieties, particularly betaine-quaternized poly (amino acid)s. The invention also relates to personal care compositions, particularly hair care compositions, comprising the cationic biopolymers containing betaine-derived moieties, and also use of the cationic biopolymers containing betaine-derived moieties in personal care compositions, particularly as a conditioning agent and/or as a cationic surfactant.

No. of Pages : 22 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004047 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RESISTOR MAPPING FOR DEVICE PROFILES

(51) International classification :H04L 12/10
(31) Priority Document No :63/512495
(32) Priority Date :07/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/010797
Filing Date :09/01/2024
(87) International Publication No :WO 2025/014542
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)HILL, Miles

(57) Abstract :
A power sourcing device measures a resistance between the "A" pairs of an Ethernet cable to determine a first signature resistance value and uses the first signature resistance value to determine whether the device is able to receive power over the Ethernet cable in a manner compliant with the IEEE Power over Ethernet standard. In response to determining that the device can receive power over the Ethernet cable compliant with the standard, the power sourcing device provides power to the device over the Ethernet cable as specified by the standard. In response to determining that the device is not able to receive power over the Ethernet cable as specified by the standard, the power sourcing device uses the first signature resistance to determine a power request for the device and then provides a power signal over the Ethernet cable to the device that is consistent with the power request.

No. of Pages : 51 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004057 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FAILURE DIAGNOSIS DEVICE, FAILURE DIAGNOSIS METHOD, FAILURE DIAGNOSIS PROGRAM, AND FAILURE DIAGNOSIS SYSTEM

(51) International classification :G06Q 10/20
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2023/032241
Filing Date :04/09/2023
(87) International Publication No :WO 2025/052515
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)KIKUZAWA, Takashi
2)ITO, Hitomi
3)YASUI, Ryota

(57) Abstract :
An abnormality data reception unit (110) receives abnormality data. A failure case selection unit (121) selects a failure case associated with abnormality information included in the abnormality data from a failure case database (191). A failure condition acquisition unit (122) acquires a failure condition associated with the selected failure case from a failure condition database (192). An environment information acquisition unit (130) acquires environment information. A failure condition determination unit (123) determines whether the failure condition is satisfied on the basis of the environment information or sensor data included in the abnormality data. A diagnostic result output unit (140) outputs a diagnostic result.

No. of Pages : 28 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003887 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POLYPEPTIDE CONJUGATE, PHARMACEUTICAL COMPOSITION CONTAINING POLYPEPTIDE CONJUGATE AND USE THEREOF

(51) International classification :A61K 47/64, A61K 31/337, A61P 35/00, C07K 7/06
(31) Priority Document No :PCT/CN2023/102220
(32) Priority Date :25/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/098760
Filing Date :12/06/2024
(87) International Publication No :WO 2025/001852
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)XU, Hanmei
2)ZHANG, Hui
3)LIU, Chen

(57) Abstract :
A polypeptide conjugate having the structure of formula (I): polypeptide-linker-compound, formula (I), wherein the polypeptide is a peptide targeting the mesenchymal-epithelial transition factor, and the compound is a taxane compound or an enantiomer, a diastereoisomer, a solvate or a pharmaceutically acceptable salt thereof. A method for preparing the polypeptide conjugate; a pharmaceutical composition containing the polypeptide conjugate; the use of the polypeptide conjugate in the preparation of a drug for preventing or treating diseases; and a method for preventing or treating diseases using the polypeptide conjugate.

No. of Pages : 40 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003893 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : 1K COATING COMPOSITION AND COATED ARTICLE

(51) International classification :C09D 5/02, C09D 163/00, C09D 133/00
(31) Priority Document No :202311059156.2
(32) Priority Date :18/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/107492
Filing Date :25/07/2024
(87) International Publication No :WO 2025/039831
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)WU, Libin
2)ZHANG, Yu

(57) Abstract :
The present application relates to a 1K coating composition and a coated article. The 1K coating composition includes: at least one acrylic monomer, at least one epoxy resin, at least one silane coupling agent, and at least one non-ionic reactive epoxy resin emulsifier. The 1K coating composition in the present application can be substantially free of phosphorus-based emulsifiers, has good storage stability, is relatively simple to apply, and can provide an excellent acid and alkali resistant coating. The 1K coating composition in the present application is well suited for application to a wide variety of substrates, particularly for direct application to metal/metallic substrates.

No. of Pages : 24 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202617003896 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AGENT FOR CONTROLLING DISEASE IN SMALL GRAIN CEREALS AND METHOD FOR CONTROLLING DISEASE IN SMALL GRAIN CEREALS

(51) International classification	:A01N 43/80, A01C 1/00, A01N 25/00, A01P 3/00
(31) Priority Document No	:2023-118713
(32) Priority Date	:20/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026015 :19/07/2024
(87) International Publication No	:WO 2025/018421
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)TERAOKA Takeshi
3)SATO Atsushi
4)TOSA Yukio
5)UCHIHASHI Kaichi

(57) Abstract :
This seed treatment agent or soil treatment agent for controlling blight in small grain cereals is highly safe for small grain cereals, simple and efficient with a small labor load, and capable of exhibiting an excellent blight control effect. Said agent contains probenazole as an active ingredient. This method for controlling blight in small grain cereals includes treating, before sowing seeds of small grain cereals, the seeds or soil using the seed treatment agent or soil treatment agent for controlling blight in small grain cereals.

No. of Pages : 39 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202617003908 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONVEYANCE DEVICE, RESIN MOLDING DEVICE, AND METHOD FOR MANUFACTURING RESIN MOLDED ARTICLE

(51) International classification	:H01L 21/68, B65G 49/07, H01L 21/56, H01L 21/677
(31) Priority Document No	:2023-117335
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/012480 :27/03/2024
(87) International Publication No	:WO 2025/017972
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NAKAO, Satoshi

(57) Abstract :
The present invention is a conveyance device 6 for conveying a molding object W, that positions and holds a molding object without using a positioning pin, and comprises a holding unit 61 for holding the molding object W, and a multi-joint arm part 62 for moving the holding unit 61. The holding unit 61 includes: a base member 63 connected to a tip part 621 of the multi-joint arm part 62; and a positioning mechanism 64 for positioning the molding object W with respect to the base member 63 in contact with an outer peripheral end surface of the molding object W.

No. of Pages : 32 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202617003911 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DOWNLINK COMMUNICATION INFORMATION AND GAP CONFIGURATION FOR PAGING EARLY INDICATION

(51) International classification	:H04W 68/00, H04W 68/02
(31) Priority Document No	:18/452318
(32) Priority Date	:18/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035693 :27/06/2024
(87) International Publication No	:WO 2025/042479
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)LEI, Jing
2)KADIRI, Prasad Reddy
3)OZTURK, Ozcan

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may receive configuration information that configures a paging early indication (PEI) communication, the PEI communication including at least one of a public warning system field, a primary system information (SI) change indication field, a secondary SI change indication field, or a paging physical downlink shared channel indication field. The UE may receive the PEI communication based at least in part on the configuration information. Numerous other aspects are described.

No. of Pages : 55 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004173 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GPU CIRCUIT SELF-CONTEXT SAVE DURING CONTEXT UNMAP

(51) International classification	:G06F 9/46, G06F 13/28
(31) Priority Document No	:18/336420
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033233 :10/06/2024
(87) International Publication No	:WO 2024/258778
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)XIA, Fang
3)DONG, HaiKun
4)MA, XiaoJing
5)YU, YongTao
6)XUE, YinZhu
7)ASHKAR, Alexander Fuad
8)RASTOGI, Manu

(57) Abstract :
Systems and methods for efficient context switching in multithread processors are disclosed. A processing system comprises a direct memory access module configured to detect a preemption request generated by the scheduling circuit. Responsive to the preemption request, the direct memory access module determines whether execution of a first task from a plurality of tasks needs to be replaced by execution of a second task. When the replacement is necessitated, the module saves a first plurality of registers associated with the first task at a memory location transmitted by the scheduling circuit and queues the second task for execution. The memory location is transmitted by the scheduling circuit as part of the preemption request.

No. of Pages : 15 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004180 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INTRA PREDICTION-BASED IMAGE ENCODING/DECODING METHOD AND DEVICE, AND RECORDING MEDIUM FOR STORING BITSTREAM

(51) International classification	:H04N 19/593, H04N 19/186, H04N 19/88, H04N 19/70, H04N 19/132
(31) Priority Document No	:10-2023-0079190
(32) Priority Date	:20/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008521 :20/06/2024
(87) International Publication No	:WO 2024/262949
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)PARK, Nae Ri
3)LIM, Jaehyun
4)CHOI, Jangwon
5)JANG, Hyeong Moon

(57) Abstract :
An image encoding/decoding method and device are provided. The image decoding method according to the present disclosure comprises the steps of: configuring a block vector candidate list for a current chroma block; rearranging the block vector candidate list; obtaining a block vector candidate index indicating one candidate block vector included in the rearranged block vector candidate list; and generating a final prediction block of the current chroma block by performing intra prediction on the basis of the candidate block vector indicated by the block vector candidate index, wherein the block vector candidate list may be configured on the basis of a block vector of a luma block corresponding to the current chroma block or a block vector of a neighboring block of the current chroma block.

No. of Pages : 75 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004186 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OPTICALLY PUMPED MAGNETOMETER

(51) International classification	:G01R 33/26, G01N 24/00
(31) Priority Document No	:304165
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Israel
(86) International Application No Filing Date	:PCT/IL2024/050617 :24/06/2024
(87) International Publication No	:WO 2025/004033
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)ROSENZWEIG, Yossi
2)SHCHERBACK, Igor
3)TOKAR, Dima

(57) Abstract :
A magnetic field strength measurement system including: a vapor chamber holding alkali metal vapor; a light source unit configured to supply circularly polarized laser light and positioned to feed a first pass beam of the circularly polarized light into the vapor chamber; a retroflection unit including least one optical element and configured to reverse a direction, while maintaining polarization, of the first pass beam upon exit from the vapor chamber to provide a second pass beam to the vapor chamber, the second pass beam having an opposite direction, and same circular polarization as the first pass beam; a detector positioned to measure light emitted from the vapor chamber; and circuitry configured to: provide a modulating signal to the source, the modulating signal configured to modulate the first pass beam; receive a measurement signal from the detector; demodulate the measurement signal using the modulating signal to provide a demodulated measurement signal; and determine a resonance frequency from one or both of the modulating signal and the demodulated measurement signal.

No. of Pages : 30 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202617004198 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD, DEVICE AND COMPUTER PROGRAM PRODUCT FOR WIRELESS COMMUNICATION

(51) International classification	:H04B 7/06, G01S 13/02, G01S 7/03
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/100749 :16/06/2023
(87) International Publication No	:WO 2024/216738
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)YUAN, Zhifeng
3)XIA, Shuqiang
4)BAI, Chen
5)WANG, Zhongbin
6)WANG, Yuxin

(57) Abstract :
A wireless communication method is disclosed. The method comprises utilizing a first group of antennas to transmit a sensing signal in a sensing mode; utilizing a second group of antennas to receive an echo signal in the sensing mode; and utilizing the first and second group of antennas to perform a wireless communication in a communication mode; wherein the first group of antennas and the second group of antennas are different in at least one of antenna spacing, radio frequency, RF, chain realization, antenna type, or antenna arrangement.

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202617002365 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PYRAZOLO-PYRIMIDINONE COMPOUNDS FOR USE IN METHODS OF INHIBITING WEE1 A KINASE

(51) International classification	:C07D 487/04, A61P 35/00, A61K 31/519, A61P 35/02, A61K 31/5377
(31) Priority Document No	:63/472105
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033065 :07/06/2024
(87) International Publication No	:WO 2024/254490
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)BORGSTRÖM, Björn
6)AF ROSENSCHÖLD, Magnus Munck
7)BRIMERT, Lars Thomas
8)WIGERUP, Caroline Maria
9)VAN DUZER, John Henry
10)PROIA, David
11)SHI, Lei
12)NILSSON, Åsa Helén
13)LAURSEN, Mette
14)SVENSSON, Bo Roger
15)JUNG, Joon O.

(57) Abstract :
Pyrazolo-pyrimidinone compounds of formula I: for use in methods of inhibiting Wee1A kinase or both Wee1A kinase and Myt1 kinase.

No. of Pages : 324 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026

(21) Application No.202617002526 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SOUND-GENERATING MODULE INTENDED TO BE FITTED TO AN ELECTRIC VEHICLE AND SYSTEM COMPRISING SUCH A SOUND-GENERATING MODULE

(51) International classification	:B62J 3/08, B60Q 5/00
(31) Priority Document No	:FR2305923
(32) Priority Date	:12/06/2023
(33) Name of priority country	:France
(86) International Application No	:PCT/EP2024/065778
Filing Date	:07/06/2024
(87) International Publication No	:WO 2024/256293
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SALQUEBRE, Thomas
2)GEISER, Lucas

(57) Abstract :
The invention relates to a sound-generating module (2) intended to be fitted to an electric vehicle (1), the sound-generating module comprising - an air circulation duct (13) having an air intake inlet (14) and an air exhaust outlet (15) configured to guide an air flow in a flow direction and a flow orientation (F1) oriented from the air inlet (14) to the air outlet (15); and - a sound-emitting member (17) pivotably mounted inside the air circulation duct (13) along a pivot axis (X) intersecting the flow direction, the sound-emitting member (17) comprising at least one edge (19, 20); and - an actuator arranged to pivot the sound-emitting member (17) about the pivot axis (X) so as to create flow disturbances in the air flow that produce sound vibrations as the edge (19, 20) moves in the flow orientation (F1).

No. of Pages : 26 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004481 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMMUNICATION METHOD AND COMMUNICATION APPARATUS

(51) International classification :H04W48/18
(31) Priority Document No :202310934364.6
(32) Priority Date :27/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/097875
Filing Date :06/06/2024
(87) International Publication No :WO 2025/020710
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)FENG, Zhao
2)ZHANG, Zhiqin
3)ZHOU, Runze
4)WANG, Yuan

(57) Abstract :
Provided in the present application are a communication method and a communication apparatus. In the communication method, when a first operator and a second operator share an access network device, but the access network device needs to interact with a core network device of the second operator by means of a core network device of the first operator, by means of a mode in which at least one PLMN identifier to which the access network device supports a terminal device in accessing comprises a first PLMN identifier, so as to enable the access network device to broadcast the first PLMN identifier, and at least one public land mobile network identifier to which a first AMF of the first operator supports the terminal device in accessing also comprises the first PLMN identifier, a terminal device of the second operator accesses a network.

No. of Pages : 69 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202617004493 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING WATERPROOFING STRUCTURE

(51) International classification :H05K 5/06, G06F 1/16, H04M 1/02, H05K 9/00
(31) Priority Document No :10-2023-0092959
(32) Priority Date :18/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010370
Filing Date :18/07/2024
(87) International Publication No :WO 2025/018811
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)OH, Chanhee
6)LEE, Kyungjae
7)CHO, Sungjoo
8)CHOI, Jaeseok

(57) Abstract :
An electronic device according to various embodiments of the present invention may comprise: a front plate disposed in a first direction; a rear plate positioned in parallel with the front plate; a frame coupled to the front plate and the rear plate between the front plate and the rear plate so as to form an inner space; and a waterproof member for sealing between the front plate and the frame. The frame includes a waterproof member inlet formed such that the waterproof member is injected into the front plate in the first direction, and the waterproof member inlet can have a stepped part, which forms a difference in height from the front plate with respect to the first direction at an entrance part of the waterproof member inlet, and a seating surface, which is provided on the upper surface of a portion having a low height.

No. of Pages : 59 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004500 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SEALING ASSEMBLY FOR VEHICLE, VEHICLE BODY ASSEMBLY, AND VEHICLE

(51) International classification :B60R 13/06, B60K 1/04
(31) Priority Document No :202311557583.3
(32) Priority Date :21/11/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/089674
Filing Date :24/04/2024
(87) International Publication No :WO 2025/107507
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)TANG, Jinming
3)ZHANG, Lanmin
4)WANG, Tongling
5)LI, Lei
6)YONG, Kuan

(57) Abstract :
A sealing assembly (7) for a vehicle, a vehicle body assembly (100), and a vehicle. At least part of the sealing assembly (7) is adapted to seal a gap between the vehicle main body (6) and a battery pack (5). The sealing assembly (7) comprises: a first sealing member (77) and a second sealing member (78), wherein the first sealing member (77) is provided with a first sealing portion (771) and a connecting portion (772). The connecting portion (772) is located on a side of the first sealing portion (771) close to the second sealing member (78), and at least part of the connecting portion (772) is located above the second sealing member (78) and is connected to the second sealing member (78).

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003635 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : APPLICATION-AWARE AND CONFIGURABLE DEVICE EDGE SERVICE

(51) International classification	:H04L 67/10, H04L 67/141, H04W 76/10, H04L 67/51
(31) Priority Document No	:63/508365
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033805 :13/06/2024
(87) International Publication No	:WO 2024/259097
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GAZDA, Robert
3)DI LALLO, Kevin

(57) Abstract :
A wireless transmit/receive unit (WTRU) may include a processor. The WTRU may be configured to receive a configuration request from a multi-access edge computing (MEC) application client. The WTRU may be configured to determine a host on which the service instance is running based on one or more of the service URL or the service instance identifier. The WTRU may be configured to send the configuration request to the host for sending to the service instance. The configuration request may include the one or more application characteristics and the configuration information. The WTRU may be configured to receive a configuration response message that indicates a service profile identifier associated with the configured service instance for the application client.

No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003651 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PYROMETALLURGICAL RECYCLING OF END-OF-LIFE BATTERIES

(51) International classification	:C22B 7/00, C22B 1/00, C22B 5/08, C22B 11/02, C22B 15/02
(31) Priority Document No	:2023902216
(32) Priority Date	:11/07/2023
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/AU2023/051308 :15/12/2023
(87) International Publication No	:WO 2025/010462
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)NICOL, Stuart

(57) Abstract :
According to the present invention there is provided a method for the extraction of one or more valuable base metals from end-of-life battery waste, the method comprising the steps of: obtaining the end-of-life battery waste having a content of the one or more valuable metals; subjecting the black mass to a pyrometallurgical furnace defined by a turbulent bath comprising: one or more sulfidising agent/s; one or more flux/es; one or more fuel/s; thereby to provide for an oxygen partial pressure of between about 10-13 and about 10-4 atm; forming a base metal matte and a slag, the slag comprising less than about 5 wt.% base metal/s; separating the matte and the slag; and further refining the base metal matte, thereby to obtain the one or more valuable base metal/s.

No. of Pages : 30 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003675 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PREPARATION OF MELAMIN CYANURATE WITH LOW RESIDUAL MELAMINE

(51) International classification	:C07D 251/54, C08K 5/3492, C09K 21/10
(31) Priority Document No	:23181161.3
(32) Priority Date	:23/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066567 :14/06/2024
(87) International Publication No	:WO 2024/260868
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GUYON, Pascal
2)EBERHARDT, Jan
3)ESCHE, Thomas

(57) Abstract :
Preparation of melamin cyanurate with low residual melamine The present invention relates to a method for a preparation of melamin cyanurate comprising the steps of a) mixing solid melamine and solid cyanuric acid in a molar ratio in the range from 1.0 : 1.0 to 1.0 : 1.2 to produce a reaction mixture; b) continuously adding water to the reaction mixture at a temperature of 80 to 110 °C until a solid content from 72 to 89 wt% is reached to form melamine cyanurate; c) holding the temperature of the melamin cyanurate for at least one hour at 40 to 100 °C; and d) drying the melamine cyanurate. It further relates to a melamin cyanurate obtainable by the method for the preparation of melamin cyanurate, where the melamin cyanurate comprises below 0.1 wt% residual melamine and is free of any additives.

No. of Pages : 11 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202617003721 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR ACQUIRING NEGATIVE ELECTRODE ACTIVE MATERIAL, AND NEGATIVE ELECTRODE ACTIVE MATERIAL AND USE THEREOF

(51) International classification	:H01M 4/36, H01M 4/583, H01M 4/133, H01M 10/0525, G01N 5/04
(31) Priority Document No	:202310706036.0
(32) Priority Date	:14/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/093501 :15/05/2024
(87) International Publication No	:WO 2024/255517
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)YANG, Hongxin

(57) Abstract :
A method for acquiring a negative electrode active material, and a negative electrode active material and the use thereof. The method for acquiring a negative electrode active material comprises the following steps: (a) providing negative electrode active materials to be screened, which negative electrode active materials are of a core-shell structure, wherein a core layer is graphite, and a shell layer is amorphous carbon; and (b) acquiring the coating rates A of the amorphous carbon of the negative electrode active materials to be screened in step (a) on the surface of the graphite, the mass contents B of the amorphous carbon in the negative electrode active materials and the specific surface areas S of the negative electrode active materials, and screening a negative electrode active material having A*B/S greater than or equal to 0.005, but less than or equal to 0.075. The negative electrode active material acquired by using the method can improve the charging capacity of a lithium-ion battery, and ensures that the lithium-ion battery still has very good cycle life and safety when having been subjected to quick charging and use for a long period of time.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004084 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GLASS CONTAINER PRODUCTION

(51) International classification	:C03B 23/043, C03B 29/02, C03B 29/04
(31) Priority Document No	:102023000015462
(32) Priority Date	:24/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/056912 :17/07/2024
(87) International Publication No	:WO 2025/022241
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FALZETTI, Angelo
2)ZIERO, Paolo

(57) Abstract :
The invention relates to a glass container (10) production line (100) and process in which it is envisaged to carry out a plurality of production steps including a first step of heating a portion of the glass container (10) by delivering microwaves and conveying them to the portion of the glass container (10). Microwave delivery is carried out at a first power level P1 for a first time interval T1 so as to bring said portion of said glass container (10) from an ambient temperature to an intermediate temperature, and at a further power level P3, which is lower than the first power level P1, for a further time interval T3 following the first time interval T1, so as to bring said portion of said glass container (10) from said intermediate temperature to a first predetermined working temperature.

No. of Pages : 30 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004088 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MICROFLUIDIC TWO-DIMENSIONAL CAPILLARY MANIPULATION DEVICES AND METHODS

(51) International classification	:B01L 3/00, B01L 9/00, G01N 35/10
(31) Priority Document No	:63/512576
(32) Priority Date	:07/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037097 :08/07/2024
(87) International Publication No	:WO 2025/014899
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)JEBRAIL, Mais J.
2)CHRISTODOULOU, Foteini
3)LAL, Rohit
4)CERVANTES, Eduardo
5)CARVAJAL, Ana, Eugenia

(57) Abstract :
Methods and apparatuses for controlled liquid manipulation may include a two-dimensional (planar) fluidic chamber. The chamber may include a first sheet and a second sheet separated by a gap therebetween. The first and second sheets may be hydrophobic and oleophobic or may include hydrophobic and oleophobic coating.

No. of Pages : 103 No. of Claims : 52

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004091 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONJUGATES OF ANTIMICROBIAL AGENT AND A LINKER MOIETY SUITABLE FOR COVALENT ATTACHMENT TO MATERIALS AND SUBSTRATES

(51) International classification	:A01N 47/44, A01N 25/10, A01N 25/08, A01P 1/00
(31) Priority Document No	:2310871.5
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/069852 :12/07/2024
(87) International Publication No	:WO 2025/016913
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)STENSEN, Wenche
2)KARLSEN, Eskil André
3)BERGLIN, Mattias
4)SVENSON, Johan
5)SVENDSEN, John Sigurd

(57) Abstract :
The invention provides a conjugate of a compound of Formula (I) and a linker moiety of Formula (V), wherein Formulae (I) and (V) are as defined in the disclosure. The invention also provides a substrate having a derivative of the conjugate covalently attached thereto, methods of making the substrate and the conjugate, and substrates and conjugates obtainable by the methods of the invention.

No. of Pages : 55 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004099 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RING TENSIONER WITH REMOVABLE FLANGE

(51) International classification	:F16H 7/08, F16H 7/02, F02B 67/06
(31) Priority Document No	:63/510288
(32) Priority Date	:26/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035534 :26/06/2024
(87) International Publication No	:WO 2025/006544
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)KIM, Sangkyu
2)KOPPESER, Michael
3)SOLANKI, Hitesh

(57) Abstract :
Flanged ring tensioners having at least one removeable and replaceable side flange. The ring tensioners can be dissembled into two or more distinct parts, pieces, or elements. In one implementation, a ring body piece has a belt-engaging surface and a first side flange and a flange body piece has a second side flange. In another implementation, a ring body piece has a belt

No. of Pages : 16 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004104 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INDUCTION FURNACE WITH ELECTRICALLY SEPARABLE COIL SYSTEM

(51) International classification	:F27B 14/06, F27D 11/06, H05B 6/34, H05B 6/36, H05B 6/06
(31) Priority Document No	:63/529782
(32) Priority Date	:31/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/020060 :15/03/2024
(87) International Publication No	:WO 2025/029331
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)ARMSTRONG, Herbert

(57) Abstract :
An induction coil furnace system includes at least an active induction coil and a passive induction coil surrounding a furnace volume. The active induction coil is connected to an AC power supply, while the passive induction coil is connected in parallel with one or more capacitors forming an L-C tank circuit. The connections to the AC power supply and the one or more capacitors comprise an interchangeable connection, such that the active coil can become the passive coil upon disconnection of the AC power supply and connection of the one or more capacitors. Likewise, the passive coil can become the active coil upon disconnection of the one or more capacitors and connection of the AC power supply. The active coil is electrically connected to the passive coil and separable via a removable jumper cable, whereupon removal of the jumper cable, the active coil and the passive coil are electrically isolated.

No. of Pages : 18 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004107 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : WELDED JOINT

(51) International classification	:C22C 38/00, B23K 11/16, C21D 9/46, C22C 38/58, C23C 2/02
(31) Priority Document No	:2023-131158
(32) Priority Date	:10/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/016972 :07/05/2024
(87) International Publication No	:WO 2025/032899
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)MITSUNOBU, Takuya
2)KIREKAWA, Naoto
3)URANAKA, Masaaki
4)TAKEBAYASHI, Hiroshi

(57) Abstract :
The present invention addresses the problem of obtaining a welded joint having good LME resistance in production. A welded joint according to the present invention comprises: a plurality of steel sheets which are stacked; a nugget for joining the plurality of steel sheets together; a spot welded part which includes a pressure welded part and a heat-affected part formed around the nugget; a non-heat-affected part which is a region on the outer side of the heat-affected part; and a separation part which is formed around the pressure welded part. Said welded joint is characterized in that: among the plurality of steel sheets, at least one steel sheet which is disposed on the outermost side is a high-strength steel sheet having a Vickers hardness of not less than 240 Hv at the sheet thickness center; the high-strength steel sheet has a prescribed chemical component; at a position apart from the edge of the pressure welded part by 50 μm to the outer side, a highly ferritic layer having an area ratio of the ferrite phase of not less than 90% exists with a thickness of not less than 5 μm from the surface in the thickness direction; and a B-concentrated part having a B strength which is obtained by TOF-SIMS measurement and is two or more times as large as that at a depth position of 50 μm exists with a thickness of not less than 1.0 μm from the surface.

No. of Pages : 35 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003074 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SOLID ORAL FORMULATION OF PUDAFENSINE

(51) International classification :A61K 9/16, A61K 31/439
(31) Priority Document No :23180312.3
(32) Priority Date :20/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/067038
Filing Date :19/06/2024
(87) International Publication No :WO 2024/261026
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)THOMSEN, Mikael
2)EGEBRO, René

(57) Abstract :
The present invention relates to solid formulations of pudafensine as disclosed herein or a pharmaceutically acceptable salt thereof.

No. of Pages : 26 No. of Claims : 45

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003097 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ULTRA FINE BUBBLE PRODUCTION DEVICE

(51) International classification	:B01F 23/2375, B01F 21/00, B01F 33/71
(31) Priority Document No	:2023-106598
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/016229 :25/04/2024
(87) International Publication No	:WO 2025/004514
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KAWAI, Tsuyoshi
2)ATOBE, Shingo

(57) Abstract :
This ultra fine bubble production device comprises: a storage unit in which a storage space in which a liquid and a gas are stored is formed inside; a pressurization unit which compresses the storage space to generate, in the storage space, a pressurized gas solution in which the gas is pressurized and dissolved in the liquid; a holding unit which holds a pressurized dissolution state in which the gas is pressurized and dissolved in the liquid; and a decompression unit which reduces the pressure of the pressurized gas solution by opening a communication passage for communicating the inside and the outside of the storage space in the pressurized dissolution state, and generate ultra fine bubbles.

No. of Pages : 30 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003098 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVIATION ANGLE ZERO ADJUSTMENT METHOD FOR HYDRAULIC PAIR CROSS MILL, METHOD FOR OPERATING HYDRAULIC PAIR CROSS MILL, AND METHOD FOR MANUFACTURING HOT-ROLLED STEEL SHEET

(51) International classification	:B21B 13/14, B21B 31/02, B21B 31/16, B21B 38/00
(31) Priority Document No	:2023-125619
(32) Priority Date	:01/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/027206 :30/07/2024
(87) International Publication No	:WO 2025/028536
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NIPPON STEEL CORPORATION
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(72)**Name of Inventor :**
1)OKUI, Kento

(57) Abstract :
A deviation angle zero adjustment method for a hydraulic pair cross mill according to the present invention is a method for adjusting the zero point of a deviation angle ?2 between work rolls 11W, 12W and back-up rolls 11B, 12B in an upper pair 11P and/or a lower pair 12P, the method including: setting the pressing pressure of a pressing cylinder 132 to a zero adjustment pressure lower than the pressure during steady state operation, and in this state, while changing the deviation angle ?2, acquiring, for each deviation angle ?2, a correlation between a cross angle ?1 and a thrust force F acting on the work rolls 11W, 12W and/or the back-up rolls 11B, 12B; and setting as the zero point the value of the deviation angle ?2 with which a correlation indicating that the thrust force F is zero when the cross angle ?1 is zero is acquired.

No. of Pages : 30 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003207 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TRAINING GENERATIVE NEURAL NETWORKS THROUGH REINFORCED SELF-TRAINING

(51) International classification :G06N 3/0475, G06N 3/092, G06N 3/098
(31) Priority Document No :18/358920
(32) Priority Date :25/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/071020
Filing Date :24/07/2024
(87) International Publication No :WO 2025/021870
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)SRINIVASAN, Srivatsan
4)KONYUSHKOVA, Ksenia
5)WEERTS, Lotte Petronella Jacoba
6)SHARMA, Abhishek
7)SIDDHANT, Aditya
8)FIRAT, Orhan

(57) Abstract :
Methods, systems, and apparatus, including computer programs encoded on computer storage media, for training a generative neural network. One of the methods includes training a generative neural network by performing a sequence of a plurality training stages each generating an expanded training data set. The method also involves performing a sequence of improve steps, each comprising training the generative neural network on the training examples in a corresponding subset of the expanded training data set.

No. of Pages : 27 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005443 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TECHNICAL FIELD

(51) International classification	:G06N 3/098, G06N 20/00
(31) Priority Document No	:202311044132
(32) Priority Date	:30/06/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/EP2024/066134 :12/06/2024
(87) International Publication No	:WO 2025/002797
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)AGGARWAL, Chaitanya
2)KHARE, Saurabh
3)NAIR, Divya G
4)SUBRAMANYA, Tejas

(57) Abstract :
Method comprising: obtaining a first result of inference based on test data and a first local FL model received from a FL client; obtaining a second result of inference based on the test data and a reference FL model; checking whether a deviation between the first result of inference and the second result of inference is larger than a predefined threshold; and, in response to checking that the deviation between the first result of inference and the second result of inference is larger than the threshold, at least one of: - removing the FL client from the FL training process, or - decreasing a trust score of the FL client; wherein the first local FL model and the reference FL model are obtained in a FL training process; the reference FL model is a second local FL model or a global FL model obtained from aggregating local FL models in the FL training process.

No. of Pages : 30 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003473 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ALUMINOSILICATE OR ALUMINOBOROSILICATE GLASS COMPOSITION AND PRODUCTS COMPRISING THE SAME

(51) International classification	:C03C 3/091, C03C 3/093
(31) Priority Document No	:63/527367
(32) Priority Date	:18/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034926 :21/06/2024
(87) International Publication No	:WO 2025/019111
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)LAMBERSON, Lisa Ann
2)LEZZI, Peter Joseph

(57) Abstract :
Aluminosilicate or aluminoborosilicate glass compositions and products comprising the same are provided. Such glass compositions are substantially alkali-free and include oxides of alkaline earth metals. The glass composition may include a low concentration of boron oxide. The glass compositions exhibit desirable physical properties and chemical properties, for example, improved annealing point (e.g., higher than 775°C), improved elastic modulus, lowered stress optical coefficient (SOC), and desirable liquidus viscosity. The glass compositions are suitable for use as substrates in flat panel display devices such as active matrix liquid crystal displays (AMLCDs) with ultra-high resolution.

No. of Pages : 42 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003475 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ALUMINOBOROSILICATE GLASS COMPOSITION AND PRODUCTS COMPRISING THE SAME FOR DISPLAY APPLICATIONS

(51) International classification :C03C 3/091, C03C 3/093
(31) Priority Document No :63/527367
(32) Priority Date :18/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034933
Filing Date :21/06/2024
(87) International Publication No :WO 2025/019112
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LAMBERSON, Lisa Ann
2)LEZZI, Peter Joseph

(57) Abstract :
Aluminoborosilicate glass compositions, products comprising the same, methods of making the same, and methods of using the same are provided. Such glass compositions include oxides of alkaline earth metals. The glass compositions include a low concentration of boron oxide and strontium oxide. Such glass compositions may be substantially alkali-free. The glass compositions exhibit desirable physical and chemical properties, for example, high annealing point, high elastic modulus, low stress optical coefficient (SOC), low T(35kP) and T(200P), and desirable liquidus viscosity. The glass compositions are suitable for use as substrates in flat panel display devices such as active matrix liquid crystal displays (AMLCDs) with ultra-high resolution.

No. of Pages : 40 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005677 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONTROL DEVICE AND CONTROL PROGRAM FOR ROTATING ELECTRICAL MACHINE

(51) International classification	:B60L 3/00, B60L 7/14, B60L 15/00, B60L 15/20, H02P 23/06
(31) Priority Document No	:2023-131424
(32) Priority Date	:10/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026983 :29/07/2024
(87) International Publication No	:WO 2025/033234
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)HIRAI, Taro

(57) Abstract :
In the present invention, a target-torque computing unit (50) computes target torque that includes regenerative torque generated by regenerative power generation of a rotating electrical machine (20), on the basis of the actuating amount of an accelerator actuating member (11) and the actuating status of a brake actuating member (12). A monitoring-torque computing unit (70a) computes monitoring torque to be utilized for monitoring the target torque, on the basis of the actuating amount of the accelerator actuating member and the actuating status of the brake actuating member. An abnormality detecting unit (70b) detects acceleration abnormality if the target torque computed by the target-torque computing unit exceeds, by a predetermined degree, the monitoring torque computed by the monitoring-torque computing unit. A detection invalidating unit (70c) invalidates acceleration-abnormality detection by the abnormality detecting unit if the target torque is at or below a masking threshold value, and sets the masking threshold value for when the brake actuating member is not being actuated to be larger than the masking threshold value for when the brake actuating member is being actuated.

No. of Pages : 30 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005678 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PLASTIC SPRING

(51) International classification	:B05B 11/10, F16F 1/02, F16F 3/02, B05B 11/00
(31) Priority Document No	:CH000728/2023
(32) Priority Date	:07/07/2023
(33) Name of priority country	:Switzerland
(86) International Application No Filing Date	:PCT/EP2024/068884 :04/07/2024
(87) International Publication No	:WO 2025/012082
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ZMÖLNIG, Christian

(57) Abstract :
The invention relates to a plastic spring (11) for use in a pump dispenser (13), having a first spring element (15) and a second spring element (17), which can be pushed into one another in the axial direction, wherein the spring force is generated in that when the two spring elements (15, 17) are pushed into one other in the axial direction, the first and/or the second spring element (15, 17) elastically expands in the radial direction. The first and the second spring element have, respectively, a first and second cone (15, 17) with a first and second tip (15, 17), wherein the first and second tip (19, 21) face one another and the first cone (15) can be axially pushed into the second cone (17) or the second cone (17) can be axially pushed into the first cone (15).

No. of Pages : 10 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004544 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FOLDABLE ELECTRONIC DEVICE FOR REDUCING INFLOW OF EXTERNAL FOREIGN SUBSTANCES

(51) International classification	:G06F 1/16, H04M 1/02
(31) Priority Document No	:10-2023-0094129
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010058 :12/07/2024
(87) International Publication No	:WO 2025/018732
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LEE, Hyunggeun
2)KIM, Hyeonjun
3)SHIM, Yousub
4)LEE, Jaewoo

(57) Abstract :
According to an embodiment of the present disclosure, the provided foldable electronic device comprises: a first housing; a second housing; a hinge module connecting the first housing and the second housing; a flexible display module extending from the first housing to the second housing; a hinge housing coupled to the hinge module; a flexible first part connected to the hinge housing so as to cover the edge, corresponding to the hinge module, of the flexible display module; and a second part connected to the hinge housing so as to be spaced apart from the flexible first part with the edge interposed therebetween, wherein the flexible first part is positioned closer than the second part to the edge while the foldable electronic device is unfolded, and the second part is positioned closer than the flexible first part to the edge while the foldable electronic device is folded.

No. of Pages : 82 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004595 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYNTHESIS OF 2-(TRIFLUOROMETHYL)PYRIDIN-4-AMINE

(51) International classification :C07D 213/73, C07D 309/34
(31) Priority Document No :202311047063
(32) Priority Date :12/07/2023
(33) Name of priority country :India
(86) International Application No :PCT/EP2024/069627
Filing Date :11/07/2024
(87) International Publication No :WO 2025/012368
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)KANDUKURI, Sandeep Reddy
2)SMITS, Helmars

(57) Abstract :
A process for the preparation of a 2-trifluoromethyl-4-aminopyridine compound of formula (IV) or a salt thereof is provided.

No. of Pages : 12 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004596 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CHEMICAL PROCESS

(51) International classification	:C07D 213/50, A01N 43/40, C07D 493/04
(31) Priority Document No	:23184841.7
(32) Priority Date	:11/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069386 :09/07/2024
(87) International Publication No	:WO 2025/012283
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)COUSSANES, Guilhem
2)BACCALINI, Alessio
3)MCLAUGHLIN, Martin
4)HEMELAERE, Rémy
5)CRETIGNIER, Mayeul

(57) Abstract :
The present invention provides, inter alia, a process for preparing a compound of formula (I) wherein the process is as defined in claim 1.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004632 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : WATER PRESSURE MEASURING DEVICE AND WATER PRESSURE ANALYZING SYSTEM FOR BATTERY CLEANING PROCESS EQUIPMENT

(51) International classification	:H01M 50/691, G01L 19/08, G01L 19/14, H02J 50/10, G08C 17/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/KR2024/004413 :04/04/2024
(87) International Publication No	:WO 2025/211483
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LEE, Yonggu
2)KIM, Hak Kyun
3)PARK, Jongsik
4)LEE, Chohee

(57) Abstract :
A water pressure measuring device according to an embodiment of the present invention is a device for measuring the water pressure of a cleaning solution sprayed from battery cleaning process equipment. The water pressure measuring device may include: a housing having a shape corresponding to the housing of a battery cell and having an inner space; a sensor assembly disposed on the outer surface of the housing to sense the water pressure of the cleaning solution; and a control unit disposed in the inner space of the housing to collect water pressure sensing data from the sensor assembly.

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004633 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROCESSES OF FLUORINATED RESIDUAL REDUCTION IN FLUOROPOLYMERS

(51) International classification	:C07C 17/363, C07C 41/18, C07C 19/08, C07C 43/12
(31) Priority Document No	:63/528492
(32) Priority Date	:24/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039092 :23/07/2024
(87) International Publication No	:WO 2025/024411
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RUNYON, Jason W.
3)ORESCAN, David B.

(57) Abstract :
A process comprises exposing a composition comprising at least one fluorinated carboxylic acid to at least one degradation agent under conditions effective to decarboxylate at least 10% of the at least one fluorinated carboxylic acid. The at least one fluorinated carboxylic acid is selected from the group consisting of perfluoroalkyl carboxylic acids, perfluoroether carboxylic acids, and combinations thereof. A degradation composition includes a fluoropolymer, at least one fluorinated carboxylic acid, and at least one degradation agent.

No. of Pages : 20 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202617004636 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TECHNIQUES FOR PROVIDING PHYSIOLOGICAL STATE-RELATED INSIGHTS ASSOCIATED WITH A USER

(51) International classification	:A61B 5/18, A61B 5/024, A61B 5/11, A61B 5/00
(31) Priority Document No	:18/337073
(32) Priority Date	:19/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/FI2024/050324 :17/06/2024
(87) International Publication No	:WO 2024/261396
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)MAANSAARI, Kirsi
3)KOSKIMÄKI, Heli
4)VALLIUS, Tero

(57) Abstract :
Methods, systems, and devices for providing physiological state-related insights associated with a user are described. A method includes receiving physiological data associated with the user from at least one wearable device, the physiological baseline providing reference user alertness data. The method further includes obtaining a physiological baseline associated with the user based at least in part on the baseline physiological data associated with the user, the physiological baseline providing reference user alertness data. The method further includes receiving additional physiological data associated with the user from the at least one wearable device. The method further includes obtaining current user alertness data based at least in part on the additional physiological data associated with the user. The method further includes identifying a trigger condition for providing a physiological state-related insight associated with the user relating to a traveling event involving at least one vehicle based at least in part on a comparison between the current user alertness data and the reference user alertness data. The method further includes causing a user device to provide the physiological state-related insight associated with the user.

No. of Pages : 66 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004109 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SELF-STABILIZED DISINFECTANT COMPOSITION

(51) International classification :A01N 59/00, A01P 1/00
(31) Priority Document No :63/514617
(32) Priority Date :20/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038772
Filing Date :19/07/2024
(87) International Publication No :WO 2025/019784
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)OSEI-OWUSU, Luke
2)JIANG, Xiao

(57) Abstract :
An antimicrobial composition is disclosed containing relatively high amounts of a self-stabilized hydrogen peroxide. The hydrogen peroxide is combined with a stabilizer package including an organic sulfonic acid or salt thereof and relatively low amounts of a carboxylic acid. The composition is not only stable but also very effective against all different types of microorganisms.

No. of Pages : 24 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004111 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR PRODUCING WATER-ABSORBING RESIN PARTICLES, WATER-ABSORBING RESIN PARTICLES, ABSORBER, AND ABSORBENT ARTICLE

(51) International classification	:C08J 3/12, A61F 13/15, A61F 13/53
(31) Priority Document No	:2023-107786
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022475 :20/06/2024
(87) International Publication No	:WO 2025/004971
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)AWAJI, Yuki
2)HIRANO, Saho

(57) Abstract :
Provided is a novel method for producing water-absorbing resin particles having gel stability with respect to iron-containing artificial urine, long-term gel stability against artificial urine, and yellowing resistance. This method for producing water-absorbing resin particles comprises: a step for polymerizing water-soluble ethylenically unsaturated monomers to obtain polymer particles; and a surface crosslinking step for subjecting the polymer particles to surface crosslinking. Before and/or after the surface crosslinking step, a phosphonic acid-based chelating agent is added to the polymer particles having a water content of 5-100 mass%. The amount of the phosphonic acid-based chelating agent added is 0.055-0.6 parts by mass with respect to 100 parts by mass of the water-soluble ethylenically unsaturated monomer.

No. of Pages : 57 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202617004121 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND DEVICE FOR ESTIMATING LOCATION OF TERMINAL IN WIRELESS COMMUNICATION SYSTEM

(51) International classification	:H04W 64/00, H04W 8/24, H04W 24/08, H04L 5/00, H04W 4/029
(31) Priority Document No	:10-2023-0099839
(32) Priority Date	:31/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010607 :23/07/2024
(87) International Publication No	:WO 2025/028877
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LEE, Taeseop
2)JIN, Seungri
3)HWANG, June

(57) Abstract :
The disclosure relates to a 5G or 6G communication system for supporting a higher data transmission rate. A method performed by a user equipment (UE) in a wireless communication system is provided. The method includes receiving, from a location management function (LMF) entity, a request capabilities message, and transmitting, to the LMF entity, a provide capabilities message including capability information per band, wherein the capability information includes information on maximum aggregated downlink positioning reference signal (DL-PRS) bandwidth (BW) and information on maximum number of aggregated DL-PRS resources in a slot.

No. of Pages : 83 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202617004131 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC DEVICE AND METHOD FOR DISPLAYING ROTATED SCREEN, AND NON-TRANSITORY COMPUTER-READABLE RECORDING MEDIUM

(51) International classification :G06F 1/16, G06F 3/14
(31) Priority Document No :10-2023-0094195
(32) Priority Date :19/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/007065
Filing Date :24/05/2024
(87) International Publication No :WO 2025/018561
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)KANG, Sunhee
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6)CHOI, Seonghoon
7)LEE, Jaeho
8)JUNG, Inhyung

(57) Abstract :
An electronic device is disclosed. The electronic device may identify an orientation of the electronic device as a tabletop state through data. The tabletop state may be a state in which a second housing part is closer to the ground than a first housing part, the second housing part is arranged to be relatively horizontal with respect to the ground, and the angle of the second housing part with respect to the first housing part is within a specified angle range. The electronic device may display the screen in a first direction through a sub-display while the tabletop state is maintained. The electronic device may display the screen in a second direction opposite to the first direction through the sub-display while the electronic device has a state different from the tabletop state.

No. of Pages : 43 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004136 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE AND METHOD FOR DISTILLATION

(51) International classification	:B01D 3/00, B01D 3/02, B01J 19/32, B01D 3/28
(31) Priority Document No	:2035399
(32) Priority Date	:17/07/2023
(33) Name of priority country	:Netherlands
(86) International Application No Filing Date	:PCT/NL2024/050384 :12/07/2024
(87) International Publication No	:WO 2025/018881
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GOMMERS, Johan Joseph Marie

(57) Abstract :
The invention relates to a device and method for distillation of mixtures. The device and method are configured for providing heat exchanging interaction with at least a fraction of the mixture to be distilled within the reboiling and condensing section in an efficient manner and for controlling the vapor equilibrium of the feed and/or the orientation of the flow of the feed.

No. of Pages : 28 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003914 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FLUE GAS CONDITIONING

(51) International classification	:B01D 53/60, C01B 21/20, B01D 53/62, F23J 15/00, B63H 21/38
(31) Priority Document No	:63/508370
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034185 :14/06/2024
(87) International Publication No	:WO 2024/259361
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)ZHOU, Shaojun James
4)RABINDRAN, Aravind Villava Rayer

(57) Abstract :
A gas conditioning system removes contaminants including nitrogen oxides and sulfur oxides from flue gas of a marine vessel, and includes an oxidizer unit and a direct contact cooler. The oxidizer unit receives an exhaust flue gas from a marine engine through a fluid inlet at a temperature between 150 degrees Celsius and 550 degrees Celsius, and converts at least a portion of the nitrogen oxides in the flue gas into nitrogen gas, nitrogen dioxide, or both. The direct contact cooler is fluidly connected to the oxidizer unit, and includes a housing defining a cooling chamber. The direct contact cooler directs the flue gas into contact with seawater residing in the cooling chamber and cools the flue gas to a temperature less than or equal to 60 degrees Celsius. The seawater removes some or all nitrogen dioxide and sulfur dioxide from the flue gas in the cooling chamber.

No. of Pages : 51 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003915 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTILAYER CERAMIC ELECTRONIC COMPONENT

(51) International classification :H01G 4/30
(31) Priority Document No :2023-117663
(32) Priority Date :19/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/017066
Filing Date :08/05/2024
(87) International Publication No :WO 2025/018007
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)TANIGUCHI Daichi

(57) Abstract :
Provided is a multilayer ceramic electronic component such as a multilayer ceramic capacitor having high reliability. In a multilayer ceramic electronic component (1), a laminate (2) has: an inner layer part (10) in which a plurality of first internal electrode layers (6a) and a plurality of second internal electrode layers (6b) face each other. The concentration of an additive contained in a first lateral surface (S1) side of the inner layer part (10) is higher than that in the center part of the inner layer part (10) in the width direction (W), the concentration of the additive contained in a second lateral surface (S2) side of the inner layer part (10) is higher than that in the center part of the inner layer part (10) in the width direction (W), the concentration of the additive in the end of the second internal electrode layer (6b) on a first end surface (E1) side of the inner layer part (10) is higher than that in the center part of the inner layer part (10), and the concentration of the additive in the end of the first internal electrode layer (6a) on a second end surface (E2) side of the inner layer part (10) is higher than that in the center part of the inner layer part (10). The additive contains at least one from among Sn, Mn, and Mg.

No. of Pages : 75 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003916 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FLUE GAS CONDITIONING

(51) International classification	:B01D 53/78, B01D 53/14, B01D 53/60, B01D 53/62, B01D 53/86
(31) Priority Document No	:63/508370
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034167 :14/06/2024
(87) International Publication No	:WO 2024/259347
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DWYER, Chase
3)ZHOU, Shaojun James
4)RABINDRAN, Aravind Villava Rayer

(57) Abstract :
A gas conditioning system removes contaminants including carbon dioxide from flue gas, such as flue gas of a marine vessel, and includes a rotating backed bed assembly. The rotating packed bed assembly fluidly connects to an exhaust port of an engine, and receive a flue gas from the exhaust port. The rotating packed bed assembly includes a first rotating packed bed having an absorption agent to absorb a portion of the carbon dioxide from the flue gas, and a second rotating packed bed to receive the absorption agent from the first rotating packed bed and desorb at least some of the portion of the carbon dioxide from the absorption agent.

No. of Pages : 44 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003917 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTILAYER CERAMIC CAPACITOR

(51) International classification :H01G 4/30
(31) Priority Document No :2023-117661
(32) Priority Date :19/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/017065
Filing Date :08/05/2024
(87) International Publication No :WO 2025/018006
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SHIMADA Yasuyuki
3)IWATA Shun

(57) Abstract :
The present invention makes it possible to provide a multilayer ceramic capacitor having high reliability while achieving high capacity. In a multilayer ceramic capacitor (1), a laminate (2) has: an inner layer part (10) in which a plurality of first internal electrode layers (6a) and a plurality of second internal electrode layers (6b) face each other; and an outer layer part formed from a dielectric material. When the length in a direction parallel to the lamination direction (T) of the inner layer part (10) at the central position of the inner layer part (10) in the width direction (W) is defined as a first length, and when the length in the direction parallel to the lamination direction (T) of the inner layer part (10), at a position at which the length from a width-direction (W) end portion of the inner layer part (10) in a direction parallel to the other width-direction (W) end portion of the inner layer part (10) in the width direction (W) is 0.3-8.0% of the length of the inner layer part (10) in the width direction (W), is defined as a second length, the second length is longer than the first length.

No. of Pages : 67 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005444 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MICROPARTICLES COMPRISING SEMAGLUTIDE OR PHARMACEUTICALLY ACCEPTABLE SALT THEREOF, AND PREPARATION METHOD THEREFOR

(51) International classification :A61K 9/16, A61K 9/00, A61K 38/26
(31) Priority Document No :10-2023-0100675
(32) Priority Date :01/08/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010766
Filing Date :25/07/2024
(87) International Publication No :WO 2025/028903
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)KIM, Ju Hee
2)KIM, Min Sung

(57) Abstract :
The present invention relates to microparticles comprising semaglutide or a pharmaceutically acceptable salt thereof, and a preparation method therefor. When the microparticles are injected into the body as an injection, continuous release thereof for 4 weeks or more is possible without initial over-release of semaglutide or a pharmaceutically acceptable salt thereof. In addition, the present invention relates to a method for preparing microparticles having a donut shape in which a hole is formed in the center thereof at the cross-section of the microparticles, and having uniform diameters.

No. of Pages : 38 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005446 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR AN ADAPTED OUTPUT OF DATA OF A MACHINE LINE

(51) International classification :G06Q 10/063, G05B 19/418, G06Q 50/04
(31) Priority Document No :10 2023 119 272.8
(32) Priority Date :21/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/067627
Filing Date :24/06/2024
(87) International Publication No :WO 2025/021398
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)DIEBOLD, Franz
2)OLENBERG, Philipp

(57) Abstract :
An embodiment of the invention relates to a method and a system for an adapted output of data of a machine line, in particular in a machine line for filling and packaging food and/or beverages, said machine line comprising a plurality of machines. A large-language model, LLM, is implemented on a server. A specific context is then defined for the LLM. The specific context can define a restriction of the output of the LLM, e.g. the defined restriction relates to at least one of the following: the shape, the structure, and used information source, and the degree of detail of the output of the LLM. Lastly, state data is entered into the LLM for the machine line. After the aforementioned set up of the LLM is complete, user queries for requesting required information relating to the machine line can be received via a user interface. The user query is entered into the LLM and is processed by the LLM on the basis of the defined specific context and on the basis of the state data in order to ascertain the required information from the state data. Finally, the required information can be provided by the LLM.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005447 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DYEABLE COMPOSITION, FIBER, AND PROCESS

(51) International classification	:C08G 18/10, C08G 18/48, C08G 18/76, C08K 5/29
(31) Priority Document No	:PCT/CN2023/102150
(32) Priority Date	:25/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/100967
Filing Date	:24/06/2024
(87) International Publication No	:WO 2025/002052
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)ZHAO, Liang
2)HUANG, Jia Yue
3)ZHANG, Xiu Juan
4)HU, Feng Chao
5)WU, Hai Sheng
6)LIANG, Dong

(57) Abstract :
Disclosed is a dyeable composition comprising a polyurethane and a carbodiimide, a fiber prepared from the dyeable composition, and a process of preparing the dyeable composition.

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005448 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POLYALKYLENE GLYCOL BASE OIL FOR REDUCING NOX IN GAS FUELED COMBUSTION ENGINES

(51) International classification :C10M 107/34
(31) Priority Document No :23181407.0
(32) Priority Date :26/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/066910
Filing Date :18/06/2024
(87) International Publication No :WO 2025/002909
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)RIEK, Simone
4)LEUBNER, Marcus
5)BERNHARDT, Soeren
6)GERBER, David

(57) Abstract :
The present invention relates to a use of a polyalkylene glycol based lubricant in a gas fueled combustion engine for reducing the NOx emission of the gas fueled combustion engine. The present invention relates to a method for reducing the NOx emission of a gas fueled combustion engine comprising the step of lubricating the gas fueled combustion engine with a polyalkylene glycol based lubricant.

No. of Pages : 14 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005454 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONTAINER HANDLING INSTALLATION AND METHOD FOR THE SUPERIMPOSED DISPLAY OF POSITION DATA RELATING TO CONTAINERS TOGETHER WITH A SIMULATED DISPLAY OF THE CONTAINERS AND WITH A SIMULATED MODEL OF A CONTAINER HANDLING INSTALLATION

(51) International classification :G05B 19/418, G05B 19/409
(31) Priority Document No :10 2023 119 112.8
(32) Priority Date :19/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/064502
Filing Date :27/05/2024
(87) International Publication No :WO 2025/016598
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BOETTCHER, Benedikt
2)ALBRECHT, Thomas
3)HIRSCH DE HESSELLE, Christian
4)SCHINDLER, Lukas

(57) Abstract :
The invention relates to a container handling installation having transport means (3) for transporting containers (4) and having a camera for obtaining images (1) of a section (2) of the transport means (3). The container handling installation comprises an evaluation device for evaluating the images in order to determine position data relating to containers (4) and a display device for the superimposed display of the position data relating to containers (4) together with a simulated display of the containers (14) and with a simulated model of the container handling installation. The simulated display of the containers is a 2D or 3D display of the containers, and the simulated model of the container handling installation is a 2D or 3D model of the container handling installation. The superimposed display (26) can be displayed in various spatial views. The invention also relates to a method for the superimposed display of position data relating to containers together with a simulated display of the containers and with a simulated model of the container handling installation. The method comprises using the camera to record the section of the transport means and obtain images of the section, using the evaluation device to evaluate the images in order to determine position data relating to containers, and using the display device to display the position data relating to containers in a superimposed manner together with a simulated display of the containers and with a simulated model of the container handling installation. The simulated display of the containers is a 2D or 3D display of the containers, and the simulated model of the container handling installation is a 2D or 3D model of the container handling installation. The superimposed display can be displayed in various spatial views.

No. of Pages : 14 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003734 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : P-MODIFIED MWW MOLECULAR SIEVE, AND PREPARATION METHOD THEREFOR AND USE THEREOF

(51) International classification :C01B 39/10, C07C 2/86
(31) Priority Document No :202310715985.5
(32) Priority Date :15/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2023/142795
Filing Date :28/12/2023
(87) International Publication No :WO 2024/255207
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)YANG, Weimin
2)FENG, Xinqiang
3)LI, Xiangcheng
4)WANG, Zhendong
5)LIU, Chuang
6)XU, Rui
7)HAN, Xiao

(57) Abstract :
The present invention relates to the field of molecular sieves, and particularly relates to a P-modified MWW molecular sieve, and a preparation method therefor and the use thereof. The molecular sieve shows APd-7/AP=40%, and preferably =50%, wherein APd-7 represents a peak area of a P-species signal peak, which has a chemical shift within the range of -22 ppm to 8 ppm in a 31P MAS NMR spectrogram, and AP represents the total peak area of all signal peaks in the 31P MAS NMR spectrogram. A catalyst which contains the molecular sieve of the present invention has high levels of activity, selectivity and stability, and has an excellent carbon deposition resistance capability.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003741 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OPTICAL MATERIAL DERIVED FROM A PREPOLYMER OBTAINED FROM A HETERODIFUNCTIONAL ALKYNE COMPOUND

(51) International classification	:C08G 18/38, C08G 18/75, C08G 18/10, C08G 18/67
(31) Priority Document No	:23306253.8
(32) Priority Date	:20/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070621 :19/07/2024
(87) International Publication No	:WO 2025/017198
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)FROMENTIN, Pierre
2)PHOMPAN, Waranya

(57) Abstract :
The invention relates to a polymerizable composition comprising a) at least one polyiso(thio)cyanate and at least one prepolymer having thiol end groups obtained from the reaction of a mixture of at least one polythiol and at least one polymerizable compound of formula (I), or b) at least one polythiol and at least one prepolymer having isocyanate or isothiocyanate end groups of formula -NCX where X is O or S, obtained from the reaction of a mixture of at least one polyiso(thio)cyanate and at least one polymerizable compound of formula (I), in which R1 and R2 represent a hydrogen atom, a substituted or unsubstituted alkyl group, an (hetero)aryl group, or R1 and R2, taken together, form a divalent group of formula -R1-R2-, in which -R1-R2- represents a substituted or unsubstituted alkylene group, Z represents OH, SH, NH2 or NHR4 in which R4 represents a substituted or unsubstituted alkyl group or (hetero)aryl group, and R3 represents a hydrogen atom, a substituted or unsubstituted alkyl group, an (hetero)aryl group, or a CR'1R'2Z' group in which R'1, R'2 and Z' are defined as R1, R2 and Z. (Formula (I))

No. of Pages : 32 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003742 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ANTISENSE OLIGONUCLEOTIDES TARGETING MIR-34A-5P AND METHODS OF USE THEREOF

(51) International classification	:A61K 31/712, A61K 31/7125, A61P 11/00, C12N 15/113, A61P 43/00
(31) Priority Document No	:63/522377
(32) Priority Date	:21/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034836 :20/06/2024
(87) International Publication No	:WO 2024/263791
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CORTEZ, Maria Angelica

(57) Abstract :
The present invention provides antisense oligonucleotide (ASO) and compositions thereof. The ASO provided herein are effective to modulate the activity or expression of miR-34a-5p and/or to enhance the expression or activity of SIRT1, PGC-1a, and telomerase. Also provided herein are methods of use of said ASO, the methods include methods of protecting tissues from senescence, mitochondrial dysfunction and telomerase shortening for delaying the aging process.

No. of Pages : 30 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003770 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FLEXIBLE CABLE WITH INCREASED LIFE SPAN, AND A METHOD FOR PRODUCING A FLEXIBLE CABLE

(51) International classification :D07B 1/18
(31) Priority Document No :2035422
(32) Priority Date :19/07/2023
(33) Name of priority country :Netherlands
(86) International Application No :PCT/NL2024/050397
Filing Date :18/07/2024
(87) International Publication No :WO 2025/018890
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)VAN DER SCHUIT, Rinze Jan

(57) Abstract :
A flexible cable 1 is produced by endless winding of at least one yarn 6 around two thimbles 2, 4. The yarn 6 comprises nylon or similar fibres. Each thimble 2, 4 holds a stack 9 of a plurality of layers 10 of turns of the yarn 6. The cable 1 comprises a resin 12 which is provided at at least one of the first and second thimble, and cured for mutually connecting the layers of turns of the yarn and to retain a tangential orientation of the respective yarn layers 10 with respect to each other when the flexible endless winding cable is subject to a load. Between the thimbles, the yarn is substantially free of the cured resin 12 such that the cable remains flexible between the thimbles. The cable has optional carbon fibre sheets 18, 20 between preselected yarn layers at the thimbles.

No. of Pages : 15 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003771 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTROMAGNETIC VALVE

(51) International classification	:F16K 1/00, F16K 31/06
(31) Priority Document No	:202311255775.9
(32) Priority Date	:27/09/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/108072 :29/07/2024
(87) International Publication No	:WO 2025/066508
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)FAN, Haoli

(57) Abstract :
An electromagnetic valve. A sealing fitting portion has a first projection area (Q1) on a reference projection surface; a valve plug hole channel (521) has a second projection area (Q2) on the reference projection surface; and part of a valve plug (52) located between the sealing fitting portion and the valve plug hole channel (521) has a third projection area (Q3) on the reference projection surface, the third projection area (Q3) being located between the first projection area (Q1) and the second projection area (Q2). When a movable iron core (51) and the valve plug (52) are in sealing fit, the sealing fitting portion avoids the position of the valve plug hole channel (521), thus relatively ensuring the sealing fit between the movable iron core (51) and the valve plug (52).

No. of Pages : 11 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005104 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SEPARATION PROCESS AND SYSTEM

(51) International classification	:B01D 11/04, C22B 3/26
(31) Priority Document No	:23185607.1
(32) Priority Date	:14/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069959 :15/07/2024
(87) International Publication No	:WO 2025/016946
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)UNIVERSITÉ DE LIÈGE
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(72)**Name of Inventor :**
1)PFENNIG, Andreas

(57) Abstract :
A continuous-flow process is provided for separating at least two components from a mixture of components. The mixture is provided in a counter-current flow comprising a first phase flowing in an opposite direction with respect to a second phase, the first phase being immiscible with and/or separated from the second phase. A plurality of stages are provided along the counter-current flow for exchanging the at least two components between the phases. Each stage is associated with a partition coefficient for each or the component between the first and second phase, and a first-to-second-phase flow rate ratio. The counter-current flow comprises, for each of the at least one component, an accumulation region. The partition coefficient and/or the flow rate ratio of stages at opposite sides of the accumulation region are adapted for inducing, at each of said stages, a net flux of the component along the counter-current flow, such that the direction of said net flux is opposite for stages at opposite sides of the accumulation region points towards the accumulation region. The component can then be removed from the accumulation region and from the counter-current flow.

No. of Pages : 35 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005106 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CRYSTAL FORM OF COMPOUND AND USE THEREOF

(51) International classification	:C07D 498/22, A61P 31/04, A61P 31/06, A61K 31/438
(31) Priority Document No	:202310841754.9
(32) Priority Date	:10/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/102004 :27/06/2024
(87) International Publication No	:WO 2025/011350
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LIU, Yu
2)YAO, Wenhui
3)WU, Zeqin
4)MA, Zhenkun

(57) Abstract :
The present application provides crystal forms A and B of a free base of a compound represented by formula (I), and relates to a use of the crystal forms A and B.

No. of Pages : 29 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005107 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR AUTOMATED ANALYSIS OF AIRWAY IMAGING

(51) International classification	:G06T 7/11, A61B 8/13, G16H 30/20, G16H 50/20, G06N 3/08
(31) Priority Document No	:63/521797
(32) Priority Date	:19/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034803 :20/06/2024
(87) International Publication No	:WO 2024/263768
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SURI, Mini
2)EL AMINE MOKHTARI, Mohammed
3)FRIEDEL, Alan
4)JAJU, Prashant, P.
5)FEINBERG, Maxine
6)SHYAMSUNDER, Nodesh
7)ENNADIFI, Elias
8)PRÜMMER, Marcus

(57) Abstract :
A system for automated image analysis includes an imaging device configured to capture input data of a patient, a processor, and a memory coupled to the processor. The memory has instructions stored thereon, which when executed by the processor, cause the system to: capture input data from the imaging device, the input data including a three-dimensional (3D) image of a portion of a patient; receive the input data from the imaging device; generate a first 3D mask based on the input data; generate a second 3D mask based on the first 3D mask; and determine a diagnostic prediction based on the first 3D mask and the second 3D mask. Generating the second 3D mask includes predicting a plurality of two-dimensional (2D) slices based on the first 3D mask, such that each 2D slice of the plurality of 2D slices is an axial cross-section of the first 3D mask

No. of Pages : 24 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005114 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POUCH-TYPE BATTERY CASE AND LITHIUM SECONDARY BATTERY COMPRISING SAME

(51) International classification	:H01M 50/116, H01M 10/42, H01M 50/126, H01M 50/105, H01M 10/052
(31) Priority Document No	:10-2023-0098547
(32) Priority Date	:27/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010142 :16/07/2024
(87) International Publication No	:WO 2025/023591
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KANG, Gyung Soo
2)HONG, Eui Jin
3)YU, Hyung Kyun

(57) Abstract :
A pouch-type battery case according to the present invention comprises a base layer, a gas barrier layer, and a sealant layer, which are sequentially deposited, wherein the sealant layer comprises a particulate fire extinguishing agent, and the particulate fire extinguishing agent comprises at least one selected from the group consisting of a first fire extinguishing component containing sodium hydrogen carbonate, a second fire extinguishing component containing calcium hydrogen carbonate, a third fire extinguishing component containing ammonium phosphate, and a fourth fire extinguishing component containing urea, so that a pouch-type battery case with improved safety can be provided.

No. of Pages : 38 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005163 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : APPARATUS AND METHOD FOR PROVIDING CONNECTION STATE OF INTERFACE

(51) International classification	:H04W 24/02, H04W 24/04, H04W 76/15, H04L 5/00, H04L 41/0895
(31) Priority Document No	:10-2023-0079966
(32) Priority Date	:21/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/005718 :26/04/2024
(87) International Publication No	:WO 2024/262787
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KANG, Seungwon
3)KHO, Youngsung
4)KIM, Chulmin
5)LEE, Chungkeun

(57) Abstract :
An apparatus for an E2 node may comprise: at least one processor; and a memory including instructions. The instructions, when executed individually or collectively by the at least one processor, may cause the E2 node to transmit an E2 node configuration update message to a near-real time (near-RT) radio access network intelligence controller (RIC). The instructions, when executed individually or collectively by the at least one processor, may cause the E2 node to receive, from the near-RT RIC, an E2 node configuration update acknowledge message in response to the E2 node configuration update message. The E2 node configuration update message may include information indicating that an interface connection between the E2 node and a node is disconnected.

No. of Pages : 58 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003935 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ELECTROLYZER FOR ELECTROLYZING SALINE WATER

(51) International classification	:C02F 1/461, C02F 1/467, C25B 9/70
(31) Priority Document No	:102023000015336
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/055905 :17/06/2024
(87) International Publication No	:WO 2025/022193
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CARRETTIN, Leonello

(57) Abstract :
An electrolyzer (1) for electrolyzing saline water comprising: a housing (10) extending along a longitudinal direction (X-X) between a first end portion (11) and an opposed second end portion (12) and having a feed fluid inlet (13) and a product fluid outlet (14); two or more electrolytic cells (20) connected fluidically between the feed fluid inlet (13) and the product fluid outlet (14) and configured to electrolyze saline water entering the housing (10) to produce an electrolyzed fluid comprising hydrogen, hypochlorite and saline water; each electrolytic cell (20) comprising an anode (21) and a cathode (22); the housing (10) comprises: an inner wall (30) extending from the first end portion (11) towards the second end portion (12) along the longitudinal direction (X-X) and dividing at least a portion of the housing (10) in an inlet channel (15) and an outlet channel (16) respectively associated to the feed fluid inlet (13) and to the product fluid outlet (14); a diverting channel (40) at the second end portion (12) configured to divert the electrolyzed fluid from the inlet channel (15) to the outlet channel (16), the two or more electrolytic cells (20) being arranged along the inlet channel (15), the outlet channel (16) and the diverting channel (40)

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003938 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DASH SIGNALING FOR ADAPTIVE STREAMING OF HAPTICS MEDIA

(51) International classification	:H04N 21/2343, H04N 21/235, H04N 21/262, H04N 21/845, H04N 21/8543
(31) Priority Document No	:63/526954
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037634 :11/07/2024
(87) International Publication No	:WO 2025/019271
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HAMZA, Ahmed
2)BHULLAR, Gurdeep

(57) Abstract :
Some embodiments of a method may include encoding information describing a haptics experience, wherein the information describing the haptics experience includes one or more adaptation sets, wherein each of the one or more adaptation sets includes one or more representations corresponding to a haptics media track. Some embodiments of a method may include decoding information describing a haptics experience, wherein the information describing the haptics experience includes one or more adaptation sets, wherein each of the one or more adaptation sets includes one or more representations corresponding to a haptics media track.

No. of Pages : 43 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003939 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RESIN MOLDING DEVICE AND METHOD FOR PRODUCING RESIN MOLDED ARTICLE

(51) International classification	:B29C 43/34, B29C 43/18
(31) Priority Document No	:2023-117336
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/013581 :02/04/2024
(87) International Publication No	:WO 2025/017977
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)TAKADA, Junko

(57) Abstract :
The present invention improves the throughput of resin molding by efficiently transporting a molding object. The present invention comprises: a transport mechanism 2 that transports a pre-molding substrate W into molding dies 7A, 7B and transports a resin molded article P out from the molding dies 7A, 7B; a first transfer stage 3 on which the pre-molding substrate W is transferred; a second transfer stage 4 on which the resin molded article P is transferred; a supply mechanism 5 for supplying the pre-molding substrate W to the first transfer stage 3; and a recovery mechanism 6 for recovering the resin molded article P from the second transfer stage 4. The transport mechanism 2 has a pre-molding transport part 21 for transporting the pre-molding substrate W from the first transfer stage 3 into the molding dies 7A, 7B, and a post-molding transport part 22 for transporting the resin molded article P out from the molding dies 7A, 7B to the second transfer stage 4. The first transfer stage 3 and the second transfer stage 4 are arranged side by side. The pre-molding transport part 21 and the post-molding transport part 22 are arranged side by side in correspondence with the first transfer stage 3 and the second transfer stage 4.

No. of Pages : 34 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003943 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTILAYER CERAMIC CAPACITOR

(51) International classification :H01G 4/30
(31) Priority Document No :2023-123677
(32) Priority Date :28/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/021388
Filing Date :12/06/2024
(87) International Publication No :WO 2025/028036
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)DOI Akitaka
2)UCHIDA Kazuhisa

(57) Abstract :
Provided is a multilayer ceramic capacitor that achieves both AC voltage characteristics and DC bias characteristics. The multilayer ceramic capacitor 1 comprises: a laminate including an inner layer part 6 in which a dielectric layer 4 and an internal electrode layer 5 are alternately laminated, outer layer parts 7 arranged so as to sandwich the inner layer part 6 from a lamination direction T, and side gap parts 8 arranged so as to sandwich the inner layer part 6 from a width direction W; and an external electrode 3 arranged on each end surface on both sides in a length direction L of the laminate 2 and connected to the internal electrode layer. The average particle diameter Rd of ceramic grains in the dielectric layer 4, the average particle diameter Rs of ceramic grains in the side gap parts 8, and the average particle diameter Ro of ceramic grains in the outer layer parts 7 satisfy the following relational expression (1). (1): Rd=RsRo

No. of Pages : 15 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004138 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTILAYER CERAMIC ELECTRONIC COMPONENT

(51) International classification :H01G 4/30
(31) Priority Document No :2023-117662
(32) Priority Date :19/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/017064
Filing Date :08/05/2024
(87) International Publication No :WO 2025/018005
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)TANIGUCHI Daichi

(57) Abstract :
The present invention provides a multilayer ceramic electronic component, such as a multilayer ceramic capacitor, that is highly reliable. In a multilayer ceramic electronic component (1), a laminate (2) has an inner layer part (10) in which a plurality of first internal electrode layers (6a) and a plurality of second internal electrode layers (6b) face each other. The concentration of an additive contained in a first side surface (S1) side of the inner layer part (10) is higher than that in a central part in a width direction (W) of the inner layer part (10); the concentration of the additive contained in a second side surface (S2) side of the inner layer part (10) is higher than that in the central part in the width direction of the inner layer part (10); the concentration of the additive in an end part of the second internal electrode layers (6b) on a first end surface (E1) side of the inner layer part (10) is higher than that in the central part of the inner layer part (10); and the concentration of the additive in an end part of the first internal electrode layers (6a) on a second end surface (E2) side of the inner layer part (10) is higher than that in the central part of the inner layer part (10). The additive contains at least one of V, Mn, and Mg.

No. of Pages : 74 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004140 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PEPTIDE TARGETING C-MET, PHARMACEUTICAL COMPOSITION COMPRISING SAID PEPTIDE AND USE THEREOF

(51) International classification	:C07K 7/06, A61K 38/08, A61K 47/64, A61P 35/00
(31) Priority Document No	:PCT/CN2023/102222
(32) Priority Date	:25/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/098752 :12/06/2024
(87) International Publication No	:WO 2025/001851
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)CHEN, Peng

(57) Abstract :
A peptide targeting c-Met, derivatives thereof, a pharmaceutical composition and drug-peptide conjugate comprising the peptide or the derivatives thereof, and the use of same in the detection, prevention or treatment of diseases (e.g. cancers). In addition, the peptide or the derivatives thereof can increase the water solubility of a drug.

No. of Pages : 37 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005888 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FAST ELECTRIC SWITCHING RELAY

(51) International classification	:H01H 50/56, H01H 3/30, H01H 51/22
(31) Priority Document No	:202311048648
(32) Priority Date	:19/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/EP2024/070332 :17/07/2024
(87) International Publication No	:WO 2025/017098
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)AMBEKAR, Vinaya Ashwin
3)HARLAPUR, Vishakha Vilas
4)TAMBOLI, Tanmay Pralhad

(57) Abstract :
An electric switching relay (1) is disclosed, comprising a contact carrier (5), which is rotatably arranged in a housing or on a frame (2), and a drive piece (6, 6*), which is rotatably arranged therein, too, and which is connected to the contact carrier (5) by means of an elastically twistable connector (7). Powering an electromagnetic drive (8) of the switching relay (1) causes rotation of the drive piece (6, 6*) and in turn of the contact carrier (5) thereby causing closing or opening of switching contacts (3a, 3b, 9a, 9b). The connector (7) is elastically twisted and biased, forcing the contact carrier (5) in a rotational forward direction relative to the drive piece (6, 6*) in a state, in which the switching contacts (3a, 3b, 9a, 9b) are displaced. Moreover, a hybrid circuit breaker (20) is disclosed, the electro-mechanical bypass switch (21) of which is embodied as a switching relay (1) of the proposed kind.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005892 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DECODING METHOD, ENCODING METHOD, DECODER, AND ENCODER

(51) International classification :H04N 19/52
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/103395
Filing Date :28/06/2023
(87) International Publication No :WO 2025/000289
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)XIE, Zhihuang

(57) Abstract :
The present application provides a decoding method, an encoding method, a decoder, and an encoder. The decoding method comprises: determining whether a current block uses an intra block copy based on local illumination compensation (IBC-LIC) mode; if the current block uses the IBC-LIC mode, determining a first prediction mode, used by the current block, of the IBC-LIC mode; and on the basis of a model corresponding to the first prediction mode, performing illumination compensation on a first prediction block obtained by predicting the current block using an IBC mode used by the current block, so as to obtain a second prediction block of the current block. In the present application, the IBC-LIC mode is subdivided into prediction modes, and models are associated with the prediction modes, thereby avoiding the use of a unified model for illumination compensation, and improving the decoding performance of the decoder.

No. of Pages : 85 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005463 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LOW COMPLEXITY MULTIPLANE IMAGE PROFILE

(51) International classification	:H04N 19/597, H04N 21/81, H04N 21/854
(31) Priority Document No	:23306246.2
(32) Priority Date	:19/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069698 :11/07/2024
(87) International Publication No	:WO 2025/016874
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)GALPIN, Franck
3)THUDOR, Franck

(57) Abstract :
Systems, methods, and instrumentalities are disclosed for using a low complexity multiplane image (MPI) profile for an MPEG immersive video (MIV) standard. For example, a video encoding and/or decoding device may receive a representation of an MlV-encoded volumetric video that is encoded using a MPI format. The representation of the MlV-encoded volumetric video may be received via a single video bitstream. The device may receive an indication of a set of MPI parameters and a set of MIV parameters associated with an MlV-encoded volumetric video. The device may determine that the set of MPI parameters and the set of MIV parameters are associated with a low complexity configuration. The low complexity configuration may limit a rendering complexity of the MlV-encoded volumetric video. The device may encode and/or decode the representation of the MlV-encoded volumetric video based on the set of MPI parameters and the set of MIV parameters.

No. of Pages : 36 No. of Claims : 45

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005466 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TERMINAL PROFILE GENERATION

(51) International classification	:G06F 21/64, H04L 9/00, H04L 9/14, H04L 9/32, H04L 9/40
(31) Priority Document No	:18/353802
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037671 :11/07/2024
(87) International Publication No	:WO 2025/019277
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)RAGAB, Marawan
2)PEREMATKO, Alexandre
3)GIURCA, Catalin
4)HUDON-VOYER, Raphael
5)BELITSKY, Vitaliy

(57) Abstract :
The present application relates to devices and components including apparatus, systems, and methods to generate profiles, in an automated manner, for kernels to be utilized for data transfers.

No. of Pages : 42 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005467 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CENTRIFUGAL CLUTCH AND METHOD FOR REGENERATION OR MODIFICATION OF CLUTCH CHARACTERISTICS OF CENTRIFUGAL CLUTCH

(51) International classification :F16D 43/18
(31) Priority Document No :2023-126075
(32) Priority Date :02/08/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023813
Filing Date :01/07/2024
(87) International Publication No :WO 2025/028119
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)WATARAI Masato
2)NAGANA Goichi
3)YOKOMICHI Yuta

(57) Abstract :
Provided are: a centrifugal clutch that can simplify the job of replacing assist cam pieces as well as the job of assembling the centrifugal clutch; and a method for regeneration or modification of the clutch characteristics of the centrifugal clutch. A centrifugal clutch 200 is provided with a clutch weight 240 and an assist cam piece 220 on a drive plate 210 that is rotationally driven by the driving force of an engine. The clutch weight 240 has formed therein a weight-side follower part 245 that is rotationally displaced to the clutch-outer 250 side and that also rides up on the assist cam piece 220. The assist cam piece 220 is formed in an approximately square shape in plan view, and has, on the four lateral faces thereof, a first cam surface 221, a second cam surface 222, a third cam surface 223, and a fourth cam surface 224 that selectively slide against the weight-side follower part 245. In addition, in the assist cam piece 220, a mounting hole 225 is formed at a decentered position in a cross section of the assist cam piece.

No. of Pages : 43 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005470 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR MULTI-PUSCH CONFIGURED GRANT

(51) International classification	:H04L 1/1822, H04L 1/1867
(31) Priority Document No	:63/515637
(32) Priority Date	:26/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039530 :25/07/2024
(87) International Publication No	:WO 2025/024651
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)KUO, Ping-Heng
2)ROSSBACH, Ralf
3)YANG, Weidong

(57) Abstract :
Transmission occasions in a multi-PUSCH CG cycle can be identified as unused transmission occasions (UTOs) or used transmission occasions. HARQ PIDs for transmission occasions of the multi-PUSCH CG cycle can be determined prior to processing the first PUSCH. UTOs among all transmission occasions of the multi-PUSCH CG cycle can be determined based on a CG timer associated with the HARQ PIDs, status of a logical channel buffer associated with the multi-PUSCH CG, and prioritization of additional grants. HARQ PIDs can be remapped or changed to no longer be blocked by the CG timer. Overlapping transmission occasions of other grants may or may not be prioritized based on whether they overlap with multi-PUSCH CG transmission occasions already identified as UTOs. The use status of the transmission occasions can be reevaluated when certain conditions are met. Base stations can automatically refrain from decoding multi-PUSCH CG transmission occasions blocked by a CG timer.

No. of Pages : 42 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005472 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ASCAROSIDES AND INSECTICIDE COMBINATIONS AND METHODS FOR USE

(51) International classification	:A01N 25/12, A01N 25/04, A01N 43/70, A01N 43/68
(31) Priority Document No	:63/513860
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037825 :12/07/2024
(87) International Publication No	:WO 2025/019329
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MANOHAR, Murli
2)HIDALGO, Edison
3)WILMOTH, Gabriel

(57) Abstract :
Combinations of agents for preventing, treating, or controlling unwanted plants and methods of their use are provided. The combinations comprise at least one ascaroside (or a derivative or analog of an ascaroside) with at least one insecticide. The ascaroside can be combined with at least one insecticide to lessen the phytotoxic effects of the insecticide on the treated crop while simultaneously killing unwanted plants in the applied area. The ascarosides and insecticides may be provided in the same composition or may be applied together (i.e., substantially simultaneously) or sequentially.

No. of Pages : 61 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005680 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : VEHICLE ACCIDENT DETECTING DEVICE

(51) International classification	:G01S 5/22, G01S 5/30, G08G 1/16
(31) Priority Document No	:2023-127856
(32) Priority Date	:04/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026973 :29/07/2024
(87) International Publication No	:WO 2025/033233
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KIMURA, Yosuke
2)HAYASHI, Kunihiko
3)MANABE, Makoto

(57) Abstract :
A vehicle accident detecting device (2) comprises: a sound source position estimating unit (S210 to S250, S1110 to S1180); a vehicle body exterior determining unit (S260 to S330, S1190 to S1220); and a collision determining unit (S410, S450, S460, S480, S520 to S550). The sound source position estimating unit is configured to estimate an estimated sound source position, which is the position of a sound source, on the basis of the detection results of a plurality of sound detecting units (31 to 34) installed in the vehicle and configured to detect sound. The vehicle body exterior determining unit is configured to determine whether the estimated sound source position is on the vehicle body exterior of the vehicle. The collision determining unit is configured to determine that a collision accident has occurred if the vehicle body exterior determining unit determines that the estimated sound source position is on the vehicle body exterior.

No. of Pages : 48 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005684 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GAS DETECTING SYSTEM AND GAS DETECTING METHOD

(51) International classification :G01M 3/20, B64U 10/13, B64U 80/86, G01M 3/02, G05D 1/43
(31) Priority Document No :2023-105370
(32) Priority Date :27/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/022875
Filing Date :24/06/2024
(87) International Publication No :WO 2025/005053
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)ZHAO, Moju
4)YUKAWA, Ryunosuke
5)NAGATO, Keisuke
6)NAKAO, Masayuki

(57) Abstract :
Provided is a technique capable of efficiently detecting chemical substances with reduced power consumption. This gas detecting system comprises: a ground-level moving body that can move along the ground; one or more flying bodies that are mounted on the ground-level moving body and that can float in the air; and a sensor that is provided on at least the one or more flying bodies to detect a chemical substance in a gas. The gas detecting system performs detection using the sensor in a first mode in which the one or more flying bodies are mounted on the ground-level moving body, and then transitions to a second mode in which the one or more flying bodies are allowed to float from the ground-level moving body, and performs detection using the sensor.

No. of Pages : 39 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005691 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS OF ENRICHING AND ANALYZING METHYLATED DNA

(51) International classification :C12Q 1/6827, C12Q 1/6886
(31) Priority Document No :63/509353
(32) Priority Date :21/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035148
Filing Date :21/06/2024
(87) International Publication No :WO 2024/264010
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)PATEL, Abhijit Ajit

(57) Abstract :
Methods and compositions are provided that enable efficient and accurate characterization of epigenetic modifications of DNA. Some methods enable enrichment of DNA based on density of methylated CpG sites while preserving unique sequence representation of densely methylated DNA. Some methods enable amplification of DNA with restoration of methylation patterns at CpG sites in the DNA copies. Some methods can be applied to detection of cancer-specific or disease-specific methylation patterns from biological specimens.

No. of Pages : 57 No. of Claims : 51

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005693 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR PROVIDING FEEDBACK INFORMATION FOR REMOTE PHOTOGRAPHING AND ELECTRONIC DEVICE THEREFOR

(51) International classification	:H04N 23/661, H04N 23/80, H04N 23/68, H04N 23/57, H04N 21/4363
(31) Priority Document No	:10-2023-0081433
(32) Priority Date	:23/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007697 :05/06/2024
(87) International Publication No	:WO 2024/262843
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KIM, Jiwon
3)YOO, Nagyeom
4)KIM, Bonghee
5)LIM, Yujin

(57) Abstract :
A method by which a foldable electronic device provides feedback information for remote photographing, according to various embodiments, may include a step for executing a camera application for photographing a subject through at least one camera of the foldable electronic device, a step for identifying whether a shaking state of the foldable electronic device is a stable state while a folding angle of the foldable electronic device is within a predetermined angle range, a step for determining the quality of an image by analyzing the image obtained through the at least one camera when the shaking state of the foldable electronic device is the stable state, a step for identifying at least one other electronic device connected to the foldable electronic device through short-range wireless communication, a step for generating feedback information about the image on the basis of a result of determining the quality, when the at least one another electronic device is identified, a step for selecting at least one feedback output device to output the feedback information from among the at least one other electronic device and transmitting the feedback information to the selected at least one feedback output device, and when the at least one another electronic device is not identified, a step for outputting the feedback information through the foldable electronic device.

No. of Pages : 56 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005232 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : 2X7 ROTARY VALVE

(51) International classification :B01D 53/04
(31) Priority Document No :18/215856
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/033395
Filing Date :11/06/2024
(87) International Publication No :WO 2025/006166
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)JONAS, Gordon
3)WHITLEY, Roger D.
4)BHADRA, Shubhra Jyoti

(57) Abstract :
Disclosed herein are rotary valve assemblies, comprising a single rotor, for use in adsorption based separation processes. Also disclosed are adsorption based separation apparatuses including said rotary valve assemblies, and adsorption based separation processes using said adsorption based separation apparatuses.

No. of Pages : 29 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005233 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR PRODUCING CYCLIZED PRODUCT BY CYCLIZATION REACTION INVOLVING DEHYDRATION CONDENSATION OF CARBOXYLIC ACID ESTER DERIVATIVE, AND METHOD FOR PRODUCING 1,3,4-SUBSTITUTED-PYRAZOLE-5-CARBOXYLIC ACID ESTER

(51) International classification	:C07C 45/66, C07C 67/00, C07D 231/14, C07C 69/74
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/JP2023/027548 :27/07/2023
(87) International Publication No	:WO 2025/022637
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)KURODA Toshihiro
2)IIJIMA Daiki
3)WASUZU Ayase

(57) Abstract :
The present invention relates to a reaction method in which a carbonic acid ester is used as a dehydrating agent in a cyclization reaction involving dehydration condensation of a carboxylic acid ester derivative, and specifically relates to a method for producing an industrially applicable 1,3,4-substituted-pyrazole-5-carboxylic acid ester using a carbonic acid ester as a dehydrating agent in a reaction for cyclizing a hydrazinoacetic acid ester derivative.

No. of Pages : 15 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005235 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DETECTING CONDUIT DETACHMENT OF A CRANKCASE GAS SEPARATOR

(51) International classification :F01M 11/10, F01M 13/02, F01M 13/04, F01M 13/00
(31) Priority Document No :23181423.7
(32) Priority Date :26/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/064217
Filing Date :23/05/2024
(87) International Publication No :WO 2025/002679
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)POGÉN, Mats-Örjan
2)VEBERG, Joakim
3)STJERNSWÄRD, Per

(57) Abstract :
The present disclosure relates in an aspect to a method of detecting detachment of a gas flow conduit (18) arranged to be attached to a crankcase gas separator (1) in fluid connection with a crankcase (41) of a combustion engine (40). The method comprises measuring (S101) a load of a motor (23) operating the crankcase gas separator (1), determining (S102) whether at least one of the measured load exceeds an upper load threshold value and the measured load is below a lower load threshold value and if so, detecting (S103) that the gas flow conduit (18) is indicated to have been detached from the crankcase gas separator (1).

No. of Pages : 20 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005236 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SUBSTITUTED OXOISOINDOLINYL PIPERIDINE-2,6-DIONE COMPOUND AS ANTICANCER AGENT

(51) International classification	:A61P 35/00, C07D 401/14, A61K 31/435
(31) Priority Document No	:202311042284
(32) Priority Date	:23/06/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/US2024/034924 :21/06/2024
(87) International Publication No	:WO 2024/263853
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)PURANDARE, Ashok Vinayak
3)CHERNEY, Emily Charlotte
4)BALOG, James Aaron
5)PENMETSA, Suresh Babu Vishwa Krishna
6)NAIR, Satheesh Kesavan
7)SHIMPUKADE, Bharat Dinkar
8)KANTHETI, Durgarao

(57) Abstract :
Disclosed is a compound of Formula (I): or stereoisomers, tautomers, or salts thereof. Also disclosed are methods of using such compounds to decrease the levels of IKZF1-4 proteins; and pharmaceutical compositions comprising the compound. The compound is useful in the treatment of viral infections and proliferative disorders, such as cancer.

No. of Pages : 80 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005241 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FAP-TARGETING COMPOUND, AND RADIONUCLIDE-LABELED COMPLEX BASED THEREON, AND PREPARATION METHOD THEREFOR AND USE THEREOF

(51) International classification	:C07K 5/097, C07K 5/117, C07K 5/078, C07K 5/033, A61K 51/08
(31) Priority Document No	:202310747044.X
(32) Priority Date	:21/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/100415 :20/06/2024
(87) International Publication No	:WO 2024/260425
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CHENG, Zhen
2)QU, Chunrong
3)LAI, Chaoquan
4)CAO, Rui

(57) Abstract :
Disclosed in the present invention are a FAP-targeting compound, and a radionuclide-labeled complex based thereon and a preparation method therefor and the use thereof. The FAP-targeting compound has a structure as shown in formula (I), and has high affinity for a FAP target. A radiopharmaceutical obtained by means of labeling the FAP-targeting compound with a radionuclide such as 68Ga shows higher tumor uptake and longer tumor retention time, and can be used for the application and further development of FAP-targeting drugs.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005243 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OPTICAL MATERIAL DERIVED FROM A POLYMERIZABLE COMPOSITION CONTAINING A HETERODIFUNCTIONAL ALKYNE COMPOUND

(51) International classification	:C08G 18/38, C08G 18/75, C08G 18/67
(31) Priority Document No	:23306254.6
(32) Priority Date	:20/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070620 :19/07/2024
(87) International Publication No	:WO 2025/017197
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)FROMENTIN, Pierre
2)PHOMPAN, Waranya

(57) Abstract :
The invention relates to polymerizable composition comprising at least one polythiol, at least one polyisocyanate or polyisothiocyanate, and at least one polymerizable compound of formula (I), in which R1 and R2 represent a hydrogen atom, a substituted or unsubstituted alkyl group, an (hetero)aryl group, or R1 and R2, taken together, form a divalent group of formula -R1-R2-, in which -R1-R2- represents a substituted or unsubstituted alkylene group, Z represents OH, SH, NH2 or NHR4 in which R4 represents a substituted or unsubstituted alkyl group or (hetero)aryl group, and R3 represents a hydrogen atom, a substituted or unsubstituted alkyl group, an (hetero)aryl group, or a CR'1R'2Z' group in which R'1, R'2 and Z' are defined as R1, R2 and Z.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003961 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND APPARATUS OF SUPPORTING BEAM REPORTING

(51) International classification :H04W 24/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/109523
Filing Date :27/07/2023
(87) International Publication No :WO 2024/109139
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)ZHU, Chenxi
3)ZHANG, Yi
4)LIU, Bingchao

(57) Abstract :
Various aspects of the present disclosure relate to a method and apparatus of supporting beam reporting. An exemplary UE includes: at least one memory; and at least one processor coupled with the at least one memory and configured to cause the UE to: receive information indicating periodic DL RSs associated with all activated joint or DL TCI states of an activated BWP of a serving cell; determine whether an event associated with a UE initiated beam report is triggered based on measurements of the periodic DL RSs; and transmit the UE initiated beam report in a PUSCH in the case that the event associated with the UE initiated beam report is triggered.

No. of Pages : 58 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202617003964 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMPOSITES FORMED USING LEWIS-ACID POLYMERIZED POLYOLS AND METHODS OF PREPARING SAME

(51) International classification	:C08G 18/09, B29C 67/24, C08G 18/32, C08G 18/48, C08G 18/66
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/106025 :06/07/2023
(87) International Publication No	:WO 2025/007333
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SUN, Gang
4)KEATON, An Nguyen
5)BAGGIO, Enrico
6)DIENA, Paolo
7)KEATON, Richard

(57) Abstract :
Methods include forming a composite comprising, reacting: an isocyanate component; an isocyanate-reactive component that includes at least one Lewis acid catalyzed polyether polyol having a percent by weight (wt%) of 90 wt% or more polypropylene oxide, a primary hydroxy concentration of at least 30 wt%, a functionality of at least 2, an OH number in the range of 100 mg KOH/g to 800 mg KOH/g, an average acetal content of at least 0.05 wt%, and a water content in the range of 0.1 wt% to 2 wt% based on the weight of the isocyanate-reactive component; and wherein a reinforcing material is present in at least one of the isocyanate component, the isocyanate-reactive component, or a third component.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202617003968 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HIGH-STRENGTH HOT-ROLLED STEEL SHEET, MEMBER, AND PRODUCTION METHODS FOR HIGH-STRENGTH HOT-ROLLED STEEL SHEET AND MEMBER

(51) International classification	:C22C 38/00, C21D 9/46, C22C 38/14, C22C 38/60
(31) Priority Document No	:2023-120545
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023954 :02/07/2024
(87) International Publication No	:WO 2025/022951
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KOSAKA Noriaki
3)MATSUDA Hiroshi

(57) Abstract :
The present invention provides a high-strength hot-rolled steel sheet that has a high strength of at least 1180 MPa, has excellent ductility and stretch-flangeability, has excellent strain dispersion capability over a wide range of strain, and also has excellent low-temperature toughness. This high-strength hot-rolled steel sheet has a steel structure that has a prescribed component composition and a prescribed area percentage of fresh martensite, a prescribed area percentage of retained austenite, and a prescribed total area percentage of upper bainite, lower bainite, and tempered martensite, the average amount of C in solid solution in the retained austenite being 0.60–0.90 mass%, the total area percentage of crystal grains that have a circle-equivalent diameter of at least 15.0 μm being no more than 10.0%, the total area percentage of crystal grains that have a circle-equivalent diameter of at least 8.0 μm and an aspect ratio of at least 4.0 being no more than 10.0%, and the total area percentage of regions that have a circle-equivalent diameter of no more than 4.0 μm and an aspect ratio of at least 2.0 among regions of hard phases (retained austenite and fresh martensite) being at least 1.0%.

No. of Pages : 82 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003982 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR COUPLING A PLURALITY OF CARTS IN A GROW TOWER SYSTEM

(51) International classification	:A01G 31/04, A01G 31/06, B61B 13/02, A01G 9/02, A01G 9/24
(31) Priority Document No	:63/512119
(32) Priority Date	:06/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036953 :05/07/2024
(87) International Publication No	:WO 2025/010426
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CRAWFORD, Ryan Joseph
3)TUELLER, Todd Garrett
4)TUELLER, Johndavid

(57) Abstract :
The present disclosure presents systems and related methods for coupling a plurality of carts in a modular grow tower. One such system comprises a plurality of body frames positioned vertically, such that each body frame include tracks; carts configured to traverse the tracks, where each cart has a first end with at least one male engagement mechanism and a second end with at least one female engagement mechanism. Accordingly, the male engagement mechanism of a first cart is configured to engage the female engagement mechanism of a second cart in a removable manner. The system further includes lift frames located at opposite ends of the body frames, where each lift frame comprises a plurality of lift mechanisms configured to move the carts in a vertical direction between the tracks of the body frames; and/or a modular grow tower computing device configured to control an operation of the modular grow tower.

No. of Pages : 16 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005694 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN INSECTICIDAL MICROEMULSION CONTAINING AFIDOPYROPEN AND DINOTEFURAN, APPLICATION AND PREPARATION METHOD THEREOF

(51) International classification	:A01N 43/90, A01N 51/00, A01N 25/04, A01P 7/04
(31) Priority Document No	:202310748945.0
(32) Priority Date	:21/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/100363 :20/06/2024
(87) International Publication No	:WO 2024/260413
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)LIANG, Guan Feng
3)ZHANG, Chang Qing
4)HOU, Ying
5)WAN, Na Na
6)SONG, Huai Ting

(57) Abstract :
The present invention provides a microemulsion insecticidal composition containing afidopyropen and dinotefuran. The microemulsion has a low dosage of organic solvent, a high dosage of surfactant, a high utilization rate of liquid pesticide, less environmental pollution, relatively low surface tension, and good spreadability, and can promote the permeation of raw pesticide into insect and plant tissues.

No. of Pages : 16 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005698 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SECRET DISTRIBUTION METHOD, SECRET DISTRIBUTION SYSTEM, AND SECRET DISTRIBUTION PROGRAM

(51) International classification	:G09C 1/00, G06F 21/62
(31) Priority Document No	:2023-104035
(32) Priority Date	:26/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/019909 :30/05/2024
(87) International Publication No	:WO 2025/004688
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YAMAMOTO, Hirosuke

(57) Abstract :
The present invention achieves both confidentiality and availability of a secret sharing method. The present invention includes a distribution step in which a distributed data generation unit 14 generates distributed piece data from data to be distributed, and a reconstruction step in which a data restoration unit 15 reconstructs the data to be distributed by using the distributed piece data. In the distribution step, k distributed pieces and (one or two) spare distributed pieces are generated from the data to be distributed and are stored in each of a plurality of storage units 22. In the reconstruction step, when a group of distributed pieces collected from the storage units 22 satisfies a reconstruction distribution number, the data to be distributed is reconstructed by using the group of collected distributed pieces. However, when the reconstruction distribution number is not satisfied, the spare distributed pieces are used when reconstructing the data to be distributed.

No. of Pages : 53 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005699 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ENGINEERED AAV CAPSID PROTEINS

(51) International classification	:C12N 15/62, A61K 38/00, C07K 14/005, C07K 16/00, C07K 16/10
(31) Priority Document No	:63/511793
(32) Priority Date	:03/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/068552 :02/07/2024
(87) International Publication No	:WO 2025/008323
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KRAMER, Tal
3)LAWSON, Alastair David Griffiths
4)MACPHERSON, Alexander
5)SCHULZE, Monika-Sarah Elisabeth Dorothea
6)XU, Meiyu

(57) Abstract :
The present disclosure relates to an engineered capsid protein comprising an AAV capsid protein and an antibody fragment, wherein the antibody fragment comprises a bovine ultralong CDR-H3, or a portion thereof. The present disclosure also relates to an engineered capsid protein comprising an AAV capsid protein and an antibody fragment, wherein the antibody fragment comprises a knob domain of an ultralong CDR-H3, or a portion thereof. The disclosure further relates to a capsid comprising an engineered capsid protein, and to recombinant AAVs comprising said engineered capsid protein or capsid, and their use in therapy. The present disclosure also extends to methods of preparing said engineered capsid proteins, capsids and AAVs.

No. of Pages : 124 No. of Claims : 39

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005707 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : NEGATIVE ELECTRODE SHEET, ELECTROCHEMICAL DEVICE, AND PREPARATION METHOD FOR NEGATIVE ELECTRODE SHEET

(51) International classification	:H01M 4/36, H01M 4/133, H01M 4/1393, H01M 10/0525
(31) Priority Document No	:202310797433.3
(32) Priority Date	:30/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/102478 :28/06/2024
(87) International Publication No	:WO 2025/002381
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)AESC JIANGSU CO., LTD.
4)AESC ORDOS CO., LTD.
5)AESC SHANGHAI CO., LTD.
(72)**Name of Inventor :**
1)WANG, Yanqing
2)SUN, Huayu
3)LIU, Yongxing

(57) Abstract :
A negative electrode sheet, an electrochemical device, and a preparation method for the negative electrode sheet, relating to the technical field of secondary batteries. The negative electrode sheet comprises a current collector and a negative electrode active material layer. The negative electrode active material layer is located on at least one side of the current collector, and the negative electrode active material layer comprises a first active material layer and a second active material layer; the first active material layer and the second active material layer are stacked in the direction close to the current collector; and the structural stability parameter ratio S1/S2 of the first active material layer to the second active material layer satisfies 0.01-10.0. According to the negative electrode sheet, the electrochemical device, and the preparation method for the negative electrode sheet, by adjusting structural stability parameters of a double-layer structure in the negative electrode active material layer, the negative electrode active material layer forms a structure having a gradually decreasing hardness in the direction close to the current collector, so as to effectively optimize the pore distribution and the structural stability of the negative electrode active material layer, thereby improving the fast charging, cycle and storage performance of a lithium ion battery.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005508 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : NOVEL RUFOMYCIN ANALOGS AS CLPC1 PROTEASE MODULATORS HAVING ACTIVITY AGAINST MYCOBACTERIUM TUBERCULOSIS

(51) International classification	:A61K 31/395, C07K 7/64, A61K 38/00, A61K 31/33
(31) Priority Document No	:63/527925
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038472 :18/07/2024
(87) International Publication No	:WO 2025/019632
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FOTOUHI, Nader
2)LI, Guiying
3)KANEKO, Takushi

(57) Abstract :
The invention relates to novel rufomycin analogs targeting C1pC1 protease. The compounds of the invention have antibacterial activity, for example, with anti-tuberculosis properties, and are useful for the treatment of, for example, tuberculosis.

No. of Pages : 203 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005511 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROTEOSOME COMPLEX INHIBITORS TARGETING CLPP1P2 PROTEASE

(51) International classification :A61K 31/395, A61K 31/166, A61K 31/426, A61K 31/33
(31) Priority Document No :63/527917
(32) Priority Date :20/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038461
Filing Date :18/07/2024
(87) International Publication No :WO 2025/019626
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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Address of Applicant :80 Pine Street, 20th Floor New York, NY 10005 U.S.A.
(72)**Name of Inventor :**
1)FOTOUHI, Nader
2)LI, Guiying

(57) Abstract :
The present invention relates to compounds of formula (IA): including any stereochemically isomeric form thereof, or pharmaceutically acceptable salts thereof, for the treatment of tuberculosis.

No. of Pages : 139 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005528 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : WEARABLE ELECTRONIC DEVICE COMPRISING LENS ASSEMBLY

(51) International classification	:G02B 27/01, G02B 9/12, G02B 27/10, G02B 27/28, G02B 27/09
(31) Priority Document No	:10-2023-0083284
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/005479 :23/04/2024
(87) International Publication No	:WO 2025/005420
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KIM, Youngran

(57) Abstract :
A lens assembly is provided. The lens assembly comprises: a first lens which has positive refractive power, is fixed in position, and has a first film layer attached on one surface thereof; a second lens which has positive refractive power and is movable in position on the basis of the optical axis; and a third lens which has positive refractive power and is movable in position on the basis of the optical axis along with the second lens, wherein at least one of the second lens and the third lens has a mirror coating layer disposed on one surface thereof facing a display, the first lens, the second lens, and the third lens are sequentially arranged along the optical axis from the side of the eye of a user toward the display, and a ratio between a distance from the surface of the first lens at the side of the user's eye to an imaging surface of the display and a distance from the surface of the second lens at the side of the user's eye to the imaging surface of the display can satisfy the condition 1.55 Tdiopter / TTL, where TTL denotes the distance from the surface of the first lens at the side of the user's eye to the imaging surface of the display, and Tdiopter denotes the distance from the surface of the second lens at the side of the user's eye to the imaging surface of the display.

No. of Pages : 46 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005545 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : REVASCULARIZATION SYSTEM

(51) International classification :A61M 1/36, A61B 17/12
(31) Priority Document No :202310748062.X
(32) Priority Date :21/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/090920
Filing Date :30/04/2024
(87) International Publication No :WO 2024/260117
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZHANG, Wayne Wei
2)CHEN, Zhong
3)WU, Liping
4)ZHANG, Xiong
5)LI, Zhen

(57) Abstract :
The present invention relates to a revascularization system, comprising an arterial sheath, a bypass system, and a venous sheath which are connected in sequence. The arterial sheath is configured to be connected to the carotid artery, and the venous sheath is configured to be connected to a vein. The arterial sheath comprises a main body and a catheter seat located at the proximal end of the main body, and the proximal end of the catheter seat is communicated with a stent system that is used for loading and delivering a stent to the distal end of the main body. The bypass system comprises an inflow tube, an outflow tube, and a bypass assembly. A tube cavity is arranged in the bypass assembly, a blood filter is arranged in the tube cavity, and the blood in the tube cavity flows from the artery sheath to the venous sheath. The revascularization system of the present invention can establish reverse flow of blood from the carotid artery to the femoral vein, preventing blood clots that have detached during surgery from entering the brain.

No. of Pages : 39 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005548 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FILLING A GROOVE WITH A THERMOPLAST COMPOUND IN AN ELECTRIC MACHINE

(51) International classification	:H02K 3/493, H02K 15/00, H02K 15/12
(31) Priority Document No	:23182129.9
(32) Priority Date	:28/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065918 :10/06/2024
(87) International Publication No	:WO 2025/002773
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)BÜTTNER, Klaus
2)KATZENBERGER, Tobias
3)KIRCHNER, Florian
4)KIRCHNER, Klaus
5)PLOCHMANN, Bastian
6)WARMUTH, Matthias

(57) Abstract :
A groove closure of a winding groove of an electric machine is to be efficiently produced. For this purpose, a viscous groove closure material is provided (S5, S6), the thermoplastic matrix of which is mixed with magnetizable particles. The viscous groove closure material is applied (S7) into the groove of the electric machine, and finally the viscous groove closure material is cooled (S8) in the groove, whereby the groove closure material is cured in the groove.

No. of Pages : 15 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005287 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MANUFACTURING METHOD OF DECORATED NATURAL LEATHER

(51) International classification :B41M 5/00, C09D 11/10, C09D 11/102, C09D 11/107, C09D 11/108
(31) Priority Document No :EP23181335
(32) Priority Date :26/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065244
Filing Date :04/06/2024
(87) International Publication No :WO 2025/002728
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BERTELS, Ellen
2)LEHÉRICEY, Marie
3)LAZZARI, Dario
4)COURTET, Vincent
5)RAMA, Andrea
6)RINALDI, Davide

(57) Abstract :
A method of image recording on natural leather including the steps of: i) applying a base coat composition onto a surface of crusted leather, the base coat composition comprises water, a coloured pigment and a binder being a polyacrylate, a polyurethane, a polyamide or a polybutadiene, such as to form a base coat layer; and ii) applying a pre-treatment liquid onto at least a part of the base coat layer, the pre-treatment liquid comprising water, a fixing agent being a multivalent metal salt or a cationic polymer, a binder being a polyacrylate, a polyamide, a polyester, a polybutadiene or a polyurethane, such as to form a pre-treatment layer; and iii) inkjet printing an image onto the pre-treatment layer using an aqueous inkjet ink comprising a pigment and a water-soluble organic solvent. An image receiving natural leather substrate is also provided.

No. of Pages : 36 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005289 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR PRODUCING HOT-DIP AL-ZN-SI-MG-PLATED STEEL SHEET

(51) International classification :C23C 2/12, C22C 21/10, C22C 23/02
(31) Priority Document No :2023-125061
(32) Priority Date :31/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/008324
Filing Date :05/03/2024
(87) International Publication No :WO 2025/027918
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)IWANO Sumihisa
2)YOSHIDA Masahiro
3)TAIRA Shoichiro
4)SATO Youhei
5)KANNO Fumitaka

(57) Abstract :
The purpose of the present invention is to provide a method for producing a hot-dip Al-Zn-Si-Mg-plated steel sheet, wherein the production of Mg-containing dross can be suppressed and a hot-dip Al-Zn-Si-Mg-plated steel sheet with a superior external appearance can be obtained. In order to achieve this purpose, the present invention is a method for producing a hot-dip Al-Zn-Si-Mg-plated steel sheet using continuous hot-dip plating equipment, and is characterized by comprising a hot-dip plating step in which a substrate steel sheet is immersed in a plating bath that has a composition including 45-65 mass% Al, 1.0-4.0 mass% Si, and 1.0-10.0 mass% Mg, the remainder consisting of Zn and unavoidable impurities, wherein an Al-Mg alloy including 10-90 mass% Mg is used as a source material for the Mg in the plating bath.

No. of Pages : 14 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005294 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC DEVICES AND METHODS OF PROCESSING USER UTTERANCES

(51) International classification	:G10L 15/22, G10L 15/04, G10L 15/183, G06F 3/16
(31) Priority Document No	:10-2023-0097621
(32) Priority Date	:26/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010829 :25/07/2024
(87) International Publication No	:WO 2025/023762
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PARK, Sangmin
2)SONG, Gajin
3)KIM, Kyungtae

(57) Abstract :
An electronic device according to an embodiment is provided. The electronic device may comprise a memory for storing one or more computer programs. The electronic device may include one or more processors communicatively coupled to the memory. The one or more computer programs may include computer-executable instructions. The computer-executable instructions may be executed by the one or more processors to instruct the electronic device to receive a user's utterance. The computer-executable instructions may be executed by the one or more processors to instruct the electronic device to analyze the bias of the utterance or the bias of the user. The computer-executable instructions may be executed by the one or more processors to instruct the electronic device to generate a response including biased information on the basis of the result of analyzing bias in the utterance or the result of analyzing bias in the user. The computer-executable instructions may be executed by the one or more processors to instruct the electronic device to provide the response to the user.

No. of Pages : 42 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005296 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PRIVACY-PRESERVING SPLITTING OF NEURAL NETWORK MODELS FOR PREDICTION ACROSS MULTIPLE DEVICES

(51) International classification :G06N 3/08
(31) Priority Document No :18/348079
(32) Priority Date :06/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/055953
Filing Date :18/06/2024
(87) International Publication No :WO 2025/008703
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)RAO, Krishna Prasad Agara Venkatesha
2)KADAKOL, Akshay

(57) Abstract :
A first electronic device and a method for implementation for privacy-preserving splitting of neural network (NN) models for prediction across multiple devices is disclosed. The first electronic device applies an NN model on a received input datapoint to determine a set of feature maps. Each feature map is compared with the received input datapoint to determine a first NN sub-model including a first sub-set of NN layers. The determined first NN sub-model is applied on the received input datapoint to determine a first feature map. The first electronic device transmits the determined first feature map and information indicative of a second sub-set of NN layers of a second NN sub-model to a second electronic device. The second NN sub-model is used to determine a prediction output. The first electronic device receives the determined prediction output and controls rendering of the received prediction output on a display device.

No. of Pages : 53 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004218 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND APPARATUS OF SUPPORTING UPLINK CONTROL INFORMATION MULTIPLEXING

(51) International classification	:H04W 72/04, H04L 5/00, H04W 72/12, H04L 1/18, H04W 72/23
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/121978 :27/09/2023
(87) International Publication No	:WO 2024/159779
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LENOVO (BEIJING) LIMITED
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(72)**Name of Inventor :**
1)LING, Wei
2)ZHU, Chenxi
3)LIU, Bingchao

(57) Abstract :
Various aspects of the present disclosure relate to a method and apparatus of supporting uplink control information multiplexing. An exemplary method performed by a UE includes: receiving configuration information indicating a plurality of TRPs for a BWP of a serving cell; and determining PUCCH resources associated with a TRP of the plurality of TRPs to be transmitted in a slot from overlapping PUCCH resources associated with the TRP in the slot or from overlapping PUCCH resources and PUSCH resources which are associated with the TRP in the slot, wherein, the overlapping PUCCH resources or the overlapping PUCCH resources and PUSCH resources satisfy a predefined timing condition and UCI multiplexing is performed on the overlapping PUCCH resources or the overlapping PUCCH resources and PUSCH resources.

No. of Pages : 33 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004219 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ANNEALING AGENT

(51) International classification	:C04B 35/18, B28B 1/54, C01B 33/26, C04B 38/00
(31) Priority Document No	:FR2307540
(32) Priority Date	:13/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/069898 :12/07/2024
(87) International Publication No	:WO 2025/012452
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)CABODI, Isabelle
2)CITTI, Olivier
3)VESPA, Pierrick
4)S, Kumar Sathish
5)B, Kishore

(57) Abstract :
The invention relates to a particulate mixture intended to be used as an annealing agent; - consisting of sintered ceramic particles having a porosity greater than 20%; - having a chemical composition such that, in weight percentages on the basis of the oxides: Al2O3 + SiO2 70%, with SiO2 70% oxides other than SiO2 and Al2O3: making up the remainder to 100%; and - having a particle size distribution such that D90 5 millimeters and D10 0.5 millimeters, wherein D10 and D90 reprsent the particle sizes corresponding to the percentages that are equal to 10% and 90% by volume, respectively, on the particle size distribution curve of the particulate mixture, the particle sizes being classified in ascending order.

No. of Pages : 18 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004222 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SILOXANE MODIFIED AND SILANE MODIFIED POLYMERS VIA DIRECT INSERTION OF SILYL VINYL GROUPS INTO METAL-CARBON BONDS

(51) International classification	:C08F 8/42, C07F 7/08, C07F 7/18, C08F 10/00, C08F 210/16
(31) Priority Document No	:63/511642
(32) Priority Date	:01/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036073 :28/06/2024
(87) International Publication No	:WO 2025/010195
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SUN, Lixin

(57) Abstract :
Processes, and related compositions, to form a siloxane modified olefin-based polymer, a silane modified olefin-based polymer, or a silane, each process, as described herein. Each process forms an Si-C bond through insertion of silyl vinyl into a metal carbon bond. The silyl vinyl double bond directly inserts into the metal-carbon bond to form a new, for example, alkyl-Si linkage.

No. of Pages : 43 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004224 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PROCESS AND A SYSTEM OF CARBON OXIDES-FREE HYDROGEN PRODUCTION

(51) International classification	:C01B 3/38, C01B 3/50, C01B 3/36, C01B 3/48, C01B 3/56
(31) Priority Document No	:102023000015141
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/EP2024/025212 :19/07/2024
(87) International Publication No	:WO 2025/016560
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MANSOURI, Ali
2)AMIDEI, Simone

(57) Abstract :
The disclosure concerns a process of carbon oxides-free hydrogen production is disclosed. The process comprises the following steps: - heating a gas stream of a reacting compound including hydrogen atoms in absence of oxidizing agents, to thermally decompose the reacting compound into smaller product compounds, including hydrogen molecules, obtaining a stream of decomposition product compounds; - separating hydrogen molecules from other product compounds of the stream of decomposition product compounds; - reacting a portion of the stream of separated hydrogen molecules with a stream of an oxidizing agent, in particular oxygen or air, to obtain combustion product compounds, including steam and heat, in a stream of combustion product compounds; - providing heat obtained in the previous step to the step of heating the reacting compound; and wherein the process can comprise a step of - recovering energy from the stream of decomposition product compounds and/or from the stream of combustion product compounds. Additionally, a system of hydrogen production is also disclosed, the system being configured to operate according to the above process.

No. of Pages : 14 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004235 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RANDOM ACCESS IN LOWER-LAYER TRIGGERED MOBILITY PROCEDURE

(51) International classification	:H04W 74/08, H04W 72/04, H04W 74/00, H04W 52/14, H04L 5/00
(31) Priority Document No	:63/530514
(32) Priority Date	:03/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/040202 :30/07/2024
(87) International Publication No	:WO 2025/029817
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)YE, Chunxuan
3)WU, Dan
4)ZHANG, Dawei
5)NIU, Huaning
6)CUI, Jie
7)ZENG, Wei

(57) Abstract :
A method for performing a contention-free random access (CFRA) in a lower-layer triggered mobility (LTM) procedure from a serving cell to a target candidate cell is provided. The method includes determining, by a user equipment (UE), that random access response (RAR) reception is not configured for the UE. The method includes receiving, by the UE, a physical downlink control channel (PDCCH) order for transmitting a physical random access channel (PRACH) signal to the target candidate cell. The method includes determining, by the UE and based on the PDCCH order, a transmission power for transmitting the PRACH signal.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005901 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SLIDE RING AND SLIDE RING SEAL ARRANGEMENT

(51) International classification :F16J 15/34
(31) Priority Document No :10 2023 121 128.5
(32) Priority Date :08/08/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/065938
Filing Date :10/06/2024
(87) International Publication No :WO 2025/031632
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)LANG, Klaus

(57) Abstract :
The invention relates to the slide ring of a slide ring seal, comprising an annular main body (30) with a sliding surface (3a) directed in the axial direction (X-X) of the slide ring, a plurality of conveying grooves (5) formed in the sliding surface (3a), wherein the conveying grooves (5) have a groove beginning (51) and a groove end (52), wherein the groove end (52) is spaced apart from an outer edge (32) of the slide ring, and a connection groove (6) which is arranged in the sliding surface (3a) and connects at least two groove ends (52) of the conveying grooves (5) with one another such that, at the connection groove (6), it is possible to distribute pressure fields (7) at the groove ends (52) of the conveying grooves (5) during operation of the slide ring.

No. of Pages : 14 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005906 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS OF CHEMICAL SYNTHESIS OF PEPTIDES

(51) International classification	:C07K 1/04, C07K 1/06, C07K 1/107
(31) Priority Document No	:2309538.3
(32) Priority Date	:23/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/067557 :21/06/2024
(87) International Publication No	:WO 2024/261319
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)AL MUSAIMI, Othman
2)WILLIAMS, Daryl Robert

(57) Abstract :
The present invention relates to methods for the synthesis of peptides and related compounds supported on a solid polymeric resin. The inventive method provides synthetic schemes that permit the coupling of two or more peptide fragments attached to the same polymeric support, in a fashion that allows access to previously unobtainable structures, and provides a more convenient and higher-yielding approach to known peptides, including those of commercial significance.

No. of Pages : 42 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005907 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND DEVICE FOR DETERMINING OPERATION COMMAND OF CONTROLLER

(51) International classification	:G06F 3/01, G06F 3/00, G06V 40/20, G06F 3/048
(31) Priority Document No	:10-2023-0095412
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007537 :03/06/2024
(87) International Publication No	:WO 2025/023475
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)PARK, Miji
2)KIM, Sangheon
3)KIM, Youngjung
4)PARK, Hungi
5)AN, Jinwan
6)LEE, Sangyong
7)LEE, Jiwoo

(57) Abstract :
An electronic device according to one embodiment, when it is determined that an abnormality has occurred in a target controller among a plurality of controllers registered in the electronic device, displays a graphic affordance corresponding to the target controller on the basis of the abnormal state of the target controller, detects a user gesture for the displayed graphic affordance using a camera, and determines an operation command for the target controller indicated by the detected user gesture.

No. of Pages : 55 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005926 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMPOUND CONTAINING MULTI-FUSED RING STRUCTURE

(51) International classification	:C07D 471/04, C07D 519/00, C07D 498/04, A61K 31/437, A61K 31/4985
(31) Priority Document No	:202310802212.0
(32) Priority Date	:30/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/102306 :28/06/2024
(87) International Publication No	:WO 2025/002326
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LIU, Baomin
2)ZHU, Yan
3)HU, Jinfa
4)HUANG, Yu

(57) Abstract :
The present invention is in the field of pharmaceutical chemistry, and relates to a compound containing a multi-fused ring structure, specifically to a compound of formula (I), a stereoisomer or pharmaceutically acceptable salt thereof, a preparation method therefor, or a pharmaceutical composition thereof, and a use thereof in the preparation of a drug for treating diabetes or obesity-related diseases.

No. of Pages : 82 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005933 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SOLID FORMS OF A NUCLEOSIDE REVERSE TRANSCRIPTASE TRANSLOCATION INHIBITOR

(51) International classification :C07H 19/173, A61K 31/7076, A61P 31/14
(31) Priority Document No :63/523505
(32) Priority Date :27/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035590
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006586
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GILEAD SCIENCES, INC.
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(72)**Name of Inventor :**
1)SHI, Bing

(57) Abstract :
The present disclosure relates to crystalline and solvate forms of a nucleoside reverse transcriptase translocation inhibitor (NRTTI), and pharmaceutical compositions thereof, which are useful in the treatment and prevention of a Retroviridae viral infection including an infection caused by the HIV virus.

No. of Pages : 35 No. of Claims : 43

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202617005936 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CARBIDE MOLDED BODY AND PRODUCTION METHOD THEREFOR

(51) International classification	:C21C 5/28, C21C 1/02, C22B 1/242
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/JP2023/033271 :12/09/2023
(87) International Publication No	:WO 2025/057314
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)YUMOTO Atsushi
2)AOKI Toshikazu
3)SEKIYA Masahiro
4)KATO Tetsuya
5)KAMATA Muneyuki

(57) Abstract :
Provided is a carbide molded body obtained by molding a carbide powder/particular material and a binder. The carbide in the carbide molded body is configured such that: (a) the maximum particle diameter is less than 1/2 of the representative length d of the carbide molded body; and (b) when the carbide molded body comprises large particles that account for 70 vol% and small particles that account for 30 vol%, the ratio of the median particle diameter D50 of the large carbide particles to the median particle diameter D50 of the small carbide particles is 1.5 to 2.3. Also provided is a method for producing the carbide molded body in which the carbide raw material is subjected to sieving and crushing such that the carbide powder/particles have a particle size distribution similar to (a) and (b).

No. of Pages : 22 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005710 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR CONTROLLING THE PRODUCTION RATE OF A PROPYLENE HOMO- OR COPOLYMER IN A GAS PHASE REACTOR

(51) International classification	:B01J 8/18, B01J 19/00, B01J 19/18, B01J 19/24
(31) Priority Document No	:23181204.1
(32) Priority Date	:23/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067431 :21/06/2024
(87) International Publication No	:WO 2024/261238
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZITTING, Samuli
2)MATIKAINEN, Piia
3)ELOVAINIO, Erno
4)KIVELÄ, Jouni

(57) Abstract :
The invention concerns a Process for controlling the production rate of a propylene homo- or copolymer in a selected gas phase reactor of a multistage reactor system, the multistage reactor system comprising a first reactor and one or more gas phase reactor(s) downstream of the first reactor, wherein each gas phase reactor is equipped with a gas circulation line, a circulation gas compressor and a circulation gas cooler, wherein the circulation gas cooler comprises a cooling medium inlet, a cooling medium outlet and a cooling circuit, the process comprising the steps of a) polymerizing propylene and optional comonomer in the first reactor and the one or more gas phase reactor(s), wherein in each gas phase reactor a polypropylene homo- or copolymer is produced by feeding a circulation gas via the gas circulation line into the gas phase reactor and at the same time feeding cooling medium (cm) through the cooling circuit of the circulation gas cooler, wherein the cooling medium (cm) has a temperature Tin at the cooling medium inlet of the circulation gas cooler and a temperature Tout at the cooling medium outlet of the circulation gas cooler, wherein the circulation gas comprises propylene and optional comonomer and wherein the circulation gas is cooled by indirect heat exchange with the cooling medium (cm) in the cooling circuit of the circulation gas cooler, b) selecting one gas phase reactor from the one or more gas phase reactor(s) of the multistage reactor system as the selected gas phase reactor, c) calculating the production rate Z –X (kg/h) of the propylene homo- or copolymer produced in the selected gas phase reactor by formula (1), and d) controlling the production rate Z – X (kg/h) of the propylene homo- or copolymer produced in the selected gas phase reactor.

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005720 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM FOR CAPTURING CARBON DIOXIDE WITHIN GAS LOADED WITH CARBON DIOXIDE

(51) International classification :B01D 53/00, F25J 3/06
(31) Priority Document No :FR2307983
(32) Priority Date :25/07/2023
(33) Name of priority country :France
(86) International Application No :PCT/FR2024/051008
Filing Date :22/07/2024
(87) International Publication No :WO 2025/022067
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DU PARC, Bertrand

(57) Abstract :
The present invention relates to a carbon dioxide capture system (1), comprising a first heat exchanger (4a) and a second heat exchanger (4b), each of the heat exchangers (4) comprising a chamber (14), a first pass (12a) and a second pass (12b), characterized in that the first heat exchanger (4a) and the second heat exchanger (4b) are configured to be operated according to a first operating mode (101) and according to a second operating mode (102), the capture system (1) comprising control means (5) configured to effect an alternation between the first operating mode (101) and the second operating mode (102).

No. of Pages : 33 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005743 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : NOVEL HYDRAZONE DERIVATIVE AND AGENT FOR AGRICULTURAL AND HORTICULTURAL USE CONTAINING SAME AS ACTIVE INGREDIENT

(51) International classification :C07D231/12,A01N43/48,A01N43/50
(31) Priority Document No :2023-116792
(32) Priority Date :18/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/025816
Filing Date :18/07/2024
(87) International Publication No :WO 2025/018390
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)ARAKI Koichi
3)HANAGATA Satoshi
4)NAKAJIMA Asuka
5)MIYAMA Atsushi

(57) Abstract :
The present invention provides a compound which exhibits an excellent effect as an agent for agricultural and horticultural use, especially as a bactericide for agricultural and horticultural use. The present invention provides, as an active ingredient, a hydrazone derivative which is represented by formula (1) or a salt thereof. In the formula, R1 represents a hydrogen atom, a C1-6 alkyl group, or the like; R2 represents a formyl group, or may form a group represented by formula (2) together with R1; and R5 represents OR6 or NR7R8, wherein R6 represents a C1-6 alkyl group, R7 represents a hydrogen atom or a C1-6 alkyl group, and R8 represents a C1-6 alkyl group, or may form a saturated 4-7 membered ring together with a nitrogen atom to which R7 and R8 are bonded.

No. of Pages : 147 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005752 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MECHANISMS FOR SENSING SERVICE CONTINUITY

(51) International classification	:H04W 36/16, H04W 4/02, H04W 48/00, H04W 4/021
(31) Priority Document No	:63/528192
(32) Priority Date	:21/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038714 :19/07/2024
(87) International Publication No	:WO 2025/024261
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)SETHI, Anuj
2)SON, Jung, Je
3)AHMAD, Saad
4)ABBAS, Taimoor
5)WANG, Zhibi

(57) Abstract :
Systems, methods, devices, and instrumentalities are described herein related to sensing service continuity. A wireless transmit/receive unit (WTRU) may connect with a first cell. The WTRU may send a first message to a network node that indicates sensing and location related information. The WTRU may receive a second message from the network node that indicates a sensing service associated with a sensing service area restriction (SSAR) list. The WTRU may determine that the sensing service is activated. The WTRU may perform idle mode cell selection and reselection procedure based on the sensing service associated with the SSAR list. The WTRU may determine the quality of the first cell falls below a threshold. The WTRU may connect with a second cell for reselection based on the SSAR list and determination of the quality of the first cell falling below the threshold.

No. of Pages : 30 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005557 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY ASSEMBLY

(51) International classification	:H01M 10/613, H01M 50/207, H01M 10/6556, H01M 10/6551, H01M 50/211	(71)**Name of Applicant :** **1)LG ENERGY SOLUTION, LTD.** Address of Applicant :Tower1, 108, Yeoui-daero, Yeongdeungpo-Gu, Seoul 07335 Republic of Korea
(31) Priority Document No	:10-2023-0119301	(72)**Name of Inventor :**
(32) Priority Date	:07/09/2023	**1)JEONG, Chan-Young**
(33) Name of priority country	:Republic of Korea	**2)SIM, Chang-Hwi**
(86) International Application No	:PCT/KR2024/008352	**3)OK, Seung-Min**
Filing Date	:17/06/2024	**4)LEE, Jeong-Won**
(87) International Publication No	:WO 2025/053386	**5)JO, Sang-Hyun**
(61) Patent of Addition to Application Number	:NA	**6)CHOI, Yeo-Joo**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A battery assembly is disclosed. The battery assembly according to one embodiment of the present invention may comprise: a plurality of battery cells stacked in the left-right direction, each including an accommodation part that includes an electrode assembly, and a sealing part that extends from the accommodation part in the forward direction; an upper plate including a flat plate part on which the plurality of battery cells are placed, and a main groove extending in the left-right direction and accommodating at least a portion of the sealing part; and a lower plate coupled to the lower surface of the upper plate.

No. of Pages : 23 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005565 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LIQUID COATING METHOD AND LIQUID COATING DEVICE

(51) International classification	:B05D 1/26, B05C 5/00, B05C 11/00, B05C 11/10, B05C 13/02
(31) Priority Document No	:2023-107909
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023446 :28/06/2024
(87) International Publication No	:WO 2025/005210
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)IKUSHIMA, Kazumasa

(57) Abstract :
[Problem] To solve the problem of degradation of coating quality that occurs when the width of a concave coating region changes between a start point and an end point of a coating path. [Solution] Provided is a liquid coating method for filling a liquid material into a coating region comprising a gap between an inner wall surface of a concave section (201) of a workpiece (111) and outer peripheries of components (202, 203) disposed in the concave section (201). The liquid coating method comprises: a position acquisition step in which positional coordinates of the components (202, 203) are acquired on the basis of a captured image that includes characteristic portions of the components (202, 203); a coating path setting step in which the coating region and a coating path for coating by a discharge device (102) are set on the basis of the positional coordinates; a coating parameter setting step in which the coating path of the discharge device (102) is divided on the basis of the positional coordinates and a coating quantity is set for each section of the divided coating path; and a coating step in which the discharge device (102) is moved along the coating path to coat the coating region with the liquid material. Also provided is a liquid coating method device for executing the liquid coating method.

No. of Pages : 32 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005584 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LUBRICATION/COOLING SYSTEM FOR AN AIRCRAFT, AND HYDRAULIC ENCLOSURE

(51) International classification :F02C 7/06, F02C 7/14, F02K 5/00
(31) Priority Document No :FR2306880
(32) Priority Date :29/06/2023
(33) Name of priority country :France
(86) International Application No :PCT/FR2024/050758
Filing Date :11/06/2024
(87) International Publication No :WO 2025/003590
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)ROBERT, Olivier
3)VIVE, Loïs Pierre Denis
4)APOSTIN, Lucie Stéphanie

(57) Abstract :
Disclosed is a lubrication/cooling system (100) for an aircraft, comprising: a first circuit (20), a second circuit (30), a third circuit (40) for circulating a lubricating and/or cooling fluid (13), a first pump (50) and a second pump (60) for circulating the lubricating and/or cooling fluid (13), a first heat exchanger (90); the first pump (50) is operationally connected to a gas turbine (9) so as to be actuated during all the operating phases of the gas turbine (9); the second pump (60) is operationally connected to a pusher propeller (3) so as to be actuated during all the operating phases of the pusher propeller (3). Also disclosed are a turbine engine and an aircraft comprising such a system.

No. of Pages : 14 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005605 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TERMINAL, BASE STATION, COMMUNICATION METHOD, AND INTEGRATED CIRCUIT

(51) International classification	:H04W 24/10, H04W 8/22, H04W 52/02
(31) Priority Document No	:2023-129364
(32) Priority Date	:08/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026272 :23/07/2024
(87) International Publication No	:WO 2025/033162
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)YAMAMOTO, Tetsuya
2)SUZUKI, Hidetoshi

(57) Abstract :
This terminal is provided with: a control circuit that determines control information pertaining to at least one of a calculation processing amount and power consumption, which are due to the use of an artificial intelligence model on a terminal side; and a transmission circuit that transmits the control information.

No. of Pages : 53 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005608 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DIGITAL VEHICLE KEY SHARING METHOD AND APPARATUS AND STORAGE MEDIUM

(51) International classification :H04L 9/40
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/102219
Filing Date :25/06/2023
(87) International Publication No :WO 2025/000152
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CHEN, Wenxuan

(57) Abstract :
The present disclosure provides a digital vehicle key sharing method and apparatus and a storage medium. The method comprises: sending a request message to a cloud server of a vehicle, wherein the request message is used for requesting to initiate digital vehicle key sharing; receiving a first CSR returned by the cloud server; signing the first CSR on the basis of a private key of a vehicle key certificate of a vehicle owner device to obtain a first certificate, wherein the first certificate comprises digital vehicle key information shared by the vehicle owner device to a friend-end device; and storing the first certificate to the cloud server. According to the present disclosure, the asynchronization of vehicle key certificate sharing is realized, so that the digital vehicle key is asynchronously shared to the friend-end device, thereby increasing the sharing success rate of the digital vehicle key, and achieving high availability.

No. of Pages : 37 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004638 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : O/W-EMULSION COMPOSITIONS CONTAINING A HYDROPHOBICALLY-MODIFIED POLYSACCHARIDE COMPOUND AND AN AQUEOUS PHASE FILM FORMER

(51) International classification	:A61Q 1/00, A61K 8/06, A61K 8/31, A61K 8/58, A61K 8/73
(31) Priority Document No	:18/345554
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035979 :28/06/2024
(87) International Publication No	:WO 2025/006854
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YANG, Yixin
2)BELLAMY, Treasure
3)ZARKET, Brady

(57) Abstract :
The invention relates to oil-in-water (o/w) emulsion compositions, preferably for skin, including at least one hydrophobically-modified polysaccharide compound and at least one aqueous phase film former, as well as to methods including such emulsion compositions in application.

No. of Pages : 48 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202617004639 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INTEGRATED MONITORING DEVICE, METHOD, AND PROGRAM

(51) International classification :G06Q 50/10
(31) Priority Document No :2023-116599
(32) Priority Date :18/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/024560
Filing Date :08/07/2024
(87) International Publication No :WO 2025/018197
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)TERANISHI, Shota
2)EGUCHI, Katsuya

(57) Abstract :
The present invention coordinates information collected from a plurality of monitoring devices about equipment provided at identical properties. An integrated monitoring device according to one embodiment of the present disclosure collects information about equipment from a first monitoring device that monitors equipment provided at a plurality of properties and a second monitoring device that monitors equipment provided at a plurality of properties. A control unit of the integrated monitoring device acquires information about the properties at which the equipment monitored by the first monitoring device is provided, acquires information about the properties at which the equipment monitored by the second monitoring device is provided, identifies identical properties from the information about the properties at which the equipment monitored by the first monitoring device is provided and the information about the properties at which the equipment monitored by the second monitoring device is provided, and associates and stores information about the equipment provided at identical properties.

No. of Pages : 42 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004640 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS OF BUFFER PREPARATION FOR A THERAPEUTIC PROTEIN FORMULATION

(51) International classification	:A61K 9/08, A61K 47/02, A61K 47/12, A61K 47/26
(31) Priority Document No	:63/514444
(32) Priority Date	:19/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038638 :19/07/2024
(87) International Publication No	:WO 2025/019728
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NEGRON MARTY, Arnaldo
3)REYES APONTE, Ivette

(57) Abstract :
The present disclosure provides materials and methods for preparing a buffer for a therapeutic protein formulation comprising (a) combining a calcium salt, an organic acid and a disaccharide at a temperature equal to or greater than 22 °C to produce an admixture, and (b) adding sodium hydroxide to the admixture of (a) by bolus addition.

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004647 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : EDGE CONNECTIVITY GATEWAY

(51) International classification :H04L 9/40, H04L 67/56
(31) Priority Document No :63/516706
(32) Priority Date :31/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037487
Filing Date :11/07/2024
(87) International Publication No :WO 2025/029445
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)RAMACHANDRAN, Arun

(57) Abstract :
A disclosed method facilitates communications between an edge device and a cloud-based service component via an enterprise proxy without configuring the enterprise proxy to allow access to a service domain associated with the cloud-based service component. The method includes receiving, at a first proxy on the edge device, a service domain connection request from the service agent that specifies a service domain associated with the cloud-based service component. The first proxy responds to the first connection request by transmitting a sequence of nested connection requests including an inner connection request and an outer connection request. The inner connection request establishes a first communication channel between the first proxy and a cloud-based gateway. The outer connection request is transmitted along the first communication channel and establishes a second communication channel between the cloud-based gateway and the service domain requested by the service agent.

No. of Pages : 20 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004652 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SLICE-BASED NETWORK SELECTION

(51) International classification :H04W 48/18
(31) Priority Document No :20230100663
(32) Priority Date :09/08/2023
(33) Name of priority country :Greece
(86) International Application No :PCT/US2024/037887
Filing Date :12/07/2024
(87) International Publication No :WO 2025/034355
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)LOTFALLAH, Osama
4)ZISIMOPOULOS, Haris
5)PHUYAL, Umesh
6)KADIRI, Prasada Veera Reddy

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication and initiating a network search. Some aspects more specifically relate to initiating the network search in accordance with a registered network not supporting a slice that corresponds to a service to be provided to a user equipment (UE). Some other aspects relate to selecting a network selection mode associated with performing a network search based on or otherwise in accordance with an indicator that indicates a network selection mode. In some aspects, the indicator is whether slice-based network selection information is configured on the UE.

No. of Pages : 37 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005764 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AMMONIA-HYDROGEN MIXED FUEL PRODUCTION APPARATUS, FUEL SUPPLY SYSTEM, AND HYDROGEN PRODUCTION METHOD

(51) International classification :C01B3/04,B01J23/42,C01B3/06
(31) Priority Document No :2023-118300
(32) Priority Date :20/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/025912
Filing Date :19/07/2024
(87) International Publication No :WO 2025/018410
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)INOMATA Makoto
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(57) Abstract :
[Problem] To provide: an ammonia-hydrogen mixed fuel production apparatus capable of stably obtaining hydrogen from ammonia even when there is a change in the required ratio of fuel; and a fuel supply system. [Solution] An ammonia-hydrogen mixed fuel production apparatus 1010A comprises: an oxygen separation device 13 that separates oxygen (O2) 12 at a desired concentration from air 11; a reforming reactor 15 that converts ammonia (NH3) supplied from a raw material supply unit 14 into hydrogen (H2) by using the oxygen having the desired concentration from the oxygen separation device 13; and a gas component analyzer 17 that measures the concentration of one or both of hydrogen and ammonia in a reformed gas 16 from the reforming reactor 15.

No. of Pages : 38 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005765 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STEEL MILL OFFGAS SEPARATION AND PURIFICATION

(51) International classification :B01D 53/52, B01D 53/75, B01D 53/86
(31) Priority Document No :18/216179
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035380
Filing Date :25/06/2024
(87) International Publication No :WO 2025/006445
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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6)ZHANG, Yu
7)GIRAUD, Thierry
8)GRAHAM, David Ross
9)AMOTT, Toby
10)MOCSARI, Jeffrey Carl

(57) Abstract :
A method comprising contacting an offgas stream comprising H2, H2O, CO, CO2, and at least one impurity comprising COS with at least one metal oxide to catalyze a reaction of H2O and COS to form H2S and CO2 in the offgas stream; contacting the offgas stream with an H2S-adsorbent to remove H2S from the offgas stream to produce a treated gas stream; and separating the treated gas stream to produce a carbon dioxide-enriched stream and a carbon dioxide-depleted stream.

No. of Pages : 15 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005766 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HETEROARYL-AMINE COMPOUNDS AND USE THEREOF AS HDAC6 INHIBITORS

(51) International classification	:A61K 31/437, A61K 31/498, A61K 31/4985, A61P 9/00, A61P 25/04
(31) Priority Document No	:23180701.7
(32) Priority Date	:21/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067567 :21/06/2024
(87) International Publication No	:WO 2024/261329
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)CELANIRE, Sylvain
2)ROMBOUTS, Frederik Jan Rita
3)SENNHENN, Peter Christian

(57) Abstract :
The present invention relates to a compound of formula (I) or a pharmaceutically acceptable salt and/or solvate thereof, wherein Y1 is a 9- or 10-membered bicyclic heteroaryl, Y2 is a 5- or 6-membered heteroaryl or 6-membered aryl, L is a linker, Z1' is selected from -NR23' R24' and -(C3-C7) heterocyclo alkyl comprising at least one nitrogen atom, and R23' and R24' may be various groups. The present invention further relates to a compound of formula (I) as HDAC6 inhibitor, typically for use in the treatment and/or the prevention of an HDAC6-associated disease, such as cancers, neurodegenerative diseases, neuropathies, cardiovascular diseases, or metabolic or hormonal disorders.

No. of Pages : 317 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005767 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR HEAT RECOVERY IN AN OXY-FUEL FIRED GLASS FURNACE

(51) International classification	:C03B 5/235, C03B 5/237, C03B 3/02, F23D 14/22
(31) Priority Document No	:63/524752
(32) Priority Date	:03/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035509 :26/06/2024
(87) International Publication No	:WO 2025/010172
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)VINOD, Ashwin

(57) Abstract :
Processes and systems for glass making can utilize heat recovery to improve operational efficiency and flexibility of operation to provide improved yield, higher quality, or more consistent quality glass, and/or other efficiencies. Some embodiments can utilize adjustments in burner operation to account for different manufacturing conditions to provide improved quality of fabricated glass to provide improved yields of glass with a more efficient utilization of heat, which can improve the environmental impact associated with the manufacturing process in addition to improving the operational efficiency and flexibility of the glass manufacturing process.

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005768 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SEAT-ATTACHED AIRBAG DEVICE AND METHOD FOR FOLDING AIRBAG

(51) International classification :B60R 21/207, B60R 21/231, B60R 21/237
(31) Priority Document No :2023-132161
(32) Priority Date :14/08/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/026835
Filing Date :26/07/2024
(87) International Publication No :WO 2025/037526
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)IWAMA, Toshiki
2)OHNO, Mitsuyoshi
3)SUZUKI, Yu
4)HASHIDO, Tatsuya

(57) Abstract :
The present invention provides a seat-attached airbag device comprising an airbag that has: a pair of front-rear chambers which expand and deploy forward on the right and left sides of the head of a passenger as a result of being supplied with gas blown out from an inflator at the time of a vehicle collision; and an airbag main body which moves forward between the head of the passenger and the ceiling with the expansion and deployment of the pair of front-rear chambers, which expands and deploys rearward between the pair of front-rear chambers as a result of being supplied with gas from the pair of front-rear chambers, and which is disposed on the forward side of the passenger. The airbag has, on the rear side of the airbag main body, a pushing structure which pushes the airbag main body forward.

No. of Pages : 34 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004236 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LITHIUM RECOVERY METHOD AND LITHIUM RECOVERY DEVICE

(51) International classification	:C22B 26/12, C22B 1/02, C22B 3/02, C22B 3/06, C22B 3/20
(31) Priority Document No	:2023-109269
(32) Priority Date	:03/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024151 :03/07/2024
(87) International Publication No	:WO 2025/009576
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MURAOKA Hiroki

(57) Abstract :
Provided are a lithium recovery method and a lithium recovery device with which it is possible to improve the lithium recovery rate while reducing impurities when recovering lithium from a roasted spent lithium ion battery (black mass), said lithium recovery method having: a leaching step in which an acidic solution containing an inorganic acid is added to a lithium-containing starting material to cause lithium to leach into the acidic solution; a precipitating step in which a first slurry obtained in the leaching step is neutralized to obtain a precipitate; a solid-liquid separating step in which a second slurry obtained in the precipitating step is subjected to solid-liquid separation; a washing step in which a solid phase obtained in the solid-liquid separating step is washed with a washing liquid; and a recycling step in which a post-washing liquid obtained in the washing step is reused in one or both of the leaching step and the precipitating step.

No. of Pages : 26 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004237 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PANEL-SPECIFIC POWER CONTROL FOR MULTI-PANEL OPERATIONS

(51) International classification	:H04W 52/36, H04W 52/42
(31) Priority Document No	:63/516662
(32) Priority Date	:31/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/040184 :30/07/2024
(87) International Publication No	:WO 2025/029802
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)SUN, Haitong
5)ZENG, Wei
6)YANG, Weidong

(57) Abstract :
An apparatus configured to decode, based on signaling received from a base station, a configured maximum transmission power, wherein the signaling is radio resource control (RRC) signaling and generate, for simultaneous transmission via a first antenna panel and a second antenna panel, uplink transmissions that do not exceed the configured maximum transmission power.

No. of Pages : 40 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202617004239 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR DETERMINING INTERACTION GEOMETRIES

(51) International classification :G16B 15/30, G01N 21/35, G16B 40/10
(31) Priority Document No :2310796.4
(32) Priority Date :13/07/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/EP2024/069808
Filing Date :12/07/2024
(87) International Publication No :WO 2025/012426
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
A method of determining the geometry of interaction between a protein or nucleic acid and one or more chemical entities, the method comprising the steps of: (a) providing an experimentally obtained multi-dimensional spectrum for a sample comprising the protein or nucleic acid and the one or more chemical entities; (b) providing two or more structural hypotheses; (c) obtaining a computationally generated multi-dimensional spectrum of the same type as the experimentally obtained multi-dimensional spectrum for each of the two or more structural hypotheses; (d) determining which of the computationally generated multi-dimensional spectra best fits the experimentally obtained multi-dimensional spectrum; and (e) based on step (d), identifying the geometry of interaction between the protein or nucleic acid and one or more chemical entities.

No. of Pages : 49 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202617004240 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CUTTING INSERT WITH COOLING CHANNEL FEATURE

(51) International classification	:B23B 27/10, B23B 27/16, B23C 5/20, B23C 5/22, B23C 5/28
(31) Priority Document No	:63/522352
(32) Priority Date	:21/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IL2024/050546 :03/06/2024
(87) International Publication No	:WO 2024/261745
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A cutting insert includes a corner cutting region and a cooling channel formed in a wall cavity. The cutting insert includes a body having an upper insert surface, a lower insert surface defining a lower insert plane, and at least one sidewall extending therebetween. The corner cutting region is defined between the at least one sidewall and the upper insert surface. The at least one sidewall is formed with at least one cooling channel formed in a wall cavity defining a coolant flow' path having an upstream section with a coolant inlet facing the lower insert plane. The coolant flow' path further has a downstream section extending beneath the corner cutting region. The coolant flow' path is at least partially exposed to an exterior of the cutting insert and includes an arcuate portion between the upstream section and the downstream section.

No. of Pages : 29 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004251 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HARDWARE OFFLOAD OF QUIC DISTRIBUTED DENIAL OF SERVICE PROTECTION

(51) International classification	:H04L 45/74, H04L 45/745, H04L 69/00, H04L 69/16, H04L 69/164
(31) Priority Document No	:63/515475
(32) Priority Date	:25/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036844 :05/07/2024
(87) International Publication No	:WO 2025/024108
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A network interface controller device identifies a CID (connection identifier) within a QUIC packet received at network interface hardware. The network interface controller device determines whether the CID is present in a set of CIDs stored at the network interface controller device. Each CID in the set of CIDs has previously been communicated to the network interface controller device by a QUIC server that executes external to the network interface controller device. If the CID is present in the set of CIDs, the network interface controller device passes the QUIC packet to the QUIC server. Otherwise, if the CID is not present in the set of CIDs, the network interface controller device generates a QUIC stateless reset packet targeted at a source address identified from the QUIC packet, initiates communication of the QUIC stateless reset packet at the network interface hardware and discards the QUIC packet.

No. of Pages : 19 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005637 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS, ARCHITECTURES, APPARATUSES AND SYSTEMS FOR INFORMING CHANGED QUALITY OF SERVICE INFORMATION IN NETWORK ELEMENTS IN IoT NETWORKS

(51) International classification :H04W 28/24
(31) Priority Document No :63/528118
(32) Priority Date :21/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038750
Filing Date :19/07/2024
(87) International Publication No :WO 2025/024278
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)ROY, Michel
5)AHMAD, Saad

(57) Abstract :
Procedures, methods, architectures, apparatuses, systems, devices, and computer program products for informing changed quality of service information in network elements in IoT networks are described. A gateway device receives information comprising a first set of Quality of Service, QoS, requirements, the information originating from a first network, determines a client device, in a second network and for which the gateway device acts as a gateway to the first network, involved in at least one traffic flow impacted by the first set of QoS requirements, transmits, to the client device, information indicative of the first set of QoS requirements, receives, from the client device, information indicative of whether the first set of QoS requirements is accepted or rejected by the client device, and transmits, to the first network, the information indicative of whether the first set of QoS requirements are accepted or rejected by the client device.

No. of Pages : 39 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005642 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC DEVICE AND GESTURE-BASED PAYMENT METHOD USING SAME

(51) International classification :G06F 3/04883, G06Q 20/32, G06Q 20/40, G06Q 20/14, G06F 3/041
(31) Priority Document No :10-2023-0082363
(32) Priority Date :27/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/008951
Filing Date :27/06/2024
(87) International Publication No :WO 2025/005678
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)HEO, Jungah
6)GIM, Eunsil
7)HEO, Sangman
8)HEO, Seunghyuck

(57) Abstract :
An electronic device according to an embodiment of the present disclosure may include: a housing configured to be movable between a folded position and an unfolded position; a first flexible display visible from a front side of the housing in the unfolded position of the housing; a second display visible from a rear side of the housing in the unfolded position of the housing; and at least one processor electrically connected to the first flexible display, the second display, at least one camera, and a memory, wherein the at least one processor may configure to execute a payment service based on a payment means by using the at least one camera when movement of a touch input with respect to the second display is detected.

No. of Pages : 73 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005646 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OPTICAL FIBER WITH AN ACOUSTICALLY SENSITIVE FIBER BRAGG GRATING AND ULTRASOUND SENSOR INCLUDING THE SAME

(51) International classification	:G01S 15/89, G01B 11/24, G01N 29/24, A61B 6/00
(31) Priority Document No	:63/522793
(32) Priority Date	:23/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034910 :21/06/2024
(87) International Publication No	:WO 2024/263842
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LI, Yihang
3)ZHAO, Guangming
4)ZHU, Jiangang
5)YANG, Lan
6)LINHUA, Xu

(57) Abstract :
The optical fiber with an acoustically sensitive fiber Bragg grating includes an optical fiber core with a pair of fiber Bragg gratings formed therein, such that each of the fiber Bragg gratings is spaced apart from the other. A cladding material is disposed on and surrounds at least a portion of the optical fiber core. The cladding material has at least one material property associated therewith, where the at least one material property may be a smaller Young's modulus than a Young's modulus of the optical fiber core, a larger photo-elastic coefficient than a photo-elastic coefficient of the optical fiber core, or combinations thereof. An ultrasound sensor includes at least one of the optical fibers embedded in a polymer layer, along with a backing layer and an acoustic matching layer.

No. of Pages : 40 No. of Claims : 45

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005647 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HIGH ENERGY, LONG CYCLE LIFE CATHODE MATERIALS AND CELLS EMPLOYING THE SAME

(51) International classification	:H01M 4/525, H01M 4/131, H01M 10/052
(31) Priority Document No	:63/522514
(32) Priority Date	:22/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034909 :21/06/2024
(87) International Publication No	:WO 2024/263841
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SAHIN, Kenan, E.
2)NELSON, Jennifer, A.
3)ROSINA, Kenneth
4)DALTON-CASTOR, Sharon
5)TREGER, Jack

(57) Abstract :
Provided are electrochemically active materials, cathodes or electrochemical cells that include the electrochemically active materials, and processes of producing the electrochemical materials. Electrochemical materials as provided herein include a first composition of the formula Li1+aMO2+b (Formula I) where -0.3=a=1.3 and -0.3=b=1.3 and where M includes 30 at% to 70 at% Mn and 25 at% to 70 at% Ni, the first composition formed of a polycrystalline morphology including a plurality of crystallites and a grain boundary between adjacent crystallites, the grain boundary including a second composition of the formula Li1+aM'O2+b (Formula II) where -0.1=a=1.3 and -0.3=b=1.3, wherein the grain boundary includes one or more enrichment elements in at least a portion thereof, the one or more enrichment elements present at a higher atomic percentage in the portion than in an adjacent crystallite, wherein the one or more enrichment elements is Co, Al, or both Co and Al.

No. of Pages : 43 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005774 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEVICE AND METHOD FOR HONING TAPERED ROLLERS

(51) International classification :B24B 5/24, B24B 19/06, F16C 33/36
(31) Priority Document No :10 2023 119 195.0
(32) Priority Date :20/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/DE2024/100629
Filing Date :11/07/2024
(87) International Publication No :WO 2025/016506
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)HEUER, Werner
2)ACHTZEHN, Patrick
3)GONCALVES NETO, Luiz Mauricio
4)MUELLER, Matthias

(57) Abstract :
The invention relates to a honing device (1) for processing tapered rollers (2), comprising two honing rolls (3, 4), which are in parallel with one another and are provided for the placement of tapered rollers (2), and a honing stone (10), which engages between the honing rolls (3, 4) and is provided for processing the tapered rollers (2). The honing rolls (3, 4) have threaded profiles (5, 6) which are designed for conveying the tapered rollers (2) and are formed such that the centre axes of the tapered rollers (2) conveyed in the feed direction (VR), i.e. in parallel with the longitudinal direction of the honing rolls (3, 4), lie in a common plane which is parallel to the axes of rotation of the two honing rolls (3, 4) and, in the course of conveying in the feed direction (VR), undergo a pivoting movement within the common plane. The common plane is arranged in parallel with a reference plane in which the axes of rotation of the two honing rolls (3, 4) lie.

No. of Pages : 10 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005779 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTHENTICATION METHODS AND DEVICES

(51) International classification :H04W 12/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/120497
Filing Date :21/09/2023
(87) International Publication No :WO 2025/060004
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)GAN, Lu
2)LIU, Xuefeng
3)GONG, Dan
4)SHI, Cong

(57) Abstract :
The present application relates to authentication methods, devices, a computer-readable storage medium, a computer program product and a computer program. A method comprises: obtaining identity information of a plurality of target devices; and sending a first message to a second device, wherein the first message carries the identity information for authenticating the plurality of target devices.

No. of Pages : 88 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005782 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : APPARATUS AND METHOD FOR APPLYING CLOSURE ELEMENTS

(51) International classification	:B65B 7/28, B65B 35/56, B67B 3/064
(31) Priority Document No	:102023000015099
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IT2024/050147 :12/07/2024
(87) International Publication No	:WO 2025/017756
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)GHIRARDI, Lorenzo

(57) Abstract :
Apparatus (10) for applying closure elements (100) to containers (200) comprising: both a fixed feeding device (11) comprising a feeder (17) and a plurality (N) of feeding lines (18) in communication with said feeder (17) and arranged in a common advancement direction (X), and also a mobile receiving device (12) comprising a receiving element (25) provided with a plurality (M) of seats (26) for said closure elements (100) open towards said feeding lines (18).

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005783 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MAGNESIUM WIRE, METHOD FOR PRODUCING MAGNESIUM WIRE, AND METHOD FOR EVALUATING MAGNESIUM WIRE

(51) International classification	:C22C 23/00, B21C 1/00, C22F 1/06, C22F 1/00
(31) Priority Document No	:2023-120119
(32) Priority Date	:24/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026095 :22/07/2024
(87) International Publication No	:WO 2025/023199
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MURATA Tomoaki
2)KOBAYASHI Yusuke
3)DODYIM Natthiwan

(57) Abstract :
The present invention provides a magnesium wire which has high flexibility and which is hardly broken even when the magnesium wire has complex shape deformation. The magnesium wire according to the present invention contains magnesium as a main component, and in crystal grains constituting the magnesium wire, the proportion of crystal grains having a KAM value of 0° or more and less than 1° is 70% or more.

No. of Pages : 21 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005793 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BLAST FURNACE OPERATION METHOD

(51) International classification	:C21B 5/00, C22B 1/14
(31) Priority Document No	:2023-120547
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025172 :11/07/2024
(87) International Publication No	:WO 2025/023052
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)TAKEHARA Kenta
3)HIROSAWA Toshiyuki
4)IKEDA Kohei
5)SAEKI Michitoshi

(57) Abstract :
Provided is a blast furnace operation method that is capable of reducing CO2 emissions. This blast furnace operation method comprises charging agglomerated ore from the top of a blast furnace and feeding gas-reducing material from the bottom part of the blast furnace to produce a hot metal. The amount of the gas-reducing material that is fed is set to 100 Nm3/t or greater and the FeO concentration of this agglomerated ore is set to 10% or less.

No. of Pages : 23 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005796 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR EPHEMERAL VCN PROVISIONING

(51) International classification	:G06Q 20/22, G06Q 20/32, G06Q 20/34, G06Q 20/36, G06Q 20/38
(31) Priority Document No	:18/224264
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038571 :18/07/2024
(87) International Publication No	:WO 2025/019689
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)RULE, Jeffrey
2)KOSHY, Bob Uni
3)CHASE, Cory
4)SHI, Derek

(57) Abstract :
Example embodiments disclose systems and methods for provisioning a virtual card number (VCN) directly to the merchant processor responsible for a consumer transaction. The VCN can be restricted according to one or more restrictions and in some embodiments, a predictive model can generate the one or more restrictions.

No. of Pages : 50 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003984 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POWER HEADROOM REPORTING FOR SIMULTANEOUS MULTI-PANEL TRANSMISSION

(51) International classification :H04W 52/36
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/110356
Filing Date :31/07/2023
(87) International Publication No :WO 2025/025096
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)YE, Chunxuan
3)WU, Dan
4)ZHANG, Dawei
5)CUI, Jie
6)YE, Sigen
7)ZENG, Wei

(57) Abstract :
A user equipment (UE) configured to identify a condition configured to trigger a power headroom report (PHR) for a first panel and a second panel of the UE that are configured for simultaneous multi-panel transmission (STxMP) and configure transceiver circuitry to transmit the PHR to a network using a physical uplink shared channel (PUSCH) on a transmission occasion using one of the first panel or the second panel of the UE.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003986 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PROCESS TO PRODUCE HFO-1252ZC THROUGH DEHYDROHALOGENATION REACTION OF HFC-263FB AND HCFC-262FC AND COMPOSITIONS THEREOF

(51) International classification :C07C 17/25, C07C 17/354
(31) Priority Document No :63/527133
(32) Priority Date :17/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037121
Filing Date :09/07/2024
(87) International Publication No :WO 2025/019185
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)SUN, Xuehui
2)JACKSON, Andrew
3)PENG, Sheng

(57) Abstract :
Processes for producing difluoroolefins, such as 1,1-difluoropropene (HFO-1252zc) are provided herein. Also provided herein are compositions and uses of difluoroolefins, such as 1,1-difluoropropene.

No. of Pages : 74 No. of Claims : 61

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202618003673 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD AND APPARATUS

(51) International classification	:H04N 19/597, H04N 19/593, H04N 19/139, H04N 19/124, H04N 19/13
(31) Priority Document No	:10-2018-0076176
(32) Priority Date	:30/06/2018
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2019/007982 :01/07/2019
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202318088330 :22/12/2023

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(72)**Name of Inventor :**
1)KIM, Ki Baek

(57) Abstract :
An image encoding/decoding method and apparatus 5 according to the present invention may determine a motion information encoding mode of a target block, configure a motion information prediction candidate group according to the motion information encoding mode, select one candidate from the motion information 10 prediction candidate group so as to induce the selected candidate as motion information of the target block, and perform inter-prediction on the target block on the basis of the motion information of the target block. To Be Published with Figure 6 254

No. of Pages : 264 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202618003674 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IMAGE ENCODING/DECODING METHOD AND APPARATUS

(51) International classification	:H04N 19/597, H04N 19/593, H04N 19/139, H04N 19/124, H04N 19/13
(31) Priority Document No	:10-2018-0076176
(32) Priority Date	:30/06/2018
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2019/007982 :01/07/2019
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202318088330 :22/12/2023

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(57) Abstract :
An image encoding/decoding method and apparatus 5 according to the present invention may determine a motion information encoding mode of a target block, configure a motion information prediction candidate group according to the motion information encoding mode, select one candidate from the motion information 10 prediction candidate group so as to induce the selected candidate as motion information of the target block, and perform inter-prediction on the target block on the basis of the motion information of the target block. To Be Published with Figure 6 254

No. of Pages : 264 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202618003983 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HIGH DENSITY 3D INTERCONNECT CONFIGURATION

(51) International classification	:H01L 25/065, H01L 23/498, H01L 23/00, H01L 23/538, H01L 23/522
(31) Priority Document No	:16/783,132
(32) Priority Date	:05/02/2020
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2021/015441 :28/01/2021
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202217040505 :14/07/2022

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2)CAO, Zhitao
3)HU, Kunzhong
4)ZHAI, Jun

(57) Abstract :
Electronic package structures and systems are described in which a 3D interconnect structure is integrated into a package redistribution layer and/or chiplet for power and signal delivery to a die. Such structures may significantly improve input output (IO) density and routing quality for signals, while keeping power delivery feasible.

No. of Pages : 46 No. of Claims : 63

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202618004247 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : UNDER-DISPLAY OPTICAL FINGERPRINT SENSOR WITH NFV COLLIMATOR AND TFT/ORGANIC IMAGER

(51) International classification :G06K 9/00
(31) Priority Document No :62/737,818
(32) Priority Date :27/09/2018
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2019/040355
Filing Date :02/07/2019
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202117007426
Filed on :22/02/2021

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(57) Abstract :
An apparatus for fingerprint sensing includes a touch-display layer covered by a transparent layer. The touch-display layer can emit light to illuminate a finger surface 5 touching the transparent layer. The touch-display layer is transparent to reflected light from the surface to underlying layers. The underlying layers include a collimator layer and a pixelated image sensor. The collimator layer can collimate the reflected light, and the pixelated image sensor can sense the collimated reflected light. The collimator can collimate the reflected light to enable a one-to-one imaging ratio between an area 10 of the finger surface touching the transparent layer and an area of a corresponding image formed on the pixelated image sensor. 22

No. of Pages : 29 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202617005938 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CATALYSTS HAVING AN ELECTRON WITHDRAWING GROUP AND THEIR USE IN POLYURETHANE FORMULATIONS

(51) International classification :C08G 18/18, C08J 9/14
(31) Priority Document No :63/529084
(32) Priority Date :26/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038935
Filing Date :22/07/2024
(87) International Publication No :WO 2025/024345
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)RIETHMEYER, Sylvia

(57) Abstract :
The present disclosure generally relates to catalysts having an electron withdrawing group for use in a polyurethane formulation. The polyurethane formulation includes the catalyst having an electron withdrawing group, a compound containing an isocyanate functional group, an active hydrogen-containing compound, a halogenated olefin and optionally one or more of an amine catalyst having at least one tertiary amine group, a non-amine catalyst and an additive.

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005949 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PERCEPTION TASK PROCESSING METHOD AND APPARATUS

(51) International classification :H04W 4/50
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/102227
Filing Date :25/06/2023
(87) International Publication No :WO 2025/000156
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)HE, Zhibin
2)CHEN, Dong

(57) Abstract :
The present disclosure relates to the technical field of communications, and provides a perception task processing method and apparatus. According to the perception task processing method provided in embodiments of the present disclosure, a first network element can receive a perception service request sent by a user equipment (UE) by means of an access and mobility management function (AMF), the perception service request comprising perception service information of a perception task; first perception capability information of a perception node is acquired, the first perception capability information comprising a first perception capability feature of the perception node, and the first perception capability feature having a same feature type as a perception service feature in the perception service information; at least one target perception node among perception nodes is determined according to the first perception capability information; and the at least one target perception node is called to execute the perception task. The present disclosure provides a means of reporting perception capability in an 6G core network, so that the core network can accurately and efficiently select a perception node to provide a perception service for a specific perception task.

No. of Pages : 71 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005950 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INDICATION METHODS AND APPARATUSES, AND COMMUNICATION DEVICE, COMMUNICATION SYSTEM AND STORAGE MEDIUM

(51) International classification :H04L 5/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/102224
Filing Date :25/06/2023
(87) International Publication No :WO 2025/000154
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CHI, Liangang

(57) Abstract :
Provided in the present application are indication methods and apparatuses, and a device and a storage medium. The method comprises: a network device sending at least one of first information and second information, wherein the first information is used for indicating the position of an orthogonal time frequency and space (OTFS) scheduling unit in a time-frequency domain, and the second information is used for indicating the position where user data is borne in the OTFS scheduling unit. The indication methods provided in the present application are used for indicating a resource position where user data is borne in an OTFS system, so as to realize successful sending and/or receiving of data in the OTFS system.

No. of Pages : 58 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005956 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SIDELINK COMMUNICATION METHOD AND TERMINAL DEVICE

(51) International classification :H04W 72/40
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/110771
Filing Date :02/08/2023
(87) International Publication No :WO 2025/025169
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ZHAO, Zhenshan
2)DING, Yi

(57) Abstract :
Provided are a sidelink communication method and a terminal device. The method comprises: if a first condition is satisfied, a terminal device adjusting transmission power of a sidelink transmission, wherein the first condition comprises one or more of the following: one or more sidelink transmissions of the terminal device on a first carrier overlapping in the time domain with one or more sidelink transmissions of the terminal device on a second carrier; and the sum of transmission powers of a plurality of sidelink transmissions in a time-domain overlapping portion of the first carrier and the second carrier being greater than a first transmission power. On the basis of the present application, during multi-carrier sidelink communication, a terminal device can perform power control on the basis of the first condition, so as to avoid problems such as abnormal transmission power of multiple carriers in a sidelink transmission process, thereby avoiding abnormalities in multi-carrier sidelink communication.

No. of Pages : 46 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005649 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OPTICAL MATERIAL DERIVED FROM A POLYMERIZABLE COMPOSITION CONTAINING TERMINAL ALKYNE AND THIOL FUNCTIONS

(51) International classification	:G02B 1/04, C07C 321/14, C07C 321/00, C07D 251/38, C07C 321/18
(31) Priority Document No	:23306252.0
(32) Priority Date	:20/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070622 :19/07/2024
(87) International Publication No	:WO 2025/017199
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)FROMENTIN, Pierre

(57) Abstract :
The invention relates to an optical material having a refractive index higher than or equal to 1.50 obtained by polymerization of a polymerizable composition comprising at least one polythiol and at least one polymerizable compound of formula (I) in which R1 and R2 represent independently a hydrogen atom, a substituted or unsubstituted alkyl group, an aryl group, or R1 and R2, taken together, form a divalent group of formula -R1-R2-, in which -R1-R2- represents a substituted or unsubstituted alkylene group, Z represents a divalent group connected to the adjacent mercapto -SH group through a carbon atom, and n = 0 or 1.

No. of Pages : 21 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005656 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STORAGE LIFT FOR STORING AND RETRIEVING GOODS, AND CONFIRMATION DEVICE FOR CONFIRMING AN ORDER-PICKING OPERATION FOR A STORAGE LIFT

(51) International classification :B65G 1/137
(31) Priority Document No :20 2023 104 341.0
(32) Priority Date :31/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/070887
Filing Date :23/07/2024
(87) International Publication No :WO 2025/026828
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PORSCHITZ, Ralf
2)NEUHAEUSER, Matthias

(57) Abstract :
The present invention relates to a storage lift (10) for storing and retrieving goods, said storage lift comprising a loading and unloading opening (12) for order-picking goods, and a confirmation device (22) for confirming an order-picking operation, wherein the confirmation device (22) is arranged in a channel (20) below the loading and unloading opening (12) and has a light barrier device (23), wherein the light barrier device (23) has a transmitter (24), which emits a light beam, and a receiver (26) which receives the emitted light beam, and wherein both the transmitter (24) and the receiver (26) are each provided with a slotted aperture (32) arranged in front of them. The invention also relates to a confirmation device (22) for confirming an order-picking operation for such a storage lift (10).

No. of Pages : 9 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005659 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IL-2 FUSION PROTEINS

(51) International classification	:C07K 19/00, A61K 38/16, A61K 47/65, A61P 35/00, C07K 14/54
(31) Priority Document No	:63/510580
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/000480 :27/06/2024
(87) International Publication No	:WO 2025/003770
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)LIU, Qian

(57) Abstract :
Provided herein are novel IL-2 fusion proteins that include an IL-2 moiety attached to an IL-2 masking moiety that includes an IL-13 mutein, an IL-13Ra2 binding mutein, an IL-13Ra2 antibody or antigen-binding fragment thereof, an extracellular domain of CD122, an extracellular domain of CD132, or an extracellular domain of CD25 by a protease sensitive linker (PSL). In some embodiments, the IL-2 fusion proteins include an IL-13 mutein or IL-13Ra2 antibody or antigen-binding fragment thereof that is capable of binding to IL- 13Ra2, and does not bind to IL-13Ro1, and the protease sensitive linker is cleavable by a protease in the tumor microenvironment. Such IL-2 fusion proteins are useful, for example, for the treatment of IL-13Ro2 expressing cancers.

No. of Pages : 172 No. of Claims : 38

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005661 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SEED TREATMENT AGENT, SEED, AND SOILBORNE DISEASE CONTROL METHOD

(51) International classification	:A01N 43/80, A01C 1/00, A01N 25/00, A01P 3/00
(31) Priority Document No	:2023-118714
(32) Priority Date	:20/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026010 :19/07/2024
(87) International Publication No	:WO 2025/018420
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HATAKEYAMA Satoshi
2)TERAOKA Takeshi
3)SATO Atsushi

(57) Abstract :
The present invention subjects a plant seed to a powder coating treatment using an agrochemical composition having probenazole as an active ingredient, thus making it possible to control disease without causing plant damage.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005669 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SADDLE-RIDING TYPE VEHICLE AND PROJECTION DEVICE

(51) International classification	:B62J 6/24, B62J 17/04, B62J 50/22
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/JP2023/035183 :27/09/2023
(87) International Publication No	:WO 2025/069259
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YOKOYAMA, Yuichi
2)ONO, Kazuki
3)TAKEHARA, Yoshiyasu
4)TAJI , Kentaro

(57) Abstract :
Provided is a saddle-riding type vehicle comprising a handle and a meter unit provided at the center in front of the handle, wherein the saddle-riding type vehicle is characterized by: being provided with a light-emitting unit on the side of the saddle-riding type vehicle; and having a reflecting unit provided in front of the handle and reflecting the light from the light-emitting unit toward the side of the meter unit.

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005670 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : APPARATUS AND METHOD

(51) International classification :F22B 1/28
(31) Priority Document No :2311112.3
(32) Priority Date :20/07/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/GB2024/051922
Filing Date :22/07/2024
(87) International Publication No :WO 2025/017330
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ATKINS, Andrew
2)WRIGHT, Rob

(57) Abstract :
An apparatus comprising: an energy cell configured to apply electrical energy to liquid in the energy cell to heat the liquid by generating one or more bubbles of plasma therein; and a controller configured to obtain an indication of at least one operational parameter of the energy cell, and wherein the controller is configured to: determine, based on at least one obtained indication of a first operational parameter, if the energy cell is in either of: (i) a normal mode of operation, or (ii) a start up mode of operation; in the event that it is determined that the energy cell is in the start up mode, control operation of the energy cell and/or the liquid supplied to the energy cell to increase the generation of bubbles of plasma in the energy cell; and in the event that it is determined that the energy cell is in the normal mode, control operation of the energy cell so that a second operational parameter remains within a selected range.

No. of Pages : 61 No. of Claims : 47

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004252 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMMUNICATION SLOTS IN A WIRELESS POWER SYSTEM

(51) International classification	:H02J 50/80, H04B 5/79, H02J 50/10
(31) Priority Document No	:202311043250
(32) Priority Date	:28/06/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/US2024/035850 :27/06/2024
(87) International Publication No	:WO 2025/006766
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GANESH, Jayanti
2)KANAKASABAI, Viswanathan
3)TATIKONDA, Subbarao
4)NARAYANA BHAT, Suma, Memana

(57) Abstract :
This disclosure provides systems, methods and apparatuses for a managing timing of communication slots in a wireless power system. The communication slots are centered on zero-cross instances. The Power Transmitter and/or Power Receiver can use a phase locked loop (PLL) to determine the timing of the zero-cross instances. The wireless power system can determine when to begin a communication slot based on the timing of the zero-cross instance and the slot width. For example, the beginning of the communication slot can begin at a time that is half the slot width before the time of the zero-cross instance.

No. of Pages : 21 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004253 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROVIDING OBJECT-BASED MULTI-SENSORY EXPERIENCES

(51) International classification	:G06F 3/16, H04N 21/41, H04S 7/00, G06F 3/01
(31) Priority Document No	:63/514094
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/038069
Filing Date	:15/07/2024
(87) International Publication No	:WO 2025/019438
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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2)SOUTHWELL, Benjamin
3)HO, Yin-Lee
4)DYONISIO, Carlos Eduardo Medaglia
5)COOPER, David Matthew
6)PYTLARZ, Jaclyn Anne
7)ATKINS, Robin
8)CARTWRIGHT, Richard J.
9)BREEBAART, Dirk Jeroen
10)QU, Sheng

(57) Abstract :
Some disclosed examples involve receiving, by a control system, a content bitstream including encoded object-based sensory data, the encoded object-based sensory data including one or more sensory objects and corresponding sensory metadata, the encoded object-based sensory data corresponding to sensory effects including lighting, haptics, airflow, one or more positional actuators, or combinations thereof, to be provided by one or more sensory actuators in an environment. Some disclosed examples involve extracting, by the control system, object-based sensory metadata from the content bitstream and providing, by the control system, the object-based sensory metadata to a sensory renderer. In some examples, the content bitstream also may include one or more encoded audio objects and/or encoded video data synchronized with the encoded object-based sensory metadata.

No. of Pages : 75 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026

(21) Application No.202617004258 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR CONTROLLING MULTICOLOR LED LIGHT SYSTEM

(51) International classification	:H05B 45/10, F21S 4/26, H05B 45/20, H05B 47/175, H05B 47/155
(31) Priority Document No	:63/508412
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031558 :30/05/2024
(87) International Publication No	:WO 2024/258618
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)NGUY, Chunwa

(57) Abstract :
Methods, computing devices, and non-transitory computer-readable storage mediums are provided for controlling a multicolor light emitting diode (LED) light system. The method can be applied to a control unit that can obtain an input command. The control unit can also determine at least one color to display on the LED light system based on the input command. The LED light system can include multiple LEDs connected in series. The control unit can further determine a brightness level to display on the LED light system based on the input command. The control unit can also determine a light pattern to display on the LED light system based on the input command. The control unit can further output a power level to power the LED light system. The control unit can also output control data to display the at least one color and the light pattern on the LED light system. The LED light system can be, for example, an LED light rope.

No. of Pages : 14 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004284 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ACTIVE IMMUNIZATION FOR TREATING ATOPIC DERMATITIS

(51) International classification	:A61K 39/00, A61P 37/08, C07K 14/54
(31) Priority Document No	:63/527735
(32) Priority Date	:19/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/057049 :19/07/2024
(87) International Publication No	:WO 2025/017537
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)TRIAS TEJERÍA, Emiliano
3)PIEDRA BUENA, Valentina Varela
4)SEMIGLIA REPETTO, Gabriel Gastón
5)FILOMENO ANDRIOLO, Andrea Elena
6)SEMIGLIA ALVAREZ, Carolina

(57) Abstract :
An immunogenic fusion protein used for active immunization or a bivalent vaccine in the treatment of atopic dermatitis (AD) in a subject and a method thereof. The immunogenic fusion protein includes a IL31 polypeptide and at least one substance P polypeptide (SP). The invention is particularly useful for treating and/or preventing AD and symptoms related to AD including pruritus in mammals.

No. of Pages : 69 No. of Claims : 40

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004317 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POWER CONVERSION DEVICE, THREE-PHASE POWER CONVERSION SYSTEM, AND CONTROL METHOD THEREFOR

(51) International classification	:H02M 7/48, H02M 7/12
(31) Priority Document No	:2023-104793
(32) Priority Date	:27/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/016013 :24/04/2024
(87) International Publication No	:WO 2025/004513
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)NAKAHARA Mizuki
2)SHIMADA Takae
3)MABUCHI Yuuichi
4)KAWAGUCHI Yuki
5)ANDO Masato

(57) Abstract :
Provided is a power conversion device (100) that has a multistage circuit in which a plurality of power converter cells (103) are connected in series, and that converts AC to DC power or DC to AC power. The multistage circuit comprises a primary control circuit (105) that has a voltage controller (303) which controls an output voltage of the power converter cells, and that outputs a command value of a system current calculated by the voltage controller (303). The power converter cells (103) each comprise a secondary control circuit (104), which includes a current detection means (108) for detecting the system current and a current controller (305) for controlling the system current on the basis of the command value of the system current output by the primary control circuit (105). Communication lines connecting the primary control circuit (105) and the secondary control circuits (104) are connected in a daisy chain manner.

No. of Pages : 32 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202617004660 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PUMP ASSEMBLY

(51) International classification	:F04D 13/02, F04D 13/06, F04D 29/02, F04D 29/62
(31) Priority Document No	:10 2023 119 074.1
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/069341 :09/07/2024
(87) International Publication No	:WO 2025/016805
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BUTHMANN, Lukas

(57) Abstract :
The invention relates to a pump assembly (1), in particular a magnetic clutch pump assembly, comprising an inner chamber (11) formed by a pump housing (2) of the pump assembly (1), a slotted pot (10) which hermetically seals off a chamber enclosed by the slotted pot from the inner chamber (11) formed by the pump housing (2), an impeller shaft (20) which can be rotated about a rotational axis (A), an impeller (23) mounted on one end of the impeller shaft (20), an inner rotor (17) mounted on the other end of the impeller shaft (20), and an outer rotor (38) which interacts with the inner rotor (24). A connection flange (27) for securing the slotted pot (10) to the pump housing (2) or a component paired with the pump housing (2) is formed on the open end of the slotted pot (10).

No. of Pages : 17 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202617004661 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MAGNETIC COUPLING PUMP ARRANGEMENT COMPRISING A CAN, AND METHOD FOR PRODUCING THE CAN

(51) International classification :F04D 13/02, B33Y 80/00, F04D 29/02
(31) Priority Document No :10 2023 119 071.7
(32) Priority Date :19/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/068679
Filing Date :03/07/2024
(87) International Publication No :WO 2025/016731
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)ENGELBRECHT, Joerg
3)JANJIC, Boris
4)NEUSUES, Sascha
5)RODER, Andreas

(57) Abstract :
The invention relates to a magnetic coupling pump arrangement, comprising: an inner chamber (11) formed by a pump housing (2) of the pump arrangement (1); a can (10) having a central longitudinal axis (B), which hermetically seals a chamber (12) enclosed by the can with respect to the inner chamber (11) formed by the pump housing (2); an impeller shaft (13) that can be driven in rotation about an axis of rotation (A); an impeller (16) mounted on one end of the impeller shaft (13); an inner rotor (17) mounted on the other end of the impeller shaft (13); and an outer rotor (24) which is mounted on a drive shaft (20) and co-operates with the inner rotor (17). According to the invention, the outer lateral face (31) of the can (10) is provided with a plurality of ridges (32, 32').

No. of Pages : 12 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/01/2026

(21) Application No.202617004690 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYRINGE WITH A CONFORMABLE HANDLE

(51) International classification	:A61M 5/315, A61M 5/31, B05C 17/005, B65D 41/18, B65D 83/00
(31) Priority Document No	:2023901946
(32) Priority Date	:20/06/2023
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/AU2024/050612 :12/06/2024
(87) International Publication No	:WO 2024/259473
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ROIRON, Jean-Francois

(57) Abstract :
A syringe with an arcuate plunger handle that can conform to either the inside or the outside of the barrel. This ensures that the plunger pushes straight, and in conjunction with the plunger head being hinged allows the handle to be folded onto the outside of the barrel to minimise volume. A rotatable cap attached to the handle covers the dispensing end of the syringe and seals the tip.

No. of Pages : 8 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/01/2026

(21) Application No.202617004756 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FASTENING DEVICE FOR A TEXTILE MACHINE

(51) International classification :F16C 27/04
(31) Priority Document No :LU504772
(32) Priority Date :20/07/2023
(33) Name of priority country :Luxembourg
(86) International Application No :PCT/EP2024/069176
Filing Date :08/07/2024
(87) International Publication No :WO 2025/016772
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)STOCKER, Frank
3)SENDLER, Pia
4)HABERKORN, Dieter

(57) Abstract :
The invention relates to a fastening device, in particular a mount, which is designed and configured to receive bearings of a textile machine, in particular a rotor spinning machine, comprising at least one inner ring region and at least one outer ring region. In order to improve the safety of the operation of a textile machine, to extend the service life of a textile machine and thus save resources, and to improve the operation of a textile machine, the inner ring region and the outer ring region are formed as a single piece.

No. of Pages : 31 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/01/2026

(21) Application No.202617004757 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : VEHICLE SEAT

(51) International classification	:B60R 22/46, B60N 2/68, B60N 2/64, B60N 2/80, B60R 22/34
(31) Priority Document No	:10-2023-0083719
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/005553 :24/04/2024
(87) International Publication No	:WO 2025/005425
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)YOU, Jung Sang
3)KIM, Taek-Choon
4)HONG, Hyeon-Ki
5)YOON, Ho Beom
6)MOON, Chan-Ki
7)LEE, Jung Min

(57) Abstract :
Provided is a vehicle seat in which a retractor (200) is built into a space under an upper cross member (120) constituting a seatback frame (100) and headrest poles (300) vertically penetrate the retractor (200), such that slimness of a seatback (20) can be promoted.

No. of Pages : 10 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/01/2026

(21) Application No.202617004766 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CAST FILM COMPRISING POLYPROPYLENE COMPOSITION WITH IMPROVED MECHANICAL, OPTICAL AND BARRIER PROPERTIES

(51) International classification	:C08F 110/06, C08F 4/654, C08L 23/12, C08K 3/22, C08K 5/098
(31) Priority Document No	:23187036.1
(32) Priority Date	:21/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070065 :16/07/2024
(87) International Publication No	:WO 2025/021581
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)GAHLEITNER, Markus
4)BERGER, Friedrich
5)GRUENBERGER, Manfred

(57) Abstract :
The present invention relates to a cast film comprising a polypropylene composition comprising: a) a base polymer comprising a propylene homopolymer in an amount of from 95 to 100 wt.-% based on the total weight of the polypropylene composition, and b) optionally, additives selected from the group consisting of antioxidants, acid scavengers, stabilizers, fillers, colorants, nucleating agents, slip agents, anti-blocking agents and antistatic agents, in an amount of from 0 to 5 wt.-% based on the total weight of the polypropylene composition; wherein the polypropylene composition has: - a melt flow rate MFR2, as determined in accordance with ISO 1133 at 230 °C under a load of 2.16 kg, of from 6.0 to 10.0 g/10 min; - a xylene cold soluble (XCS) content, as determined in accordance with ISO 16152, of from 1.0 to 2.0 wt.-%; - a melting temperature Tm, as determined in accordance with ISO 11357 / part 3 / method C2, of from 155 to 175 °C; and - a crystallization temperature Tc, as determined in accordance with ISO 11357 / part 3 / method C2, of from 105 to 130 °C - a pentad regularity [mmmm], as determined by 13C-NMR spectroscopy, of from 90 to 99.9 mol-%.

No. of Pages : 30 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005297 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MOLDING CONDITION PARAMETER ESTIMATION METHOD, COMPUTER PROGRAM, ESTIMATION DEVICE, AND ESTIMATION SYSTEM

(51) International classification	:B29C 55/14, B29C 48/08, B29C 48/92
(31) Priority Document No	:2023-120957
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/014219
Filing Date	:08/04/2024
(87) International Publication No	:WO 2025/022731
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)FUKUSHI, Yusuke
2)OCHIIWA, Takashi

(57) Abstract :
Provided is a molding condition parameter estimation method capable of appropriately adjusting molding condition parameters of a film molding machine. The molding condition parameter estimation method comprises: acquiring detection data pertaining to the state of a film molding machine, said data being detected by a detector; and inputting the acquired detection data into an estimation model that estimates, upon input of the detection data pertaining to the state of the film molding machine, molding condition parameters for the film molding machine, and thereby estimating molding condition parameters for the film molding machine.

No. of Pages : 43 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005307 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS, DEVICES, AND METHODS FOR FLUID TRANSFER WITHIN AN AUTOMATED CELL PROCESSING SYSTEM

(51) International classification	:C12M 1/00, C12M 1/34, C12M 3/00
(31) Priority Document No	:63/524596
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036245 :28/06/2024
(87) International Publication No	:WO 2025/007051
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)THAKKAR, Bharat S.
2)WEBER, Matthias

(57) Abstract :
The present disclosure relates to systems, devices, and methods for automated fluid transfer. In an embodiment, the present disclosure relates to a system for fluid transfer between a fluid device and a cartridge for cell processing. The system comprises a first portion comprising an instrument head coupled to a gantry, the instrument head comprising a pneumatic actuator, a peristaltic pump, and a gripping feature for receiving the fluid device. The peristaltic pump may be configured to engage compressible fluidic tubing of a fluid pump module of the fluid device to transfer the fluid between the fluid device and the cartridge. The system further comprises a second portion comprising a docking station for receiving the cartridge. In some variations, movement of the pneumatic actuator relative to the fluid pump module causes occlusion of the compressible fluidic tubing of the fluid pump module by the peristaltic pump.

No. of Pages : 48 No. of Claims : 46

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005310 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RANDOM ACCESS PROCEDURE WITH MOBILITY

(51) International classification	:H04W 52/14, H04W 52/36, H04W 52/50, H04W 74/00, H04W 74/0833
(31) Priority Document No	:63/526345
(32) Priority Date	:12/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037798 :12/07/2024
(87) International Publication No	:WO 2025/015273
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CIRIK, Ali Cagatay
3)DINAN, Esmael Hejazi
4)ZHOU, Hua
5)PARK, Kyungmin
6)KIM, Taehun
7)KHOSHKHOLGH DASHTAKI, Mohammad Ghadir

(57) Abstract :
A method can include receiving, by a wireless device, a first physical downlink control channel (PDCCH) order initiating a first random access (RA) procedure for a candidate cell for layer-1 or layer-2 triggered mobility (LTM) procedure. The method can also include initializing a power ramping counter to a first value based on the first PDCCH order indicating initial preamble transmission. The method can further include completing the first RA procedure after transmitting, via the candidate cell and for the first RA procedure, a first RA preamble using a first transmit power that is determined based on the first value. The method can additionally include receiving a second PDCCH order initiating a second RA procedure for the candidate cell. The method can also include, in response to the second PDCCH order indicating preamble retransmission, incrementing the power ramping counter from the first value to a second value.

No. of Pages : 96 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005337 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : NONAQUEOUS ELECTROLYTE SECONDARY BATTERY

(51) International classification	:H01M 4/13, H01M 10/0587
(31) Priority Document No	:2023-124506
(32) Priority Date	:31/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025230 :12/07/2024
(87) International Publication No	:WO 2025/028226
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor : NA**
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(57) Abstract :
In this nonaqueous electrolyte secondary battery, at least one of a positive electrode plate and a negative electrode plate has mixture layers that are formed on both surfaces of a core body. Both surfaces of the core body are provided with a first exposure part and a second exposure part, which have a rectangular shape or a trapezoidal shape, and in which the core body is exposed. Each of the exposure parts is formed only in a partial range in the short-side direction, inward, in the short-side direction, from one edge in the short-side direction in one electrode plate. When one electrode plate is deployed in a planar shape and viewed from the thickness direction, each exposure part has a first edge part that extends along the short-side direction, a second edge part that is positioned closer to a winding end side than the first edge part, and a third edge part that extends along the long-side direction or along a direction that is inclined with respect to the long-side direction. With respect to first corner parts that are sandwiched between the first edge parts and the third edge parts and second corner parts that are sandwiched between the second edge parts and the third edge parts, at least one pair of corner parts are out of alignment with each other in the short-side direction.

No. of Pages : 16 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005815 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRIC VEHICLE

(51) International classification	:B60L 3/00, B60L 50/60
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/JP2023/033935 :19/09/2023
(87) International Publication No	:WO 2025/062491
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)FURUYAMA Takuya
2)NAKATA Keisuke
3)KATO Seiji

(57) Abstract :
This electric vehicle (1) comprises a first contactor (121) and a second contactor (122) that are provided so as to be able to block the power supply between a battery (100) and a motor control unit (30). The first contactor (121) and the second contactor (122) each have a fixed contact (126) and a movable contact (125) that is linearly displaced and comes into contact with the fixed contact (126). The movable contact (125) approaches and comes into contact with the fixed contact (126), whereby power is supplied between the battery (100) and the motor control unit (30). A first operation direction when the movable contact (125) of the first contactor (121) approaches the fixed contact (126) and a second operation direction when the movable contact (125) of the second contactor (122) approaches the fixed contact (126) are different.

No. of Pages : 30 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005819 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SUBSTITUTED PIPERIDINEDIONES FOR TARGETED PROTEIN DEGRADATION

(51) International classification	:C07D 211/88, C07D 401/12, C07D 405/04, C07D 405/12, C07D 405/14
(31) Priority Document No	:63/528823
(32) Priority Date	:25/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039292 :24/07/2024
(87) International Publication No	:WO 2025/024521
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)MCALLISTER, Laura Ann
3)WIEDMER, Lars
4)RASMUSSON, Timothy
5)FASCHING, Bernhard
6)CABRÉ, Xavier Lucas

(57) Abstract :
This disclosure features chemical entities (e.g., a compound or a pharmaceutically acceptable salt thereof) that degrade and/or otherwise modulate (e.g., inhibit) NIMA Related Kinase 7 (NEK7). Said chemical entities are useful, e.g., for treating a subject (e.g., a human subject) having one or more disorders or diseases associated with NLRP3 inflammasome activation. Said disorders or diseases include but are not limited to, autoinflammatory and autoimmune disorders (e.g., gout, inflammatory bowel disease, rheumatoid arthritis, multiple sclerosis), neurodegenerative diseases (e.g., Alzheimer's disease, Parkinson's disease), cardiovascular and metabolic disorders (eg. pericarditis, atherosclerosis, Type 2 diabetes, obesity, and metabolic syndrome), fibrotic disorders (e.g. interstitial lung disease, chronic kidney disease), hematology (eg. anemia of inflammation) and eye disorders (eg. macular degeneration). In embodiments, and while not wishing to be bound by theory, it is believed that the chemical entities described herein directly target (e.g., directly bind to) NEK7, thereby altering (e.g., attenuating) the inflammatory response modulated by the NLRP3 inflammasome. This disclosure also features compositions containing the same as well as methods of using and making the same.

No. of Pages : 425 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005824 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMBINATION THERAPY INVOLVING MACROCYCLIC INDAZOLE COMPOUNDS

(51) International classification	:A61K 31/416, A61K 31/4155, A61K 45/06, C07D 471/22, A61P 35/00
(31) Priority Document No	:63/510056
(32) Priority Date	:23/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034979 :21/06/2024
(87) International Publication No	:WO 2024/263889
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JIANG, Ping
3)DENG, Wei
4)ZHAI, Dayong
5)LI, Danan

(57) Abstract :
The present disclosure relates to methods and compositions for treating cancer with a macrocyclic indazole compound in combination with at least one other cancer therapeutic, such as a Bcl-2 inhibitor, a FLT3 inhibitor, a KRAS inhibitor, an ALK inhibitor, a PARP inhibitor, an EGFR inhibitor, a chemotherapy, and the like.

No. of Pages : 85 No. of Claims : 125

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005830 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ANTENNA PANEL ACTIVATION

(51) International classification	:H04B 7/06, G06N 3/02, G06N 20/00, H04B 17/318, H04B 17/391
(31) Priority Document No	:20235837
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/EP2024/065920 :10/06/2024
(87) International Publication No	:WO 2025/021358
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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5)AWADA, Ahmad
6)SPAPIS, Panagiotis
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8)ALI, Amaanat

(57) Abstract :
According to an example aspect of the present invention, there is provided an apparatus configured to obtain, from a network, a machine learning model representing a first apparatus as a first cube with six first faces, the machine learning model being configured to output probabilities for at least a subset of the six first faces, that a signal will be received through a respective first face, select, based at least in part on the machine learning model and at least information specifying directions from which wireless signals from the network are determined to arrive at the apparatus, one or more antenna panels of the apparatus, and direct the apparatus to perform a radio measurement of the wireless signals from the network using the selected one or more antenna panels.

No. of Pages : 26 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005985 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RADIO ACCESS NETWORK COORDINATED USER EQUIPMENT DATA MANAGEMENT

(51) International classification	:H04L 41/14, H04L 41/16, H04W 8/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/120587 :22/09/2023
(87) International Publication No	:WO 2025/060026
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HORN, Gavin Bernard
3)ZISIMOPOULOS, Haris
4)ZHANG, Juan
5)GRIOT, Miguel
6)GHOLMIEH, Aziz

(57) Abstract :
The present invention discloses a wireless communication method, a UE and a network node. The method comprises that: the UE may receive, from the network node of a radio access network and based at least in part on a data collection configuration from a server, a data collection indication of an occurrence of a configured data collection event; and the UE may transmit, toward the server, a data collection report identifying data collected for one or more configured parameters in connection with the configured data collection event.

No. of Pages : 40 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617006010 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONTAINER

(51) International classification	:B65D 77/00, B65D 45/32, C08J 3/12
(31) Priority Document No	:2023-107710
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/023636 :28/06/2024
(87) International Publication No	:WO 2025/005282
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)YAMADA, Takaya
3)TERADA, Junpei
4)KINOSHITA, Tsuyoshi
5)KATO, Taketo
6)YAMANAKA, Taku
7)YASUDA, Kohei

(57) Abstract :
The purpose of the present disclosure is to provide a container in which polytetrafluoroethylene fibrillation is unlikely to occur. The present disclosure is a container to be filled with polytetrafluoroethylene, wherein the inner wall of a lateral surface thereof has a forward-tapered or reverse-tapered cylindrical shape.

No. of Pages : 43 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202617006013 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FUEL CELL TURBOELECTRIC FAN FOR AN AIRCRAFT

(51) International classification :B64D 27/33
(31) Priority Document No :63/531512
(32) Priority Date :08/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038816
Filing Date :19/07/2024
(87) International Publication No :WO 2025/183725
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ROBERTS, Rory

(57) Abstract :
A propulsion system (100) for an aircraft as disclosed herein may include a nacelle (180), a shaft (110) positioned centrally within a cylindrical passageway (184) of the nacelle (110), a fan (120) coupled to one end (112) of the shaft (110), a turbine (130) coupled to an opposite end (114) of the shaft (110), an electric motor (140) coupled to the shaft (110), a compressor (160) positioned within the cylindrical passageway (184), and a solid oxide fuel cell (150) positioned with a hollow ring-shaped interior (182) of the nacelle (180). The hollow ring-shaped interior (182) may surround and be isolated from the cylindrical passageway (184). The turbine (130) may be configured to provide primary torque to the shaft (110) while the electric motor (140) may be configured to provide additional torque to the shaft (110). The electric motor (140) may be powered an electric output (152) of the solid oxide fuel cell (150) while the turbine (130) may be powered at least in part by output gases (154) from the solid oxide fuel cell (150).

No. of Pages : 22 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617006024 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISTRIBUTION TRANSFORMER AND SYSTEM FOR PROVIDING ELECTRICAL POWER FROM A SOURCE GRID TO CUSTOMER SITES

(51) International classification	:H01F 27/00, H01F 30/04, H02J 3/00, H02M 5/10
(31) Priority Document No	:3207509
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Canada
(86) International Application No Filing Date	:PCT/CA2024/050517 :19/04/2024
(87) International Publication No	:WO 2025/019928
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHAPELSKY, Christopher Terry
3)SMEDING, Michael Arend

(57) Abstract :
A distribution transformer for use in a providing electrical power to sites, includes a ferromagnetic core; a primary winding configured to be connected to a source grid at source grid voltage; and a secondary winding configured to be coupled to service cables to supply electrical energy to at least one of the sites at a first line voltage and at least another of the sites at a second line voltage, wherein the second line voltage is higher than the first line voltage.

No. of Pages : 12 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202617006025 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND DEVICE FOR ROLLING FORGING

(51) International classification	:B21H 1/06, B21J 1/04, B21J 9/02, B21K 1/30
(31) Priority Document No	:2023-160225
(32) Priority Date	:25/09/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/015904 :23/04/2024
(87) International Publication No	:WO 2025/069530
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)INOUE Naomichi

(57) Abstract :
Provided are a method and device for rolling forging which make it possible to increase the roundness of the shape of a final product and in which there is no risk of interference between outer circumferential surfaces of rollers. A rolling forging device according to the present invention is characterized by comprising: two edge rollers 1, 2 that, in an inclined state, contact the inner diameter of an annular forging blank c4 from both sides in the axial direction of the forging blank c4 and apply pressing forces in the axial direction; and two receiving rollers 3A, 3B that are disposed oppositely on the outer circumferential side of the forging blank c4 with a plane including the axes of the two edge rollers 1, 2 serving as a boundary, and that apply pressing forces to the outer circumferential surface of the forging blank c4.

No. of Pages : 16 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/01/2026

(21) Application No.202617004771 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ACTIVATION OF WIND TURBINE PITCH CONTROL BASED ON RATE OF CHANGE OF WIND TURBINE COMPONENT OSCILLATION

(51) International classification	:F03D 7/02, F03D 7/04
(31) Priority Document No	:PA202370341
(32) Priority Date	:27/06/2023
(33) Name of priority country	:Denmark
(86) International Application No Filing Date	:PCT/DK2024/050153 :26/06/2024
(87) International Publication No	:WO 2025/002523
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GILES, Alexander Duncan
2)MARTINS CUNHA, Bruno

(57) Abstract :
The invention relates to activation of a pitch controller for controlling pitch of rotor blades of a wind turbine. The invention includes receiving a sensor signal, from at least one sensor of the wind turbine, indicative of oscillatory motion of a component of the wind turbine. The invention includes determining, based on the received sensor signal, a magnitude of the oscillatory motion of the component, and determining, based on the determined magnitude, a rate of change of the magnitude of oscillatory motion. The invention includes controlling activation of the pitch controller based on the determined rate of change of the magnitude of oscillatory motion.

No. of Pages : 19 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617004991 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMMUNICATION SYSTEM

(51) International classification	:H04W 48/18, H04W 76/15, H04W 76/30
(31) Priority Document No	:2023-128710
(32) Priority Date	:07/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026729 :26/07/2024
(87) International Publication No	:WO 2025/033207
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SHIMODA, Tadahiro
2)MOCHIZUKI, Mitsuru

(57) Abstract :
This communication system includes a plurality of networks including a radio access network and a core network, wherein: an anchor network to which a communication terminal is connected determines, on the basis of information relating to the communication quality between the communication terminal and a data network, whether it is necessary to add a network for the communication terminal to connect to, and selects an additional network if it is necessary to add a network for the communication terminal to connect to; and the network selected as the additional network by the anchor network executes registration processing for connecting to the communication terminal.

No. of Pages : 63 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005020 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS FOR OPERATING CONTINUOUS CATALYTIC REFORMER UNITS

(51) International classification	:C10G 35/24, B01J 8/00, B01J 19/00, G05B 13/00
(31) Priority Document No	:63/509618
(32) Priority Date	:22/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034955 :21/06/2024
(87) International Publication No	:WO 2024/263872
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ALGHAMDI, Nayef S.
2)ALALLOUSH, Saeed S.

(57) Abstract :
A method for operating a continuous catalytic reformer unit may include passing a hydrocarbon reactant stream to a continuous catalytic reformer unit to form one or more product effluent streams, the continuous catalytic reformer unit comprising at least one stream pre-heater, at least one catalytic reactor, and at least one separation unit; implementing a hydrocarbon reformer process control system comprising a hydrocarbon reformer variable data memory comprising processor-executable instructions, a hydrocarbon reformer output translation module, and one or more predictive hydrocarbon reformer modeling processors configured to execute the processor-executable instructions and cause the process control system to: receive one or more signals indicative of one or more present state variables from one or more state variable actuator hardwares, wherein the present state variables are process variables that cannot be directly set in the continuous catalytic reformer unit; and receive one or more signals indicative of one or more present control variables of the continuous catalytic reformer unit from one or more control variable actuator hardwares, wherein the present control variables are process variables that can be directly set in the continuous catalytic reformer unit; and generate, by utilizing a machine learned model, an improved control variable that increases a selected performance variable based on the inputs of one or both of one or more present state variables or one or more present control variables, wherein the improved control variable wherein the machine learned model is trained utilizing inputs of at least historic state variable data, historic control variable data, and historic performance variable data; and adjusting one or more present control variables of the continuous catalytic reformer unit based on the improved control variable determined by the machine learned model.

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005036 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC DEVICE FOR SEARCHING FOR EXTERNAL ELECTRONIC DEVICE, AND OPERATING METHOD THEREOF

(51) International classification	:H04W 8/00, H04W 40/24, H04W 4/80, H04W 84/12, H04W 4/40
(31) Priority Document No	:10-2023-0096546
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009516 :04/07/2024
(87) International Publication No	:WO 2025/023551
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KIM, Junsung
2)JUNG, Buseop
3)LEE, Soonho

(57) Abstract :
One embodiment of the present invention relates to an electronic device and a method for searching for an external electronic device. The electronic device comprises a communication circuit, a processor and a memory, wherein, when the memory is executed by the processor, the electronic device can: activate USD on the basis of the reception of first information related to the activation of NAN communication; perform a search related to an external electronic device for a designated period of time on the basis of the USD; and terminate the USD on the basis of the reception of information related to the termination of NAN search during the search related to the external electronic device. Other embodiments are also possible.

No. of Pages : 49 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005838 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : NEW USES FOR COOLANTS

(51) International classification	:C09K 5/10, C23F 11/00, F03D 80/60
(31) Priority Document No	:23181958.2
(32) Priority Date	:28/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067257 :20/06/2024
(87) International Publication No	:WO 2025/002978
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FOERSTER, Uwe
2)KRKLJUS, Ivana
3)WENDLING, Timo
4)MAYER, Guido

(57) Abstract :
The present invention relates to new uses for coolants in wind turbine cooling systems.

No. of Pages : 23 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202617005839 A
(19) INDIA
(22) Date of filing of Application :20/01/2026
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROCESS TO PRODUCE ESTERAMINES AND THEIR SALTS USING ORTHOESTER AS CATALYST

(51) International classification	:C07C 227/18, C07C 227/22, C07C 229/08, C11D 1/46
(31) Priority Document No	:23182418.6
(32) Priority Date	:29/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068136 :27/06/2024
(87) International Publication No	:WO 2025/003331
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)EBERT, Sophia
2)DEL REGNO, Annalaura

(57) Abstract :
Process to produce Esteramines and their Salts using Orthoester as Catalyst, the esteramine, its salts, its uses, and compositions, specifically cleaning compositions, comprising such Esteramines and/or their Salts.

No. of Pages : 19 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005840 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STORAGE-STABLE COATED PARTICLES AND THEIR PREPARATION

(51) International classification	:C08G 18/34, C08J 9/224, C08J 9/232, C09D 175/06, B29C 44/34
(31) Priority Document No	:23182180.2
(32) Priority Date	:28/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067124 :19/06/2024
(87) International Publication No	:WO 2025/002949
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CRISTADORO, Anna Maria
3)POESELT, Elmar
4)DIERSSEN, Jens Peter
5)VOGELSANG, Volker
6)VALLO, Martin
7)GEHRINGER, Lionel

(57) Abstract :
The present invention relates to a process for the preparation of storage-stable coated particles of a moldable thermoplastic particle foam comprising the steps of a1) bringing the particles into contact with an aqueous polyurethane dispersion, the polyurethane having at least a first glass transition Tg1 and a second glass transition temperature Tg2, wherein Tg1 is below 0°C and Tg2 is higher than 25 °C, resulting in at least partly coated particles; and a2) drying the coated particles. The invention further relates to a process for the preparation of a shaped body, storage-stable, at least partly coated particles and shaped bodies thereof.

No. of Pages : 30 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202617005844 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ACTIVE AND PASSIVE MEASUREMENT ON DATA TRAFFIC OF A VIRTUAL PRIVATE NETWORK (VPN) SERVICE

(51) International classification	:H04L 43/0829, H04L 43/0852, H04L 43/10, H04L 43/12
(31) Priority Document No	:63/522226
(32) Priority Date	:21/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034597 :19/06/2024
(87) International Publication No	:WO 2024/263629
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)AYED, Sonia, Ben
3)CAMARILLO GARVIA, Pablo
4)GANDHI, Rakesh
5)ABDELSALAM, Ahmed, Mohamed Ahmed

(57) Abstract :
This disclosure describes techniques and mechanisms for performing passive measurement for combined one¬ way latency, packet loss metrics along with liveness detection using customer data packets ingested at a sink node in hardware for Level 2 and Level 3 VPN sendees. The customer data packets are sampled and copied for measurement either at source node or sink node. The duplicated measurement packet headers are punted based on the IPv6 destination option type to hardware analytics engine at sink node for analytics that populates histogram bins using the timestamps from the packets. Using the transmitted packets during a period, and received packets in all the bins, packet loss is measured. Based on the packets received status, liveness state is detected by the sink node and notified to the source node.

No. of Pages : 32 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202617005861 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC DEVICE INCLUDED IN BLOCKCHAIN NETWORK AND OPERATION METHOD THEREOF

(51) International classification	:H04L 9/00, H04L 67/1097, H04L 9/32, H04L 67/1087, H04L 67/562
(31) Priority Document No	:10-2023-0086569
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/009396 :03/07/2024
(87) International Publication No	:WO 2025/009886
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KANG, Wonhyuk
3)KIM, Hyeongseob
4)LEE, Choonghoon

(57) Abstract :
An electronic device according to an embodiment comprises: a communication circuit; a processor; and a memory storing instructions. According to one embodiment, the instructions, when executed by the processor, may cause the electronic device to request, via the communication circuit, that a server configured to relay messages between nodes included in a blockchain network add a new block to the nodes included in the blockchain network. According to an embodiment, the instructions, when executed by the processor, may cause the electronic device to, when the request is not rejected by the server, transmit transaction information to be stored in the new block to the server via the communication circuit so that the transaction information is transmitted to the nodes via the server. According to an embodiment, the instructions, when executed by the processor, may cause the electronic device to generate the new block including the transaction information. According to one embodiment, the instructions, when executed by the processor, can cause the electronic device to receive, from the server via the communication circuit, information about blocks generated by first nodes in an active state among the nodes. According to one embodiment, the instructions, when executed by the processor, may cause the electronic device to, on the basis of confirming that the number of blocks identical to the new block among the generated blocks is greater than a designated number, transmit information indicating agreement regarding the addition of the new block to the server. According to one embodiment, the instructions, when executed by the processor, may cause the electronic device to add the new block to the memory on the basis of transmitting the information indicating agreement to the server.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004333 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS AND APPARATUS FOR RESUMING A CONNECTION IN A WIRELESS SYSTEM

(51) International classification	:H04W 76/27, H04W 60/04, H04W 48/08, H04W 72/23, H04W 72/12
(31) Priority Document No	:202331048915
(32) Priority Date	:20/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/KR2024/010259 :17/07/2024
(87) International Publication No	:WO 2025/018781
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KUMAR, Lalith
3)HASHMI, Danish Ehsan

(57) Abstract :
The disclosure relates to a 5G or 6G communication system for supporting a higher data transmission rate. According to an example of the present disclosure, there is provided a UE comprising: a transmitter; a receiver; a memory storing one or more instructions and at least one processor configured to execute the one or more instructions to: receive, from an AMF, S-NSSAI location validity information; and upon an uplink user data packet to be sent for a PDU session, in case that the UE is inside an area for a S-NSSAI which is associated with the PDU session, transmit, to a lower layer, a message requesting to transition to RRC CONNECTED state.

No. of Pages : 41 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004344 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PREVENTION, INHIBITION OR TREATMENT OF CONDITIONS OR DISORDERS MEDIATED BY UROCANATE REDUCTASE

(51) International classification	:A61K 31/40, A61K 31/415, A61K 31/4164, A61K 31/4168, A61K 31/426
(31) Priority Document No	:2309910.4
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/068363 :28/06/2024
(87) International Publication No	:WO 2025/003469
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BÄCKHED, Fredrik
3)WESTERLUND, Christer

(57) Abstract :
The invention provides compounds of formula (I), stereoisomers, tautomers, or pharmaceutically acceptable salts thereof for use in preventing, inhibiting or treating a condition or disorder which is mediated by urocanate reductase: (I) wherein A is a 5-membered heteroaromatic ring containing 1 to 4 heteroatoms selected from nitrogen, oxygen and sulphur, and in which at least one of said heteroatoms is nitrogen; R1 and R2 are independently selected from: -H; C1-6 alkyl; C1-6 haloalkyl; C1-6 alkoxy; halogen; and -CN; when present, each R3 is independently selected from: C1-6 alkyl; C1-6 haloalkyl; C1-6 alkoxy; halogen; -OH; -CN; -NO2; -NR5R6 wherein R5 and R6 are independently selected from H and C1-3 alkyl; and -C(=NR7)(NR8R9) wherein each of R7, R8 and R9 is independently selected from H and C1-3 alkyl; R4 is selected from: -OH; -SH; C1-6 alkoxy; and -NR10R11 wherein R10 and R11 are independently selected from H and C1-3 alkyl; and n is an integer from 0 to 2. Such compounds are particularly suitable for use in preventing, inhibiting or treating gastrointestinal disorders or conditions, cardiovascular diseases or disorders, and metabolic disorders, such as but not limited to primary sclerosing cholangitis (PSC), myocardial fibrosis, heart failure, type 2 diabetes and pre-diabetes. The invention further provides certain novel compounds, methods for their preparation and pharmaceutical compositions containing such compounds.

No. of Pages : 78 No. of Claims : 63

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004360 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : REACTOR LOADING FOR EFFICIENT FLOW DISTRIBUTION

(51) International classification	:B01J 8/02, B01J 8/04, B01J 19/30
(31) Priority Document No	:63/525290
(32) Priority Date	:06/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/069066 :05/07/2024
(87) International Publication No	:WO 2025/008527
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NYMANN, Peter Andreas

(57) Abstract :
The present disclosure relates to a reactor having an inlet above an outlet, containing a catalyst bed comprising multiple layers of material, in the following order from inlet to outlet, a first layer of material providing a flow resistance corresponding to a pressure drop per meter of dpm1, a second layer providing a flow resistance corresponding to a pressure drop per meter of dpm2, wherein the combined height of the first layer and the second layer is at least 4 m, wherein the height of the second layer is at least 0.5 m, wherein the pressure drop per meter of the second layer dpm2 is at least 20% above the pressure drop per meter of the first layer dpm1, and wherein the first layer, the second layer and optionally the third layer are supported by a single catalyst support. This has the associated benefit of providing an active redistribution of liquid flow, without the requirement of internals, except the single catalyst support under the multiple layers of catalyst.

No. of Pages : 14 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004361 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROCESS AND PLANT FOR CONVERSION OF ALCOHOLS TO HYDROCARBONS

(51) International classification	:C07C 11/02, C07C 11/04, C07C 11/06, C07C 11/08, C07C 31/04
(31) Priority Document No	:PA202330116
(32) Priority Date	:05/07/2023
(33) Name of priority country	:Denmark
(86) International Application No Filing Date	:PCT/EP2024/068242 :28/06/2024
(87) International Publication No	:WO 2025/008276
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PEDERSEN, Henrik Guldberg
3)BURN, Jeremy Neil
4)JOENSEN, Finn
5)TAARNING, Esben
6)BROGAARD, Rasmus Yding

(57) Abstract :
Process and plant for producing hydrocarbons, comprising: supplying an alcohol feed stream to an alcohol-to-hydrocarbons (ATH) synthesis section, said ATH synthesis section comprising an alcohol-to-olefins (ATO) section, said ATO section comprising an alcohol-to-olefin reactor (ATO) reactor; said alcohol feed stream being any of: i) a combination of a C2-C8 alcohol stream and a methanol (MeOH) stream; ii) a C2-C8 alcohol stream and a MeOH stream being supplied separately; iii) a combination thereof; supplying said alcohol feed stream to the ATO reactor, the ATO reactor comprising an adiabatic fixed bed reaction zone having a conversion catalyst comprising a zeolite with a framework having a ring pore structure, said ring pore structure being a unidi-mensional (1D) pore structure; and providing a first product rich in olefins as said hydrocarbons; wherein the weight ratio of the C2-C8 alcohol to methanol (MeOH) in any of said alcohol feed streams is in the range 0.30-6.0.

No. of Pages : 20 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005338 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY STRING MANUFACTURING APPARATUS AND METHOD

(51) International classification	:H01L 31/18, H01L 21/67, H01L 21/68
(31) Priority Document No	:202311014581.X
(32) Priority Date	:14/08/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2023/128756 :31/10/2023
(87) International Publication No	:WO 2025/035612
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FENG, Bo
2)GONG, Rui
3)XIAO, Jianyong

(57) Abstract :
A battery string manufacturing apparatus and method. In the battery string manufacturing apparatus, a rotary disc (200) is rotatably arranged on a workbench (100), and at least four processing positions are provided on the rotary disc (200); in the rotation process of the rotary disc (200), the processing positions successively pass through a first station, a second station, a third station, and a fourth station; positioning members (400) are provided at the processing positions of the rotary disc (200), and are configured to accommodate cells (1000) and ribbons (2000); when the positioning members (400) are located at the first station, the cells (1000) are placed on the positioning members (400); when the positioning members (400) are located at the second station, the ribbons (2000) are placed on the upper surfaces of the cells (1000); when the positioning members (400) are located at the third station, adhesive tapes are adhered to the ribbons (2000) and the cells (1000) to form semi-finished products; and when the positioning members (400) are located at the fourth station, conveying members move the semi-finished products out of the rotary disc (200).

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005341 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AL-ZN-SI-MG HOT-DIPPED STEEL SHEET, SURFACE-TREATED STEEL SHEET, AND COATED STEEL SHEET

(51) International classification	:C23C 2/12, C22C 18/04, C22C 21/10, C23C 2/06, C23C 28/00
(31) Priority Document No	:2023-125062
(32) Priority Date	:31/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/008325
Filing Date	:05/03/2024
(87) International Publication No	:WO 2025/027919
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)TAIRA Shoichiro
3)IWANO Sumihisa
4)SATO Youhei
5)KANNO Fumitaka

(57) Abstract :
The purpose of the present invention is to provide an Al-Zn-Si-Mg hot-dipped steel sheet in which there are no other defects such as dross defects, in which the occurrence of wrinkle-shaped defects is suppressed, and the outer surface of which has an excellent appearance. In order to achieve this purpose, the present invention is an Al-Zn-Si-Mg hot-dipped steel sheet comprising a plating film, said Al-Zn-Si-Mg hot-dipped steel sheet being characterized in that: the plating film has a composition comprising 45-65 mass% Al, 1.0-3.0 mass% Si, 1.0-10.0 mass% Mg, and 0.01-0.5 mass% Mn, with the remainder being Zn and unavoidable impurities; and in a range excluding 50 mm from both ends of the steel sheet, the height difference of the surface of the steel sheet per 1 mm of length is not more than 10 μm.

No. of Pages : 61 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005348 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HIGH-STRENGTH STEEL SHEET AND METHOD FOR MANUFACTURING SAME

(51) International classification	:C22C 38/00, B22D 11/00, B22D 11/115, C21D 9/46, C22C 38/06
(31) Priority Document No	:2023-121501
(32) Priority Date	:26/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024817 :09/07/2024
(87) International Publication No	:WO 2025/023016
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The purpose of the present invention is to provide: a high-strength steel sheet that has a tensile strength of 980 MPa or greater and that is excellent in ductility, fatigue strength, and blanking properties; and a method for manufacturing the same. The high-strength steel sheet is characterized by: having a prescribed component composition; the main phase being a bainite phase composed of granular bainite and upper bainite having an area ratio of 85% or greater; the area ratio of a hard second phase that includes fresh martensite and/or a residual austenite phase being less than 15%; the area ratio of the granular bainite to the area ratio of the upper bainite in the bainite phase being 5% to 40%; the difference |Hv1 - Hv2| between the hardness Hv1 at the 1/2 position the sheet thickness and the hardness Hv2 at the 1/4 position of the sheet thickness being 30% or less in relation to 0.3 TS; and the average crystal grain size of the upper bainite phase being 7 μm or less.

No. of Pages : 47 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005356 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ROTARY PRESS AND METHOD FOR PRE-CLEANING THE PRESS HOUSING OF A ROTARY PRESS

(51) International classification	:B30B 11/08, B30B 15/00, B08B 3/02, B08B 17/02, B05B 3/14
(31) Priority Document No	:10 2023 116 934.3
(32) Priority Date	:27/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/060177 :15/04/2024
(87) International Publication No	:WO 2025/002617
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BRÜGMANN, Jonas

(57) Abstract :
The invention relates to a rotary press comprising a press housing (54) and a rotor (56) which is arranged in the press housing, wherein the rotor has an upper and a lower punch guide (18, 20) for upper and lower press punches (14, 16) and a die disc (10) between the punch guides, and the press punches interact with receiving areas (12) of the guide disc. The rotary press additionally comprises at least one filling device (26), in which the material to be pressed is filled into the receiving areas, and at least one pressing device (34) which interacts with the upper press punches and the lower press punches during operation such that the punches press the material located in the receiving areas into pressed articles. The rotary press also comprises an ejection device (44) for the pressed articles produced in the rotary press. The invention additionally relates to a method for pre-cleaning the press housing of such a rotary press.

No. of Pages : 19 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617006028 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SELF-SERVICE TERMINAL

(51) International classification :G01G 19/414
(31) Priority Document No :23183822.8
(32) Priority Date :06/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/063357
Filing Date :15/05/2024
(87) International Publication No :WO 2025/008101
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)HIPELIUS, Ralf Christian

(57) Abstract :
The invention relates to a self-service terminal (100), comprising: scales (102) having a placement surface (104), on which products can be arranged, the scales (102) being configured to acquire weight data indicating a total weight of products arranged on the placement surface (104); an imaging sensor (106) configured to capture images of the placement surface; a processor (110) configured: from a first image from the imaging sensor (106), to determine which products are arranged on the placement surface (104); to receive from the scales first weight data indicating a first total weight of the products situated on the placement surface; to receive from the scales second weight data indicating a second total weight of products situated on the placement surface; using the first and second weight data, to determine whether one or more products has or have been removed from the placement surface; and, from a second image from the imaging sensor, to determine which product or products has or have been removed from the placement surface.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202617006031 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONTAINER MODULE

(51) International classification :H01M 50/244, H01M 50/251, B65D 88/02, B65D 90/00
(31) Priority Document No :10-2023-0119310
(32) Priority Date :07/09/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/008335
Filing Date :17/06/2024
(87) International Publication No :WO 2025/053385
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)JO, Sang-Hyun

(57) Abstract :
A container module is disclosed. The container module according to an embodiment of the present invention includes: a case providing an internal space: a column positioned inside the case and extending in the vertical direction; brackets each including a vertical portion coupled to the column and a horizontal portion extending from the vertical portion; a battery pack positioned on each horizontal portion; and a support positioned below each bracket and supporting the lower surface of the horizontal portion.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202617006038 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FOLDABLE ELECTRONIC DEVICE

(51) International classification :G06F 1/16, H05K 1/14
(31) Priority Document No :10-2023-0095288
(32) Priority Date :21/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010564
Filing Date :22/07/2024
(87) International Publication No :WO 2025/023684
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)KIM, Eungwon

(57) Abstract :
According to an exemplary embodiment of the present disclosure, the provided foldable electronic device comprises: a first housing; a second housing; a hinge unit; a first display; a second display; a display driving circuit; a printed circuit board; and a battery. The hinge unit connects the first housing and the second housing. The first display is arranged in the first housing and the second housing and is arranged across the hinge unit. The second display is positioned on the opposite side of the first display and is arranged in the first housing. The display driving circuit is arranged on the rear surface of the second display. The printed circuit board is accommodated in the first housing. The battery is accommodated in the first housing. The first housing includes a first side surface portion, a second side surface portion and a third side surface portion. The first side surface portion and the second side surface portion extend in a first direction that is perpendicular to the folding axis of the foldable electronic device, and can be spaced apart from each other in a second direction of the folding axis. The third side surface portion is spaced apart from the folding axis in the first direction and extends in the second direction. When viewed from above the second display, the printed circuit board is positioned between the battery and the third side surface portion of the first housing. The battery includes a first portion including battery cells, and a second portion including a battery protection circuit. When viewed from above the second display, the second portion of the battery is positioned between the first portion of the battery and the first side surface portion of the first housing. The second portion of the battery is positioned farther than the first portion of the battery away from the second display. When viewed from above the second display, the display driving circuit extends in the first direction and overlaps the second portion of the battery.

No. of Pages : 100 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005363 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS, ARCHITECTURES, APPARATUSES AND SYSTEMS FOR PATH SWITCHING

(51) International classification	:H04W36/36,H04W88/04,H04W4/08
(31) Priority Document No	:63/527693
(32) Priority Date	:19/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038324 :17/07/2024
(87) International Publication No	:WO 2025/019551
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)FERDI, Samir
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5)ABBAS, Taimoor
6)AHMAD, Saad

(57) Abstract :
Procedures, methods, architectures, apparatuses, systems, devices, and computer program products for path switching are disclosed. A wireless transmit-receive unit, WTRU, member of a group of WTRUs for performing a collaborative service, may receive an indication for path switching of traffic between the WTRU and a network. The WTRU may discover candidate WTRU-to-network relays available for handling the traffic between the WTRU and the network. The WTRU may select a candidate WTRU-to-network relay to perform the path switching.

No. of Pages : 48 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005368 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR UPDATING A TIME EVOLVING SCAN

(51) International classification	:G06F 3/01, G06T 9/00, G06T 17/00, G06T 17/20, G06T 19/20
(31) Priority Document No	:23306241.3
(32) Priority Date	:19/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068821 :04/07/2024
(87) International Publication No	:WO 2025/016736
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)DE SAINT-MARTIN, Antoine

(57) Abstract :
Methods and devices for generating a scene description for an evolving Extended Reality scene and of updating the evolving Extended Reality scene when changes are detected. A scene description associated with a scan of the scene is generated and stored in files. The nodes have a status indicating if they can be repaired and optionally, a fallback mesh for the related object. At runtime, the AR/XR application loads a first (previous) scan and, if the mesh of an object is not in agreement with the real object, the mesh is repaired, by the user through a graphic interface or automatically by using pictures. When a moved object impact other meshes, the other meshes are repaired too.

No. of Pages : 17 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005373 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POWER SHARING METHOD AND APPARATUS

(51) International classification :H04B 1/04
(31) Priority Document No :202310842681.5
(32) Priority Date :10/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/101562
Filing Date :26/06/2024
(87) International Publication No :WO 2025/011337
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)ZHANG, Hongxian
5)GONG, Zhengwei

(57) Abstract :
Provided in the present application are a power sharing method and an apparatus, which can share power between different power amplifiers. The method comprises: determining first demanded power of a first power amplifier and second demanded power of a second power amplifier; and transmitting a first signal on the basis of the output power of the first power amplifier being the first demanded power and transmitting a second signal on the basis of the output power of the second power amplifier being the second demanded power, the first demanded power being greater than or equal to nominal power, the second demanded power being less than or equal to the nominal power, and the heat dissipation index of the first power amplifier being higher than the heat dissipation index of the second power amplifier, wherein the nominal power is the average maximum output power of all of the power amplifiers in a radio frequency unit, the radio frequency unit comprises the first power amplifier and the second power amplifier, and the first power amplifier and the second power amplifier respectively correspond to different radio frequency channels.

No. of Pages : 23 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005382 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CATALYST COMPOSITIONS AND METHODS FOR CONVERTING CARBON INTO CARBON OXIDES

(51) International classification :B01J 23/00, B01J 37/02, C10G 9/00
(31) Priority Document No :63/513116
(32) Priority Date :12/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036996
Filing Date :08/07/2024
(87) International Publication No :WO 2025/014849
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)ESMACHER, Mel Joseph
5)GUNDIAH, Gautam
6)DOWNS, Taylor

(57) Abstract :
A catalyst composition, the composition having a perovskite material of formula AaBbCcDdOx-d, wherein 0a3.2, 0?b?1.2, 0.9a+b?3.2, 0?c?1.2, 0.0?d?1.2, 0.9c+d?1.2, 3?x?9.2, and -0.5d0.5. A method for converting carbon into carbon oxides in processing systems selected from petrochemical, hydrocarbon, carbon production and carbon processing systems, the method provides applying a catalyst composition to a petrochemical or hydrocarbon processing unit, the catalyst composition comprising a perovskite having the formula AaBbCcDdOx-d, wherein 0a3.2, 0?b?1.2, 0.9a+b?3.2, 0?c?1.2, 0.0?d?1.2, 0.9c+d?1.2, 3?x?9.2, and-0.5d0.5. A method for converting carbon into carbon oxides in processing systems selected from petrochemical, hydrocarbon, carbon production and carbon processing systems, the method providing a slurry or a catalyst support system having a perovskite material of formula AaBbCcDdOx-d, wherein 0a3.2, 0?b?1.2, 0.9a+b?3.2, 0?c?1.2, 0.0?d?1.2, 0.9c+d?1.2, 3?x?9.2, and -0.5d0.5.

No. of Pages : 21 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004363 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : LATENT ACRYLIC ADHESIVE

(51) International classification	:C09J 4/06, C08G 59/20, C08K 9/10, C09J 163/10, C09J 167/06
(31) Priority Document No	:63/528491
(32) Priority Date	:24/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038274 :17/07/2024
(87) International Publication No	:WO 2025/024186
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)KUANG, Wenfeng
4)LITOFSKY, Joshua

(57) Abstract :
The present disclosure generally relates to a one-component adhesive composition including a free radically polymerizable component, an impact modifier, an adhesion promoter, a toughener, a cure accelerant, an encapsulated free radical forming compound and optionally a thixotropic modifier and its use in bonding substrates to one another.

No. of Pages : 35 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202617004372 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OPTICAL MATERIAL DERIVED FROM A POLYMERIZABLE COMPOUND CONTAINING ALKYNYLENE AND THIOL FUNCTIONS

(51) International classification	:G02B 1/04, C07C 321/00, C07C 321/08, C07C 321/18, C07C 321/28
(31) Priority Document No	:23306251.2
(32) Priority Date	:20/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070623 :19/07/2024
(87) International Publication No	:WO 2025/017200
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FROMENTIN, Pierre

(57) Abstract :
The invention relates to an optical material having a refractive index higher than or equal to 1.50 obtained by polymerization of a polymerizable composition comprising at least one polymerizable compound having at least two mercapto -SH groups, and at least one alkynylene -C=C- group connected on each side to a carbon atom.

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004374 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RECYCLING PROCESS FOR HALIDE SOLID ELECTROLYTES

(51) International classification	:C01D 15/04, C01F 17/36, C01G 15/00, H01M 10/0562, H01M 10/54
(31) Priority Document No	:23306020.1
(32) Priority Date	:26/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/IB2024/056209
Filing Date	:26/06/2024
(87) International Publication No	:WO 2025/003904
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)MARCHANDIER, Thomas
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4)ARZAKANTSYAN, Mikayel
5)ASSAT, Gaurav

(57) Abstract :
The invention pertains to a recycling process of a material comprising a halide solid electrolyte (HSE) of formula (I) M3-z(Mek+)fX3-z+k*f, said process comprising successively: a) adding at least one ammonium salt of X' to a solution comprising the HSE, wherein X and X' are halogens, in particular independently chosen from Cl, Br, I and any combination thereof; b) filtering and evaporating the solution obtained in step a) to obtain a dry powder; c) heating the dry powder obtained in step b), and d) obtaining a recycled HSE of formula (I). The invention further concerns a cathode composite and an electrolyte comprising a recycled HSE obtained from the recycling process according to the invention and an all-solid-state battery comprising such a cathode composite and/or electrolyte.

No. of Pages : 13 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004389 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : STRADDLED VEHICLE

(51) International classification	:B60W 10/08, B60W 10/26, B60W 20/00
(31) Priority Document No	:PCT/JP2023/023818
(32) Priority Date	:27/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/012759 :28/03/2024
(87) International Publication No	:WO 2025/004482
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HINO, Haruyoshi

(57) Abstract :
The present invention addresses the problem of increasing the degree of freedom of assist control while reducing degradation of the lifespan of a lead-acid battery of a straddled vehicle. This straddled vehicle is provided with a lead-acid battery and a control device. The lead-acid battery is a high charge acceptance characteristic lead-acid battery having a characteristic of higher charge acceptance performance compared to a regular vehicle lead-acid battery. The control device controls powering of a fixed field type starter generator and power generation such that, when each of a crankshaft rotation assist control for powering the fixed field type starter generator by electricity discharged from the high charge acceptance characteristic lead-acid battery and a power generation control for charging the high charge acceptance characteristic lead-acid battery by electricity generated by a permanent magnet rotated by a crankshaft is executed a plurality of times during a period when the crankshaft is rotating, a charge amount of the high charge acceptance characteristic lead-acid battery is within a usage range exceeding 50%, and including a range less than 80%.

No. of Pages : 36 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004413 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING ANTENNA

(51) International classification	:H04B 7/06, H04B 7/08, H04B 1/40, H04B 17/309, H01Q 1/24
(31) Priority Document No	:10-2023-0102494
(32) Priority Date	:04/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/005636 :25/04/2024
(87) International Publication No	:WO 2025/033643
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KIM, Dongyeon
2)CHO, Youngsang

(57) Abstract :
An electronic device is provided. The electronic device comprises: at least one processor; memory for storing instructions; a first antenna; a second antenna; an RF transceiver; a phase shifter electrically connected to the second antenna; a power branch circuit; and at least one switch circuit configured to selectively provide a first connection state or a second connection state. The instructions control the at least one switch circuit so that the electronic device provides a first connection state or a second connection state.

No. of Pages : 57 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004417 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND APPARATUS USED IN NODE FOR WIRELESS COMMUNICATION

(51) International classification :H04W 52/14
(31) Priority Document No :202310721439.2
(32) Priority Date :16/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/099149
Filing Date :14/06/2024
(87) International Publication No :WO 2024/255829
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)JIANG, Qi
2)WANG, Ping
3)ZHANG, Xiaobo

(57) Abstract :
The present application discloses a method and apparatus used in a node for wireless communication. A first node receives target signaling and first signaling; the target signaling indicates a first symbol set, and the first signaling comprises a first domain, the first domain of the first signaling indicating at least one reference signal resource and a first power value, and the first power value being one of a first candidate power value and a second candidate power value; the first node sends a first signal in the first symbol set, the sending power of the first signal depending on the first power value, the first signal having a spatial relationship with the at least one reference signal resource, and whether the first power value is the first candidate power value or the second candidate power value depending on whether the first symbol set is for downlink. The present application improves uplink transmission power control in a full-duplex scenario, improving uplink transmission performance, and improving system flexibility and adaptability.

No. of Pages : 52 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004421 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : APPARATUS AND METHODS FOR FACILITATING USE OF A SENSOR WITH A VESSEL

(51) International classification	:C12M 1/00, B01F 31/23, C12M 3/06, C12M 1/34
(31) Priority Document No	:18/223329
(32) Priority Date	:18/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035353 :25/06/2024
(87) International Publication No	:WO 2025/019125
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SEETO, Paul
2)SOCHA, Jeffrey
3)PATTON, Elizabeth

(57) Abstract :
An apparatus for facilitating use of a sensor with a vessel includes a body having upper and lower portions, the body extending across substantially an entire width of the vessel, the body configured for selective placement on a surface of a bioprocessing device, the body including a sensor recess formed in the upper portion of the body, the sensor recess configured to receive a sensor so that the sensor is at least partially recessed within the body. In use, the body is situated between the surface of the bioprocessing device and the vessel, the body allowing for retention of liquid in the vessel in proximity to the sensor, facilitating use of the sensor with low vessel fill levels.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202617004424 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HOME APPLIANCE AND SYSTEM INCLUDING SAME

(51) International classification :H04L 12/28, F24F 11/65, F24F 11/56, D06F 34/05, G16Y 10/80
(31) Priority Document No :10-2023-0080893
(32) Priority Date :23/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/008382
Filing Date :18/06/2024
(87) International Publication No :WO 2024/262905
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KIM, Kwanghyun
3)LEE, Mira
4)JEON, Seungtae
5)AHN, Hyoshik
6)KIM, Donghyeon
7)LEE, Jaeho

(57) Abstract :
The present disclosure relates to a home appliance and a system including same. The system according to an embodiment of the present disclosure may comprise: a home appliance; and an external device which is provided outside the home appliance and determines at least one customized mode among a plurality of modes on the basis of information provided from a user, wherein the home appliance stores the at least one customized mode transmitted from the external device and provides same so that the user may select one of the at least one customized mode.

No. of Pages : 57 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004432 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRONIC AIR PLASMA PROPULSION

(51) International classification	:F03H 1/00, H05H 1/54, F02C 3/09
(31) Priority Document No	:102023000015051
(32) Priority Date	:18/07/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/056885 :16/07/2024
(87) International Publication No	:WO 2025/017475
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)DI CANTO, Gennaro

(57) Abstract :
The invention describes an air plasma propulsion system and method comprising: an air turbine plant adapted to receive supply air from an external environment, and a plasma propulsion unit adapted to increase a speed of said air after a corresponding ionization and passage into air plasma phase. The plant comprises a turbine compressing air which transits in the plasma propulsion unit which ionizes it strongly and accelerates it through a frequency or microwaves in magnetic field produced by a laser beam.

No. of Pages : 38 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004434 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : QUICK FIX & REMOVE CABLE GLAND ASSEMBLY

(51) International classification	:H02G 3/06, F16L 5/02, H02G 3/08
(31) Priority Document No	:202311047538
(32) Priority Date	:14/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/IB2024/056811 :12/07/2024
(87) International Publication No	:WO 2025/017446
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)EATON INTELLIGENT POWER LIMITED
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(72)**Name of Inventor :**
1)BHALERAO, Eshant Chandrakant

(57) Abstract :
A cable gland assembly for coupling an electrical cable to an enclosure. The cable gland assembly includes a main body having a flange assembly at one distal end. The flange assembly includes a first flange and a second flange. The second flange is rotatable about a longitudinal axis of the main body.

No. of Pages : 8 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617006042 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : IMMUNOGENIC COMPOSITION

(51) International classification	:C07K 16/12, A61K 39/112, A61K 39/00, A61P 31/04
(31) Priority Document No	:2311233.7
(32) Priority Date	:21/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/070615 :19/07/2024
(87) International Publication No	:WO 2025/021710
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)CANALS ALVAREZ, Rocio
2)GASPERINI, Gianmarco

(57) Abstract :
The present invention relates to immunogenic compositions comprising S. enterica serovar Paratyphi A outer membrane vesicles (OMVs), vaccines comprising the immunogenic compositions and methods and uses of the immunogenic compositions. The present invention also relates to an S. Paratyphi A bacterium comprising modified lipid A.

No. of Pages : 52 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617006058 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MIRROR ILLUSION SYSTEMS AND METHODS

(51) International classification	:A63J 5/00, A63G 31/00
(31) Priority Document No	:63/525271
(32) Priority Date	:06/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033816 :13/06/2024
(87) International Publication No	:WO 2025/010133
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GARNIER, Timothy Fitzgerald
3)JEROMIN, Aaron Chandler
4)BOXER, Eric Ross

(57) Abstract :
A show effect system may include a first mirror coupled to a first actuator and mounted to a wall, a second mirror coupled to a second actuator and mounted to the wall adjacent to the first minor, and a sensor configured to monitor a viewing area for observing the first mirror and the second mirror, wherein the sensor is configured provide sensor data related to a guest within the viewing area. The show effect system may also include a controller communicatively coupled to the first actuator, the second actuator, and the sensor. The controller may determine the guest is in a location within the viewing area based on the sensor data and instruct the first actuator to adjust a position or an orientation of the first mirror to remove the location from a reflection of the first mirror.

No. of Pages : 23 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202617006060 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD PERFORMED BY ACCESS NETWORK NODE, METHOD PERFORMED BY USER EQUIPMENT, METHOD PERFORMED BY CORE NETWORK NODE, ACCESS NETWORK NODE, USER EQUIPMENT, AND CORE NETWORK NODE

(51) International classification	:H04B 7/185, H04W 76/19, H04W 84/06
(31) Priority Document No	:2311347.5
(32) Priority Date	:24/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/JP2024/025773 :18/07/2024
(87) International Publication No	:WO 2025/023140
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CHEN Yuhua
2)GUPTA Neeraj
3)FUTAKI Hisashi

(57) Abstract :
A method performed by an access network node in a non-terrestrial network is disclosed. The method includes receiving, via an available link, at least one non access stratum, NAS, Protocol Data Unit, PDU, in a case where either a service link between the access network node and a user equipment, UE, or a feeder link between the access network node and a gateway in a terrestrial network is unavailable, without triggering of establishing a connection for another link than the available link; storing the at least one NAS PDU until the another link becomes available; and forwarding, via the another link, the at least one NAS PDU when the another link becomes available.

No. of Pages : 64 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617006075 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MOTOR VEHICLE LOCK

(51) International classification	:E05B 17/00, E05B 85/24
(31) Priority Document No	:10 2023 116 534.8
(32) Priority Date	:23/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/DE2024/100550 :20/06/2024
(87) International Publication No	:WO 2024/260513
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)SZEGENY, Peter
3)SCHMITZ, Andreas
4)SCHOLZ, Michael
5)SCHIFFER, Holger
6)HERRMANN, Michael

(57) Abstract :
The invention relates to a motor vehicle lock comprising a locking mechanism with a rotary latch (1) and at least one pawl (14), wherein the rotary latch (1) can be latched in at least one latching position by means of the pawl (14), and wherein the rotary latch (1) is formed with a first, load arm (4), which is in engagement with a lock striker (7) in the latched state, and with a second, catch arm (5), which comes into engagement with the lock striker (7) during latching, and the load arm (4) is formed with an embossment (10), wherein the embossment (10) terminates before a free end (11) of the load arm (4).

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202617006164 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMPOSITION COMPRISING BIOSURFACTANT AND MANGANESE

(51) International classification :C11D 1/66, A61K 8/60, C11D 3/04
(31) Priority Document No :23180910.4
(32) Priority Date :22/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/065749
Filing Date :07/06/2024
(87) International Publication No :WO 2024/260751
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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2)MERZ, Juliane
3)BUCK, Wiebke
4)HELLRIEGEL, Jan

(57) Abstract :
The invention relates to compositions comprising biosurfactant and manganese. It further relates to a method to stabilize the colour of a composition comprising biosurfactant and to the use of manganese to stabilize the colour of a composition comprising biosurfactant.

No. of Pages : 197 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617006173 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS AND APPARATUSES FOR ENHANCED TPYE I CODEBOOK

(51) International classification :H04W 24/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/121091
Filing Date :25/09/2023
(87) International Publication No :WO 2024/159776
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ZHANG, Yi
2)ZHU, Chenxi
3)LIU, Bingchao

(57) Abstract :
Various aspects of the present disclosure relate to methods and apparatuses for enhanced Type I codebook. According to an embodiment of the present disclosure, a user equipment can include: at least one memory; and at least one processor coupled with the at least one memory and configured to cause the UE to: receive configuration information for a first antenna array with a first number of channel state information reference signal (CSI-RS) ports, wherein the first number is more than 32, wherein the configuration information includes a configuration of (N1, N2) for the first antenna array, wherein the configuration of (N1, N2) is associated with a configuration of (O1, O2) for the first antenna array; determine a precoding matrix indicator (PMI) based on a codebook for the first number of CSI-RS ports, wherein the codebook is associated with the configuration of (N1, N2) and the configuration of (O1, O2); and perform channel state information (CSI) reporting, wherein the CSI reporting includes the PMI.

No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005384 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SUPPORT FOR MACHINE LEARNING ENABLED ANALYTICS

(51) International classification :H04L 41/16, H04L 41/40, H04W 24/02
(31) Priority Document No :20230100660
(32) Priority Date :09/08/2023
(33) Name of priority country :Greece
(86) International Application No :PCT/EP2023/074210
Filing Date :04/09/2023
(87) International Publication No :WO 2024/110083
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KARAMPATSIS, Dimitrios

(57) Abstract :
Various aspects of the present disclosure relate to an analytics enabler entity or method for selecting one or more application entities for implementing machine learning model processing for application layer data analytics, the analytics enabler entity comprising, at least one memory; and at least one processor coupled with the at least one memory and configured to cause the analytics enabler entity to receive a service requirement for an application layer data analytics task from an analytics consumer, wherein the service requirement comprises at least one analytics parameter for the application layer data analytics task, identify a requirement for providing machine learning-enabled analytics for the application layer data analytics task, and upon identifying the requirement for providing machine learning-enabled analytics, select at least one application entity for performing the machine learning model processing from one or more candidate entities, based on the at least one analytics parameter and at least one application entity parameter.

No. of Pages : 43 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005400 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ISOBMFF CARRIAGE OF ATTENUATION MAP INFORMATION FOR ENERGY-AWARE IMAGES IN A DASH CONTEXT

(51) International classification	:H04N 21/2343, H04N 21/262, H04N 21/443, H04N 21/845
(31) Priority Document No	:23306227.2
(32) Priority Date	:17/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069985 :15/07/2024
(87) International Publication No	:WO 2025/016958
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DEMARTY, Claire-Helene
3)LE MEUR, Olivier
4)BLONDE, Laurent
5)REINHARD, Erik

(57) Abstract :
Some embodiments of a method may include: obtaining a manifest file corresponding to visual content, wherein the manifest file includes: information related to a video representation and information related to a set of attenuation map representations for the visual content; obtaining segments of the video representation; obtaining segments of an attenuation map representation selected from the set of attenuation map representations based on a selected energy reduction rate; decoding a picture from the obtained segments of the video representation; decoding the attenuation map representation from the obtained segments of the attenuation map representation; and applying the decoded attenuation map representation to the decoded picture to generate an attenuated picture for display.

No. of Pages : 59 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005406 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FLUIDTIGHT CONNECTION DEVICE FOR TRANSFERRING OBJECTS, WITH IMPROVED DISCHARGE

(51) International classification	:B65B 7/28, B65B 55/02, B01L 1/02, B01L 3/00, G21F 7/005
(31) Priority Document No	:FR2307771
(32) Priority Date	:20/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/070394 :18/07/2024
(87) International Publication No	:WO 2025/017126
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BELIN, Jean

(57) Abstract :
A fluidtight transfer device for transferring objects from a flexible container (80) containing objects (21) to a cell, this device comprising: – a cell flange (2); – a container flange (3) delimiting a transfer path (30) connecting a feed end (31) of the container flange (3) and a discharge end (32) of the container flange (3); the container (80) comprising a wall (82) which at least partially extends into the transfer path (30) and is fluidtightly connected to the container flange (3) by clamping of the wall (82) against a clamping face, secured to the container flange (3), by means of a clamping force applied in an essentially axial direction.

No. of Pages : 19 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005414 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTI-LAYER SPLIT POINTS OUTPUT INFORMATION

(51) International classification :H04N 19/70, G06N 3/045
(31) Priority Document No :63/527741
(32) Priority Date :19/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038308
Filing Date :17/07/2024
(87) International Publication No :WO 2025/019540
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)RACAPE, Fabien
3)QUINQUIS, Cyril
4)FILOCHE, Thierry

(57) Abstract :
A WTRU may perform inference processing on video data to generate intermediate data. The WTRU may determine from the intermediate data a plurality of tuples and may generate metadata from the plurality of tuples. The metadata may comprise an encoding type that may indicate an encoding algorithm. The metadata may further comprise a length indicating the length of the metadata. The metadata may also comprise an indication of the number of tuples that are comprised in the metadata. The metadata may further comprise the plurality of tuples. Each tuple may comprise a respective layer identifier and tensor shape information. The device may generate a bitstream from the intermediate data and may transmit the bitstream and the metadata to another device which may perform split inference processing on the generated bitstream using the metadata.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005049 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CARBOLINE COMPOUNDS AND USE THEREOF

(51) International classification :C07D 471/04, A61K 31/437
(31) Priority Document No :63/510356
(32) Priority Date :26/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/029695
Filing Date :16/05/2024
(87) International Publication No :WO 2025/006078
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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11)CAO, Liang

(57) Abstract :
[0536] Provided herein are p-carboline compounds of Formula (I) and their use to inhibit dihydroorotate dehydrogenase (DHODH): [0537] or a form thereof, [0538] wherein R1, R2, R3, R4, and R5 are as defined herein.

No. of Pages : 225 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005050 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HAND-HELD DEVICE FOR DISPENSING A PHARMACEUTICAL SUBSTANCE IN PORTIONS

(51) International classification :A61M 15/00
(31) Priority Document No :10 2023 119 234.5
(32) Priority Date :20/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/069704
Filing Date :11/07/2024
(87) International Publication No :WO 2025/016875
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SINGH, Jasraj
3)PRASAD, Sanil
4)BELLARY ROTTI, Santosh
5)VIKKATH, Vipin

(57) Abstract :
The invention is concerned with a hand-held device 1 for dispensing a pharmaceutical substance in portions, with a housing (6) and a cartridge (2), accommodated in the housing (6) and containing the substance, the housing (6) having a mouthpiece (7) and the cartridge (2) is movably arranged between a rest position and a dispensing position, further with a pressure part (9) moveably arranged in the housing (6) to be moved between an initial position and a clamping position to build up a force for moving the cartridge (2) between the rest position and the dispensing position, and with a valve flap (15) that can be moved, by a user inhaling on the mouthpiece (7), between a starting position and a pivoted position. In order to have a secure functioning of the hand-held device is provided that a holding part (16) is provided for that can be moved between a holding position and a release position, which in the holding position prevents the movement of the cartridge (2) into the dispensing position, that the valve flap (15) in the starting position blocks the movement of the holding part (16) in the holding position, the holding part (16) being moved by the cartridge (2) into the release position when the valve flap (15) moves into the pivoted position, the force acting on the cartridge (2) in the clamping position being reduced thereby. Additionally or in the alternative the force acting in the clamping position on the cartridge is adjustable.

No. of Pages : 30 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005052 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BUILDING PANEL MATERIAL PRODUCTION METHOD, MOLD, AND BUILDING PANEL MATERIAL

(51) International classification	:E04C 2/30, E04C 2/04, E04C 2/12, E04F 13/08
(31) Priority Document No	:2023-129053
(32) Priority Date	:08/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/000837 :15/01/2024
(87) International Publication No	:WO 2025/032852
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)OOGIHATA, Hidetaka

(57) Abstract :
The present invention provides: a building panel material production method that makes it possible to suppress an increase in the number of steps when perform processing for, on a wide surface of a building panel material, both a design pattern and a fastening pattern which defines a fastening position of a fastener; a mold that is applied to the production method; and a building panel material that is produced by the production method. Provided is a building panel material production method wherein processing is performed simultaneously for, on a wide surface 11 which will serve as a surface of a building panel material, a plurality of fastening patterns 30 that define the fastening positions of fasteners and a plurality of design patterns 20. More specifically, the production method comprises a cutting step for cutting a base sheet of the building panel material to prescribed planar dimensions to produce a product panel material 10 and a pressing step for using a pressing process to perform processing simultaneously for, on one wide surface 11 which will serve as a surface of the product panel material 10, design pattern grooves 20 included in the design patterns and fastening pattern grooves 30 included in the fastening patterns.

No. of Pages : 21 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005064 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR REMOVING OIL FROM METAL CHIPS AND PLANT FOR REMOVING OIL FROM METAL CHIPS

(51) International classification	:C10M 175/00, C22B 7/00, H05B 6/02, H05B 6/36, C23G 3/00
(31) Priority Document No	:102023000016629
(32) Priority Date	:03/08/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/057363 :30/07/2024
(87) International Publication No	:WO 2025/027524
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BONIFACIO, Mario
2)PRESEZZI, Valerio

(57) Abstract :
An oil-removal plant for removing oil from metal chips of non-ferrous materials comprises a container of such chips and a container for the recovered oil; the chips container cooperates with a magnetic field generator member, one of such container and said generator member being rotary so as to enable the generation of a rotary magnetic field which impacts and passes through the chips heating them, the oil evaporating from the chips and being subsequently condensed and recovered in then oil container. A method for removing oil from chips is also described and claimed herein.

No. of Pages : 22 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202618004301 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CAMERA MODULE AND ELECTRONIC DEVICE INCLUDING SAME

(51) International classification	:G03B 17/17, G03B 17/12, G03B 3/00, G03B 5/02, H02K 33/18
(31) Priority Document No	:10-2021-0158252
(32) Priority Date	:17/11/2021
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2022/015257 :11/10/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202317013337 :28/02/2023

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3)Jaeheung PARK
4)Kwangseok BYON
5)Hyosang AN
6)Jonghoon WON
7)Min HEU

(57) Abstract :
A camera module and an electronic device including the same are provided. The camera module and an electronic device include a camera housing, a barrel structure including at least one lens aligned along a first optical axis direction, the barrel structure being at least 5 partially accommodated in the camera housing, a guide unit configured to guide the barrel structure to reciprocate along the first optical axis direction or reciprocate in a plane intersecting the first optical axis, a driving unit axis, a reflective member configured to refract or reflect light incident through the at least one lens in a second optical axis direction intersecting the first optical axis, and an image sensor disposed on the camera housing, aligned with the reflective 10 member in the second optical axis direction, and configured to receive the light refracted or reflected by the reflective member

No. of Pages : 66 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202618004637 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DSB OPERATION WITH EXCLUDED REGION

(51) International classification :G06F 9/52, G06F 12/0831, G06F 12/1027, G06F 15/78
(31) Priority Document No :63/077,385
(32) Priority Date :11/09/2020
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2021/049750
Filing Date :10/09/2021
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202317012086
Filed on :22/02/2023

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3)VASH, James
4)KANAPATHIPILLAI, Pradeep
5)AGARWAL, Mridul
6)LEVINSKY, Gideon N.
7)RUSSO, Richard F.
8)TSAY, Christopher M.

(57) Abstract :
Techniques are disclosed relating to data synchronization barrier operations. A system includes a first processor that may receive a data barrier operation request 5 from a second processor include in the system. Based on receiving that data barrier operation request from the second processor, the first processor may ensure that outstanding load/store operations executed by the first processor that are directed to addresses outside of an exclusion region have been completed. The first processor may respond to the second processor that the data barrier operation 10 request is complete at the first processor, even in the case that one or more load/store operations that are directed to addresses within the exclusion region are outstanding and not complete when the first processor responds that the data barrier operation request is complete. 15 To Be Published with Figure 2 44

No. of Pages : 52 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202618005375 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Control Of A Buffer Preparation Process

(51) International classification	:G01N 30/34, G01N 30/86, G01N 1/38, G01N 30/88
(31) Priority Document No	:1902747.3
(32) Priority Date	:28/02/2019
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2020/054795 :24/02/2020
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202117030123 :05/07/2021

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5)DUNKER, Jenny

(57) Abstract :
The present invention relates to a computer-implemented method for controlling preparation of a liquid mixture comprising an acid and its conjugate base or a base and its conjugate acid. The method comprises obtaining (S11) a composition for the liquid mixture to be prepared and determining (S12) a plurality of settings for controlling a preparation of the liquid mixture in one or more automated processes. The plurality of settings are provided (S13) to one or more control systems of the one or more automated processes. The present invention also relates to a buffer tool configured to perform the computer-implemented method, a buffer management system comprising the buffer tool, and a computer readable storage medium (25), having stored thereon a computer program which, when executed in a buffer tool, causes execution of the computer-implemented method.

No. of Pages : 65 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617005886 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CLOTHING WIRE, CLOTHING CARRIER AND CARDING MACHINE

(51) International classification :D01G 15/88
(31) Priority Document No :23185611.3
(32) Priority Date :14/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/069642
Filing Date :11/07/2024
(87) International Publication No :WO 2025/016858
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The invention relates to a clothing wire, comprising a base portion having a base height and a blade portion having a blade height. The blade height is smaller than the base height. The blade portion comprises a plurality of consecutive, geometrically identical tooth bodies. The tooth body extends between two first recesses of the blade portion which extend in the height direction at most towards the base portion. Two directly consecutive tooth bodies are spaced apart in a pitch. A first tooth tip and at least a second tooth tip are located on the tooth body, wherein the first tooth tip adjoins the first recess. A first tooth tip surface adjoins the first tooth tip and a second tooth tip surface adjoins the at least one second tooth tip. The first tooth tip surface has a first tip surface length and the second tooth tip surface has a second tip surface length, in each case having a value of at least the smaller value of the values 0.15 mm or 6% of the pitch. A first tooth face adjoins the first tooth tip at a positive first working angle. A second tooth face adjoins the at least one second tooth tip at a positive second working angle.

No. of Pages : 11 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202617003773 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROCESS AND SYSTEM USING COMBUSTION RESIDUE

(51) International classification	:B09B 3/20, B09B 3/35, B09B 3/38, B09B 3/40, B09B 101/30
(31) Priority Document No	:63/521038
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033646 :12/06/2024
(87) International Publication No	:WO 2024/258990
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Raw combustion residue that comes in various forms is declumped, dried and screened as necessary to form processed combustion residue that is divided into a first output of first particles at a selected size and smaller and a second output of second particles of a size larger than said selected size. The second particles are processed by a size reduction system to produce third particles that include some at the selected size and smaller and some having edges that are smoothed and rounded. The third particles and the first particles are combined to form a blend that is supplied to and combined with one or more resins and additives which are used to form products.

No. of Pages : 17 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202617006196 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BREAKER DEVICE

(51) International classification :H01H 33/42, H01H 33/66, H01H 33/915, H02B 13/035
(31) Priority Document No :2023-214564
(32) Priority Date :20/12/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/006490
Filing Date :22/02/2024
(87) International Publication No :WO 2025/134396
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)KONDO Junichi
5)ASARI Naoki

(57) Abstract :
Provided is a breaker device having sufficient withstand voltage performance even when a vacuum circuit breaker is used. In a breaker device of one embodiment, a first breaking contact is connected in parallel with an energization contact, and a second breaking contact is connected in parallel with the energization contact and also connected in series to the first breaking contact. The first breaking contact is configured by a vacuum circuit breaker, and the second breaking contact and the energization contact are configured by a gas circuit breaker. When executing an electric path activation operation for putting an electric path into an energized state from a breaking state, a breaking contact activation operation, a second breaking contact activation operation, and an energization contact activation operation are executed. The completion time point of the first breaking contact activation operation is before the completion time point of the second breaking contact activation operation, and the completion time point of the second breaking contact activation operation is before the completion time point of the energization contact activation operation.

No. of Pages : 37 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202617006216 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND VIRTUAL SENSOR FOR DETERMINING A FIELD-DATA-CORRECTED DEGRADATION VALUE OF AN ELECTROCHEMICAL SYSTEM, IN PARTICULAR OF A FUEL CELL SYSTEM

(51) International classification	:G01R 31/367, G01R 31/374, G01R 31/392
(31) Priority Document No	:10 2023 206 936.9
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/062500 :07/05/2024
(87) International Publication No	:WO 2025/021338
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The invention relates to a method (600) for determining a field-data-corrected degradation value of an electrochemical system (13), in particular a fuel cell system or an electrolysis system (13) with a database correction model, and a method (500) for training such a correction model. The invention further relates to a device (100), in particular a virtual sensor, and a digital process twin for determining the corrected degradation value and for monitoring the quality of one or more electrochemical systems (13).

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202617006176 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RANSOMWARE MITIGATION USING VERSIONING AND ENTROPY DELTA-BASED RECOVERY

(51) International classification	:G06F 21/56, G06F 11/14, G06F 21/55, G06F 21/62
(31) Priority Document No	:18/216578
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/066333 :13/06/2024
(87) International Publication No	:WO 2025/002822
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A mitigation system protects data in a data store that is not yet encrypted by a successful ransomware attack against encryption. Data is stored in the data store as a set of versions identified in a data tree, and a version can only be updated by writing a new version to the tree. Access controls to prevent modification of the tree are also in place. Following an attack, a restore function is executed to attempt recovery. This function computes an entropy delta that compares an entropy of an encrypted version, with an entropy of versions of the data not yet encrypted. Based on the computed entropy deltas, the restore function identifies a latest clear version of the data, and a restore operation is then initiated with respect to this version.

No. of Pages : 19 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005436 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HIGH-TEMPERATURE HEATING APPARATUS

(51) International classification	:F24H 3/00, F24H 3/04, H05B 3/14, H05B 3/82
(31) Priority Document No	:23187717.6
(32) Priority Date	:25/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/071010 :24/07/2024
(87) International Publication No	:WO 2025/021865
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)AMSBECK, Lars

(57) Abstract :
The present invention relates to a heating apparatus (100) for generating heat for industrial processes, comprising at least one heating unit (102) connected via connecting electrodes (104) to an electrical unit, the at least one heating unit (102) being configured to heat fluid streams (108) entering the heating apparatus along a longitudinal axis (106) from an inlet temperature to an outlet temperature, wherein the at least one heating unit (102) comprises a first end that is connected via one of the connecting electrodes (104) to a first electrode (110) of the electrical unit, and a second opposite end that is connected via another one of the connecting electrodes (104) to a second electrode (112) of the electrical unit, wherein the at least one heating unit (102) further comprises at least one heating element (114), wherein the at least one heating element (114) comprises an inlet end (116) that is in electrical connection with the first and second ends of the at least one heating unit (102), and is configured to receive the fluid streams (108) having the inlet temperature, and wherein the at least one heating element (114) further comprises an outlet end (118) that is configured to be heated above the outlet temperature.

No. of Pages : 27 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202617005437 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMPUTER-IMPLEMENTED METHODS OF UPDATING LINKS IN A WEBSITE; SYSTEMS AND COMPUTER PROGRAM PRODUCTS

(51) International classification :G06F 16/955
(31) Priority Document No :2309159.8
(32) Priority Date :19/06/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/GB2024/051343
Filing Date :24/05/2024
(87) International Publication No :WO 2024/261449
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
There is disclosed a computer-implemented method of updating links in a website backend with updated links, wherein the updated links in the website backend are made available to a website frontend in communication with the website backend, the method including the steps of: (i) storing or accessing a multi-dimensional data structure, comprising at least two dimensions, the multi-dimensional data structure including data receiving elements, each data receiving element uniquely identified by a respective address in the multi-dimensional data structure; (ii) receiving update link data including parameters, and using the parameters to enter groups of links into the data receiving elements to produce updated data receiving elements; (iii) putting the updated data receiving elements into a data store, in a data store format, the data store including data mapping the updated data receiving elements in the data store to database tables, wherein the database tables are in one-to-one correspondence with the updated data receiving elements in the data store; (iv) storing new database tables using the data mapping the updated data receiving elements in the data store to the database tables, and ingesting the new database tables to a database, and recording the ingested new database tables in a table of latest versions; (v) using the table of latest versions to obtain latest database tables from the database, and updating the links in the website backend using the latest database tables from the database, and (vi) the website backend making available the updated links in the website backend to the website front end, in which the website frontend is in communication with the website backend. Related systems, link updaters, computer program products and computers are disclosed.

No. of Pages : 47 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202617005098 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR PRODUCING AND STORING HYDROGEN BY MEANS OF HETEROGENEOUS CATALYTIC ELECTROLYSIS AND DEVICE FOR THE METHOD

(51) International classification :C25B 1/04, C25B 11/031, C25B 11/051
(31) Priority Document No :P202330514
(32) Priority Date :20/06/2023
(33) Name of priority country :Spain
(86) International Application No :PCT/ES2024/070379
Filing Date :18/06/2024
(87) International Publication No :WO 2024/261365
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)TORRECILLA RODRIGUEZ, Luis Manuel

(57) Abstract :
The invention relates to a method for producing and storing hydrogen by means of heterogeneous catalytic electrolysis and to a device for the method. The invention specifically concerns the electrolysis of freshwater or seawater (H2O) by means of direct current using electrodes (6, 7) having a structure defined by a porous substrate (8), preferably activated carbon, and a semiconductor formed by a coating layer (9) of oxides, nitrides or hydroxides of transition metals, preferably titanium dioxide, with a valence band energy level substantially below the oxidation potential of H2O and a conduction band energy level above the reduction potential of hydrogen in the standard hydrogen electrode (SHE), allowing dynamic H2 generation and static H2 generation involving simultaneous storage with cumulative electronic capacitance.

No. of Pages : 25 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004436 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : WIRELESS COMMUNICATIONS WITH AMBIENT INTERNET OF THINGS DEVICES

(51) International classification :H04W 52/24
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/117645
Filing Date :08/09/2023
(87) International Publication No :WO 2025/050374
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)YANG, Luanxia
2)ZHANG, Xiaoxia
3)SUN, Jing
4)LI, Junyi

(57) Abstract :
Wireless communications systems, apparatuses, and methods are provided. A method of wireless communication performed by an ambient Internet of Things (IoT) devices may include receiving, from a first wireless communication device, a first signal. The ambient IoT device may be powered by energy transmitted by the first wireless communication device. The method may further include selecting, based on at least one of an energy conversion efficiency associated with the first signal or a communication link quality associated with the first wireless communication device, a second wireless communication device, and receiving, from the second wireless communication device, a second signal.

No. of Pages : 47 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202617004454 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : WEARABLE ELECTRONIC DEVICE COMPRISING COUPLING MEMBER

(51) International classification :H04R 1/10, H04R 1/02
(31) Priority Document No :10-2023-0084445
(32) Priority Date :29/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/007318
Filing Date :29/05/2024
(87) International Publication No :WO 2025/005496
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)SAMSUNG ELECTRONICS CO., LTD.
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(72)**Name of Inventor :**
1)LEE, Byeongmin
2)KIM, Kiyean
3)CHANG, Juhee
4)KIM, Sungjin
5)HAN, Kiwook

(57) Abstract :
The present disclosure relates to a wearable electronic device. The wearable electronic device according to an embodiment of the present disclosure comprises: a housing having a space formed therein; a port which protrudes at least partially toward the outside of the housing and to which an ear tip having an opening is coupled; a speaker which is arranged in the housing and outputs sound toward the opening of the ear tip; and a coupling member connecting the ear tip and the port, wherein the ear tip may have a recess into which the coupling member is at least partially inserted.

No. of Pages : 43 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026

(21) Application No.202617004460 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR POSITIONING WITH LOW POWER CONSUMPTION

(51) International classification :H04W 76/28
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/110436
Filing Date :31/07/2023
(87) International Publication No :WO 2025/025118
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)ZTE CORPORATION
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1)WANG, Cong
2)JIANG, Chuangxin
3)PAN, Yu
4)LI, Mengzhen
5)YANG, Qi
6)LOU, Junpeng

(57) Abstract :
Presented are systems and methods for positioning with low power consumption. A first wireless communication device (e.g., a TX UE) may determine at least one first parameter of configuration information (e.g., DRX). The first wireless communication device may transmit the at least one first parameter to a second wireless communication device (e.g., a RX UE). A first network node (e.g., a gNB or LMF) transmit one or more parameters of configuration information (e.g., DRX, PRS) to a wireless communication device. The first network node (e.g. LMF or a gNB) transmit one or more parameters of the configuration information (e.g., DRX, PRS) to a second network node (e.g., a gNB or LMF). A first network node (e.g., a gNB or LMF) receive one or more parameters of configured information or measurement capability information from a wireless communication device (e.g., UE).

No. of Pages : 34 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202617004467 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : VEHICLE DOOR LATCH AND METHOD FOR DIAGNOSING A SWITCH OF A VEHICLE DOOR LATCH

(51) International classification	:H03K 17/18, E05B 81/64
(31) Priority Document No	:23186180.8
(32) Priority Date	:18/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070333 :17/07/2024
(87) International Publication No	:WO 2025/017099
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)KIEKERT AG
Address of Applicant :Hoeseler Platz 2 42579 Heiligenhaus Germany
(72)**Name of Inventor :**
1)MERLETTI, Marco

(57) Abstract :
The invention relates to a vehicle door latch (1) for locking a door (3) of a motor vehicle (2), comprising a diagnosable switch (4) comprising a parallel resistor (6), a switch (7) configured for determining a position of the door (3) and a series resistor (8), whereby the parallel resistor (6) is connected in parallel to the switch (7) and in series with the series resistor (8), and a diagnosis circuit (5) comprising a diode (10), a pull up resistor (11) configured for receiving a pull up voltage from a power source (16), a voltage divider (12) comprising a midpoint (13) and a microcontroller (14), whereby the diode (10) is connected between the series resistor (8) and the voltage divider (12), the midpoint (13) is connected to the microcontroller (14), an anode of the diode (10) facing the voltage divider (12) is connected to the pull up resistor (11) and the microcontroller (14) is configured for determining if a midpoint voltage of the midpoint (13) correlates to a switching position of the switch (7).

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202421051989 A
(19) INDIA
(22) Date of filing of Application :08/07/2024
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD OF USING INFRARED ENERGY FOR FACILITATING DEHUSKING OF KODO MILLET (PASPALUM SCROBICULATUM)

(51) International classification	:B02B5/02, B02B1/04, B02B3/06, A23N12/08, H05B3/06, F24D19/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Edde Mounika
2)Dr Debabandya Mohapatra
3)Dr Adinath Kate
4)Dr Ravindra Naik

(57) Abstract :
ABSTRACT OF THE INVENTION This invention introduces a novel system and method for the pretreatment of kodo millet dehusking using infrared energy, offering a compelling alternative to labor-intensive traditional methods. The machine features a u-shaped trough housing a screw geometry with four fixed straight blades, complemented by an infrared heater positioned above the trough for efficient heat radiation onto the grains. The integrated mechanism seamlessly manages the feeding, conveying, heating, and discharging processes for treated millet. Crucial parameters like screw speed and feeding rate play a pivotal role in ensuring the effective heating of the millet. This innovative approach not only expedites the dehusking process in subsequent shellers but also yields substantial time and labor savings, thereby augmenting overall production efficiency. The utilization of infrared energy not only streamlines the dehusking of kodo millet and other husked millet, but also positions itself as a transformative advancement in the realm of agricultural processing technologies, offering efficiency gains and reduced labour intensity.

No. of Pages : 20 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202421057586 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : “MULTIMEDIA CONTENT DISTRIBUTION AND EXHIBITION”

(51) International classification	:H04L0065612000, H04L0065800000, H04N0021254000, H04N0021472000, H04L0065600000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SHAH, Jimit Dhirajlal

(57) Abstract :
ABSTRACT MULTIMEDIA CONTENT DISTRIBUTION AND EXHIBITION This application provides methods for streaming multimedia content to a display apparatus in a commercial establishment such as a cinema from an administrator system over a network, and devices, apparatus, and systems therefor, wherein the methods variously comprise: sending a request for multimedia content to an administrator system; receiving, at an administrator system, the request for multimedia content; streaming the requested multimedia content to one or more cinema devices from the administrator system over a network; and sending, by the one or more cinema devices, the streamed multimedia content to a display apparatus that has been verified as authorised to receive the streamed multimedia content, for playback in a commercial establishment such as a cinema. [Fig. 1]

No. of Pages : 64 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

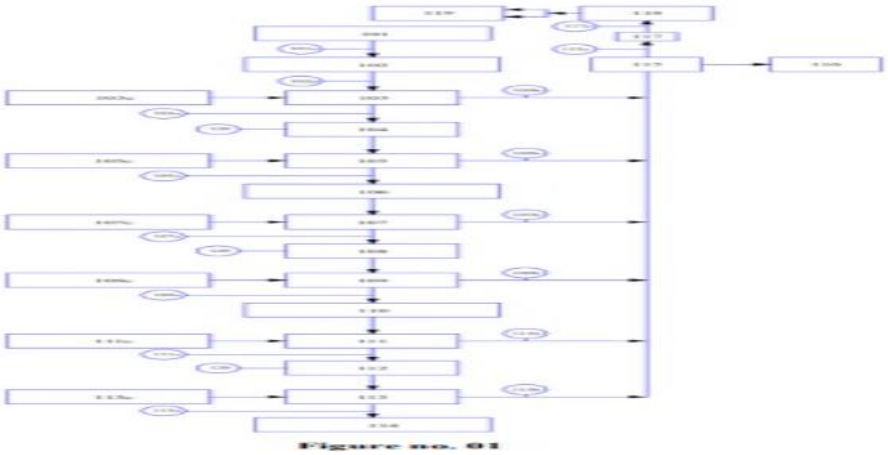
(21) Application No.202421057593 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A REFINING METHOD FOR CELLULOSE NITRATE AND CELLULOSE NITRATE MADE OF SAID METHOD THEREOF

(51) International classification	:C08B 5/02, C08L 1/02, D21D 1/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Utkarsh Shekhar Desarda
3)Amol Sharadchandra Thakur
4)Akash Ujaliram Gadekar

(57) Abstract :
ABSTRACT A REFINING METHOD FOR CELLULOSE NITRATE AND CELLULOSE NITRATE MADE OF SAID METHOD THEREOF A refining method for cellulose nitrate (100) comprising an input (101, 201, 301) includes pulp, water, nitrate, fiber, cotton linter, recycled fiber with at least wood pulp mixed with the water. Wherein a stabilization boiling (102, 202, 302) and a washing and neutralization (103, 203, 303) configured with said input (101, 201, 301). Further, a deflaking (104, 204) configured with said washing and neutralization (103, 203, 303) and said deflaking (104, 204, 304). Furthermore, a conical refining (108, 308) or disc refining (208) configured with said washing and neutralization (107, 207, 307) and a stabilization boiling (110, 210, 310). However, a disc refining (112, 212) or a refining (312) configured with said washing and neutralization (111, 211, 311). Moreover, final washing and neutralization (112, 213, 313) configured with said disc refining (112, 212) or a refining (312) to produce an output (114) to be use in accordance with the application.



No. of Pages : 32 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202421057637 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A DUAL-CIRCUIT MAGNETIC LATCHING RELAY

(51) International classification	:H01H50/00, H01H50/04, H01H50/14, H01H50/00, H01H50/04, H01H50/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PANDEY, Shridhar Bharatbhushan

(57) Abstract :
A dual circuit magnetic latching relay is disclosed that includes an outer shell (102). In addition, the dual circuit magnetic latching relay includes a plurality of relay units (104-1, 104-2) disposed in the outer shell (102). Further, the dual circuit magnetic latching relay includes a connection strip (106) disposed inside the outer shell (102), such that the connection strip (106) extends across a length of the outer shell (102). The connection strip (106) includes a base member (108) having a through hole slot (108-1) formed along a length of the base member (108), a first pin member (110) extending orthogonally from one end of the base member (108), a second pin member (112) extending orthogonally from the base member (108) at a predefined distance from the first pin member (110), and a third pin member (114) extending orthogonally from another end of the base member (108).

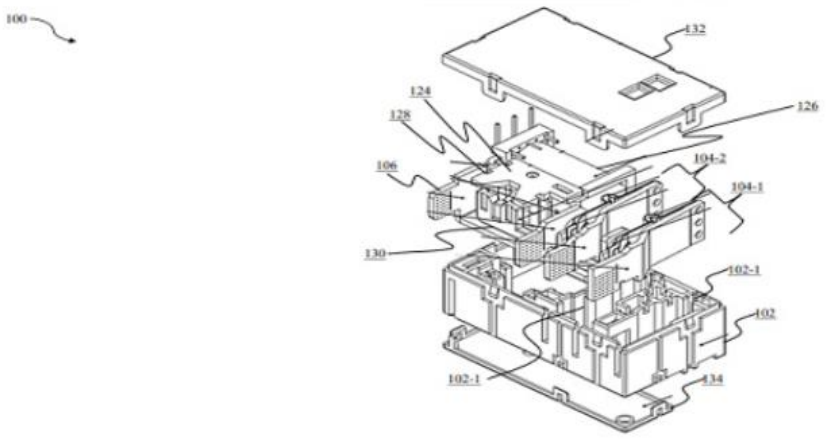


Figure 1

No. of Pages : 29 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202421057679 A
(19) INDIA
(22) Date of filing of Application :30/07/2024
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SYSTEM AND A METHOD FOR BIOGAS PURIFICATION

(51) International classification	:C10L0003100000, C12M0001107000, C12M0001000000, B01D0053140000, B01D0053300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BHANDARKAR VISHWANATH PUNDALIK

(57) Abstract :
ABSTRACT A SYSTEM AND A METHOD FOR BIOGAS PURIFICATION The present disclosure relates to a system and a method for the purification of biogas. The system of the present disclosure does not require an additional blower and enables the use of a smaller VPSA system, thereby reducing the overall system cost in terms of both capital expenditure (CAPEX) and operational expenditure (OPEX). Additionally, the methane captured in the VPSA unit is recycled back, which contributes to an increase in methane purity in the final product. As a result, a methane purity of 97% to 98% is achieved, with an overall methane recovery of approximately 97%.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202421057701 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : “HERBAL ANTI-TUSSIVE GUMMIES AND PREPERATION METHOD THEREOF”

(51) International classification	:A61K0036190000, A61K0036530000, A61K0036185000, A61K0036670000, A61P0011140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Saba Parveen Saghir Ahmed
3)Abusufyan Sirajuddin Shaikh

(57) Abstract :
ABSTRACT HERBAL ANTI-TUSSIVE GUMMIES AND PREPERATION METHOD THEREOF The present invention relates to a herbal anti-tussive gummy composition, comprising of a combination of phytochemicals, a gelling agent and a sweetening agent with anti-tussive activity. The phytochemicals include a combination of standardised extract of leaves of Adhatoda Vasica, standardized extract of leaves of Ocimum Sanctum, ripe fruit of Terminalia belerica, dried rhizomes of the Zingiiber officinale, dried unripe fruit of Piper nigrum, dried leaflets of Cassia acutifolia.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202421057747 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS AND SYSTEMS TO AUTOMATICALLY ANLAYZE DOCUMENT COMPLIANCE

(51) International classification	:G06Q0010100000, G06N0020000000, C12Q0001680600, G06Q0030000000, G06F0040200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KSHIRSAGAR, Mahesh
3)SHARMA, Sonam
4)SIRMOKADAM, Sumukh Sudhakar

(57) Abstract :
ABSTRACT METHODS AND SYSTEMS TO AUTOMATICALLY ANLAYZE DOCUMENT COMPLIANCE The disclosure relates generally to methods and systems to automatically analyze document compliance. Conventional techniques for checking and analyzing the document compliance are majorly manual processes that time consuming, need additional manpower and not efficient enough to accurately check the compliance. The present disclosure solves the technical problems in the art with the methods and systems to automatically analyze document compliance. According to the present disclosure, automatically analysing the document compliance is achieved through an automated system that handles document categorization, clause extraction, compliance analysis, and the generation of compliance scores and recommendations. The technical solution of the present disclosure bridges the identified technology gap through a multifaceted approach that leverages advanced artificial intelligence (AI) such as Large Language Models (LLMs), coupled with intuitive user interfaces. [To be published with FIG. 2]

No. of Pages : 80 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202421057748 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR DYNAMIC GUARDRAILS FRAMEWORK WITH PLUG-IN FOR LARGE LANGUAGE MODELS (LLMS)

(51) International classification	:E01F0015040000, G06F0009451000, G10L0015183000, G06F0008200000, G06F0008350000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KAPASE, Mrunali Hindeshwar
2)KALELE, Amit
3)BHAT, Jyoti

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR DYNAMIC GUARDRAILS FRAMEWORK WITH PLUG-IN FOR LARGE LANGUAGE MODELS (LLMS) A method and system for dynamic guardrails framework with plug-in functionality for Large Language Model (LLM) application is disclosed. The user requirements stating validations, validation preferences and threshold, and actions on these validations received via configuration file are used to select experts using pretrained LLMs. A wrapper comprising the basic guard rail code based on config file is generated and then optimized over iterative process using prompt optimization for guardrail code generation. The prompt optimizer is configured to generate updated prompt by analyzing the reason for failure or earlier created wrapper against the checks. The guardrail framework comprises a group of infinite tools with pretrained LLMs for specific tasks. The LLM based expert selection in accordance the configuration file enables only required experts to be used. The deliverable guardrail code is a plug-in to be inserted into an LLM application treated as Blackbox without interfering with user prompt. [To be published with 1B]

No. of Pages : 29 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202421057749 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INFORMATION-ENTROPY-BASED METRIC FOR USABLE MACHINE RESPONSE OF VUI TO MATCH WITH COMMUNICATION ABILITY OF SPEAKER

(51) International classification	:G06F0003160000, G10L0015220000, H04N0021234300, H04N0021236000, H02M0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)DOKE, Pankaj Harish
2)KOPPARAPU, Sunil Kumar

(57) Abstract :
ABSTRACT INFORMATION-ENTROPY-BASED METRIC FOR USABLE MACHINE RESPONSE OF VUI TO MATCH WITH COMMUNICATION ABILITY OF SPEAKER A method and system for Information-entropy-based metric for usable machine response of a Voice User Interface (VUI) to match with communication ability of a speaker is disclosed. The metric disclosed herein dynamically, on the fly analyses every received query for disfluencies such as ‘hmm’ and ‘aah,’ hesitation leading to pauses in speech, repetition, and vocabulary etc., to determine the property of the query in terms of communication ability or entropy in the query. A Large language Model (LLM) responding to the query is configured to generate and select and optimal response to the query such that efficiency of expression of the response to efficiency of expression of the query is minimal. Unlike the VUI analysis in the art, the interaction design for the VUI disclosed herein understands the mental model of the user (speaker) and communicate the system's response to the user in the user's language and communication style. [To be published with 1B]

No. of Pages : 36 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202421057894 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SELF CLEANING HEATING SYSTEM

(51) International classification	:B01D0063020000, F28D0007160000, F28F0013060000, B01D0001060000, H01F0027280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Aniket Awasthi

(57) Abstract :
ABSTRACT Self Cleaning Heating System A self-cleaning heat exchanger comprises a hollow cylindrical shell 10, adapted to be mounted on a plurality of stands 11 with the help of support rods 12. A bundle of hollow tubes 13, provided inside the hollow cylindrical shell 10, is provided to transfer heat to slurry. A hot water inlet 14 is provided at one end of the hollow cylindrical shell 10 to facilitate supply of hot water into the hollow cylindrical shell 10. A hot water outlet 15 is provided at other end of the hollow cylindrical shell 10 to facilitate exit of hot water from the hollow cylindrical shell 10. A slurry inlet 16 is provided near the hot water inlet end such that to allow slurry to pass through the bundle of tubes 13. A slurry outlet 17 is provided near the hot water outlet 15 to facilitate exit of the slurry from the bundle of tubes 13. water diversion plates are provided with the bundle tubes 13 such that to divert flow of water inside the hollow cylindrical shell 10. A dish 18 adapted to be secured at inlet end of the hollow cylindrical shell 10 is provided to clean the bundle of tubes 13, as and when required. [Fig. 2]

No. of Pages : 27 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202421057927 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR STREAMLINING AND ACCELERATING CLOUD MIGRATION PROCESSES

(51) International classification	:G06F0009500000, G06Q0050180000, H01L0023522000, H02P0025060000, G06N0020100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)Dasari Sai Rohith
6)Ravi Shivam Murty
7)Vaishnavi Rai

(57) Abstract :
ABSTRACT SYSTEM AND METHOD FOR STREAMLINING AND ACCELERATING CLOUD MIGRATION PROCESSES A system and method for streamlining and accelerating cloud migration processes may include a plurality of modules including an adaptive prompt module configured to create a library of prompts, maintain the library of prompts, and select one or more prompts from at least one large language model (LLM) based on a prompt strategy that may consider which prompts in the library are most likely to elicit accurate and relevant responses from the at least one LLM. Another module may perform inventory analysis to enhance the prompt strategy. A third module may perform workload transformations based on the library of prompts, and a fourth module may provide validation mechanisms. The adaptive prompt module also may include a self-learning module configured to enable integration across the plurality of modules.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202421058040 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR MODEL AGNOSTIC META-ORDINAL REGRESSION

(51) International classification	:G06N0003080000, G06N0003040000, G06K0009620000, G05B0013040000, G06F0040284000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DESHPANDE, Parijat Dilip
3)RAI, Beena
4)PATWARDHAN, Manasi Samarth

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR MODEL AGNOSTIC META-ORDINAL REGRESSION The conventional multi-task ordinal regression techniques require large training data and are not specifically suitable for the dynamic data distribution settings. Embodiments herein provide a method and system for a model agnostic meta-ordinal regression (MAMOR). The method utilizes meta-learning along with ordinal regression and develops a loss function tailored to a specific problem of multi-task multi-class image classification utilizing minimal training data. The disclosed method trains a MAMOR based Artificial Neural Network (ANN model) on a plurality of tasksets by utilizing a Dynamic Multi-Task-Conditional Ordinal Regression (DMT-CORN) loss function for handling the dynamic data distribution settings. [To be published with FIG. #2]

No. of Pages : 41 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202421058041 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR MULTIFACTOR AUTHENTICATION BASED ENHANCING USER CONVENIENCE

(51) International classification	:G16H0040630000, H04L0065106900, G16H0040670000, G06F0008650000, G16H0020300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)REDDY, Rajidi Satish Chandra
3)PRAKASH, Vakkalagadda Satya Sai

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR MULTIFACTOR AUTHENTICATION BASED ENHANCING USER CONVENIENCE Existing conventional approaches in enterprise applications fail to use context details sufficiently and completely for enhancing user's convenience. The present disclosure provides a method and system which extracts contextual parameters of user device and compares contextual parameters with user's historical contextual parameters. Primary authentication is recommended to user on successful validation. If the validation is unsuccessful, the first set of contextual parameters are compared with one or more key primary contexts comprised in a dataset and primary authentication is recommended based on comparison. Temporary key primary context is generated by comparing one or more location details, Internet Protocol (IP) address and one or more network details associated with a group of users and corresponding one or more location details, Internet Protocol address and one or more network details comprised in one or more key primary contexts associated with group of users and primary authentication is recommended based on comparison. [To be published with FIG. #3]

No. of Pages : 28 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202421058075 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN INTEGRATED LADDER SYSTEM FOR WINDOW AND METHOD THEREOF

(51) International classification	:E05B0065080000, E05F0015689000, E05F0015635000, E05F0011420000, E05F0015700000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Ms. Patel Manishaben manishbhai
(72)**Name of Inventor :**
1)Mr. Patel Jiyanshbhai Manishbhai

(57) Abstract :
AN INTEGRATED LADDER SYSTEM FOR WINDOW AND METHOD THEREOF ABSTRACT The present invention discloses an integrated ladder system for windows (100) which includes various components such as a lock for sliding window (1), a fixed window grill secured slidable window grill convertible to a step ladder (2), an inner fix window frame (3), an alarm system (4), a rack and pinion (5a and 5b), a worm gear shaft (6), and a motor (7). The alarm system (4) is constructed to detect emergency situations and trigger a warning signal, with the controller releasing a safety lock mechanism (1) allows the slidable window to move freely downwards. The motor (7) is then activated to drive the window-opening mechanism by rotating a worm gear shaft (6) that meshes with three pinion gears (5b), driving the window downwards through a rack (5a) connected to the pinion gears (5b). The window frame is then positioned under a ladder (2) before a reverse command returns the window to its original position. Figure 1

No. of Pages : 17 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202421058105 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR SELECTION OF MOLECULAR ACTIVE SPACES THROUGH ELECTRON CORRELATION IDENTIFICATON

(51) International classification	:H04W0048180000, B82Y0010000000, H04W0088060000, H04N0007140000, H04L0065106900
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KHANDELWAL, Ankit
3)NAMBIAR, Manoj Karunakaran
4)YAMIJALA, Siva Rama Krishna Chaitanya Sharma

(57) Abstract :
This disclosure relates generally to a selection of molecular active spaces through electron correlation identification. Simulation of complex chemical entities require a lot of computational resources. State-of-art methods suggest to focus on most relevant molecular orbitals that forms an active space. The active space identification mostly rely on chemical intuition and the knowledge of domain experts. These intuitive methods are unreliable for complex systems. The present method discloses selecting correlated molecular active spaces in a chemical entity by generating a set of molecular orbitals (MOs) for a given chemical entity. The active space is identified as a sub-set of a set of relevant MOs. An approximate ground state wavefunction specified in terms of the set of MOs is calculated. A correlation factor is computed for each active space, and it utilized to identify a sub-set of active spaces by segregating the plurality of active spaces based on the correlation factor.

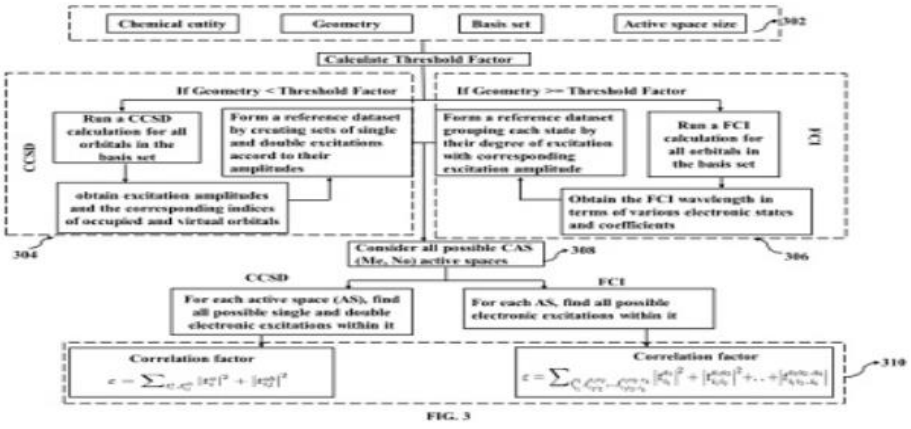


FIG. 3

No. of Pages : 42 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202421058111 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR RAPID AUTOMATED GENERATION OF OPTIMIZED SPIKING NEURAL NETWORKS FOR NEUROMORPHIC DEVICES

(51) International classification	:G06N0003080000, G06N0003040000, G06N0003063000, G06N0020000000, G06N0007000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)MUKHOPADHYAY, Shalini
4)ROY CHOUDHURY, Abhishek
5)DEY, Swarnava
6)DEY, Sounak
7)MUKHERJEE, Arijit
8)PAL, Arpan

(57) Abstract :
State of art techniques such as ANN2SNN yield sub-optimal performance for Spiking Neural Networks (SNNs), while with SNN search space Neural Architecture Search (NAS) based approach many times the target SNN hardware constraints might not be met or there can be accuracy loss. A method and system for rapid automated generation of optimized SNNs for neuromorphic devices is disclosed. A Reinforcement Learning (RL)-NAS technique is utilized to obtain Deep Neural Networks (DNNs) using raw training dataset in non-spike data format and set of SNN constraints in accordance with the neuromorphic hardware of target neuromorphic devices along with general target hardware constraints, wherein the set of constraints are imbibed into the NAS space in form of constrained graph. An optimal DNN is model searched in an SNN contained NAS space and trained on the raw data. An optimal SNN model is obtained from the trained DNN model via neuromorphic OEM converter.

No. of Pages : 42 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/08/2024
(21) Application No.202421058784 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FRUIT PRESERVATION METHOD USING ALOE VERA AND SODIUM SULFITE

(51) International classification	:A23B0007154000, A23L0003350800, A23B0004200000, A23B0007160000, A23L0003348100
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
This invention describes a novel fruit preservation method utilizing Aloe Vera extract and Sodium Sulfite Solution, specifically tailored for enhancing the shelf life and maintaining the quality of apples. Aloe Vera gel forms a protective coating on the surface of the apples, while Sodium Sulfite inhibits enzymatic browning and microbial growth, effectively extending their shelf life. Through a synergistic approach, this method addresses key challenges such as microbial activity and quality degradation, ensuring both safety and sensory attributes are preserved. The incorporation of natural ingredients aligns with consumer preferences for sustainable and high-quality food products. With demonstrated effectiveness, including a six-day extension of shelf life for apples, and potential applications across various fruit varieties, this innovative preservation method offers promising solutions for the food industry, meeting consumer demands for safe, fresh, and environmentally friendly food options

No. of Pages : 22 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/08/2024
(21) Application No.202421058811 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SYSTEM AND METHOD FOR PROVIDING WIRELESS COMMUNICATION WITHOUT INTERRUPTION IN A USER DEVICE

(51) International classification	:H04B0003520000, H04B0003540000, H04B0003560000, H04W0088080000, H01P0003160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JITENDRA K GUPTA

(57) Abstract :
A SYSTEM AND METHOD FOR PROVIDING WIRELESS COMMUNICATION WITHOUT INTERRUPTION IN A USER DEVICE A system and method for providing wireless communication without interruption in a user device is disclosed. A training controller is configured to select carrier frequencies, modulation schemes, and/or guided wave modes for guided electromagnetic waves based on feedback data received by a transceiver from at least one remote transmission device coupled to receive the guided electromagnetic wave. A guided wave communication device having a transmission unit is configured to receive communication signals from a communication network or device, generate guided waves to convey the communication signals via a transmission medium to another transmission device, and convert guided waves received from another transmission device to communication signals for transmission to a communication network or device. (To be published with figure 1)

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/08/2024
(21) Application No.202421058848 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : "NOVEL DOXYCYCLINE LOADED LAURYL SUCCINYL CHITOSAN NANOPARTICLES AND A PROCESS FOR PREPARATION THEREOF"

(51) International classification	:A61K0031650000, A61K0009510000, C08G0073100000, C08L0005080000, C12N0015113000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Naresh Ranaji Kiri
4)Keyur kumar Arjanbhai Kamani
5)Sunny Nitinkumar Patel

(57) Abstract :
TITLE OF THE INVETION "Novel Doxycycline loaded lauryl succinyl chitosan nanoparticles and a process for preparation thereof" ABSTRACT The present invention relates to novel Doxycycline loaded lauryl succinyl chitosan nanoparticles. More particularly, the present invention relates to novel Doxycycline of formula (1) loaded lauryl succinyl chitosan nanoparticles and a process for the preparation of Doxycycline of formula (1) loaded lauryl succinyl chitosan nanoparticles. The present invention presents a technique of encapsulating Doxycycline of formula (1) in Lauryl Succinyl chitosan of formula (2) nanoparticles in order to increase the therapeutic efficacy and reduce toxicity. Doxycycline loaded pHsensitive nanoparticles based on amphiphilic Lauryl succinyl chitosan of formula (2) due to their significant pH-sensitivity, able to allow Doxycycline to release mainly at its specific absorption part of the gastrointestinal tract, decreasing the degradation by gastric acid and the first-pass metabolism by gastrointestinal enzymes. The formulation would be able to offer benefits such as i.e., increasing drug release time, prolonging drug release, increasing bioavailability, reducing frequency of administration, and thereby may help to improve patient compliance.

No. of Pages : 27 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202421059000 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : "A POLYHERBAL ORO-DISPERSIBLE TABLET (ODT) FORMULATION AND PREPARATION METHOD THEREOF"

(51) International classification	:A61K0009200000, A61K0036480000, A61K0009000000, A61P0003100000, G11C0007100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Mallika Poojary
3)Almas Arif Shaikh Shainaz
4)Mamtule Zulekha Mohammed Azim
5)Patankar Mohammed Ali Zahid

(57) Abstract :
ABSTRACT "A POLYHERBAL ORO-DISPERSIBLE TABLET (ODT) FORMULATION AND PREPARATION METHOD THEREOF" The present invention in general relates to polyherbal Oro-dispersible tablet (ODT) for effective management of diabetes. The formulation comprises fenugreek and black cumin seed powder along with natural superdisintegrant and pharmaceutically acceptable inert excipients. The invention also provides a process for the preparation of polyherbal Oro- dispersible tablet formulation.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202421058199 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR PREVENTING CALL DROP USING CALL TRANSFER

(51) International classification	:H04L0065650000, H04W0072120000, H04W0084040000, H04L0043160000, H04W0036000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MARUF, Kazim Hanif
3)DUTTA, Debapriyo
4)MAHESHWARI, Daksh Kumar
5)JENA, Pankaj Mohan

(57) Abstract :
The present disclosure provides a system (106) and a method for preventing call drop using call transfer. The system (106) monitors one or more Real Time Transport Protocol (RTP) data packets transmitted between a first user equipment (UE) (102-1) and a second UE (102-2). The system (106) determines if the first UE (102-1) is unable to transmit the one or more RTP data packets based on non-functioning of a primary subscriber identity module (SIM) associated with the first UE (102-1). The system (106), in response to a determination that the primary SIM is non-functional, simultaneously facilitates the transmission of the one or more RTP data packets through a secondary SIM associated with the first UE (102-1). The system (106) enables communication between the first UE (102-1) and the second UE (102-2) based on the transmission of the one or more RTP data packets through the secondary SIM.

No. of Pages : 31 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202421058200 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR MANAGING ROUTE ASSESSMENT

(51) International classification	:G06T0007000000, G01C0021320000, A61B0008080000, H04W0024020000, G01N0033500000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MAZUMDER, Sayon
2)MALIK, Rahul
3)AGGARWAL, Puneet

(57) Abstract :
The present disclosure provides a system (108), and a method (500) for managing route assessment. The method (500) includes fetching (502) parameters and map data from a database and predicting (504) route information associated with the map data based on the parameters. Further, the method (500) classifying (506) each region based on the parameters. Further, the method (500) includes updating (508) the parameters based on validating each region and transmitting (510) a command signal to devices associated with a user based on the updation of the parameters. Therefore, the system (108), and the method (500) overcomes address the limitations of existing drawbacks by dynamically updating and validating parameters in real time.

No. of Pages : 47 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202421058243 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SYSTEM OF HANDS-FREE INTELLIGENT POINT OF SALE

(51) International classification	:G06Q0010080000, G06Q0030020000, G10L0015220000, G06N0020000000, G06Q0020200000	(71)**Name of Applicant :** **1)Sajid Jamal** Address of Applicant :Platino B, Flat 1103, Lodha Splendora, Godhbander Road, Bhainderpada, thane west, Thane, Maharashtra 400615 Thane Maharashtra India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)Sajid Jamal**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a system of hands-free intelligent point of sale. The system (100) includes a computing device(102), a shopkeeper touch interface(108), and a customer touch interface(140), a camera(110), a customer microphone(112), a shopkeeper microphone(142), a first speaker(114), a second speaker(116), a networking device(118), a cloud server computer(120). The system(100) is being used as a point of sale that provides the shopkeeper with data analytics for sales, customers and inventory management. The camera(110) captures customer image and sends to the cloud server computer(120) through the computing device(102). The cloud server processor(124) recognize the customer in real time using machine learning models provides the personalized services, promotions and entertainment options to customer as per previous purchase. Simultaneously, the cloud server processor(124) provides the inventory data to the shopkeeper, so that shopkeeper is able to track inventory of particular items and order items from distributor through voice command using the shopkeeper microphone(142).

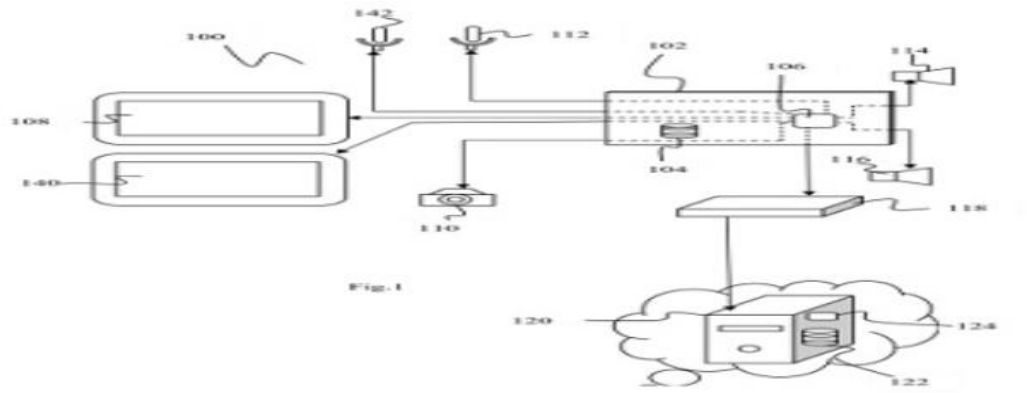


Fig.1

Fig 1

No. of Pages : 46 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202421058403 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR ARTIFICIAL INTELLIGENCE (AI) BASED ALARM MANAGEMENT

(51) International classification	:G06N0020000000, G06F0016245500, G06N0003080000, G06F0016245300, G06K0009620000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR ARTIFICIAL INTELLIGENCE (AI) BASED ALARM MANAGEMENT The present disclosure provides an artificial intelligence-based alarm management based on structured time series data and unstructured contextual information where the conventional methods fails to do. Initially, the system receives a user query associated with an industry automation system and classifies into one of a) data request query b) an anomaly detection and diagnosis query c) a log request query and d) feedback for previous response using a query classifier. Simultaneously, the user query is converted into an associated timeseries query representation. Furthermore, a plurality of database queries is generated based on the timeseries query representation using query generator. Further, data pertaining to the user query is retrieved from an associated database based on database queries using Deep Learning models, thereby identifying a critical alarm, and to take appropriate actions if there is any anomaly. Finally, the retrieved data is displayed to the user in a user readable format. [To be published with FIG. 1B]

No. of Pages : 43 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202421059012 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF VALSARTAN

(51) International classification	:C07D0257040000, A61K0031410000, A61P0009000000, C07C0257040000, A61P0009120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)KANOJIYA, Sunil
4)NAJAN, Kunal
5)DHANOTIYA, Anil
6)SAXENA, Pankaj Kumar
7)SHUKLA, Gaurav

(57) Abstract :
The present invention relates to a process for the preparation of Valsartan substantially free from des-Valine impurity, comprising: a) condensing valeryl chloride of formula IIb with N-[(2'-cyanobiphenyl-4-yl)methyl]-(L)-valine methyl ester hydrochloride of formula II to produce N-[(2'-cyanobiphenyl-4-yl)methyl]-N-Valeryl-(L)-Valine methyl ester of formula (III); b) treating the compound of formula III with sodium azide and trialkyl tin halide in presence of biphasic solvent at optimum temperature to produce pure compound N-[(2'-(1H-tetrazol-5-yl)biphenyl-4-yl)methyl]-N-Valeryl-(L)-Valine methyl ester of formula IV substantially free from des-Valine; and c) hydrolysis of compound of formula IV in the presence of base and water to produce pure Valsartan (I) with high purity and yield.

No. of Pages : 19 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202421059032 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COATING SYSTEM AND A PROCESS FOR ITS PREPARATION

(51) International classification	:B05D0007000000, A61K0047260000, C02F0001461000, A61K0047100000, G06F0016332000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)NIKAM, LAXMAN SHANKAR
2)SONKUSARE, BHUSHAN PRABHAKAR
3)MOGHE, HEMANT SHRINIVAS

(57) Abstract :
ABSTRACT COATING SYSTEM AND A PROCESS FOR ITS PREPARATION The present disclosure provides a coating system and a process for its preparation. The coating system of the present disclosure comprises a primer coat, a topcoat and a back coat. The coating system of the present disclosure does not require the pretreatment steps of substrate, requires less time for coating. Further, the present disclosure provides a simple, and environment friendly process for the preparation of the coating system.

No. of Pages : 80 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202421059086 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A DIFFUSER WITH A CROSS-OVER TYPE CONFIGURATIONS

(51) International classification	:F04D0029440000, C07K0016460000, H03F0003300000, H04R0003140000, H05K0003460000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Sreenivasulu Katikala

(57) Abstract :
ABSTRACT A DIFFUSER WITH A CROSS-OVER TYPE CONFIGURATIONS The present disclosure relates to a diffuser (100) with a cross-over type configuration. The diffuser (100) includes an annular plate (112) and a plurality of vanes (114) disposed on a periphery of the annular plate (112). Each vane extends from a radial direction (110) to an axial direction (108) of the annular plate (112), thereby forming a three-dimensional aerodynamic structure. Each vane includes one or more holes (106) disposed at different positions along its surface. The positioning of the holes (106) varies among the vanes (114), enabling airflow optimization and structural attachment. The configuration provides enhanced diffusion efficiency, thermal management, and support for additional jet engine components. The design facilitates efficient airflow management by balancing radial and axial flow paths and reducing attachment footprint, thereby improving overall performance, durability, and integration of the diffuser (100) within a propulsion unit. (To be published with Figure. 2)

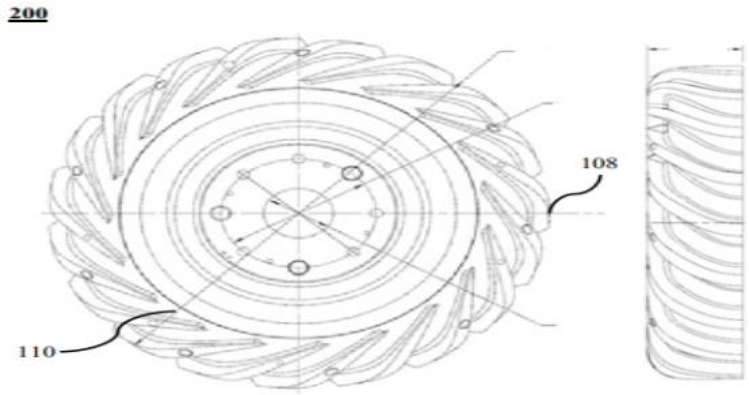


FIGURE 2

No. of Pages : 27 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202421059087 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A NOZZLE GUIDE VANE ASSEMBLY

(51) International classification	:F01D9/04, F01D9/02, F01D25/24
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Shreehari Datta
3)Sreenivasulu Katikala
4)Chandan M M

(57) Abstract :
ABSTRACT A NOZZLE GUIDE VANE ASSEMBLY The present disclosure relates to advancements in nozzle guide vane (NGV) assemblies for gas turbine engines. Specifically, it focuses on the design and configuration of an NGV assembly (300) comprising an NGV hub (100) and an NGV shroud (200). The NGV hub (100) is characterized by circumferentially arranged stator vanes (101) designed to guide fluid flow, with each vane featuring distinct leading edges (102) and trailing edges (103). The NGV shroud (200) complements the inner platform (100), creating a predefined gap crucial for managing thermal expansion and enhancing structural flexibility. Additionally, the assembly includes features such as through holes (201) for fuel pipe passage, high-temperature-resistant materials like Nickel-based alloys and steels, a thermal barrier coating for heat resistance, and a two-cone structure for improved aerodynamic efficiency. These elements collectively enhance the performance, durability, and reliability of the NGV assembly (300) in demanding operational conditions of gas turbine engines. (to be published with Fig. 3)

No. of Pages : 29 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202421058435 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A FORMULATION COMPRISING AN ETHOXYLATED CARDANOL SULPHONIC ACID AND LINEAR ALKYL BENZENE SULFONIC ACID

(51) International classification	:A61P0003060000, C11D0003370000, C11D0003200000, H01L0021768000, H01L0029510000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)SAPNA AKASH BAWSAY
6)NEHA ANIL KURHADE
7)BHARGAV MESHIYA
8)HEMALEKA BALU
9)SUMANT BHALCHANDRA PHADTARE

(57) Abstract :
A formulation comprising 10-90 wt% of an ethoxylated cardanol sulphonic acid represented by Formula I: Formula I wherein n = 7-20; R = H or SO3H; and 90-10 wt% of linear alkyl benzene sulfonic acid is disclosed.

No. of Pages : 24 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202421058437 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ETHOXYLATED CARDANOL SULPHONIC ACID AND A METHOD OF PREPARING IT

(51) International classification	: C09K23/54, C07F7/10, C09K8/584, C09K23/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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9)SUMANT BHALCHANDRA PHADTARE

(57) Abstract :
An ethoxylated cardanol sulphonic acid represented by Formula I is disclosed. Formula I wherein: n = 7-20; R = H or SO3H. Also are disclosed, formulations comprising and a process for preparing said ethoxylated cardanol sulphonic acid.

No. of Pages : 34 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202421058440 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PANEL-LEVEL SEMICONDUCTOR PACKAGING METHOD

(51) International classification	:H01L0023000000, H01L0021560000, H01L0023310000, G06Q0030020000, H01L0021480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)CHEW, Hwee Seng
2)KUMAR, Munirathinam Senthil

(57) Abstract :
ABSTRACT A PANEL-LEVEL SEMICONDUCTOR PACKAGING METHOD A method is disclosed for forming a circuit layer on diverse semiconductor devices, including semiconductor dies and passive packages, within an electronic module. The method comprises generating a Die Location Check (DLC) file to store true positions of the semiconductor devices on a reconstructed panel, Next, a green circuit file specifying the intended positions for the semiconductor devices on the circuit layer is retrieved. Using the DLC file, these intended positions are then adjusted to match the true positions, resulting in an adapted circuit file. Finally, this adapted file guides the formation of the circuit layer, ensuring it aligns precisely with the semiconductor devices. The present application also discloses a method of generating a DLC file for determining true positions of a plurality of semiconductor devices in a reconstructed panel. The present application further discloses a panel-level semiconductor packaging method for making a plurality of electronic modules.

No. of Pages : 80 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202421058441 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A METHOD OF COMPENSATING DIE SHIFT IN THE COMPRESSION MOLDING

(51) International classification	:H01L0021560000, H01L0023000000, H01L0023310000, H01L0025065000, B29C0037000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)CHEW, Hwee Seng

(57) Abstract :
ABSTRACT A METHOD OF COMPENSATING DIE SHIFT IN THE COMPRESSION MOLDING The present application relates to methods for compensating for die shift during compression molding of semiconductor dies. The method includes using a compensated marked carrier which includes a plurality of physical carrier markings derived from original projected markings. These original projected markings are generated through projection of original virtual carrier markings, based on a green file, and are transformed by applying a compensation factor in a computing apparatus. The method includes steps of bonding semiconductor dies onto the compensated marked carrier using the physical carrier markings, and performing compression molding to encapsulate the semiconductor dies into a molded panel. This process adjusts the original gap between adjacent semiconductor dies to a compensated gap, thereby compensating for die shift induced during molding. Additionally, the disclosure encompasses methods for fabricating the compensated marked carrier and applying these methods in a panel-level semiconductor packaging process.

No. of Pages : 61 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202421058443 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR UNOBTRUSIVE SPATIAL LOCALIZATION AND DETECTION OF IMPACT INDUCED SOUNDWAVES

(51) International classification	:E04F0015200000, G06Q0030020000, G01N0029440000, H04R0001400000, G06Q0040060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR UNOBTRUSIVE SPATIAL LOCALIZATION AND DETECTION OF IMPACT INDUCED SOUNDWAVES This disclosure relates generally to method and system for unobtrusive spatial localization and detection of impact induced soundwaves. Runtime localization of surface wear zones in industrial machines has been a daunting problem in the domain of predictive maintenance. The method disclosed provides spatial localization of impacts soundwaves generated to locate the wearzones. The method processes the sound signal from the microphone array occurred surface of target of interest of the machinery. The sound signal is processed to identify one or more impact hotspots on the target surface of the machinery by searching one or more peaks. Finally, exact location of occurred impact sound from the one or more impact hotspots is localized and is projected on the machinery. [To be published with FIG. 3]

No. of Pages : 43 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202421058460 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SYNTHETIC OIL COMPOSITION AND PROCESS OF PREPARING THEREOF

(51) International classification	:C10M0169040000, A61K0009240000, C10G0065140000, B29K0077000000, C09J0007380000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)K. Venkatesh

(57) Abstract :
The invention relates to a synthetic oil composition and a process of preparing thereof. More particularly, the invention relates to a synthetic oil composition for refrigerant and air conditioning systems that provides rust protection, foam resistance, copper corrosion resistance, low acidity, anti-wear performance, sufficient lubricity and improved miscibility with hydrofluorocarbon (HFC) refrigerants.

No. of Pages : 28 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202421058488 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : "A POLYHERBAL SYRUP FORMULATION AND PREPARATION METHOD THEREOF"

(51) International classification	:A61K0036610000, A61K0036670000, A61K0036906800, A61K0036906200, A61K0036230000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)Dr. Javed Akhtar Ansari

(57) Abstract :
ABSTRACT "A POLYHERBAL SYRUP FORMULATION AND PREPARATION METHOD THEREOF" The present invention relates to a polyherbal syrup formulation for improving digestion and alleviating gastrointestinal discomfort. The formulation comprises of Trachyspermum Ammi (Ajwain) as a primary ingredient along with Sonth (Zingiber officinale), Nagkesar (Mesuaferrea), Kulanjan (Alpinia galanga), Black pepper (Piper nigrum), Clove (Syzygium aromaticum) to enhance its efficacy for digestive health. The invention further provides preparation method of polyherbal syrup formulation.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202421058543 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FRAMEWORK OF TRIPLE HEALTH FOR AUTHENTIC & DESIRED LIFE

(51) International classification	:G09B0019000000, A61K0036280000, A61M0021020000, A61M0021000000, A61K0033040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Today, individuals struggle to live an "authentic" life due to various pressures and often fail to live a "desired" life due to poor financial conditions, resulting in a quality of life far below expectations. Triple (mental, physical, and financial) health needs enhancement for the majority of people. The Neuromin device offers a framework to achieve the "desired mental state" by taking user preferences and context into account and providing selected audio input. This helps individuals attain the desired mental state, leading to better decisions and actions. Neuromin, derived from "Neuron + Mind," combines both physical and conscious aspects of life and reality. It acts as a personal guide, philosopher, and aide, helping individuals stand strong in critical life situations. Designed and developed based on principles of how the universe and life function, Neuromin offers benefits such as: - Closing the gap between mind and body - Improving relaxation, calmness, and focus - Aiding in sleep management - Developing a balanced view - Enhancing focus and attention - Assisting in goal setting - Understanding patterns of decision-making - Driving action with knowledge inputs

No. of Pages : 10 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202421058569 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A ZNO-BOUNDED CARBOXYMETHYL CELLULOSE- ß-CYCLODEXTRIN POLYMER NANOCOMPOSITE

(51) International classification	:A61P0043000000, C08B0037160000, C08J0003240000, B01J0020260000, A61K0047690000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RUKSANA RAMJU SIRACH

(57) Abstract :
ABSTRACT A ZnO-BOUNDED CARBOXYMETHYL CELLULOSE- ß-CYCLODEXTRIN POLYMER NANOCOMPOSITE The present invention is related to a nanocomposite polymer for dye removal from an aqueous solution. The present invention relates to a ZnO-bounded carboxymethyl cellulose- ß cyclodextrin polymer nanocomposite wherein the said nanocomposite comprises a biopolymer, an oligosaccharide, a cross-linker, nanofiller and a solvent. The present invention also relates to ZnO-bounded carboxymethyl cellulose- ß cyclodextrin polymer nanocomposite and the process for preparing the same.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024

(21) Application No.202421058578 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PHARMACEUTICAL COMPOSITION OF EDARAVONE

(51) International classification	:A61K0031415200, A61P0009100000, A61K0047320000, A61K0009100000, A61K0009080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KUTE, Anirudha Bhagirath
3)CHANDRAN, Sajeev
4)AVACHAT, Makarand Krishnakumar

(57) Abstract :
The present invention relates to stable composition of edaravone intended for human oral administration in the form of an aqueous suspension. The invention further relates to an economic, easy to prepare and patient compliant edaravone suspension with improved stability.

No. of Pages : 31 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202421059088 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A HOLLOW SHAFT ASSEMBLY WITH THREAD CONFIGURATIONS

(51) International classification	:B01D0061580000, F28D0021000000, B01D0061140000, G05D0016100000, A63B0053140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Mr. Sureshakumar P
3)Sreenivasulu Katikala
4)Chandan M M

(57) Abstract :
ABSTRACT A HOLLOW SHAFT ASSEMBLY WITH THREAD CONFIGURATIONS The present disclosure relates to a hollow shaft assembly (100) for jet engines, comprising a first shaft portion (101) with a solid first end (101a) and a hollow second end (101b), and a second shaft portion (102) with a solid first end (102b) and a hollow second end (102a). The hollow ends (101b, 102a) are coupled at a larger diameter coupling portion (106) to form a continuous hollow portion (107). The solid ends (101a, 102b) feature various threaded configurations (103), such as left-hand, right-hand, or combinations. The inner (104) and outer surfaces (105) may have predefined shapes. The hollow portion (107) can house internal components and integrated passages for wiring or fluid flow. Made from materials like Alloy Steel, BS S106, Nickel Alloy, SAE 4340, or 17-4 PH, the shaft's outer diameter ranges from 25 mm to 60 mm and inner diameter from 10 mm to 50 mm. (to be published with Fig. 1)

No. of Pages : 25 No. of Claims : 12

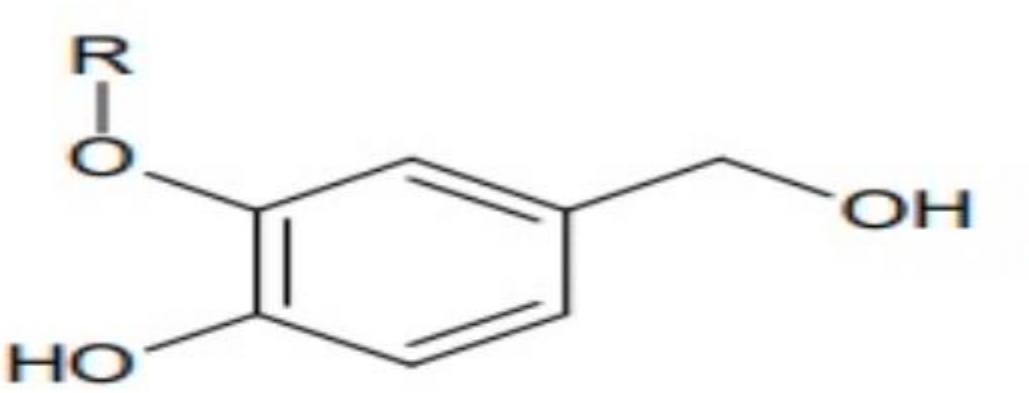
(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202421059169 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROCESS FOR THE PREPARATION OF ALCOHOL COMPOUNDS

(51) International classification	:H01L0021306000, C10L0010040000, C10L0001238000, A61P0011020000, C10L0001160000	(71)**Name of Applicant :** **1)UPL LIMITED** Address of Applicant :Uniphos House, Madhu Park, 11th Road, C.D. Marg, Khar West, Mumbai – 400052, Maharashtra, India Mumbai Maharashtra India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)KINI, Prashant**
(33) Name of priority country	:NA	**2)GANDHALE, Sopan**
(86) International Application No	:NA	**3)MAHAJAN, Vijay P**
Filing Date	:NA	**4)ANPAT, Shrikant Muqutrao**
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a process for preparation of alcohols from aldehydes and ketones. The present invention particularly relates to a process of preparation of an alcohol compound of Formula (I), having high purity and high yield.



Formula (I)

No. of Pages : 18 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202421059191 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ELECTROMAGNETIC BEAM LAUNCHER WITH A THERMAL MANAGEMENT SYSTEM

(51) International classification	:G01R29/08, G01R13/02, H05B6/64
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)KUMAR, Pramod
2)VIRANI, Kishor
3)VADODARIYA, Praful
4)NAKRANEE, Alpesh
5)VIRANI, Keval Kishor
6)VADODARIYA, Nevil

(57) Abstract :
An electromagnetic beam launcher (100) with a thermal management system is configured between an external source (300) and a chemical vapor deposition (CVD) chamber (200) to launch manipulated microwaves received from a Solid State Power Amplifier (SSPA) into a chemical vapor deposition (CVD) chamber (200). The electromagnetic beam launcher (100) includes a coaxial waveguide (102) comprising a plurality of predefined holes (102A) with a predefined diameter. Each hole (102A-1) of the plurality of predefined holes is positioned at a predefined length from an adjacent hole (102A-2). A coaxial inner line (108) parallelly configured within the medial of the coaxial waveguide (102) to propagate manipulated electromagnetic field distribution of the microwaves received from a feeder (106) at one end (108-1) to another end (108-2). The plurality of predefined holes (102A) allows heat waves that are generated due to impedance mismatching during the propagation of microwaves through the launcher (100) to be dissipated into ambient surroundings.

No. of Pages : 19 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202421058615 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ZEOLITIC IMIDAZOLATE FRAMEWORK AND ITS PROCESS THEREOF FOR EFFICIENT HYDROGEN ADSORPTION AT ROOM TEMPERATURE

(51) International classification	:B01J0020220000, B01D0053020000, C01B0003000000, B01J0020300000, B01J0020280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)BAGAI, Rashmi
3)BERA, Tapan
4)JAYARAJ, Christopher
5)KAPUR, Gurpreet Singh

(57) Abstract :
The present disclosure relates to a Zeolitic Imidazolate Frameworks (ZIFs) and its process for preparation thereof for hydrogen storage. The present invention relates to a synthesis of Zn(II)-based Zeolitic Imidazolate Framework (ZIF-TOA) comprises a zinc metal ion, 2-methylimdiazole and trioctylamine (TOA) as modulator, and introducing to hydrophilic solvent like methanol to obtain the ZIF-TOA material at room temperature through a simple and economic method. The synthesized ZIF-TOA exhibits a diverse morphology, encompassing cubical, hexagonal and rhombic dodecahedral contributing larger surface area in a range of 1529.9 to 2359.6m2/g. This enhanced surface area enables the material to effectively adsorb hydrogen at room temperature and under pressures ranging from 90 to 100 bar. The break-through hydrogen adsorption capability of the newly synthesized ZIF-TOA material is evaluated at room temperature and adsorption is in a range of 0.92 to 1.35wt%.

No. of Pages : 19 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202421058666 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A METHOD FOR DETERMINING WIND LOAD DISTRIBUTION OVER ROTOR PLANE OF A WIND TURBINE

(51) International classification	:F03D0007020000, F03D0007040000, F03D0017000000, G06F0009500000, F03D0001060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MARTIN HOPP

(57) Abstract :
ABSTRACT A METHOD FOR DETERMINING WIND LOAD DISTRIBUTION OVER ROTOR PLANE OF A WIND TURBINE A method for determining wind load distribution over rotor plane of a wind tur-bine, the method comprising steps of: - determining a rotor position of at least one rotor blade, - determining a flat moment of at least one rotor blade and - based on determined rotor position and flat moment determining wind load distribution over time. Fig. 5

No. of Pages : 24 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024

(21) Application No.202421058760 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN AGROCHEMICAL COMBINATION

(51) International classification	:A01N0025300000, A01N0025040000, A01N0025280000, A01N0025020000, A01N0025220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)YAMA, Mariana
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3)PRIOR, Bruna Carla
4)SALES, Guilherme Henrique
5)MENDES COSTA, Diego Henrique

(57) Abstract :
The present invention relates to agrochemical combinations, compositions and methods for controlling phytopathogenic infestation. Particularly, the present invention relates to controlling phytopathogenic infestation using kasugamycin. Also, the present invention relates to combination or composition comprising kasugamycin and one or more insecticidal agents/fungicidal agents for controlling bacterial infestation or agent transmitting bacterial infestation and diseases caused thereby in a crop or a part thereof, particularly a cereal crop and methods of using the same.

No. of Pages : 56 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202421058163 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A URETERIC CATHETER CONVERTIBLE INTO A DOUBLE J (JJ) STENT AND A METHOD THEREOF

(51) International classification	:A61M0025000000, A61B0018140000, A61B0017000000, A61F0002040000, A61M0027000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)GODBOLE, Yash Rajeev

(57) Abstract :
The present invention discloses a ureteric catheter (101) convertible into a double J stent (800). The ureteric catheter (101) comprises a layered elongated hollow tube (102) with a first end (102-1) for insertion and a second end (102-3) for external placement. Internal wires (103) pass through a gap (103-1) within the layered elongated hollow tube (102). Pulling the internal wires causes the tube to divide at a predetermined distance (700), forming a back end (102-2) and a front end (102-1). The front end is designed for the renal pelvis, while the back end forms a double j (JJ) stent (102) configuration within the bladder. The invention encompasses a method for converting the ureteric catheter into double j (JJ) stent by inserting, passing wires, and pulling them to achieve separation and stent formation. The ureteric catheter (101) and its components are constructed from biocompatible materials for safe and effective use.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202421058164 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR ESTABLISHING COMMUNICATION WITH NODES USING QUANTUM RANDOM NUMBERS

(51) International classification	:H04L0009080000, G06F0007580000, G06N0010000000, G06Q0020360000, G06Q0020380000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SHARMA, Rajesh
2)RAJ, Pethuru

(57) Abstract :
The present disclosure provides a system (106) and a method (600) for establishing communication with a plurality of nodes using quantum random numbers in a wireless network. The method (600) includes tokenizing (602) the quantum random numbers that are retrieved from a cloud server and ingesting (604) the tokenized quantum random numbers with data for establishing (606) the communication with one or more nodes. Therefore, the system (106) and the method (600) address the challenge of generating the quantum random numbers in the wireless network. By using quantum techniques, the system (106) and the method (600) ensure high unpredictability, enhancing data security.

No. of Pages : 57 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202421058175 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A Self aligning Flat surface sealing for spherical float for air release

(51) International classification	:F16C0011060000, F16K0024040000, B67D0007360000, F16T0001200000, F16K0017360000	(71)**Name of Applicant :** **1)Shrikant Prabhakar Borle** Address of Applicant :311 Greenpark Society, Navsahyadri, Karvenagar Pune 411052 Pune Maharashtra India **2)Vikrant Laxman Karandikar**
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Shrikant Prabhakar Borle**
(33) Name of priority country	:NA	**2)Vikrant Laxman Karandikar**
(86) International Application No	:NA	
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
ABSTRACT A Self aligning Flat surface sealing for spherical float for air release. The present invention provides a Self -aligning Flat surface sealing for spherical metallic float with strong construction, the said metallic float is provided with a ring (5) at fixed on the spherical metallic float (6), the metallic ring (5) fixed on the float is provided with a rubber O ring (8) which works as sealing surface. A metallic rod guide (1) provided on float ball, which slides in a guiding bush (2) fixed at top. It is connected to float with a socket joint (7), which aligns the disc correctly with the Top sealing disc (4) An additional isolation mechanism provided at the top to prevent water leakage outside, in case water leaks through float assembly.

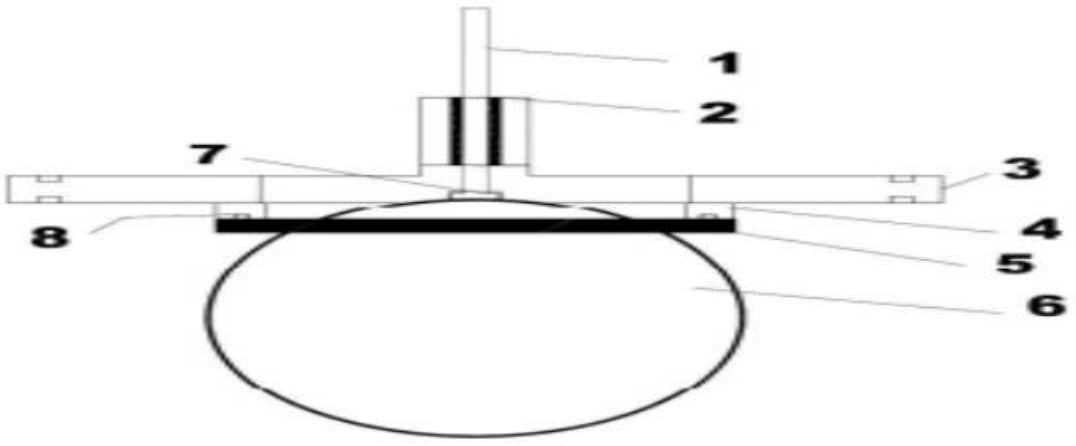


FIG. 1

No. of Pages : 11 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202441027064 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : APPARATUS AND METHOD FOR MONITORING HEALTH CONDITIONS

(51) International classification	:A61B0005000000, A61K0008730000, G16H0020600000, A61B0003113000, G01S0001020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Varun Akur Venkatesan
3)Faiz Akram

(57) Abstract :
Disclosed an apparatus 100 for determining one or more analytes in a sample. The apparatus 100 includes one or more test strips 102 (A-N) that further includes one or more first zones 106 (A-N) configured to produce a first result by binding with a complex formed from a sample and detector reagents, one or more second zones 108 (A-N) disposed downstream of the one or more first zones, configured to produce a second result by reacting with the complex, and one or more third zones 110 (A-N) disposed downstream of the one or more second zones, configured to produce a third result by reacting with unreacted sample. The one or more analytes in the sample is quantified by comparing the first, second and third result. Further a method 200 for monitoring health conditions of an individual is disclosed.

No. of Pages : 36 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057531 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PANEL FOR A SADDLE TYPE VEHICLE

(51) International classification	:H01L0029660000, H01M0050200000, H01L0029780000, B62K0025280000, B62K0023020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RAMESH THANGAVEL
3)YUVARAJ BOOPATHY
4)PRAJWAL KOROKODU PUTTASWAMGO WDA

(57) Abstract :
A PANEL FOR A SADDLE TYPE VEHICLE The present invention pertains to a saddle type vehicle (100) having a housing (116). The housing (116) is configured to house one or more components (104). Further, the saddle type vehicle (100) is having a panel (102). The panel (102) is 5 configured to detachably connect the housing (116) to cover the one or more components (104) of the saddle type vehicle (100). To be published with Fig. 2

No. of Pages : 16 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057532 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A COUPLING APPARATUS FOR A VEHICLE

(51) International classification	:B62J7/08, B62J9/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)MANOJ POTDAR
3)MAVILAMANAYI L HARIKRISHNAN
4)SANDEEP KUMAR
5)KRISHNAKUMAR VIJAYAKUMAR

(57) Abstract :
A COUPLING APPARATUS FOR A VEHICLE The present invention provides a coupling apparatus (100) for a vehicle (300). The vehicle comprises a vehicle frame assembly (302), a vehicle seat assembly (310), and a coupling apparatus (100). The frame assembly (302) 5 comprises a plurality of tubes (306) and a plurality of rails (308). The coupling apparatus (100) consists of a first end (102), a second end (106), an intermediary portion (108), and at least one support arms (110). The first end (102)has at least one first extensions (104), and the second end (106) featuresa mounting region (112) opposite the first extensions. The intermediary 10 portion (108) extends from the first end (102) to the second end (106), while the at least one support arm(s) (110) extend at a predefined length adjacent to the second end (106) at an offset distance (do) from the intermediary portion's surface. 15 To be published with Figure 1

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202441057555 A
(19) INDIA
(22) Date of filing of Application :30/07/2024
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SYSTEM FOR SEARCHING IN A USER INTERFACE OF A VEHICLE AND A METHOD THEREOF

(51) International classification	:G05D1/00, B60Q1/24
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)DACHEPALLI DILEEP KUMAR
6)GANGIREDLA NAVEEN CHAKRI
7)VISHNU KOMMA
8)DIPANJAN MAZUMDAR

(57) Abstract :
ABSTRACT A System for Searching in a User Interface of a Vehicle and a Method Thereof The present invention provides a system (100) for searching in a user interface (102) of a vehicle and a method (400) thereof. The system (100) has one or more sensors (104) for procuring one or more operating parameters of the vehicle. The system comprises a control unit (106) configured to compare the one or more operating parameters received from one or more sensors (104) with one or more predetermined operating conditions to activate a search bar (110) of the user interface (102), when the one or more operating parameters of the vehicle correspond to the one or more predetermined operating conditions of the vehicle. Further, the control unit (106) is configured to receive a search term from a user for searching in the search bar (110) and procure a result associated with the received search term from the user, wherein the result being procured from a look-up table. Reference Figure 1

No. of Pages : 37 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202441057597 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TECHNIQUES TO DETECT CLOGGING IN AT LEAST ONE FILTER IN AN EXHAUST GAS TREATMENT SYSTEM (EGT)

(51) International classification	:F01N0003200000, F01N0011000000, F01N0009000000, F02M0037000000, F01N0003035000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Robert Bosch GmbH
(72)**Name of Inventor :**
1)Manchari Nagarajan
2)Mohan Kumar S
3)Sandeep Dhakshina Murthy

(57) Abstract :
ABSTRACT Disclosed are techniques to detect clogging in at least one filter (2a, 2b, 2c, 2d) in an Exhaust gas treatment system (EGT). A controller (1) is in communication with a supply module. Said supply module (4) comprises a pump (5) to supply a volume of Diesel Exhaust Fluid (DEF) from a DEF tank (6) to a dosing module (3), said DEF tank (6) comprising a first filter (2a) and a second filter (2b) positioned between said first filter (2a) and said pump (5). Characteristically, said controller (1) is configured to monitor a deviation between a pressure generated by the pump (5) in the supply module (4) and a threshold pressure. The controller is further configured to detect clogging in any of the first and second filter (2a, 2b) based on said deviation.

No. of Pages : 14 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057598 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TECHNIQUES TO PROPAGATE LABELS IN A VIDEO

(51) International classification	:G06N0020000000, G06N0003040000, G06N0003080000, G06T0007246000, G10L0019038000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Robert Bosch GmbH
(72)**Name of Inventor :**
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2)Guruprasad M Hegde

(57) Abstract :
Abstract Disclosed are techniques to propagate labels in a video (10). An encoder network (2) obtains a first set of ground truth feature maps (11) from a labelled frame (I1) of the video, and a second set of ground truth feature maps (12, 13) from at least one labelled key frame (I6, I12) of the video. The encoder network also obtains plurality of sets of feature maps (14) from the plurality of frames (I1, I2, I3……In). The labels are propagated from the labelled frame (I1) to a current frame (I3) based on the first set of ground truth feature maps (11), the set of feature maps for frames (I1, I2) preceding the current frame (I3), and the second set of ground truth feature maps (12, 13) for the identified at least one labelled key frame.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057622 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A DUAL-FUEL INJECTOR

(51) International classification	:F02B1/12, F02B23/06, F02D41/30, F02D41/40, F02M45/06, F02M45/08, F02M47/02, F02M47/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Yeditha Veera Venkata Satyanarayana Murthy
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1)Ramachandra M Hulmani
2)Yeditha Veera Venkata Satyanarayana Murthy

(57) Abstract :
The present subject matter discloses a dual fuel injector (102) configured to inject two different types of fuels, either liquid or gaseous, directly into the combustion chamber of an internal combustion engine. The dual fuel injector (102) features two isolated fuel paths managed by a slider cam mechanism, allowing for independent control of each fuel's injection timing and quantity. The dual fuel injector (102) include finger cams (106a, 106b), sliders (116a, 116b), a finger cam holder (104), a slider base (122), nozzle (114), and a body extender (112). Upon actuation, the finger cams (106) moves in a vertical direction which tends to move the sliders (116a, 116b) in horizontal direction. The horizontal movement of the slider (116a, 116b) further facilitates the opening and closing of fuel path, as per the requirement. This innovation offers a versatile, reliable, and cost-effective solution for modern internal combustion engines. (FIG. 3)

No. of Pages : 30 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202441057643 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY MODULE, DEVICE FOR CONTROLLING DEFORMATION OF BATTERY MODULE AND METHOD THEREOF

(51) International classification	:H01M0050200000, H01M0010613000, H01M0010625000, H01M0010647000, H01M0010480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Ganesha Neelappa
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3)Rajat Pareek
4)Karthik T M Prabhu

(57) Abstract :
TITLE: “BATTERY MODULE, DEVICE FOR CONTROLLING DEFORMATION OF BATTERY MODULE AND METHOD THEREOF” [086] ABSTRACT The present disclosure relates to a battery module (100) for a vehicle. The module (100) comprises a plurality of battery cells (102) and a device (200) for controlling deformation of battery cells (102) during charging and discharging. The device (200) comprises a plurality of pressure pads (202), at least one conduit (204a, 204b), at least one valve (206a, 206b) and control unit (208). The pressure pads are configured to deform more at a centre than at edges of corresponding pressure pad. The conduit fluidly connects inlets (202b) and outlets (202c) of pressure pads (202) with each other. The valve (206a, 206b) is operationally connected to the conduit to control the fluid through pressure pads (202). The control unit (208) is configured to selectively actuate valve (206a, 206b) depending on at least one of pressure and the temperature of the fluid inside battery module to control the deformation of battery cells. [FIG. 1]

No. of Pages : 34 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202441057644 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A FOOT-REST ASSEMBLY FOR A VEHICLE

(51) International classification :B60N3/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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2)Abhijeet Wagh
3)Vaibhav Kothawade

(57) Abstract :
TITLE: “A FOOT-REST ASSEMBLY FOR A VEHICLE” [057] ABSTRACT A foot-rest assembly (100) for a vehicle is described. The assembly includes a pair of brackets (102a, 102b) securable to lateral ends of a frame portion (201) of a seat (200). The foot-rest being disposed between each of the pair of brackets and is slidably connected to each of the brackets. The foot-rest being configured to be displaced between an extended position (F) and a retracted position (S) relative to the pair of brackets. At least one actuator is operatively coupled to foot-rest through a link member (105) and being configured to displace the foot-rest between the extended position and the retracted position. The assembly of the present disclosure may provide support for the occupant to lay and rest his/her feet to reduce strain on the occupant’s feet. FIG. 1 is a representative figure.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057699 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SYSTEM FOR ILLUMINATING LAMPS IN A VEHICLE AND A METHOD THEREOF

(51) International classification	:B60Q0001000000, G09G0003340000, G06T0019000000, G06F0003010000, B60Q0001440000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KUMAR, Ravi

(57) Abstract :
A system (106) for illuminating a lamp (104) of a vehicle (100) includes a display unit (102) and at least one control unit (108). The display unit (102) is configured to display a predetermined matrix of a plurality of LEDs (112) of the lamp (104). The display unit (102) is configured to determine an illumination pattern based on the received input. The control unit (108) is communicatively coupled to the display unit (102), is configured to receive the determined illumination pattern from the display unit (102) and configured to operate at least one of the plurality of LEDs (112) based on the determined illumination pattern for illuminating the lamp (104).

No. of Pages : 29 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202441057702 A
(19) INDIA
(22) Date of filing of Application :30/07/2024
(43) Publication Date : 06/02/2026

(54) Title of the invention : CO-CRYSTALS AND ITS SOLID-STATE FORMS OF AFICAMTEN”

(51) International classification	:A61P0003100000, A61P0037040000, C12N0005077000, A61P0009100000, A61P0005160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SHARMISTHA PAL DATTA

(57) Abstract :
The present invention relates to novel co-crystals of Aficamten, their solid-state forms, their preparative methods, and pharmaceutical compositions thereof.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057710 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TRACING OF GROUP-BASED POLICY IDENTIFIERS

(51) International classification	:H04L0012460000, H04L0045000000, H04L0069220000, H04L0041089300, H04W0088160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Beeram, Suresh Kumar Reddy
2)Allu, V N S Ramaprasad

(57) Abstract :
In some examples, a first network device in a first domain sends, to a first gateway device of the first domain, a trace packet targeted to a destination device in a second domain, the trace packet including a first virtual tunnel header and a probe request, the first virtual tunnel header containing a first policy identifier. The first network device receives a response packet including a second virtual tunnel header and probe information, the probe information containing a translated policy identifier field to store any translated policy identifier produced by a second gateway device of the second domain. The first network device initiates an update of a trace record by adding a policy identifier contained in the translated policy identifier field to support diagnostics relating to a policy identifier mistranslation. Fig. 1

No. of Pages : 43 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202441057712 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ROBOTIC COOKING APPARATUS AND A METHOD FOR OPERATING THE ROBOTIC COOKING APPARATUS

(51) International classification	:H05B3/74, H05B6/12, A47J27/00, A47J36/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Gokulraj KS
3)Rohit S
4)Rushikesh Jadhav
5)Pavan Sandaka

(57) Abstract :
ROBOTIC COOKING APPARATUS AND A METHOD FOR OPERATING THE ROBOTIC COOKING APPARATUS
ABSTRACT A robotic cooking apparatus (100) and a method for operating the same is disclosed. The apparatus (100) comprises a first base (102), an adjustable tilt mechanism, a second base (104), a rotation mechanism with heat-resistant rollers (106), a motor (118), and a pulley-based power transmission system. An induction heating system (112) is integrated into the second base (104). Sensors monitor cooking parameters including temperature, cookware rotation speed, and tilt angle. A control system (300) adjusts the tilt angle, controls cookware rotation, regulates power to the induction heating system, and executes cooking operations based on predefined recipes. Such a configuration of the apparatus (100) enables precise control over cooking dynamics, allowing for automated execution of complex culinary techniques with consistency and efficiency. FIG. 1A

No. of Pages : 41 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202441057733 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR IMPLEMENTATION OF AN ANALOG FRONT END (AFE) FRAMEWORK

(51) International classification	:A61B0008000000, H02J0007000000, G01R0019250000, H04N0019182000, H04N0021433000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BALASUBRAMANYA, Koushik
2)LEKHANA, Nagandla
3)SAGAR, Gautam

(57) Abstract :
Disclosed herein a system (200) and a method (800) for obtaining one or more parameters associated with one or more battery packs (212) by an Analog Front End (AFE) framework (302). The method (800) includes receiving, a request to obtain the one or more parameters associated with the one or more battery packs (212). The method (800) further includes correlating one or more pre-stored AFE libraries (306) with at least one AFE (210) in communication with the one or more battery packs (212). The method (800) also includes determining a pre-stored AFE library among the one or more pre-stored AFE libraries (306) corresponding to the at least one AFE (210) based on the correlation. The method (800) further includes obtaining the one or more parameters from the one or more battery packs (212) based on the determined pre-stored AFE library.

No. of Pages : 44 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202441057734 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ELECTRONIC UNIT FOR A HEAD WEARABLE DEVICE

(51) International classification	:H01H13/14, H05K5/00, H05K5/02, H05K7/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)PRIYAM, Satyam

(57) Abstract :
Electronic unit (18) includes outer housing (22) having first recess portion (42) with first opening (36). Inner housing (24) is detachably coupled to outer housing. Inner housing (24) includes second recess portion (78) disposed facing first recess portion (42) of outer housing (22). Button body (26) includes base portion (32) and first protruding portion (34) extending from base portion (32). Further, retractable sealing member (28) includes second opening (56). Button body (26) is detachably coupled to retractable sealing member (28). First protruding portion (34) of button body (26) protrudes outward through second opening (56) of retractable sealing member (28) and first opening (36) of first recess portion (42) of outer housing (22). Tactile button (30) is coupled to second recess portion (78) of inner housing (24). The tactile button (30) is disposed facing and spaced apart from base portion (32) of button body (26).

No. of Pages : 44 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202441057778 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ON-DEMAND TRANSMISSION OF SYSTEM INFORMATION BLOCK FOR NETWORK ENERGY SAVING (NES) CELLS

(51) International classification	:H04W0036000000, H04W0036080000, H04W0036220000, H04W0028080000, H04W0068000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Subramanya Chandrashekar
2)Manjari Chhawchharia

(57) Abstract :
ABSTRACT The present disclosure relates to On-Demand transmission of System Information Block (SIB) for Network Energy Saving (NES) cells. In one embodiment, the present disclosure discloses a method which comprises upon detecting that a current load of one or more IDLE/INACTIVE UEs experienced by an anchor cell (or Cell A) exceeds a threshold value, offloading the one or more IDLE/INACTIVE UEs to NES cells having overlapping coverage with the anchor cell. The offloading comprises transmitting a SystemInfoModification paging message instructing the IDLE/INACTIVE UEs to evaluate radio conditions of the NES cells for performing cell reselection to at least one NES cell, or transmitting a backhaul signaling message to at least one other gNB serving the NES cells, instructing the at least one other gNB to initiate OD-SIB1 transmission for performing cell re-selection of the IDLE/INACTIVE UEs to the at least one NES cell. FIG. 7

No. of Pages : 59 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057782 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Methods and systems for performing real-time traffic routing

(51) International classification	:G05B0023020000, H04R0029000000, G06T0007194000, G01C0021340000, G06F0016250000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Yogesh Suresh Dipankar
2)Ajinkya Patil
3)Prashis Meshram

(57) Abstract :
ABSTRACT Methods and systems for performing real-time traffic routing Embodiments herein disclose methods and systems for performing real-time traffic routing based on one or more dynamic base maps derived from one or more Internet of Things (IoT) datasets. FIG. 3

No. of Pages : 40 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202441057783 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYNERGIZING ON DEMAND – SYSTEM INFORMATION BLOCK TYPE-1 (OD-SIB1) TRANSMISSION IN NETWORK ENERGY SAVING (NES) CELL

(51) International classification	:H04W0074080000, H04W0048120000, H04W0052020000, H04W0074000000, H03M0013270000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Subramanya Chandrashekar
2)Manjari Chhawchharia

(57) Abstract :
ABSTRACT SYNERGIZING ON DEMAND – SYSTEM INFORMATION BLOCK TYPE-1 (OD-SIB1) TRANSMISSION IN NETWORK ENERGY SAVING (NES) CELL 5 Embodiments of the present disclosure disclose a Network Energy Saving (NES) Cell. The NES Cell is configured to upon reception of an uplink wake-up signal (UL-WUS) from a user equipment (UE), any additional radio resource management (RRM) criteria is to be satisfied before initiating on-demand system information block 1 (OD-SIB1) transmission at least based on network configuration. The NES Cell is then configured to in response to 10 determination that there are additional RRM criteria to be satisfied before OD-SIB1 transmission initiation transmit a random access response (RAR) message including wait information to at least one UE. The wait information indicates wait time before monitoring a Physical Downlink Control Channel (PDCCH) for OD-SIB1 reception. Thus, the transmission of the wait information improves energy saving of NES cell and allows the 15 UEs to be aware of the OD-SIB1 transmission. Fig. 1

No. of Pages : 41 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057804 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM INFORMATION BLOCK 1 (SIB1) RE-ACQUISITION IN A NETWORK ENERGY SAVING (NES) CELL

(51) International classification	:H04W0052020000, H04L0047100000, H04W0048120000, H04W0084180000, H04L0012403000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Manjari Chhawchharia

(57) Abstract :
ABSTRACT SYSTEM INFORMATION BLOCK 1 (SIB1) RE-ACQUISITION IN A NETWORK ENERGY SAVING (NES) CELL 5 Embodiments of the present disclosure disclose a Network Energy Saving (NES) cell. The NES Cell is configured to detect an update in uplink (UL) wake-up signal (WUS) configuration of the NES Cell, when NES cell is in energy saving (ES) mode. The NES cell then broadcasts the updated UL WUS configuration in a corresponding system information block (SIB) of the NES cell, and transmit a paging message with SystemInfoModification 10 to IDLE/INACTIVE user equipment (UEs) camped on the NES Cell to inform about a modified on-demand SIB 1 (OD-SIB1) transmission, in response to detection of the update in UL WUS configuration of the NES Cell. Thus, the broadcast of the updated UL WUS configuration in the corresponding SIB improves energy saving of UE as UE need not perform cell reselection to cell A and removes additional signalling. 15 Fig. 1

No. of Pages : 56 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057851 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : APPARATUS FOR ALERTING OPEN MANHOLES LOCATION TO DRIVERS ON ROAD

(51) International classification	:E02D0029140000, G06F0009440100, E01C0023090000, E03F0005060000, C02F0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)JYOTHULA RAVITEJA

(57) Abstract :
ABSTRACT APPARATUS FOR ALERTING OPEN MANHOLES LOCATION TO DRIVERS ON ROAD This present invention describes an open manhole alerting device that can be mounted on a pole on edge of the road. This device comprises of a water proof enclosure with an opening, a high power laser diode, a lens assembly with electronically adjustable focus, an optical feedback lens assembly, electric actuators in x-axis and y-axis, a Safety projection over the opening, a wireless communication module. The device has a high power laser diode, and an adjustable optical lens assembly, this lens assembly also has a diffuser lens integrated into it. This diffuser lens diffuses the laser point beam into a circle pattern. The size of this projection pattern is adjusted remotely through the adjustable lens assembly. Reference Figure 1&6 Dated this 26th day of August, 2024 Signature Priyanka Thool Patent Agent [IN/PA-5039]

No. of Pages : 21 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057872 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A MOUNTING MEMBER FOR AT LEAST ONE OF THE VEHICULAR COMPONENTS OF A VEHICLE

(51) International classification :B60R11/00,
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
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(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)MANIKANDAN ARIPORUL

(57) Abstract :
ABSTRACT A MOUNTING MEMBER FOR AT LEAST ONE OF THE VEHICULAR COMPONENTS OF A VEHICLE The present subject matter relates generally to a vehicle (100) and a mounting member (200). The mounting member (200) is mounted in a predefined location (S1) in the vehicle (100). The mounting member (200) comprises a first mounting 5 portion (201), a second mounting portion (202), and a third mounting portion (203). The first mounting portion (201) is configured to detachably connect with one of a plurality of long members (101A, 101B) of the vehicle (100). The second mounting portion (202) is configured to detachably connect with a first vehicular component (106A) which is oriented at a predefined angle (A). The 10 third mounting portion (203) is configured to detachably connect with a second vehicular component (106B) which is oriented at a predefined angle (B). To be published with Fig. 2

No. of Pages : 28 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202441057893 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Machine Learning-Based Digital Stethoscope For Automatic Detection Of Cardiovascular And Respiratory Conditions

(51) International classification	:A61B0007040000, A61B0007000000, A61B0005000000, G06N0020000000, A61B0007020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Dr. Roop L. Mahajan

(57) Abstract :
ABSTRACT: A machine learning-based digital stethoscope system for automatic detection of cardiovascular and respiratory conditions in infants and adults. The device comprises of a chest piece with a piezoelectric unimorph sensor for capturing heart and lung sounds within 20-2000 Hz, an electronic module providing 50× amplification and selectable frequency filtering, and a machine learning classifier achieving 90% accuracy in heart murmur detection. The device features Bluetooth connectivity, cloud-based data storage, and rechargeable battery operation exceeding 14 days, enabling real-time diagnosis and remote patient monitoring

No. of Pages : 26 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441057904 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MEDICAL ASSISTANCE DEVICE AND SYSTEM FOR REAL-TIME VISUAL INSPECTION AND DATA INTEGRATION

(51) International classification	:G16H0010600000, A61B0005000000, G16H0050200000, G16H0040630000, G16H0015000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Kalidas Yeturu

(57) Abstract :
The present invention relates to a medical assistance device and system designed for the visual inspection of multi-parameter bedside monitors, readings from various medical devices, clinical text, voice commands, and signature gestures. The proposed customizable system facilitates visual annotation, recognition, and tracking of medical entities specifically tailored for ICU healthcare scenarios. This invention enables automated visual inspection of healthcare data, including ICU bedside monitor readings, and vital measurements from devices such as thermometers, blood pressure apparatuses, and glucometers. The system employs advanced computer vision algorithms to extract visual patterns, printed text, and handwritten entries, integrating this data into the EHR platform in real-time. The system utilizes scene vectorization and anomaly detection, in conjunction with sensor measurements, to detect medical events and issue early alerts. Clinical staff can dynamically customize patient states and receive alerts for deviations on a patient-specific and time-specific basis.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441057905 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A VISUAL ACTIVITY MONITORING DEVICE AND SYSTEM FOR SURVEILLANCE BASED ON PRIVACY PRESERVING TRANSFORMATION

(51) International classification	:G06F0021620000, G06N0020000000, G06N0003080000, G06F0016250000, G06N0003040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Kalidas Yeturu

(57) Abstract :
A system and method for transforming client private data for use in a federated learning system, wherein the visual scene is converted to an icon representation using customized deep learning transformations at the client site. The global federated learning model is trained on synthetic or icon-format data, and the local video feed is transformed at the client site to icon format as defined between the server and clients. The visual transformation model is periodically updated and shared with participating clients to improve action recognition without compromising data privacy. The system further includes a client interface and platform framework for model selection, home registration, container-based deployment, and real-time feedback collection to support privacy-aware monitoring.

No. of Pages : 22 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441057912 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ADSORBENT COMPOSITION AND A METHOD FOR REMOVAL OF COLOR IN MINERAL TURPENTINE OIL (MTO)

(51) International classification	:B01J0020280000, B01J0020300000, B01J0020180000, B01J0020120000, B01J0020320000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Shrivastava, Vipul
4)Tumram, Sukesh Kashiram
5)Valavarsau, Gnanasekaran
6)Sriram, Sundararaman
7)Maheshwari, Vipul Kumar

(57) Abstract :
ABSTRACT The present invention pertains to the field of Mineral Turpentine Oil (MTO). More specifically, the present invention pertains to an adsorbent composition for removing color from MTO and a method for preparing the adsorbent composition. The adsorbent composition consists of a clay material mixed with alumina which is thermally activated. The adsorbent composition has the efficiency to significantly remove color in both batch and fixed bed mode of experiments.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441057930 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A TOOL FOR SUSTAINABLE BUILT ENVIRONMENT WITH GOOD NATURAL DAYLIGHT WITHOUT RADIATION

(51) International classification	:E04B0001348000, E04H0001040000, H02S0010120000, G06Q0050080000, E04B0001240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Shilpa Madangopal

(57) Abstract :
A system for sustainable built environment with good light and ventilation evaluates (through software simulation methods) the extent of sustainability in the current building trends, under plotted developments of residential category and identify the sustainable building systems through , analytical evaluation and comparison study method, which promotes sustainable built environment (buildings along with the surrounding in which a building operates, including air, water, land, natural resources, flora, fauna, human beings and their inter-relations), which can be generic in nature and can be applicable to any place with the updated climatic data. Though there are several sustainability Indices to evaluate the sustainability of the built environment, scholar has identified Natural day lighting as major Sustainability Index and the suggested Building regulations will ensure a good amount of natural daylighting inside the habitable spaces of the residential blocks

No. of Pages : 54 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441057945 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DYNAMIC NETWORK TRAFFIC ANALYSIS FOR ANOMALY

(51) International classification	:H04W0072080000, H04L0047700000, H04L0043087600, H04W0088060000, H04W0028020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Nandy, Tathagata
2)SEKURI, YAMINI KRISHNA
3)Vishwakarma, Vinay Kumar

(57) Abstract :
A network device is provided. During operation, the network device determines the device type of a respective user device associated with the network device. The network device monitors a movement pattern of the user device indicating the number of times the network device has learned its layer-2 address within a period. The network device also monitors a traffic pattern indicating the type and volume of traffic of the user device. The network device determines whether their combination matches an anomalous operation. If it matches, the network device selects a traffic filter mapped to the anomalous operation and applies the traffic filter to select a corresponding subset of traffic. The network device then selects, from a set of target devices, a target device based on a volume of the subset of the traffic and mirrors it to the target device, which can facilitate analysis of the subset of the traffic.

No. of Pages : 46 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441057975 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN INTERNAL COMBUSTION ENGINE SYSTEM, AND A METHOD OF CONTROLLING A FUEL VENTING SYSTEM FOR AN INTERNAL COMBUSTION ENGINE SYSTEM

(51) International classification :B60K15/035
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Easwaran Rathinam
2)Abhay Kumar Sahu

(57) Abstract :
AN INTERNAL COMBUSTION ENGINE SYSTEM, AND A METHOD OF CONTROLLING A FUEL VENTING SYSTEM FOR AN INTERNAL COMBUSTION ENGINE SYSTEM An internal combustion engine system having a gaseous fuel venting system includes an engine, a fuel component, and a fuel venting system. The fuel component is coupled to the engine and is in fuel-providing communication with the engine. The fuel venting system includes an enclosure, a vent conduit, and a fluid driver. The enclosure surrounds the fuel component. The vent conduit is fluidly coupled to the enclosure. The fluid driver is coupled to the vent conduit and is configured to maintain a negative pressure within the enclosure.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441057999 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : QUICK MAKE READY KIT FOR CARTON ERECTING MACHINE

(51) International classification	:B31B0050000000, B31B0050460000, G05B0019409700, G05B0019180000, G05B0019420000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Balaji Gurram
2)Balu Murugesan

(57) Abstract :
A method for manufacturing a carton forming fixture (F) for use in a carton erecting/forming machine comprises the steps of receiving and evaluating a keyline skeletal structure (2) to understand customer's requirements and generating two dimensional (2D) drawings (3) based on the keyline skeletal structure (2). The method also includes transforming two dimensional (2D) drawings (3) into three dimensional (3D) coordinate points (4), and generating line diagram (5) corresponding to three-dimensional (3D) coordinate points (4) and then developing a detailed 3D model (6) corresponding to the line diagram (5). Further, the method according to present invention includes preparing and setting up CNC (computer numerical control) and VMC (vertical machining centre) machine (9) and manufacturing the customized carton forming fixture (F) using the CNC and VMC machines based on the customized 3-D model. The present invention eliminates the setting up a plurality of multiple pins and brackets in carton erecting machine to form different carton boxes and thereby eliminates the requirement of the skilled operator for setting up the carton forming fixture in carton erecting machines. Figure.2

No. of Pages : 31 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441058007 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ENERGY HARVESTING FOR WEARABLE IoT DEVICE USING TRIBOELECTRIC EFFECT AND METHOD THEREOF

(51) International classification	:H02N0001040000, G06F0001320300, A61B0017000000, G06K0017000000, H02N0011000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)DR. SWAMINATHA MANIKANDAN

(57) Abstract :
ABSTRACT ENERGY HARVESTING FOR WEARABLE IoT DEVICE USING TRIBOELECTRIC EFFECT AND METHOD THEREOF The present invention provides an energy harvesting system that includes an energy conditioner that reduces output voltage to the appropriate value for the final application. The storage unit stocks electrical energy for future exploitation, normally using batteries, and to provide stable energy output. “Load” is the end user of the electric power harvested. In IoT and wearable applications, these are usually devices that operate on a transient basis, spending the rest of the time in a latent or low power mode.

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441058032 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROGRAMMING STATIC MULTICAST ROUTES IN LOAD-BALANCED NETWORKS

(51) International classification	:H04L0012180000, H04L0065611000, H04L0045160000, H04W0072040000, H04L0069220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Nandy, Tathagata
2)Raj, Anil

(57) Abstract :
A network device in a network is provided. During operation, the network device can receive a static multicast route associated with a multicast group and a source of the multicast group. Here, the network device can include a plurality of ingress interfaces, each corresponding to a path via which the network device is reachable from the source. The network device can determine, based on an indicator in the static multicast route, that the network device is to dynamically select an ingress interface for the static multicast route. The network device can then determine respective weights allocated to the plurality of ingress interfaces and select the ingress interface for the static multicast route from the plurality of ingress interfaces based on their respective weights. Subsequently, the network device can program the static multicast route in forwarding hardware of the network device with the selected ingress interface.

No. of Pages : 46 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441058074 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GLAZING COMPRISING A STACK OF THIN LAYERS HAVING THREE FUNCTIONAL LAYERS BASED ON SILVER AND TITANIUM NITRIDE

(51) International classification	:C03C0017360000, B32B0017100000, C23C0014060000, G02B0005280000, C23C0014000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Mukhopadhyay, Uditendu
3)Ray, Subir Kumar

(57) Abstract :
A stack of thin layers on a transparent substrate includes three functional layers, two based on silver and the other functional layer based on titanium nitride making the substrate possible to act on the solar and/or infrared radiation likely to strike said surface. The functional layer based on titanium nitride has an extinction coefficient k3 in the wavelength ranging between 1000 nm to 2500 nm and is positioned above the functional layers based on silver or silver-containing metal alloy. This advantageously improves the corrosion resistance of the stack of layers. Additionally, the proposed new type of stack having a combination of three functional layers: two based on silver and another functional layer based on TiN exhibits improved performance (selectivity) as compared to coating stacks comprising a double silver functional layer existing in the art.

No. of Pages : 35 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441058087 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : UNARY BEZEL PLATE FOR STEERING SYSTEM OF VEHICLES AND METHOD OF MANUFACTURING THEREOF

(51) International classification	:B60R0021015000, B60R0021216500, H01L0021033000, A61F0013539000, H01L0021280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JAGANNATHAN, Jaiprakash
3)KAVIYARASAN
4)M, Rajsuriya
5)G, Vivek
6)KUSHWAH, Amit

(57) Abstract :
The present disclosure provides a unary bezel plate [300] of a bezel arrangement [200] deployed in a steering system [100] of a vehicle, and a method of manufacturing thereof. The unary bezel plate [300] comprises a first and second switch access portions [302, 304], and a central airbag deployment portion [306], and a first and second tear lines [308, 310] are defined therebetween. Notably, the unary bezel plate [300] is made up of a top layer [300a], a bottom layer [300b], and an intermediate layer [300c], such that each of the first and second tear lines [308, 310] consists of only the top layer [300a], while each of the first and second switch access portions [302, 304] and the airbag deployment portion [306] includes each of the top layer [300a], the bottom layer [300b], and the intermediate layer [300c]. Refer figure 13

No. of Pages : 36 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441058090 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MANAGING LOCATION REPORTING IN A WIRELESS COMMUNICATION NETWORK

(51) International classification	:H04W0064000000, H04W0004020000, H04W0004029000, H04W0004021000, H04L0067520000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
ABSTRACT “MANAGING LOCATION REPORTING IN A WIRELESS COMMUNICATION NETWORK” The present invention describes a method and system for managing location reporting in wireless communication. The method includes an authorized MC service user using a location management client to cancel requested location reporting triggers for the location information of another MC service user. The request can be used to cancel its own or another MC service user’s requested location reporting triggers. A first location management client (100) residing on a first MC service UE can transmit a location reporting trigger to a location management server (200) to obtain location information of an MC service user at a second location management client (300) residing at a second MC service user. The first location management client determines that the location information of the MC service user at the second location management client is unnecessary and transmits a location reporting trigger update or location reporting trigger cancel request to the location management server. FIG. 6

No. of Pages : 31 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441058112 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS AND WIRELESS NETWORK FOR HANDLING SERVICE API ACCESS IN CAPIF INTERCONNECTION

(51) International classification	:G06F0009540000, H04W0012060000, G06F0021300000, G06F0021560000, G16H0030400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Rohini Rajendran
2)Rajavelsamy Rajadurai
3)Nivedya Parambath Sasi
4)Bharath Kumar Ravichandran

(57) Abstract :
ABSTRACT METHODS AND WIRELESS NETWORK FOR HANDLING SERVICE API ACCESS IN CAPIF INTERCONNECTION Accordingly, the embodiments disclosed herein relate to a method for handling an API access in a CAPIF interconnection in a wireless network (1000) by an API invoker (102). The method includes sending an authentication initiation request to an AEF entity (302), where the authentication initiation request includes the CCF assigned API invoker ID and a CCF identity information. The API invoker communicates with a first CCF entity in a first domain and the AEF entity communicates with a second CCF entity in a second domain. Further, the method comprises receiving an authentication initiation response message from the AEF entity to initiate a secure session establishment based on the authentication initiation request. The method further comprises initiating the secure session establishment among the API invoker, the AEF entity, the first CCF entity and the second CCF entity. FIG. 3

No. of Pages : 64 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441058113 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A FITTING

(51) International classification	:F25D0023020000, E04B0001380000, A61M0001000000, B60N0002070000, F01M0011030000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RAJENDRAN, Avinash
3)GOVVALA, Chaitanya-Dhanakumar
4)MANI-M, Karthick
5)JASWANTH-KARTHIK, Boidapu

(57) Abstract :
A FITTING A fitting (100) for a fluid circulation unit (200) includes a flange portion (10) and at least one plug portion (20). The flange portion (10) is adapted to be mounted on the fluid circulation unit (200). The flange portion (10) comprising a first bore (12) adapted to be connected to a hose (210) and adapted to be aligned to a first aperture (202) formed on the fluid circulation unit (200) to configure fluid communication between the hose (210) and the fluid circulation unit (200). The at least one plug portion (20) extends from the flange portion (10) and is adapted to be securely received in at least one corresponding second aperture (204) formed on the fluid circulation unit (200) to block the at least one second aperture (204). FIG. of Abstract – FIG. 2

No. of Pages : 26 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441058121 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR BALANCING A VEHICLE

(51) International classification	:B62K0011000000, A61B0005000000, G01N0029300000, H04L0067120000, F03D0007040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MONDAL, Sudip
2)RANGARAJAN, Narayan
3)NELLAYI VENKATESWARAN, Shivaram

(57) Abstract :
The present disclosure relates to a system (102) for balancing a vehicle (100) when at least one rider (130) is seated on the vehicle (100), which include at least one sensing unit (106), at least one control unit (108) and at least one actuator unit (110). The control unit (108) may be communicatively coupled to the at least one sensing unit (106) and estimate a first operational value and a second operational value based on one or more parameters sensed by the at least one sensing unit (106). Based on the first operational value, the second operational value, an arbitrary value from the one or more parameters associated with rider (130), a compensation factor may be estimated. Further, the actuator unit (110) actuates at least one of a vehicle accessory and a traction motor of the vehicle (100) to balance the vehicle (100) based on the estimated compensation factor.

No. of Pages : 33 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441058122 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN AUTO-ADJUSTER DEVICE FOR A DRUM BRAKING ASSEMBLY

(51) International classification	:F01L0001053000, F16D0065220000, B62B0005040000, F16D0065560000, B62L0001140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)SHARMA, Shubham Devender
2)K, Suresh

(57) Abstract :
The present disclosure relates to an auto-adjuster device (102) for a drum braking assembly (101). The auto-adjuster device (102) may include a camshaft (103), a brake arm (104), a driving gear (106), a pair of driving pins (108-1, 108-2), a locking gear (110), and a pair of locking pins (112-1, 112-2). The camshaft (103) may be adapted to be coupled with a pair of brake shoes (107) of the drum braking assembly (101). Further, the camshaft (103) may be adapted to be rotated to move the pair of brake shoes (107) to a predefined distance towards a drum of the drum braking assembly (101). The brake arm (104) may be coupled with the camshaft (103) and a brake lever and adapted to rotate the camshaft (103) based on an actuation of the brake lever. The driving gear (106) may be mounted on the camshaft (103).

No. of Pages : 34 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441058172 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PRESSURE EQUALISER DEVICE

(51) International classification	:H01M0010420000, H01M0050240000, H01M0010613000, H01M0010052500, H01M0010625000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BHATTACHARJEE, Sandeep

(57) Abstract :
Disclosed is a pressure equaliser device (100) for equalising pressure inside a battery pack (106). The pressure equaliser device (100) comprises a first bellow (102) and a second bellow (104). The first bellow (102) is disposed within a battery pack (106) and is configured to expand and contract corresponding to pressure inside the battery pack (106). The second bellow (104) is disposed outside the battery pack (106) and is configured to expand and contract corresponding to pressure inside the battery pack (106). The first bellow (102) and the second bellow (104) are attached to each other to form a single air-tight structure.

No. of Pages : 23 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441058174 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND APPARATUS FOR IDENTIFYING DUPLICATES IN DISTRIBUTED CONTROL SYSTEMS (DCS)

(51) International classification	:H04W0088060000, G05B0019418000, G06F0016130000, G11B0027100000, A61K0039390000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Shreeranjini S
2)Raoul Jetley
3)Harikrishnan G

(57) Abstract :
The present disclosure relates to field of Distributed Control Systems (DCS) that discloses method and system for identifying duplicates in DCS. The method discloses generating one or 10 more index tables for list imported from source, wherein list is related to one or more industrial plants associated with DCS. Further, method discloses identifying within list: one or more critical attributes and corresponding first relevancy, and one or more non-critical attributes and corresponding second relevancy. Finally, method discloses identifying one or more potential duplicates in list by performing search operation and retrieval operation on one or more index 15 tables and one or more pre-stored index tables. Present disclosure provides advantage of efficiently importing list in DCS and identifying potential duplicates in imported list.

No. of Pages : 31 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441058181 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR EFFICIENT EXTRACTION AND PURIFICATION OF DEPIGMENTED RUBISCO PROTEIN FROM PLANT LEAVES

(51) International classification	:C12N0009880000, C12N0015820000, A23L0002520000, A23L0002660000, A23J0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)VAIBHAW DWIVEDI
2)AYYAGARI VENKATA NAGARJUN
3)MADHAVI BRAMHANAPALLI
4)MALAY RANJAN MISHRA

(57) Abstract :
The present invention describes a method for extracting highly pure and depigmented RuBisCO protein from plant leaves in a sustainable, efficient and scalable manner. This involves homogenizing the leaves with water, sieving the mixture, centrifuging to separate components, and treating with fuller's earth and activated charcoal for depigmentation, followed by dialysis to obtain depigmented and highly purified RuBisCO protein. This method is highly sustainable since it can be used for isolating RuBisCO protein from plant material that is leftover after using the main parts, and there are not harmful by-products. This method can be applied to various plant leaves such as spinach, sweet potato, broccoli, cauliflower, cabbage, banana, or papaya. The highly pure RuBisCO protein acquired is suitable for a numerous of applications, particularly within the food and beverage sector.

No. of Pages : 31 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441058184 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SOLVENT TUNED POLY- BETA- CYCLODEXTRIN NANOGELS WHICH DIGESTS TOXIC ENVIRONMENTAL POLLUTANTS INTO BIO ACTIVE MATERIALS

(51) International classification	:C02F0103240000, C02F0001280000, C02F0101300000, C08B0037160000, C08L0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)S. MATHIYA
(72)**Name of Inventor :**
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2)S. MATHIYA

(57) Abstract :
The present invention denotes the current environmental challenge of hazardous substances from chemical (mainly textile) industries like Cr(VI) and CV(Crystal Violet) which may be carcinogens, by treating them with PCNG-S (Poly- beta- cyclodextrin nanogels) they are subjected to complete digestion and detoxification results in non-toxic bio-active materials. This invention overcomes the issue where the adsorbent mass become the environmental pollution was found in high concentrations due to undressed issue after formation of few cycles in sorption technique. This invention is also very useful in textile and tannery industries as after every process the recycling water can be reused following the invention.

No. of Pages : 29 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441058197 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR PERFORMING CONTROLLED POWER STAGE OFF OF A MOTOR

(51) International classification	:H02P21/22, H02P25/22, H02P27/12, H02P29/028, G06F1/3296, G06F1/30
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TRIPATHI, Anshuman
2)THOMAS, Rohit Varghese
3)SINGH, Shiv Aishwarya
4)GANDRA, Anup Kumar
5)KAPASI, Rushabh

(57) Abstract :
The present disclosure relates to a system (500) for performing controlled power stage off of a motor (16). The system (500) includes a controller (504) that is configured to detect a power stage off request received from an internal system or an external system, and based on the detection of the power stage off request, ramp down a torque of the motor (16) to zero. Further, in response to ramping down the torque, the controller (504) is to create a closed loop path to facilitate circulation of current within windings of the motor (16). Further, the controller (504) is to convert the current into signals and transmit the signals to switching devices to perform controlled power stage off of the motor (16). Therefore, the system (500) overcomes the damage to the motor (16) by performing the controlled shutdown process, enhancing an overall system performance and component longevity.

No. of Pages : 27 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441058213 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ALGORITHM TO DETECT HYDROGEN GAS LEAKAGE FROM AN INJECTOR OF A HYDROGEN ENGINE.

(51) International classification	:H01M0008046640, H01M0008043800, F02D0041380000, H01M0008047460, F02M0069460000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)Robert Bosch GmbH
(72)**Name of Inventor :**
1)Jaishankar Puttagangaiah
2)Shivaprasad Jayaram
3)Saji Donel

(57) Abstract :
ABSTRACT An algorithm 100 to detect hydrogen gas leakage from an injector of a vehicle is described. The algorithm 100 comprises positioning 110 a plurality of hydrogen injectors in flow communication with a high-pressure fuel rail, and positioning 120 each of the plurality of hydrogen injectors within each of a plurality of openings defined within an injector locking plate such that each of the plurality of hydrogen injectors cannot be withdrawn from each of the plurality of openings defined within the injector locking plate. The algorithm 100 further comprises determining 130 whether each hydrogen injector of the plurality of hydrogen injectors is faulty based on a detection of nitrogen gas leakage from each hydrogen injector, and controlling 140 a flow of nitrogen gas through the fuel rail for determining nitrogen gas leakage from each of the plurality of hydrogen injectors.

No. of Pages : 9 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024
(21) Application No.202441058214 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ECU FOR FAULT DETECTION IN AN ELECTRICAL MACHINE AND A METHOD FOR THE SAME.

(51) International classification	:H02P0021220000, A23L0019000000, H02H0001000000, G01R0031340000, G01R0019250000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Robert Bosch GmbH
(72)**Name of Inventor :**
1)George Vellanikkaran
2)Jaya Shakthi Adhavan S

(57) Abstract :
ABSTRACT The present invention relates to an ECU 100 and a method for fault detection in an electrical machine 102. The ECU 100 is configured to determine three phase current values Ia, Ib, Ic using at least one sensor 104, characterized in that, compute clarke and park transform on the three phase current values Ia, Ib, Ic to transform them to d-q frame current values Id and Iq, compute Fast Fourier Transform on the Id and the Iq to calculate Idf and Iqf, compute Total Harmonic Distortion for at least one of the Idf and the Iqf, determine frequency values comprised/present in at least one of the Idf and the Iqf, and detect at least one fault based on at least one of the THD for at least one of the Idf and the Iqf, and the frequency values comprised in at least one of the Idf and the Iqf.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441058215 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A CONTROLLER AND METHOD TO ESTIMATE ENGINE OFF TIME IN A VEHICLE.

(51) International classification	:F02D0041140000, F02C0009280000, G01K0007420000, F01N0011000000, F02D0041000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)Mankar Amit
6)Shruthi Damodharan
7)Prajin Premarajan
8)Aananda Kumaran R

(57) Abstract :
Abstract The controller 110 to estimate engine OFF time of the vehicle is disclosed. The engine OFF time is also referred to an ECU OFF time. The controller 110 is configured to receive ambient temperature as a first temperature measured by an ambient temperature sensor 102, receive an engine coolant temperature as a second temperature measured by a coolant temperature sensor 104, and process the ambient temperature and the coolant temperature through a temperature based model 108 to estimate the engine OFF time, characterized in that, the controller 110 is configured to receive an exhaust gas temperature as a third temperature measured through exhaust temperature sensor 106 for estimation of the engine OFF time. In other words, the exhaust temperature sensor 106 is used by the temperature based model 108. The controller 110 and method to increase the accuracy of engine OFF time for ECUs without real time clock is disclosed.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202441058216 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A HYDRAULIC BRAKING SYSTEM WITH A BRAKE CABLE

(51) International classification	:B60T0008170000, B60T0008400000, B60T0011210000, B62L0003080000, B60T0001100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SHARMA, Shubham Devender
2)K, Suresh

(57) Abstract :
The present disclosure relates to a hydraulic braking system (300) for a saddle-type vehicle. The hydraulic braking system (300) includes a first braking sub-assembly (302) mounted on a first end of a handlebar and adapted to generate a braking force in response to the receipt of a braking effort. In addition, the hydraulic braking system (300) includes a second braking sub-assembly (304) mounted on a second end of the handlebar. Further, the hydraulic braking system (300) includes a brake cable (306) adapted to operably couple the first braking sub-assembly (302) to the second braking sub-assembly (304), wherein the brake cable (306) is adapted to split the braking effort between the first braking sub-assembly (302) and the second braking sub-assembly (304).

No. of Pages : 25 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202441058271 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Designing of novel host directed therapeutics to improve protective immune response and efficacy of anti-TB drugs and method thereof

(51) International classification	:A61K0039000000, A61P0031060000, A61P0037000000, A61K0009160000, A61P0043000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Brahmaji Sontyuana
3)Sudip Ghosh

(57) Abstract :
ABSTRACT Designing of novel host directed therapeutics to improve protective immune response and efficacy of anti-TB drugs and method thereof The present invention comprises a Designing novel host directed therapeutics to improve protective immune response and efficacy of anti-TB drugs and method thereof. The present invention comprises host-directed therapeutic (HDT), a new adjuvant treatment that involves targeting the host rather than the pathogen offers one possible solution to the challenge of drug resistance and killing non-replicating bacilli.

No. of Pages : 28 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202441058275 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BANANA LEAF TREATMENT AND DISPOSAL SYSTEM

(51) International classification	:B09B0003000000, E03C0001266000, G06Q0050120000, C02F0001461000, B65F0001160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)SRIKANT SITARAMAN

(57) Abstract :
The present invention relates to the field of food waste treatment; particularly to a system for handling and treating large volume of discarded Banana leaves along with food waste. The present invention more particularly relates to kitchen waste disposal methods. The invention is advantageous for handling and treating food waste along with Banana Waste at source where the waste is generated, for example, hotels, restaurants and Marriage halls.

No. of Pages : 12 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202441058306 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FIXED BED MEDIATED CONTINUOUS FLOW CATALYTIC HYDROGENATION OF ATORVASTATIN INTERMEDIATE AND FIXED BED APPARATUS THEREOF

(51) International classification	:H04N0019460000, A01N0035020000, C07D0207340000, A01N0043320000, C07D0319060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Dr. Karuna Veeramani
4)Dr. Vishnu Vardhana Vema Reddy EDA
5)Dr. Saikat SEN

(57) Abstract :
The present disclosure generally relates to the field of pharmaceutical sciences and chemical sciences. The present disclosure broadly relates to a process for preparing atorvastatin. In particular, the present disclosure relates to a fixed-bed mediated continuous flow synthesis of tert-butyl ((4R,6R)-6-(2-aminoethyl)-2,2-dimethyl-1,3-dioxan-4-yl)acetate, an important 10 aminoethyl intermediate of atorvastatin, via catalytic hydrogenation of tert-butyl 2-((4R,6R)- 6-(cyanomethyl)-2,2-dimethyl-1,3-dioxan-4-yl)acetate. The disclosure also pertains to a fixedbed reactor apparatus for carrying out this transformation efficiently under continuous flow conditions.

No. of Pages : 44 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202441058320 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A METHOD FOR INVENTORY MANAGEMENT AND AN INVENTORY MANAGEMENT SYSTEM

(51) International classification	:G06Q0010080000, G06Q0030060000, H04L0069329000, G06Q0020320000, G06F0016958000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Ankit Bansal
4)Abhishek Mishra

(57) Abstract :
A METHOD FOR INVENTORY MANAGEMENT AND AN INVENTORY MANAGEMENT SYSTEM The present disclosure discloses an inventory management system (104) that bridges the gap between the catalog and inventory data at the offline store and the corresponding online store. In particular, the present disclosure, provides a solution that is able to gather all necessary data from the offline store, without interfering with their current processes in any way. The gathered data is then transmitted to an inventory management system (104) that performs various tasks such as inventory and catalog management and providing analytical information pertaining to the offline store. [Figure 1A]

No. of Pages : 50 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202441058356 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FENESTRATED SCLERAL CONTACT LENS FOR GAS AND LIQUID EXCHANGE

(51) International classification :G02C7/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Dr. Mohammad Nooruz Zaman

(57) Abstract :
ABSTRACT FENESTRATED SCLERAL CONTACT LENS FOR GAS AND LIQUID EXCHANGE The embodiments herein provide a herein provide a fenestrated scleral contact lens. The fenestrated scleral contact lens includes a scleral portion and fenestrations provided on the scleral portion for ensuring gas and liquid exchange. The fenestrated scleral lens includes a liquid reservoir provided between the fenestrated scleral contact lens and ocular surface. The fenestrated scleral contact lens includes, a one-way valve mechanism located on inner opening of each fenestration for gas exchange and for preventing outward flow of liquid from the liquid reservoir. The fenestrations are incorporated using precision techniques and the fenestrations vary in size, shape, and arrangement for optimizing gas permeability and mechanical stability.

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202441058377 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR ESTABLISHING A STREAMING SESSION ACROSS MULTIPLE ELECTRONIC DEVICES

(51) International classification	:G06Q0050100000, H04N0021410000, H04W0056000000, H04M0003420000, H04W0004120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)MAJUMDER, Anupam
4)MARRE, Raja
5)KUMAR, Deepak

(57) Abstract :
A method (1900) for establishing a streaming session across multiple electronic devices is disclosed. The method (1900) includes receiving (1902), by a primary electronic device (104), an incoming call from a remote electronic device (102), wherein the primary electronic device (104) is connected with a first set of secondary electronic devices (108A). The method (1900) may include determining (1904), upon receiving the incoming call, by the primary electronic device (104), whether one or more predefined conditions are satisfied. The method (1900) further includes, in response to determining that the one or more predefined conditions are satisfied, establishing (1906), by the primary electronic device (104), the streaming session, synchronized with the first set of secondary electronic devices (108A) by progressively transmitting the media content to a progressive server (502).

No. of Pages : 75 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202441058426 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SYSTEM AND A METHOD FOR INJECTING A DIESEL EXHAUST FLUID INTO AN EXHAUST STREAM OF INTERNAL COMBUSTION ENGINE

(51) International classification	:F01N0003200000, F02B0003060000, B01D0053940000, H04M0003420000, B61C0017000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A system (100) and a method for injecting a diesel exhaust fluid (hereinafter referred to as DEF) (102a) into an exhaust stream of an internal combustion engine is disclosed. The system comprises an air tank (101), a DEF tank (102), a dosing nozzle (103), and a control unit (104). The air tank (101) is configured to supply a compressed air (101a). The DEF tank (102) is configured to store the DEF (102a). The dosing nozzle (103) is configured to inject the DEF (102a) into the exhaust stream of a diesel engine. A metering valve (106) positioned in the DEF discharge channel (114) controls the dosing quantity, with the metering valve (106) being controlled by a control unit (104) that acquires DEF discharge channel (114) pressure as an input from a DEF pressure sensor (111). A pressure regulator valve (105) positioned in the primary air channel (112) regulates the air pressure in the DEF tank (102), with the pressure regulator valve (105) being controlled by the control unit (104) that obtains primary air channel (112) pressure as input from an air pressure sensor (115). Advantageously, the DEF (102a) is injected into the exhaust stream without having using a pump such that the compressed air (101a) pressurizes the DEF (102a) to discharge through the DEF discharge channel (114) and inject into the exhaust stream of the diesel engine. [Figures 1 and 2]

No. of Pages : 22 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202441058433 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN OCULAR DRUG DELIVERY IMPLANT AND A METHOD FOR PREPARATION THEREOF

(51) International classification	:A61K0009000000, A61K0031573000, A61P0027020000, A61K0009160000, A61F0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SUBHASH, Nayana Elizabeth

(57) Abstract :
ABSTRACT AN OCULAR DRUG DELIVERY IMPLANT AND A METHOD FOR PREPARATION THEREOF The present invention relates to an ocular drug delivery implant useful for the post cataract surgery. The drug delivery implant is made up of biodegradable and biocompatible polymer integrated with at least two therapeutic drugs, such as, dexamethasone (DEX), moxifloxacin (MOX), and Nepafenac (NEPA). The biodegradable polymer may be selected from a group consisting of, but not limited to, PLGA (polylactic-co-glycolic acid). The PLGA polymer based implant releases drugs for at least 6 weeks after cataract surgery in the eye with high intraocular penetration. (Figure 4a)

No. of Pages : 34 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202441058509 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR CONTROLLED TEXT GENERATION FOR RADAR BOT THROUGH LLM WITH HALLUCINATION CONTROL

(51) International classification	:G06F0040295000, G06F0016360000, G06F0016903200, G06F0040300000, G06F0040560000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)BISWAS, Debasis
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5)KUMAR, Pushpendra
6)JAIN, Shubham

(57) Abstract :
The present disclosure relates to a system (100) for controlled text generation in a radar bot, the system includes an input module (102) configured to receive text-based inquiries from an operator pertaining to any or a combination of radar functionalities and operations to generate answers. A processor (116) configured to manage, by a prompt module (104), conversation flow and generate user-specific instructions by linking the received inquiries, an internal knowledge base, and intended response output. The prompt module validates the received inquiries. A RAG (112) gathers supplementary information, and enhance context for accurate prompt generation. A knowledge graph can validate information and ensure accurate data retrieval, thereby mitigating text hallucination. A LLM 114 performs named entity recognition (NER), text generation, and similarity score calculation to produce contextually relevant and accurate text responses.

No. of Pages : 35 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202441058524 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SYSTEM FOR ACTIVATING A RIDER ASSISTANCE IN A VEHICLE AND A METHOD THEREOF

(51) International classification	:C02F0001000000, F02D0041340000, B60W0050000000, H04M0011040000, G06N0020000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT A System for Activating a Rider Assistance in a Vehicle and a Method Thereof The present invention provides a system (100) and a method (200) for activating a rider assistance in a vehicle (10). The system has one or more sensors (102) adapted to procure an information pertaining to one or more operating parameters of the vehicle (10). The system (100) has a first control unit (104a) configured to compare the one or more operating parameters with one or more predetermined operating conditions of the vehicle (10). Further, the second control unit (104b) is configured to receive an input from a user for activating the rider assistance. The second control unit (104b) is configured to check a safe operability of the one or more operating parameters corresponding to the rider assistance. Furthermore, the second control unit (104b) is configured to activate the rider assistance based on the received input from the user and the safe operability check of the one or more operating parameters. Reference Figure 1

No. of Pages : 29 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024

(21) Application No.202441058536 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMPOSITION FOR INSOMNIA AND EYE HEALTH

(51) International classification	:A23L0033105000, A61P0025200000, A61K0009500000, A61K0031192000, A61P0027060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Premkumar Asokkumar

(57) Abstract :
The present invention relates to a composition for insomnia and eye health and process for preparation thereof. Particularly, the composition of the present invention provides better absorption of Melatonin even at lower concentration of Melatonin.

No. of Pages : 28 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024

(21) Application No.202441058559 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BIOLOGICAL CONTROL OF FINGER MILLET (ELEUSINE CORACANA (L.) GAERTN) BLAST DISEASE USING AN ENDOPHYTIC BACTERIA, BACILLUS SP.

(51) International classification	:C12N0001200000, A01N0063200000, A01H0003000000, C12N0015820000, A01N0063100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Finger millet blast disease, caused by Magnaporthe grisea (Hebert) Barr, is one of the most destructive diseases and reduces plant productivity on severe infection. We identified an endophytic bacterial strain, Bacillus sp., associated with finger millet seeds, which exhibited significant anti-fungal activity against M. grisea in both dual and double-plate assays. The crude extracts of the endophyte significantly inhibited the mycelial growth of the pathogen (over 50% inhibition). Finger millet plants treated with the endophyte showed reduced disease incidence and severity compared to untreated plants. In greenhouse conditions, the endophyte-treated plants showed a 65% reduction in disease incidence, while in field conditions, they showed a 35 – 40% reduction. Additionally, treatment with the endophyte, enhanced plant growth and improved chlorophyll pigmentation in greenhouse conditions. This finding underscores the impact of Bacillus sp. on finger millet plant growth, development and its ability to defend against the pathogen causing the blast disease. In summary therefore, Bacillus sp. can be used as a biological control agent to reduce blast disease incidence as well as in promoting plant growth and development in finger millet.

No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024

(21) Application No.202441058581 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FARM HELPER

(51) International classification	:G06Q0010060000, G06Q0030060000, G06Q0050020000, G16H0080000000, G06Q0010100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Vigneswaran V

(57) Abstract :
Farm Helper is an innovative digital platform designed to transform the agricultural industry by fostering a collaborative ecosystem that connects farmers, consumers, and agricultural experts. The app addresses critical challenges in the agricultural sector, such as the reliance on intermediaries, limited access to modern equipment, and the scarcity of expert guidance. By offering features such as direct - toconsumer sales, equipment rental services, expert consultations, and real-time government scheme updates, Farm Helper enhances efficiency, transparency, and sustainability within the agricultural community. The app empowers farmers by enabling them to maximize profits through direct sales, optimize resources through shared equipment, and access valuable insights from experts. The Farm Helper app's user-friendly interface ensures seamless interactions and transactions, promoting transparency and trust between stakeholders. Consumers benefit from direct access to fresh produce and gardening advice, while agricultural experts can showcase their knowledge and provide guidance to a broader audience. The app's comprehensive notification system keeps users informed of relevant activities and updates, enhancing engagement and ensuring users can make informed decisions. By leveraging technology, Farm Helper bridges gaps in the agricultural sector, fostering collaboration and driving positive change toward a more efficient and sustainable agricultural ecosystem.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202441058598 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR GEN AI BASED CALLING WORKFLOW OPTIMIZATION

(51) International classification	:H04M0003493000, H04M0003510000, G10L0015260000, G06Q0030020000, H04L0051020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Saravanan Radhakrishnan
3)Rahul Agarwal
4)Kunal Jaiswal

(57) Abstract :
SYSTEM AND METHOD FOR GEN AI BASED CALLING WORKFLOW OPTIMIZATION ABSTRACT A system (100) and method for Generative Artificial Intelligence (Gen AI) based calling workflow optimization is provided. Historic data associated with user is fetched from multiple data sources and voice commands previously provided as voice prompts over an IVR call tree by the user are fetched for generating master data sheet. Outbound call is generated in the form of Interactive Voice Response (IVR) tree for user by processing master data sheet. Responses provided over outbound call are converted to text in the form of query, via first bot type. Prompt is generated based on text in the form of query and other queries in IVR tree and generated prompt are provided as input to large language model. The large language model identifies category from master data sheet which corresponds to query based on prompt to generate reply to query. Reply to query is inserted in IVR tree in real-time.

No. of Pages : 32 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202441058613 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : RING SPINNING MACHINE

(51) International classification	:D01H0005720000, D01H0013320000, D01H0001244000, D01H0005660000, D01H0001220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The invention relates to the textile ring spinning machine (1) wherein the spinning geometry of the machine is optimized to increase the production of the machine. The spindle geometry, according to the invention, includes a change in the centre-to-centre distance (D) between the two rows of spindles (3), the angle of the wrap (WA) of the fibre strand over the top of the front 10 bottom drafting roller is made small, ie. wrap angle (WA) is reduced, and the spinning angle (SA) is increased. The main advantage due to the reduction in wrap angle (WA) is that the twist flows directly to the nip at the roller exit point. The disturbances to the fibres are reduced and the waviness in the yarn delivery is avoided. Such changes in the compact spinning machine reduces 15 the yarn breakage rate, which results in an increase in the production of the ring spinning machine (1).

No. of Pages : 12 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202441058694 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTI-MACHINE LEARNING MODEL SYSTEM FOR UNSTRUCTURED DATA

(51) International classification	:G06N0020000000, G06F0040295000, G06N0003040000, G06K0009620000, G05D0001020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Systems and methods are provided for analyzing unstructured data using at least two machine learning models in a multi- machine learning model system, including (1) a supervised machine learning model that may be implemented as a transformer classifier-based entity recognition model operating on known entities (“crisp” entities), and (2) an unsupervised machine learning model that may be implemented as a transformer embedding-based model operating on unknown entities (“hazy” entities). The combination of the two models may execute a hierarchical and cascaded analysis of the input data that combines a clustering technique with a density-driven segregation of entities. Output of the multi-model system may help identify potential important information and non-relevant information to quickly examine critical incidents as well as possible non-relevant information. Fig 2

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024

(21) Application No.202441058703 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A TROLLEY FOR A SWITCHGEAR AND A RACK ASSEMBLY FOR THE TROLLEY

(51) International classification	:H05K0007140000, A61B0017000000, F16C0029020000, A61B0017060000, B62D0003120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A trolley 100 for a switchgear 200 is disclosed. The trolley 100 includes a chassis 104 and a rack assembly 110. The rack assembly 110 includes a rack 112. A first skirting 114 is defined with a first slot 114a and is positioned at a first side 112c of the rack 112. A second skirting 116 is defined with a second slot 116a and is positioned at a second side 112d of the rack 112. A shaft 118 passing through the first slot 114a and the second slot 116a is provided. The shaft 118 is slidable to a first position A and a second position B. At least one latch 120 is fixedly coupled to the shaft 118, where the shaft 118 is operable to rotate and traverse the at least one latch 120 to one of an engaged position Y and a disengaged position Z. Figure 1 is the representative figure.

No. of Pages : 32 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202441058718 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : "METHOD AND SYSTEM FOR PROVIDING VIRTUAL PROJECTION OF HUMAN MACHINE INTERFACE DATA IN INDUSTRIAL ENVIRONMENT"

(51) International classification	:G02B27/01, B60R1/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
METHOD AND SYSTEM FOR PROVIDING VIRTUAL PROJECTION OF HUMAN MACHINE INTERFACE DATA IN INDUSTRIAL ENVIRONMENT ABSTRACT The present disclosure relates to a method providing virtual projection of Human Machine Interface (HMI) data in an industrial environment. The method comprising scanning a Quick Response (QR) code located on an HMI screen of an industrial device. The QR code provides an access to data associated with the industrial device, to be displayed on the HMI screen. Further, accessing the data from the industrial device based on the scanned QR code. Thereafter, providing a virtual projection of the accessed data based on a predefined schema mapping prestored in one of, the HMD device or a server. In this manner, the present disclosure enables operators of the industrial device to view the HMI data in a three-dimensional (3D) virtualized manner. Fig. 1A

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202441058728 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : NOVEL DEVELOPMENT OF NATURAL PEDIATRIC HERBAL EXTRACT ORAL CARE MOUTHWASH

(51) International classification	:A61Q0011000000, A61K0008340000, A61K0008365000, A61K0047680000, A61K0036580000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
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(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Small children are facing many dental and oral problems due to lifestyle changes that include heavy consumption of sweets and fast foods. Since their motor development to hold the brush is not that good enough and due to lack of seriousness the problem is getting worse. Mouthwash can be utilized for better dental care as it's easy for children to use it compared to brushing. But the problem is the mouthwash that is commercially available is dangerous for kids under the age of 6 due to high alcohol content especially when accidentally swallowed. There's a need to develop a mouthwash that can be swallowed without any harmful impacts. Since neem, tulsi and shankapushpi are having their traditional significance in Ayurveda, we employed its properties to synthesize the mouthwash. Nanoparticles are gaining a lot of reputation for their benefits in dental industry. We synthesized silver nanoparticles using neem and tulsi extract and used Shankapushpi as a coloring agent. This mouthwash holds great potential as a safe and natural oral care solution, especially for children who require alternatives to commercially available mouthwashes containing harmful components. Further research can focus on optimizing the formulation, conducting clinical trials, and exploring additional herbal ingredients to enhance its therapeutic benefits.

No. of Pages : 3 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202441058731 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR IDENTIFYING BATTERY DETERIORATION PATTERNS

(51) International classification	:G01R0031392000, H04L0067120000, H04L0009060000, G07C0005080000, H01M0010480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Rohit Mande
4)Ajay Kumbhalwar
5)Onkar Rajendra Rashinkar
6)SAMIR KUMAR MISHRA

(57) Abstract :
ABSTRACT “METHODS AND SYSTEMS FOR IDENTIFYING BATTERY DETERIORATION PATTERNS” Embodiments disclose methods and systems for determining deterioration pattern in a plurality of batteries by a battery managing system 202. The method includes receiving a real-time and historical battery parameters associated with each of the plurality of batteries (103a-103c) using an IoT data. The method includes predicting a battery lifespan indicating a number of charge cycles remaining of each battery from the plurality of batteries (103a-103c) based on received parameters using a machine learning model (212). The method includes comparing predicted number of remaining charge cycles with an expected number of cycles to identify a percentage deviation. The method includes assigning a battery health score based on identified percentage deviation, wherein the battery health score indicates a deterioration level of each battery from plurality of batteries (103a-103c). The method includes generating a recommendation for maintenance of each battery from plurality of batteries (103a-103c) based on the assigned battery health score. FIG. 2

No. of Pages : 37 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/08/2024
(21) Application No.202441058747 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : REMOTE CONTROL AND MONITORING OF BUILDING THROUGH WEB PORTAL

(51) International classification	:H04N0007180000, H04L0012280000, G08B0013196000, G08B0025080000, G06Q0050080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The project is developed to remotely monitor, access and control the building completely from any where in the world through cloud services using mobile phone or laptop. The owner of the building, office or house can operate the electronic items such as switching of fans , lights etc or any electrical or electronic appliances through this model. Further the owner can send instruction to the people in the building through remotely controlled message display boards. The project is also developed for monitoring the building through live CCTV video footage of any area from anywhere in the world. The monitoring, access and control used here in the project is very secure as we have provided login features for the admin through username and password . The project uses ESP 32 as camera device and cloud flare tunnel for uploading the data from local host to cloud host without using any port forwarding and static IP . The ESP 32 is not giving video format data in the output. It only can give image as output data. Hence we have provided the coding for ESP 32 to capture the image in every millisecond and further we execute the images obtained in loop mode. Due to which it appears as a live video footage to the user. Hence buffering of the video at the output will not be there and RTMP server or DVR is not required for viewing the video from external sources. Therefore the cost of the highly expensive setup is not required for the installation of CCTV camera and the project can be used at low cost. Further we have developed here our own API(Application programming interface) for connecting the prototype to the web application .In present scenario home automation works in local server or through port forwarding with satic IP. But in this case it is not required as we are directly connecting through API .

No. of Pages : 9 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/08/2024
(21) Application No.202441058821 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PROCESS OF FABRICATION OF DRUG LOADED LIPID NANOPARTICLES FOR TREATING CVD

(51) International classification	:A61K0009510000, A61K0047260000, A61K0009107000, A61K0009000000, A61K0009100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)DIVYA BHARATHI K

(57) Abstract :
TITLE: A PROCESS OF FABRICATION OF DRUG LOADED LIPID NANOPARTICLES FOR TREATING CVD APPLICANT: SRI RAMACHANDRA INSTITUTE OF HIGHER EDUCATION AND RESEARCH ABSTRACT The present invention discloses a process of fabrication of drug loaded lipid nanoparticles for treating CVD. The process of the present invention comprises of following steps; a. mixing Poloxamer, Tween 80 and water and heating to form aqueous phase; b. dissolving Atorvastatin and Clopidogrel in ethanol followed by adding Gelucire 43/01, and Capryol and heating to form lipid phase; c. stirring the lipid phase under heating and adding the aqueous phase and stirring to form a hot emulsion; d. transferring the hot emulsion into ice-cold water and mixing followed by subjecting to homogenizer to form drug loaded lipid nanoparticles. The present invention also discloses a drug loaded lipid nanoparticles for treating CVD prepared by the process as described above.

No. of Pages : 60 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/08/2024
(21) Application No.202441058837 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEM AND METHOD FOR EFFICIENT COMPUTING ON A HETEROGENEOUS COMPUTING PLATFORM

(51) International classification	:G06F0009500000, G06F0009480000, H04L0067100800, G06V0010960000, G06F0015780000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)V, Ranjith Kumar
5)BHARTI, Saroj

(57) Abstract :
The present disclosure relates to a system (100) for heterogeneous computing, the system includes a plurality of processing units (102) interconnected through a communication infrastructure. A plurality of processing units includes a field programmable gate array (FPGA) configuration manager (110) having a CPU-FPGA manager (202) operating on a central processing unit (CPU) (106) and an FPGA-CPU manager (204) operating on an FPGA, configured to manage task execution on the FPGA (104). A memory manager (114) is configured to facilitate task and data management between the CPU-FPGA manager and the FPGA-CPU manager. A task monitor (112) is configured to manage the execution of tasks. An intelligent scheduler (116) is configured to dynamically manage and distribute tasks and a load balancer (118) is configured to dynamically allocate the tasks based on resource availability, processing power, and workload characteristics.

No. of Pages : 23 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/08/2024

(21) Application No.202441058838 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A DEVICE FOR MANAGING PROTECTION OF AN EXPOSED COLON OF A USER

(51) International classification	:H10B0012000000, A61F0005448000, H01L0021670000, A61F0005445000, B25J0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BALASUBRAMANIAM, Ramprasad

(57) Abstract :
Embodiments of the present disclosure relate to a device (100) for managing protection of an exposed colon of a user. The device (100) includes a body which further includes a vertical pillar (100-2) configured to cover the exposed colon and provide firm support to a colostomy bag of the user. The body of the device (100) further includes a disc (100-4), attached to the vertical pillar (100-2). The disc (100-4) is configured to enable insertion of the exposed colon into the vertical pillar (100-2). Further, the body of the device (100) includes a base (100-6), attached to the disc (100-4). The base (100-6) is configured to provide a protective seal between the exposed colon and skin of the user. The device (100) is configured to enable direct transfer of faecal matter from the exposed colon to the colostomy bag of the user and protect the exposed colon.

No. of Pages : 24 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/08/2024

(21) Application No.202441058881 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SEAMLESS MULTI-ZONE FABRIC WITH UNIQUE KNITTING PATTERNS OF INSECTICIDE INCORPORATED POLYMER FILAMENTS

(51) International classification	:D04B 1/22, D04B 1/14, D04B 9/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT A SEAMLESS MULTI-ZONE FABRIC WITH UNIQUE KNITTING PATTERNS OF INSECTICIDE INCORPORATED POLYMER FILAMENTS The present invention relates to unique seamless multizone fabric knitting patterns of insecticide incorporated polymer matrix filaments. The present invention also relates to a method of making the unique fabric knitting patterns from monofilaments having incorporated insecticidal composition in polymer matrix. Said uniquely knitted pattern of fabric is useful for making insect/pests protective nets or insecticide treated nets (ITNs) or long-lasting insecticidal net (LLIN) with enhanced durability and improving user acceptance. Fig. 1

No. of Pages : 51 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/08/2024

(21) Application No.202441058896 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Solid state form of 2-[[5-(3-chlorophenyl)-3-hydroxypyridine-2-carbonyl]amino]acetic acid and processes for preparation thereof

(51) International classification	:A61P0043000000, C07D0213810000, A61K0009480000, C07D0213803000, A61K0009200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Title: Solid state form of 2-[[5-(3-chlorophenyl)-3-hydroxypyridine-2-carbonyl]amino]acetic acid and process for preparation thereof
The present invention relates to solid state form of 2-[[5-(3-chlorophenyl)-3-hydroxypyridine-2-carbonyl]amino]acetic acid represented by the following structural formula-1 and process for preparation thereof. Formula-1

No. of Pages : 9 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441058967 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BRACKET FOR VEHICLE

(51) International classification	:B33Y0050020000, H04N0023550000, B60N0002680000, G06F0001160000, G06F0001180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
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(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
TITLE: “BRACKET FOR VEHICLE” [069] ABSTRACT The present disclosure relates to a bracket (100) for a vehicle. The bracket (100) comprises a first mount (102) removably mounted on a frame (200) of the vehicle, a second mount (104) slidably received in the first mount (102) and a platform (106) movably connected to the second mount (104) by a rack and pinion mechanism. The bracket (100) includes at least two side panels (108) disposed on the platform (106) and configured to secure an article (300) placed on platform (106) and at least two locking clamps (110) mounted on the platform (106) to selectively lock and unlock the platform (106) from second mount (104) and thereby facilitating linear movement of platform (106) relative to the second mount (104) in an unlocked condition. The bracket facilitates in receiving or storing of the article of different dimensions and at the same time provides easy access to article. [FIG. 2] Dated this 5th day of August 2024.

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441058999 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ROLLER MOUNTING ARRANGEMENT FOR CARDING MACHINES

(51) International classification	:D01G15/12, D01G15/18, B25B27/00, B65D61/00,
(31) Priority Document No	:NA
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(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)GANESAN JEEVANANTHAM

(57) Abstract :
An improved apparatus and method for mounting and dismounting a licker-in module (11) and/or a doffer module (3) in a carding machine is disclosed. The system comprises a machine main frame (1), a guide sheet (4), and at least one module selected from a licker-in module (11) or doffer module (3), each equipped with an eccentric guide roller (10) having an eccentric cam (10a). A setting stud (6) is used to initially position the module, and the eccentric cam (10a) is rotated to seat the guide roller (10) on the guide sheet (4). A hinge pin (7) secures the module to the main frame (1) and is removed after the guide roller (10) is seated, allowing the module to be slidably removed or installed without additional tools such as hydraulic jacks (9). This arrangement reduces maintenance time, cost, and the need for skilled labor. FIGURES 2a-c

No. of Pages : 31 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024
(21) Application No.202441059016 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OVERRIDE OF EVSE COMMUNICATION FOR JUMP STARTING ON-BOARD CHARGER OF ELECTRIC VEHICLE

(51) International classification	:H02J7/02, B60L53/20, B60L58/20, H02J1/08, H02J7/34, H02M1/00, H02M1/42, H02M3/335
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
OVERRIDE OF EVSE COMMUNICATION FOR JUMP STARTING ON-BOARD CHARGER OF ELECTRIC VEHICLE [0059] Disclosed herein is a power supply system (101) for charging an Electric Vehicle (EV) (102). The power supply system comprises an electrical junction box (104) coupled with an power source (103), wherein the electrical junction box comprises an electrical switch (104a) and a control unit (104b) for controlling charging of the EV. The power supply system comprises an On-Board Charger (OBC) (105) electrically connected with the power source via the electrical junction box during charging of the EV. The control unit is configured to establish a communication between the power source and the EV when the LV battery (111) is in a complete drained state and the electrical switch (104a) is closed, and generate a driving voltage based on the input AC voltage to power one or more electronic components (119) of the EV (102) for initiating charging of the EV (102). Fig. 1c

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024
(21) Application No.202441059028 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR INDICATING SPATIAL MAP EMPLOYMENT FOR LOCALIZATION SERVICES

(51) International classification	:G05D0001000000, H04W0072230000, A61B0005000000, G01R0033565000, A61B0005060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Vijay Sangameshwara

(57) Abstract :
ABSTRACT “SYSTEMS AND METHODS FOR INDICATING SPATIAL MAP EMPLOYMENT FOR LOCALIZATION SERVICES” Embodiments herein disclose methods for indicating a spatial map employment for a localization service. The method includes sending, by a first entity (102), a subscribe request to subscribe for a spatial map employed event to a second entity (112). The subscribe request may include a map identity, an identity associated with a requestor, and at least one security parameter. The method further includes receiving, by the first entity (102), a success response from the second entity (112) based on the subscribe request. The success response may include a subscription identity. FIG. 5

No. of Pages : 40 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024
(21) Application No.202441059091 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR REMOVING ARTEFACTS FROM AN IMAGE IN A MULTI-CAMERA DEVICE

(51) International classification	:H04N0023450000, G09G0003360000, G02B0030270000, G06T0007521000, H04N0023698000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
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4)DEY, Abhijit

(57) Abstract :
Methods (1000, 1100, 1200) and systems (310A, 310B, 310C) for removing artefacts from an image (320) are disclosed. The system (310A) comprises a multi-camera trigger (MCLR) module (410), a capturing module (420), a Spatial Alignment Transform (SAT) module (430), a Lens Artefact Identification (L-RAID) module (440) and a Lens Artefact Removal (LENS-AR) module (450). The MCLR trigger module (410) detects presence of a bright light source. The capturing module (420) is configured for capturing a first image (320-1) and a second image (320-2) using a first and second Field of View (FOV) respectively. The SAT (430) generates an aligned second image (320-2A). The L-RAID module (440) generates a masked binary image (810) by subtracting the first image (320-1) from the aligned second image (320-2A). The LENS-AR module (450) removes the artefacts from the first image (320-1) using the aligned second image (320-2A) and the masked binary image (810).

No. of Pages : 62 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441059101 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A CHARGING SYSTEM AND A METHOD OF MONITORING AND CONTROLLING A CHARGING SYSTEM OF AN ELECTRIC VEHICLE

(51) International classification	:H02J7/00, H02J50/90, B60L53/31, B60L53/30, B60L53/68
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)MADRAS VENUGOPAL SHANKAR
4)JAISHEELA JEYARAMAN

(57) Abstract :
A charging system and a method of monitoring and controlling a charging system of an electric vehicle The disclosure herein generally relates to a charging system(1000) and a method(700, 800) of monitoring and controlling a charging system(1000) of an electric vehicle(200). The charging system(1000) includes a wireless charging pad(100) including at least one actuator(104) and a wiper blade(102), a camera(210) configured to capture image of a subject present on said wireless charging pad(100) and a memory unit configured to store image data including training images categorized as one of a living body or a non-living body. Further, the system(1000) includes a controller(240) configured to compare said captured image with said plurality of training images and transmit a control signal to one of said actuator(104) or said wiper blade(102) to execute a control action to move said subject away from said wireless charging pad(100). The system(1000) detects a presence of a subject blocking the charging pad(100) and takes necessary control actions to improve the charging efficiency . Fig. 1

No. of Pages : 29 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441059118 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : "STORAGE-LESS ADAPTIVE QUIC FOR EFFICIENT DATA SHARING IN WIRELESS COMMUNICATION NETWORK SYSTEM"

(51) International classification	:H04L0067060000, H04L0069164000, H04L0067040000, H04W0028020000, H04L0047100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Arun Padmanabh Bhagavath
2)Madhan Raj Kanagarathinam
3)Kovvuri Jayendra Reddy

(57) Abstract :
ABSTRACT “STORAGE-LESS ADAPTIVE QUIC FOR EFFICIENT DATA SHARING IN WIRELESS COMMUNICATION” Embodiments herein provide a method and a system for storage-efficient electronic device-to-electronic device data sharing. The method includes detecting by a server (200) the first electronic device (300) and a second electronic device (400) from a plurality of electronic devices in a proximity range. Further, the server establishes the connection between the first electronic device and the second electronic device of the plurality of electronic devices and creates a secure buffer on the server for communication between the first electronic device and the second electronic device, wherein other devices of the plurality of electronic devices connected to the server cannot access the secure buffer. Further, the server enables the data transfers between the first electronic device and the second electronic device based on the secure buffer. FIG. 13

No. of Pages : 42 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441059120 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : “LOCKABLE TRACKING BAND WITH IMMOBILISER”

(51) International classification	:B60R0025040000, B60R0025043000, B60T0013260000, B60R0025042000, G11B0007090000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :H.NO:1-8-706, 4th Line, Palakaluru Road, Krishna Babu Colony, 33 rd Division, Guntur Town, Andhra Pradesh 522006 Andhra Pradesh India
(72)**Name of Inventor :**
1)JYOTHULA RAVITEJA

(57) Abstract :
ABSTRACT LOCKABLE TRACKING BAND WITH IMMOBILISER The present invention has two rigid body frames shaped as a semi-circle(211) joined with a hinge(201). It has a locking projection (207) operated by a solenoid, that locks the two rigid body frames around the limb of the person. An optical heart rate sensor (202) is integrated into the body frame, and measures the pulse of the person. It has a high voltage pulse generation unit(204) that generates very short pulses of high voltage and this high voltage lines are embedded to the inside frame of the band through metal probes(203) that project outwards. Reference Fig. 1 Dated this 15th day of October, 2024 Signature Priyanka Thool Patent Agent [IN/PA-5039]

No. of Pages : 13 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441059122 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : “ADHESIVE TRACKING PATCH APPARATUS FOR GOODS AND CARTON BOXES”

(51) International classification	:A61K0009700000, G06T0007246000, B31B0050200000, G11B0007090000, H01Q0009040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)EIQI INNOVATIONS PRIVATE LIMITED
Address of Applicant :H.NO:1-8-706, 4th Line, Palakaluru Road, Krishna Babu Colony, 33 rd Division, Guntur Town, Andhra Pradesh 522006 Andhra Pradesh India
(72)**Name of Inventor :**
1)JYOTHULA RAVITEJA

(57) Abstract :
ABSTRACT “ADHESIVE TRACKING PATCH APPARATUS FOR GOODS AND CARTON BOXES” The present invention describes an adhesive tracking patch that can be attached to the goods and carton boxes with adhesive strips. It is in the form of a patch that can be attached to carton boxes and containers with adhesive tape. It has a water proof enclosure (201) that is wrapped inside a flexible silicon patch (203). An inner casing (202) is holding the components of the device. The inner casing has the GPS module, wireless communication module, main PCB, accelerometer sensor, temperature sensor, spring loaded probe, and battery. Reference Fig. 2& 3 Dated this 15th day of October, 2024 Signature Priyanka Thool Patent Agent [IN/PA-5039]

No. of Pages : 15 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441059137 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Methods and systems for handling location based procedure for store and forward

(51) International classification	:H04B0007185000, H04W0008120000, H04W0004020000, H04W0004029000, H04B0007204000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Lalith Kumar
2)Utsav Sinha
3)Aman Agarwal
4)Sidhant Jain
5)Dinesh Rooparam Choudhary
6)Vishal Yadav

(57) Abstract :
ABSTRACT Methods and systems for handling location based procedure for store and forward Embodiments herein disclose methods and systems for handling location based procedures for store and forward in wireless communication networks with satellite access. Embodiments herein disclose one or more actions to be performed by a UE, when a wait timer expires, wherein the UE has received the wait timer and satellite IDs from MME on-board when MME ground is not available. Embodiments herein disclose a time period for which the UE should consider the satellite IDs as valid for Attach or TAU procedures, after expiry of the wait timer. Embodiments herein disclose one or more actions to be performed by a UE, if Satellite IDs are not included in the NAS message (for example, Partial Attach Accept/ Partial TAU accept or any other NAS message). FIG. 2

No. of Pages : 33 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441059146 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTHENTICATION SYSTEM AND METHOD THEREOF

(51) International classification	:H04L0001160700, H04N0021258000, G06Q0030040000, H03M0013290000, A61B0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Omar Ibrahim Hussain M
2)Vishnu R Nair
3)Saurabh Kumar

(57) Abstract :
The present disclosure provides an authentication system and method thereof. The system 100 5 10 15 and method 500 include a VCU (Vehicle Control Unit) 102 which is connected with a MCU (Motor Control Unit) 104 and an ESU (Energy Storage Unit)106 to send a Real time / Random generated number (RGN) to the ESU106 and the MCU104 based on a pre-stored plurality of information of the ESU106 and the MCU104 upon switching ON a vehicle via a user. Further, the VCU102 receives a first access information and generates a second access information, simultaneously to match the first access information with the second access information to either, allow a vehicle operation upon successful matching of the second access information with the first access information or, send an unmatching report to a user-device114 with an alert via a transmitting means110. FIG.1&5

No. of Pages : 35 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441059167 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A MODULAR BRACKET ASSEMBLY FOR MOUNTING A PLURALITY OF ELECTRONIC CONTROL UNITS OF A VEHICLE

(51) International classification	:A01D0034740000, B62D0001181000, A01D0034540000, F16M0011180000, A61G0005120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)T Rajkannan
2)RAFIQRAJA SADHAMHUSSAIN

(57) Abstract :
A modular bracket assembly (100) for mounting a plurality of electronic control units (ECUs) of a vehicle includes a pair of fixing brackets (102) and a plurality of plates (104) for removably mounting the ECUs. The modular bracket assembly (100) further includes a plurality of height adjustment mechanisms (106) operatively coupling the fixing bracket (102) and the plate (104), and/or operatively coupling the two adjacent plates (104). The height adjustment mechanism (106) includes a plurality of linkages (108) pivotally coupled to each other, and a plurality of opposing threaded nuts (112). The height adjustment mechanism (106) also includes a bolt (110) operatively coupled to the linkages (108) in such a manner that rotation of the bolt (110) allows height adjustment between fixing bracket (102) and the plate (104), and/or adjacent plates (104). Reference figure: FIG. 1

No. of Pages : 18 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441059175 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A MOUNTING ASSEMBLY FOR MOUNTING AT LEAST ONE STORAGE UNIT IN A VEHICLE

(51) International classification	:F16H0057080000, H01G0004228000, B60K0015070000, G01B0021040000, A01B0049060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)TVS MOTOR COMPANY LIMITED
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(72)**Name of Inventor :**
1)OBED ABISHEK RAMESH
2)MANIKANDAN ARIPORUL
3)GANESH RAO PADUBIDRI
4)MOSALI NAGARAJUN REDDY

(57) Abstract :
ABSTRACT A MOUNTING ASSEMBLY FOR MOUNTING AT LEAST ONE STORAGE UNIT IN A VEHICLE A mounting assembly (200) for mounting at least one storage unit (101) in a vehicle (100). The mounting assembly (200) comprises at least one mounting member (201), a plurality of long members (202), one or more holding members (203), and a plurality of securing members (205, 206). The at least one mounting member (201) is configured to be connected to a frame assembly (102) of the vehicle (100). The plurality of long members (202) is mounted on the at least one mounting member (201). The one or more holding members (203) are connected to the plurality of long members (202). The plurality of securing members (205, 206) is movably connected to the one or more holding members (203), and is configured to secure the at least one storage unit (101) on the one or more holding members (203). to be published with figure – 3

No. of Pages : 35 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024
(21) Application No.202441059180 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A COMMUNICATION SYSTEM AND A METHOD FOR GENERATING CIPHERED BIT STREAM IN A WIRELESS COMMUNICATION NETWORK

(51) International classification	:H04L0009400000, H04W0012037000, G06V0010820000, G06N0003084000, G10L0015160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Jayati Dutta
2)Priyanka Peri

(57) Abstract :
The present invention relates to a communication system (400) and a method (300) for generating ciphered bit stream in a wireless communication network. The system (400) comprises a transceiver (401), a length detection engine (402), a classification engine (403), a length adjustment engine (404), a neural network engine (405), and a keystream generator (406). The transceiver (401) receives an input signal (401a), and the length detection engine (402) determines its length using a modality-aware technique. The classification engine (403) classifies the length (L) into predefined groups. The length adjustment engine (404) modifies the classified length (Lclass) to produce an adjusted length (Ladj). The neural network engine (405) calculates an optimum number of blocks (M) by dividing Ladj with a predefined number of optimized nodes. The keystream generator (406) then generates a ciphered bit stream using the calculated M and a neural network-based block selector parameter (Nseed), providing secure encryption adaptable to variable-length input signals. {Figure 4}

No. of Pages : 51 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202441059202 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A COMPOSITION FOR A NUTRITION BAR AND METHOD THEREOF

(51) International classification	:A61K0036810000, A61K0036450000, A23L0033105000, A61K0031198000, A23G0003480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YASHAWANT KUMAR
2)ADESH WALKE

(57) Abstract :
A composition (100) for a nutrition bar is disclosed. The composition includes a first layer (105) including a nougat mixture in an amount of 50-80 percentage by weight. The nougat mixture including a plurality of nutraceutical ingredients. The plurality of nutraceutical ingredients includes Alpinia galanga extract, phosphatidylserine, L-theanine, ashwagandha, Vitamin A, lutein, zeaxanthin, lycopene, astaxanthin, bilberry fruit extract, apple cider vinegar, folic acid, beetroot extract, pomegranate, curcumin, and black pepper extract. The first layer also includes a predetermined amount of sugar syrup and a plurality of flavoring agents. The composition includes a second layer (110) placed over the first layer includes caramel in an amount of 5-25 percentage by weight. The composition includes a third layer (115) covering the first layer and the second layer include chocolate in an amount of 10-40 percentage by weight. The weight of the nutrition bar ranges from 3.5 grams to 7 grams. FIG. 1

No. of Pages : 26 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202443057881 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTIVITAMIN AND MINERAL COMPOSITION SYNTHESIZED FROM BIOFORTIFIED RAW MATERIALS

(51) International classification	:A61K0036610000, A23L0033105000, A61K0036185000, A61K0008978900, A61K0008970000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Hussain Mirza Firoz Hirehal

(57) Abstract :
The present invention relates to a composition of multivitamin and mineral composition synthesized from biofortified raw materials. The composition comprises guava leaves extract and guava fruit extract, lemon peel extract, amla extract, sesbania extract, holy basil extract, annatto seed extract and annatto fruit extract, and moringa leaves extract. The composition is composition used to promote the growth of the gut microbiota and to promote or restore an optimal intestinal microbiota ecosystem in an individual beneficial for it.

No. of Pages : 44 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202443057882 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ENRICHED SUPPLEMENTAL FOLIC ACID EFFECTIVE IN INCREASING IMMUNITY AMONG INDIVIDUALS

(51) International classification	:A61K0031519000, A61P0003020000, H04W0004400000, A61K0031714000, A61K0031441500
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Hussain Mirza Firoz Hirehal

(57) Abstract :
The present invention relates to a folic acid supplement composition which is effective in increasing immunity among individuals. The folic acid synthesized in the present invention has improved bioavailability, enhances immunity among patients and helps in overall development of the body.

No. of Pages : 29 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202443058134 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MOSQUITO REPELLENT FORMULATION AND METHOD OF PREPARING THE SAME

(51) International classification	:A01N0065000000, A01N0065260000, A01N0065080000, A01N0065280000, A01N0065220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

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3)RAJU KATHIRAVAN
4)GARG ANKUR
5)SRINIVASAN KANDRAMANICKAM BHOOVARAHAN

(57) Abstract :
The present invention relates to an improved natural mosquito repellent composition comprising neem oil, a mixture of plant extracts and solvent. The present invention particularly relates to the natural mosquito repellent composition comprising neem oil, a mixture of plant extracts, such as Geraniol, Eucalyptus oil, lemon grass oil and thymol. The present invention also relates to a process of preparing the improved mosquito repellent composition.

No. of Pages : 26 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202443059221 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ENRICHED SUPPLEMENTAL VITAMIN C EFFECTIVE IN INCREASING IMMUNITY AMONG INDIVIDUALS

(51) International classification	:A23L0033150000, A61P0035000000, A61P0019020000, A61K0008670000, A61K0031590000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Hussain Mirza Firoz Hirehal

(57) Abstract :
The present invention relates to a vitamin C supplement composition and method of synthesizing the same. An enriched supplemental Vitamin C effective in increasing immunity among individuals consists of an effective amount of Vitamin C, wherein the effective amount is 100 mg/kg/bw, and wherein the supplemental Vitamin C is synthesized from a biofortified raw material and has an improved bioavailability.

No. of Pages : 26 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/04/2025
(21) Application No.202544035943 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTOMATED MEDICATION DISPENSING

(51) International classification	:G16H0020130000, G06F0003010000, G07F0017000000, A61J0007000000, G06T0007120000
(31) Priority Document No	:63/678,450
(32) Priority Date	:01/08/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Shahram Mokhtarzadeh
3)Kathy J. Maghbouleh

(57) Abstract :
A system and apparatus for automated medication dispensing are disclosed herein. The system includes a management platform residing on a server and an apparatus in communication with the management platform. The apparatus includes a body, a user interface screen on the body, a processor, a memory, a motor driven rotation carousel plate, universal caps, funnels, a vacuum extraction mechanism, a magnetic resonance agitator, a verification station, a scale-equipped platform, and a dispensing cup. Fig. 6

No. of Pages : 42 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/04/2025

(21) Application No.202544037023 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DATA TRANSMISSION SYSTEM FOR COMPUTER TOMOGRAPHS WITH A WAVEGUIDE

(51) International classification	:A61B0006000000, A61B0006030000, G11B0005600000, H04B0010800000, A61B0017000000
(31) Priority Document No	:102024002510.3
(32) Priority Date	:02/08/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Philipp Roßi
3)Dr. Grigorii Bubnov
4)Stephan Neubauer

(57) Abstract :
Data transmission system for computer tomographs with a waveguide A device according to the invention for transmitting data between the rotating part and the stationary part of a computer tomograph with a waveguide slotted in the longitudinal axis for transmitting high-bit-rate data signals

No. of Pages : 30 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202544067504 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : OVERPRESSURE RELIEF DEVICE FOR SWITCHGEAR

(51) International classification	:G05D0023020000, F17C0013040000, E21B0019160000, H01R0013523000, A47J0031460000
(31) Priority Document No	:24192677.3
(32) Priority Date	:02/08/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
OVERPRESSURE RELIEF DEVICE FOR SWITCHGEAR The invention relates to a safety valve for a pressure barrier plate (7) of a gas insulated switchgear, comprising a longitudinal sleeve (2) extending along an axis (AA') and having a 1st end (23) and a 2rd end (25), a pin (1) extending in said sleeve between a 1st end (11) and a 2nd end (13), said 1st end (11) of said pin bearing a 1st end cap (10), said 2nd end (13) of said pin bearing a 2nd end cap (3), a 1st compression spring (4) in a 1st compartment (28) inside said sleeve, a 2nd compression spring (5) in a 2nd compartment (29) inside said sleeve, said 1st spring (4) and said 2nd spring (5) respectively pushing said 2nd end cap (3) and said 1st end cap (10) towards opposite directions along said axis (AA'). (Figure 2)

No. of Pages : 13 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202544067570 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SPHERICAL ROLLER BEARING HAVING ASYMMETRIC CAGE POCKETS

(51) International classification	:F16C0023080000, F16C0019380000, F16C0033660000, F16C0033460000, F16C0033580000
(31) Priority Document No	:102024207178.1
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)REICHERT, Juergen
4)HOFMANN, Sabine
5)RAMACHANDRAN, Sankar

(57) Abstract :
Disclosed is a spherical roller bearing (1), in particular for supporting a wind turbine main shaft, comprising at least an outer ring (4), and an inner ring (6), wherein the inner ring (6) has a bore having a diameter of at least 499mm, two set of spherical rollers (8) which are rolling along raceways formed on the outer and inner ring (4, 6), and at least one cage (2) configured to retain the spherical rollers (8), wherein the at least one cage (2) comprises at least one axial inner cage ring (10) extending in a circumferential direction of the spherical roller bearing (1), a first axial outer cage ring (12-1), and a second axial outer cage ring (12-2) each spaced from the at least one axial inner cage ring (10) on a first axial side and a second axial side and connected to it with a plurality of cage bars (14) thereby forming closed pockets (16), wherein each pocket (16) is configured to receive one spherical roller (8) and has an axial inner pocket side face (40) and an axial outer pocket side face (42) configured to confine the spherical roller (8) in the axial direction, wherein each cage bar (14) has an axially extending curvature in the circumferential direction, wherein the curvature is at least partially concave, and wherein, in the axial direction, a distance (30) between an apex (26) of the curvature and the axial inner pocket side face (40) differs from a distance (28) between the apex (26) of the curvature and the axial outer pocket side face (42). To be published with Fig. 1

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(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202544067571 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SPHERICAL ROLLER BEARING HAVING SEPARATE CAGES

(51) International classification	:F16C0023080000, F16C0019380000, F03D0080700000, F16C0033480000, F16C0033660000
(31) Priority Document No	:102024207177.3
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
Disclosed is a spherical roller bearing (1), in particular for supporting a wind turbine main shaft, comprising at least an outer ring (4), and an inner ring (6), wherein the inner ring (6) has a diameter of at least 499mm, two set of spherical rollers (8) which are rolling along raceways formed on the outer and inner ring (4, 6), wherein a first and second cage (2-1, 2-2) each configured to retain a set of spherical rollers (8), wherein each of the first and second cage (2-1, 2-2) comprises first cage ring (10-1, 10-2) extending in a circumferential direction of the spherical roller bearing (1), a second cage ring (12-1, 12-2) spaced from the first cage ring (10-1, 10-2) on an axial side and connected to it with a plurality of cage bars (14) thereby forming closed pockets (16), wherein each pocket (16) is configured to receive one spherical roller (8) of one set of spherical rollers. To be published with Fig. 1

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202544067572 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BEARING CAGE FOR A SPHERICAL ROLLER BEARING

(51) International classification	:F16C0019380000, F16C0023080000, F16C0033460000, F16C0033660000, F16C0033480000
(31) Priority Document No	:102024207174.9
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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6)SAHLGREN, Johan

(57) Abstract :
Disclosed is a spherical roller (100) bearing having at least an outer ring (104) with a diameter of at least 499 mm, an inner ring (106), and two sets of spherical rollers (12) which are rolling along raceways (109; 11) formed on the outer and inner ring (104; 106), wherein each set of spherical rollers (112) is accommodated in a bearing cage (1), wherein each bearing cage (1) comprises at least: a first cage ring (2) extending in a circumferential direction of the bearing, a second cage ring (4) extending in the circumferential direction of the bearing and a plurality of cage bars (6), each cage bar (6) extending substantially in an axial direction (A) of the bearing from the first cage ring (2) to the second cage ring (4) such that closed pockets (8) are formed, wherein each pocket (8) is configured to receive one spherical roller (12), wherein each cage bar separates two adjacent pockets and has a circumferential side face facing the first pocket and a second circumferential side face facing the second pocket, wherein each circumferential side face of the bearing cage bars (6) is, in axial direction, provided with a first contact area (10-1) and second contact area (10-2) configured to at least partially contact the spherical roller (12), wherein at least one of the first and second contact areas (10) has a convex curvature (17) in radial direction (R). To be published with Fig. 2

No. of Pages : 21 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025

(21) Application No.202544067573 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SPHERICAL ROLLER BEARING HAVING RADIALLY OFFSET CAGE BARS

(51) International classification	:F16C0023080000, F16C0019380000, F16C0033660000, F03D0080700000, F16C0033580000
(31) Priority Document No	:102024207172.2
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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6)SAHLGREN, Johan
7)JOLKIN, Alexei
8)FREDEN, Jens Håkan
9)DU, Longnian
10)QIAN, Weihua
11)ZHU, Jinguang

(57) Abstract :
Disclosed is a spherical roller bearing (1), in particular for supporting a wind turbine main shaft, comprising: at least an outer ring (4), and an inner ring (6), wherein the inner ring (6) has a bore having a diameter of at least 499mm, two set of spherical rollers (8) which are rolling along raceways (9, 11) formed on the outer and inner ring (4, 6), and at least one cage (2, 2-1, 2-2) configured to retain the rollers (8), wherein the at least one cage (2, 2-1, 2-2) comprises at least one axial inner cage ring (10) extending in a circumferential direction of the spherical roller bearing (1), a first axial outer cage ring (12-1) spaced from the at least one axial inner cage ring (10) on a first axial side and connected to it with a plurality of cage bars (14) thereby forming closed pockets (16), wherein each pocket (16) is configured to receive one spherical roller (8) of the first set of rollers, and a second axial outer cage ring (12-2) spaced from the at least one axial inner cage ring (10) on a second

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(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202544067574 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SPHERICAL ROLLER BEARING

(51) International classification	:F16C0023080000, F16C0019380000, F16C0033480000, F16C0033660000, F16C0033460000
(31) Priority Document No	:102024207176.5
(32) Priority Date	:30/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)FRITZ, Dominik
5)JOLKIN, Alexei
6)RAMACHANDRAN, Sankar

(57) Abstract :
Disclosed is a spherical roller bearing (1), in particular for supporting a wind turbine main shaft, comprising at least an outer ring (4), and an inner ring (6), wherein the inner ring (6) has a diameter of at least 499 mm, two set of spherical rollers (8) which are rolling along raceways formed on the outer and inner ring (4, 6), and at least one cage (2) configured to retain the spherical rollers (8), wherein the at least one cage (2) comprises at least one axial inner cage ring (10) extending in a circumferential direction of the spherical roller bearing (1), a first axial outer cage ring (12-1) spaced from the at least one axial inner cage ring (10) on a first axial side and connected to it with a plurality of cage bars (14) thereby forming closed pockets (16), wherein each pocket (16) is configured to receive one spherical roller (8) of the first set of spherical rollers, and a second axial outer cage ring (12-2) spaced from the at least one axial inner cage ring (10) on a second axial side opposite of the first axial side and connected to it with a plurality of cage bars (14) thereby forming closed pockets (16), wherein each pocket (16) is configured to receive one spherical roller (8) of the second set of spherical rollers (8), wherein at least one cage bar (14) has a radial curvature (30) for curving the cage bar (14) in the radial direction along the axial direction, wherein the radial curvature (30) is concave with respect to a pitch diameter, and in that the at least one cage and/or the spherical rollers is/are free of any means for holding the spherical rollers in the at least one cage. To be published with Fig. 3

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(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025
(21) Application No.202544068700 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AN ENGINE SYSTEM

(51) International classification	:F02D0041000000, F02B0037000000, F02B0043100000, F02M0027020000, F02D0041140000
(31) Priority Document No	:63/678,709
(32) Priority Date	:02/08/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Hui Xu
4)Marina Kazarina
5)Nicholas K. Sharp
6)John C. Stetter
7)James Kelly

(57) Abstract :
Abstract TITLE: AN ENGINE SYSTEM An engine system includes a turbocharger. The turbocharger includes a turbine in exhaust gas receiving communication with an exhaust manifold of the engine system, and a compressor in intake air providing communication with an intake manifold of the engine system. The engine 5 system also includes a hydrogen tank configured to store a volume of compressed hydrogen, the hydrogen tank in fluid providing communication with the compressor. Fig. 1

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(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/07/2025

(21) Application No.202544069468 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AIOT RANDOM ACCESS PROCEDURE WITH MULTIPLE READERS

(51) International classification	:H04W0074083300, H04W0074000000, H04W0074080000, H04L0009400000, H04M0003510000
(31) Priority Document No	:2411129.6
(32) Priority Date	:30/07/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Abdurrahman FOUDA
3)Philippe GODIN

(57) Abstract :
ABSTRACT AIOT RANDOM ACCESS PROCEDURE WITH MULTIPLE READERS An apparatus configured to: transmit, to one or more devices, a trigger message based, at least partially, on a configuration comprising, at least, identifiers of one or more devices; determine random access information report based, at least partially, on ending a round of random access, wherein the round of random access is initiated with the trigger message; and determine an adaptation of a size of a next round of random access based, at least partially, on the random access information report. (FIG. 6)

No. of Pages : 49 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025
(21) Application No.202544069831 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MEASUREMENT CONFIGURATION FOR LOW-POWER SYNCHRONIZATION SIGNAL

(51) International classification	:H04W0052020000, H04W0056000000, H04W0024100000, H04B0017336000, H04L0027260000
(31) Priority Document No	:2411466.2
(32) Priority Date	:05/08/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Timo KOSKELA

(57) Abstract :
ABSTRACT MEASUREMENT CONFIGURATION FOR LOW-POWER SYNCHRONIZATION SIGNAL Example embodiments of the present disclosure are directed to measurement configuration for a low-power synchronization signal. A method comprises receiving, from a second apparatus, first configuration information associated with low-power synchronization signal, LP-SS, measurement, the first configuration information indicating whether one or more low-power synchronization signals, LP-SSs, are to be measured; performing, based at least in part on the received configuration information, a LP-SS measurement using a low-power wake-up receiver, LP-WUR; and transmitting, to the second apparatus, a measurement report based on a result of the LP-SS measurement. [FIG. 3A]

No. of Pages : 49 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025
(21) Application No.202544070009 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR RESTRICTING CLOUD RESOURCE NAMES

(51) International classification	:G06F0040300000, G06F0016330000, G06V0020400000, G06N0005022000, G06F0016903000
(31) Priority Document No	:18/788,279
(32) Priority Date	:30/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)MALTZMAN, Brandon
3)ROBINSON, Ahmad
4)GREMAUD, Daniel

(57) Abstract :
The present disclosure provides a method and system for automatically restricting cloud resource names based on their semantic similarity to a set of keywords. The system may include one or more processors to receive a user input including a candidate name for a cloud resource of a cloud system, provide a similarity check query to a vector matching engine containing a dataset of keywords derived from cloud system, the similarity check query including the candidate name, receive a score indicating a degree of similarity between the candidate name and at least one keyword of the dataset contained in the vector matching engine, compare the score to a predetermined threshold range, reject the candidate name in response to the score being outside the predetermined threshold range, and assign the candidate name to the cloud resource if the score is within the predetermined threshold range. Fig. 3

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025

(21) Application No.202544070049 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MEASUREMENT CONFIGURATION FOR LOW-POWER SYNCHRONIZATION SIGNAL

(51) International classification	:H04W0052020000, H04W0056000000, H04W0036000000, H04W0024100000, H04W0048160000
(31) Priority Document No	:2411468.8
(32) Priority Date	:05/08/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Ganesh VENKATRAMAN
5)Timo KOSKELA

(57) Abstract :
ABSTRACT MEASUREMENT CONFIGURATION FOR LOW-POWER SYNCHRONIZATION SIGNAL Example embodiments of the present disclosure are directed to measurement configuration for a low-power synchronization signal. A method comprises receiving, by a first apparatus and from a second apparatus, association information indicating an association between low-power synchronization signals, LP-SSs and secondary synchronization blocks, SSBs; determining at least one LP-SS to be measured based on the association information and SSB configuration information, the SSB configuration information indicating whether one or more SSBs to be measured; and performing a measurement on the at least one LP-SS using a low-power wake-up receiver, LP-WUR. [FIG. 3B]

No. of Pages : 49 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025

(21) Application No.202544070405 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CAM CLUTCH

(51) International classification	:F16D0041070000, F16D0041080000, F16D0041060000, H10K0059120000, B60N0002900000
(31) Priority Document No	:2024-126033
(32) Priority Date	:01/08/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Provided is a cam clutch that has a simple structure, ensures good engagement and stable torque transmission, offers a high degree of design flexibility, and enables reduced manufacturing costs. The cam clutch includes a plurality of cams 130 arranged between an inner ring and an outer ring provided coaxially and rotatably relative to each other, at least one auxiliary member 150 arranged between the plurality of cams 130, and biasing means 160 configured to bias the plurality of cams 130 and the auxiliary member 150 in a radial direction, and the auxiliary member 150 has an engaging portion that is engageable with the biasing means 160 and has a radial dimension that is equal to or less than the dimension between the inner ring and the outer ring. [FIGURE 2]

No. of Pages : 40 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025
(21) Application No.202544070408 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HARDWARE PARTITIONS FOR A CLOUD SERVER

(51) International classification	:H01L0023498000, G06F0009500000, G06F0016270000, H01L0023538000, G06F0012087500
(31) Priority Document No	:18/790,669
(32) Priority Date	:31/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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5)DAYAN, David

(57) Abstract :
A system for hardware partitions for a cloud server includes one or more processor cores. A first processor core executes instructions to partition at least a portion of the one or more processor cores into one or more partitions. The system includes one or more distributed virtual memory (DVM) interposers, each DVM interposer including a respective partition identifier that identifies a partition. Each DVM interposer, responsive to receiving a DVM message that includes a partition identifier that differs from the partition identifier of the DVM interposer, performs a preventative action. The system includes one or more interrupt interposers. Each interrupt interposer is associated with a processor core of the one or more processor cores. Each interrupt interposer prevents a first interrupt originating from the associated processor core from being provided to a processor core that is outside the partition of the associated processor core. [FIGURE 1]

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025
(21) Application No.202544070409 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HARDWARE PARTITIONS FOR A CLOUD SERVER

(51) International classification	:G06F0009500000, G06F0009300000, G06F0012087500, G06F0012081100, H04W0072230000
(31) Priority Document No	:18/790,677
(32) Priority Date	:31/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)FISHEL, Liran
5)DAYAN, David

(57) Abstract :
A system comprises one or more processor cores, including a management processor core that executes instructions to partition at least a portion of the one or more processor cores into one or more partitions. The system includes at least one distributed virtual memory (DVM) hub that obtains a first DVM message from a processor core; determines, based on a processor core identifier of the DVM message, one or more recipient processor cores for the first DVM message; and provides the first DVM message to the one or more recipient processor cores. The system includes one or more interrupt interposers that are each associated with a processor core and prevent an interrupt originating from the associated processor core from being provided to a processor core that is outside the partition of the associated processor core. FIGURE 1

No. of Pages : 41 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2025
(21) Application No.202544070767 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : USER EQUIPMENT-INITIATED BEAM MANAGEMENT

(51) International classification	:H04B0007060000, H04L0005000000, H04W0072210000, H04B0007041700, H04W0074083300
(31) Priority Document No	:2411185.8
(32) Priority Date	:31/07/2024
(33) Name of priority country	:U.K.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)BARACCA, Paolo
3)YUK, Youngsoo

(57) Abstract :
Example embodiments of the present disclosure are directed to a solution of User Equipment-Initiated Beam Management (UEIBM). A method comprises transmitting, to a second apparatus via an uplink control channel, an indication associated with an uplink resource type to be used by the first apparatus for a beam report in a further uplink channel subsequent to the uplink control channel; and transmitting, to the second apparatus, the beam report by using the further uplink channel with uplink resources of the uplink resource type.

No. of Pages : 56 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2025
(21) Application No.202544070840 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HOUSING FOR A CONNECTOR AS WELL AS CONNECTOR AND CONNECTION ASSEMBLY

(51) International classification	:H01R0013627000, H01R0013629000, B01L0003000000, H01R0013520000, H01R0013639000
(31) Priority Document No	:10 2024 121 804.5
(32) Priority Date	:31/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)MAIROSER, Andre
4)REUTER, Jurek

(57) Abstract :
A housing (1) for a connector (2) that can be plugged together with a mating connector (5) along a plugging direction (7) comprises a latching element (24) that is configured to be movable between a release position (30) and a latched position (28) for a releasable latching engagement (26) with the mating connector (5), and that comprises a push-button section (32) that can be operated in a triggering direction (34), upon the operation of which the latching engagement (26) is released, as well as a cover element (40) that covers the push-button section (32) at least partly in the triggering direction (34), wherein an access channel (42) that is accessible from outside the housing (1) for inserting a tool tip (44) extends between the push-button section (32) and the cover element (40). For increased safety and reliability, the accessibility of the push-button section (32) is restricted by the cover element (40). The tool tip (44) can be inserted into the access channel (42), but not any fingers. This allows the push-button section (32) to be operated only under controlled conditions. The invention further relates to a connector (2) with such a housing (1) as well as to a connection assembly (4) comprising a connector (2) and a mating connector (5). (Figure 1)

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2025

(21) Application No.202544070847 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COIL ARRANGEMENT AND TRANSFORMER

(51) International classification	:H01F27/28, H01F27/30
(31) Priority Document No	:202421835547.9
(32) Priority Date	:31/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Tianbing Zheng
3)Jiaming Zhang
4)Yongjin Liu

(57) Abstract :
The invention relates to a coil arrangement (10) for an electrical transformer (1) and comprising a coil (20) made from cast resin, a support base (40) for supporting the coil (20), a coil block (30) arranged between the support base (40) and the coil (20), and a coupling device (50) configured for provision of a form fit between the support base (40) and the coil block (30) and extending into a recess (32) of the coil block (30), wherein the coupling device (50) comprises a sliding member (52) extending into the recess (32) and configured for sliding relative to the support base (40) along a sliding direction (54), and the coupling device (50) comprises an elastic member (56) providing a force along the sliding direction (54) and pushing the sliding member (52) away from support base (40) and/or towards the coil block (30). (Figure. 3A)

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2025
(21) Application No.202544070861 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POLICY-BASED SCHEDULING OF WIRELESS RESOURCES

(51) International classification	:H04L0005000000, H04W0072045300, H04W0072230000, G06F0009500000, H04W0072044600
(31) Priority Document No	:20245943
(32) Priority Date	:01/08/2024
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
POLICY-BASED SCHEDULING OF WIRELESS RESOURCES The present subject matter relates to a method for performing for a time unit a scheduling operation comprising: receiving a time domain scheduling decision for the time unit, the time domain scheduling decision indicating a set of devices of the wireless communication system; determining a feature vector descriptive of the set of devices and an available set of frequency resource units of the wireless communication system; inputting the feature vector to a policy-based reinforcement learning agent for receiving an output, the output comprising a distribution between the set of devices and the set of frequency resource units; and using the distribution to determine a frequency domain scheduling decision. - FIG. 5-

No. of Pages : 57 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/07/2025
(21) Application No.202544071406 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POSITIVE ELECTRODE SHEET, BATTERY, ENERGY STORAGE DEVICE, AND ELECTRICITY-CONSUMPTION APPARATUS

(51) International classification	:H01M0010052500, H01M0004620000, H01M0004131000, H01M0004020000, H01M0004525000
(31) Priority Document No	:2024110444962
(32) Priority Date	:31/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Wenhui Yang

(57) Abstract :
ABSTRACT POSITIVE ELECTRODE SHEET, BATTERY, ENERGY STORAGE DEVICE, AND ELECTRICITY-CONSUMPTION APPARATUS The disclosure provides a positive electrode sheet, a battery, an energy storage device, and an electricity-consumption apparatus. The positive electrode sheet includes a positive electrode current collector, at least one surface of which is provided with a positive electrode material layer. The positive electrode material layer includes a first positive electrode material and a second positive electrode material. A Dv50 of the first positive electrode material ranges from 800 nm to 1000 nm. The second positive electrode material includes spherical particles and rod-shaped particles, wherein a Dv50 of the spherical particles ranges from 300 nm to 500 nm, and an average length of the rod-shaped particles ranges from 2 μm to 6 μm. The second positive electrode material includes vanadium.

No. of Pages : 26 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/07/2025
(21) Application No.202544071413 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SPOOLING APPARATUS

(51) International classification :G02B0006440000, B65H0057140000, B29C0053800000, H03G0003300000, B01J0019260000
(31) Priority Document No :10 2024 002 479.4
(32) Priority Date :31/07/2024
(33) Name of priority country :Germany
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number:NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present invention relates to a spooling apparatus (1) for the automatic distri-bution of filament bundles (F). The spooling apparatus comprises a plurality of winding positions (W.1-W.n), at which a plurality of filament bundles (F) can be wound up on a plurality of bobbins (12) into spools (14). The bobbins (12) can be mounted on a spindle (8, 9) at the winding positions. Positioned above and spaced apart from the spindle is a guide path (4), in which a plurality of thread guides (40) can be guided. The guide path (4) has a first path portion (43), on which the plurality of thread guides (40) are parked, and a third path portion (45), on which the plurality of thread guides (40) are distributed across the winding positions (W.1-W.n). The first path portion (43) extends away from the spindle and sub-stantially perpendicularly in relation to the third path portion (45). The invention enables the automatic distribution and winding up of filament bundles (F) on bobbins (12), wherein the thread guides (40) are moved along a specially designed guide path (4) to ensure efficient and precise winding up. (Fig. 1)

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/07/2025

(21) Application No.202544071414 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PRINTING APPARATUS AND STACKING APPARATUS

(51) International classification	:B65H0031300000, B65H0037040000, B65H0031020000, G02B0027640000, B42C0001120000
(31) Priority Document No	:2024-124688
(32) Priority Date	:31/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
There is provided a technique that can suppress upsizing of an apparatus while sorting print media every predetermined number of print media on a stacking portion. To do so, a reciprocating member (433) that reciprocates while being regulated in an X direction orthogonal to a Y direction by a first supporting member (434) is provided, and a second stacking portion (42) extendable in the Y direction relative to the first supporting member (434) is moved in the X direction by action of the reciprocating member (433). [Figure 14B]

No. of Pages : 68 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/07/2025

(21) Application No.202544071419 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PRINTING APPARATUS AND CONTROL METHOD

(51) International classification	:B41J0011000000, B65H0031020000, B65H0029220000, B65G0061000000, B65H0031200000
(31) Priority Document No	:2024-124650
(32) Priority Date	:31/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
A printing apparatus(1) that can improve usability includes a conveyance unit(2) configured to convey a print medium; a first stacking part(42) configured to allow the print medium discharged in a first direction(Y) by the conveyance unit(2) to be stacked thereon and to move in the first direction(Y) from an accommodated position; and a control unit(71) configured to control stacking of the print medium on the first stacking part(42), wherein, in a state where the first stacking part(42) is moved in the first direction(Y) from the accommodated position, the control unit(71) executes a first operation for stacking the print medium at a first position on the first stacking part(42), and a second operation for stacking the print medium at a second position on the first stacking part(42), the second position being different from the first position in a second direction(X) intersecting with the first direction(Y). [Figure 12A]

No. of Pages : 71 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2025

(21) Application No.202544071866 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PRINTING APPARATUS

(51) International classification	:B41J0011000000, B41J0015040000, B41J0013000000, B41J0002320000, B41J0011040000
(31) Priority Document No	:2024-124817
(32) Priority Date	:31/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
A technology that enables downsizing of an apparatus is to be provided. A printing apparatus (1) includes: an accommodating unit (121,131) configured to accommodate a print medium; a conveyance unit (2) configured to convey the print medium fed from the accommodating unit (121,131) in a first direction (Y); a printing unit (3) configured to perform printing on the print medium conveyed by the conveyance unit (2); and a first stacking part (42) configured to stack the print medium, on which printing has been performed by the printing unit (2), at a first position and a second position which is different from the first position in a second direction (X) intersecting with the first direction (Y), wherein the first stacking part (42) is arranged above the accommodating unit (121,131), below the printing unit (3). [Figure 16A]

No. of Pages : 79 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2025

(21) Application No.202544071953 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMBUSTION CONTROL FOR PREVENTING KNOCK AND PRE-IGNITION DURING TRANSIENTS IN SPARK IGNITION INTERNAL COMBUSTION ENGINES

(51) International classification	:F02P0005150000, F02D0041140000, F02D0037020000, F02D0041000000, F02D0035020000
(31) Priority Document No	:202411050592.8
(32) Priority Date	:01/08/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Systems, methods, and apparatuses are disclosed that determine a spark timing correction for an internal combustion engine during a transient event. The spark timing correction delays the spark timing to reduce or mitigate knock. The spark timing correction is based on a lambda difference between a steady state lambda that is based on engine speed and engine torque and a feedback lambda from operation of the engine. The feedback lambda can be based on a calculated lambda or a sensed lambda. Fig. 2

No. of Pages : 27 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2025
(21) Application No.202544071994 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD AND SYSTEM FOR RENDERING A PERCEPTION OF INTEREST IN EXTENDED REALITY

(51) International classification	:G02B0027010000, G06F0003010000, G02B0027000000, G06T0019000000, G06T0007730000
(31) Priority Document No	:24192070.1
(32) Priority Date	:31/07/2024
(33) Name of priority country	:EPO
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Raj, Arun

(57) Abstract :
Disclosed is a method (400) for rendering a perception of interest (172) in an Extended Reality (XR) session in real-time. The method (400) includes identifying first perceptions of an object (170) based on capturing the object (170) by a capturing device (180). The method (400) further includes determining one or more users (150) associated with the first perceptions based on correlating predefined users and the first perceptions. Further, the method (400) includes creating a unified perception by combining the first perceptions associated with the one or more users (150). The method includes determining the perception of interest (172) based on the unified perception. The perception of interest (172) is indicative of a view of a targeted component of the object (170). Further, the method (400) includes rendering the perception of interest (172) on a head-mounted display (HMD) device (160) associated with each of the one or more users (150). FIG. 4

No. of Pages : 42 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2025
(21) Application No.202544072057 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MEASUREMENT CONFIGURATION FOR LOW-POWER SYNCHRONIZATION SIGNAL

(51) International classification	:H04W0056000000, H04W0024100000, H04W0052020000, H04W0036080000, H04L0005000000
(31) Priority Document No	:2411470.4
(32) Priority Date	:05/08/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Abstract MEASUREMENT CONFIGURATION FOR LOW-POWER SYNCHRONIZATION SIGNAL Example embodiments of the present disclosure are directed to measurement configuration for a low-power synchronization signal. A method comprises transmitting, by a second apparatus and to a first apparatus, at least one of first configuration information associated with low-power synchronization signal, LP-SS, measurement or second configuration information associated with secondary synchronization block, SSB, measurement, the first configuration information indicating whether one or more LP-SSs are to be measured, and the second configuration information indicating whether one or more SSBs are to be measured; transmitting at least one LP-SS to the first apparatus in a low-power mode based at least in part on the first configuration information, and/or the second configuration information; and receiving, from the first apparatus, a measurement report indicating a result of LP-SS measurement. [FIG. 3C]

No. of Pages : 49 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2025
(21) Application No.202544072780 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTROMOTIVE RADIATOR FAN OF A MOTOR VEHICLE

(51) International classification	:F04D0025060000, F04D0029540000, F04D0029640000, H02K0007140000, H02K0021240000
(31) Priority Document No	:10 2024 207 370.9
(32) Priority Date	:02/08/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)STEGERS, Luca
3)JADHAV, Vijaykumar

(57) Abstract :
The invention relates to an electromotive radiator fan (2) of a motor vehicle, comprising a fan shroud (4) with a motor mount (8) by which a fan axis (A) is defined, a motor support plate (20) which is arranged on the front face of the motor mount (8), an electric motor (12) which is inserted into the motor mount (8) and held there by the motor support plate (20), and an electronic motor control unit (28) which is arranged on the motor support plate (20), the electronic motor control unit (28) being arranged with its center of area (F) eccentric to the fan axis (A) and/or not intersecting the fan axis (A). The invention further specifies a corresponding motor support plate (20) electronic motor control unit (28) for such a radiator fan (2). Figure 3

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2025

(21) Application No.202544072835 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD, APPARATUS AND COMPUTER PROGRAM

(51) International classification	:H04B0007060000, H04W0008240000, H04L0043060000, H04W0088080000, H04W0072230000
(31) Priority Document No	:2411323.5
(32) Priority Date	:01/08/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
METHOD, APPARATUS AND COMPUTER PROGRAM There is provided an apparatus, method, and computer program for causing an apparatus to perform: reporting, to a network access node, a report indicating that the apparatus has detected that at least one beam management-related condition has been met for a multi-transmission reception point, mTRP, mode of communication, wherein the report comprises an indication that indicates whether a first transmission mode or a second transmission mode is preferred for said modes of communication. [Figure 6A]

No. of Pages : 49 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2025

(21) Application No.202544073368 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : FEMALE TERMINAL ASSEMBLY

(51) International classification	:H01R0013110000, H01R0013187000, H01R0013180000, H01R0013627000, H01R0103000000
(31) Priority Document No	:CN202411055031.7
(32) Priority Date	:01/08/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
This application discloses a female terminal assembly, comprising: a female terminal body which has an accommodating cavity; an elastic clamp which is provided within the accommodating cavity, the elastic clamp comprises a first elastic clamping plate and a second elastic clamping plate which are opposite to each other to form a receiving cavity for a mating male terminal to insert, each of the first elastic clamping plate and the second elastic clamping plate comprises multiple contact springs connecting the clamping plate front end and clamping plate rear end, each contact spring is configured to be concave towards the inside of the elastic clamp, and an arched beam protruding towards the outside of the elastic clamp is connected to the middle section of the contact spring. Fig. 1

No. of Pages : 21 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2025

(21) Application No.202544074325 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : BATTERY AND ELECTRICITY-CONSUMPTION APPARATUS

(51) International classification	:H01M0050550000, B29C0065080000, B29C0065000000, H01M0050103000, B23K0020100000
(31) Priority Document No	:2024218805593
(32) Priority Date	:05/08/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Xue Zhao
2)Shuo Jiang
3)Yuyun Diao

(57) Abstract :
ABSTRACT BATTERY AND ELECTRICITY-CONSUMPTION APPARATUS The disclosure discloses a battery and an electricity-consumption apparatus. The battery includes an interconnecting member and a cell. The cell includes a cell body and a plurality of foil tabs. The plurality of foil tabs are disposed on at least one side of the cell body in a length direction of the cell body. The foil tabs are stacked and ultrasonically welded to define a tab group, thereby defining a welding region on the tab group. The welding region includes a first ultrasonic welding region and a second ultrasonic welding region. The first ultrasonic welding region and the second ultrasonic welding region are spaced apart in a width direction of the cell body. The first ultrasonic welding region is welded to the interconnecting member, while the second ultrasonic welding region is not welded to the interconnecting member. An edge of the tab group on a side of the cell body in the length direction of the cell body is cut to define a cutting surface. A cutting trajectory of the cutting surface extends from one end of the tab group to the other end of the tab group along the width direction of the cell body, and the cutting trajectory passes through the first ultrasonic welding region and the second ultrasonic welding region. The battery and electricity-consumption apparatus of the disclosure can reduce the risk of foil tabs piercing the separator during battery manufacturing.

No. of Pages : 23 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/09/2025
(21) Application No.202547084212 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTOMOBILE RECOMMENDATION SYSTEM

(51) International classification :G06Q30/0601
(31) Priority Document No :2024-120413
(32) Priority Date :25/07/2024
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2025/026318
Filing Date :24/07/2025
(87) International Publication No :WO 2026/023671
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
An automobile recommendation system (1) recommends an automobile to a user and is provided with: a memory for storing an instruction; and one or more processors. When the instruction is executed, the one or more processors cause the automobile recommendation system (1) to: determine first-group users belonging to an attribute that is the same as or similar to an attribute of a specific user at a prescribed time point; calculate an indicator that represents preference of the user from the difference between a characteristic value of a vehicle type requested by the first-group users and a characteristic value of a vehicle type requested by the specific user at the prescribed time point; determine second-group users belonging to an attribute that is the same as or similar to the current attribute of the specific user; calculate an added characteristic value of the vehicle type on the basis of a characteristic value of a vehicle type requested by the second-group users and the indicator that represents the preference of the specific user; determine a candidate vehicle type on the basis of the added characteristic value of the vehicle type and a characteristic value of each vehicle type; and recommend the candidate vehicle type to the specific user.

No. of Pages : 28 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/01/2026

(21) Application No.202642007277 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTHENTICATION AND KEY MANAGEMENT FOR APPLICATIONS (AKMA) SERVICE

(51) International classification	:H04L 9/08, H04L 9/32, H04L 29/06, H04L 9/30, H04W 12/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202041014023 :30/03/2020

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2)TIWARI, Kundan
3)GUPTA, Varini
4)SASI, Nivedya Parambath
5)RAJENDRAN, Rohini

(57) Abstract :
The present invention discloses a system and method of generating application specific keys using key derived from network access authentication, when the existing generated application specific keys becomes invalid. In the present invention, primary reauthentication is initiated by the network or by the UE, thereby generating fresh KAUSF which leads to refresh of the expired application specific keys. In the present invention, the the UDM provides AKMA indication to the AUSF based on determining that the subscriber has an AKMA subscription. Upon receiving the AKMA indication from the UDM, the AUSF generates the AKMA key ID from KAUSF, after successfully completion of the primary authentication procedure. Figure 3

No. of Pages : 34 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026

(21) Application No.202647006893 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GENERATING AN AUDIO DATA SIGNAL

(51) International classification	:G10H 1/00, G10H 7/00, H04H 60/04, H04H 20/88, H04R 5/04
(31) Priority Document No	:23187995.8
(32) Priority Date	:27/07/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/070968
Filing Date	:24/07/2024
(87) International Publication No	:WO 2025/021845
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)JELFS, Sam, Martin
3)KOPPENS, Jeroen, Gerardus, Henricus
4)OOMEN, Arnoldus, Werner, Johannes

(57) Abstract :
An apparatus comprises a receiver (201) receiving a data signal comprising an audio signal and metadata including a pose indication for an audio source of the first audio signal, and frequency equalization data indicative of a reference audio reproduction frequency response for the audio signal. A listener pose processor (205) determines a listening pose and a binaural transfer function processor (207) determines a binaural transfer function dependent on the listening pose and a pose of the audio source. A reproduction processor (211) determines an audio rendering frequency response indicative of an audio reproduction frequency response of an audio reproduction path for the output audio signal, such as headphone frequency response. An adapter (101) generates a binaural filter having a frequency response dependent on a combination of the audio rendering frequency response, the reference audio reproduction frequency response, and the binaural transfer function. A renderer (203) then generates an output audio signal using the binaural filter.

No. of Pages : 28 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026

(21) Application No.202647006894 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CONTROLLING SMART ENVIRONMENTS BASED ON A SEMANTIC CONTROL MODEL

(51) International classification	:G05B 13/04, G05B 13/02, G05B 15/02, G06F 3/01, G06N 3/04
(31) Priority Document No	:23185566.9
(32) Priority Date	:14/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069431 :10/07/2024
(87) International Publication No	:WO 2025/016821
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GARCIA MORCHON, Oscar

(57) Abstract :
This invention relates to apparatuses and methods for controlling a smart environment, wherein a semantic control model (such as a (generative) artificial intelligence (AI) or machine learning (ML) model) is used to efficiently control smart devices, wherein the smart devices may be configured to store the semantic control model. Furthermore, the smart devices may be configured to receive prompts and to apply the received prompts to the stored semantic control model in order to derive and reproduce a smart device configuration.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026
(21) Application No.202647006895 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PROCESSING OF AUDIO STEREO SIGNAL

(51) International classification	:H04S 1/00, H04H 1/00, H04H 20/88, H04S 5/00, H04S 5/02
(31) Priority Document No	:23187751.5
(32) Priority Date	:26/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070250 :17/07/2024
(87) International Publication No	:WO 2025/021613
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SCHUIJERS, Erik Gosuinus Petrus

(57) Abstract :
An audio decoder apparatus comprises a receiver (101) receiving a mono audio signal being a downmix of two channel signals of a first audio stereo signal and upmix parameters comprising a first parameter indicative of a level difference between the two channel signals, a second parameter indicative of a correlation between the two channel signals, and a third parameter indicative of a phase difference between the two channel signals. A coefficient generator (107) generates coefficients for an upmix matrix from the upmix parameters and a generator (103) generates an output audio stereo signal by applying the upmix matrix to the mono audio signal and an auxiliary signal. The coefficient generator (107) determine a signal cancellation measure for signal cancellation in a sum of the channel signals from the upmix parameters and determines the coefficients for the upmix matrix in dependence on the signal cancellation measure. The approach may e.g. mitigate numerical processing issues.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026

(21) Application No.202647006896 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : AUTOMATED MODIFICATION OF IMAGING SYSTEM SETTINGS FOR A MEDICAL IMAGING SYSTEM

(51) International classification	:G16H 40/60, G16H 40/40, G16H 50/70, G16H 30/20, G16H 30/40
(31) Priority Document No	:23187481.9
(32) Priority Date	:25/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/071004 :24/07/2024
(87) International Publication No	:WO 2025/021863
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SETH, Subhendu
4)ASWATHA, Shashaank, Mattur
5)GOVINAHALLISATHYANARAYANA, Sushanth
6)MADHUMANI, Gurunath, Reddy
7)VAJINEPALLI, Pallavi

(57) Abstract :
A mechanism for determining one or more imaging system settings for a medical imaging system. Initial imaging system settings are defined using previous imaging system settings for performing a medical imaging procedure on the subject to be imaged. The initial imaging system settings are modified using a machine-learning method or algorithm to output imaging system settings to be used.

No. of Pages : 19 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026

(21) Application No.202647006897 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : POWER CONTROL OF SIDELINK COMMUNICATIONS

(51) International classification :H04W 52/24, H04W 52/32, H04W 52/38
(31) Priority Document No :63/529933
(32) Priority Date :31/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/071609
Filing Date :30/07/2024
(87) International Publication No :WO 2025/027044
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ZHOU, Hua
3)DINAN, Esmael Hejazi
4)LIN, Huifa
5)CIRIK, Ali Cagatay
6)RASTEGARDOOST, Nazanin

(57) Abstract :
The invention relates to a method comprising: receiving, by a first wireless device and from a base station, one or more messages indicating a sidelink filter configuration; and transmitting, to a second wireless device, at least one sidelink reference signal (RS) using a transmit power based on a pathloss value, wherein the pathloss value is based on a sidelink RS transmit power, per resource element, filtered across sidelink RS transmission occasions using the sidelink filter configuration.

No. of Pages : 138 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026
(21) Application No.202647006898 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : PHOTON COUNTING DETECTOR FLICKER NOISE CORRECTION

(51) International classification	:G01T 1/17, G01T 1/24, H04N 5/32
(31) Priority Document No	:23186930.6
(32) Priority Date	:21/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069826 :12/07/2024
(87) International Publication No	:WO 2025/021554
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)HERRMANN, Christoph
2)LIVNE, Amir
3)FINZI, David

(57) Abstract :
The invention relates to a device (20) for use in photon-counting image detection, e.g. to correct observed counts. The device comprises an ASIC (32) for connecting to a detector array (30) comprising detector pixels circuits (34) for converting energy of photons into electrical charge packets. The device comprises a processor (50) for processing outputs of the application-specific integrated circuit. The ASIC comprises pixel circuits, each adapted to receive electrical input pulses, in which the pixel circuits are functionally and/or structurally substantially identical. The ASIC comprises a pulser (39) for generating electrical test pulses. The image pixel circuits are connectable to corresponding detector pixels to receive their electrical input pulses and a dummy pixel circuit is connected to the pulse generation circuit (39) to receive its test pulses as input. The processor (50) analyzes the dummy pixel circuit output to determine a measure indicative of a drift, change and/or deviation of at least one parameter. The processor furthermore corrects image pixel circuit outputs and/or adjusts settings of the ASIC by taking the discrepancy measure into account.

No. of Pages : 19 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026

(21) Application No.202647007040 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TIMING ADVANCE TIMER EXPIRATION HANDLING IN MULTI TRANSMISSION AND RECEPTION POINT OPERATION WITH MULTIPLE TIMING ADVANCE GROUPS

(51) International classification :H04W 56/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/123035
Filing Date :29/09/2023
(87) International Publication No :WO 2025/065710
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KHOSHNEVISAN, Mostafa
3)OZTURK, Ozcan

(57) Abstract :
Methods, systems, and devices for wireless communications are described. A user equipment (UE) may communicate with a single serving cell (e.g., a special cell (SpCell) or a secondary cell (SCell)) via two transmission and reception points (TRPs), and accordingly the same serving cell may be associated with two timing advance groups (TAGs) to account for the different propagation delays for the two TRPs. Each TAG may have a respective timing alignment timer (TAT). Aspects of this disclosure may define UE and network behavior in cases where one TAT expires and one TAT is running for a serving cell, in cases where both TATs expire, in cases where both TATs are associated with primary TAGs (PTAGs), in cases where both TATs are associated with secondary tags (STAGs), and in cases where one TAT is associated with an STAG and one TAT is associated with a PTAG.

No. of Pages : 76 No. of Claims : 48

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026

(21) Application No.202647007074 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CENTERING STABILIZER FOR HEART VALVE DEVICE

(51) International classification :A61B 17/22, A61B 17/00
(31) Priority Document No :63/516519
(32) Priority Date :30/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/056891
Filing Date :16/07/2024
(87) International Publication No :WO 2025/027430
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)AZARIA, Adi

(57) Abstract :
A heart valve treatment apparatus includes a centering stabilizer (36) including two or more struts (38). The centering stabilizer (36) is mounted on a catheter (20) and fully rotatable about a longitudinal axis of the catheter (20). A heart valve treatment device (10) is mounted on the catheter (20) and rotatable about the longitudinal axis of the catheter (20). The centering stabilizer (36) is configured to center the heart valve treatment device (10) with respect to a heart valve anatomical structure of a native or an artificial valve.

No. of Pages : 9 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026

(21) Application No.202648006726 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : CARBON NANOTUBE COMPOSITE COMPRISING MECHANICAL LIGANDS

(51) International classification	:C01B 32/174, C08J 5/00, C08K 9/04, C08K 9/08
(31) Priority Document No	:21382590.4
(32) Priority Date	:02/07/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/067728 :28/06/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202447006048 :28/06/2022

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8)LUNDORF, Mikkel Dybro
9)ISASTI IRIBAR, Ion
10)MIRANDA ALCÁZAR, Silvia
11)RIVAS CARAMÉS, Marisol
12)NARANJO CHACÓN, Alicia
13)ZHANG, Wanzheng
14)XU, Wei
15)MENA HERNANDO, Sofia

(57) Abstract :
Abstract CARBON NANOTUBE COMPOSITE COMPRISING MECHANICAL LIGANDS A composite material comprising carbon nanotubes is described, wherein said composite material does not comprise any carbon nanotube aggregates having a smallest dimension larger than 1 mm. The efficiency of dispersion and anchoring as well as processing capability of the commercially relevant carbon nanotube composites are significantly improved. FIG.1

No. of Pages : 891 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026

(21) Application No.202648006812 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : INTEGRATION OF A PROGRAMMABLE DEVICE AND A PROCESSING SYSTEM IN AN INTEGRATED CIRCUIT PACKAGE

(51) International classification :G06F 15/78
(31) Priority Document No :15/719,288
(32) Priority Date :28/09/2017
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2018/052413
Filing Date :24/09/2018
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202047017108
Filed on :24/09/2018

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(72)**Name of Inventor :**
1)LESEA, Austin H.
2)MOHAN, Sundararajarao
3)TRIMBERGER, Stephen M.

(57) Abstract :
An example integrated circuit (IC) package includes: a processing system (104) and a programmable IC (106) disposed on a substrate (118), the processing system coupled to the programmable IC through interconnect (112) of the substrate; the processing system including components (202...208) coupled to a ring interconnect (210), the components including a processor (202) and an interface controller (214). The programmable IC includes: an interface endpoint (218) coupled to the interface controller through the interconnect; and at least one peripheral (230) coupled to the interface endpoint and configured for communication with the ring interconnect of the processing system through the interconnect endpoint and the interface controller. [Figure 2]

No. of Pages : 51 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/01/2026
(21) Application No.202648007017 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DISTRIBUTED LEDGER INTERFACE SYSTEM FOR BACKGROUND VERIFICATION OF AN INDIVIDUAL

(51) International classification	:G06F 21/31, G06F 21/60, G06F 21/62, G06F 21/33
(31) Priority Document No	:16/901,249
(32) Priority Date	:15/06/2020
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IN2021/050584 :15/06/2021
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202347002289 :11/01/2023

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(72)**Name of Inventor :**
1)ADHIKARI, Anupam
2)BASURI, Rohit

(57) Abstract :
DISTRIBUTED LEDGER INTERFACE SYSTEM 5 FOR BACKGROUND VERIFICATION OF AN INDIVIDUAL ABSTRACT Systems and methods are disclosed for using a distributed ledger interface system to facilitate background verification of an individual. One method may include, sending, by a 10 server to a first device associated with a first organization, an indication that an individual is ending the membership to the first organization; unlocking access to an individual-specific data structure in a distributed ledger, wherein the individual-specific data structure allows storage of a plurality of data values corresponding to a plurality of background aspects of the individual, and wherein the distributed ledger is shared within a plurality of nodes within a 15 network; providing, to a user device associated with the individual, a digital key to allow permission to access the individual-specific data structure; and granting, to a second computing device associated with a second organization, and based on a permission received from the user device, access to the individual-specific data structure. [Fig. 1]

No. of Pages : 51 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/05/2024
(21) Application No.202431040369 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A PARALLEL ENDODONTIC IRRIGATION AND SUCTION DEVICE

(51) International classification	:H04N0005247000, A61C0005500000, D06F0031000000, B65B0061180000, G06T0011000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr Gunjan Srivastava
2)Dr Subrat Kumar Padhiary

(57) Abstract :
ABSTRACT A PARALLEL ENDODONTIC IRRIGATION AND SUCTION DEVICE The present invention discloses invention provide a parallel endodontic irrigation and suction device.. The device includes two sets of barrels (6,7) associated with each other through a magazine (8),two sets of plungers (9,10) positioned in parallel with a nominal distance shift of 40mm to 60mm, housed within the two sets of barrels (9,10), wherein one side of each of the plungers is teethed (12,13), two sets of gear (15,16) are incorporated between the teethed side of each plunger (12,13) to ensure synchronized motion of the plungers (9,10); and a first (2) and second (1) needle attached to the barrels (9,10) relatively differing in size and independently connected with barrels (6,7). Fig. 1

No. of Pages : 10 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024
(21) Application No.202431057677 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MULTI-STAGE TREATMENT FOR INTENSELY COLOURED WASTEWATER

(51) International classification	:C02F0001660000, C02F0009000000, C02F0001520000, C02F0001000000, C02F0003340000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DIPAK DAS
3)PRATIK SWARUP DASH

(57) Abstract :
MULTI-STAGE TREATMENT FOR INTENSELY COLOURED WASTEWATER A method to process the wastewater (102) is provided. The method includes mixing of the wastewater (102) with one of: an acid or acidic wastewater to modify hydrogen potentials (pH) of the wastewater (102). The method further includes supplying of electric current to the hydrogen potential (pH) modified wastewater (102), via sacrificial electrodes, to form an electro-coagulated wastewater (102). The method further includes mixing of a first chemical flocculant (108) in the electro-coagulated wastewater (102), to form a first sludge (108B) in the electro-coagulated wastewater (102). The method further includes mixing a second chemical flocculant (110) in the electro-coagulated wastewater (102), to form a second sludge (110B) in the electro-coagulated wastewater (102) and neutralize a colour of the wastewater (102). [Figs. 1-4]

No. of Pages : 29 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/07/2024

(21) Application No.202431057874 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Fast Setting Geopolymer concrete for Road Repairs (Combined use of Fly ash, GGBS, Red Mud, and Metakaolin)

(51) International classification	:C04B0028000000, E01C0023090000, E01C0023060000, C04B0014040000, C04B0028080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Dr. AMIT CHATTERJEE
3)Mr. BANOTH GOPALAKRISHNA
4)S. TEJAS

(57) Abstract :
Abstract Title: Fast Setting Geopolymer concrete for Road Repairs (Combined use of Fly ash, GGBS, Red Mud, and Metakaolin). The present invention is pertinent to the method of developing a fast-setting geopolymer concrete mix with the combination of fly ash, GGBS, iron-rich red mud, and metakaolin in the proportions of 35:40:10:15 respectively, which achieves a strength of more than 30 MPa within 30 minutes. By developing a fast-setting geopolymer concrete with an exceptionally fast-setting property, the invention offers a unique solution that enables rapid restoration of road surfaces, ensuring smooth traffic flow in a shorter timeframe compared to traditional repair methods like patching, crack sealing, joint resealing, or concrete overlays. The invention's focus on achieving a high concrete strength within 30 minutes after placement, sets it apart from conventional concrete mixtures, which typically require significantly longer curing times to reach comparable strength levels. This unique selling point enables for quicker road repairs and reuse, minimizing the inconvenience caused to commuters and enhancing overall efficiency in road maintenance operations. Figure 5.

No. of Pages : 40 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202431057936 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : ELECTRICAL INSTALLATION SYSTEM FOR WIRING DEVICES

(51) International classification	:H02G3/12, H02G3/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Jerry Varghese ALUMMOOTTIL

(57) Abstract :
ELECTRICAL INSTALLATION SYSTEM FOR WIRING DEVICES The present invention relates to an electrical installation system (12) for wiring devices (10) comprises an enclosure box (13) to enclose electrical components of the wiring devices (10), wherein the enclosure box (13) is mountable within a mounting surface. A plurality of conduit entry mechanisms (14) are integrated on multiple surfaces of the enclosure box (13), accommodating various conduit sizes. A pair of lug assemblies (15a, 15b) are attached to opposite side surfaces of the enclosure box (13). Each lug assembly (15a, 15b) comprises a rotary lug body (16) having multiple lugs (17) on at least one side of the rotary lug body (16). Each of the multiple lugs (17) includes a threaded hole (18). Upon damage to the threaded hole (18) of one lug during installation or use, the rotary lug body (16) is rotated to position the threaded hole (18) of another lug from the multiple lugs (17) for continued installation or use. Fig. 2

No. of Pages : 39 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202431057967 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : DEY MULTIPLE ARMATURE POWER GENERATING SYSTEM (D.M.A.P.G.S)

(51) International classification	:H02K1/27, H02K5/22, H02K7/08, H02K7/18
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)SOUVIK DEY

(57) Abstract :
Disclosed herein provides a power generation setup (100) including multiple power generating unit, wherein said power generation setup (100) comprising: a long loop-shaped pipe (102) including an open end and a closed end ;a heating element (104) disposed at the open end of said pipe, wherein said heating element (104) configured to convert water into steam by utilizing electricity; an internal combustion engine (ICE) based generator (106) operatively connected to said heating element (104), wherein said generator (106) supply electricity to said heating element(104);a step-up transformer (108) operatively connected to the ICE generator (106), wherein said transformer (108) amplify the power supplied to the heating element (104);a plurality of turbines (110) disposed within the pipe (102), wherein each turbine (110) coupled to a respective shaft (112) ;characterized in that a plurality of shafts (112) extending out from the pipe (102) via respective holes provided in said long loop-shaped pipe (102), wherein each shaft (114) connected to a respective generation unit (116), wherein each generation unit (116) includes a magnet part (116-M) and a coil part (116-C), wherein said magnet part (116-M) forms a rotor and said coil part (116-C) forms a stator of the generator unit for generating the electricity. To be published with FIG.1 & FIG.2

No. of Pages : 25 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2024

(21) Application No.202431058188 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMPOUND FOR FLOTATION OF LOWER SEAM COAL AND PROCESSES THEREOF

(51) International classification	:C02F0001240000, B03D0001140000, B03D0001020000, B03D0001240000, E21B0043000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ASIM KUMAR MUKHERJEE

(57) Abstract :
The compound of formula (I) of the present disclosure functions as a frothing reagent for flotation of lower seam coal. The present disclosure also provides a process for preparing the compound of formula I as well as a process for improving flotation of lower seam coal by using the compound of formula I. Particularly, the compound of formula I increases the yield of coal at lower ash percentage, when compared to flotation of coal where the compound of formula I is not employed or where the flotation employs a previously known frother.

No. of Pages : 44 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202431058349 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GRAVITY GEARBOX SYSTEM FOR RENEWABLE ENERGY HARVESTING IN HYBRID FLOATING DEVICE

(51) International classification	:H02N0002180000, A61M0025000000, H05K0007140000, F03B0013180000, F03D0015000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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8)MAJUMDER, PRASANTA

(57) Abstract :
ABSTRACT GRAVITY GEARBOX SYSTEM FOR RENEWABLE ENERGY HARVESTING IN HYBRID FLOATING DEVICE The present invention provides a gravity gearbox system for wave energy harvesting, comprising a reed connector (101) located near the basal portion of the system upper part of which is secured to the top of an adjustable column (125) by an upper reed connector holder (102). An upper reed connector holder (102) secures the upper part of the reed connector (101) within an adjustable column (125). A reed connector top (104) is connected to the reed connector (101), facilitating the transmission of mechanical motion to a gravity belt (106) which is configured to transmit the mechanical motion from the reed connector (101) to a series of gears (107, 108, 109, 110). FIG. 1

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202431058350 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HYBRID FLOATING DEVICE FOR HARVESTING SOLAR, WIND AND WAVE ENERGY

(51) International classification	:F03D0003060000, H02S0010120000, F03D0009000000, F03B0013180000, F03B0013200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)MAJUMDER, PRASANTA
5)CHAKRABORTY, SANDEEP
6)ACHARJEE, DEBJYOTI
7)METE, MILON
8)ROY, SHIBIKA

(57) Abstract :
ABSTRACT HYBRID FLOATING DEVICE FOR HARVESTING SOLAR, WIND AND WAVE ENERGY The present invention provides a hybrid floating device for harvesting renewable energy from solar, wind, and wave sources, comprising: -an anchoring base (100) secured to the bottom of a water body; -a central column (102) operatively connected to the anchoring base (100); -vertical wind blades (114) integrated around the central column (102), connected to a motor; -a circular floating rail (107) attached to the central column (102) using floating rail holders (108), the floating rail supporting solar panel-integrated columns (110, 112, 115) disposed around the vertical wind blades (114) and allowing 360° rotation; -tooth-like floaters (104) positioned around the floating rail (107) but not attached to it, moving independently with the waves to capture kinetic energy; -U-shaped reeds (105) extending downward beneath the floating rail (107) to connect with the tooth-like floaters (104), capturing wave-induced motion; -reed connectors (106) transmitting the motion captured by the reeds (105) to an internal gearbox within the motor and gearbox housing (116), converting wave motion into rotational energy. FIG. 1

No. of Pages : 18 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2024
(21) Application No.202431058520 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : A SYSTEM AND A METHOD FOR AUTOMATED PERITONEAL DIALYSIS

(51) International classification	:A61M0001280000, A61M0001160000, F04B0043120000, B01D0061300000, G16H0020100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)RAMKRISHNA MONDAL

(57) Abstract :
A system (100) for automated peritoneal dialysis is disclosed. A wearable jacket (105) with an upper section (110), lower section (115) and middle section (120) for fresh dialysate storage, used dialysate storage, and housing portable dialysis exchange machines (125) and a battery. The portable dialysis exchange machines include a bidirectional peristaltic pump (130) to regulate fluid flow, controlled by duckbill valves (140a, 140b) and flow sensors. An innermost polyurethane holds the fresh dialysate and the used dialysate, a protective inner layer made of heavy-duty glove material provides an additional layer of protection for the innermost polyurethane and connecting valves for refilling and draining dialysate. A peritoneal catheter transfers dialysate to and from the peritoneal cavity. A movable stand (150) with hooks for dialysate bags, wheels, brakes, and a heating arrangement. A processing unit (170) tracks dialysis history, fluid volumes, and patient details, displaying status and generating alerts for flow faults. FIG. 1

No. of Pages : 41 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/08/2024

(21) Application No.202431058774 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : APPARATUS FOR ENHANCING CONDENSATION OF SATURATED VAPOR

(51) International classification	:F24F0013220000, B01D0017020000, B01D0021000000, B01D0005000000, C23C0016455000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
The present disclosure relates to an apparatus (100) for enhancing condensation of saturated vapor, the apparatus includes a series of baffles (102) of predefined shapes arranged to direct flow of vapor, wherein the series of baffles are interwoven with alternating positive and negative electrodes (104) to generate an electrostatic field. A condensate collector (110) positioned to gather condensate formed on the series of baffles, wherein the series of baffles are arranged in any or a combination of a lateral arrangement or a vertical arrangement, to create a uniform electrostatic field across the series of baffles resulting in formation of liquid droplets on baffle surfaces; and wherein the condensate collector is positioned at a base to collect condensate.

No. of Pages : 23 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024
(21) Application No.202431059214 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MIMO-OTFS TRANSMISSION AND RECEPTION FOR NEXT GENERATION WLAN COMMUNICATION SYSTEMS.

(51) International classification	:H04W0084120000, H04W0088060000, H04W0048180000, H04L0067107400, H04L0065110100
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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3)Dr. Suvra Sekhar Das

(57) Abstract :
ABSTRACT TITLE: MIMO-OTFS TRANSMISSION AND RECEPTION FOR NEXT GENERATION WLAN COMMUNICATION SYSTEMS. The present invention discloses a Orthogonal Time Frequency Space (OTFS) based communication system for Wireless Local Area Network (WLAN) involving Multiple Input Multiple Output (MIMO) channels comprising a transmitter including LDPC FEC (Forward Error Correction) encoder for input bit stream appended with pre FEC bit sequence and transmission of LDPC encoded input data stream adapted for OTFS demodulation with the compatible receiver through multiple antennas with (Multiple Input Multiple Output) MIMO pre-coding, signal processor means including OTFS modulators and a receiver with multiple antennas compatible to said transmitter and signal processor means for said OTFS waveform based transmission and retrieving of the input data stream.

No. of Pages : 33 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024
(21) Application No.202431059215 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : SMART GPS-ENABLED AUTONOMOUS GROUND VEHICLE WITH INFRARED ELEVATION MONITORING FOR AGRICULTURAL APPLICATIONS

(51) International classification	:G05D0001000000, A01B0079000000, G09B0029000000, G01N0033000000, G01C0015000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Rajendra Machavaram

(57) Abstract :
ABSTRACT TITLE: SMART GPS-ENABLED AUTONOMOUS GROUND VEHICLE WITH INFRARED ELEVATION MONITORING FOR AGRICULTURAL APPLICATIONS A remote-controlled Autonomous Ground Vehicle (AGV) is provided with mobile app-operated elements designed for laser-based land levelling and terrain mapping. The present AGV is equipped with GPS and dual infrared sensors to monitor in-field elevation changes, geotagging the data for precision mapping thereby enhancing precision agriculture prospects by providing accurate, real-time terrain data, improving land levelling efficiency and resource management. Figure 1B

No. of Pages : 33 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024
(21) Application No.202431059216 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : REAL-TIME IOT-BASED SAP FLOW SENSOR SYSTEM FOR AI-ENHANCED CROP HEALTH MONITORING.

(51) International classification	:G01F0001684000, A61B0005000000, A01G0007000000, A61M0005168000, G01F0001692000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Rajendra Machavaram

(57) Abstract :
ABSTRACT REAL-TIME IOT-BASED SAP FLOW SENSOR SYSTEM FOR AI-ENHANCED CROP HEALTH MONITORING. The present invention discloses a real-time IoT-based sap flow sensor system for monitoring plant health comprising a voltage divider-based measurement circuit having at least two probes insertable into plant tissue to form part of a resistor network of said voltage divider. The measurement circuit measures potential difference or any changes thereof across the probes resulting from resistance between the probes in response to sap flow involving the voltage divider. The system further includes a microcontroller cooperative to said measurement circuit to receive signals from said measurement circuit and process the same involving a calibration technique embedded in said microcontroller to determine sap flow rate and a WiFi-enabled IoT module operatively connected to said microcontroller and configured to transmit real-time sap flow data to a cloud server for further processing including real-time monitoring of sap flow, and supports AI-based analysis of crop health.

No. of Pages : 28 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202431059223 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : Automated Farm Monitoring System

(51) International classification	:A01B0079000000, G06Q0050020000, G06N0020000000, G01N0033240000, B64C0039020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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7)SOUMANKA SARKAR

(57) Abstract :
The present invention discloses an integrated system for precision agriculture and smart farming, designed to revolutionize traditional agricultural practices by leveraging advanced technologies to optimize crop cultivation, pest management, soil health monitoring, disease detection, and livestock management. The system integrates drone technology, ground sensor devices, and server-based processing capabilities to comprehensively monitor and manage agricultural operations. Drones with sensors collect real-time data on weather parameters and conduct aerial surveillance for pest, insect, and weed detection. Ground sensor devices monitor soil parameters such as moisture levels, pH balance, and nutrient content. The collected data is transmitted to a centralized server, where machine learning algorithms analyze the information and generate actionable insights for farmers. Recommendations for crop selection, pest control measures, soil management strategies, disease prevention tactics, and livestock tracking are provided, facilitating informed decision-making and resource allocation. The integrated system empowers farmers to enhance productivity, minimize risks, and promote sustainability in agriculture, marking a significant advancement in precision agriculture and smart farming.

No. of Pages : 7 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/08/2024

(21) Application No.202431059224 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : MediFi - An IoT Based Health Monitoring Device

(51) International classification	:A61B0005000000, A61B0005020500, G16H0010600000, G16H0040670000, A61B0005145500
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Arju Kumari
6)Angira Halder
7)Dr. Sandip Mandal

(57) Abstract :
MediFi - IoT based wireless portable healthcare device that examines the patient's heart rate, body temperature, SpO2 and tracks the number of steps of the patient. The sensors are clipped to a NodeMCU which reads the vitals of the patient and dis-plays the output on the OLED display. This data is stored in the cloud storage for analysis and report generation. The mobile app empowers the medical representatives or family members to access obligatory information remotely. Thus, this de-vice will reduce crowds in hospitals at rush hours. As a result, the doctors and the other healthcare representatives can give extra care to the patients.

No. of Pages : 7 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025
(21) Application No.202534070125 A
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(54) Title of the invention : IMAGING LENS AND ELECTRONIC DEVICE

(51) International classification	:G02B13/00, G02B7/02
(31) Priority Document No	:113128521
(32) Priority Date	:31/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Fan, Chen Wei

(57) Abstract :
ABSTRACT Title: IMAGING LENS AND ELECTRONIC DEVICE An imaging lens (1) includes a plastic lens element (E1) having a central axis (CL) and including an optically effective portion (E10) and a peripheral 5 portion (E12) adjacently disposed around the optically effective portion (E10). The peripheral portion (E12) includes a first side surface (S11) and a second side surface (S12) disposed opposite each other in a direction of the central axis (CL), and includes a connection surface (S13) farther away from the central axis (CL) than the first side surface (S11) and the second side surface 10 (S12). The first side surface (S11) and/or the second side surface (S12) has a structural region (R1). The plastic lens element (E1) further includes multiple columnar protrusions (E14) arranged in a two-dimensional array in the structural region (R1), connected to the structural region (R1) and extending protrusively away from the structural region (R1). Each columnar protrusion 15 (E14) has a bottom part (B1) connected to the structural region (R1) and a top part (T1) having an arcuate surface. A contour of the bottom part (B1) is circular-shaped. Fig. 1

No. of Pages : 81 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2025

(21) Application No.202534072802 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : HANDLING MACHINE COMPRISING A SYSTEM OF SOLENOID VALVES FOR CONTROLLING A HYDRAULIC ACTUATING DEVICE OF A MEMBER OF THE MACHINE

(51) International classification	:B60T0007040000, B60T0008360000, F16H0061020000, F15B0020000000, F16H0061120000
(31) Priority Document No	:2408512
(32) Priority Date	:01/08/2024
(33) Name of priority country	:France
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)CAGET, Olivier

(57) Abstract :
The invention relates to a handling machine comprising a hydraulically actuable member (OF), a hydraulic actuating device (DA) configured to actuate the member (OF); a system of solenoid valves (EV1, EV2); a hydraulic connecting line (LR) between the solenoid valves; a pressure sensor (CP1) in the connecting line (LR); a feed line (LA) which connects the second solenoid valve (EV2) to the actuating device (DA), a pressure sensor (CP2) in the feed line (LA). The control system (130) is configured to detect a malfunction of at least one of the solenoid valves (EV1, EV2) depending on one or more pressures measured by the or one of the pressure sensors (CP1, CP2) and on the electrically powered state of one or more solenoid valves. Figure for the abstract: Fig.2

No. of Pages : 47 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/09/2025

(21) Application No.202537086345 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : GAS PRESSURE BALANCE METHOD IN AN ELECTROLYSER SYSTEM AND ELECTROLYSER SYSTEM WITH A PRESSURE BALANCE VALVE SYSTEM

(51) International classification	:B01D 19/00, C25B 15/02
(31) Priority Document No	:PA202300159
(32) Priority Date	:22/02/2023
(33) Name of priority country	:Denmark
(86) International Application No Filing Date	:PCT/EP2024/054473 :22/02/2024
(87) International Publication No	:WO 2024/175690
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :Nordager 21 6000 Kolding Denmark
(72)**Name of Inventor :**
1)GØBEL FÜCHTBAUER, Henrik

(57) Abstract :
In a gas pressure balance method in an electrolyser system a predefined pressure difference between pressures in an oxygen gas separation tank and a hydrogen gas separation tank is maintained by controlled release of gases through an oxygen back pressure valve and a hydrogen back pressure valve. in a first step, for each of the oxygen back pressure valves and the hydrogen back pressure valves, a predefined, calibrated pilot gas pressure is generated and in a second step, the predefined, calibrated pilot gas pressures are forwarded to the respective back pressure valves and in a third step, hydrogen and oxygen gasses are released whenever the gas pressures in the hydrogen and oxygen separation tanks exceeds the predefined, calibrated pilot pressure in the respective pilot gas streams.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/10/2025

(21) Application No.202537103288 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : METHOD FOR THE SELECTIVE EXTRACTION OF BORON BY MEANS OF AN ORGANIC SOLVENT FROM SOLUTIONS DERIVED FROM ACID ATTACK ON PERMANENT MAGNETS COMPRISING RARE EARTHS

(51) International classification	:C01B 35/10, C22B 3/06, C07F 5/04, C22B 3/26, C22B 7/00
(31) Priority Document No	:FR2306492
(32) Priority Date	:22/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/FR2024/050766 :12/06/2024
(87) International Publication No	:WO 2024/261418
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BRAIBANT, Bertrand
2)LEVEQUE, Alain
3)CHOUR, Zeinab

(57) Abstract :
The invention relates to a method for extracting boron contained in an aqueous solution A1 comprising rare earth elements, wherein the method consists in bringing the aqueous solution A1, which results from the dissolution of powdered NdFeB magnets or machining scraps from the manufacture of permanent magnets, into contact with an organic solvent and mixing it therewith, the organic solvent comprising at least one extraction compound consisting of an alcohol, comprising an aliphatic or aromatic, linear or branched chain of 6 to 18 carbon atoms and wherein bringing the aqueous solution A1 into contact with the organic solvent and mixing it therewith causes the boron to be transferred from the aqueous solution A1 to the organic solvent.

No. of Pages : 51 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/01/2026

(21) Application No.202637008315 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : COMPOSITION CONTAINING POLYUNSATURATED FATTY ACID OR ESTER DERIVATIVE THEREOF, AND METHOD FOR PRODUCING SAME

(51) International classification :C11C 1/08
(31) Priority Document No :2023-108372
(32) Priority Date :30/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023288
Filing Date :27/06/2024
(87) International Publication No :WO 2025/005168
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)KAWANO, Takaaki
2)TOUSAKA, Shunsuke
3)EBI, Takeshi
4)TATEISHI, Yuusuke
5)HAYASHI, Katsutoshi
6)MATSUDA, Hiroyuki
7)SATO, Seizo
8)FURIHATA, Kiyomi
9)YAMAGUCHI, Hideaki

(57) Abstract :
The present production method provides a method for producing a fatty acid composition that contains polyunsaturated fatty acid (hereinafter referred to as PUFA) or ester derivative thereof. This production method comprises: storing a solvent in a container A to obtain an eluent under an inert gas atmosphere in the container A; purifying a fatty acid mixture containing PUFA or ester derivative thereof by chromatography using this eluent as a mobile phase to obtain a fraction containing PUFA or ester derivative thereof; and concentrating the fraction containing the PUFA or ester derivative thereof to obtain a fatty acid composition containing PUFA or ester derivative thereof.

No. of Pages : 51 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/01/2026

(21) Application No.202638008880 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : KEY GENERATION METHOD, APPARATUS, AND SYSTEM

(51) International classification :H04W 12/04
(31) Priority Document No :201710996047.1
(32) Priority Date :23/10/2017
(33) Name of priority country :China
(86) International Application No :PCT/CN2018/111256
Filing Date :22/10/2018
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202037018592
Filed on :22/10/2018

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PAN, Kai
2)CHEN, Jing

(57) Abstract :
This application relates to the field of wireless communications technologies. Embodiments of this application provide a key generation method, an apparatus, and a system, to resolve a problem that security protection for a voice service cannot be implemented in a voice service handover process. The method in this application includes: receiving, by an MME, a redirection request message from an AMF node, where the redirection request message includes key-related information; and generating, by the MME, an encryption key and an integrity protection key based on the key-related information. The redirection request message is used to request to hand over a voice service from a packet switched PS domain to a circuit switched CS domain. This application is applicable to a voice service handover process. FIG. 2

No. of Pages : 62 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/01/2026

(21) Application No.202638009781 A
(43) Publication Date : 06/02/2026

(54) Title of the invention : TECHNIQUES FOR SIGNALING COMBINATION OF REFERENCE PICTURE RESAMPLING AND SPATIAL SCALABILITY

(51) International classification	:H04N 19/105, H04N 21/44
(31) Priority Document No	:63/027,835
(32) Priority Date	:20/05/2020
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2021/026800 :12/04/2021
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202137049175 :12/04/2021

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(72)**Name of Inventor :**
1)CHOI, Byeongdoo
2)WENGER, Stephan
3)LIU, Shan

(57) Abstract :
A method, device, and non-transitory computer-readable medium for decoding an encoded video bitstream using at least one processor, including, obtaining from the encoded video bitstream a first flag indicating that reference picture resampling is enabled for coded video sequence (CVS); determining a value of a second flag indicating whether a picture resolution is changed in the CVS; based on the value of the second flag indicating that the picture resolution is changed in the CVS, decoding the CVS using the reference picture resampling for spatial scalability and adaptive resolution change (ARC); and based on the value of the second flag indicating that the picture resolution is not changed in the CVS, decoding the CVS using the reference picture resampling for the spatial scalability, and without using the reference picture resampling for the ARC. FIG. 25A

No. of Pages : 100 No. of Claims : 21

CONTINUED TO PART- 3